

# LOK SABHA DEBATES

(English Version)

Fifteenth Session  
(Fifteenth Lok Sabha)



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## LOK SABHA DEBATES

### LOK SABHA

*Thursday, December 12, 2013/Agrahayana 21, 1935 (Saka)*

*The Lok Sabha met at Eleven of the Clock*

[MADAM SPEAKER *in the Chair*]

[English]

MADAM SPEAKER: Q. 101 – Shri Lalit Mohan Suklabaidya

... (*Interruptions*)

11.0 ¼ hrs

*At this stage, Shri P. Kumar, Shri A.K.S. Vijayan, Shri M. Venugopala Reddy, Dr. Baliram, Shri Arjun Roy, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

MADAM SPEAKER: Hon. Minister.

... (*Interruptions*)

11.01 hrs

#### ORAL ANSWERS TO QUESTIONS

MADAM SPEAKER: Q. 101 – Shri Lalit Mohan Suklabaidya

[English]

#### Development of Railways in North Eastern Region

\*101. SHRI LALIT MOHAN SUKLABAIIDYA:  
SHRI RAMEN DEKA:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of the ongoing/pending railway projects under the North Eastern Region (NER), project-wise including gauge conversion on Lumding-Badarpur and Rangia-Murkongselek sections and the new line projects on Pasighat-Tezu-Parasuram Kund and Naharlagun sections;

(b) the details of the sanctioned railway projects

which are still to be taken up for execution in NER along with the reasons therefor;

(c) the details and the present status of the ongoing/pending surveys for new railway lines along with those which have been completed during the last three years and the current year in NER;

(d) the details of the funds allocated and spent thereon, project-wise; and

(e) the time by which the pending projects are likely to be completed along with the steps taken/being taken by the Railways in this regard, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (e) A Statement is laid on the Table of the House.

#### Statement

(a) In North East Region, 14 New Line, 4 Gauge Conversion, 2 Doubling and 1 Railway Electrification projects are under various stages of execution. Pasighat-Teju-Parsuramkund new line is not a sanctioned project. Project-wise status of all ongoing projects including Lumding-Badarpur, Rangiya-Murkongselek and Harmuti-Naharlagun is enclosed as Annexure.

(b) Dimapur-Tizit new line and New Bongaigaon-Kamakhya via Rangiya Doubling projects have been sanctioned in Railway Budget 2013-14 but their execution is still to be taken up. Execution of these projects can be taken up after obtaining In Principle approval of Planning Commission and approval of Cabinet Committee on Economic Affairs.

(c) and (d) During last three years and current year, survey for 30 New Line projects covering a length of 3449 kms have been completed. Out of these, 4 projects have been sanctioned and 9 proposals have been sent to Planning Commission for In Principle approval. 4 proposals have been shelved and remaining survey reports (13) are under various stages of examination. Presently, 5 surveys covering a length of 606 km are in various stages of progress. Expenditure of Rs. 443.13 lakh has been incurred on these surveys during last three years and current year and Rs. 55.4 lakhs have been allocated for 2013-14.



(e) As on 01.04.2013, there are 21 ongoing railway projects in North East Region consisting of 14 New Line, 4 Gauge Conversion, 2 Doubling projects and 1 Railway Electrification projects having a throwforward of Rs. 26303 crore, against which allocation for 2013-14 is Rs. 2244.55 crore. Projects are progressing as per availability of resources. Targets are fixed every year depending upon availability of resources and progress of individual projects. Due to huge throwforward of ongoing projects and fund constraint, target for completion of all projects cannot be fixed.

To expedite completion of projects, a number of

initiatives have been taken to generate additional resources through non-budgetary measures like funding by State Governments and other beneficiaries, execution of projects through Rail Vikas Nigam Limited on Special Purpose Vehicle basis, raising of funds through market borrowing etc. To expedite completion of the above-mentioned projects and to reduce delays on account of land acquisition, security issues and forestry clearances etc., meetings with State Officials at various levels are held from time to time. Field units have been empowered with further delegation of powers and the contract conditions have been modified to bring efficiency in contract management.

#### **Annexure**

Sl. No.	Plan Head	Name of Project	Length (In Kms)	Cost 2013-14 (Rs. in cr.)	Cumulative Expenditure upto March, 2013 (Rs. in cr.)	Outlay 2013-14 (Rs. in cr.)	Present Status
1	2	3	4	5	6	7	8
1.	New Line	Agartala-Akhaura (Bangladesh)	15.061	252	0.01	10	Works in preliminary stages.
2.	New Line	Agartala-Sabroom	110	1141.75	455.8	140	Earthwork and bridges taken up in entire section. Target for completion by December, 2015 subject to adequate fund availability.
3.	New Line	Bhairabi-Sairang	51.38	2393.48	44.39	77.10	Land acquisition, forestry clearance taken up. The Tender for earthwork and tunneling invited.
4.	New Line	Bogibeel Bridge with linking lines between Dibrugarh and North Bank Line	73	4500	2700.64	340	Linking line from Chalkhowa to Moranhat (44 km) completed and commissioned. Main bridge sub-structure nearing completion and contract for super-structure finalized. Planned for completion by December, 2015 subject to availability of adequate funds.

1	2	3	4	5	6	7	8
5.	New Line	Byrnihat-Shillong	108.40	4083.02	2.46	1.00	Project held up due to protest of Khasi Student's Union for their demands with State Government. State Government requested to expeditiously resolve the issue.
6.	New Line	Dimapur-Kohima	88	850	8.9	1.00	Project held up due to delay in alignment approval and abnormal increase in cost of land. Land cost now reduced and Final Location Survey conducted as per alignment suggested by State Government.
7.	New Line	Dimapur-Tizit	257	4274	0	0.10	Project included in Budget 2013-14 pending In Principle approval of Planning Commission and approval of Cabinet Committee on Economic Affairs. Planning Commission requested to expedite In Principle clearance.
8.	New Line	Dudhnoi-Mendipathar	19.75	175.43	120.68	40.00	10 km already completed and remaining 10 km planned for completion in 2013-14.
9.	New Line	Harmuti-Naharlagun	20	406.4	320.33	60.00	Out of 20 km New Line, 2 km is remaining which is planned for completion in 2013-14.
10.	New Line	Jiribam-Imphal	97.90	4478.17	1319.91	453.90	Earthwork, bridges and tunnels in Jiribam-Tupul section taken up. Estimate for Tupul-Imphal sanctioned.
11.	New Line	Murkongselek-Pasighat	30.617	165.82	0.25	1.00	Final Location Survey taken up.
12.	New Line	New Moynaguri-Jogighopa New Line with GC of New Mal-Moynaguri Road and New Changrabanda-Changrabanda (3 km)	260	1655.81	1347.32	140.00	New Coochbehar-Golakganj (58 km) completed and commissioned. New Changrabandha-New Coochbehar (67 km), New Mal-Changrabandha (62 km) completed. Earthwork and bridges taken up on New Moynaguri-Moynaguri Road

1	2	3	4	5	6	7	8
							and Jogighopa-Gouripur-Bilasipara sections.
13.	New Line	Sivok-Rangpo	44.39	3380.58	58.63	25.00	Project held up for want of forestry clearance. Matter taken up with Ministry of Environment & Forest and Government of West Bengal.
14.	New Line	Teteliya-Byrnihat	21.50	385.2	131.11	50.00	Contract for earthwork, bridges and tunnels awarded. Planned for completion by March, 2016 subject to adequate availability of funds.
15.	Gauge Conversion	Katakhal-Bhairabi	84	218.36	118.58	15.00	Contract for earthwork, bridges awarded and work taken up. Completion planned along with gauge conversion of Lumding-Silchar. Planned for completion by March, 2015 subject to adequate availability of funds.
16.	Gauge Conversion	Lumding-Silchar including Migrendisa-Dittockchera (198 km), ext. Badarpur-Baraigram (44 km) and new MM for Gauge Conversion of Baraigram Dullabchera with bypass at Karimganj (29.40 km) & Karimganj-Maishashan (10.30 km)	482.73	4255.37	3433.8	375.00	Earthwork, bridges and tunnels in advance stage all along the alignment. Section planned for completion by March, 2015 subject to adequate availability of funds.
17.	Gauge Conversion	New Jalpaiguri-Siliguri-New Bongaigaon Gauge Conversion along with branch lines & new MM for Chalsa-Naxalbari (16 km) New Line & Rajabhatkhowa-Jainti (15.13 km) New Line	433	1418.21	950.9	1.00	Main gauge conversion project completed and commissioned. Chalsa-Naxalbari and Rajabhatkhowa-Jainti sections are in preliminary stages.

1	2	3	4	5	6	7	8
18.	Gauge Conversion	Rangiya-Murkongselek alongwith linked fingers	510.33	2232.5	1718.29	425.00	Rangiya-Rangapara North: Completed and commissioned.  Rangpara North-North Lakhimpur: Completed and engine rolled.  North Lakhimpur-Murkongselek: Work in advance stages and planned for completion in 2013-14.
19.	Doubling	Lumding-Hojai Patch Doubling	44.92	246.07	0	2.00	Work in preliminary stages.
20.	Doubling	New Bongaigaon-Kamakhya via Rangiya	142	1798	0	0.10	Project included pending In Principle approval of Planning Commission and approval of Cabinet Committee on Economic Affairs. Planning Commission requested to expedite In Principle clearance.
21.	Rly. Electrification	Barauni-Katihar-Guwahati including Katihar Barsoi	836	821.53	322.35	87.35	Work is in progress and planned for completion by March, 2017.

SHRI LALIT MOHAN SUKLABAIDYA: Madam Speaker, I have seen the answer given by the Minister. In his statement he has mentioned about the projects taken up in the Northeast. ...*(Interruptions)* We are very much concerned about the completion of the railway project from Lumding to Badarpur. This project was started in the year 1992. It was to be completed in 2010, but it was not completed. ...*(Interruptions)* Then, the Railway Ministry has stated that it would be completed in 2012, but it could not be completed and they wanted to give it to us as a new year's gift in 2014. ...*(Interruptions)* Now, the Railway Minister, in his answer, is saying that it would be completed in March, 2015 subject to adequate availability of funds. ... *(Interruptions)* Again, there is constraint of funds. The Railway Minister must assure in this House that it would be completed in March, 2015. ...*(Interruptions)*

## WRITTEN ANSWERS TO QUESTIONS

*[Translation]*

### Projects under AIBP

\*102. SHRI IYARAJ SINGH:  
SHRI RAMASHANKAR RAJBHAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the on-going major, medium and minor irrigation projects under the Accelerated Irrigation Benefits Programme (AIBP) and the targets fixed for completion of the same, State/UT-wise;

(b) whether the funds allocated under AIBP have been fully utilised during the last three years and the current year, if so, the details thereof and if not, the reasons during

the said period including the funds released and utilised, year and State/UT-wise;

(c) the action taken by the Government for proper utilisation of funds by the States/UTs and for timely completion of the projects under the programme, State/UT-wise;

(d) whether the Government proposes to increase the amount of funds for increasing the area of land under irrigation and if so, the details thereof and if not, the reasons therefor; and

(e) whether requests have been received from the States/UTs in this regard and if so, the details thereof and the action taken/being taken by the Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The details of ongoing Major/Medium Irrigation Projects (MMI) and ongoing surface Minor Irrigation schemes indicating their scheduled year of completion under Accelerated Irrigation Benefits Programme (AIBP) is given in the enclosed Statement-I and II respectively.

(b) In most of the projects, Central Assistance (CA) released including State's share was fully utilized during the last three years, while in some projects, the CA released including State's share could not be utilized by State Governments due to various reasons like limited working season, land acquisition, R&R problems etc. As far as funds released and utilized during the last three years and the current year is concerned, the details of MMI Projects are given in the enclosed Statement-III and of the surface MI schemes is given in the enclosed Statement-IV.

(c) Irrigation projects are planned, executed and maintained by State Governments depending on their priorities. The Union Government provides Central Assistance under Accelerated Irrigation Benefits Programme (AIBP) to the State Governments as per guidelines for expeditious completion of ongoing projects. Projects funded under AIBP are regularly monitored by CWC wherein progress of projects is reviewed for timely completion. Bottle necks in the implementation of project are brought to the notice of the State Governments. Ministry of Water Resources (MoWR) also conducts review meetings with State Government officials to impress upon the necessity of completion of the projects on time.

For timely completion of projects under AIBP, the Government of India has modified the Scheme/ Guidelines, *inter-alia*, providing that States adhere to achieving of specific requirement of physical and financial milestones before inclusion of MMI projects under AIBP, actual possession of land by the Project Authorities during relevant financial year, prior release of State share and submission of quarterly progress reports.

(d) and (e) During implementation of AIBP in XII Plan, considering requests from various States, certain measures have been proposed by Government of India for enhancing release of CA to State Governments like.

- (i) the quantum of Central Assistance from existing 25% could be enhanced upto 50% as an incentive for new projects in Non Special Category States subject to the condition that the States actually carry out water sector reforms.
- (ii) a project benefiting Desert Development Programme (DDP) area/Desert Prone Area will be treated on a par with those benefiting Drought Prone Area (DPAP areas) and the new projects will be eligible for Central Assistance @ 90% for projects in Special Category States, while it will be 75% for projects in Non-Special Category States. Prior to this, the projects benefiting Desert Development Programme (DDP) area/ Desert Prone Area were eligible to receive Central Assistance @ 25% only.

#### **Statement-I**

##### *Scheduled year of completion of ongoing Major and Medium Irrigation Projects under AIBP*

Sl. No.	Project Name	Scheduled year of completion (as per latest MoU*)
1	2	3
<b>Andhra Pradesh</b>		
1.	Yerrakalva Res.	NA
2.	FFC of SRSP	2015-16
3.	SRSP St.II	2013-14
4.	Tadipudi LIS	2013-14

1	2	3
5.	Pushkara LIS	2012-13
6.	Ralivagu	2012-13
7.	Gollavagu	2012-13
8.	Mathadivagu	2012-13
9.	Peddavagu	2011-12
10.	Gundlakdamma	2013-14
11.	J. Chokka Rao LIS	2013-14
12.	Neelwai	2013-14
13.	Sri Komaram Bheem	2013-14
14.	Thotapally Barrage	2013-14
15.	Tarakaramathirtha Sagaram	2013-14
16.	Palemvagu	2013-14
17.	Musurumilli	2012-13
18.	Rajiv Bhima LIS	2012-13
19.	Indira Sagar (Polavaram)	2014-15
<b>Assam</b>		
1.	Dhansiri	2012-13
2.	Champamati	2012-13
3.	Borolia	2012-13
4.	Burhi Dihing Lift	2012-13
<b>Bihar</b>		
1.	Western Kosi	2013-14
2.	Durgawati	2013-14
	Bansagar	2011-12
3.	Batane	2013-14
4.	Punpun	2012-13
<b>Chhattisgarh</b>		
1.	Koserteda	2010-11
2.	Kelo Project	2013-14
3.	Kharung (ERM)	2013-14
4.	Sutiapat	2013-14
5.	Maniyari Tank (ERM)	2014-15
<b>Goa</b>		
1.	Tillari	2012-13
<b>Gujarat</b>		
1.	Sardar Sarovar	2015-16

1	2	3
<b>Himachal Pradesh</b>		
1.	Shahnehar Irr. Project	2011-12
2.	Sidhata	2011-12
3.	Balh Vally (Left Bank)	2011-12
<b>Jammu and Kashmir</b>		
1.	Mod. of Ranbir Canal	2012-13
2.	Mod. of New Pratap Canal	2010-11
3.	Rajpora Lift	2012-13
4.	Tral Lift	2012-13
5.	Mod. of Dadi Canal	2011-12
6.	Mod. Kandi Canal	2010-11
7.	Prakachik Khows Canal	2013-14
8.	Mod. of Ahji Canal	2011-12
9.	Restoration & Mod. of Main Ravi Canal	2013-14
<b>Jharkhand</b>		
1.	Gumani	2012-13
2.	Sonua	2012-13
3.	Surangi	2012-13
4.	Upper Sankh	2012-13
5.	Panchkhero	2012-13
6.	Subernarekha Multipurpose	2014-15
<b>Karnataka</b>		
1.	Upper Krishna St.I	2017-18
2.	Malaprabha	2012-13
3.	Karanja	2012-13
4.	Upper Krishna St.II	2010-11
5.	Varahi	2013-14
6.	Dudhganga	2015-16
7.	Mod. Canal System of Bhadra Reservoir Canal System (ERM)	2012-13
8.	Hipparagi LIS	2013-14
9.	Restoration Bhimasamundra Tank	2012-13
10.	Bhima LIS	2013-14

1	2	3
11.	Guddada Malapura Lift	2012-13
<b>Kerala</b>		
1.	Muvattupuzha	2012-13
2.	Karapuzha	2012-13
3.	Kanhirapuzha	2012-13
4.	Chitturpuzha	2012-13
<b>Madhya Pradesh</b>		
1.	Indira Sagar Unit-I	2014-15
	Indira Sagar Unit-II (CCA)	2014-15
	Bansagar Unit-II (CCA)	2013-14
2.	Sindh Phase II	2014-15
3.	Mahi	2013-14
4.	Bariarpur LBC	2013-14
5.	Bawanthadi	2013-14
6.	Mahan	2013-14
7.	Omkareshwar Phase I (CCA)	2014-15
8.	Bargi Diversion Ph-I	2012-13
	Bargi Diversion Ph-II	2012-13
	Bargi Diversion Ph-III	2016-17
9.	Pench Div-I	2011-12
	Omkareshwar, Ph.-II	2014-15
	Omkareshwar, Ph.-III	2014-15
	Indira Sagar Canal Ph.-III	2014-15
10.	Upper Beda	2011-12
11.	Punasa LIS	2013-14
12.	Lower Goi	2014-15
	Indira Sagar Unit-IV	2014-15
	Bargi Diversion Ph-IV	2016-17
13.	Jobat	2013-14
14.	Sagar (Sagad)	2013-14
15.	Singhpur	2014-15
16.	Sanjay Sagar (Bah)	2013-14
<b>Maharashtra</b>		
1.	Gosikhurd	2013-14
2.	Waghur	2014-15
3.	Upper Manar (W)	2012-13

1	2	3
4.	Upper Penganga	2014-15
	Bawanthadi	2013-14
5.	Lower Dudhna (W)	2014-15
	Tillari (Maharashtra Portion)(W)	2012-13
6.	Warna	2015-16
7.	Punad	2012-13
8.	Lower Wardha (W)	2014-15
9.	Khadakpurna (W)	2012-13
10.	Dongargaon	2012-13
11.	Gul	2011-12
12.	Bembla	2013-14
13.	Uttermand	2013-14
14.	Sangola Branch Canal	2014-15
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18.	Arjuna	2013-14
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<b>Manipur</b>		
1.	Khuga	2012-13
2.	Thoubal	2014-15
3.	Dolaithabi Barrage	2013-14
<b>Odisha</b>		
1.	Upper Indravati(KBK)	2012-13
2.	Subernarekha	2016-17
3.	Rengali	2013-14

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5.	Lower Indra (KBK)	2013-14
6.	Lower Suktel (KBK)	2016-17
7.	Telengiri (KBK)	2014-15
8.	RET Irrigation (KBK)	2014-15
9.	Kanupur	2014-15
10.	Chheligada Dam	2016-17
11.	Rukura-Tribal	2013-14
<b>Punjab</b>		
1.	Shahpur Kandi Dam [NP]	2014-15
2.	Kandi Canal Extension (Ph.II)	2013-14
3.	Rehabilitation of 1st Patiala Feeder and Kotla Branch Project	2013-14
4.	Relining of Rajasthan Feeder Cannal & Sirhind Feeder Canal [RD 179000 to RD 496000]	2013-14  2012-13
<b>Rajasthan</b>		
1.	IGNP Stage-II	2013-14
2.	Narmada Canal	2014-15

1	2	3
3.	Mod. of Gang Canal	2015-16
<b>Tripura</b>		
1.	Gumti	2012-13
2.	Manu	2013-14
3.	Khowai	2011-12
<b>Uttar Pradesh</b>		
1.	Saryu Nahar	2014-15
2.	Bansagar Canal	2012-13
3.	Mod. of Lachhura Dam	2011-12
4.	Improving Irr. Intensity of Hardoi Branch System	2011-12
5.	Madhya Ganga Canal Ph-II	2014-15
6.	Kachnoda Dam	2012-13
7.	Arjun Shyak	2012-13
8.	Restoring Cap. of Sarda Sahayak	2012-13
<b>West Bengal</b>		
1.	Teesta Barrage	2014-15
2.	Tatko	2012-13
3.	Patloi	2012-13
4.	Subarnarekha Barrage	2015-16

\*MoU- Memorandum of Understanding

**Statement-II***State-wise details of ongoing MI schemes under AIBP and the scheduled year of completion*

Sl. No.	State	No. of ongoing MI schemes	Scheduled year of completion
1.	Arunachal Pradesh	92	31.3.2014
2.	Assam	683	31.3.2014
3.	Meghalaya	94	31.3.2014
4.	Nagaland	120	31.3.2014
5.	Sikkim	80	31.3.2014
6.	Tripura	45	31.3.2014
7.	Himachal Pradesh	95	31.3.2014
8.	Jammu and Kashmir	239	31.3.2014
9.	Odisha (KBK)	35	31.3.2014



Sl. No.	State	No. of ongoing MI schemes	Scheduled year of completion
10.	Uttarakhand	229	31.3.2014
11.	Andhra Pradesh	49	31.3.2014
12.	Chhattisgarh	61	31.3.2014
13.	Madhya Pradesh	148	31.3.2014
14.	Maharashtra	86	31.3.2014
15.	Bihar	161	31.3.2014
16.	Rajasthan	6	Not completed within stipulated time
17.	Karnataka	178	31.3.2014
18.	Jharkhand	315	31.3.2014
Total		2716	

**Statement-III**

*CA Released and expenditure incurred on Major, Medium and ERM projects for the period 2010-11 under AIBP*

(Rs. in crores)

Sl. No.	State/Project Name	Maj./Med/ERM	2010-11		
			CA Released	Required Expenditure	Actual Expenditure
1	2	3	4	5	6
<b>Andhra Pradesh</b>					
1.	J. Chokka Rao LIS	Maj.	0.00	0.00	1258.61
2.	Musurumilli	Med.	22.79	39.64	30.61
Total			22.79	39.64	1289.22
<b>Assam</b>					
3.	Dhansiri	Maj.	49.50	55.00	6.11
4.	Champamati	Maj.	0.00	0.00	1.00
5.	Borolia	Med.	0.00	0.00	2.58
Total			49.50	55.00	9.68
<b>Bihar</b>					
6.	Western Kosi	Maj.	23.40	26.00	50.67
Total			23.40	26.00	50.67
<b>Chhattisgarh</b>					
7.	Kosarteda	Med.	18.69	20.77	17.53
8.	Kelo Project	Maj.	13.50	54.50	83.45
9.	Kharung	Maj/ERM	4.50	18.00	10.89

1	2	3	4	5	6
10.	Sutiapat	Med.	6.32	7.02	7.10
11.	Maniyari Tank (ERM)	Maj/ERM	0.00	0.00	0.00
Total			43.01	99.79	118.97
<b>Goa</b>					
12.	Tillari	Maj.	20.00	80.00	91.62
Total			20.00	80.00	91.62
<b>Gujarat</b>					
13.	Sardar Sarovar	Maj.	361.42	882.57	747.08
Total			361.42	882.57	747.08
<b>Himachal Pradesh</b>					
14.	Shahnehar Irr. Project	Maj.	0.00	0.00	20.03
15.	Sidhata	Med.	0.00	0.00	7.00
16.	Balh Vally (Left Bank)	Med.	5.45	6.06	22.98
Total			5.45	6.06	50.01
<b>Jammu and Kashmir</b>					
17.	Mod. of Ranbir Canal*	Maj/ERM	24.98	27.75	28.06
18.	Mod. of New Pratap Canal*	Maj/ERM	4.68	5.20	10.31
19.	Rajpora Lift	Med.	0.00	0.00	0.90
20.	Tral Lift	Med.	6.30	7.00	0.80
21.	Mod. of Dadi Canal	Med/ERM	0.00	0.00	0.26
22.	Mod. of Ahji Canal	Med/ERM	0.00	0.00	4.55
23.	Restoration & Mod. of Main Ravi Canal	Maj/ERM	0.00	0.00	1.10
Total			35.96	39.95	45.97
<b>Jharkhand</b>					
24.	Upper Sankh	Med.	11.24	12.49	5.95
25.	Subernarekha Multipurpose	Maj	0.00	0.00	
Total			11.24	12.49	5.95
<b>Karnataka</b>					
26.	Upper Krishna St.I	Maj.	0.00	0.00	91.05
27.	Malaprabha	Maj.	0.00	0.00	95.12
28.	Upper Krishna St.II	Maj.	150.18	166.87	114.85
29.	Varahi	Maj.	0.00	0.00	42.28
30.	Dudhganga	Maj.	3.68	4.09	6.89

1	2	3	4	5	6
31.	Mod. Canal System of Bhadra	Maj/ERM	0.00	0.00	143.50
32.	Hipparagi LIS	Maj.	281.20	329.08	348.29
33.	Restoration Bhimasamundra Tank	Med/ERM	0.00	0.00	
34.	Bhima LIS	Maj.	52.62	58.47	38.37
35.	Guddada Malapura Lift	Med	24.84	27.60	30.41
Total			512.52	586.10	910.75
<b>Kerala</b>					
36.	Kanhirapuzha	Med/ERM	4.17	16.66	12.21
37.	Chitturpuzha	Maj/ERM	5.85	23.41	4.98
Total			10.02	40.07	17.19
<b>Madhya Pradesh</b>					
38.	Indira Sagar Unit II		95.47	106.08	97.40
39.	Bansagar Unit-II		54.02	137.44	230.35
40.	Sindh Phase II	Maj.	22.95	91.82	101.01
41.	Mahi	Maj.	87.63	101.77	67.39
42.	Bariarpur LBC	Maj.	0.00	0.00	47.07
43.	Bawanthadi	Maj.	20.62	82.46	25.03
44.	Mahan	Maj.	0.00	0.00	63.71
45.	Omkareshwar, Ph-I	Maj.	0.00	0.00	18.10
46.	Omkareshwar, Ph.-II	Maj.	0.00	0.00	31.92
47.	Omkareshwar, Ph.-III	Maj.	0.00	0.00	117.65
48.	Upper Beda	Maj.	24.81	27.57	19.83
49.	Punasa Lift	Maj.	105.03	116.70	84.32
50.	Lower Goi	Maj.	22.81	25.34	52.03
51.	Indira Sagar Unit IV	Maj.	16.20	18.00	14.69
52.	Jobat	Med	6.66	7.40	7.31
53.	Sagar (Sagad)	Med.	0.00	0.00	
54.	Singhpur	Med.	0.00	0.00	
55.	Sanjay Sagar (Bah)	Med.	0.00	0.00	
Total			456.19	714.58	977.81
<b>Maharashtra</b>					
56.	Gosikhurd [NP]	Maj.	1412.94	1569.93	894.08
57.	Waghur	Maj.	0.00	0.00	19.84
58.	Upper Manar	Med.	11.25	45.00	43.01

1	2	3	4	5	6
59.	Upper Pen Ganga	Maj.	43.69	98.80	98.20
60.	Bawanthadi [IS]	Maj.	20.25	81.00	59.23
61.	Lower Dudhna	Maj.	27.00	108.00	121.78
62.	Tillari	Maj.	0.00	0.00	43.48
63.	Punad	Maj.	0.00	0.00	27.32
64.	Lower Wardha	Maj.	0.00	0.00	110.07
65.	Khadakpurna	Maj.	0.00	0.00	66.57
66.	Bembla	Maj.	79.44	99.28	121.55
67.	Uttermand	Med.	2.48	9.90	5.40
68.	Sangola Branch Canal	Maj.	0.00	0.00	53.53
69.	Tarali	Maj.	49.95	76.49	111.38
70.	Dhom Balakwadi	Maj.	20.02	44.99	52.83
71.	Arjuna	Med.	13.50	54.00	59.99
72.	Lower Pedhi	Maj.	29.91	33.23	53.96
73.	Upper Kundalika	Med	0.00	0.00	4.22
74.	Lower Panzara	Med	28.35	31.50	34.37
75.	Aruna	Med	12.38	49.50	49.50
76.	Krishna Koyana Lift	Maj.	115.78	129.16	153.60
77.	Naradave (Mahammadwadi)	Med	12.38	49.50	49.50
78.	Gadnadi	Med	9.00	36.00	36.00
79.	Kudali	Med	4.05	16.20	18.00
80.	Nandur Madhmeshwar Ph-II	Maj.	0.00	0.00	31.50
Total			1812.91	2433.21	2318.92
<b>Manipur</b>					
81.	Khuga	Maj.	23.21	25.79	31.33
82.	Thoubal	Maj.	132.34	147.04	95.89
83.	Dolaithabi Barrage	Med.	53.95	59.94	49.90
Total			209.50	232.77	177.12
<b>Odisha</b>					
84.	Upper Indravati (KBK)	Maj.	56.22	62.46	40.04
85.	Subernarekha	Maj.	240.91	296.98	311.97
86.	Anandpur Barr./Integrated Anandpur Barr.	Maj/ERM	0.00	0.00	104.16
87.	Lower Indra (KBK)	Maj.	103.04	114.49	118.16
88.	Telengiri (KBK)	Maj.	32.16	35.73	37.43

1	2	3	4	5	6
89.	Kanupur	Maj.	116.23	129.14	132.26
90.	Rukura-Tribal	Med	15.27	16.97	18.84
Total			563.83	655.78	762.85
<b>Punjab</b>					
91.	Shahpur Kandi Dam (N.P)	Maj.	15.24	16.93	40.98
92.	Kandi Canal Extension (Ph.II)	Maj/ERM	14.54	58.16	24.20
93.	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project	Maj/ERM	4.86	19.44	28.57
94.	Relining of Rajasthan Feeder Cannal & Sirhind Feeder Canal [RD 179000 to RD 496000]	Maj/ERM	105.84 0.00	117.60 0.00	0.00
Total			140.48	212.13	93.75
<b>Rajasthan</b>					
95.	Narmada Canal	Maj.	41.92	46.58	100.28
96.	Mod. of Gang Canal	Maj/ERM	0.00	0.00	5.84
Total			41.92	46.58	106.12
<b>Tripura</b>					
97.	Manu	Med.	26.09	28.99	0.75
98.	Gumti	Med.	18.10	20.11	0.00
99.	Khowai	Med.	3.81	4.23	4.95
Total			48.00	53.33	5.70
<b>Uttar Pradesh</b>					
100.	Saryu Nahar [N P]	Maj.	10.20	40.08	143.54
101.	Bansagar Canal	Maj.	134.83	374.52	110.40
102.	Mod. of Lachhura Dam	Maj/ERM	25.25	76.53	67.89
103.	Madhya Ganga Canal Ph-II	Maj.	53.46	213.84	233.84
104.	Kachnoda Dam	Maj.	31.05	124.20	124.20
105.	Arjun Shyak	Maj.	178.13	197.92	188.10
106.	Restoring Cap of Sarda Sahayak	Maj/ERM	0.00	0.00	75.10
Total			432.74	1027.08	943.07
<b>West Bengal</b>					
107.	Teesta Barrage [N.P]	Maj.	81.00	324.00	0.00
108.	Tatko	Med.	0.00	0.00	0.32
109.	Patloi	Med.	0.00	0.00	0.35
Total			81.00	324.00	0.67

*CA Released and expenditure incurred on Major, Medium and ERM projects for the period 2011-12 under AIBP*

(Rs. in crores)

Sl. No.	State/Project Name	Maj./Med/ERM	2011-12		
			CA Released	Required Expenditure	Actual Expenditure
1	2	3	4	5	6
<b>Andhra Pradesh</b>					
1.	J. Chokka Rao LIS	Maj.	256.13	1024.52	900.86
2.	Musurumilli	Med.	0.00	0.00	13.36
Total			256.13	1024.52	914.22
<b>Assam</b>					
3.	Dhansiri	Maj.	0.00	0.00	
4.	Champamati	Maj.	40.50	45.00	
5.	Borolia	Med.	6.46	7.18	
Total			46.96	52.18	0.00
<b>Bihar</b>					
6.	Western Kosi	Maj.	0.00	0.00	89.96
Total			0.00	0.00	89.96
<b>Chhattisgarh</b>					
7.	Kosarteda	Med.	0.00	0.00	9.42
8.	Kelo Project	Maj.	0.00	0.00	84.82
9.	Kharung	Maj/ERM	0.00	0.00	9.98
10.	Sutiapat	Med.	0.00	0.00	7.39
11.	Maniyari Tank (ERM)	Maj/ERM	22.25	35.89	14.44
Total			22.25	35.89	126.05
<b>Goa</b>					
12.	Tillari	Maj.	20.25	81.00	62.68
Total			20.25	81.00	62.68
<b>Gujarat</b>					
13.	Sardar Sarovar	Maj.	0.00	0.00	1727.36
Total			0.00	0.00	1727.36
<b>Himachal Pradesh</b>					
14.	Shahnehar Irr. Project	Maj.	54.27	60.30	67.31
15.	Sidhata	Med.	14.55	16.17	19.07
16.	Balh Vally (Left Bank)	Med.	13.77	15.30	21.94
Total			82.59	91.77	108.32

1	2	3	4	5	6
<b>Jammu and Kashmir</b>					
17.	Mod. of Ranbir Canal*	Maj/ERM	24.47	27.19	22.30
18.	Mod. of New Pratap Canal*	Maj/ERM	0.00	0.00	0.00
19.	Rajpora Lift	Med.	7.45	8.28	4.50
20.	Tral Lift	Med.	12.52	13.91	10.68
21.	Mod. of Dadi Canal	Med/ERM	2.69	2.99	
22.	Mod. of Ahji Canal	Med/ERM	5.61	6.23	
23.	Restoration & Mod. of Main Ravi Canal	Maj/ERM	8.91	9.90	6.71
Total			61.65	68.50	44.18
<b>Jharkhand</b>					
24.	Upper Sankh	Med.	0.00	0.00	3.05
25.	Subernarekha Multipurpose	Maj	335.54	432.12	174.72
Total			335.54	432.12	177.77
<b>Karnataka</b>					
26.	Upper Krishna St.I	Maj.	134.51	149.45	38.65
27.	Malaprabha	Maj.	90.72	100.80	71.22
28.	Upper Krishna St.II	Maj.	0.00	0.00	129.90
29.	Varahi	Maj.	0.00	0.00	18.90
30.	Dudhganga	Maj.	0.00	0.00	7.55
31.	Mod. Canal System of Bhadra	Maj/ERM	0.00	0.00	198.99
32.	Hipparagi LIS	Maj.	129.03	151.00	244.73
33.	Restoration Bhimasamundra Tank	Med/ERM	52.64	58.49	
34.	Bhima LIS	Maj.	45.34	50.38	52.80
35.	Guddada Malapura Lift	Med	0.00	0.00	25.43
Total			452.24	510.12	788.17
<b>Kerala</b>					
36.	Kanhirapuzha	Med/ERM	0.00	0.00	11.14
37.	Chitturpuzha	Maj/ERM	0.00	0.00	21.21
Total			0.00	0.00	32.35
<b>Madhya Pradesh</b>					
38.	Indira Sagar Unit II		0.00	0.00	91.81
39.	Bansagar Unit-II		40.52	103.10	137.13
40.	Sindh Phase II	Maj.	19.01	76.04	87.52

1	2	3	4	5	6
41.	Mahi	Maj.	39.39	45.75	59.50
42.	Bariarpur LBC	Maj.	0.00	0.00	69.33
43.	Bawanthadi	Maj.	6.05	24.21	24.99
44.	Mahan	Maj.	0.00	0.00	73.30
45.	Omkareshwar, Ph-I	Maj.	12.40	13.78	14.78
46.	Omkareshwar, Ph.-II	Maj.	46.14	54.00	26.04
47.	Omkareshwar, Ph.-III	Maj.	0.00	0.00	94.75
48.	Upper Beda	Maj.	0.00	0.00	13.47
49.	Punasa Lift	Maj.	0.00	0.00	47.38
50.	Lower Goi	Maj.	55.19	61.32	67.17
51.	Indira Sagar Unit IV	Maj.	0.00	0.00	62.61
52.	Jobat	Med	0.00	0.00	19.29
53.	Sagar (Sagad)	Med.	14.75	59.00	80.18
54.	Singhpur	Med.	15.75	63.00	39.26
55.	Sanjay Sagar (Bah)	Med.	12.98	51.90	57.43
Total			262.18	552.10	1065.94

**Maharashtra**

56.	Gosikhurd [NP]	Maj.	0.00	0.00	942.69
57.	Waghur	Maj.	61.61	76.62	55.06
58.	Upper Manar	Med.	9.00	36.00	42.52
59.	Upper Pen Ganga	Maj.	66.51	150.41	108.75
60.	Bawanthadi [IS]	Maj.	10.43	41.72	50.48
61.	Lower Dudhna	Maj.	24.08	96.32	101.43
62.	Tillari	Maj.	16.55	66.21	29.38
63.	Punad	Maj.	42.50	47.22	11.87
64.	Lower Wardha	Maj.	55.13	220.51	261.48
65.	Khadakpurna	Maj.	136.36	162.64	130.18
66.	Bembla	Maj.	148.80	185.96	164.42
67.	Uttermand	Med.	0.00	0.00	8.25
68.	Sangola Branch Canal	Maj.	60.39	67.10	39.67
69.	Tarali	Maj.	40.26	61.65	64.77
70.	Dhom Balakwadi	Maj.	32.62	73.30	73.31
71.	Arjuna	Med.	12.50	50.00	47.62



1	2	3	4	5	6
72.	Lower Pedhi	Maj.	60.09	66.77	75.16
73.	Upper Kundalika	Med	54.91	61.01	61.01
74.	Lower Panzara	Med	38.77	43.08	33.23
75.	Aruna	Med	11.36	45.45	45.45
76.	Krishna Koyana Lift	Maj.	120.06	133.94	163.68
77.	Naradave (Mahammadwadi)	Med	11.14	44.55	44.55
78.	Gadnadi	Med	11.25	45.00	50.62
79.	Kudali	Med	3.67	14.68	14.68
80.	Nandur Madhmeshwar Ph-II	Maj.	94.69	105.21	52.54
Total			1122.68	1895.35	2672.79
<b>Manipur</b>					
81.	Khuga	Maj.	0.00	0.00	5.75
82.	Thoubal	Maj.	0.00	0.00	70.92
83.	Dolaithabi Barrage	Med.	0.00	0.00	30.41
Total			0.00	0.00	107.08
<b>Odisha</b>					
84.	Upper Indravati (KBK)	Maj.	73.95	82.17	71.25
85.	Subernarekha	Maj.	227.61	280.58	308.82
86.	Anandpur Barr./Integrated Anandpur Barr.	Maj/ERM	26.42	105.67	77.54
87.	Lower Indra (KBK)	Maj.	100.55	111.72	75.85
88.	Telengiri (KBK)	Maj.	37.00	41.12	34.89
89.	Kanupur	Maj.	117.01	130.02	116.25
90.	Rukura-Tribal	Med	32.40	36.00	8.76
Total			614.95	787.28	693.37
<b>Punjab</b>					
91.	Shahpur Kandi Dam (N.P)	Maj.	0.00	0.00	
92.	Kandi Canal Extension (Ph.II)	Maj/ERM	43.63	174.52	38.57
93.	Rehabilitation of Ist Patiala Feeder and Kotla Branch Project	Maj/ERM	0.00	0.00	3.05
94.	Relining of Rajasthan Feeder Cannal & Sirhind Feeder Canal [RD 179000 to RD 496000]	Maj/ERM	0.00	0.00	0.00
Total			43.63	174.52	41.62

1	2	3	4	5	6
<b>Rajasthan</b>					
95.	Narmada Canal	Maj.	0.00	0.00	106.59
96.	Mod. of Gang Canal	Maj/ERM	3.38	13.50	15.50
Total			3.38	13.50	122.09
<b>Tripura</b>					
97.	Manu	Med.	0.00	0.00	5.40
98.	Gumti	Med.	0.00	0.00	9.07
99.	Khowai	Med.	0.00	0.00	4.30
Total			0.00	0.00	18.77
<b>Uttar Pradesh</b>					
100.	Saryu Nahar [N P]	Maj.	70.88	283.50	85.39
101.	Bansagar Canal	Maj.	0.00	0.00	275.00
102.	Mod. of Lachhura Dam	Maj/ERM	0.00	0.00	23.66
103.	Madhya Ganga Canal Ph-II	Maj.	61.88	247.50	247.50
104.	Kachnoda Dam	Maj.	23.63	94.50	94.50
105.	Arjun Shyak	Maj.	105.47	117.19	132.07
106.	Restoring Cap of Sarda Sahayak	Maj/ERM	18.00	72.00	20.00
Total			279.84		878.12
<b>West Bengal</b>					
107.	Teesta Barrage [N.P]	Maj.	97.20	388.80	
108.	Tatko	Med.	3.73	4.14	1.08
109.	Patloi	Med.	1.62	1.80	1.38
Total			102.74	394.74	2.46

CA Released and expenditure incurred on Major, Medium and ERM projects for the period 2012-13 under AIBP

(Rs. in crores)

Sl. No.	State/Project Name	Maj./Med/ERM	2012-13		
			CA Released	Required Expenditure	Actual Expenditure
1	2	3	4	5	6
<b>Andhra Pradesh</b>					
1.	J. Chokka Rao LIS	Maj.	0.00	0.00	529.69
2.	Musurumilli	Med.	0.00	0.00	0.00
Total			0.00	0.00	529.69

1	2	3	4	5	6
<b>Assam</b>					
3.	Dhansiri	Maj.	0.00	0.00	
4.	Champamati	Maj.	0.00	0.00	45.00
5.	Borolia	Med.	0.00	0.00	
Total			0.00	0.00	45.00
<b>Bihar</b>					
6.	Western Kosi	Maj.	0.00	0.00	54.22
Total			0.00	0.00	54.22
<b>Chhattisgarh</b>					
7.	Kosarteda	Med.	0.00	0.00	0.45
8.	Kelo Project	Maj.	0.00	0.00	73.39
9.	Kharung	Maj/ERM	3.38	13.50	11.33
10.	Sutiapat	Med.	12.15	13.50	21.77
11.	Maniyari Tank (ERM)	Maj/ERM	0.00	0.00	24.02
Total			15.53	27.00	130.96
<b>Goa</b>					
12.	Tillari	Maj.	8.00	32.00	48.94
Total			8.00	32.00	48.94
<b>Gujarat</b>					
13.	Sardar Sarovar	Maj.	1285.93	3140.18	2251.50
Total			1285.93	3140.18	2251.50
<b>Himachal Pradesh</b>					
14.	Shahnehar Irr. Project	Maj.	0.00	0.00	0.05
15.	Sidhata	Med.	0.00	0.00	0.02
16.	Balh Vally (Left Bank)	Med.	0.00	0.00	0.03
Total			0.00	0.00	0.09
<b>Jammu and Kashmir</b>					
17.	Mod. of Ranbir Canal*	Maj/ERM	0.00	0.00	3.17
18.	Mod. of New Pratap Canal*	Maj/ERM	0.00	0.00	0.00
19.	Rajpora Lift	Med.	0.00	0.00	3.78
20.	Tral Lift	Med.	0.00	0.00	9.54
21.	Mod. of Dadi Canal	Med/ERM	0.00	0.00	
22.	Mod. of Ahji Canal	Med/ERM	0.00	0.00	
23.	Restoration & Mod. of Main Ravi Canal	Maj/ERM	12.71	14.12	14.29
Total			12.71	14.12	30.77

1	2	3	4	5	6
<b>Jharkhand</b>					
24.	Upper Sankh	Med.	0.00	0.00	1.67
25.	Subernarekha Multipurpose	Maj	515.72	664.16	345.80
Total			515.72	664.16	347.47
<b>Karnataka</b>					
26.	Upper Krishna St.I	Maj.	0.00	0.00	0.00
27.	Malaprabha	Maj.	98.29	109.21	80.35
28.	Upper Krishna St.II	Maj.	0.00	0.00	0.00
29.	Varahi	Maj.	11.59	46.36	66.59
30.	Dudhganga	Maj.	0.00	0.00	9.22
31.	Mod. Canal System of Bhadra	Maj/ERM	2.89	10.27	30.08
32.	Hipparagi LIS	Maj.	94.59	110.70	200.47
33.	Restoration Bhimasamundra Tank	Med/ERM	0.00	0.00	
34.	Bhima LIS	Maj.	0.00	0.00	65.88
35.	Guddada Malapura Lift	Med	0.00	0.00	5.86
Total			207.36	276.53	458.45
<b>Kerala</b>					
36.	Kanhirapuzha	Med/ERM	0.00	0.00	1.62
37.	Chitturpuzha	Maj/ERM	0.00	0.00	8.37
Total			0.00	0.00	458.45
<b>Madhya Pradesh</b>					
38.	Indira Sagar Unit II		57.23	63.59	51.67
39.	Bansagar Unit-II		81.86	208.29	210.78
40.	Sindh Phase II	Maj.	39.15	156.60	177.47
41.	Mahi	Maj.	31.00	36.00	
42.	Bariarpur LBC	Maj.	8.26	33.02	41.00
43.	Bawanthadi	Maj.	2.97	11.88	
44.	Mahan	Maj.	107.65	119.61	79.96
45.	Omkareshwar, Ph-I	Maj.	0.00	0.00	11.82
46.	Omkareshwar, Ph.-II	Maj.	0.00	0.00	19.69
47.	Omkareshwar, Ph.-III	Maj.	47.79	53.10	62.30
48.	Upper Beda	Maj.	0.00	0.00	5.70
49.	Punasa lift	Maj.	0.75	0.84	18.85

1	2	3	4	5	6
50.	Lower Goi	Maj.	44.42	49.36	54.67
51.	Indira Sagar Unit IV	Maj.	40.99	45.55	29.46
52.	Jobat	Med	10.00	11.11	12.51
53.	Sagar (Sagad)	Med.	9.00	36.00	53.72
54.	Singhpur	Med.	0.00	0.00	23.70
55.	Sanjay Sagar (Bah)	Med.	10.44	41.76	28.81
Total			491.51	866.71	882.11
<b>Maharashtra</b>					
56.	Gosikhurd [NP]	Maj.	405.00	450.00	551.64
57.	Waghur	Maj.	76.24	94.81	35.49
58.	Upper Manar	Med.	16.65	66.60	51.94
59.	Upper Pen Ganga	Maj.	41.79	94.50	151.49
60.	Bawanthadi [IS]	Maj.	3.83	15.30	34.94
61.	Lower Dudhna	Maj.	22.65	90.61	119.36
62.	Tillari	Maj.	0.00	0.00	27.21
63.	Punad	Maj.	0.00	0.00	8.56
64.	Lower Wardha	Maj.	0.00	0.00	108.96
65.	Khadakpurna	Maj.	40.14	47.88	63.59
66.	Bembla	Maj.	0.00	0.00	107.64
67.	Uttermand	Med.	0.00	0.00	0.07
68.	Sangola Branch Canal	Maj.	0.00	0.00	22.29
69.	Tarali	Maj.	39.29	60.17	22.46
70.	Dhom Balakwadi	Maj.	24.03	54.00	76.67
71.	Arjuna	Med.	12.83	51.30	
72.	Lower Pedhi	Maj.	0.00	0.00	97.24
73.	Upper Kundalika	Med	12.39	13.77	28.99
74.	Lower Panzara	Med	0.00	0.00	38.60
75.	Aruna	Med	14.18	56.72	56.72
76.	Krishna Koyana Lift	Maj.	77.18	86.10	28.85
77.	Naradave (Mahammadwadi)	Med	7.41	29.65	15.54
78.	Gadnadi	Med	0.00	0.00	62.35
79.	Kudali	Med	0.00	0.00	15.67
80.	Nandur Madhmeshwar Ph-II	Maj.	46.57	51.74	52.67
Total			840.18	1263.16	1778.94

1	2	3	4	5	6
<b>Manipur</b>					
81.	Khuga	Maj.	30.60	34.00	38.61
82.	Thoubal	Maj.	250.00	277.78	294.42
83.	Dolaithabi Barrage	Med.	94.40	104.89	108.14
Total			375.00	416.67	441.17
<b>Odisha</b>					
84.	Upper Indravati (KBK)	Maj.	0.00	0.00	30.03
85.	Subernarekha	Maj.	0.00	0.00	
86.	Anandpur Barr./Integrated Anandpur Barr.	Maj/ERM	14.82	59.27	14.81
87.	Lower Indra (KBK)	Maj.	0.00	0.00	32.29
88.	Telengiri (KBK)	Maj.	0.00	0.00	5.60
89.	Kanupur	Maj.	0.00	0.00	12.40
90.	Rukura-Tribal	Med	0.00	0.00	9.00
Total			14.82	59.27	104.13
<b>Punjab</b>					
91.	Shahpur Kandi Dam (N.P)	Maj.	0.00	0.00	
92.	Kandi Canal Extension (Ph.II)	Maj/ERM	0.00	0.00	0.00
93.	Rehabilitation of 1st Patiala Feeder and Kotla Branch Project	Maj/ERM	0.00	0.00	0.00
94.	Relining of Rajasthan Feeder Cannal & Sirhind Feeder Canal [RD 179000 to RD 496000]	Maj/ERM	0.00	0.00	0.00
Total			0.00	0.00	0.00
<b>Rajasthan</b>					
95.	Narmada Canal	Maj.	0.00	0.00	124.11
96.	Mod. of Gang Canal	Maj/ERM	0.00	0.00	7.77
Total			0.00	0.00	131.88
<b>Tripura</b>					
97.	Manu	Med.	0.00	0.00	
98.	Gumti	Med.	0.00	0.00	
99.	Khowai	Med.	0.00	0.00	0.00
Total					

1	2	3	4	5	6
<b>Uttar Pradesh</b>					
100.	Saryu Nahar	Maj.	67.96	271.92	224.39
101.	Bansagar Canal	Maj.	76.66	212.94	137.42
102.	Mod. of Lachhura Dam	Maj/ERM	0.00	0.00	13.27
103.	Madhya Ganga Canal Ph-II	Maj.	0.00	0.00	90.00
104.	Kachnoda Dam	Maj.	0.00	0.00	73.87
105.	Arjun Shyak	Maj.	0.00	0.00	25.00
106.	Restoring Cap of Sarda Sahayak	Maj/ERM	0.00	0.00	75.00
Total			144.64		638.95
<b>West Bengal</b>					
107.	Teesta Barrage [N.P]	Maj.	0.00	0.00	
108.	Tatko	Med.	0.00	0.00	0.76
109.	Patloi	Med.	0.00	0.00	0.50
Total			0.00	0.00	1.25
<i>CA Released and expenditure incurred on Major, Medium and ERM projects for the period 2013-14 under AIBP</i>					
(Rs. in crores)					
Sl. No.	State/Project Name	Maj./Med/ERM	2013-14		
			CA Released	Required Expenditure	Actual Expenditure
1	2	3	4	5	6
<b>Andhra Pradesh</b>					
1.	J. Chokka Rao LIS	Maj.	0.00	0.00	
2.	Musurumilli	Med.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Assam</b>					
3.	Dhansiri	Maj.	0.00	0.00	
4.	Champamati	Maj.	0.00	0.00	
5.	Borolia	Med.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Bihar</b>					
6.	Western Kosi	Maj.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Chhattisgarh</b>					
7.	Kosarteda	Med.	0.00	0.00	

1	2	3	4	5	6
8.	Kelo Project	Maj.	0.00	0.00	
9.	Kharung	Maj / ERM	2.59	10.38	
10.	Sutiapat	Med.	0.00	0.00	
11.	Maniyari Tank (ERM)	Maj / ERM	0.00	0.00	
Total			2.59	10.38	0.00
<b>Goa</b>					
12.	Tillari	Maj.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Gujarat</b>					
13.	Sardar Sarovar	Maj.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Himachal Pradesh</b>					
14.	Shahnehar Irr. Project	Maj.	0.00	0.00	
15.	Sidhata	Med.	0.00	0.00	
16.	Balh Vally (Left Bank)	Med.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Jammu and Kashmir</b>					
17.	Mod. of Ranbir Canal*	Maj / ERM	0.00	0.00	
18.	Mod. of New Pratap Canal*	Maj / ERM	0.00	0.00	
19.	Rajpora Lift	Med.	0.00	0.00	
20.	Tral Lift	Med.	0.00	0.00	
21.	Mod. of Dadi Canal	Med / ERM	0.00	0.00	
22.	Mod. of Ahji Canal	Med / ERM	0.00	0.00	
23.	Restoration & Mod. of Main Ravi Canal	Maj / ERM	0.00	0.00	
Total			0.00	0.00	0.00
<b>Jharkhand</b>					
24.	Upper Sankh	Med.	0.00	0.00	
25.	Subernarekha Multipurpose	Maj	0.00	0.00	
Total			0.00	0.00	0.00
<b>Karnataka</b>					
26.	Upper Krishna St.I	Maj.	0.00	0.00	
27.	Malaprabha	Maj.	0.00	0.00	
28.	Upper Krishna St.II	Maj.	0.00	0.00	
29.	Varahi	Maj.	0.00	0.00	
30.	Dudhganga	Maj.	0.00	0.00	



1	2	3	4	5	6
31.	Mod. Canal System of Bhadra Reservoir Canal System (ERM)	Maj/ERM	0.00	0.00	
32.	Hipparagi LIS	Maj.	0.00	0.00	
33.	Restoration Bhimasamundra Tank	Med/ERM	0.00	0.00	
34.	Bhima LIS	Maj.	0.00	0.00	
35.	Guddada Malapura Lift	Med	0.00	0.00	
Total			0.00	0.00	0.00
<b>Kerala</b>					
36.	Kanhirapuzha	Med/ERM	0.00	0.00	
37.	Chitturpuzha	Maj/ERM	0.00	0.00	
Total			0.00	0.00	0.00
<b>Madhya Pradesh</b>					
38.	Indira Sagar Unit II		0.00	0.00	
39.	Bansagar Unit-II		0.00	0.00	
40.	Sindh Phase II	Maj.	0.00	0.00	
41.	Mahi	Maj.	0.00	0.00	
42.	Bariarpur LBC	Maj.	0.00	0.00	
43.	Bawanthadi	Maj.	0.00	0.00	
44.	Mahan	Maj.	0.00	0.00	
45.	Omkareshwar, Ph.-I	Maj.	0.00	0.00	
46.	Omkareshwar, Ph.-II	Maj.	0.00	0.00	
47.	Omkareshwar, Ph.-III	Maj.	0.00	0.00	
48.	Upper Beda	Maj.	0.00	0.00	
49.	Punasa lift	Maj.	0.00	0.00	
50.	Lower Goi	Maj.	0.00	0.00	
51.	Indira Sagar Unit IV	Maj.	0.00	0.00	
52.	Jobat	Med	0.00	0.00	
53.	Sagar (Sagad)	Med.	0.00	0.00	
54.	Singhpur	Med.	0.00	0.00	
55.	Sanjay Sagar (Bah)	Med.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Maharashtra</b>			0.00		
56.	Gosikhurd [NP]	Maj.	0.00	0.00	
57.	Waghur	Maj.	0.00	0.00	
58.	Upper Manar	Med.	0.00	0.00	

1	2	3	4	5	6
59.	Upper Pen Ganga	Maj.	0.00	0.00	
60.	Bawanthadi [IS]	Maj.	0.00	0.00	
61.	Lower Dudhna	Maj.	0.00	0.00	
62.	Tillari	Maj.	0.00	0.00	
63.	Punad	Maj.	0.00	0.00	6.19
64.	Lower Wardha	Maj.	0.00	0.00	
65.	Khadakpurna	Maj.	0.00	0.00	
66.	Bembla	Maj.	79.44	99.28	
67.	Uttermand	Med.	0.00	0.00	
68.	Sangola Branch Canal	Maj.	0.00	0.00	
69.	Tarali	Maj.	0.00	0.00	
70.	Dhom Balakwadi	Maj.	0.00	0.00	
71.	Arjuna	Med.	0.00	0.00	
72.	Lower Pedhi	Maj.	0.00	0.00	
73.	Upper Kundalika	Med	0.00	0.00	
74.	Lower Panzara	Med	0.00	0.00	
75.	Aruna	Med	0.00	0.00	
76.	Krishna Koyana Lift	Maj.	0.00	0.00	
77.	Naradave (Mahammadwadi)	Med	0.00	0.00	14.11
78.	Gadnadi	Med	0.00	0.00	
79.	Kudali	Med	0.00	0.00	
80.	Nandur Madhmeshwar Ph-II	Maj.	0.00	0.00	36.97
Total			79.44	99.28	57.27
<b>Manipur</b>					
81.	Khuga	Maj.	0.00	0.00	
82.	Thoubal	Maj.	0.00	0.00	
83.	Dolaithabi Barrage	Med.	0.00	0.00	
Total			0.00	0.00	0.00
<b>Odisha</b>					
84.	Upper Indravati (KBK)	Maj.	0.00	0.00	
85.	Subernarekha	Maj.	0.00	0.00	
86.	Anandpur Barr./Integrated Anandpur Barr.	Maj / ERM	0.00	0.00	
87.	Lower Indra (KBK)	Maj.	0.00	0.00	
88.	Telengiri (KBK)	Maj.	0.00	0.00	

1	2	3	4	5	6
89.	Kanupur	Maj.	0.00	0.00	
90.	Rukura-Tribal	Med	0.00	0.00	
	Total		0.00	0.00	0.00
<b>Punjab</b>					
91.	Shahpur Kandi Dam (N.P)	Maj.	0.00	0.00	
92.	Kandi Canal Extension (Ph.II)	Maj / ERM	0.00	0.00	41.12
93.	Rehabilitation of Ist Patiala Feeder and Kotla Branch	Maj / ERM	0.00	0.00	0.00
94.	Relining of Rajasthan Feeder Cannal & Sirhind Feeder Canal [RD 179000 to RD 496000]	Maj / ERM	0.00	0.00	0.00
			0.00	0.00	
	Total		0.00	0.00	41.12
<b>Rajasthan</b>					
95.	Narmada Canal	Maj.	0.00	0.00	
96.	Mod. of Gang Canal	Maj / ERM	0.00	0.00	
	Total		0.00	0.00	0.00
<b>Tripura</b>					
97.	Manu	Med.	0.00	0.00	
98.	Gumti	Med.	0.00	0.00	
99.	Khowai	Med.	0.00	0.00	
	Total		0.00	0.00	0.00
<b>Uttar Pradesh</b>					
100.	Saryu Nahar [N P]	Maj.	0.00	0.00	
101.	Bansagar Canal	Maj.	0.00	0.00	
102.	Mod. of Lachhura Dam	Maj/ERM	0.00	0.00	
103.	Madhya Ganga Canal Ph-II	Maj.	0.00	0.00	
104.	Kachnoda Dam	Maj.	0.00	0.00	
105.	Arjun Shyak	Maj.	0.00	0.00	
106.	Restoring Cap of Sarda Sahayak	Maj/ERM	0.00	0.00	
	Total		0.00	0.00	0.00
<b>West Bengal</b>					
107.	Teesta Barrage [N.P]	Maj.	0.00	0.00	
108.	Tatko	Med.	0.00	0.00	
109.	Patloi	Med.	0.00	0.00	
	Total		0.00	0.00	0.00

**Statement-IV**

*State-wise details of funds released and utilised under AIBP to surface MI schemes during last three years and current year*

(Rs. in crores)

Sl. No.	State	2010-11		2011-12		2012-13		2013-14	
		Funds released	Funds utilised	Funds released	Funds utilised	Funds released	Funds utilised	Funds released	Funds utilised
1.	Arunachal Pradesh	48.6350	48.6350	33.7883	37.5426	54.6651	54.6651		
2.	Assam	356.9030	356.9030	377.7456	419.7173	414.0209	392.9860	153.0675	
3.	Manipur	40.5000	40.5000	44.5500	49.5000	0	0	17.2700	
4.	Meghalaya	110.1951	110.1951	81.3011	90.3346	59.8639	59.8639		
5.	Mizoram	51.0921	51.0921	42.1101	46.7890	0	0		
6.	Nagaland	70.0000	70.0000	72.6525	80.7250	76.9910	76.9910	50.4096	
7.	Sikkim	14.3639	14.3639	33.7144	37.4604	0	0		
8.	Tripura	0	0	34.8751	38.7501	17.7500	*		
9.	Himachal Pradesh	32.4000	32.4000	47.1152	52.3502	48.5190	48.5190		
10.	Jammu and Kashmir	110.7215	110.7215	163.4678	181.6309	155.2400	*		
11.	Odisha (KBK)	27.8538	27.8538	0.0000	0	0	0		
12.	Uttarakhand	160.0600	160.0600	232.7513	258.6126	148.8013	*		
13.	Andhra Pradesh	0.00	0.00	141.75	157.5000	0	0		
14.	Chhattisgarh	131.7986	131.7986	179.1856	199.0951	141.7400	141.7400		
15.	Madhya Pradesh	202.5023	202.5023	211.2880	234.7644	471.7069	471.7069		
16.	Maharashtra	256.1439	256.1439	77.2109	85.7899	178.8416	*		
17.	Bihar	32.3535	32.3535	15.5303	17.2559	9.7200	*		
18.	West Bengal	8.10	8.10	4.46	4.9512	0	0		
19.	Rajasthan	0	0	0.000	0	0	0		
20.	Karnataka	34.6388	34.6388	59.1674	65.7416	161.6000	161.6000	63.1800	
21.	Jharkhand	231.6474	231.6474	224.4158	249.3509	53.2646	*		
<b>Total</b>		<b>1919.9089</b>	<b>1919.9089</b>	<b>2077.0755</b>	<b>2307.8617</b>	<b>1992.7243</b>	<b>1408.0719</b>	<b>283.9271</b>	<b>0</b>

\*State Governments yet to submit U.C.

**Aviation Policy/Guidelines**

\*103. SHRI ASHOK KUMAR RAWAT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government Directorate General of Civil Aviation (DGCA) has evolved any aviation policy or issued any guidelines to allow private airlines to operate in the country;

(b) if so, the details thereof;

(c) whether some cases of violation of such policy/guidelines by certain private airline companies have come to the notice of the Government recently and if so, the details thereof along with the action taken/proposed to be taken against the said companies;

(d) whether the Government has put in place any mechanism to monitor the operation of the private airlines as per the policy/guidelines; and

(e) if so, the details thereof along with the outcome thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) The Air Operator Permit is issued in two categories *i.e.* Scheduled and Non-scheduled, upon meeting the minimum requirements as contained in CAR Section 3 Series 'C' Part II/III/IV and VIII after following the procedures as given in air operator Certification Manual CAP 3100.

(c) Recently, in an audit, it was found that M/s EON Aviation Pvt. Ltd. (a Non-scheduled Operator) was not complying with the Directorate General of Civil Aviation (DGCA) requirements and as such its Air Operator Permit (AOP) was suspended by DGCA.

(d) DGCA has its surveillance policy as well as guidelines to monitor all the airlines by conducting regular audits/surprise checks/spot checks etc. Action is taken against the airlines as per the findings reported/observed during these checks.

(e) The details of Level I and Level II safety lapses and enforcement action taken by DGCA against the private airlines is given in the enclosed Statement.

**Statement***Details of Level I and Level II findings*

Year 2012				Year 2013 (upto August, 2013)			
Airlines	Level-I	Level-II	Enforcement Action	Airlines	Level-I	Level-II	Enforcement Action
Blue Dart	Nil	119	Nil	Blue Dart	Nil	60	Nil
Go Air	Nil	53	Nil	Go Air	Nil	82	Nil
Indigo	Nil	81	Nil	Indigo	Nil	116	Nil
Jet Airways	Nil	109	Nil	Jet Airways	Nil	68	Nil
Jet Lite	Nil	50	Nil	Jet Lite	Nil	70	Nil
Spice Jet	Nil	246	2	Spice Jet	Nil	187	Nil
Kingfisher Airlines	Nil	76	1	Kingfisher Airlines	Nil		Nil

*Details of Enforcement Action*

Name of the Operator	Date of Action	Reasons for taking Enforcement Action	Action Taken
<b>2012</b>			
Spice Jet	16.01.2012	Mr. Robert Bryant, Post Holder for Maintenance, to M/s Spice Jet Ltd., New Delhi has failed to ensure that the Blow Out	Suspension

Name of the Operator	Date of Action	Reasons for taking Enforcement Action	Action Taken
Spice Jet	31.08.2012	<p>Panel in Cargo Compartment of B737- 800 Aircraft VT- SPR was installed in approved manner. He also failed to ensure the availability of appropriately approved personnel for certification of Aircraft batteries in the Battery Shop.</p> <p>Action-Spice Jet Ltd. suspended Mr. Robert Bryant, Post Holder for Maintenance M/s Spice Jet Ltd., New Delhi for a period of 03 (Three) Months.</p> <p>Request for change of ownership was received from M/s Spice Jet vide letter No.SJCAMO/DGCA/188 dated 16.07.2012 in respect of Boeing 737-800 aircraft, VTSSGV, MSN 37362. During scrutiny of records, it was observed that change of ownership came into effect from 30.11.2011. Hence explanation was sought from M/s Spice Jet regarding aircraft being flown without change of ownership till the date of application along with a request to forward other requisite documents. Reply received from M/s Spice Jet in response to above letter has been examined and not found satisfactory. As per Rule 33(b) of the Aircraft Rules, 1937 any person, company or corporation who becomes the owner of an aircraft registered in India is required to inform the Director General in writing of the fact of his ownership of the aircraft and make an application for a certificate of registration.</p> <p>Action-Therefore, in accordance with the Rule 33 (b) of the Aircraft Rules 1937, a warning was issued to Accountable Manager of M/s Spice Jet Ltd to be careful in future for such violation.</p>	Warning
Kingfisher Airlines	20.10.2012	<p>The non adherence to the DGCA approved flight schedule &amp; abrupt cancellation of flight by M/s Kingfisher Airlines Ltd. (KFA) caused a great inconvenience to the travelling public. A personal hearing was given to KFA representative on 2nd October 2012 which was attended by the CEO and the Executive Vice President of the Airline, wherein DGCA explained the concerns of the Govt. During the meeting, it was made clear to the Airline that they will have to submit their operational preparedness, and satisfy DGCA before resumption of operation.</p> <p>M/s Kingfisher Airlines Ltd. failed to resume their operation within the stipulated time as agreed in the aforesaid meeting they were issued a Show Cause Notice vide this office letter of even no. dated 05.10.2012 as to why action should not be taken against their organization under clause 15 (2) (b) of schedule XI of the Aircraft Rule 1937, as the Airline failed to</p>	Suspension

Name of the Operator	Date of Action	Reasons for taking Enforcement Action	Action Taken
		<p>establish a safe, efficient and reliable air transport services and also for not adhering to the approved schedule abruptly cancelling their flights time, which was causing a great inconvenience to the travelling public. On perusal of the reply to the show cause notice, it is revealed that the Airline have not addressed any of the issues raised during the aforesaid meeting, points raised in the show cause notice and did not submit revival plan for resumption of sustainable scheduled air transport services. Pursuant to clause 15 (2) of the Aircraft Rules 1937 read in conjunction with para 10.21 of. CAR Section 3, Series C Part II, the Scheduled Operator's permit no.-S-12 dated 26.08.2003 issued to M/s Kingfisher Airlines Ltd. was suspended <i>w.e.f.</i> 20th October, 2012 till such time the Kingfisher Airlines submit a concrete and reliable revival plan ensuring safe, reliable, efficient and sustainable scheduled Air Transport Services to the satisfaction of DGCA.</p> <p>M/s Kingfisher Airlines Ltd. are directed to surrender its Scheduled Operator's permit no.-S-12 dated 6.08.2003 to DGCA for necessary endorsement.</p>	
<b>2013</b>			
Jet Airways	13.08.2013	<p>Non Compliance of Civil Aviation Requirements by M/s Jet Airways.</p> <p>CAR M, Para M.A.304 &amp; AMC M.A. 304 and CAR 145 Para 145A65b require that maintenance procedure shall be established to ensure that damage is assessed and modifications and repairs are carried out using data, approved by DGCA. In accordance with these requirements, it is mandatory for operators to seek DGCA approval before carrying out modifications and repairs. In order to ensure implementation of these requirements, an Airworthiness Advisory Circular (AAC) 2 of 2013 was issued for the guidance of industry. The operators were accordingly advised to seek DGCA approval before carrying out major modification and repair beyond Structural Repair Manual.</p> <p>During inspection carried by the DGCA, it was found that M/s Jet Airways (I) Ltd. did not comply with these requirements and continued performing such modifications and repairs. Accordingly, a warning was issued to Quality Manager and CA Manager of Jet Airways in accordance with sub rule 10, Rule 133B of the Aircraft Rules, 1937.</p>	Warning

Name of the Operator	Date of Action	Reasons for taking Enforcement Action	Action Taken
Jet Lite	13.08.2013	<p>Non Compliance of Civil Aviation Requirements by M/s Jet Lite (1) Ltd.</p> <p>CAR M, Para M.A.304 &amp; AMC M.A. 304 and CAR 145 para 145.A.65b require that maintenance procedure shall be established to ensure that damage is assessed and modifications and repairs are carried out using data approved by DGCA. In accordance with these requirements, it is mandatory for operators to seek DGCA approval before carrying out modifications and repairs. In order to ensure implementation of these requirements, an Airworthiness Advisory Circular (AAC) 2 of 2013 was issued for the guidance of industry. The operators were accordingly advised to seek DGCA approval before carrying out major modification and repair beyond Structural Repair Manual. WHEREAS, during inspection carried by the DGCA, it was found that M/s JetLite (I) Ltd. did not comply with these requirements and continued performing such modifications and repairs Accordingly, a warning was issued to Quality Manager and CA Manager of Jet Lite in accordance with sub rule 10, Rule 133B of the Aircraft Rules, 1937.</p>	Warning
Spice Jet	16.07.2013	<p>M/s Spice Jet Ltd Boeing 737-800 aircraft VT-SZE operating flight from Dubai to Delhi on 11.06.2013 deviated from the track during climb owing erroneous input to FMS. The deviation was detected by Tehran controller and the crew was alerted. Neither the operating crew nor the M/s Spice Jet reported the occurrence to DGCA.</p> <p>Therefore, a show-cause notice was issued to M/s Spice Jet Ltd to the effect that why action should not be taken for the violation.</p> <p>Action- Show Cause Notice to Accountable Manager.</p>	Show Cause
Kingfisher Airlines	07.08.2013	<p>M/s Kingfisher Airlines Pvt. Ltd. was issued Non Scheduled Operator's Permit No. 02/1997 valid upto 11.09.2014 in accordance with the CAR Section 3 Series C Part III to operate Non-Scheduled Passenger Air Transport Services.</p> <p>M/s Kingfisher Airlines Pvt. Ltd. failed to provide regular, efficient and reliable Regional Scheduled Air Transport Services on sustainable basis, which tantamount to violation of Clause 15 of Rule 134 A of the Aircraft Rules 1937.</p> <p>Therefore pursuant to Sub-rule 5 of Rule 134A Aircraft Rules 1937 read in conjunction with Para 12 of CAR Section 3,</p>	Suspended



Name of the Operator	Date of Action	Reasons for taking Enforcement Action	Action Taken
		Series C Part VIII, the Air Operator Permit No.021997 valid upto 11.09.2014 issued to M/s Kingfisher Airlines Pvt. Ltd. was suspended <i>w.e.f.</i> 07th August, 2013 till such time M/s Kingfisher Airlines Pvt. Ltd., submits concrete and reliable revival plan ensuring safe, reliable, efficient and sustainable Regional Scheduled Air Transport (Northern) Services to the satisfaction of DGCA. M/s Kingfisher Airlines Pvt. Ltd. was also directed to surrender its Non Scheduled Operator's Permit valid till dated 11.09.2014 to DGCA for necessary endorsement.	

[English]

### Hydel Power Projects

\*104. SHRI TAKAM SANJOY:  
SHRI LALJI TANDON:

Will the Minister of POWER be pleased to state:

(a) the details of the existing hydel power projects in the country along with the power generation capacity and their total contribution towards power generation, project and State-wise;

(b) the details of the proposals received from various States including Karnataka for setting up of hydel power projects which are pending with the Government and the time by which they are likely to be approved, proposal and State-wise;

(c) the details of the hydel power projects accorded clearance by the Government along with the present status of their construction work, total investment involved and their power generation capacities, project and State-wise; and

(d) the steps taken/being taken by the Government to expedite completion of the ongoing hydel power projects including those in the North-Eastern States, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) Details of existing hydro power projects in the country along with the power generation capacity and their total contribution towards power generation, project and State-wise are given in the enclosed Statement-I.

(b) The details of the proposals received from the States, including Karnataka, along with the present status of examination of each Detailed Project Report are given in the enclosed Statement-II.

(c) and (d) Details of under construction hydro power projects in the country along with their cost and power generation capacities are given in the enclosed Statement-III. Details of hydro power projects accorded clearance by CEA, which are yet to be taken up for construction, are given in the enclosed Statement-IV. As regards, steps taken by the Government to expedite completion of the ongoing hydro power projects in States, including those in the North-Eastern States, the details are:-

- A Task Force on Hydro Project Development has been constituted to look into all issues relating to development of hydro power including issues of rehabilitation and resettlement of project affected persons. The Task Force is headed by Minister of Power. Six meetings of the Task Force have been held so far, the latest being on 10.09.2013.
- Central Electricity Authority (CEA) is monitoring the power projects in pursuance of Section 73 (f) of Electricity Act, 2003. The progress of each project is monitored continuously through frequent site visits, interaction with the developers and critical study of monthly progress reports. Chairperson, CEA holds regular meetings with the developers and other stakeholders to sort out the critical issues.
- A Power Project Monitoring Panel (PPMP)

has been set up by the Ministry of Power to independently follow up and monitor the progress of the hydro projects.

- Review meetings are taken by Ministry of Power regularly with the concerned officers of CEA, equipment manufacturers, State Utilities/CPSUs/ Project developers, etc. to sort out the critical issues.

- Review meetings are taken by Ministry of Power/ CEA with Border Road Organisation, Ministry of Road Transport and Highways etc. to sort out the infrastructure issues especially in the North-East.
- Government has constituted an Empowered Group of Ministers to consider and resolve various outstanding issues concerning development of the North Eastern Region.

#### Statement-I

*Installed Capacity and Contribution in total Generation of H.E. Station (IC above 25 MW)  
in the country during the year 2013-14*

Name of the Stations	Installed Capacity as on 30.11.2013 (MW)	Contribution in total Generation 2013-14* (Upto Nov 30, 2013) (MU)
1	2	3
<b>Northern Region</b>		
<b>Central</b>		
<b>BBMB</b>		
1. Bhakra L&R (Himachal Pradesh)	1325.00	4547.58
2. Ganguwal (Punjab)	77.65	359.74
3. Kotla (Punjab)	77.65	343.55
4. Dehar (Himachal Pradesh)	990.00	2696.80
5. Pong (Himachal Pradesh)	396.00	1100.15
<b>Total BBMB</b>	<b>2866.30</b>	<b>9047.82</b>
<b>NHPC</b>		
1. Baira Siul (Himachal Pradesh)	198.00	501.67
2. Salal-I & II (Jammu and Kashmir)	690.00	2712.67
3. Tanakpur (Uttarakhand)	94.20	354.38
4. Chamera-I (Himachal Pradesh)	540.00	1976.90
5. Chamera-II (Himachal Pradesh)	300.00	1218.89
6. Chamera-III (Himachal Pradesh)	231.00	860.97
7. Uri (Jammu and Kashmir)	480.00	1952.22
8. Uri-II (Jammu and Kashmir)	180.00	118.51
9. Dhauliganga (Uttarakhand)	280.00	282.31
10. Dulhasti (Jammu and Kashmir)	390.00	1821.05

1	2	3
11. Sewa-II (Jammu and Kashmir)	120.00	357.09
12. Chutak (Jammu and Kashmir)	44.00	19.79
13. Nimboo Bazdo (Jammu and Kashmir)	45.00	11.31
Total NHPC	3592.20	12187.76
<b>SJVNL</b>		
1. Nathpa Jhakri (Himachal Pradesh)	1500.00	6314.76
<b>THDC</b>		
1. Tehri (Uttarakhand)	1000.00	3134.15
2. Koteswar (Uttarakhand)	400.00	1174.68
Total THDC	1400.00	4308.83
Total Central	9358.50	31859.17
<b>Himachal Pradesh</b>		
<b>HPSEBL</b>		
1. Giri Bata	60.00	177.62
2. Bassi	60.00	186.37
3. Sanjay	120.00	462.00
4. Larji	126.00	510.22
Total HPSEBL	366.00	1336.21
<b>Malana Power Co. Ltd. (MPCL)</b>		
1. Malana	86.00	291.10
<b>Jaiprakash Power Venture Ltd. (JPVL)</b>		
1. Baspa-II	300.00	1213.20
2. Karcham Wangtoo	1000.00	4192.93
Total JPVL (HP)	1300.00	5406.13
<b>Allain Duhangan Hydro Power Ltd. (Pvt)</b>		
1. Allain Duhagan (Pvt.)	192.00	657.93
<b>Lanco Green Power Ltd</b>		
1. Budhil (Pvt.)	70.00	234.55
<b>Everest Power Private Ltd</b>		
1. Malana - II (Pvt.)	100.00	330.26
Total H.P.	2114.00	8256.18
<b>Jammu and Kashmir</b>		
<b>JKSPDC</b>		
1. Lower Jhelum	105.00	395.79
2. Upper Sindh II	105.00	182.57

	1	2	3
3. Baglihar		450.00	2287.61
Total JKSPDC		660.00	2865.97

**Rajasthan**

## RRVUNL

1. R.P. Sagar		172.00	299.06
2. Jawahar Sagar		99.00	179.01
3. Mahi Bajaj I&II		140.00	134.16
Total RRVUNL		411.00	612.23

**Punjab**

## PSPCL

1. Shanan		110.00	287.10
2. Mukerian I-IV		207.00	719.27
3. A.P. Sahib I&II		134.00	530.87
4. Ranjit Sagar (Thien Dam)		600.00	1288.06
Total PSPCL		1051.00	2825.30

**Uttar Pradesh**

## UPJVNL

1. Rihand		300.00	340.24
2. Obra		99.00	142.43
3. Matatilla		30.60	75.34
4. Khara		72.00	321.50
Total UPJVNL		501.60	879.51

**Uttarakhand**

## UJVNL

1. Khatima		41.40	87.09
2. Ram Ganga		198.00	128.98
3. Dhakrani (Y.St.I)		33.75	134.80
4. Dhalipur (Y.St.I)		51.00	201.14
5. Kulhal (Y.St.IV)		30.00	135.82
6. Chibro (Y.St.II)		240.00	771.61
7. Chilla		144.00	581.91
8. Khodri (Y.St.II)		120.00	350.62

1	2	3
9. Maneri Bhali-I	90.00	296.01
10. Maneri Bhali-II	304.00	702.37
Total UJVNL	1252.15	3390.35
<b>Jaiprakash Power Venture Ltd. (JPVL)</b>		
1. Vishnu Prayag	400.00	437.90
Total Uttarakhand	1652.15	3828.25
Total Northern Region	15748.25	51126.61
<b>Western Region</b>		
<b>Gujarat</b>		
<b>SSNNL</b>		
1. Sardar Sarovar CHPH	250.00	448.19
2. Sardar Sarovar RBPH	1200.00	4090.13
Total SSNNL	1450.00	4538.32
<b>GSECL</b>		
1. Ukai	300.00	681.97
2. Kadana PSS	240.00	358.19
Total GSECL	540.00	1040.16
Total Gujarat	1990.00	5578.48
<b>Madhya Pradesh</b>		
<b>Central/Common</b>		
<b>NHDC</b>		
1. Indira Sagar	1000.00	3028.37
2. Omkareshwar	520.00	1170.14
Total NHDC	1520.00	4198.51
<b>MPPGCL</b>		
1. Gandhi Sagar	115.00	238.78
2. Pench	160.00	310.89
3. Bargi	90.00	363.09
4. Madhikhera	60.00	92.52
5. Bansagar Tons-I	315.00	1140.24
6. Bansagar Tons-II	30.00	139.15
7. Bansagar Tons-III	60.00	75.66
8. Rajghat	45.00	32.83
Total MPPGCL	875.00	2393.16
Total M.P.	2395.00	6591.67

1	2	3
<b>Chhattisgarh</b>		
CSPGC		
1. Hasdeo Bango	120.00	223.48
Total CSPGC	120.00	223.48
<b>Maharashtra</b>		
MAHAGENCO		
1. Koyna St.I& II	600.00	831.18
2. Koyna St.III	320.00	457.22
3. Koyna IV	1000.00	990.91
4. Koyna DPH	36.00	104.97
5. Vaitarna	60.00	115.22
6. Tillari	60.00	86.04
7. Bhira Tail Race	80.00	76.51
8. Ghatghar PSS	250.00	182.42
Total MAHAGENCO	2406.00	2844.47
Dodson-Lindblom Hydro Power Pvt. Ltd. (DLHP)		
1. Bhandardhara-II	34.00	53.12
Total DLHP	34.00	53.12
Tata Hydro		
1. Bhira	150.00	719.14
2. Bhira PSS	150.00	
3. Bhivpuri	75.00	172.06
4. Khopoli	72.00	233.42
Total Tata	447.00	1124.62
Total Maharashtra	2887.00	4022.21
Total Western	7392.00	16415.84
<b>Southern Region</b>		
<b>Andhra Pradesh</b>		
APGENCO		
1. Machkund	114.75	399.09
2. T.B. Dam & Hampi	72.00	116.54
3. Upper Sileru I&II	240.00	264.01
4. Lower Sileru	460.00	831.67
5. N.J. Sagar PSS	815.60	1013.35
6. N.J. Sagar RBC	90.00	207.88

1	2	3
7. N.J. Sagar LBC	60.00	88.66
8. Srisailam RB	770.00	908.28
9. Pochampad	27.00	48.58
10. Srisailam LB	900.00	1276.56
11. Priyadarshni	234.00	267.23
Total APGENCO	3783.35	5421.85
Total A.P.	3783.35	5421.85

**Karnataka**

## KPCL

1. Sharavathy	1035.00	3313.04
2. Kalinadi	855.00	1339.11
3. Supa DPH	100.00	217.82
4. Bhadra	39.20	37.90
5. Lingnamakki	55.00	152.23
6. Varahi	460.00	836.32
7. Ghatprabha	32.00	55.89
8. Kadra	150.00	266.10
9. Kodalali	120.00	211.78
10. Gerusoppa	240.00	404.76
11. Almatti Dam	290.00	418.80
12. Jog	139.20	149.75
13. Shivasamudram	42.00	165.02
14. Munirabad	28.00	77.25
Total KPCL	3585.40	7645.77
Total Karnataka	3585.40	7645.77

**Kerala**

## KSEB

1. Idukki	780.00	1797.41
2. Sabarigiri	300.00	1102.26
3. Kuttiadi	125.00	682.52
4. Kuttiadi Addn. Extn.	100.00	
5. Sholayar	54.00	137.55
6. Sengulam	48.00	106.28
7. Nariamangalam	70.00	301.59
8. Pallivasal	37.50	151.08

	1	2	3
9. Poringalkuthu		32.00	104.92
10. Panniar		30.00	127.96
11. Idamalayar		75.00	271.00
12. Lower Periyar		180.00	531.92
13. Kakkad		50.00	169.89
Total KSEB		1881.50	5484.38
Total Kerala		1881.50	5484.38

**Tamil Nadu**

## TANGEDCO

1. Pykara		59.20	47.06
2. Moyar		36.00	103.55
3. Kundah I-V		555.00	1084.86
4. Parson's Valley		30.00	36.51
5. Suruliyar		35.00	81.21
6. Aliyar		60.00	133.63
7. Mettur Dam & Tunnel		250.00	389.94
8. Lower Mettur I-IV		120.00	174.03
9. Periyar		140.00	402.53
10. Papansam		32.00	102.75
11. Sarkarpathy		30.00	65.62
12. Sholayar I&II		95.00	175.61
13. Kodayar I&II		100.00	95.17
14. Kadamparai PSS		400.00	285.99
15. Pykara Ultimate		150.00	287.39
16. Bhawani Kattalai Barrage-I		30.00	32.04
17. Bhawani Kattalai Barrage-II		30.00	59.93
18. Bhawani Kattalai Barrage-III		30.00	25.04
Total TANGEDCO		2182.20	3582.86
Total Southern		11432.45	22134.86

**Eastern Region****Jharkhand**

## JSEB

1. Subernarekha I&II		130.00	110.90
Total Jharkhand		130.00	110.90



	1	2	3
<b>DVC</b>			
1. Maithon (West Bengal)		63.20	76.36
2. Panchet (Jharkhand)		80.00	106.21
Total DVC		143.20	182.57
<b>Odisha</b>			
<b>OHPC</b>			
1. Balimela		510.00	1393.17
2. Hirakud I&II		347.50	858.03
3. Rengali		250.00	799.46
4. Upper Kolab		320.00	677.60
5. Upper Indravati		600.00	1888.91
Total OHPC		2027.50	5617.17
<b>West Bengal</b>			
<b>WBSEDCL</b>			
1. Jaldhaka - I		27.00	123.30
2. Ramman II		50.00	222.57
3. Purulia PSS		900.00	388.32
Total WBSEDCL		977.00	734.19
<b>NHPC</b>			
1. Teesta Low Dam-III		132.00	176.85
Total NHPC WB		132.00	
Total West Bengal		1109.00	911.04
<b>Sikkim</b>			
<b>NHPC</b>			
1. Rangit		60.00	294.23
2. Teesta-V		510.00	2157.37
Total NHPC (Sikkim)		570.00	2451.60
<b>Private Sector</b>			
<b>Gati Investments Pvt. Ltd.</b>			
1. Chuzachen		99.00	254.85
Total Eastern		4078.70	9528.13
<b>North Eastern Region</b>			
<b>Assam</b>			
<b>APGCL</b>			
1. Karbi Langpi		100.00	371.27

1	2	3
<b>Meghalaya</b>		
<b>MeECL</b>		
1. Kyrdemkulai	60.00	97.93
2. Umium St. I	36.00	51.06
3. Umium St. IV	60.00	137.58
4. Myntdu	126.00	400.87
<b>Total MeECL</b>	<b>282.00</b>	<b>687.44</b>
<b>NEEPCO</b>		
1. Khandong (Assam)	50.00	163.88
2. Kopili (Assam)	225.00	680.78
3. Doyang (Nagaland)	75.00	222.69
4. Ranganadi (Arunachal Pradesh)	405.00	842.69
<b>Total NEEPCO</b>	<b>755.00</b>	<b>1910.04</b>
<b>NHPC</b>		
1. Loktak (Manipur)	105.00	499.64
<b>Total Central</b>	<b>860.00</b>	<b>2409.68</b>
<b>Total N. Eastern</b>	<b>1242.00</b>	<b>3468.39</b>
<b>Total All India</b>	<b>39893.40</b>	<b>102673.83</b>
<b>Import From Bhutan</b>		<b>5309.28</b>
<b>Total All India</b>	<b>39893.40</b>	<b>107983.11</b>

\*Tentative

**Statement-II***Details of Hydro Electric Schemes under examination in CEA*

Sl. No.	Scheme/State	Month of Receipt	Installed Capacity (MW)	Status of DPR
1	2	3	4	5
<b>Jammu and Kashmir</b>				
1.	Kiru	08/2012	660	Cleared from hydrology, power potential studies, geological, construction material, inter-State, power evacuation and instrumentation aspects.
2.	New Ganderwal	10/2012	93	Cleared from hydrology, power potential studies, geological, construction material, inter-State, power evacuation, design of E&M works, barrage & canal design, foundation engineering & seismic aspects and hydel civil design and plant planning aspects.

1	2	3	4	5
3.	Kirthai-I	01/13	390	Cleared from hydrology, power potential studies, power evacuation aspects.
<b>Himachal Pradesh</b>				
4.	Seli	12/12	400	Cleared from all aspects except hydel civil design, gates design, quantities of civil works & E-M equipments, plant planning, cost of Civil & E-M works and phasing of cost.
5.	Chhatru	04/2012	126	Cleared from all aspects except gates design, E&M design, quantities of civil works & E-M equipments, plant planning, cost of Civil & E-M works and phasing of cost.
6.	Sach Khas	01/13	267	Cleared from hydrology, power potential studies, geological, power evacuation and construction power aspects.
7.	Luhri	03/2013	588	Cleared from hydrology, power potential studies, construction material, concrete dam design, gates design, inter-State, inter-national, foundation engineering & seismic and instrumentation aspects.
8.	Chango Yangthang	11/2013	180	Cleared from all aspects except construction material, plant planning, cost of Civil & E-M works and phasing of cost.
<b>Uttarakhand</b>				
9.	Jelam Tamak	12/2012	108	Cleared from all aspects except hydel civil design, dam design, gates design, construction material, quantities of civil works & E-M equipments, cost of Civil & E-M works and phasing of cost.
10.	Bowala Nand Prayag	08/12	300	Cleared from hydrology, power potential studies, inter-State, inter-national, power evacuation, hydel civil design, gates design, foundation engineering & seismic aspects and construction power aspects.
<b>Bihar</b>				
11.	Dagmara	04/12	130	Developer has been advised to reduce cost of the project and to comply with the observations of CEA and CWC.
<b>Nagaland</b>				
12.	Dikhu	04/12	186	All aspects cleared except construction material, civil quantities, cost of civil works and phasing of cost.
<b>Meghalaya</b>				
13.	Umngot	03/2013	240	Cleared from hydrology and inter-State aspects.
14.	Kyunshi-I	02/2013	270	Cleared by STC on conversion from storage to ROR, hydrology, power potential studies, power evacuation, geological and instrumentation aspects.

1	2	3	4	5
<b>Assam</b>				
15.	Lower Kopli	03/2013	120	Cleared from hydrology, power evacuation, inter-State and geological aspects.
<b>Arunachal Pradesh</b>				
16.	Kalai –II	04/2012	1200	All aspects cleared except plant planning, cost of civil works and phasing of cost.
17.	Demwe Upper	07/2012	1080	Cleared by STC on conversion from storage to ROR, hydrology, power potential studies, power evacuation, foundation engineering & seismic, gates design, construction material and instrumentation aspects.
18.	Tagurshit	07/2012	74	Cleared from all aspects except geological, construction material, foundation engineering & seismic, quantities of civil works & E-M equipments, cost of Civil & E-M works and phasing of cost.
19.	Nyukcharong Chu	01/2013	96	Cleared from hydrology, power potential studies, power evacuation and inter-state aspects.
20.	Tato-I	05/13	186	Cleared from hydrology and power evacuation aspects.
21.	Heo	07/2013	240	Cleared from hydrology and power evacuation aspects.
22.	Subansiri Middle (Kamla)	10/2013	1800	Cleared from hydrology and power potential studies aspects.
23.	Magochu	10/2013	96	Cleared from hydrology and power potential studies aspects.
Total			8830	

**Statement-III***Status of under construction Hydro Electric Projects above 25 MW (As on 30.11.2013)*

Sl. No.	Name of Project Executing Agency Capacity (MW) Cost (Rs. crores)	State	Broad Present Status
1	2	3	4
<b>A. Hydro Capacity for benefits during 12th Plan-Under Execution</b>			
<b>Central Sector</b>			
1.	Uri-II NHPC 4x60 = 240 MW Cost: 2081.00	Jammu and Kashmir	U#1: Commissioned on 25.09.2013. U#3: Commissioned on 27.09.2013. U#2: Commissioned on 16.11.2013
2.	Kishanganga NHPC 3x110 = 330 MW Cost: 3642.04	Jammu and Kashmir	Diversion Works – River diversion achieved on 21.06.2012. Dam & Intake works: 290000 cum excavation of left bank completed out of 300000 cum. HRT: 7903 m excavation completed out of 8491 m by DBM.

1	2	3	4
			<p>11478 m excavation completed out of 14750 m by TBM.            Surge Shaft: Excavation sinking from top completed.            Pressure Shaft:            Upper limb slashing- 176m completed out of 233m.            Lower limb-pilot- 163m completed out of 261 m.            Power House: Excavation completed.            TRT Excavation: 666 m excavation completed out of 882 m.</p>
3.	Parbati-II NHPC 4x200 = 800 MW Cost: 5365.70	Himachal Pradesh	<p>Dam &amp; Intake Structure- 204220 cum Dam &amp; Inlet structure concreting out of 207296 cum completed.            Head Race Tunnel- 26615 m excavation out of 31525m completed            Total Overt lining: 17124 m lining out of 31525m completed.            Power House: 55276 cum concreting completed out of 64016 cum.            Jiwa Nallah Feeder Tunnel:            3801m excavation out of 4560m completed.            531m concreting out of 4560m completed.            E&amp;M Works: Erection, testing &amp; commissioning of one EOT Crane (200MT) completed. Erection of 2nd 200T EOT and cabling completed.            Unit 1: Erection of Turbine housing and distributor completed.            Unit 2: Erection of lower Turbine Housing completed.            HM Works: Erection of ferrules in both Vertical Pressure Shafts completed. In surge shaft erection of Reception frame &amp; Guide rail completed.</p>
4.	Parbati-III NHPC 4x130 = 520 MW Cost: 2470.46	Himachal Pradesh	<p>All civil works completed.            E&amp;M Works:            Unit #1: Mechanical spinning was done at rated speed on 31.05.2013. Unit #2: Mechanical spinning was done at rated speed on 02.07.2013. Unit #3: Unit Boxing up and axis alignment completed on 30.09.2013. Unit #4: Assembly of pivot ring, top cover with runner &amp; Guide Vane completed.            Assembly of rotor is in progress in Service Bay.            Termination of XLPE cable completed on 15.10.2013. MIV's for all units commissioned.            HM Works: completed.</p>
5.	Kol Dam NTPC 4x200 = 800 MW Cost: 6358.91	Himachal Pradesh	<p>E&amp;M Works:            All units boxed up.            HM Works: Erection of Radial Gates is in progress.            Erection of 7 Draft tube gates out of 8 has been completed.            Erection of Bottom outlet gates completed.            Erection of Power Intake gates liners for all units completed.</p>

1	2	3	4
6.	Ram Pur SJVNL 6x68.67= 412 MW Cost: 2047.03	Himachal Pradesh	HRT: Heading excavation completed. E&M Works: U #1, 2, 4, 5, 6: Boxed up. U #3: Concreting of Generator barrel completed on 15.05.13.
7.	Tapovan Vishnugad NTPC 4x130 = 520 MW Cost: 3846.30	Uttarakhand	River diversion achieved on 13.04.2013 Barrage: Excavation earlier completed. HRT: excavation 9087 m completed out of 13370m. PH Cavern: Excavation completed. Desilting Chamber & Intake: Excavation 15.03 lakh m <sup>3</sup> out of 16.90 lakh m <sup>3</sup> completed. TRT: Excavation completed. Lining 602m out of 813m completed. Surge shaft: Full widening completed. Lining of 81.2 cum out of 152.3 cum completed. Penstock: Excavation completed. Erection of steel liner in inclined PS-I from intermediate to top completed and in PS-2 from intermediate to top also completed. E&M works: Erection of EOT crane in BF Valve Chamber completed. Pit liner erection on all 4 units completed.
8.	Teesta Low Dam-IV NHPC 4x40 = 160 MW Cost: 1502.00	West Bengal	Power House: 121682 cum concreting completed out of 134373 cum. Concrete around the Penstock: 5654 cum completed out of 12000 cum. Power Dam & Intake Structure (upto top level): 55479 cum concreting completed out of 70000 cum. RCC Concreting: 51700 cum completed out of 178000 cum. E&M Works: Erection of EOT crane completed in service Bay. Erection of Spiral case of all Units completed. For Unit#1, Turbine &, Rotor assembly erection completed. For Unit#2, Bottom ring has been lowered in pit. HM Works: 90.6% erection of Radial gates completed. Erection of penstock liner completed. 76% erection of Intake gates completed. 77% erection of silt excluder gates completed. 62.3% erection of spillway stoplog gates completed. 57.3% erection of Intake stoplog gates completed.
9.	Subansiri Lower NHPC 8x250= 2000 MW (1000 MW in 12th Plan) Cost: 10667.00	Arunachal Pradesh  Assam	Dam: Excavation- 169441 cum completed out of 173000 cum. Concreting: 575426 cum completed out of 1823782 cum. Intake Structure: 261377 cum concreting completed out of 279454 cum. Head Race Tunnel (I-VIII): 7050 m heading excavation completed out of 7124m. 4279 m benching excavation completed out of 7124m.

1	2	3	4
			<p>3199 m concrete overt lining completed out of 7124m.            Surge Tunnels (8 nos.): 3109 m heading excavation completed out of 3545m.            Vertical Pressure Shaft Slashing: 199m excavation out of 384m completed.            Surface Power House:            Concreting: 124887 cum out of 302600 cum completed.            E&amp;M Works:            Unit #1 &amp; 2: Turbine stay ring and Spiral case erection completed.            HM Works: Erection of diversion tunnel gates 23% completed.            Erection of Intake-5: 2% completed.            Erection of Intake 7 &amp; 8 – 20% completed each.            201m pressure shaft steel liner erected out of total 1594m.</p>
10.	Kameng NEEPCO 4x150 = 600 MW Cost: 5139.00	Arunachal Pradesh	<p>Bichom Dam: Excavation 649075/682126 cum and Concreting 40075/357490 cum completed.            Tenga Dam: Excavation 125615/135000 cum and Concreting 31365/92850 cum completed.            HRT: Excavation: 12388.85/14477.50 RM completed.            Surge Shaft: Open excavation and boring completed, Surge Shaft &amp; Orifice concrete Lining: 62/70 RM completed.            HPT: Boring of vertical and horizontal portion completed &amp; Open excavation of Surface Penstock including valve house 396764/462504 cum completed.            Power House &amp; Tail Race: Pit excavation 1085376/1092184 cum completed. Concreting 40892/75600 cum completed.            Electro-mechanical works: Earth mat in service bay area for Unit # I to III completed. Erection of Draft tube for Unit# I &amp; II completed.</p>
11.	Pare NEEPCO 2x55 = 110 MW Cost: 1117.9	Arunachal Pradesh	<p>Diversion Tunnel: DT completed and construction of u/s and d/s coffer dams completed.            Dam: Excavation 272510 cum out of 398000 cum completed.            HRT : Boring 2561 RM out of 2828 RM completed.            High Pressure Tunnel: Boring completed            Surge Shaft: Open excavation &amp; Boring of surge shaft completed and Lining 30.8/59 Rm completed. .            Power House: Excavation 119406/125000 cum completed.            Concreting 17456.5/35000 cum completed.            E&amp;M Works: Erection of DT liners of Unit I &amp; II completed.            HM Works: . Fabrcation of 3 nos. draft tube gates completed.            Erection of D/T Intel Gate completed.</p>

1	2	3	4
12.	Tuirial NEEPCO 2x30= 60 MW	Mizoram	<p>Diversion Tunnels (2 Nos.) : Excavation completed and 625/765m &amp; 732/775m lining completed.</p> <p>Main Dam: Excavation 71600 cum out of 430100 cum completed.</p> <p>Spillway: Excavation 1632385 cum out of 1754801 cum completed. Concreting 7532 cum out of 92500 cum completed.</p> <p>Power House &amp; Switchyard: Excavation almost completed.</p>
<b>State Sector</b>			
13.	Baglihar-II JKPDC 3x150= 450 MW Cost: 2113.09	Jammu and Kashmir	<p>HRT: Excavation completed, 1028m Overt lining out of 1888m completed and Invert lining 636m out of 1888m completed.</p> <p>Surge Shaft: Excavation nearing completion.</p> <p>Penstock: Excavation 8339 cum is completed out of 10000 cum.</p> <p>PH: Excavation almost completed.</p> <p>TRT: Heading and Benching excavation is completed.</p>
14.	Uhl-III Beas Valley Power Corporation Ltd. (HPSEB) 3x33.3 =100 MW Cost: 431.56	Himachal Pradesh	<p>Storage Reservoir: Excavation and concreting completed.</p> <p>HRT: Excavation completed and lining 974m is completed out of 8010m.</p> <p>Surge Shaft: Completed</p> <p>Penstock: Excavation 152775 cum out of 155000 cum is completed and 34863 cum out of 35300 cum concreting completed.</p> <p>Power House and Tail Race: 30988 out of 31300 cum excavation completed and 11503 cum out of 13100 cum concreting completed.</p> <p>E&amp;M:</p> <p>Unit #1: Centering &amp; Leveling of Runner completed.</p> <p>Unit #2: Centering, Leveling and Alignment of Generator shaft completed.</p> <p>Unit #3: Erection completed.</p>
15.	Kashang-I H.P. Power Corpn. Ltd. 65 MW Cost: 1079.81 (including Stage-II & III)	Himachal Pradesh	<p>Trench Weir: 3738 cum out of 3743 cum concreting completed.</p> <p>HRT: Excavation completed and 1063m lining from (intake end) out of 1113 m completed.</p> <p>Pressure Shaft: Excavation of valve housetop horizontal pressure shaft completed. 575m backfill concrete completed out of 1346m.</p> <p>E&amp;M works: Model test completed.</p> <p>TRT concrete lining 188 m out of 335m completed.</p>
16.	Kashang-II & III H.P. Power Corpn. Ltd. 1x65 + 1x65= 130 MW	Himachal Pradesh	<p>Works of Kerang-Kashang Link (KK Link) tunnel awarded to M/s Patel Engineering Ltd. Works getting delayed due to continuous agitation by Lippa villagers. The matter is <i>sub-judice</i>.</p>



1	2	3	4
17.	Sainj H.P. Power Corpn. Ltd. 100 MW Cost: 725.24	Himachal Pradesh	Barrage: Concreting in 2-bays out of 6 bays completed. HRT: 935m of invert lining completed in Face-I. 2066m excavation out of 2120m completed in Face-II. Main Access Tunnel to Power House excavation is completed. Power House: Excavation completed. E&M Works: Laying of earth mat – 5187m is completed out of 10108m. TRT: Excavation completed.
18.	Swara Kuddu H.P. Power Corpn. Ltd. 3x37= 111 MW Cost: 1181.90	Himachal Pradesh	HRT: 9639m out of 11364m from all faces of HRT excavation completed and 1117m out of 11364m concreting is completed. Surge Shaft: Excavation completed. Power house: Excavation completed. TRT: excavation is completed. E&M Works: Erection of DT liner in P.H. completed.
19.	Nagarajuna Sagar TR APGENCO 2x25=50 MW Cost: 958.67	Andhra Pradesh	Main Dam: Excavation at dam area is completed and 511854/532500 cum concreting completed. P.H. Civil works: Completed. Unit Erection: Unit-1- Rotor & Stator assembly completed in service bay. Unit-2- Stator assembly completed in service bay. H&M works Re-awarded to GTV-PES (JV) on 11.5.2009. Fabrication of all 20 radial gates completed. Erection of 3910 MT is completed against 7435 MT.
20.	Lower Jurala APGENCO 6x40=240 MW Cost: 1474.83	Andhra Pradesh	Excavation for approach channel, Intake pool, Power house pit completed. Weir: 415276/416700 cum excavation done. 172321/219039 cum concreting completed. Power House: Excavation completed. 191817/203000 cum concreting done. Unit Erection: Unit #1: Boxed up. Unit ##2: Erection of Turbine & Generator completed. Unit #3 : Stay cone erected. Assembly of Stator & Rotor completed in service bay and ready for erection. Unit #4 : Stay cone erected. Unit # 5: Erection of Stay cone completed. Unit # 6: Erection of DT cone completed.
21.	Pulichintala APGENCO 120 MW (4x30 MW) Cost: 396	Andhra Pradesh	Power House: The excavation of power house almost completed and 5873692000 cum concreting done. E&M Works:

1	2	3	4
22.	Pallivasal KSEB 2x30= 60 MW Cost: 268.02	Kerala	<p>Unit #1 &amp; #2: Erection of draft tube completed and released for concreting.</p> <p>Unit #3: Extension of draft tube air vent pipes completed.</p> <p>Unit #4: Laying of draft tube drain pipes completed.</p> <p>Intake structure: Excavation – 28398/33492 cum completed.</p> <p>HRT: Excavation –2858/3330m completed.</p> <p>Overt conc. 1634/3330m completed.</p> <p>Invert Conc. – 1637/3330m completed.</p> <p>Surge Tank/Forebay: Exc.–7210/13400 cum.</p> <p>Conc.409/843 cum.</p> <p>Pressure Shaft: Excavation-Completed.</p> <p>Surface Penstock: Excavation–102507/122600 cum.</p> <p>Concreting- 8554/11375 cum. 1190m out of 2036m erection completed.</p> <p>Power House: Excavation completed. Concreting 3536/11225 cum.</p> <p>Tail race Channel (2 Nos.): Excavation &amp; lining completed.</p> <p>E&amp;M Works: 75% supply completed.</p> <p>Pit liner erection, erection of distributor pipe and MIV for both the units completed.</p>
23.	Thottiyar KSEB 1x30 + 1x10= 40 MW Cost: 145.77	Kerala	<p>Weir: 3194 cum excavation out of total 5850 cum completed.</p> <p>Approach Channel &amp; Intake: 3184 cum out of 9100 cum done.</p> <p>Power Tunnel: 164 cum excavation out of 2300 cum completed.</p> <p>Power House, switchyard &amp; allied works: 28957 cum excavation out of 44500 cum and 808 cum concreting out of 15675m done.</p>
24.	New Umtru MeECL, 2x20=40 Cost: 226.40	Meghalaya	<p>Dam: Excavation 46184 cum out of 208685 cum completed.</p> <p>Concreting 13118 cum out of 73488 cum completed.</p> <p>Intake: Excavation of 26984 cum out of 30000 cum completed. Concreting 8862 cum out of 13000 cum completed.</p> <p>HRT: Excavation completed. Erection of steel support completed. Lining 13886 cum out of 14000 cum completed.</p> <p>Pressure Shaft: Completed.</p> <p>Surge Shaft: Open excavation completed and concreting also completed.</p> <p>Power House: Excavation completed.</p> <p>TRT: Open excavation &amp; tunnel boring completed.</p> <p>E&amp;M Draft tube erection completed for both units.</p>

1	2	3	4
<b>Private Sector</b>			
25.	Sorang Himachal Sorang Power Corporation Ltd. 2x50= 100 MW Cost: 586.00	Himachal Pradesh	Civil Works: Almost completed. Penstock: Works almost completed. E&M Works: Both the units boxed up.
26.	Tidong-I M/s NSL Tidong Power Gen. Ltd. 2x50 = 100 MW Cost: 543.15	Himachal Pradesh	Barrage: Excavation completed. 4735 cum out of 4865 cum concreting done. HRT: 4 km out of 8.6 km excavation completed. Surge Shaft: 12.6 m out of 110 m pilot hole excavation completed. Power House: 95% excavation and 25% concreted completed. Pressure Shaft: Excavation completed except upper & lower inclined portion.
27.	Tangnu Romai-I M/s Tangu Romai Power Generation 2x22= 44 MW Cost: 255.00	Himachal Pradesh	Diversion Cannel: Slope cutting is in progress. Desilting Chambers & SFT: Excavation is in progress. HRT – 1900 m out of 6267m excavation completed. Power House: 27075 cum out of 52000 cum excavation completed.
28.	Shrinagar GVK Industries Ltd. 4x82.5=330 Cost: 2069.00	Uttarakhand	Unit Erection: Unit #2: Stay ring alignment completed.
29.	Phata Byung M/s Lanco 2x38 MW = 76 MW Cost: 720.00	Uttarakhand	Diversion Tunnel: River diverted. Dam Concreting: 17800/18000 cum concreting completed. P.H.: Excavation completed. HRT: Excavation 8474/9228 m completed. Excavation and Lining of Intake-I & Intake-II completed. Cable Tunnel: Completed. TRT: Excacation 178/235m completed.
30.	Singoli Bhatwari M/s L&T 3x33 MW = 99 MW Cost: 666.47	Uttarakhand	River Diversion – Completed. Dam & Dykes/Barrage: Excavation 68842/90744 cum and concreting 46981/76500 cum completed. HRT: Excavation 8300/11255 m completed. Pressure Shaft: Excavation 440.5/485 m completed. PH: Excavation completed & concreting 6517/18000 cum completed. Surge Tank: Excavation completed.
31.	Maheshwar SMHPCL 10x40= 400 MW Cost: 2449.2	Madhya Pradesh	Civil & HM Works: All major civil works completed. Unit Erection: Unit-10: Initial spinning achieved on 14.10.2011.

1	2	3	4
32.	Teesta-III Teesta Urja Ltd. (TUL) 6x200=1200 MW Cost: 5705.55	Sikkim	<p>Unit-9 &amp; 8: Ready for spinning. Unit-7: Guide apparatus trial assembly in progress. Unit-6: Erection of turbine embedded parts &amp; foundation parts completed. Works suspended by BHEL in Nov-11 due to cash flow problem with developer.</p> <p>Dam: CFRD, 9.74 lacs cum material placed out of 11.5 lacs cum. HRT: Excavation completed. 10269m overt lining completed out of 13824m and 2207m invert lining completed out of 13824m. Excavation of all the access tunnels to the Machine Hall, GIS Hall &amp; TRT completed. Surge Shaft: 158 m shaft excavated by shaft sinking method. 1716 cum of concreting has been completed out of 8994 cum. Pressure Shaft Excavation: Excavation completed. Power House: Excavation completed. Excavation of Transformer cavern also completed. TRT: Excavation completed. 1267m overt lining out of 1336m completed.</p>
33.	Teesta-VI LANCO 4x125= 500 MW Cost: 3283.08	Sikkim	<p>Barrage and Desilting: Excavation 983349/1934000 cum &amp; concreting 191184/380003 cum completed. HRT: Excavation 1217402/2447447 cum completed &amp; concreting 191184/680562 cum completed. Surge Tank: Excavation completed &amp; concreting 12377/54873 cum completed. Excavation of Main access Tunnel, ventilation Tunnel, Adit to Transformer cavern, cable tunnel and Adit to BFV chamber completed. P.H.: Excav. completed &amp; conc. 21945/44578 cum completed Transformer Cavern: Excavation completed &amp; concreting 2539/7101 cum completed. TRT: Excav.completed. Lining 24837/43725 cum completed. Cable Tunnel &amp; Trenches: Excavation completed.</p>
34.	Rangit-IV Jal Power corp. Ltd. 3x40= 120 MW Cost: 726.17	Sikkim	<p>Dam &amp; Intake works: Excavation 290733/519887 cum completed and concreting 61008.5 cum out of 145413 cum completed. Excavation of road diversion tunnel has been completed. HRT: Excavation in progress and 3557m out of 6488m completed. Surge Shaft: Excavation has been completed.</p>

1	2	3	4
			<p>Power House: The work of approach road to power house completed.</p> <p>Desilting Chamber: Excavation 2121 m out of 3360 m completed.</p> <p>HRT: Excavation 5903m/6718m completed.</p> <p>Barrage : All major civil works are completed.</p> <p>Surge Shaft: Excavation completed and lining upto EL 366.00 (55m) completed.</p> <p>Pressure Shaft: The bottom horizontal tunnel (80.10m) is completed.</p> <p>Power House: Excavation completed.</p> <p>Tail Race Channel: Excavation &amp; Concreting completed.</p> <p>E&amp;M works:</p> <p>Unit-1 &amp; 2: Spiral casing and stay ring erection completed &amp; Hydraulic pressure test completed. Erection &amp; concreting of draft tube for both the units completed.</p> <p>HM Works: Both Under Sluice service gates are erected. All five service spillway gates are fabricated.</p>
35.	Jorethang Loop M/s DANS Energy 2x48 = 96 MW Cost: 403.00	Sikkim	
36.	Bhasmey Gati Infrastructure 3x17= 51 MW Cost: 408.5	Sikkim	<p>Diversion tunnel completed.</p> <p>HRT: Adits 309.85 Rm/781.97 Rm completed.</p> <p>Power House: Excavation 181117/216147 cum completed.</p> <p>Pressure Tunnel/Shaft: Excavation 40Rm out of 559.84 Rm completed.</p>
<b>B. Hydro Capacity for benefits beyond 12th Plan- Under Execution</b>			
<b>Central Sector</b>			
37.	Tehri PSS, THDC, 4x250=1000 MW Cost: 2978.86	Uttarakhand	<p>Penstock Assembly Chamber: Crown slashing in a length of 26.5 RM out of total 95 RM completed.</p> <p>PH: Crown slashing of Power House cavern (203m) completed.</p> <p>Surge Shafts downstream (2nos.): Pilot shaft excavation for both the shafts completed.</p> <p>TRT (2 Nos- 1000m &amp; 1095m.): ,129 RM Out of 1070 RM in TRT-1 and 83.4 RM Out of 1160 RM in TRT-2 Heading has been achieved.</p>
38.	Lata Tapovan, NTPC 3x57= 171 MW Cost: 792.00	Uttarakhand	Under Pre-construction activities.
9b	Subansiri Lower NHPC 8x250= 2000 MW (1000 MW in 12th Plan) Cost: 10667.00	Arunachal Pradesh  Assam	As in 9 (a) above

1	2	3	4
<b>State Sector</b>			
39.	Shahpurkandi Irrigation Deptt. &PSPCL 3x33+3x33+1x8=206 MW Cost: 2285.81	Punjab	Civil works of Main Dam and Hydel Channel awarded.
40.	Shongtong Karcham H.P. Power Corpn. Ltd. 3x150= 450 MW Cost: 2807.83	Himachal Pradesh	HRT: The first blast of Adit-II taken on 27.2.13 and 94m out of 907 M completed. Works of Approach Road to Adit-3 commenced. Excavation of Adit-4 started and 7m out of 403m completed. E&M: Not yet awarded.
41.	Koyna Left Bank PSS WRD. 2x40 = 80 MW Cost: 379.78	Maharashtra	Civil Works: Excavation of Switchyard completed. Machine Hall: 21300 cum excavation out of 55050 cum completed. E&M works: Works awarded.
<b>Private Sector</b>			
42.	Ratle Ratle Hydro Electric Project Pvt. Ltd. 4x205+1x30= 850 MW Cost: 5517.02	Jammu and Kashmir	EPC Contract for Civil & HM works awarded to M/s GVK Projects & Technical Services Limited on 04.07.2013. Under Pre-construction activities
43.	Bajoli Holi M/s GMR Bajoli Holi Hydro Power Pvt. Limited Cost: 1696.93	Himachal Pradesh	Civil Works awarded to M/s Gammon India Ltd. on 29.05.2013.
44.	Chanju-I M/s IA Energy 3x12=36 MW Cost: 295.09	Himachal Pradesh	Civil Works and E & M Works awarded.
45.	Tashiding M/s Shiga Energy Pvt. Ltd. 2x48.5 = 97 MW Cost: 465.95	Sikkim	HRT (Total- 5437m): Excavation on Face-1: 818.50m, Face-2 : 564.0m, Face-3: 907.70m, Face-4: 495m, Face 5&6: 7.50m have been completed. Surge Shaft: Surface preparation for Adit to Surge Shaft has been completed. E&M Works: Works awarded. Power House: Reinforced cement concrete of pre-excavation anchor beam at El 732.00m is 89% completed. Cladding wall concreting of 95% has been completed. Surface Excavation work is 63% completed. Shotcreting work is 40% is completed.

1	2	3	4
46.	Dikchu Sneha Kinetic Power Projects Pvt. Ltd. 3x32= 96 MW Cost: 639.57	Sikkim	Dam: Excavation 54000 cum out of 86762 cum completed. HRT: Excavation 72 RM out of 5456 RM completed. Power House: Excavation 22317 cum out of 43570 cum completed. TH: Excavation 8914 cum out of 9177 cum completed. TRT: Excavation 195 Rm out of 295 Rm completed. Main Access Tunnel: Excavation completed.
47.	Rangit-II Sikkim Hydro Power Limited 2x33= 66 MW Cost: 497.17	Sikkim	EPC contract awarded to M/s Coastal in February, 2012.
48.	Rongnichu Madhya Bharat Power Corporation Ltd. 2x48= 96 MW Cost: 491.32	Sikkim	Under Pre-construction activities.

**Statement-IV**

List of Hydro Electric Schemes concurred by CEA and yet to be taken up for construction

Sl. No.	Scheme	Installed Capacity (MW)
1	2	3
<b>Northern Region</b>		
<b>Jammu and Kashmir</b>		
1.	Pakal Dul	1000
<b>Himachal Pradesh</b>		
2.	Kutehr	240
3.	Miyar	120
<b>Uttarakhand</b>		
4.	Vishnugad Pipalkoti	444
5.	Kotlibhel St-IA	195
6.	Kotlibhel St-IB	320
7.	Kotlibhel St-II	530
8.	Pala Maneri	480
9.	Alaknanda	300
10.	Rupsiyabagar Khasiyabara	261

1	2	3
11.	Vyasi	120
12.	Devsari	252
Sub-Total: NR:		4262
<b>Western Region</b>		
<b>Chhattisgarh</b>		
13.	Matnar HEP	60
Sub-Total: WR:		60
<b>Eastern Region</b>		
<b>West Bangal</b>		
14.	Rammam St-III	120
<b>Odisha</b>		
15.	Jalapat Dam Toe	18
<b>Sikkim</b>		
16.	Teesta St-IV	520
17.	Panan	300
Sub-Total: ER		958
<b>Southern Region</b>		
<b>Kerala</b>		
18.	Athirappilly	163

1	2	3
<b>Andhra Pradesh</b>		
19.	Indirasagar (Polavaram)	960
<b>Karnataka</b>		
20.	Gundia	200
Sub-Total: SR		1323
<b>N-E Region</b>		
<b>Manipur</b>		
21.	Tipaimukh	1500
22.	Loktak D/S	66
<b>Arunachal Pradesh</b>		
23.	Dibang	3000
24.	Dibbin	120
25.	Lower Siang	2700
26.	Nafra	120
27.	Nyamjang Chhu	780
28.	Tawang St-I	600
29.	Tato-II	700
30.	Tawang St-II	800
31.	Demwe Lower	1750
32.	Gongri	144
33.	Hirong	500
34.	Etalin	3097
35.	Talong Londa	225
36.	Naying	1000
37.	Siyom	1000
<b>Mizoram</b>		
38.	Kolodyne St-II	460
Sub-Total NER		18562
Total: All India		25165

#### Railway Projects in Backward Areas

\*105. SHRI SULTAN AHMED: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any policy to develop railway projects in the socially backward areas of the country;

(b) if so, the details thereof including the areas identified for this purpose, zone-wise and if not, the reasons therefor;

(c) the details and the present status of the railway projects undertaken in the backward, tribal and hilly areas during the last three years and the current year, zone-wise;

(d) whether the Railways have formulated any mechanism for viable funding for development of railway network in the backward areas of the country; and

(e) if so, the details thereof and if not, the steps taken/being taken by the Railways to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) No classification of projects is done on the basis of backward, tribal, hilly areas. However, out of 156 ongoing new line railway projects, 133 have rate of return less than threshold level of 14% and have been taken up considering socio-economic development of hilly, tribal, backward regions.

(d) No, Madam.

(e) Does not arise.

[Translation]

#### Construction of roads under PMGSY

\*106. SHRI HUKAMDEO NARAYAN YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the objectives and the guiding principles of the Pradhan Mantri Gram Sadak Yojana (PMGSY) including the funding pattern;

(b) whether any norms have been fixed to regulate the kilometre expenditure on construction of road under PMGSY in the country including Bihar and if so, the details thereof including per kilometre rate fixed for the purpose;

(c) whether the Government propose to hike the aforesaid rate, if so, the details thereof and if not, the reasons therefor;



(d) whether the Government has received any complaints of irregularities in the construction of roads under PMGSY from various States including Bihar; and

(e) if so, the details thereof and the action taken/ being taken by the Government against the guilty including the mechanism put in place to monitor the quality of construction of roads under PMGSY?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) The objective and the guiding principle of Pradhan Mantri Gram Sadak Yojana (PMGSY) is to provide connectivity by way of an All-Weather road (with necessary culverts and cross-drainage structures, which is operable throughout the year), to the eligible unconnected habitations with a population of 500 persons (as per 2001 Census) and above in plain areas. In respect of "Special Category States", the Desert areas, the Tribal (Schedule V) areas and Selected Tribal and Backward districts as identified by the Ministry of Home Affairs/Planning Commission, the objective is to connect eligible unconnected habitations with a population of 250 persons and above (Census 2001). The programme envisages single all weather connectivity. With a view to ensuring full farm-to-market connectivity, the programme also provides for the upgradation of the existing Through Routes and Major Rural Links to prescribed standards, though it is not central to the programme. The PMGSY is a 100% Centrally Sponsored Scheme. The sources of funds for the Programme are Cess on High Speed Diesel (HSD), Budgetary Support, ADB Loan, World Bank Loan and NABARD Loan.

(b) and (c) In order to provide connectivity by way of an All-Weather road, a Manual on Geometric Standards, Design, Construction and Maintenance of Rural Roads is prepared by the Indian Roads Congress (IRC) as "Rural Roads Manual" IRC SP: 20'. The States are required to prepare the Standard Schedule of Rates (SoRs) for items of road works based on prevailing State rates and also to revise the SoR every year. Accordingly, based on Rural Roads Manual IRC SP: 20, state specific SoR and PMGSY Guidelines, the States prepare Detailed Project Reports (DPRs) for sanctioning of Rural Road projects. Hence, the cost of rural road projects, including per

kilometre cost and expenditure incurred are in relation to the aforesaid factors.

(d) and (e) As per PMGSY Programme guidelines, ensuring the quality of the road works is the responsibility of the State Governments who implement the programme. A Three Tier Quality Control Mechanism has been put in place under the PMGSY. The first tier is at the Project Implementation Units (PIUs) level and the second tier is independent quality monitoring at the State level. The first two tiers of the quality control structure are the responsibility of the States implementing the programme. The third tier is envisaged as an independent monitoring mechanism at the Central level. Under this tier, the independent National Quality Monitors (NQMs) are engaged by National Rural Roads Development Agency (NRRDA) for inspections of roads, selected at random.

Complaints about various irregularities in the construction of roads under PMGSY are received from time to time from various States including the State of Bihar. As per Programme Guidelines, complaints received through the Ministry of Rural Development/NRRDA are normally sent to the State Quality Coordinators of respective States for enquiry and necessary action as ensuring the quality of the road works is the responsibility of the State Governments who are implementing the programme.

In case an adequate response is not received within the stated time schedule, the NRRDA deputs an NQM(s) and further follow up action is initiated on the basis of NQM reports.

During the year 2012-13 and 2013-14 (up to October, 2013), 63 such complaints in respect of all States including the State of Bihar have been received in NRRDA. Out of these, 02 complaints were referred to the State and in the case of remaining 61 complaints, NQMs were deputed for enquiry. Out of these, in 17 cases irregularities were noticed and these reports have been sent to the States for rectification and appropriate action. Statements showing State-wise details of complaints received during the year 2012-13 and 2013-14 (up to October, 2013), are enclosed as Statement.

**Statement**

*Details of Complaints Received in Ministry under PMGSY*

Sl. No.	State	During year 2012-13						During year 2013-14					
		Complaints received	Sent to State for enquiry and action	Cases enquired through Monitors				Complaints received	Sent to State for enquiry and action	Cases enquired through Monitors			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory			Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1		1			1						
2.	Arunachal Pradesh	1		1	1			1		1	1		
3.	Assam	1		1			1	2		2	1		1
4.	Bihar (REO)	6		6	1	2	3	8		8	6		2
5.	Bihar (NEAs)	1	1	0				4	1	3	3		
6.	Chhattisgarh	1		1	1			1		1	1		
7.	Gujarat							1		1	1		
8.	Haryana												
9.	Himachal Pradesh	1		1		1							
10.	Jammu and Kashmir	1		1		1							
11.	Jharkhand	2		2			2	4		4	4		
12.	Karnataka												
13.	Kerala												
14.	Madhya Pradesh	2		2		1	1	1		1		1	
15.	Maharashtra	2		2	1	1		4		4	4		
16.	Manipur												
17.	Meghalaya												
18.	Mizoram												

1	2	3	4	5	6	7	8	9	10	11	12	13	14
19.	Nagaland												
20.	Odisha	1		1			1	1		1	]		
21.	Punjab	2		2		1	1						
22.	Rajasthan	1		1		1							
23.	Sikkim	1		1		1							
24.	Tamil Nadu												
25.	Tripura	1		1			1						
26.	Uttar Pradesh	5		5		2	3	5		5	4	1	
27.	Uttarakhand	1		1		1							
28.	West Bengal												
Total		31	1	30	4	12	14	32	1	31	26	2	3

*[English]***Production Units Under Railways**

\*107. SHRI MAHENDRA KUMAR ROY:  
SHRI P. T. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the production units under the Railways along with capacity utilization and production output during the last three years and the current year, unit and year-wise;

(b) the present status of the progress made in the setting up of new production units in the country, location-wise, including at Palakkad;

(c) whether the Railways propose to set up various such new units in the country including Rail Axle Factory in West Bengal and Forged Wheel Factory in Uttar Pradesh and if so, the details and the present status thereof;

(d) the details of the funds allocated and spent thereon during the said period unit-wise; and

(e) the time by which the said units are likely to be set up and made operational?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The Railway manufacturing units, their location and Production Output during last three years and current year is given below:

Sl. No.	Name and location of Production Unit.	Product	Production output			
			2010-11	2011-12	2012-13	2013-14 (Till Nov.13)
1.	Diesel Locomotive Works (DLW), Varanasi, UP.	Dsl. Loco	267	259	294	203
2.	Chittaranjan Locomotive Works (CLW), Chittaranjan, West Bengal.	Elec. Loco	230	246	270	183
3.	Integral Coach Factory (ICF), Perambur, Chennai, Tamil Nadu.	Coaches	1503	1511	1592	932
4.	Rail Coach Factory (RCF), Kapurthala, Punjab.	Coaches	1576	1421	1635	974
5.	Diesel Loco Modernization Works (DMW), Patiala, Punjab.	Dsl.Loco manuf. & rebuilding	110	111	133	97
6.	Rail Wheel Factory (RWF), Banglore, Karnataka.	Wheels Axles	180810 83339	201135 99570	191501 100001	122467 60902

*The capacity utilization of these Production Units during last three years and current year is given below:*

Sl. No.	Production Unit	Capacity Utilisation			
		2010-11	2011-12	2012-13	2013-14 (Till Nov.13) (On pro-rata basis)
1.	DLW	133.5%	129%	147%	152%
2.	CLW	115%	123%	135%	137%
3.	ICF	100.2%	100.7%	106.1%	93%
4.	RCF	105%	94.7%	109%	97%
5.	DMW	151%	154%	184%	202%
6.	RWF	95%	105%	100.8%	97%

(b) and (c) Yes, Madam. The present status of setting up of new production units in the country, location-wise is as under:

Location	Description	Status	Location	Description	Status
Chhapra	Wheel manufacturing Plant.	Construction work completed and machines commissioned. 3500 wheels have been cast in pre-commissioning trials.	New Jalpaiguri	factory Rail Axle manufacturing factory	venture after pre-qualification for participation in the financial bid stage. Memorandum of Understanding (MOU) between Indian Railways & RINL signed for 100 % equity by RINL.
Marhoura	Diesel locomotive manufacturing factory.	Request for Qualification (RFQ) applications under evaluation.	Guwahati	Wagon manufacturing factory	RFQ under finalization before issue.
Raebareli	Rail coach manufacturing factory.	Phase-I completed and Phase-II under progress.	New Coochbehar	Electronic signal production unit	Railway land earmarked. RFQ notified.
Raebareli	Forged wheel factory by RINL	Memorandum of Understanding (MOU) and Assured off Take Agreement between Indian Railways & Rashtriya Ispat Nigam Limited (RINL) signed	Buniadpur	Wagon manufacturing factory	RFQ under finalization before issue.
Madhepura	Electric loco manufacturing factory	Request for Qualification (RFQ) applications under evaluation.	Haldia	Diesel Multiple Unit manufacturing unit	Phase-I, civil and electrical work completed. First rake furnishing of DMU completed.
Dankuni	Diesel loco component factory	Construction work of under-frame shop has been completed. 20 under frames manufactured in 2012-13. Ph. II project under progress.	Kazipet	Wagon manufacturing factory	RFQ under finalization before issue.
Dankuni	Electric loco component factory	Rail Vikas Nigam Limited (RVNL) entrusted with the work of construction.	Sitapali	Wagon manufacturing factory	RFQ under finalization before issue.
Kanchrapara	Rail Coach manufacturing	Bidders have been short listed for joint	Palakkad	Rail coach manufacturing factory	Land has been purchased by Ministry of Railways from the State Government. Request for Qualification (RFQ) for setting up the factory opened In Dec. 2013.
			Vidisha	Traction alternator manufacture &	M/s RITES have been appointed as consultant for advisory

Location	Description	Status	Location	Description	Status
	overhaul of AC traction motors of high horse power diesel locomotive factory	on setting up the factory.	Bhilwara	Main line Electrical Multiple Unit manufacturing facility by Bharat Heavy Electrical Ltd.	Memorandum of Understanding (MOU) between Indian Railways & BHEL signed.
Chandigarh	Modern signaling equipment factory	Work sanctioned in 2013-14 on assured off-take model through PPP.			

(d) and (e) The details of funds allocated and spent thereon during last three years and current year alongwith time of completion are as under:

(Rs. in crores)

Location	Description	Budget Allocation during				Expenditure From 2010-11 to Oct. 2013	Time of completion
		2010-11	2011-12	2012-13	2013-14		
1	2	3	4	5	6	7	8
Chhapra	Wheel manufacturing Plant.	303	315	177	50	576	2014-15
Marhoura	Diesel locomotive manufacturing factory.	15	3	1	3.85	7	Three years after the finalization of financial bids
Raebareli	Rail coach manufacturing factory.	100	320	125	650	1021	2015-16
Raebareli	Forged wheel factory by RINL	Being executed as a Joint Venture with RINL by investing 100% equity.					2017-18
Madhepura	Electric loco manufacturing factory	15	3	1	4	6.5	Three years after the finalization of financial bids
Dankuni	Diesel loco component factory	25	25	22	19	188	2014-15
Dankuni	Electric loco component factory	50	4	10	10	52.5	2014-15
Kanchrapara	Rail coach manufacturing factory	20	1	10	2	23.5	Three years after the finalization of financial bids
New Jalpaiguri	Rail Axle manufacturing factory	Being executed as a Joint Venture with RINL by investing 100% equity.					Three years after start of construction.

1	2	3	4	5	6	7	8
Guwahati	Wagon manufacturing factory	Being executed under Public Private Partnership					Three years after the finalization of financial bids
New Coochbehar	Electronic signal production unit.	0.01	0.03	2	1	0.17	
Buniadpur	Wagon manufacturing factory	Being executed under Public Private Partnership					
Haldia	Diesel Multiple Unit manufacturing unit	0.01	30	25	10	55	2014-15
Kazipet	Wagon manufacturing factory	Partnership Being executed under Public Private Partnership					Three years after the finalization of financial bids.
Sitapali	Wagon manufacturing factory	Being executed under Public Private Partnership					
Palakkad	Rail coach manufacturing factory	Rs. 35 crores has been spent for purchase of land. The project is to be implemented under Public Private Partnership				35	
Vidisha	Traction alternator manufacture & overhaul of AC traction motors of high horse power diesel locomotive factory	Being executed under Public Private Partnership					
Chandigarh	Modern signaling equipment factory	Nil	Nil	Nil	2	Nil	
Bhilwara	Main line Electrical Multiple Unit manufacturing facility by Bharat Heavy Electrical Ltd.	Being executed under Public Private Partnership					Three years after start of construction.

### **Dam Rehabilitation and Improvement Project**

\*108. SHRI A. K. S. VIJAYAN:  
SHRIMATI RAMA DEVI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of dams constructed in various parts of the country along with the year of their construction, State-wise;

(b) whether a large number of dams are in a dilapidated condition and if so, the steps taken by the Government to repair/renovate these dams along with the

funds allocated/utilised for this purpose during each of the last three years and the current year, State/Project-wise;

(c) whether any proposals have been received from the States for repair/renovation of dams and if so, the details thereof including the action taken thereon;

(d) whether the Government has also taken up Dam Rehabilitation and Improvement Project (DRIP) with funding assistance from the World Bank and if so, the details thereof including the number of dams taken under the project and the estimated cost, State-wise; and

(e) the funds allocated and spent under the project during the last three years and the current year along with

the success achieved as a result thereof, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) As per National Register of Large Dams, 2013 compiled by the Central Water Commission (CWC), there are 5189 large dams in India, of which 4842 have been completed and 347 are under construction. These dams have been built at different points of time as brought out in the National Register and as tabulated in the enclosed Statement.

(b) to (e) As per the information made available in Central Water Commission by States, no dams have been reported to be in dilapidated condition. However, there are some dams that require repairs, renovations and general improvements for structural and operational safety consideration. Dams are maintained by the concerned dam owners which are mostly the State Governments, and actions for their maintenance, repair and renovation are required to be taken by the concerned dam owner only. However, the Union Government has constituted the National Committee on Dam Safety and Central Dam Safety Organisation in Central Water Commission to render technical advice on the dam safety activities in various States and suggests improvements in this regard.

In 2008, proposals were received from 13 States (namely Bihar, Gujarat, Maharashtra, Uttar Pradesh, Andhra Pradesh, Jharkhand, Uttarakhand, West Bengal, Chhattisgarh, Madhya Pradesh, Odisha, Kerala and Tamil Nadu) for participation in the "Dam Rehabilitation and Improvement Project (DRIP)" taken up with World Bank assistance for rehabilitation of existing dams. Subsequently

on the basis of institutional readiness, commitment etc. DRIP was finalized by World Bank for implementation in four States, namely Madhya Pradesh, Odisha, Kerala and Tamil Nadu and in Central Water Commission.

Under DRIP, about 223 large dams would be rehabilitated. The estimated cost of project is Rs. 2100 crore. Out of the total project cost, 80% will be funded by the World Bank and balance by the respective State Governments and Central Government. DRIP has become effective from 18th April, 2012, and will be implemented over a period of six-years. The State-wise numbers of dams covered under DRIP and the details of project cost are indicated in the table below:

State	No of DRIP dams	Total Project Cost (Rs. crore)
Kerala	31	279.98
Odisha	38	147.74
Madhya Pradesh	50	314.54
Tamil Nadu	104	745.49
CWC		132.00
Unallocated Resources*		480.24
<b>Total</b>	<b>223</b>	<b>2100.00</b>

\*The funds reserved for other States who could not be accommodated at project finalisation stage.

DRIP implementation is in its initial stages. The State-wise fund allocation as well as fund utilization under the project during the last and the current year is given below:

(Rs. in lakhs)

Implementing Agency	First Year (2012-13)		Current Year (2013-14)		Total Utilization upto September 2013
	Allocation	Utilization	Allocation	Utilization upto September 2013	
Madhya Pradesh	350	207.82	3000	292.98	500.8
Odisha	400	32.14	1050	10.71	42.85
Tamil Nadu	120.65	55.89	39487	101.01	156.9
Kerala	6125	5.69	8012	231.01	236.7
CWC	230	42.41	3600	29.89	72.3
<b>Total</b>	<b>7225.65</b>	<b>343.95</b>	<b>55149</b>	<b>665.6</b>	<b>1009.55</b>



**Statement**

*Year of Construction and State-wise Distribution of Large Dams*

Sl. No.	State	Year of completion										Total	
		Upto 1900	1901 to 1950	1951 to 1960	1961 to 1970	1971 to 1980	1981 to 1990	1991 to 2000	2001 & Beyond	Year of Construction Not Available	Total Completed Dams		Under Construction
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman and Nicobar Islands*					1			1		2		2
2.	Andhra Pradesh	7	35	16	22	31	26	15	13	126	291	44	335
3.	Arunachal Pradesh								1		1		1
4.	Assam						2		1		3	2	5
5.	Bihar	1		1	8	5	6	1	2		24	4	28
6.	Chhattisgarh		11	1	18	51	98	37	26	1	243	14	257
7.	Goa						3	2			5		5
8.	Gujarat	6	59	57	86	154	151	56	46	6	621	45	666
9.	Himachal Pradesh				1	2	2	1	5	2	13	6	19
10.	Haryana								1		1		1
11.	Jammu and Kashmir					2	2	1	4	3	12	2	14
12.	Jharkhand			9	5	11	21			3	49	28	77
13.	Karnataka	6	24	11	39	49	54	17	14	16	230	1	231
14.	Kerala	1	1	9	15	10	10	9	3	0	58	1	59
15.	Madhya Pradesh	3	86	35	67	220	301	93	66	28	899	7	906
16.	Maharashtra	20	40	23	152	622	416	304	113	3	1693	152	1845
17.	Manipur					1		1	1		3	2	5

18. Meghalaya			1	1	1			1	1		5	1	6
19. Mizoram											0		0
20. Nagaland								1			1		1
21. Odisha	2	2	4	8	55	77	33	13	4		198	6	204
22. Punjab			1				4	6	3		14	1	15
23. Rajasthan	31	8	33	23	29	36	26	15	0		201	10	211
24. Sikkim								1	1		2		2
25. Tamil Nadu	0	10	10	26	26	17	8	19			116	0	116
26. Tripura					1						1		1
27. Uttar Pradesh	4	24	21	22	16	14	11	3			115	15	130
28. Uttarakhand				5	4	2		2			13	6	19
29. West Bengal			1	1	4	16	2	4			28		28
Grand Total	81	300	233	499	1295	1258	626	358	192		4842	347	5189

\*Union Territory (UT)

Note: Above information has been compiled as obtained from State Governments and shall be updated as and when further information received.

[Translation]

### Rise in Sea Level

\*109. SHRI VILAS MUTTEMWAR: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government is aware that the sea level is rising owing to global warming which pose a threat to the coastal villages of the country;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether the unorganised development in coastal areas and decrease of green belt as a result thereof, unrestrained tourism and lackadaisical approach towards coastal conservation laws pose a grave environmental threat to the coastal areas and if so, the details thereof;

(d) whether the Government has conducted any study in this regard and if so, the outcome thereof; and

(e) the steps taken/being taken by the Government to address the problem?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes, Madam.

(b) Sea level rise is a very slow phenomenon and is manifested globally with pockets of sea level rise/fall trends. Recently released Fifth Assessment Report (AR5) of Intergovernmental Panel on Climate Change (IPCC) suggests that global mean sea level has risen by 0.19m over the period 1901-2010.

Further, IPCC-AR5 reported that the mean rate of global averaged sea level rise was 1.7mm/year between 1901 and 2010 within which accelerated rate of 3.2mm/year was noticed between 1993 and 2010. Reported prevalence of similarly high rates between 1920 and 1950, the period of low global warming, suggests that sea level rise takes place in the background of several other physical factors like tsunami's, storm surges and tidal variations, swells, normal deltaic subsidence, coastal erosion and siltation of river channels along the coastline.

However, the trends of sea level rise as estimated to be 1.3mm/year by our scientists along the Indian coasts

during the last 40-50 years. However, longer term sea level data is required over the North Indian Ocean (Bay of Bengal, Arabian Sea etc.) to capture the signal of faster rising sea level. Some parts of the Indian coastline have been facing coastal erosion and river mouths are experiencing deltaic subsidence. However, it has not been established that these manifestations are only due to rise in sea level. Appropriate protection measures arising out of the coastal erosion are addressed jointly by respective State Governments and the Coastal Protection and Development Advisory Committee (CPDAC) of the Central Water Commission.

(c) Yes, Madam.

(d) and (e) Various studies have been undertaken using remote sensing techniques in the past for assessing the shoreline changes; mapping and delineation of entire coastal wetlands including beach vegetation, bio-shields, sea grass, opening of lagoons in certain cases and small islands etc. including their regeneration/preservation. Earth System Science Organization-Integrated Coastal and Marine Area Management (ESSO-ICMAM) Directorate of the Ministry of Earth Sciences (MoES) has carried out mapping and demarcating of multi-hazard coastal vulnerability for the States of Gujarat, Karnataka, Tamil Nadu, Andhra Pradesh, West Bengal etc. Government of India has established 26 tide gauges to continuously monitor the pattern of sea level changes all along the Indian coastline. All of these tide gauge stations are transmitting data in real time to the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad under the Ministry of Earth Sciences (MoES).

Based on the recommendations of the expert committee report of the Prof. M. S. Swaminathan, the Ministry of Environment and Forests (MoEF) is making efforts to implement an Integrated Coastal Zone Management (ICZM) Plan for India instead of uniform Coastal Regulatory Zone (CRZ) framework. Accordingly, the Central Government has issued CRZ-2011 notification with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas,

sea level rise due to global warming, does hereby, declare the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands up to its territorial limit, as CRZ and restricts the setting up and expansion of any industry, operations or processes and manufacture or handling or storage or disposal of hazardous substances as specified in the Hazardous Substances in the aforesaid CRZ.

The MoEF has initiated Integrated Coastal Zone Management Project by establishing a Society of Integrated Coastal Management (SICOM). Under the project, SICOM will be implementing the four components, namely, (i) National Coastal Management Programme; (ii) ICZM-West Bengal; (iii) ICZM-Odisha; (iv) ICZM-Gujarat. National component includes (a) Demarcation of hazard line for mapping the entire coastline of the mainland of the country; (b) A National Centre for Sustainable Coastal Management (NCSCM) has been established within the campus of Anna University, Chennai with its regional centres in each of the coastal States/Union Territories to promote research and development in the area of coastal management including addressing issues of coastal communities.

Sea level rise can have long term impacts along the coastline. In general, it is expected that East coast of India will be more vulnerable than the West coast because of its low lying nature and hence the tendency of coastal flooding will rise if the sea level rises significantly. Multi-hazard approach that fully accounts for holistic coastal vulnerability arising from Earthquake, Cyclones, Flood, Storm Surge and Tsunami etc. is considered for developing hazard resistant design criteria for construction of on-shore infrastructure viz. houses, buildings, Special Economic Zones (SEZs), ports, construction of bridges for evacuation of habitants in low lying zones like Sundarbans, Bay Islands etc., Industrial and Infrastructure Corridors.

Future projections of sea level involve uncertainties which make it difficult to predict impacts with sufficient level of confidence. Quantifying the effects of heat and fresh water balance, as well as the large-scale circulation changes and basin geometry changes due to tectonic activities, through the use of observations and numerical models is crucial for understanding the subtle sea-level changes occurring in the North Indian Ocean.

India's National Action Plan on Climate Change (NAPCC) outlines a strategy that aims to enable the country adapt to climate change and enhances the ecological sustainability of our development path. It stresses that maintaining a high growth rate is essential for increasing living standards of the vast majority of people of India and reducing their vulnerability of the impacts of climate change.

*[English]*

### **Depletion of Groundwater Resources**

\*110. SHRI RAM SUNDAR DAS:  
SHRI PONNAM PRABHAKAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the groundwater resources are getting depleted in Bihar, Uttar Pradesh and Andhra Pradesh as a result of agricultural activities in these States;

(b) if so, the details thereof along with the present status of groundwater in these States in comparison to the groundwater availability during the last three years; and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. It is true that the ground water is depleting in some parts of the country because of increasing use in agriculture activities. Central Ground Water Board (CGWB) carries out periodic assessment of replenishable ground water resources jointly with the concerned State Governments. The last two ground water resource assessments had taken place in 2004 and 2009. Ground Water Draft for irrigation has increased in Uttar Pradesh and Bihar over the years whereas it has reduced between 2004 and 2009 in the State of Andhra Pradesh. Comparative analysis of two assessments made in the years 2004 & 2009 reveals that annual groundwater withdrawal for irrigation has decreased from 13.88 Billion Cubic Metres (BCM) to 12.61 BCM in Andhra Pradesh, increased in Bihar and Uttar Pradesh from 9.39 BCM to 9.79 BCM and from 45.36 BCM to 45.99 BCM respectively. The net annual ground water availability has reduced from 32.95 BCM to 30.76 BCM in Andhra Pradesh, 27.42 BCM to 26.21 BCM in Bihar and 70.18 BCM to 68.57 BCM in Uttar Pradesh.

(c) Government of India promotes water conservation measures in the country by supplementing efforts of State Governments for augmentation, conservation and efficient management of water resources by way of technical and financial support through various schemes.

[Translation]

### **Content Regulation in Media**

\*111. DR. KIRODI LAL MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a self-regulatory body viz. Broadcast Content Complaints Council (BCCC) is in existence in the broadcasting sector;

(b) if so, the details thereof and the composition of the said Council and the powers exercised by that body;

(c) the manner in which the said Council checks indecent contents in the electronic media;

(d) whether the Government proposes to grant additional powers to the Press Council of India (PCI) to effectively tackle the cases showing similar objectionable contents in the print media; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The Broadcasting Content Complaints Council (BCCC), the self-regulatory mechanism for non-news general entertainment channels, was set up in June, 2011 by the Indian Broadcasting Foundation (IBF).

(b) and (c) The BCCC is a 13-Member body. It is headed by a retired Judge of the High Court or the Supreme Court of India. The composition of the Council is as follows:

- (i) Four (4) eminent Members drawn from different walks of life.
- (ii) Four (4) representatives from national-level statutory commissions, viz., National Commission for Women (NCW), National Commission for Scheduled Castes (NCSC), National Commission for Protection of Child Rights (NCPCR), National

Commission for Minorities (NCM), National Commission for Backward Classes (NCBC) etc.

- (iii) Four (4) Broadcast Members from different broadcasting organisations/channels.

The BCCC has formulated exhaustive Self-Regulatory Guidelines after wide ranging consultations with various stakeholders. Complaints relating to violation of their Guidelines are placed before the Council. Decisions taken by BCCC are communicated to channels for necessary compliance.

BCCC can take following action with regard to violations of its Guidelines by the Member channels:

- (i) Issue a Warning to implement the direction within next forty-eight hours.
- (ii) Air an Apology in such manner as may be decided.
- (iii) Issue a Directive to IBF (Indian Broadcasting Foundation) not to consider the outstandings of that Channel for processing till the matter is resolved.
- (iv) Issue a Directive to IBF to take necessary action to expel the concerned member.
- (v) In exceptional cases of a Television Channel not carrying out the directions of BCCC, the Council may recommend to the Ministry of Information & Broadcasting for appropriate action against the Channel as per the law.
- (vi) Any Directive issued by the BCCC to the IBF shall be binding and must be implemented with immediate effect.
- (vii) In certain exceptional cases of severe violation of IBF's Self-Regulatory Guidelines, levy a Financial Penalty on the said Channel that may go up to Rs. Thirty Lakh (Rs. 30,00,000/-).

(d) and (e) The proposed amendments to the Press Council Act, 1978 to grant additional powers to the Press Council of India (PCI) are at the stage of examination and it considered necessary, the amendments to the Press Council Act would be drafted carefully after wide

consultations with the stakeholders and evolving consensus on the important issues relating to the media.

[English]

**Construction of Roads under  
Bharat Nirman Yojana**

\*112. SHRI M. VENUGOPALA REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the institutional financial assistance being extended by the Government to the States for construction of roads under the Bharat Nirman Yojana, State-wise;

(b) the details of the funds provided by the National Bank for Agriculture and Rural Development (NABARD) for the same during the last three years and the current year, year-wise;

(c) whether Government monitors the funds borrowed from NABARD for proper utilization to achieve rural road targets under Bharat Nirman Yojana;

(d) if so, the details thereof; and

(e) the other steps taken/being taken by the Government to make the aforesaid scheme/institutions optimum result oriented?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) 'Pradhan Mantri Gram Sadak Yojana' (PMGSY) was launched in December, 2000, as a Centrally Sponsored Programme and a one-time special intervention in Rural Roads to provide connectivity by way of an All-Weather Road (with necessary culverts and cross-drainage structures, which is operable throughout the year), to the eligible unconnected habitations with a population of 500 persons (as per 2001 Census) and above in plain areas. In respect of 'Special Category States', the Desert areas, the Tribal (Schedule V) areas and Selected Tribal and Backward districts as identified by the Ministry of Home Affairs/Planning Commission, the objective is to connect eligible unconnected habitations with a population of 250 persons and above (Census 2001). The programme also envisages the upgradation of the existing Through Routes and Major Rural Links to prescribed standards, though it is not central to the programme. Rural Roads has been identified as one of the six components of Bharat

Nirman and a goal has been set to provide connectivity to all habitations with a population of 1000 persons (Census-2001) and above (500 persons and above in the case of hilly or tribal areas) with an All-Weather Road by 2012.

The sources of funds for the Programme have been Cess on High Speed Diesel (HSD), Budgetary Support, ADB Loan, World Bank Loan and National Bank for Agriculture and Rural Development (NABARD) Loan.

(b) A separate window was created under Rural Infrastructure Development Fund (RIDF) in NABARD during 2006-07 to augment funding for rural roads under 'Bharat Nirman'. The year-wise loan drawn from the NABARD is as under:

(Rs. in crore)

Year	Loan drawn from NABARD
2007-08	4,500
2008-09	7,500
2009-10	6,500
2010-11	Nil
2011-12	Nil
2012-13	Nil
2013-14 (till now)	Nil

(c) to (e) The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility of timely completion of these roads and ensuring quality thereof lies with the State Governments. However, the issue of timely completion of works is taken up with the State Governments in periodic reviews including Performance Review Committee (PRC) meetings, Regional reviews and State specific reviews. In addition, National Quality Monitors (NQMs) are also deputed to check the quality of completed and ongoing works on a random basis.

As reported by the States, under Rural Roads component of Bharat Nirman, the States have provided connectivity to 50,261 eligible unconnected habitations against the target of connecting 63,940 habitations. The State-wise target and its year-wise achievement is enclosed as Statement.

**Statement**

*Progress of Bharat Nirman (Rural Roads component) New Connectivity-Habitations*

fig. upto Oct'13

Sl. No.	State	Target (2005-12)	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	Cumulative achievement	Cumulative achievement in %
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	236	11	4	0	0	59	115	26	6	0	221	94%
2.	Arunachal Pradesh	103	0	3	19	19	12	15	15	10	1	94	91%
3.	Assam	5940	346	804	656	1210	705	584	444	343	140	5232	88%
4.	Bihar	16578	0	1183	174	842	746	1075	2029	2320	695	9064	55%
5.	Chhattisgarh	3831	397	604	648	523	627	128	127	102	39	3195	83%
6.	Goa	2	2	0	0	0	0	0	0	0	0	2	100%
7.	Gujarat	1332	212	264	249	222	144	119	19	28	6	1263	95%
8.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0%
9.	Himachal Pradesh	922	98	145	168	172	5	44	18	0	0	650	70%
10.	Jammu and Kashmir	1468	3	16	41	187	297	81	160	145	57	987	67%
11.	Jharkhand	2991	101	108	97	363	305	327	247	347	74	1969	66%
12.	Karnataka	17	1	4	2	10	0	0	0	0	0	17	100%
13.	Kerala	73	6	19	12	13	15	5	0	0	0	70	96%
14.	Madhya Pradesh	6790	929	1345	1916		1795	487	184	73	34	6763	100%
15.	Maharashtra	295	46	135	10	60	25	0	13	1	0	290	98%
16.	Manipur	391	37	0	0	41	15	27	51	31	17	219	56%
17.	Meghalaya	128	5	4	6	7	5	8	3	7	3	48	38%

18.	Mizoram	130	7	1	11	6	14	63	4	4	14	124	95%
19.	Nagaland	37	7	0	5	3	9	4	6	2	0	36	97%
20.	Odisha	5672	361	322	321	2205	644	652	374	205	21	5105	90%
21.	Punjab	50	7	43	0	0	0	0	0	0	0	50	100%
22.	Rajasthan	4084	753	1222	889	90	12	5	3	596	271	3841	94%
23.	Sikkim	154	35	18	7	16	17	13	11	8	4	129	84%
24.	Tamil Nadu	83	46	0	3	30	0	2	1	0	0	82	99%
25.	Tripura	810	12	53	52	164	164	106	82	46	4	683	84%
26.	Uttar Pradesh	4097	944	979	1023	787	257	67	23	0	0	4080	100%
27.	Uttarakhand	772	16	15	46	115	104	77	54	13	2	442	57%
28.	West Bengal	6954	720	960	685	1314	557	623	243	403	100	5605	81%
Total		63940	5102	8251	7040	10760	4172	4627	4137	4690	1482	50261	79%



**Real-Time Train Information System**

\*113. SHRI NARANBHAI KACHHADIA:  
SHRI ANAND PRAKASH PARANJPE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Real-Time Train Information System (RTIS) on Satellite Imaging for Rail Navigation (SIMRAN) has been launched by the Railways;

(b) if so, the details thereof including the funds spent for the purpose;

(c) whether the Railways have decided installation of sophisticated communication system in place of the existing walkie-talkie system for unhindered contact between the driver and ground staff;

(d) if so, the details thereof and the expenditure involved therein; and

(e) the steps taken/being taken by Railways for speedy modernisation of Indian Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam. Earlier a pilot project called Satellite Imaging for Rail Navigation (SIMRAN), based on Global Positioning System (GPS) was undertaken jointly by Research Design & Standards Organisation (RDSO)/Lucknow and Indian Institute of Technology (IIT) /Kanpur. Since the pilot project was not having facilities like Auto Control Charting and locomotive performance checking, a new project of Real-time Train Information System (RTIS) has been undertaken by Indian Railways based on satellite imaging and communication. This system is proposed to be launched as and when Indian Space Research Organisation (ISRO) allots bandwidth from the proposed new satellite to be launched in lieu of INSAT-3C.

(b) In the pilot project of SIMRAN, an expenditure to the tune of Rs. 3.51 crores was incurred in the project, out of which Rs. 2.11 crores was provided by Ministry of Human Resource Development (MHRD) and Rs. 1.4 crores was provided by Ministry of Railways. No expenditure has been incurred on Real-time Train Information System as the project has not been launched.

(c) Yes, Madam. As per the recommendations of the High level Safety Review Committee (HSRC), Railways

has plans to introduce Mobile Train Radio Communication (MRTC) System based on Global System For Mobile Communication – Railway ( GSM-R technology) in all 'A', 'B' & 'C' routes (19000 Route Kilometres approx.) of the Indian Railway network. This is a secured means of unhindered communication between the Driver, Guard, Ground Staff/ Control Office with Save Our Souls (SOS) facility so that any unusual occurrence can be communicated immediately and corrective action taken. This also has facility for Voice logging and Short Message Service (SMS) which can be used for Caution Orders/exchange of Private Numbers. Introduction of GSM-R on Indian Railway network will render the Walkie-Talkie sets redundant.

(d) Mobile Train Radio Communication (MTRC) System has been commissioned in 2074 Route Kilometres and work is in progress in 2426 Route Kilometres. To complete the work in balance 14500 Route Kilometres (approx), funds to the tune of Rs. 1100 crores approximately will be required.

(e) Modernisation and technical up gradation on the Railways is an ongoing process. Railways have already initiated action for elimination of level crossing, modernisation of rolling stock, permanent way and signalling and telecommunication systems.

[Translation]

**Equipment for Power Projects**

\*114. DR. MAHENDRASINH P. CHAUHAN:  
SHRI ARJUN ROY:

Will the Minister of POWER be pleased to state:

(a) whether the use of Chinese power generation equipment has increased in the country during the last few years as compared to the use of indigenously manufactured equipment;

(b) if so, the details thereof and the reasons therefor;

(c) whether any evaluation was made by the Central Electricity Authority (CEA) regarding the performance of Chinese power generation equipment *vis-a-vis* the indigenously produced ones and if so, the conclusions reached by CEA thereon;

(d) whether the Government proposes to make structural changes in the import policy for power related equipment in the country; and

(e) if so, the details thereof along with the steps taken/being taken by the Government to keep the cost of equipment required for Ultra Mega Power Projects (UMPPs) low and to reduce the dependency on imported power equipment in the country?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Out of total thermal capacity addition of 75222.7 MW in the 11th and 12th Plan (till November, 2013), main plant equipment for 28492 MW have been supplied by the Chinese manufacturers, mostly to Private Sector Developers.

(c) The performance of Chinese equipment *vis-à-vis* Indian equipment based on sub-critical technology and installed in the thermal power stations during the first four years of the 11th Plan was analysed by the Central Electricity Authority. The conclusions of the study are as follows:

- Both Chinese and BHEL units have adequate flow margins over maximum continuous ratings except Chinese 330 MW units.
- The Operating Load Factor of Chinese stations based on indigenous coal is lower than for BHEL units. However, the Operating Heat Rate of Chinese indigenous coal based units is higher than in BHEL units.
- The BHEL units show remarkably better performance with respect to Secondary Fuel oil consumption as compared to Chinese units based on indigenous coal.
- The operating Load Factor, operating Heat Rate and Secondary Fuel oil consumption of Chinese units based on Imported coal are better than BHEL units based on domestic coal.

(d) and (e) The following steps have been taken by the Government of India to reduce dependency on

imported power equipment and to keep the cost of equipment required for Ultra Mega Power Projects (UMPPs) competitive:

- (i) Government has decided that a provision for mandatory use of main plant equipment manufactured in India be incorporated in the Standard Bidding Guidelines, specifically in UMPPs.
- (ii) Normative Station Heat Rate (SHR) for the purpose of fuel charge has been prescribed in order to incentivize the efficient equipment and fuel consumption.
- (iii) An advisory was issued to all Central and State thermal power generating companies by CEA advising incorporation of condition of phased indigenous manufacture by suppliers in bids to be invited for Boilers and Turbine generators of Supercritical projects up to October-2015, on similar lines as in bulk orders approved by the Govt.
- (iv) Apart from BHEL's capacity of 20,000 MW, several joint venture(s) for the manufacture of Super critical boiler (16000 MW/Year) and turbine (15000 MW/Year) have been set up in the country. The resulting competition would lead to competitive prices for power plant equipment.

*[English]*

#### **Shortage of Manpower**

\*115. SHRI SAMEER BHUJBAL: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of sanctioned and posted strength of gangman, gateman, trolleyman and keyman in the Railways, zone-wise including Western and Central zones;

(b) the total number of personnel recruited for the said posts during the last three years and the current year, year and zone-wise;

(c) the number of rail accidents which were attributed to large number of vacancies in the said categories of posts during the said period, year and zone-wise, including Western and Central zones;

(d) the number of personnel in the said categories of posts died or injured in the rail accidents during said period, year and zone-wise including Western and Central zones; and

(e) the steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The total number of sanctioned and on-roll strength of Gangman, Gateman, Trolleyman and Keyman in the Zonal Railways, is in the enclosed Statement-I.

(b) The total number of personnel recruited for the said posts during the last three years and the current year, zone-wise is in the enclosed Statement-II.

(c) Rail accidents are not attributed to vacancies as there is no direct correlation between accidents happening and occurrence of vacancies.

(d) The number of personnel in the said categories of posts died or injured in the rail accidents during the said period, year and zone-wise is in the enclosed Statement-III.

(e) In order to fill up vacancies during the year 2013-14, including above referred categories, notification for filling up 49,000 posts in erstwhile Group 'D' Categories, 25,300 posts in Group 'C' categories and 11779 posts earmarked for ex-serviceman quota, have been issued.

**Statement-I**

*The total number of sanctioned strength and on roll strength of Gangman, Gateman, Trolleyman and Keyman, in the Zonal Railways*

Railway	Category	Sanctioned Strength	On-roll Strength
1	2	3	4
Central	Gangman	15727	13638
	Gateman	2428	2093
	Trolleyman	990	844
	Keyman	1000	824
Eastern	Gangman	13873	7861
	Gateman	2839	2373

	1	2	3	4
		Trolleyman	968	708
		Keyman	759	497
East		Gangman	16869	12396
Central		Gateman	2831	2386
		Trolleyman	918	688
		Keyman	1030	660
East		Gangman	9384	6792
Coast		Gateman	1764	1182
		Trolleyman	509	262
		Keyman	623	496
Northern		Gangman	19979	13957
		Gateman	6485	5483
		Trolleyman	1627	1597
		Keyman	1528	1353
North		Gangman	11627	9416
Central		Gateman	2274	2143
		Trolleyman	1068	935
		Keyman	893	719
Northeast		Gangman	13463	12415
Frontier		Gateman	2805	2625
		Trolleyman	1096	824
		Keyman	838	613
North		Gangman	8535	7360
Eastern		Gateman	2880	2553
		Trolleyman	861	771
		Keyman	717	656
North		Gangman	9638	6480
Western		Gateman	2540	2249
		Trolleyman	892	779
		Keyman	877	773
Southern		Gangman	12395	9294
		Gateman	3503	3373
		Trolleyman	842	678

1	2	3	4
	Keyman	1222	971
South	Gangman	21443	14728
Central	Gateman	745	598
	Trolleyman	1286	1089
	Keyman	1259	1085
South	Gangman	9466	5326
East	Gateman	1333	1099
Central	Trolleyman	646	532
	Keyman	632	496
South	Gangman	13373	8687
Eastern	Gateman	1579	1402
	Trolleyman	856	710
	Keyman	810	723
South	Gangman	5800	5181
Western	Gateman	1265	1142
	Trolleyman	590	446
	Keyman	592	452
Western	Gangman	16910	11355
	Gateman	3576	3181
	Trolleyman	1389	1251
	Keyman	1300	1049
West	Gangman	11975	9676
Central	Gateman	1657	1413
	Trolleyman	943	845
	Keyman	769	630

**Statement-II**

*The number of personnel recruited for the said posts during the last three years and the current years*

Railways	2009-10	2010-11	2011-12	2012-13
Central	0	91	453	3212
Eastern	0	80	612	1571
East Central	0	231	596	3524

Railways	2009-10	2010-11	2011-12	2012-13
East Coast	0	0	3570	453
Northern	218	535	1465	3062
North Central	0	39	303	1845
Northeast Frontier	0	290	617	1711
North Eastern	280	243	237	2148
North Western	0	110	210	697
Southern	0	121	1203	2978
South Central	603	1734	1403	2771
South East Central	64	321	326	975
South Eastern	0	0	0	0
South Western	20	49	252	2751
Western	55	0	631	0
West Central	48	237	480	3702

**Statement-III**

*The number of personnel in the said posts died or injured in rail accident during the said period.*

Railways	2009-10	2010-11	2011-12	2012-13
Central	0	0	0	0
Eastern	0	0	1	0
East Central	0	0	0	0
East Coast	7	5	8	6
Northern	0	1	1	1
North Central	0	0	0	0
Northeast Frontier	0	0	0	0
North Eastern	0	0	0	0
North Western	0	0	0	0
Southern	0	0	0	0
South Central	0	0	0	0
South East Central	0	0	0	0

Railways	2009-10	2010-11	2011-12	2012-13
South Eastern	0	0	0	0
South Western	0	0	0	1
Western	0	0	0	0
West Central	0	0	0	0

[Translation]

### Idle Surplus Capital

\*116. DR. MURLI MANOHAR JOSHI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether surplus capital is lying idle with 117 major public and private companies in the country;

(b) if so, the details thereof indicating the category-wise number of public and private companies out of the above;

(c) the total surplus capital lying with the companies of both these sectors till March, 2013; and

(d) the directions issued by the Government with regard to the investment of the said capital in future?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) "Surplus Capital" has not been defined either in the Companies Act, 2013 (or the Companies Act, 1956), or in the Accounting Standards prescribed in pursuance of the Companies Act. Balance Sheets or other financial statements of the Companies also do not reflect "Surplus Capital". As such information in respect of this head is not available.

[English]

### Reorganisation and Creation of New Zones and Divisions

\*117. SHRI HARIN PATHAK:

SHRI ADAGOORU H. VISHWANATH:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the proposals from various States including Gujarat and Karnataka for creation and reorganization of Zones and Divisions in the Railways

including the merger of Konkan Railway with Indian Railways;

(b) whether the committee constituted for the purpose has considered and examined the proposals received from various States including Gujarat and Karnataka;

(c) if so, the details thereof including the steps taken/being taken by the Railways on the recommendation of the committee constituted for the purpose; and

(d) the other steps taken/being taken for timely implementation of the recommendations of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) The number of proposals for the creation of new Railway Zones and Divisions, with their headquarters in various States, examined by the Committee is given in the following table:

Name of the State	Number of proposals for new zones with headquarters in the State	Number of proposals for new divisions with headquarters in the State
1	2	3
Andhra Pradesh	1	4
Assam	1	1
Bihar	-	2
Chhattisgarh	-	1
Gujarat	4	4
Jammu and Kashmir	-	1
Jharkhand	3	1
Karnataka	-	2
Kerala	10	4
Madhya Pradesh	-	7
Maharashtra	9	1
Odisha	-	7
Tamil Nadu	-	1

1	2	3
Tripura	-	3
Uttar Pradesh	1	2
Uttarakhand	-	3
West Bengal	3	1

Some of the above proposals also contained requests for inclusion of certain portions of Konkan Railway Corporation Limited (KRCL) in the proposed new zones/divisions.

(c) and (d) The conclusions/recommendations of the Committee have been accepted by the Railway Board and are presently under consideration of the Ministry of Railways.

#### **Direct International Services**

\*118. SHRI ANANTH KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of direct services to international destinations from various airports of the country, airport-wise;

(b) the number of direct services to international destinations introduced and withdrawn by Air India from Bangalore during the last three years and the current year;

(c) the reasons for the withdrawal of these services; and

(d) the number, frequency and details of international destinations operated by all airlines directly from Bangalore?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Indian designated carriers operate 1054 services per week to different international destinations from various airports in India. The airport wise details are attached as Statement-I

(b) and (c) Air India currently operates 21 flights per week to 3 international destinations (Dubai, Muscat & Male) from Bangalore. It has increased its frequency to Male from 7 flights per week to 14 flights per week effective Winter 2012 schedule. One flight operates on the routing Bangalore-Male & V. V. and 2nd flight operates as Chennai-

Bangalore-Thiruvananthapuram-Male & V. V.

Air India has only withdrawn its operation on Bangalore-Singapore and V. V. route effective 14 November, 2010 due to cash losses.

(d) Air India operates 21 flights per week to 03 international destinations (Dubai, Muscat, Male) from Bangalore and Spice Jet operates 04 flights per week to 01 international destination (Bangkok) from Bangalore. The details are attached as Statement-II.

#### **Statement-I**

*Operations of Indian designated carriers to different international destinations from various Airports (Airport wise)*

#### **Air-India**

Sl. No.	Airport/Routing	Frequency
1.	<b>Ahmedabad/Mumbai</b>	
	Ahmedabad-Mumbai-Newark	7
	Ahmedabad-Mumbai-London	7
	Ahmedabad-Mumbai-Muscat-Mumbai	7
2.	<b>Amritsar/Delhi</b>	
	Amritsar-Delhi-Birmingham	4
	Amritsar-Delhi-London	7
	Amritsar-Delhi-London-Delhi	7
3.	<b>Bangalore/Goa</b>	
	Bangalore-Goa-Dubai	4
4.	<b>Bangalore/Hyderabad</b>	
	Bangalore-Hyderabad-Muscat	3
5.	<b>Bangalore</b>	
	Bangalore-Male	7
6.	<b>Mumbai</b>	
	Mumbai-Abu Dhabi	7
	Mumbai-Jeddah	4
	Mumbai- Riyadh	7
	Mumbai-Dubai-Mumbai-Goa	7

Sl. No.	Airport/Routing	Frequency
7.	<b>Mumbai/Delhi</b>	
	Mumbai-Delhi-Hong Kong-Seoul	4
	Mumbai-Delhi-Hong Kong-Osaka	3
	Mumbai-Delhi-New York	7
	Mumbai-Delhi-Shanghai	4
8.	<b>Mumbai/Hyderabad</b>	
	Mumbai-Hyderabad-Jeddah	2
9.	<b>Mumbai/Chennai</b>	
	Mumbai-Chennai-Singapore	7
10.	<b>Kozhikode</b>	
	Kozhikode-Dubai	7
	Kozhikode-Jeddah	3
	Kozhikode-Riyadh	3
	Kozhikode-Sharjah	7
11.	<b>Kolkata</b>	
	Kolkata-Dhaka	7
	Kolkata-Kathmandu	4
	Kolkata-Yangon-Gaya-Kolkata	2
12.	<b>Kolkata-Gaya</b>	
	Kolkata -Gaya-Yangon-Kolkata	1
13.	<b>Kochi</b>	
	Kochi-Kozhikode--Jeddah.	2
	Kochi-Sharjah	7
14.	<b>Delhi</b>	
	Delhi-Bangkok	7
	Delhi-Dhaka	7
	Delhi-Dammam	7
	Delhi-Dubai	7
	Delhi-Jeddah	3
	Delhi-Narita	3
	Delhi-Riyadh	3
	Delhi-Singapore	7
	Delhi-Bahrain-Abu Dhabi-Delhi	7
	Delhi-Frankfurt	7
	Delhi-Kabul	6

Sl. No.	Airport/Routing	Frequency
	Delhi-Kathmandu	14
	Delhi-Muscat	7
	Delhi-Melbourne-Sydney-Delhi	3
	Delhi-Sydney-Melbourne-Delhi	4
15.	<b>Goa/Mumbai</b>	
	Goa-Mumbai-Bangkok-Mumbai	7
16.	<b>Hyderabad/Delhi</b>	
	Hyderabad-Delhi- Chicago	7
17.	<b>Chennai/Delhi</b>	
	Chennai-Delhi-Paris	7
18.	<b>Chennai/Bangalore/Trivandrum</b>	
	Chennai-Banalore-Trivandrum- Male	7
19.	<b>Chennai</b>	
	Chennai-Colombo	6
	Chennai-Dubai	7
	Chennai-Muscat	7
	Chennai-Singapore	7
20.	<b>Chennai/Goa</b>	
	Chennai-Goa-Kuwait	4
21.	<b>Chennai/Hyderabad/Ahmedabad</b>	
	Chennai-Hyderabad-Ahmedabad- Kuwait	3
22.	<b>Chennai/Trivandrum</b>	
	Chennai-Trivandrum-Sharjah	7
23.	<b>Trivandrum</b>	
	Trivandrum-Riyadh	2
24.	<b>Varanasi</b>	
	Varanasi-Kathmandu	4
25.	<b>Vishakhapatnam/Hyderabad</b>	
	Vishakhapatnam-Hyderabad-Dubai	7
	Total (per week)	322

**Air India Express**

Sl. No.	Airport/Routing	Frequency
1.	<b>Kozhikode</b>	
	Kozhikode-Dubai	7

Sl. No.	Airport/Routing	Frequency
	Kozhikope-Sharjah	7
	Kozhikode-Muscat	7
	Kozhikode-Abu Dhabi	7
	Kozhikode-AI-Ain (Uae)	1
	Kozhikode-Salalah	1
	Kozhikode-Kuwait	3
	Kozhikode-Dohaa	1
	Kozhikode-Dammam	2
2.	<b>Kozhikode/Mangalore</b>	
	Kozhikode-Mangalore-Dammam	2
3.	<b>Kochi</b>	
	Kochi-Dubai	7
	Kochi-Abu Dhabi	7
	Kochi-Sharjah	4
	Kochi-Muscat	3
4.	<b>Kochi/Kozhikode</b>	
	Kochi-Kozhikode-Bahrain-Dohaa	7
5.	<b>Kochi/Mangalore</b>	
	Kochi-Mangalore-Kuwait	3
6.	<b>Thiruvananthapuram</b>	
	Thiruvananthapuram-Dubai	5
	Thiruvananthapuram-Sharjah	3
	Thiruvananthapuram-Abu Dhabi	7
	Thiruvananthapuram-Muscat	3
	Thiruvananthapuram-Salalah	1
7.	<b>Thiruvananthapuram/Kochi</b>	
	Thiruvananthapuram-Kochi-Salalah	1
8.	<b>Mangalore</b>	
	Mangalore-Dubai	14
	Mangalore-Abu Dhabi-Muscat	3
	Mangalore-Bahrain	2
	Mangalore-Dohaa	2
9.	<b>Chennai</b>	
	Chennai-Kul	5

Sl. No.	Airport/Routing	Frequency
	Chennai-Colombo	7
10.	<b>Chennai/Tiruchirapalli</b>	
	Chennai-Tiruchirapalli-Singapore	7
11.	<b>Tiruchirapalli</b>	
	Tiruchirapalli-Dubai	7
12.	<b>Mumbai</b>	
	Mumbai-Dohaa	3
13.	<b>Pune</b>	
	Pune-Dubai	3
14.	<b>Jaipur</b>	
	Jaipur-Dubai	4
15.	<b>Lucknow</b>	
	Lucknow-Dubai	7
16.	<b>Amritsar</b>	
	Amritsar-Dubai	7
Total (per week)		160

**Indigo**

Airport	Destination	Services/Week
Delhi	Thailand	14
	UAE	14
	Nepal	07
Mumbai	UAE	14
	Oman	07
Cochin	UAE	07
Hyderabad	UAE	07
	UAE	07
Chennai	UAE	07
	Singapore	07
Trivandrum	UAE	07
Kolkata	Thailand	07
Total (per week)		98

**Spice-Jet**

Airport	Destination	Services/Week
Ahmedabad	Dubai	07
	Muscat	03



Airport	Destination	Services/Week
Bengaluru	Bangkok	04
Chennai	Colombo	07
Delhi	Dubai	07
	Guangzhou	04
	Kabul	03
	Kathmandu	14
	Riyadh	07
Kochi	Dubai	07
	Male	07
Lucknow	Sharjah	03
Madurai	Colombo	07
	Dubai	07
Mumbai	Dubai	07
Pune	Bangkok	04
	Sharjah	04
Varanasi	Sharjah	04
Total (per week)		106

**Jet Airways**

Airport	Destination	Services/Week
Mumbai	Abu Dhabi	11
	Bahrain	7
	Bangkok	14
	Brussels/New York	7
	Colombo	7
	Dhaka	7
	Dammam	7
	Doha	7
	Dubai	28
	Hong Kong	7
	Istanbul	7
	Jeddah	7
	Kathmandu	07
	Kuwait	14
	London	14

Airport	Destination	Services/Week
	Muscat	07
	Riyadh	07
	Singapore	14
Kolkata	Bangkok	14
	Dhaka	07
Kochi	Abu Dhabi/Kuwait	07
	Doha	07
	Muscat	07
	Sharjah	07
Delhi	Abu Dhabi	07
	Bangkok	07
	Brussels/Toronto	07
	Dhaka	07
	Dammam	07
	Doha	07
	Dubai	07
	Hongkong	07
	Kathmandu	14
	London	07
	Singapore	14
Mangalore	Dubai	07
Chennai	Colombo	07
	Singapore	14
Trivandrum	Dammam	07
	Muscat	07
Total (per week)		368

**Statement-II**

*Direct Services to International Destinations from Bangalore*

**Air India**

Sl. No.	Airport/Routing	Frequency
1.	<b>Banglore/Goa</b>	
	Banglore-Goa-Dubai	04
2.	<b>Banglore/Hyderabad</b>	
	Banglore-Hyderabad-Muscat	03

Sl. No.	Airport/Routing	Frequency
3.	<b>Banglore</b>	
	Banglore-Male	07
4.	<b>Chennai/Bangalore/Trivandrum</b>	
	Chennai-Banglore-Trivandrum-Male	07
	Total (per week)	21

<b>Spice-Jet</b>		
Sl. No.	Destination	Frequency
1.	Bangkok	04
	Total (per week)	04

### **MsDP**

\*119. SHRI P. KARUNAKARAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government has implemented the Multi-sectoral Development Programme (MsDP) for the development of minority concentrated districts of the country;

(b) if so, the details thereof along with the norms for identifying such districts in the country;

(c) whether the Government has restructured the MsDP with a view to covering more blocks/towns with substantial minority population; and

(d) if so, the details thereof including the infrastructural facilities created under the Programme and the funds released/utilised for the purpose during the last three years and the current year, State/UTwise?

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): (a) and (b) Multi-sectoral Development Programme (MsDP) has been implemented in 90 identified Minority Concentration Districts (MCDs) of the country from 2008-09 to 2012-13. These districts were identified on the basis of substantial minority population and backwardness parameters as per Census 2001. The criteria adopted for identification of the MCDs are given below:

1. The minority population criteria:

- (i) Districts with a 'substantial minority population' of at least 25% of the total population.

- (ii) Districts having a large absolute minority population exceeding 5 lakh and the percentage of minority population exceeding 20% but less than 25%.

- (iii) In the six States/UTs, where a minority community is in majority, districts having 15% of minority population, other than that of the minority community in majority in that State/UT.

2. The backwardness norms:

(i) **religion-specific socio-economic indicators at the district level-**

- literacy rate;
- female literacy rate;
- work participation rate; and
- female work participation rate; and

(ii) **basic amenities indicators at the district level-**

- percentage of households with pucca walls;
- percentage of household with safe drinking water;
- percentage of household with electricity; and
- percentage of households with water closet latrines.

(c) and (d) MsDP has been restructured to expand its coverage to other deserving areas and make it more effective and focused on the targeted minorities. In the restructured MsDP the unit area of planning has been changed to blocks/towns instead of district for sharper focus on the minority concentration areas. The programme has now identified 710 Blocks and 66 towns for implementation during 12th Plan. Further, clusters of minority concentration villages (having at least 50% minority population) can also be covered under the programme. The State-wise details of infrastructural facilities created under MsDP since its inception upto 30.11.13 is enclosed as Statement-I. The year-wise and State/UT-wise details of fund released/utilised during the last three years and the current year is enclosed as Statement-II.

**Statement-I**

*State-wise details of infrastructural facilities created under Multi-sectoral Development Programme (MsDP) upto 30.11.2013*

Sl. No.	State	IAY houses	Health Centres	Anganwadi Centres	Hand pumps	Drinking Water Facilities	Additional class rooms	School building	Teaching aid	Lab equip.	Computers in School	ITI building	Polytechnic	Toilet & DW in School	Hostels	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Uttar Pradesh	T	85054	1041	11187	21054	79	1087	203	272	16	110	53	24	1929	28
		A	73907	623	6971	9262		431	13	0	0		6	0	788	2
		WIP	3305	62	1808	1021		185	46	0	0		22	18	38	7
2.	West Bengal	T	55222	946	11013	12486	4557	9484	111	50	60		24	9	794	176
		A	35382	687	6202	6994		5526	34	40	60		1	0	10	14
		WIP	2269	56	934	517		1037	7	0	0		6	3	134	45
3.	Assam	T	89836	133	2077	12096		3566	0	16	50		15	1	294	40
		A	39598	69	469	3402		438	0	0	0		0	0	37	0
		WIP	13944	12	493	330		958	0	0	0		0	0	99	0
4.	Bihar	T	41287	409	4835	2533		2970	94	0	53		3	3	1386	52
		A	15480	76	1310	1190		1071	52	0	34		0	0	404	9
		WIP	16403	90	1772	1196		640	7	0	7		2	0	74	19
5.	Manipur	T	5940	154	75	679		25	375	0	0		1	0	0	35
		A	5940	70	60	422		0	188	0	0		0	0	0	1
		WIP	0	82	15	224		0	183	0	0		1	0	0	11
6.	Haryana	T	2000	6	142	0		183	8	0	0		1	0	0	0
		A	1956	0	71	0		63	6	0	0		0	0	0	0
		WIP	0	6	0	19		32	8	0	1		0	0	0	0
7.	Jharkhand	T	9215	256	1564	7		222	1	1	0		11	3	0	22
		A	8565	158	985	0		1	0	0	0		0	0	0	0
		WIP	472	57	238	0		3	0	1	0		1	0	0	2
8.	Uttarakhand	T	0	24	455	914		69	2	0	0		1	2	17	0
		A	0	0	100	0		0	0	0	0		0	0	0	0

		WIP	0	0	124	0		0	0	0	0	0	0	0	0
9.	Maharashtra	T	11670	0	626	0		0	0	0	0	0	0	0	14
		A	10471	0	405	0		0	0	0	0	0	0	0	0
		WIP	1028	0	148	0		0	0	0	0	0	0	0	4
10.	Karnataka	T	5900	38	366	0		50	1	0	0	0	0	50	30
		A	3211	20	254	0		44	0	0	0	0	0	0	10
		WIP	942	9	101	0		4	0	0	0	0	0	0	20
11.	Andaman and Nicobar Islands	T	0	0	35	0		0	0	25	0	1	0	0	0
		A	0	0	11	0		0	0	12	0	0	0	0	0
		WIP	0	0	15	0		0	0	13	0	0	0	0	0
12.	Odisha	T	10037	36	293	1	2	193	0	0	10	30	2	0	64
		A	4960	4	144	0		11	0	0	0	0	0	0	42
		WIP	780	11	7	0		0	0	0	0	2	0	22	0
13.	Meghalaya	T	5649	19	1022	1864		78	1	0	0	0	0	400	11
14.	Kerala	T	0	29	0	3	1	195	0	0	0	0	1	0	0
		A	0	10	0	1		38	0	0	0	0	0	0	0
		WIP	0	0	0	2		0	0	0	0	0	1	0	0
15.	Mizoram	T	2758	23	224	24		54	17	0	0	2	0	0	9
		A	2236	16	158	0		31	17	0	0	0	0	0	5
		WIP	0	1	3	14		23	0	0	0	1	0	0	0
16.	Jammu and Kashmir	T	0	0	100	132		22	0	0	0	1	1	0	8
		A	0	0	2	21		10	0	0	0	0	0	0	0
		WIP	0	0	35	61		5	0	0	0	0	0	0	0
17.	Delhi	T	0	5	0	1		100	2	0	4	1	0	19	0
		A	0	0	0	0		0	0	0	0	0	0	10	0
		WIP	0	0	0	1		80	0	0	0	0	0	0	0
18.	Madhya Pradesh	T	1000	0	224	0		0	2	0	0	0	0	0	4
		A	0	0	0	0		0	0	0	0	0	0	0	0
		WIP	750	0	95	0		0	0	0	0	0	0	0	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
19.	Sikkim	T	250	1	56	4		22	12	0	0		0	0	0	0
		A	0	0	30	0		0	0	0	0		0	0	0	0
		WIP	250	0	10	0		11	0	0	0		0	0	0	0
20.	Arunachal Pradesh	T	7435	50	651	0	258	447	64	10	14		0	0	44	167
		A	4359	15	452	0		195	35	5	9		0	0	2	23
		WIP	1384	18	105	0		43	14	5	1		0	0	0	82
21.	Andhra Pradesh	T	0	11	70	0	0	349	7	27	0	340	0	0	5	1
		A														
		WIP														
22.	Tripura	T		11				6								2
		A														
		WIP														
23.	Punjab	T	23	10	198			73		4						
		A														
		WIP														
24.	Rajasthan	T														
		A														
		WIP														
25.	Gujarat	T														
		A														
		WIP														
26.	Chhattisgarh	T														
		A														
		WIP														
Total	T	333276	3202	35213	52056	5086		19195	900	405	207	480	116	44	5002	603
	A	210565	1748	17672	22562	0		7911	345	57	103	0	7	0	1293	67
	WIP	41527	404	5936	3416	0		3023	266	19	9	0	35	22	367	193

T: Target;

A: Achievement (Completed)

WIP: Work in Progress

**Statement-II***Fund released and Utilised under MsDP*

Sl. No.	State	2010-11		2011-12		2012-13*		2013-14*	
		Released	Utilization as per Reports furnished (Rs. in lakh)	Released	Utilization as per Reports furnished (Rs. in lakh)	Released	Utilization as per Reports furnished (Rs. in lakh)	Released	Utilization as per Reports furnished (Rs. in lakh)
1	2	3	4	5	6	7	8	9	10
1.	Uttar Pradesh	21106.29	16648.87	16027.59	7789.33	23040.62	1922.91	22813.478	Utilisation Certificate is due by 31st March 2015.
2.	West Bengal	23105.55	23100.55	10208.23	8866.79	20055.76	1699.07	30572.571	
3.	Assam	9611.71	9588.32	17859.10		491.17		2944.61	
4.	Bihar	12250.15	9961.46	16152.29	7421.81	8054.41	1814.97	364.8725	
5.	Manipur	371.25	169.01	2655.72	711.82	0.00		2198.59	
6.	Haryana	1186.17	874.26	1140.04	184.35	0.00		651.92	
7.	Jharkhand	5533.46	4657.89	3981.41	1057.60	2255.23		1623.975	
8.	Uttarakhand	2229.65	61.92	194.34		202.88		861.15	
9.	Maharashtra	2953.59	2670.09	490.99	148.39	1085.00		322.24	
10.	Karnataka	2129.39	1850.52	1089.58	715.89	1028.84		0	
11.	Andaman and Nicobar Island	15.94	15.94	51.27	51.27	25.30	25.30	515.98	
12.	Odisha	1517.24	1147.9	3.73		783.34		1509.44	
13.	Meghalaya	1519.83	1519.8	441.00	441.00	762.33		2	
14.	Kerala	641.63	631.24	744.81	707.75	412.07		1001.27	
15.	Mizoram	1456.78	1459.63	865.09	750.35	721.62	155.51	657.98	

1	2	3	4	5	6	7	8	9	10
16.	Jammu and Kashmir	0		750.03		0.00		323.363	
17.	Delhi	48.75	48.75	895.98	356.35	203.75		0	
18.	Madhya Pradesh	752.7	278.04			0.00		346.54	
19.	Sikkim	568.879	419.18	526.98		202.38		2	
20.	Arunachal Pradesh	4319.499	4319.499	3912.65	2205.476	4801.64	1522.33	3041.045	
21.	Andhra Pradesh							1656.01	
22.	Tripura							1710.785	
23.	Punjab							1059.8	
24.	Rajasthan							0	
25.	Gujarat							0	
26.	Chhattisgarh							0	
Grand Total		91318.46	79422.87	77990.82	31408.18	64126.34	7140.09	74179.619	

\*The utilization certificates for the funds released during 2012-13 are due by 31st March 2014 and for the funds released during 2013-14 by 31st March 2015.

**National Projects**

\*120. SHRI HASSAN KHAN:  
SHRIMATI PRATIBHA SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) the norms prescribed by the Railways for declaration of railway projects as National Projects and the funding pattern for such projects;

(b) the name of the railway projects which have been declared as National Projects in the past;

(c) the details and the present status of work on new railway line projects on Bilaspur-Leh, Srinagar-Kargil, Bhanupalli-Bilaspur-Beri, Baddi-Kalka, Ghanauli-Baddi and Chandigarh-Baddi sections;

(d) the details and the present status of funding pattern worked out for the said projects including sharing of cost with the concerned States; and

(e) whether the Government of Himachal Pradesh has requested for an alternate alignment of Chandigarh-Baddi routes, if so, the details and the present status thereof and the other steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) As per the policy laid down by Government of India "projects important from strategic viewpoints in Jammu & Kashmir and North Eastern Region or developmental projects which result in greater integration of these regions with the rest of India can be categorized as "National Projects". The concept is not extendable to other regions of the country. A uniform funding pattern for all those projects is to be followed as per directives issued by Prime Minister's Office.

There are 12 railway projects which have been declared as National Projects, comprising 1 project in Jammu and Kashmir and 11 projects of North Eastern Region are in the vicinity of border areas and are identified as railway projects in border areas with strategic importance. Out of these, 1 project *viz.* Kumarghat-Agartala new line has already been completed as Meter Gauge section. The

details of remaining ongoing 11 National Projects is in the enclosed Statement. These projects are being executed as per availability of resources.

(c) and (d) Bilaspur-Manali-Leh, new line: The project is not yet sanctioned. A Note for Cabinet Committee on Economic Affairs (CCEA) was sent for Inter-Ministerial consultations for sanctioning of this project to be fully funded by Ministry of Finance. But the proposal was not supported by Ministry of Finance and Planning Commission.

Srinagar-Kargil, new line: The survey for the above new line project has been sanctioned and survey work taken up.

Bhanupalli-Bilaspur-Beri new line: This 63 Km new line project was sanctioned in 2008-09 and land acquisition and earthwork taken up in first 4 Km. As per approval of Cabinet Committee on Economic Affairs, Government of Himachal Pradesh is to bear 25% cost of project and to provide for increase in land cost beyond initial provision of Rs. 70 crore. Government of Himachal Pradesh is not agreeing to share cost as per approval and funding issue has been taken up with State Government.

Baddi-Kalka, new line (19.9 Km): Survey of this project is completed. As per survey report, estimated cost of the project is Rs. 385.45 crore with Rate of Return (-) 3.68%.

Ghanauli-Baddi, new line (26.30 Km): Survey of this project is completed. The estimated cost of the project is Rs. 541.27 crore with Rate of Return (-) 3.44%.

Chandigarh-Baddi, new line: Work sanctioned in 2007-08. Project is being funded through railway gross budgetary support. The project could not take off initially as the alignment was passing through rich forest areas and the required land was not available. Examination of alternative alignment has been taken up.

(e) When the Chandigarh-Baddi new line project was stuck up, Government of Himachal Pradesh requested for examination of Ghanauli-Baddi and Kalka-Baddi new line surveys. Necessary approval for those projects has not been received from Planning Commission.



**Statement***The details of ongoing National Projects are as given below*

Sl. No.	Name of the Project	Year of sanction	Cost	Anti. Exp.	Outlay	% Progress
				March' 2013	2013-14	
(Rs. in crore)						
1.	Lumding-Silchar incl. branch lines & MMs (482.73 km)	1996-97	4255	3413	375	80%
2.	Bogibeel Bridge with linking lines (73 km)	1997-98	4500	2760	340	61%
3.	Jiribam-Imphal (Tupul) (125 km)	2003-04	4478	1229	453.9	27%
4.	Tetelia-Byrnihat in lieu of Azra-Byrnihat (21.50 km)	2006-07	385	153	50	39%
5.	Dimapur-Kohima (88 km)	2006-07	850	9	1	1%
6.	Agartala-Sabroom (110 km)	2008-09	1141	497	140	43%
7.	Bhairabi-Sairang (51.38 km)	2008-09	2393	101	77	4%
8.	Sivok-Rangpo (44.39 km)	2008-09	3380	102	102.63	3%
9.	Byrnihat-Shillong (108.40 km)	2010-11	4083	2	1	0
10.	Rangiya-Murkongselek & linked figures (510.33 km)	2003-04	2232	1487	425	66%
11.	Udhampur-Srinagar-Baramulla (290 km)	1994-95	19565	9819	1100	50%

*[Translation]***Welfare Schemes for Minorities**

1151. SHRI KADIR RANA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Union Government proposes to launch welfare schemes for minorities of Muzaffarnagar and Meerut in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government to provide employment to the families of people killed in Muzaffarnagar riots?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (c) All the programmes/schemes being implemented by the Ministry of Minority Affairs for the welfare of minorities are uniformly applicable to all the States/UTs including the district of Muzaffarnagar and Meerut in Uttar Pradesh. However there is no proposal to launch any specific scheme for welfare of minorities in Muzaffarnagar and Meerut in Uttar Pradesh.

*[English]***Investment in Micro Finance Institutions by PSUs**

1152. SHRI SHIVKUMAR UDASI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has any proposal for Public Sector Undertakings (PSUs) to invest in private Micro Finance Institutions (MFIs);

(b) if so, the details thereof, along with the reasons therefor; and

(c) the present status thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (c) Ministry of Finance, Department of Financial Services created India Micro Finance Equity Fund (IMEF) with initial corpus of Rs.100 crore with Small Industries Development Bank of India (SIDBI) focusing on smaller socially oriented Micro Finance Institutions (MFIs) with the objective of poverty alleviation and achieving long term sustainability of operations in unserved and underserved parts of

the country. The fund is utilized for extending equity, quasi equity or subordinated debt to Tier II (between 50,000 to 2,50,000 borrowers) and Tier III (less than 50,000 borrowers) MFIs. Government announced *inter-alia* allocation of Rs.100 crore to the IME Fund in the Budget 2013-14 and to provide another sum of Rs. 100 crore to the fund enhancing the fund corpus to Rs. 300 crore. As on date, SIDBI has sanctioned Rs. 104.25 crore and disbursed Rs. 79.25 crore. Further Rs.100 crore has been disbursed to SIDBI for 2013-14.

### **Demand of Power**

1153. SHRI RAJIAH SIRICILLA: Will the Minister of POWER be pleased to state:

- (a) whether the coal-bearing States are demanding 12 per cent free power from independent power producers in line with the national hydro power policy;
- (b) if so, the details thereof; and
- (c) the action taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Some resource rich States like Chhattisgarh, Odisha, Madhya Pradesh and Jharkhand are of the view that coal bearing States be adequately compensated for the adverse impact on their environment and infrastructure as according to them the revenue accrual from royalty on coal is less compared to 12 per cent free power given to host States of hydro power projects.

No decision on the above request has been taken by the Government.

### **Audit under MGNREGS**

1154. SHRI P. VISWANATHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of provisions laid down in regard to audit the funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the role of Comptroller and Auditor General therein;
- (b) whether the Government proposes to conduct audit of funds released to Gram Panchayats by an independent agency;

(c) if so, the details thereof;

(d) whether the Government proposes to amend the provisions of Section 16(5) of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 to provide more percentage of the work in terms of cost under the Scheme; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Central Government has notified the Mahatma Gandhi National Rural Employment Guarantee (MGNREG) Audit of Schemes rules, 2011 on 30th June, 2011 in exercise of the powers conferred by sub-section (1) of Section 24 of the MGNREG Act, 2005. In accordance with the provisions enunciated therein, the audit of accounts of a scheme under the Act for each district as well as of the State Employment Guarantee fund shall, for each year, be carried out by the Director, Local Fund Audit or equivalent authority or by Chartered Accountants. The authority, as the case may be, is required to submit accounts of the scheme together with the audit report thereon to the State Government. The accounts of the scheme of every State Government as certified together with the audit report thereon is to be forwarded to the Comptroller and Auditor General of India and the Central Government by the State Government. The Comptroller and Auditor General or any person appointed by him in this behalf, shall have the right to conduct audit of the accounts of schemes at such intervals as he may deem fit.

(b) and (c) The MGNREG Audit of schemes Rules, 2011 mandates the State Government to facilitate conduct of social audit of the works taken up under the Act in every Gram Panchayat, at least once in six months through an independent organisation called as 'Special Audit Unit'. The Social Audit Unit, *inter-alia*, verifies records with all primary stake holders of MGNREGA and facilitates the audit through smooth conduct of Gram Sabhas.

(d) No, Madam.

(e) Does not arise.

**Assistance under Flood Management Programme**

1155. SHRI P. R. NATARAJAN: Will the Minister of WATER RESOURCES be pleased to state the number of new works which have been undertaken under Flood Management Programme during the 12th Five Year Plan by the implementing States and completed so far, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): The Government of India approved continuation of Flood Management Programme for XII Plan in October, 2013. No new works have been approved so far under Flood Management Programme during XII Plan.

[Translation]

**Flood Management**

1156. SHRI ANURAG SINGH THAKUR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the major reasons for flood are developing new colonies thereby obstructing the water drainage course, not doing proper arrangement for drainage at the time of construction of roads and railway lines and not carrying out the important task of drain clearing before monsoon season and if so, the details thereof; and

(b) if so, the steps being taken/proposed to be taken for improvement of drainage systems in the country so as to mitigate the fury of floods and the time frame set for the purpose, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Obstruction to drainage is one of the major reasons of flooding in colonies. The subject of management of floods including urban flooding falls within the purview of the States. Accordingly, measures of flood control are formulated and implemented by concerned State Governments. The matters regarding urban flooding are coordinated by Ministry of Urban Development which has informed Government of India launched Jawaharlal Nehru Urban Renewal Mission (JNNURM) in 2005 with a view to provide financial assistance to the State Governments for creating urban infrastructure facilities including storm water drainage in the country with a reform oriented agenda. JNNURM has two components namely,

Urban Infrastructure and Governance (UIG) and Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT). Under UIG component, 76 storm water drainage projects having estimated cost of Rs. 860.12 crore and under UIDSSMT component 68 storm water drainage projects having estimated cost of Rs. 811.47 crore have so far been approved by the Ministry of Urban Development.

[English]

**Implementation of MSDP**

1157. SHRI C. R. PATIL:  
SHRI ASADUDDIN OWAISI:  
SHRI BADRI RAM JAKHAR:  
SHRI R. THAMARAISELVAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that the various States have implemented effectively the minority schemes with regard to Multi-Sectoral Development Programme (MSDP) for the minority concentrated districts and if so, the details thereof and if not, the reasons therefor, State-wise;

(b) the funds allocated and utilized under the MSDP during the 11th Five Year Plan and the target fixed and achieved during the said period;

(c) the funds allocated and the target fixed for infrastructural development including the number of towns likely to be covered during the 12th Five Year Plan under the said Programme;

(d) whether the Union Government has asked the States to accelerate the utilization of funds under the said Programme and if so, the details thereof;

(e) whether the Government proposes to upgrade the various technical institutions under the MSDP for the welfare of minorities; and

(f) if so, the number of such institutions in the country including Rajasthan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) Multi-sectoral Development Programme (MsDP) has been implemented effectively in 90 identified Minority Concentration Districts (MCDs) in 20 States/UTs of the

country during 11th Five Year Plan. Out of the total allocation of Rs. 3780 crore for MsDP during 11th Plan, approval to plans/projects of Rs. 3733.90 crore (99% of allocation) has been given and Rs. 2935.93 crore has been released to the States/UTs as on 31.03.12 and as per the report from State Govts./UTs, an amount of Rs. 2278.76 crore has been utilized. However, the progress in implementation is slow in some of the States due to delay in receipt of the plan proposals from States/UTs, delay in release of funds by the State to the implementing agencies, non-availability of land for construction projects and delay in fixation of executing agencies by the State Government.

(c) Rs. 5775 crore has been allocated for implementation of MsDP during 12th Five Year Plan. 66 Towns/cities have been identified for implementation of MsDP during 12th Plan.

(d) The matter has been taken up through letters and discussions at different levels to accelerate the utilization of the fund released under MsDP. Besides that regular review meeting, regional and national conferences with the officials of States/UTs are held to expedite the implementation of the programme. The officials of this Ministry also visit the States to review and inspect the progress of works sanctioned under MsDP.

(e) Under MsDP the proposals for setting up of new as well as upgradation of technical institution like Polytechnic and it is have been approved.

(f) 116 ITIs and 44 Polytechnic have been approved under MsDP till 30.11.13. State-wise detail is given in the enclosed Statement.

#### **Statement**

##### *Technical Institution Sanctioned under MsDP since its inception*

Sl. No.	State	ITI building	Polytechnic
1.	Uttar Pradesh	53	24
2.	West Bengal	24	9
3.	Assam	15	1
4.	Bihar	3	3
5.	Manipur	1	0

Sl. No.	State	ITI building	Polytechnic
6.	Haryana	1	0
7.	Jharkhand	11	3
8.	Uttarakhand	1	2
9.	Andaman and Nicobar Islands	1	0
10.	Odisha	2	0
11.	Kerala	0	1
12.	Mizoram	2	0
13.	Jammu and Kashmir	1	1
14.	Delhi	1	0
Total		116	44

[Translation]

#### **Irrigation under Bharat Nirman Yojana**

1158. SHRI PRATAPRAO GANPATRAO JADHAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) the area-wise details of the area of land so far brought under irrigation in Maharashtra under 'Bharat Nirman Yojan';

(b) the amount allocated so far for the purpose; and

(c) the details of the area of land targeted to be brought under the scheme in near future?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) As reported by Government of Maharashtra, a total of 9.22 lakh hectares irrigation potential was created and about Rs. 41576 crore expenditure was incurred under Bharat Nirman Yojana in the State of Maharashtra during the period from 2005-06 to 2011-12. The area wise break up of irrigation potential created is given in the enclosed Statement.

(c) Target for creation of irrigation potential under Bharat Nirman was fixed by the Planning Commission for the period from 2005-06 to 2008-09 is 821.81 thousand hactares in respect of the State of Maharashtra. Thereafter no target for the irrigation potential creation for the States was fixed by the Planning Commission.

**Statement**

*Area/Region wise irrigation potential created in the State of Maharashtra under Bharat Nirman from 2005-06 to 2011-12*

Sl. No.	Area/Region	Irrigation potential created (in Thousand Hectares)
1.	Konkan	23.51
2.	Nashik	326.03
3.	Pune	89.30
4.	Aurangabad	224.41
5.	Amravati	104.43
6.	Nagpur	154.62
Total		922.30

Source: Government of Maharashtra

[English]

**Allocation of Power**

1159. SHRI RAMSINH RATHWA: Will the Minister of POWER be pleased to state:

(a) whether the share of power amongst States out of the allocated share from Central Power Units of Western Zone has been reduced by the Union Government;

(b) if so, the details thereof and the reasons therefor along with the shortage of power being faced by those States as a result thereof, State-wise; and

(c) the manner in which the Union Government proposes to compensate this shortage?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) During the current year, the share of power amongst Western Region States/UTs from Central Sector Generating Stations (CGSs) situated in Western Region has not been reduced from firm share allocation of 15141 MW. Allocation from unallocated power of Western Region CGSs was modified from time to time based on relative power shortage in other regions/States of the country as per standard process. Accordingly, 180 MW power has been reduced from the unallocated quota. The reduction would not result in adverse power shortage in Western Region as compared to power shortage situation in rest of the country/other States/other Regions.

**Extension of Train Route**

1160. SHRI JOSE K. MANI:

SHRI HARIBHAU JAWALE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government is considering to extend the route of some trains in country;

(b) if so, the details thereof;

(c) whether the Indian Railways has any proposal to extend the Kollam-Kottayam Passenger train upto Ernakulam and whether the Railways have also announced extension of Ernakulam-Trichy Express (T-Guard) upto Nagoore;

(d) if so, the details thereof;

(e) whether any proposal is in hand to extend route of train No. 12110, 12118 and 12102 from Manmad to Bhusaval; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. In the Railway Budget 2013-14, extension of 60 pairs of trains has been announced. Of these, 45 pairs of trains have been given effect till date. However, extension of trains on Indian Railways is an on-going process subject to traffic justification, operational feasibility, availability of resources, etc.

(c) and (d) At present, there is no proposal for extension of Kollam-Kottayam Passenger train upto Ernakulam whereas Ernakulam-Tiruchchirappalli Tea Garden Express has been extended upto Nagoore (with new no. 16187/16188) with effect from 30.03.2010 and further to Karaikal with effect from 17.12.2011.

(e) and (f) At present, there is no proposal for extension of 12110 Manmad-Mumbai CST Panchavti Express and 12118 Manmad-Lokmanaya Tilak (T) Express upto Bhusaval. However, 12102 Lokmanaya Tilak (T)-Howrah Jnaneswari Express is already running via Bhusaval.

[Translation]

### Nirmal Gram Award

1161. SHRI BHAUSAHEB RAJARAM WAKCHAURE: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government has received representations from various State Governments including Maharashtra and Public Representatives regarding verification report of NGOs for Nirmal Gram Award-2009;

(b) if so, the names of such NGOs and their location regarding which such representations have been received by the Union Government during the last three years and the current year; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) Yes, Madam, representations were received in the year 2009-10.

(b) and (c) Representations had been received during the year 2009-10 which were examined and the matter was settled, by informing that it would not be possible to review those cases for award of Nirmal Gram Puraskar 2009.

[English]

### Long Range Forecasts

1162. SHRI S. PAKKIRAPPA: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether most of the long range forecasts issued by the India Meteorological Department (IMD) during the just concluded South-West monsoon season went wrong;

(b) if so, whether the Government has conducted any study to ascertain the reasons for making the wrong forecasts by IMD and if so the details thereof; and

(c) the measures taken to improve the working of IMD and to remove the shortcomings in the functioning thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL

REDDY): (a) and (b) Long range forecast of monsoon rainfall always have certain degree of error as its first assessment is issued in April and update is issued in June. The endeavor of the Earth System Science Organization (ESSO)-IMD has always been to reduce this margin of error through continuous efforts to improve. Quantitatively, monsoon season rainfall for the country as a whole has been to the extent of 106% of its Long Period Average (LPA) as against normal monsoon outlook assessed at 98±4% of LPA issued in June and kept at 98±5% of LPA issued in April.

ESSO-IMDs monsoon forecasts are reasonably accurate as far as the verification of last 10-years long range forecasts of monsoon are concerned. Details of the forecast errors are presented below:

Period	No. of years during Which Errors were Within±4%	No. of years during Which Errors were Within±4-8%	No. of years during Which Errors were higher than±8%
2004-13	5 (2003; 2005; 2008; 2010; 2012)	3 (2006; 2011; 2013)	3 (2004; 2007; 2009)
1994-04	1 (1995)	4 (1996; 1998; 2000; 2001)	4 (1994; 1997; 1999)

Marginally above normal rainfall realized during Monsoon-2013 to certain extent is attributed to the early advance of monsoon over the entire country (by the middle of June itself as against mid-July otherwise) and above normal frequency of monsoon low pressure systems (cyclonic circulations, lows) across Central India & North Peninsula.

(c) During the XII Plan, under the National Monsoon Mission initiative other institutions of ESSO, the Indian Institute of Tropical Meteorology (ESSO-IITM), Pune, Indian National Centre for Ocean Information Services (ESSO-INCOIS), Hyderabad and National Centre for Medium Range Weather Forecasting (ESSO-NCMRWF), NOIDA, have embarked upon to build a state-of-the-art coupled ocean-atmospheric climate model for (a) improved prediction of monsoon rainfall on extended range to seasonal time scale (16 days to one season) and (b) improved prediction of temperature, rainfall and extreme

weather events on short to medium range time scale (up to 15 days) so that forecast skill gets quantitatively improved further for operational services of ESSO-IMD. Experimental forecast of this year based on dynamical model framework was 104-108% as against actual rainfall of 106%.

#### **Panel on Business Climate**

1163. SHRI ANTO ANTONY:  
SHRI PONNAM PRABHAKAR:  
SHRI RAVNEET SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Committee constituted under the Chairmanship of Shri M. Damodaran to study the various aspects of corporate sector has submitted its report to the Government;

(b) if so, the details thereof along with the salient features of the recommendations made therein;

(c) the response of the Government on such recommendations along with the steps taken/being taken by the Government for their speedy implementation;

(d) whether the Government has also sought comments on the Damodaran Panel report; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (e) A Committee under the Chairmanship of Shri M. Damodaran was constituted to suggest measures for a roadmap for improving business climate in India. The Committee has since submitted its report to the Central Government recommending (a) legal reforms (b) regulatory architecture (c) boosting efficacy of regulatory process (d) enabling Micro, Small and Medium Enterprises (MSMEs) and (e) addressing State level issues.

The report was also placed on the website of the Ministry and shared with different Ministries and Departments for implementation of those aspects which fall under their jurisdictions.

Most of the recommendations of the Committee have been taken into account in the Companies Act, 2013.

#### **Broadcasting of News and Current Affair Programmes**

1164. SHRI MANICKA TAGORE:  
SHRI KULDEEP BISHNOI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the private radio stations including community radios are not permitted to broadcast news and current affair programmes in their radio channels;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Union Government has any proposal to allow them to broadcast news and current affair programmes; and

(d) if so, the details thereof and the time by which the said proposal is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) No, Madam. As per the policy guidelines for expansion of FM Radio broadcasting services through private agencies (Phase-III) the permission holder will be permitted to carry the news bulletins of All India Radio in exactly same format (unaltered) on such terms and conditions as may be mutually agreed with Prasar Bharati.

Clause 5(vi) of the policy guidelines on Community Radio state that "the permission holder shall not broadcast any programmes, which relate to news and current affairs and are otherwise political in nature".

(c) and (d) There is no such proposal under consideration of the Government.

#### **Land Transfer Policy**

1165. SHRIMATI SHRUTI CHOUDHRY:  
SHRI PONNAM PRABHAKAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has made or proposes to make any changes in the land transfer policy in the country;

(b) if so, the details thereof and the reasons therefor and the views of each State taken including Haryana in this regard;

(c) the manner in which the people are likely to be benefited thereby;

(d) whether the Government proposes to impose penalty on States for non-implementation of land laws; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (c) Yes, Madam. The following relaxations in the instructions circulated by the Cabinet Secretariat *vide* their D.O. letters dated 21st March, 2011 and 21st November, 2011 have been approved by the Government.

(i) All cases of land transfers from Ministry to statutory authorities or PSUs may be allowed, subject to the requirements of Government of India (Transaction of Business) Rules;

(ii) All cases of land transfer on lease or rent or license to a concessionaire which have been appraised through the PPAC route and approved by the Finance Minister or by the Ministers concerned or by the Cabinet, as the case may be depending upon the value of the project.

(iii) Development and use of railway land by Rail Land Development Authority (RLDA) as per provisions of Railways Amendment Act, 2005 and the Rules framed thereunder and in accordance with the prevalent policies and guidelines of the Railway Ministry and the Government.

A number of references were received from the Ministries/Departments seeking clarifications on or exemption from the instructions contained in D.O. letter dated 21.03.2011, in terms of which specific approval of the Cabinet in each case of sale or long term lease of land belonging to the Government and Government controlled statutory authorities was mandatory, till a policy is framed in this regard.

(d) Land and its management falls under the exclusive legislative and administrative jurisdiction of the

States as provided in Entry No. 18 of List II (State List) of the Seventh Schedule to the Constitution. The State Governments/UT Administrations have their own land laws/acts/rules and regulations in this regard. Central Government has limited role to play in such matters, e.g, advisories, policies etc.

(e) In view of (d) above Question does not arise.

#### **Railway Over Bridge**

1166. SHRIMATI JAYSHREEBEN PATEL:  
SHRI JAGDISH THAKOR:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the proposals for over or under-bridges received from the Government of Gujarat during the last three years and the current year, year-wise;

(b) the time by which these proposals are likely to be approved and implemented;

(c) whether the Government of Gujarat had submitted a proposal to Railways for taking up work of construction of 15 Rail Over Bridges (ROBs) on cost sharing scheme on annuity basis; and

(d) if so, the details thereof and the time by which the said proposal will be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Complete proposals of construction of Road Over/Under Bridges on cost sharing basis received from the Government of Gujarat during the last three years and the current year have already been sanctioned.

Road Over Bridges (ROBs)/Road Under Bridges (RUBs) sanctioned on cost sharing basis in the last three years and the current year in the State of Gujarat are as under:

Year of sanction	Number of ROBs/RUBs sanctioned on cost sharing basis
2010-11	10
2011-12	3
2012-13	62
2013-14	6
Total	81



(b) No proposal is pending with the Railways.

(c) Yes, Madam. The proposals for construction of 15 ROBs on Annuity basis received from Government of Gujarat have already been approved by Railways.

(d) Does not arise.

#### **Power Generation from Naphtha**

1167. SHRI G. M. SIDDESHWARA: Will the Minister of POWER be pleased to state:

(a) the number of power projects cleared/sanctioned by the Government with Naphtha as feedstock during the last three years and the current year, State-wise;

(b) the total power generation in MW expected from Naphtha-based projects in the country;

(c) the average power generation cost per unit from the said projects;

(d) whether the Government proposes to import Naphtha for the purpose;

(e) if so, the details thereof, State/UT-wise; and

(f) the annual foreign exchange likely to be exhausted by the time all the projects are commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) As per the Electricity Act, 2003, no sanction/clearance is required for setting up thermal power plants or power plants using Naphtha as feed stock.

(b) As per record of Central Electricity Authority, the total power generation from Naphtha based projects in the country for the month of October, 2013 is Nil.

(c) to (f) In view of (b) above does not arise.

#### **Bharat Nirman Website**

1168. SHRI A. GANESHAMURTHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government has launched Bharat Nirman website along with All India Radio's new SMS Based news update service recently;

(b) if so, the details thereof; and

(c) the response from the public about the said service?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The bilingual (English & Hindi) Bharat Nirman Website (bharat-nirman.in) of Directorate of Advertising and Visual Publicity (DAVP) and All India Radio's (AIR) News SMS service was launched on 9.9.2013.

(b) The homepage of the said website (bharat-nirman.in) contains information on the major initiatives of Government of India.

Besides, the website provides information under following sections:

(i) 'Infographics'—provides information with graphics.

(ii) 'At a Glance'—provides quick look at the initiatives.

(iii) Press release & media coverage.

(iv) Links to Social Media Websites.

Other pages on the website have information and e-books about various developmental and welfare initiatives of the Government under Bharat Nirman and other programmes, related success stories and provision for the website visitor to give feedback.

Under AIR's new SMS based news update service, 3-4 News headlines are sent by AIR to the subscribers of the service through free SMS three times a day.

(c) The bilingual Bharat Nirman website has received nearly 18,000 visitors since its launching and nearly, 90 responses have been received by DAVP so far in the Feedback section of the website. The queries relating to Bharat Nirman initiatives were responded promptly.

Over four lakh people have subscribed to AIR's new SMS based news update service.

*[Translation]*

#### **Gauge Conversion in Madhya Pradesh**

1169. SHRI GANESH SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of the ongoing/pending gauge conversion projects in Madhya Pradesh

(MP) during the last three years including those announced upto year 2013, section-wise;

(b) the location-wise number along with total length of meter gauge lines in MP as on date;

(c) the steps taken/being taken by the Railways to convert the said meter gauge lines into broad gauge; and

(d) the time by which the said pending works are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Projects are taken zone-wise and not State-wise. However, status of ongoing/pending gauge conversion projects falling partly/fully in Madhya Pradesh during the last three years including those announced upto year 2013 are as under:-

(Rs. in crore)

Sl. No.	Name of the Project	Length (in Kms)	Cost 2013-14	Expenditure upto March, 2013	Outlay 2013-14	Present status alongwith target where fixed
1.	Jabalpur-Gondia including Balaghat-Katangi	285	1038	643.94	30	Balaghat-Katangi (46.80 km) and Gondia-Balaghat (42 km): completed and commissioned. Earthwork and bridges taken up in remaining sections. Balaghat-Nainpur-Jabalpur held up for want of forestry clearance. Overall progress: 66%
2.	Chhindwara-Nagpur	149.52	585.93	277.51	200	Land acquisition, Earthwork, bridge and tunnel work are at various stages of execution. Overall progress: 61% Target: March, 2016.
3.	Ratlam-Mhow-Khandwa-Akola	472.64	1421.25	195.04	119.83	Ratlam-Fatehabad (80 km): Section completed in 2012-13. Fatehabad-Indore (40 km): Earthwork, minor bridges taken up and section targeted for completion by March, 2014. Forestry clearance awaited for Akola-Khandwa section.
4.	Chhindwara-Mandla Fort	182.25	737.72	29.04	10	Overall progress: 7%
5.	Gwalior-Sheopurkalan with extension to Kota	284	3712	1.06	2	Final Location Survey completed. Work in preliminary stages.

(b) Following three sections of MG lines presently exist in Madhya Pradesh:

1. Akola-Khandwa (69 km)
2. Ratlam-Khandwa (258 km)
3. Fatehabad Chandrawati Ganj-Indore (39 km)

(c) and (d) Projects have been sanctioned for converting all existing MG lines of Madhya Pradesh to Broad Gauge. In view of huge throwforward of ongoing projects and limited availability of resources, target date for conversion of all these sections has not been fixed.

#### **Disadvantaged Persons**

1170. SHRI PRADEEP KUMAR SINGH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is planning to bring disadvantaged persons from all sections of the society within the scope of the Equal Opportunity Commission (EOC); and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) A High Level Committee under the Chairpersonship of Justice (Retd.) Rajindar Sachar had, *inter alia*, made recommendation for setting up of an Equal Opportunity Commission (EOC) to address the grievances of deprived groups. Government had set up an Expert Group to examine and determine, *inter alia*, the structure and functions of an EOC. Based on the Expert Group Report, recommendations of Group of Ministers constituted for this purpose and comments/inputs received from various stakeholders, a draft Equal Opportunity Commission Bill for setting up of EOC for deprived groups from minority communities is under consideration of the Government.

[English]

#### **Computerisation of land records**

1171. SHRI SURESH KUMAR SHETKAR:  
SHRI RAJIAH SIRICILLA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has formulated a scheme for modernisation of land records which provides for a three-year roadmap for States to come on board a system of integrated and electronic land records;

(b) if so, the details thereof; and

(c) the implementation status thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) and (b) The Government of India in the year 2008-09 decided to implement a new and enhanced Centrally Sponsored Scheme in the shape of National Land Records Modernization Programme (NLRMP) by merging two existing Centrally Sponsored Schemes of Computerisation of Land Records (CLR) and Strengthening of Revenue Administration and Updating of Land Records (SRA&ULR). The main objective of the NLRMP is to develop a modern, comprehensive and transparent land records management system in the country. It proposes to computerize and integrate Land Records and Registration Systems, so that we can have real time land records. District is the unit of the implementation under the NLRMP where all the activities under the programme will converge. All the districts in the country are proposed to be covered under the programme by the end of the 12th Five Year Plan.

(c) The implementation status of the NLRMP is given in the enclosed Statement.

#### **Statement**

##### *Implementation status of NLRMP*

As on 30.11.2013

Sl. No.	State/UT	No of District and Covered
1	2	3
1.	Andhra Pradesh	6
2.	Arunachal Pradesh	1
3.	Assam	27
4.	Bihar	38
5.	Chhattisgarh	13
6.	Gujarat	22
7.	Goa	0

1	2	3
8.	Haryana	21
9.	Himachal Pradesh	7
10.	Jammu and Kashmir	9
11.	Jharkhand	20
12.	Karnataka	6
13.	Kerala	11
14.	Madhya Pradesh	27
15.	Maharashtra	16
16.	Manipur	4
17.	Meghalaya	5
18.	Mizoram	3
19.	Nagaland	6
20.	Odisha	30
21.	Punjab	5
22.	Rajasthan	4
23.	Sikkim	4
24.	Tamil Nadu	32
25.	Tripura	7
26.	Uttar Pradesh	26
27.	Uttarakhand	0
28.	West Bengal	19
29.	Andaman and Nicobar Islands	1
30.	Chandigarh	0
31.	Dadra and Nagar Haveli	1
32.	Delhi	3
33.	Daman and Diu	2
34.	Lakshdweep	1
35.	Puducherry	2
Total		379

#### A-CDM System at IGIA

1172. SHRI SURESH KALMADI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Indira Gandhi International Airport (IGIA) has recently introduced an advance system called Airport Collaborative Decision Making (A-CDM) to curb delays in landing and take offs and make them precise and predictable;

(b) if so, the details thereof, indicating the overall improvement in landing and takeoff time of planes at IGIA after introduction of A-CDM;

(c) whether A-CDM is being practiced in other countries as well; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam.

(b) Airport Collaborative Decision Making (A-CDM) works on target timings rather than the estimates. It is a major shift in the working of airport operations from the conventional system. A-CDM facilitates the sharing of operational data for a better informed, well planned and transparent decision making to ensure more precise overall operational processes. It leads to an optimized utilization of resources, an efficient turn around process and everyone has common awareness of the situation. A-CDM effectively enhances predictability, overall efficiency and punctuality by linking and sharing of accurate and timely information among, airlines, airport operator, Air Traffic Control, ground handlers etc. All the partners work in close collaboration. A-CDM at Indira Gandhi International Airport has been implemented *w.e.f.* 05.06.2013. The overall improvement in landing and take-off time of planes, is as follows:

On Time Performance	Before A-CDM	After A-CDM
Departure	79.4%	86.4%
Arrival	73.0%	79.2%

(c) and (d) Yes, Madam. At present, more than 30 countries are using A-CDM including Germany, France, United Kingdom, Switzerland, Belgium, Australia etc.

#### Sale of power

1173. SHRI ANANDRAO ADSUL:

SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of POWER be pleased to state:

(a) whether the Planning Commission has suggested allowing private power plants to sell 50 per cent of their output in the open market instead of extending subsidy to commercial power producers for using imported gas as fuel;

(b) if so, the details thereof and the response of the Ministry of Power in this regard; and

(c) the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) The possibility of pooling imported Re-gasified Liquefied Natural Gas with domestic gas and other options for improving the viability of gas based power plants is under examination. No decision has been taken on the above.

[Translation]

### Employment in THDC

1174. SHRIMATI MALA RJYA LAXMI SHAH: Will the Minister of POWER be pleased to state:

(a) whether families displaced by the Tehri Dam Project are being given priority for employment in THDC India Limited in Tehri, Uttarakhand;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of appointments made to various posts in the THDC projects including Engineers during the last three years, post-wise; and

(d) the number of local persons appointed to such posts during the aforesaid period?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) THDCIL has appointed 822 persons in Tehri Dam Project from the Project Affected Area based on the Implementation Agreement signed with the State Government.

(c) and (d) 49 personnel were recruited during the last 03 years, of which 9 are local persons. Post-wise details are given below:

Sl. No.	Year	Name of the Post	No. of Personnel
1	2	3	4
1.	2010	Geologist	02
2.	2010	Attendant	02
3.	2011	Engineer	01

1	2	3	4
4.	2011	Accounts Officer	01
5.	2011	Company Secretary (Trainee)	01
6.	2011	Jr. Technician	01
7.	2012	Dy. Manager (F)	02
8.	2012	Engineer (Trainee)	36
		Management (Trainee)	03

### Bharat Wagon and Engineering Company Ltd.

1175. SHRI MANGANI LAL MANDAL: Will the Minister of RAILWAYS be pleased to state:

(a) the details of funds allocated and spent for the enhancement of production out put and capacity addition in Bharat Wagon and Engineering Company Ltd. (BWECL) at Muzaffarpur and Mokama during the last three years and the current year, year and unit-wise;

(b) the production output and capacity utilization thereof during the said period, year and unit-wise; and

(c) the other steps taken/being taken for better utilization of allocated funds and proportionate growth in the production output with regard to the said units?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The funds allocated and spent during last 3 years are as follows:-

Year	Funds allocated	Funds Spent
2010-11	Nil	Nil
2011-12	Nil	Nil
2012-13	Rs. 12 crores	(Funds fully utilized for payment of Salary/PF dues and for creation of inventory to resume and for creation of inventory to resume production)
2013-14	Rs. 18 crores	

(b) The production output during the said period is as follows:-

	Muzzafarpur	Mokama	Total	Capacity Utilization
	1	2	3	4
2010-11	123	75	198	22%

	1	2	3	4
2011-12	110	118	228	26%
2012-13	44	69	113	13%
2013-14	156	93	243	42%

(upto Nov. 13)

(c) Necessary steps are being taken for up gradation of Plant and Machinery, and for maintaining inventory necessary for 50-60 wagons per month.

[English]

### **New Security Clearance Policy for TV Channels**

1176. SHRI ASADUDDIN OWAISI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether on the request of his Ministry, the Ministry of Home Affairs has set new Security Clearance Policy for TV channels;

(b) if so, the details thereof;

(c) whether the Owners and top executives of leading television broadcasting companies have requested to review the recent rules;

(d) if so, the main objections of the TV channels;

(e) whether the Government proposes to review these rules;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Ministry of Information and Broadcasting in the context of proposals of companies seeking permission to uplink/downlink a new TV Channel had made a request to Ministry of Home Affairs (MHA) seeking to know whether Security Clearance would be required again for such proposals even if the same company with same directors had already been cleared from Security angle by MHA and clarity was also sought on the time limit attached to the validity of Security Clearance granted by MHA. In their response MHA affirmed the requirement of fresh Security Clearance for companies seeking permission to uplink/downlink a new TV Channel even if the same

company and its directors had already been cleared from Security angle and clarified that the Security Clearance of the company and its Directors would be valid for a period of three years from the date it is conveyed by MHA to Ministry of Information and Broadcasting.

(c) and (d) This Ministry has received a representation from News Broadcasters Association (NBA) in November 2013 to reconsider this decision. They have mentioned that this (period of validity of security clearance from MHA limited to 3 years) imposes unnecessary hardship on the broadcasting companies. Further it creates an anomalous situation as permissions for Uplinking are issued for a period of 10 years as per Uplinking/Downlinking Guidelines. They have also pointed out that the process of granting Security Clearance takes a long time. It has also been pointed out that this step would slow down the business of broadcasters.

(e) to (g) All such representations are dealt with as per the extant guidelines in consultation with the concerned Ministry/Department.

[Translation]

### **Agricultural Land**

1177. SHRI A. T. NANA PATIL:  
SHRI JITENDRA SINGH BUNDELA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether foreign companies are taking over agricultural land on a large scale in the country;

(b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;

(c) whether the Government proposes to check procurement of agricultural land in the country by the foreign companies;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to check the decreasing agricultural land?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (e) The Land and its management falls within the

legislative and administrative jurisdiction of the States as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. Accordingly States/UTs have their own Policies/Acts/Manuals in this regard. However, with a view to prevent utilisation of agricultural land for non-agricultural purposes, Ministry of Agriculture has formulated a National Policy for Farmers, 2007 (NPF-2007) which also envisages that 'Prime farmland must be conserved for agriculture except under exceptional circumstances, provided that the agencies that are provided with agricultural land for non-agricultural projects should compensate for treatment and full development of equivalent degraded/wastelands elsewhere. For non-agricultural purposes, as far as possible, land with low biological potential for farming would be earmarked and allocated. State governments have been advised to earmark lands with low biological potential such as uncultivable land, land affected by salinity, acidity, etc. for non-agricultural development activities, including industrial and construction activities. Further, the data regarding agricultural land taken over by the foreign companies, year-wise and State/UT wise is not being maintained by the Ministry.

#### **New Flights**

1178. SHRI FRANCISCO COSME SARDINHA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the criteria for selection of air routes for international flights;
- (b) whether the Government proposes to allow few new international flights; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (c) The Government of India has a policy to allocate traffic rights to all Indian scheduled carriers operating on international sector on various international routes. Indian air carriers request for traffic rights based on their capacity, financial strength and demand of the sector. As per policy, the allocation of traffic rights depends on the availability of such rights under the respective bilateral air services agreement. Due consideration is given to the operation plans submitted by Air India before allocation of the traffic rights to other eligible applicants. The traffic rights granted to Indian

Scheduled Carriers since November, 2012 for operation on the new international routes are as under:

Delhi-Rome-Madrid/Barcelona (Air India), Delhi-Moscow (Air India), Delhi-Sydney/Melbourne (Air India), Mumbai-Nairobi(Air India), Mumbai-AI Najaf (Air India), Lucknow-AI Najaf (Spicejet), Varanasi-AI Najaf (Spicejet), Delhi-Ho Chi Minh City(Spicejet), Delhi-Macau (Spicejet), Mumbai-Jakarta (Jet Airways), Mumbai-Zurich (Jet Airways), Delhi-Tashkent (Jet Airways), Mumbai-Ho Chi Minh City (Jet Airways), Hyderabad-Riyadh (Spicejet), Bangalore-Abu Dhabi (Jet Airways), Hyderabad-Abu Dhabi-Tehran (Jet Airways), Chandigarh-Dubai (Spicejet and Indigo), Madurai-Dubai (Spicejet), Hyderabad-Dammam (Spicejet), Kolkata-Guangzhou (Spicejet), Madurai-Kuala Lumpur (Spicejet), Bagdogra-Kathmandu (Spicejet), Bangalore-Bangkok (Spicejet).

*[English]*

#### **Bio-toilets**

1179. SHRI S. S. RAMASUBBU: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Union Government has any proposal to set up bio-toilets in large number of village panchayats in the country;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether it is proposed to expand the scheme throughout the country;
- (d) if so, the details thereof; and
- (e) the time by which all the village panchayats are likely to be covered under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) to (e) The Ministry of Drinking Water and Sanitation (MDWS) has signed a Memorandum of Understanding (MoU) with Defence Research and Development Organisation (DRDO) for implementation of bio-digester/bio-tank based eco-friendly toilets developed by DRDO, in Gram Panchayats. It has been decided that willing States may implement the projects with technical assistance from DRDO. NBA guidelines shall form the basis

for the project including the financial incentive that would be the same for the bio-digester toilets as provided for in the NBA guidelines. Additional cost over and above that fixed under NBA guidelines plus that allowed under MGNREGS would be met by the State Government

[Translation]

#### Setting up of AIR stations and TV transmitters

1180. SHRI BADRI RAM JAKHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government proposes to set up more All India Radio (AIR) stations and TV transmitters in the country including rural areas;

(b) if so, the State-wise details thereof;

(c) whether any survey has been conducted in this regard;

(d) if so, the details thereof along with the State-wise details of the action taken in this regard;

(e) whether the Union Government has received the proposals from the various State Government including Rajasthan to upgrade Very Low Power Transmitters/Low Power Transmitters (VLPT/LPT) to High Power Transmitters (HPT); and

(f) if so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Prasar Bharati has informed that New Akashvani Kendras approved under 11th Plan are under implementation at 88 places in the country. The State-wise details are given in the enclosed Statement.

As part of continuing schemes from 11th Plan, following transmitter projects of Doordarshan are under implementation:

#### Jammu and Kashmir

1. HPT, Green Ridge.
2. HPT, Himbotingla.

3. HPT, Natha Top.

4. HPTs, Rajouri (DD1 & DD News).

#### Andaman and Nicobar Islands

VLPT, Joginder Nagar.

(c) No, Madam.

(d) Does not arise.

(e) and (f) Proposals from various State Governments are received from time to time for setting up of new Transmitters/upgradation of the existing Low Power and Very Low Power Transmitters in their respective State.

Prasar Bharati has informed that there is no scheme to set up any new transmitter/ upgradation of existing transmitter at any of the place, requested by State Governments.

#### Statement

##### List of new AIR Stations being setup in the country

Sl. No.	State/UT	Place	Power of FM Transmitter
1	2	3	4
1.	Arunachal Pradesh	Anini	1 kW
2.	Arunachal Pradesh	Baririzo	100 Watt
3.	Arunachal Pradesh	Bhalukpong	100 Watt
4.	Arunachal Pradesh	Boleng	100 Watt
5.	Arunachal Pradesh	Changlang	1 kW
6.	Arunachal Pradesh	Chayangtajo	100 Watt
7.	Arunachal Pradesh	Daporijo	1 kW
8.	Arunachal Pradesh	Gensi	100 Watt
9.	Arunachal Pradesh	Hayuliang	100 Watt
10.	Arunachal Pradesh	Khonsa	1 kW
11.	Arunachal Pradesh	Koyu	100 Watt
12.	Arunachal Pradesh	Mariang	100 Watt
13.	Arunachal Pradesh	Mechuka	100 Watt
14.	Arunachal Pradesh	Namong	100 Watt
15.	Arunachal Pradesh	Palin	100 Watt
16.	Arunachal Pradesh	Raga	100 Watt



1	2	3	4
17.	Arunachal Pradesh	Rumgong	100 Watt
18.	Arunachal Pradesh	Sangram	100 Watt
19.	Arunachal Pradesh	Sagalee	100 Watt
20.	Arunachal Pradesh	Tuting	100 Watt
21.	Arunachal Pradesh	Yachuli	100 Watt
22.	Arunachal Pradesh	Yingkiong	100 Watt
23.	Assam	Bakuliaghat	100 Watt
24.	Assam	Barpeta	100 Watt
25.	Assam	Dudnoi	100 Watt
26.	Assam	Golpara	1 kW
27.	Assam	Karim Ganj	1 kW
28.	Assam	Lanka	100 Watt
29.	Assam	Lumding	1 kW
30.	Assam	Sarihajan	100 Watt
31.	Assam	Udalguri	100 Watt
32.	Gujarat	Junagarh	10 kW
33.	Jammu and Kashmir	Green Ridge	10 kW
34.	Jammu and Kashmir	Himbotingla	10 kW
35.	Jammu and Kashmir	Nathatop	10 kW
36.	Jharkhand	Dumka	100 Watt
37.	Manipur	Tamenglang	1 kW
38.	Manipur	Ukhrul	1 kW
39.	Meghalaya	Baghmara	100 Watt
40.	Mizoram	Champhai	1 kW
41.	Mizoram	Chiahphuri	100 Watt
42.	Mizoram	Khawbung	100 Watt
43.	Mizoram	Kolasib	1 kW
44.	Mizoram	Pukzing	100 Watt
45.	Mizoram	Tuipang	1 kW
46.	Mizoram	Vanlaiphai	100 Watt
47.	Mizoram	Zawngin	100 Watt
48.	Nagaland	Henima (Tenning)	100 Watt
49.	Nagaland	Meluri	100 Watt
50.	Nagaland	Phek	1 kW

1	2	3	4
51.	Nagaland	Wokha	1 kW
52.	Nagaland	Zunheboto	1 kW
53.	Punjab	Amritsar	20 kW
54.	Punjab	Fazilka	20 kW
55.	Rajasthan	Chauntan Hill	20 kW
56.	Sikkim	Chungthang	100 Watt
57.	Sikkim	Dentam	100 Watt
58.	Sikkim	Gyalshing	100 Watt
59.	Sikkim	Lachen	100 Watt
60.	Sikkim	Lachung, Forest Guest House	100 Watt
61.	Sikkim	Mangan	100 Watt
62.	Sikkim	Namthang, Police Thana	100 Watt
63.	Sikkim	Soreng	100 Watt
64.	Sikkim	Yuksum	100 Watt
65.	Tripura	Chowmanu	100 Watt
66.	Tripura	Damchhara	100 Watt
67.	Tripura	Gandachhara	100 Watt
68.	Tripura	Jolaibari	100 Watt
69.	Tripura	Ambassa	100 Watt
70.	Tripura	Longtherai	5 kW
71.	Tripura	Nutan Bazar	1 kW
72.	Tripura	Sakhan	100 Watt
73.	Tripura	Silachari	100 Watt
74.	Tripura	Udaypur	1 kW
75.	Tripura	Vangmun (Bhangmun)	100 Watt
76.	UT (Daman & Diu)	Diu	100 Watt
77.	Uttar Pradesh	Banda	10 kW
78.	Uttarakhand	Bageshwar	5 kW
79.	Uttarakhand	Champawat	1 kW
80.	Uttarakhand	Dehradun	10 kW
81.	Uttarakhand	Gairsan	1 kW

1	2	3	4
82.	Uttarakhand	Haldwani	10 kW
83.	Uttarakhand	Haridwar	100 Watt
84.	Uttarakhand	New Tehri	1 kW
85.	West Bengal	Balarampur	100 Watt
86.	West Bengal	Bardhwan	10 kW
87.	West Bengal	Basanti	100 Watt
88.	West Bengal	Koochbihar	10 kW

[English]

#### **Diversion of funds**

1181. SHRI M. B. RAJESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has approved diversion of funds from Palakkad unit of Instrumentation Limited (IL) to other loss making units;

(b) if so, the details thereof and the reasons therefor;

(c) the amount of funds transferred from Palakkad unit during the last three years and the current year, year-wise;

(d) whether the transfer of funds has affected various projects of Palakkad unit of IL;

(e) if so, the details thereof; and

(f) the action taken by the Government in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Madam.

(b) Does not arise in view of (a) above.

(c) Financial Year	Funds transferred
2010-11	Rs. 15.15 crore
2011-12	Rs. 5.15 crore
2012-13	- Nil -
2013-14 (till November)	Rs. 0.40 crore

(d) and (e) No, Madam. The Funds transferred from Instrumentation Limited (IL), Palakkad to Instrumentation Limited (IL), Kota are on account of "Inter unit adjustments" towards services taken by IL, Palakkad from the marketing units and Corporate Headquarters.

(f) Does not arise in view of (d) & (e) above.

[Translation]

#### **Electrification and doubling projects**

1182. SHRI CHANDRAKANT KHAIRE: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of electrification and doubling work on Parbhani-Manmad section under South Central Railway;

(b) the details of funds allocated and spent thereon;

(c) the time by which the said works are likely to be completed; and

(d) the step taken /being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) Survey for electrification of Parbhani-Manmad is part of Manmad-Mudkhed-Dhone section, for which survey has already been completed, to ascertain the requirement for electrification. Decision regarding electrification of any section depends upon the operational requirement and financial viability of the proposal. Electrification of Manmad-Mudkhed-Dhone section (which includes Parbhani-Mudkhed also) has not been found operationally justified, at present, for undertaking its electrification. At present, there is no project for doubling of Parbhani-Manmad section.

#### **Railway Stations**

1183. SHRI JITENDRA SINGH BUNDELA:  
SHRIMATI KAMLA DEVI PATLE:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of railway stations in Madhya Pradesh and Chhattisgarh declared as 'A' category;

(b) whether the Railways are aware that the prescribed basic facilities are not available at several 'A' category stations in the said States;

(c) if so, the reasons therefor and the steps taken/ being taken by the Railways in this regard;

(d) whether the Railways propose to upgrade the stations and passenger halts under smaller cities/towns in the country and if so, the details thereof along with the locations identified for the purpose including at Kotmisonar, Kapan, Balpur, Jetha, Saragaon under Bilaspur division of South East Central Zone; and

(e) the time frame set for implementation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The following stations in the States of Madhya Pradesh and Chhattisgarh fall under "A" Category:

**Madhya Pradesh:**

Damoh, Katni, Maihar, Rewa, Satna, Sagour, Bina, Habibganj, Itarsi, Vidisha, Burhanpur, Khandwa, Betul, Morena, Nagda, Ratlam, Indore, Hoshangabad, Piperiya, Ujjain and Singrauli (21 stations)

**Chhattisgarh:**

Bhilai Power House, Champa Jn., Durg, Raigarh, & Rajnandgaon (5 stations)

(b) and (c) All the minimum essential passenger amenities as per norms have been provided at all 'A' category stations of Madhya Pradesh and Chhattisgarh.

(d) and (e) Upgradation of amenities/facilities for all stations including Halt stations is a continuous process and the same is undertaken based on the volume of passenger traffic, relative importance of the work/amenities and availability of funds.

[English]

**Study on Climate Change**

1184. SHRI N. PEETHAMBARA KURUP: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the farmers are being intimated regarding climate changes with sufficient advance period;

(b) if so, whether any study/research is being conducted by the Union Government to predict the climate change well in advance;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to predict the climate change well in advance so as to benefit the farmers?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Climate Changes operate on very longer term multi-decadal scale. Hence, most representative assessment of projected climate change scenarios are only prepared by the Intergovernmental Panel on Climate Change (IPCC).

Under the Gramin Krishi Mausam Sewa (GKMS) program of the ESSO-India Meteorological Department (IMD), the issues like climate variability (above/below normal rains; heat/cold waves etc.) and corresponding measures are intimated to the farmers through rendering appropriate Agro-meteorological Advisory Services (AAS). In addition the probable impacts of climate variability (with active and weak phases of monsoon over various parts of the country) are being communicated to the farming community. In addition, regular interaction with the farming community takes place through the Farmers' Awareness programme, Roving seminars, Krishi mela, Agri-vision workshops conducted at different locations in the country under GKMS.

GKMS is rendered now on twice-weekly basis in collaboration with State Agricultural Universities (SAUs), institutions of Indian Council of Agricultural Research (ICAR) etc. Realized weather of the previous week and quantitative district level weather forecast for next 5-days in respect of rainfall, maximum temperature, minimum temperature, wind speed, wind direction, relative humidity and clouds as well as weekly cumulative rainfall forecast are provided. Further, crop specific advisories, generated in partnership with SAUs and ICAR, to help the farmers are issued and widely disseminated. The AAS of ESSO-IMD has been successful in providing the crop specific advisories to the farmers at the district/agro-climatic zone level twice weekly through different print/visual/Radio/ IT based wider dissemination media including short message service (SMS) and Interactive Voice Response Service (IVRS) facilitating for appropriate field level actions.

Further, district and agro-climatic zone scale advisories have regularly been disseminated to the farming community through various national and regional level communication mechanisms, viz. print, TV and All India Radio, web media channels, SMS and IVRS in collaboration with different public and private organizations, namely IFFCO Kisan Sanchar (IKSL) Ltd., Reuters Market Light (RML), Nokia Tools, Department of Agriculture, Government of Maharashtra, etc. At present, 18 States namely Delhi, Uttar Pradesh, Uttarakhand, Punjab, Haryana, Rajasthan, Madhya Pradesh, Chhattisgarh, Odisha, West Bengal, Gujarat, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Bihar, Jharkhand, Maharashtra and Himachal Pradesh have been covered under such services. Presently 3.4 million farmers in the country have been subscribed to SMS services.

(b) Yes Madam.

(c) The Centre for Climate Change Research (CCCR) was established in 2009 under the Earth System Science Organization (ESSO) – Indian Institute of Tropical Meteorology (IITM), Pune of the Ministry of Earth Sciences (MoES) with the mandate to address relevant to the science issues of climate change and to generate most representative climate change scenarios with reduced uncertainty. The CCCR had in fact contributed to the National Communications (NATCOM) by generating and sharing most representative and critical regional scale climate change scenarios to various organizations in India for sector specific impact including agriculture etc.

Further, India's Second NATCOM report presented to United National Framework Convention on Climate Change (UNFCCC) in 2012 had contained elements of information comprising GHG inventory and vulnerability assessment and adaptation in various sectors including Agriculture besides an overview of the National Circumstances within which the challenges of climate change are being addresses and responded to.

The Government of India has accorded high priority on research and development to cope with climate change in agriculture sector. The Prime Minister's National Action Plan on climate change has identified Agriculture as one of the eight national missions.

Currently, CCCR is leading "Co-ordinated Regional Downscaling Experiment (CORDEX)" for the South Asian Region under the aegis of the World Climate Research Program (WCRP) of the World Meteorological Organisation (WMO). The CORDEX program provides an important framework for a co-ordinated set of downscaled regional climate simulations for both the historical past and future decades. Training workshops are conducted for end-users, stakeholders in the South Asian region.

(d) Does not arise.

(e) ESSO-IMD started working on to build appropriate climate information services under the Global Framework on Climate Services (GFCS) initiative of the WMO to account/ assess the impacts of natural variations in the climate and its extremes on various sectors including agriculture. Currently, regular monitoring of climate variability in terms of quantifying the nature of variability is carried out through anomalies of temperature (heat/cold wave); district scale rainfall (above/below normal activity); drought monitoring through Standardized Precipitation Index (SPI) etc. It is expected that these initiatives working in tandem with the agriculture and water resources sectors, in particular, would contribute to the improved climate resilience of our agriculture productivity in times to come.

*[Translation]*

#### **WAPCOS Projects**

1185. SHRI HARIBHAI CHAUDHARY:  
SHRI LAXMAN TUDU:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Water and Power Consultancy Service (WAPCOS) Ltd. has carried out any project at Palampur in Banaskantha, Gujarat with regard to the designing/ conversion/renovation/development and strengthening of residential and non-residential buildings and if so, the details and the outcome thereof;

(b) whether the WAPCOS had also provided consultancy on planning, designing and assessment of branch canal and small and micro underground pipe system at Radhanpur in Gujarat and if so, the details and the outcome thereof;

(c) whether the WAPCOS prepared a detailed project report on minor hydro power project at Jambira in Mayurbhanj district of Odisha and if so, the outcome thereof;

(d) whether any follow up steps are being taken/ proposed to be taken on these outcomes; and

(e) if so, the details thereof, outcomewise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) No, Madam

(b) Yes, Madam. WAPCOS has submitted draft report on Village Service Area (VSA) showing sub minor, Under Ground Pipe Line (UGPL) with various Sections, Pipe Design, Full Supply Level (FSL) etc. to M/s Sardar Sarovar Narmada Nigam Ltd., Gujarat. The targeted date for completion of Project Report is 24.3.2015.

(c) The field investigation works have been completed. The targeted date of submission for final report. As per the agreement is 24.8.2014.

(d) and (e) The various stages of works on the projects are as planned.

[English]

### **Pantry Cars**

1186. SHRI C. RAJENDRAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that most of the day trains including some express trains do not have pantry cars;

(b) if so, the details thereof including the norms laid down for this purpose; and

(c) the steps taken/proposed to be taken by the Railways to provide pantry cars in all the trains for the convenience of passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) All Rajdhani and long distance Duronto Express trains have been provided with pantry cars. As per norms laid down in the Catering Policy 2010, provision for attachment of pantry cars is based on order of priority with first priority to Duronto and Rajdhani Express trains; followed by long distance premier, Superfast trains; Mail and Express trains

with more than 24 hours journey time either way; and lastly for the remaining trains, with preference to those trains in which vestibules are provided.

(c) For the convenience of the passengers, trains in which pantry cars are not provided, catering services are provided through Train Side Vending (TSV) in trains and/or by supply of meals through static catering units at en-route stations.

### **Water Resource Projects**

1187. SHRI NISHIKANT DUBEY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has received any proposals from the Jharkhand Government regarding water resources projects;

(b) if so, the details thereof; and

(c) the number of projects out of them lying pending with the Government and the steps taken by the Government to clear them?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) Yes, Madam. Detailed Project Report (DPR) for "Rahru Reservoir Project" has been received from Government of Jharkhand for techno-economic appraisal in Central Water Commission (CWC). Further, two Preliminary Project Reports (PR) have also been submitted by the Government of Jharkhand for 'In-Principle Consent' of CWC. The details of the DPR & PRs, their status, and the steps taken by CWC in this regard, are placed in the enclosed Statement.

Further, the information on proposals from Government of Jharkhand for technical examination and/or release of Central Assistance in the current financial year under the Schemes of Ministry of Water Resources, are as below:

- (i) **Accelerated Irrigation Benefit Programme (AIBP-Major/Medium):** In July, 2013, Govt. of Jharkhand had submitted proposal for release of Central Assistance of Rs. 22.5 crore for a new Scheme "Raisa Reservoir Scheme (Medium)". Observations on the same have been forwarded by CWC to Govt. of Jharkhand in August, 2013, on which response is awaited.

(ii) **Accelerated Irrigation Benefit Programme**

**(AIBP-Minor):** Against 171 no. on-going schemes, a proposal for release of Rs. 47.30 crore was submitted by Govt. of Jharkhand to CWC Regional Office, Ranchi, in October, 2013. CWC Regional Office has sought additional information/clarification from Govt. of Jharkhand in October, 2013, on which Compliance is awaited.

Further, Govt. of Jharkhand has also submitted proposals for inclusion of additional 82 no. of check dams under this scheme in December, 2013, with total estimated cost of Rs. 86.58 crore and 9,947 hectare of planned irrigation potential, which are presently under examination at CWC Regional Office, Ranchi.

(iii) **Flood Management Program (FMP):** In the current financial year, Central Assistance of Rs. 4.27 crore has been released to Govt. of Jharkhand against on-going schemes. Further,

a proposal for release of Central Assistance for Rs. 2.0791 crore against on-going scheme "A/E work on right bank of river Ganga at Budhwaria to Kanhai Asthan" has been received in Ganga Flood Control Commission (GFCC) in September, 2013, which is under examination.

Further, two new proposals for inclusion under FMP were submitted in March, 2013, by Govt. of Jharkhand to GFCC under this Ministry. While one was subsequently dropped, the remaining one, namely, "Anti-Erosion work on the right bank of river Ganga from Rafatola to Srighat 10 Nos. in Sahibganj District" and "Anti Erosion work on the right bank of river Ganga at D/S of Lunch Ghat, Rajmahal (East Narayanpur) in Sahibganj District" with an estimated cost of Rs. 31.69 crore, was examined by GFCC and observations forwarded to Govt. of Jharkhand in April, 2013, on which response is awaited.

**Statement**

*Details of projects of Jharkhand submitted for appraisal at Central Water Commission in last two years*

Sl. No.	Name of Project	Major/ Medium	River/Basin	District Benefited	Month of Receipt	Benefit (Th. Hectare)	Estimated Cost (Rs. In crore)	Status
1	2	3	4	5	6	7	8	9

**Detailed Project Report**

1.	Rarhu Reservoir Project	Major	Rarhu/ Subernarckha	Ranchi	April, 2013	CCA 10.472	852.09 (PL-2010-11)	<p>a. DPR has been circulated to specialized directorates and other Central Agencies.</p> <p>b. Observation of Cost, Hydrology, CSMRS and MoA aspects have been sent to Project Authorities during June, 2013 to August, 2013.</p> <p>c. State Government has been requested to submit CDO Certificate.</p>
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1	2	3	4	5	6	7	8	9
<b>Preliminary Project Reports</b>								
2.	Balpahari Dam Project	Major	Barakar/ Damodar/ Ganga	Giridih, Dhanbad, Jamtara	Sep., 2012	18504 (CCA)	1575.28 (2011-12)	Meeting Notice has been issued for considering the proposal for according 'In Principle Consent of CWC.
3.	Kanhar Barrage Project	Major	Kanhar/Sone/ Ganga	Pamamu, Garhwa	Oct. 2013	51024 (CCA)	1256.324 (April 2013)	'In Principle Consent of CWC for preparation of DPR has been accorded in November 2013

### Tanks in Rural Areas

1188. SHRI R. DHYUVANARAYANA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government is aware of the non-development of tanks in rural areas and due to which canals and tanks have been completely destroyed in and around Hyderabad;

(b) if so, the details thereof and the reasons for such a situation; and

(c) the corrective steps being taken by the Union Government in this regard for the current year?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) Water is a subject in the State List at Entry 17 of List II in 7th Schedule of the Constitution (Article 246 refers). The development of lakes for irrigation thus falls in the ambit of respective State Governments and as such planning, execution, operation and maintenance of irrigation tanks are to be carried out by the States from their own resources as per their priorities.

As per the information furnished by the Government of Andhra Pradesh, Hyderabad Metropolitan Development Authority (HMDA) and Greater Hyderabad Municipal Corporation (GHMC), Hyderabad are taking all necessary steps for development of tanks and canals in respective areas under their jurisdiction. Lake protection committee was constituted for protection, conservation and beautification of lakes. Total numbers of 2857 lakes exist in the area of HMDA, out of which 168 lakes fall in GHMC, Hyderabad limits. GHMC, Hyderabad is taking up protection and

beautification works for 128 lakes within their jurisdiction. Rs. 10 crore were sanctioned during 2012-2013 for 50 lakes. During 2012- 2013, HMDA has sanctioned estimates for 40 lakes around Hyderabad out of which works have commenced in 24 lakes. During 2014-2015 it is envisaged to take up 100 lakes at a cost of Rs. 27.50 crore.

Besides, the Ministry of Water Resources (MoWR), Government of India is presently implementing a State Sector Scheme namely Repair, Renovation and Restoration (RRR) of water bodies during XII Plan in which funds are released to the State Governments including Andhra Pradesh. So far, no proposals in respect of water bodies of Andhra Pradesh have been received under the scheme.

[Translation]

### Ticket Sale through Station Masters

1189. SHRI HARISHCHANDRA CHAVAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have discontinued the provision of selling tickets through station masters at small railway stations; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No, Madam. However, in order to facilitate passengers in buying tickets and also to enable Station Masters in concentrating on train operations, it has been decided to appoint Station Ticket Booking Sewaks (STBS) at 'E' Category stations, wherever feasible, as a pilot project for one year only.

*[English]***Vacancies in AIR**

1190. SHRI P. K. BIJU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of various categories of Vacancies in All India Radio;
- (b) whether the shortage of staff has affected the programmes;
- (c) if so, the details in this regard and the reasons therefor; and
- (d) the steps being taken by the Government to fill up the vacancies speedily?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) As per information furnished by All India Radio, as on 01.12.2012, the vacancies in different categories of posts in All India Radio is as under:

Group	Number of vacant Posts All India Radio
A	1362
B	1584
C	4863
D	2272
Total	10081

- (b) No, Madam.
- (c) Question does not arise.
- (d) The steps taken to fill up the vacant posts are as under:
  - (1) The Group of Ministers (GOM) on Prasar Bharati has recommended for filling up 3452 essential category of posts in consultation with Department of Expenditure. The Department of Expenditure has approved filling up of 1150 posts in the first phase.
  - (2) Pending setting up of Prasar Bharati Recruitment Board, the Government has approved a proposal for undertaking recruitment for Group B & C

posts, through the Staff Selection Commission (SSC), as a one time special dispensation, subject to terms and conditions laid down by the Department of Personnel and Training (DOP&T) and Department of Legal Affairs.

- (3) The vacancies falling under promotional quota are filled up by holding meetings of the Departmental Promotional Committee periodically which is a continuous process.

**Tariff at Airports**

1191. SHRI C. SIVASAMI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airport Economic Regulatory Authority has been mandated to determine aeronautical and nonaeronautical charges at all major airports in the country, if so, the details thereof;
- (b) whether any airport in the country that handles 1.5 million or more passengers annually is termed as a major airport and if so, the details thereof; and
- (c) whether the tariff proposed for the Chennai and Kolkata airports has been approved by the Airport Economic Regulatory Authority and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Madam. Airports Economic Regulatory Authority (AERA) established under AERA Act, 2008 has been mandated to determine tariff and other charges for the aeronautical services only rendered at major airports in the country.

(b) Yes, Madam. A major airport is defined as an airport which has, or is designated to have, annual passenger through put in excess of one and a half million or any other airport as the Central Government may, by notification, specify as such.

(c) AERA has determined the tariff for Chennai and Kolkata airports for the first control period 01.04.2011 to 31.03.2016. The details are given in the enclosed Statement.



**Statement***Airport Charges approved by AREA for Kolkata and Chennai airports (FY 2013-14)*

	MAUW	Kolkata Revised		Chennai Revised	
		Rate in INR/MT		Rate in INR/MT	
		Domestic	International	Domestic	International
	1	2	3	4	5
Landing Charges	Minimum Per Landing	5000	5000	5000	5000
	Upto 100 MT	294.8	578.9	294.8	278.9
	Above 100 MT	29480+396.10 per MT above 100 MT	57890+777.80 per MT above 100 MT	29480+396.10 per MT above 100 MT	57890+777.80 per MT above 100 MT
Housing Charges (per hour per MT)	Upto 100 MT	15.7	15.7	15.7	15.7
	Above 100 MT	1570+21.00 per MT above 100 MT	1570+21.00 per MT above 100 MT	1570+21.00 per MT above 100 MT	1570+21.00 per MT above 100 MT
Parking Charges (per hour per MT)	Remote Parking				
	Upto 100 MT	8.00	8.00	8.00	8.00
	Above 100 MT	800+10.50 per MT per hour in excess of 100 MT	800+10.50 per MT per hour in excess of 100 MT	800+10.50 per MT per hour in excess of 100 MT	800+10.50 per MT per hour in excess of 100 MT
UDF (On Departing Pax)	Per Departing Passenger Short haul (upto 500 Kms for dom/2,000 Kms for Medium haul (Above 2,000 for 5000 Kms)	400	1,000	166	667
	Long haul (More than 500 kms for dom/5,000 Kms for int)				
UDF (On Arriving Pax)	Per Arriving Passenger Short haul (upto 500 Kms for dom/2,000 Kms for int)	No Levy	No Levy	No Levy	No Levy
	Medium haul (Above 2,000 upto 5,000 Kms for int)				

	1	2	3	4	5
	Long Haul (More than 500 kms for dom/5,000 Kms for int)				
Airport Development Fee	Per Departing Passenger	No Levy	No Levy	No Levy	No Levy
Cute Counter	Rate per departing Flight/month	Domestic	International	Domestic	International
Fuel Throughput	Charges per KL of fuel	1,341.44	1,341.44	1,609.46	1,609.46

### Agreement with IIFA

1192. SHRI AMARNATH PRADHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has signed any agreement with International India Film Academy (IIFA);

(b) if so, the details thereof along with the validity period;

(c) the reasons for signing such agreements by any loss making organisation at public cost;

(d) the number of persons including officials UFA and their families ferried and the total cost thereof; and

(e) the benefits accrued therefrom so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRS K.C. VENUGOPAL): (a) and (b) Air India entered into an MOD with M/s, Wizcraft Entertainment Pvt. Ltd., the organizers of SSFA 2013 at Macau for Rs.8.00 crores value of publicity mileage/ advertising benefits to Air India in lieu of air tickets. The event was held at Macau in July, 2013. The Validity of agreement is till June 15, 2014.

(c) The agreement was signed to gain Publicity and Promotion and thereby enhance revenues.

(d) The barter agreement is with M/s Wizcraft who are the event managers & they are eligible to utilize tickets to the extent of the barter i.e. Rs. 8.00 crores upto the agreement period till June 15, 2014. No other expenditure is

involved as the air transportation offered by Air India for the movement of UFA delegates (Mumbai-Hong Kong-Mumbai) is in lieu of publicity mileage and advertising benefits which accrued to Air India in print, electronic media and or ground branding opportunities.

(e) Air India received substantial benefits in the international market as a co-sponsor. Air India derived publicity mileage through Advertising and promotional rights besides branding opportunities in print, electronic media as well as on ground. The travel of Bollywood celebrities on B-777 was used to showcase and attract other passengers to travel on Air India.

[Translation]

### Allocation of Funds

1193. SHRI RAMKISHUN: Will the Minister of POWER be pleased to state:

(a) whether funds have been allocated to Uttar Pradesh for complete electrification of the rest of the villages and small hamlets during the last three years; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) There is no upfront allocation of funds for any State under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). Funds are released against sanctioned projects in installments based on the reported utilization of amount

of the previous installment(s) and fulfillment of other conditionalities.

Under RGGVY, 72 projects were sanctioned during Phase-II of 11th Plan in the year 2011. Out of this, 22 projects were sanctioned for the State of Uttar Pradesh, covering electrification of 245 un-electrified villages, 19,991 partially electrified villages and release of free electricity connection to 9,43,641 Below Poverty Line (BPL) households.

The Government has approved continuation of RGGVY in 12th Plan to electrify balance census villages and all habitations above 100 populations and all eligible BPL households in the country including State of Uttar Pradesh.

39 projects (5-Madhya Pradesh, 6-Uttar Pradesh and 28-Rajasthan) have been sanctioned under RGGVY during 12th Five Year Plan. Out of which, 6 projects have been sanctioned for the State of Uttar Pradesh, covering electrification of 92 un-electrified villages, 3,179 partially electrified villages and release of free electricity connection to 2,54,601 Below Poverty Line (BPL) households.

Under Xth and XIth Plan, Rs. 4150.50 crore (including subsidy) has been released, in 86 projects, for Uttar Pradesh.

Under RGGVY, funds (including loan and subsidy) released by Rural Electrification Corporation (REC) to the State of Uttar Pradesh during the last three years, are as under:

Rs. in crore

	2010-11	2011-12	2012-13	Cumulative funds released as on 15.11.2013 (includes funds released prior to 2010-11)
Funds (including loan and subsidy)	72.44	95.47	103.63	4150.50

[English]

**Publishing Telecast of Baseless Provocative News Reports**

1194. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has taken note of baseless and provocative news/reports published/telecast through the print and the electronic media in the recent past;

(b) if so, the reaction of the Government thereto;

(c) whether the Government proposes to formulate any policy prescription to contain such menace;

(d) if so, the details thereof and the time by which such policy is likely to be implemented; and

(e) if not, the reasons therefor and the other corrective measures taken/likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) In pursuance of its policy to uphold the freedom of the press, the Government does not interfere in functioning of the press. However, Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to maintain and improve the standards of newspapers and news agencies in the country and also to inculcate the principles of self regulation among the press. In furtherance of its objective, the PCI has formulated 'Norms of Journalistic Conduct' for adherence by the media while publishing news. The Norm 1 relating to 'Accuracy and Fairness' prescribes that the Press shall eschew publication of inaccurate, baseless, graceless, misleading and distorted material. The PCI has registered 532 complaints on charges of baseless and provocative news reports published in print media since April 1, 2012.

The Press Council of India monitors and takes cognizance, *suo motu* or on complaints, of contents in print media which *prima facie*, are violative of Norms of

Journalistic Conduct. The Council may warn, admonish or censure the newspaper, the news agency, the editor or the journalist or disapprove the conduct of the editor or the journalist.

So far as private satellite TV channels are concerned, there is no provision for pre-censorship of the content telecast on such channels. However, all programmes and advertisements telecast on TV channels, transmitted/retransmitted through the cable TV networks, are required to adhere to the Programme Code and Advertising Code prescribed under Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder. Action is taken against the defaulting channels by the Government whenever any violation of the aforementioned codes is brought to the notice of the Government regarding any specific programme.

Further, as part of self-regulating Complaints Redressal Mechanism, News Broadcasters Association (NBA) - a representative body of news and current affairs channels - has set up News Broadcasting Standards Authority (NBSA) to consider complaints against or in respect of broadcasters in so far as these relate to the content of any broadcast. The NBSA is headed by a retired Chief Justice of India. Similarly, Indian Broadcasting Foundation (IBF), which is a representative body of non-news & current affairs TV channels, has set up Broadcasting Content Complaints Council (BCCC) to examine the complaints about television programmes. The BCCC is headed by a retired Chief Justice of Delhi High Court. The complaints can be sent directly to BCCC and NBSA about the television programmes for appropriate action by them.

*[Translation]*

#### **BPL Census**

1195. SHRI KAPIL MUNI KARWARIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government had set up an expert group for preparing guidelines for next census of people living below poverty line in rural areas;

(b) if so, whether the Government has received the report of the said expert group;

(c) if so, the time by which cards are likely to be issued to all the eligible Below Poverty Line (BPL) people as per the report of expert group; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN):

(a) to (d) The Ministry of Rural Development constituted an Expert Group under the Chairmanship of Dr. N.C. Saxena to advise on the suitable methodology for identification of below poverty households for the 12th Five Year Plan. The Expert Group submitted its report on 21st August, 2009. Based on the Saxena Committee report, findings of the pilot study and consultation with State Government/UT Administrations and stakeholders, a Questionnaire to collect information on socio-economic indicators of households was prepared, and a full-fledged Socio-Economic and Caste Census (SECC) was launched on 29th June, 2011 in the country. The Census is being carried out by the States/Union Territories with the financial and technical support from the Government of India.

*[English]*

#### **Cartelisation by Mobile Operators**

1196. SHRI KULDEEP BISHNOI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has conducted any probe into alleged cartelisation among mobile operators during the recent airwave auction that had elicited tepid response;

(b) if so, the outcome thereof;

(c) if not, the reasons therefor; and

(d) the corrective measures taken/being taken by the Government to prevent such incidents of cartelisation in future?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) No, Madam.

(d) Does not arise.

### Setting up of FM Radio Stations

1197. SHRI N. DHARAM SINGH:  
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Union Government has received proposals regarding setting up of FM radio stations from various States including Karnataka and Bihar;

(b) if so, the details thereof during the last three years and the current year;

(c) whether out of them many proposals including setting up of FM radio station in Bidar, Karnataka are pending till date;

(d) if so, the details thereof;

(e) the reasons for not giving approval to the pending proposals till date; and

(f) the time by which the pending proposals are likely to get approval from the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Yes, Madam. Prasar Bharati has informed that proposals have been received for setting up of FM Stations for 88 places in various States including 4 places in Bihar and 5 places in Karnataka during the last three years and the current year. Out of these 88 places, AIR FM stations were already there at 2 places viz. Sitamarhi in Bihar and Dhanbad in Jharkhand and the proposal for setting up of FM stations at 29 places was taken up under the 11th Five Year Plan.

(c) to (f) Plans for setting up of New AIR FM stations at various places in the country including at Bidar in Karnataka is a dynamic and continuous process keeping in view the availability of funds.

### Norms and guidelines for PMGSY

1198. SHRI HEMANAND BISWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government intends to bring changes to the norms and guidelines for implementation

of Pradhan Mantri Gram Sadak Yojana (PMGSY);

(b) if so, whether such changes cover the long standing demand of including in the scheme the release of funds for maintenance of roads already constructed under PMGSY;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (d) Rural Roads is a State subject and PMGSY is a one-time special intervention of the Government to improve rural infrastructure through construction of roads. The implementation of the programme is the responsibility of the State Governments through State Rural Roads Development Agencies (SRRDAs) at the State level and Programme Implementation Units (PIUs) at the district level. Under PMGSY, maintenance of roads is the responsibility of the States. All road works constructed under PMGSY are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document (SBD). Maintenance funds to service the contract are required to be budgeted by the States and placed at the disposal of the SRRDAs in a separate maintenance account.

The Government has recently launched Pradhan Mantri Gram Sadak Yojana-II (PMGSY-II) which envisages consolidation of the existing Rural Road Network to improve its overall efficiency as a provider of transportation services for people, goods and services. It also aims to cover upgradation of existing selected rural roads (Through Routes and Major Rural Links) based on their economic potential and their role in facilitating the growth of rural market centres and rural hubs. Under PMGSY-II, an overall length of 50,000 Km length has been approved for upgradation and the State specific entitlements have been communicated to the States.

### Financial Assistance to RRR in Punjab

1199. SHRI RAVNEET SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has given any financial

assistance to the State Government of Punjab to develop water bodies under Repair, Renovation and Restoration (RRR) Scheme;

(b) if so, the details of the financial assistance given and achievement made thereon, during 2012-13 and 2013-14;

(c) whether the State Government has submitted any proposals to undertake repair, renovation and restoration of its water bodies; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) No, Madam.

(b) Does not arise.

(c) Government of Punjab has not submitted any proposal of water bodies for financial assistance under the Scheme of Repair, Renovation & Restoration (RR&R) of water bodies for continuation in XIIth Plan till date.

(d) Does not arise.

#### **Funds Raised by PGCIL**

1200. SHRI P. VENUGOPAL: Will the Minister of POWER be pleased to state:

(a) whether the Government has allowed Power Grid Corporation of India Limited (PGCIL) to raise about Rs. 7,500 crore;

(b) if so, the details thereof;

(c) whether the PGCIL is considering to make use of the said fund for the purpose of its new projects; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. Government of India has allowed Power Grid Corporation of India Limited (PGCIL) for Further Public Offer (FPO) of 787,053,309 equity shares (17% of paid up capital) consisting of fresh issue of 601,864,295 equity shares (13% of paid up capital) and disinvestment of 185,189,014 equity shares (4% of paid up capital) by Government of India out of its holding in POWERGRID. The

proceeds of about Rs. 6900 crore is likely to be raised from Further Public Offer consisting of about Rs. 5300 crore from fresh issue of shares and about Rs. 1600 crore through disinvestment of shares.

(c) and (d) Yes, Madam. The funds raised through fresh issue of equity shares shall be utilized by PGCIL for capital expenditure of various ongoing transmission projects. The details of projects are given in the enclosed Statement.

#### **Statement**

##### *List of the Projects for deployment of FPO Proceeds*

Sl. No.	Projects
1.	Transmission System for connectivity of Essar Power Gujarat Limited
2.	Transmission System associated with Rihand-III & Vindhyachal-IV
3.	Transmission System for Phase-I Generation Projects in Odisha (Part- C)
4.	Southern Region System Strengthening-XIX (SRSS-XIX)
5.	TS Strengthening in Western Part of WR for IPP Generation Projects in Chhattisgarh-DPR 4
6.	Transmission System for Krishnapatnam UMPP-Part-B
7.	Common System Associated with ISGS projects in Krishnapatnam Area of Andhra Pradesh
8.	Common System Associated with Coastal Energen Private Limited and Ind-Barath Power (Madras) Limited LTOA Generation Projects in Tuticorin Area (Part-B)
9.	Establishment of Pooling Stations at Champa and Raigarh (Near Tamnar) for IPP Generation Projects in Chhattisgarh (DPR- 2)
10.	Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (DPR-1)
11.	Southern Region System Strengthening-XVIII (SRSS-XVIII)

Sl. No.	Projects
12.	Transmission System for Phase I Generation Projects in Odisha-Part A
13.	Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh
14.	Integration of Pooling Stations in Chhattisgarh with Central Part of WR for IPP Generation Projects in Chhattisgarh (DPR-3)
15.	System Strengthening in Wardha-Aurangabad Corridor for IPP Projects in Chhattisgarh (DPR-7)
16.	Transmission system for Phase I Generation Projects in Odisha-Part B
17.	Immediate Evacuation System Associated with Barh-II TPS—Generation-Linked
18.	Northern Region System Strengthening-XXI (NRSS-XXI)
19.	Transmission System for Establishment of 400/220kV GIS Substation at Magarwada in UT DD
20.	Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR-Part-B
21.	Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal-Part-B
22.	Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal-Part A2
23.	Common System Associated with East Coast Energy Private Limited and NCC, Power Projects Limited LTOA Generation Projects in Srikakulam Area-Part-A
24.	Transmission System Associated with Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station (TS for Bongaigaon Merged)
25.	Transmission System Associated with Mauda Stage-II (2x660 MW)
26.	Northern Region System Strengthening-XXVI (NRSS-XXVI)
27.	Northern Region System Strengthening-XXV (NRSS-XXV)

### Incentives for Groundwater Conservation

1202. SHRI E. G. SUGAVANAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has formulated any stringent measures to improve the groundwater level in the country and whether suitable incentives are on the anvil for the States/UTs which are performing excellently in conserving/improving groundwater and are effectively implementing rain water harvesting;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Various State Governments enact Statutes/ Rules/ Regulations and Building Bylaws etc to ensure effective implementation of rainwater harvesting through concerned Municipal/ State Development Authorities. Besides, Central Ground Water Authority (CGWA) has been constituted under Section 3(3) of The Environment Protection Act, 1986 and the Authority has issued directives to the Chief Secretaries of all States and the Administrators of all UTs to take measures to promote/adopt artificial recharge to ground water/rainwater harvesting. CGWA has also taken up the matter with various Central and State Government Organizations for adopting rainwater harvesting and recharge to the ground water. A Model Bill has also been circulated to all the States/UTs which, *inter-alia*, has provisions for rainwater harvesting to enable them to enact ground water legislation for its regulation and management. Ministry of Water Resources had instituted Ground Water Augmentation Awards and National Water Award in the year 2007. There were 20 Ground Water Augmentation Awards in six categories and one National Water Award. The awards were given during the years 2007, 2008, 2009 and 2010. The awards have now been replaced with 5 National Water Awards & 2 National Water Excellence Awards to encourage Non-Governmental Organizations (NGOs)/ Gram Panchayats/Urban Local Bodies/Institutions/Corporate Sector and Individuals for adopting innovative practices of ground water augmentation by rainwater harvesting and artificial recharge, promoting water use efficiency, recycling & re-use of water and creating awareness through people's participation.

(c) In view of the reply to part (a) and (b) above, question does not arise.

### **Logistic Development**

1202. SHRI SHIVARAMA GOUDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the logistic development through railways is lagging behind in the country compared to other developed countries;

(b) if so, the details thereof along with the reasons therefor;

(c) the steps taken/being taken by the Railways in this regard;

(d) whether the Railways propose to set up multi-modal logistics parks through public private partnership mode in the country; and

(e) if so, the details and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Development of logistics and terminal infrastructure is an ongoing process on Indian Railways and depending on the type of traffic, quantum of traffic and the origin-destination flows, capacity of existing terminals are augmented or new facilities developed. Comparative data regarding logistics development in developed countries is not maintained.

(d) and (e) Setting up of Multi-Modal Logistics Parks (MMLP) through Public Private Partnership (PPP) route is one of the areas identified in the 12th Plan. The Private Freight Terminal (PFT) Policy envisages setting up of freight terminals on private land as a multi user facility. These PFTs function as MMLPs. This policy guideline was issued on 23.04.2012. At present 18 PFTs are already functional and approval for 37 more has been given by the Zonal Railways.

*[Translation]*

### **Rake Points**

1203. SHRIMATI KAMLA DEVI PATLE: Will the Minister of RAILWAYS be pleased to state:

(a) the criteria adopted by the Railways for allotment and construction of rake points for fertilizers/commodities in the country;

(b) the total number of rake points functioning and not functioning in the country, State-wise;

(c) whether the rake points at Janjgir-Naila station under Bilaspur zone have become non-functional as the same were constructed despite not fulfilling the prescribed criteria;

(d) if so, the reasons therefor along with the action taken/being taken by the Railways against those found responsible for such construction/allotment; and

(e) whether the Railways propose to make the said rake point functional and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The rake points are planned/identified for fertilizers and all other commodities on the basis of operational requirement and commercial viability reflected through traffic projections, technical feasibility and resource availability.

(b) 1437. Andhra Pradesh-221, Assam-57, Bihar-71, Chhattisgarh-36, Delhi-5, Goa-04, Gujarat-66, Haryana-38, Jammu and Kashmir-3, Jharkhand-39, Karnataka-74, Kerala-28, MP-118, Maharashtra-115, Manipur-01, Mizoram-01, Nagaland-02, Odisha-57, Punjab-88, Rajasthan-86, Tamil Nadu-62, Tripura-04, Uttar Pradesh-133, Uttarakhand-14, West Bengal-113, Chandigarh (UT)-1.

(c) No, Madam.

(d) Does not arise.

(e) The Goods Shed of Janjgir-Naila station is in operation for loading and unloading of all commodities including fertilizer and excluding POL and crane consignment.

### **Science Centre**

1204. SHRI HANSRAJ G. AHIR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether India has set up a Science and Technology Centre in collaboration with Russia to increase cooperation in nano technology and other fields;

(b) if so, the details thereof;



(c) whether any terms of reference have been prescribed for the functioning of this centre; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes, Madam. The Department of Science and Technology in collaboration with the Russian Ministry of Education and Science has jointly established the Indo-Russian Science and Technology Centre (IRSTC) with offices at New Delhi NCR region and in Moscow.

(b) The Indian Office of the IRSTC started functioning from April, 2012 while Russian Office is functional from December, 2011. The Centre is presently functioning in a project mode for an initial period of three years.

(c) and (d) The following terms and references have been mutually agreed upon:

- (i) Both sides (India and Russia) are to financially support the Centre in their respective country;
- (ii) IRSTC is mandated to facilitate transfer of proven technology (at laboratory scale or pilot scale) to industry, both from India and Russia;
- (iii) IRSTC is also mandated to explore for all possible technologies including nanotechnology;
- (iv) IRSTC would provide services for information search, organize meetings, seminars and conferences, presentation, exhibitions and advertising of various available technologies;
- (v) IRSTC would facilitate preparation and conclusion of technology transfer agreement between technology supplier and acquirer.

#### **Construction of Rail Over Bridge**

1205. SHRI SURENDRA SINGH NAGAR:  
SHRI RAJENDRA AGRAWAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways propose to construct Rail Over Bridge (ROB) at crossing No.129V kms 1370/5-7 (Tundla-Ghaziabad) on Khurja railway station located on Khurja-

Zevar route under Bulandshahr district Uttar Pradesh;

(b) if so, the details thereof along with the time by which the said ROB will be constructed;

(c) whether the Railways proposes to construct any rail over bridge over the Hapur-Khurja railway line at Muradabad route at district headquarters of Hapur in Uttar Pradesh;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which construction of the aforesaid ROB is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Construction of Road Over Bridge (ROB) in lieu of level crossing No. 129B at km 1370/5-7 on Tundla-Ghaziabad section in Gautam Budh Nagar District has already been sanctioned on cost sharing basis in Railway Works Programme 2010-11.

Railway Bridge portion is being constructed by Railways and approaches of this ROB are being constructed by State Government. Works in Railway portion is in progress and likely to be completed by June, 2014.

(c) to (e) Yes, Madam. Two ROB's in lieu of level crossings No. 37 at km 59/11-12 and No. 39A at km 60/1-2 on Hapur-Khurja Railway line in Hapur District area have been sanctioned on cost sharing basis in Railway Works Programme 2013-14.

Being new works, these are at planning and estimation stage. Railway Bridge portion is being constructed by Railways and approaches of these ROB's are being constructed by State Government, hence at this stage, Railway alone could not fix the target date of completion of these two ROB's.

*[English]*

#### **Seaplanes for Lakshadweep**

1206. SHRI HAMDULLAAH SAYEED: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Pawan Hans Helicopter Ltd. proposes to launch seaplane operations in Lakshadweep, similar to

the ones operating in the Andaman and Nicobar Islands;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (c) It is the responsibility of Lakshadweep Administration to launch Seaplane operations in Lakshadweep.

The Lakshadweep Administration had floated Expression of Interest (EOI) in December, 2012 for conducting feasibility study in all islands for operation of the seaplane and for wet lease of one Amphibian Seaplane. Pawan Hans has submitted its offer against the EOI.

#### **Taking Back Management of Book Stalls from IRCTC**

1207. SHRI JAGDISH THAKOR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have decided to take over the management and operation of book stalls at railway station platforms from Indian Railways Catering and Tourism Corporation (IRCTC); and

(b) if so, the details thereof and the time by which it is proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) Policy instructions for transfer of management of bookstalls from Indian Railway Catering and Tourism Corporation (IRCTC) to Zonal Railways, issued on 28.03.2012, have been implemented.

#### **Facilities at Airports**

1208. SHRI HARIBHAU JAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is the responsibility of the Airport Authority of India to place placard to show that system is not working in case some system is defective at airport;

(b) if so, whether this is followed in airports in India and if so, the details thereof, airport-wise;

(c) whether a passenger is made to wait for the clearance of his bag in case there is any problem with the bag in a scanner, if so, the details thereof;

(d) whether there is a proposal to employ some dilatation force to check such types of bags; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Madam. At Airports managed by Airports Authority of India (AAI), if a particular facility provided by AAI is not in a working condition, a placard/standee is placed to indicate the same.

(c) Yes, Madam. Clearance and physical checking is carried out by airlines staff in case of registered baggage and clarification/physical checking is undertaken by security personnel in the case of hand baggage.

(d) There is no such proposal.

(e) Does not arise.

#### **New Airports Projects**

1209. SHRI ASHOK TANWAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the projects for construction of new airports taken by during the 10th and 11th Five Year Plans;

(b) the number of these projects that have been completed by the end of the 10th and the 11th Five Year Plans;

(c) the details of the rankings of these airports in comparison to the airports world over;

(d) whether Indian airports fare poorly in terms of the existing infrastructure and facilities available;

(e) if so, the details thereof, in comparison to other world class airports; and

(f) if not, the justifications therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) The

details of the new airport projects undertaken during the 10th and 11th Five Year Plan as under:

**A. New Airports Projects:**

1. Mysore Airport,
2. Jalgaon,
3. Bhatinda-New Civil Enclave,
4. Bikaner-New Civil Enclave,
5. Jaisalmer-New Civil Enclave,
6. Kadapa,
7. Pakyong,
8. Tezu,
9. Pudduchery

**B. New Greenfield Airports Projects:**

1. Hyderabad International Airport,
2. Bengaluru International Airport

(b) Total 4 out of the above 11 projects have been completed by the end of 11th Five Year Plan.

(c) Out of these airports, Airport Service Quality Survey has been carried out at the airports which handled 5-15 million passengers per annum. During Qtr-II (April-June) 2013, Hyderabad and Bengaluru airports have been ranked 2nd and 25th respectively among world airports. Mysore and Jalgaon airports have not been ranked so far as only limited airlines are operating at these airports.

(d) No, Madam.

(e) Most of the major airports in the country are having world-class state of the art facilities and have been ranked upto 2nd in the world.

(f) Does not arise.

**Pilot Project for Automated Information**

1210. SHRI D. B. CHANDRE GOWDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have started a pilot project for automated information about any problems in passengers coaches, wagons and locomotives;

(b) if so, the details thereof; and

(c) the details of locations where such devices have been installed and the time by which such devices will be installed in all the locations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) and (c) Following systems have been installed as Pilot Projects:

(i) One Track side bogie monitoring system has been installed at Bakkas/Lucknow/Northern Railway to monitor and identify the axle bearings that are likely to become defective. The device gives an alarm on detecting a defective or "likely to become defective" axle bearing passing through the system.

(ii) On Indian Railways diesel locomotives, Remote Monitoring and Management for Locomotives and Trains (REMMLOT) equipment which monitors the locomotive parameters on-board and transmits them through GPRS link to remote server automatically has been developed and is being provided. Through the REMMLOT system, automated information about problems in locomotives (in which the system is installed) can be monitored remotely through internet from any location. REMMLOT system has been fitted on 594 diesel locomotives.

These devices are installed inside locomotives which move across the Indian Railways network. Fitment is taken up by Production Units and Railways as per sanctions of Railway Board and availability of fund.

(iii) Wheel Impact Load Detector (WILD): WILD is used to monitor the wheel impact load spectrum for targeted identification of wheels causing high impact force on Rail. The WILD continually monitors locomotives and vehicle wheels health to ensure safe train operations. Total 15 WILD systems have been installed at Mahalimarup/SER, Hospet/SWR, Arakkonam/SR, Bhilai/

SECR, Guntakal/SCR, Mughalsarai/ECR (2 Numbers), Asansol/ER, Vishakhapatnam/ECOR, Ajni/CR, Bina,/WCR, Barwadih/ECR, Itarsi/WCR, Dongargarh/SECR, New Katni Jn./WCR.

The proliferation of these systems shall be done after gaining sufficient expertise and confidence in interpreting results of such systems and availability of funds.

### **Cancellation of Trains**

1211. SHRI NARAHARI MAHATO: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of trains, both passenger and goods that were cancelled due to Bandhs/blockade/agitations during the last three years and the current year, year-wise, zone-wise;

(b) the details of the total loss suffered by the Railways due to such incidents;

(c) whether passengers are only compensated for accidents by the Railways and are not compensated for loss of time and money due to cancellation of trains;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Railways have any proposal to give compensation to passengers or traders for losses due to bandhs/blockade/agitations;

(f) if so, the details thereof and if not, the reasons therefor; and

(g) the steps taken/being taken by the Railways in the light of various directions given by the courts for punitive and remedial measures against agitations?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The total number of passenger carrying trains cancelled during the last three years 2010-2011, 2011-2012, 2012-2013 and 2013-14 (Upto November) due to Bandhs/blockade/

agitations, year-wise, zone-wise is given in the enclosed Statement.

There is no concept of goods train cancellation.

(b) The loss is not calculated train wise of passenger carrying trains.

(c) Passengers are compensated for death/injury due to train accidents as defined under Sec. 124 of the Railway Act, 1989.

(d) Passengers who lose their life or are injured due to train accidents are paid compensation by the Railways after a claim is filed by the claimant in the Railway Claims Tribunal and is decreed by the Tribunal in favour of the claimant and the decree so awarded is decided to be satisfied by the Railways.

(e) and (f) No compensation is admissible as per Indian Railway Act. However, refund of fare is granted as per rule in case of cancellation /late running of trains by more than three hours, subject to the condition that the ticket is surrendered within the stipulated period.

(g) Policing in Railways is a State subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police.

Agitations like Bandhs/Dharna/Squatting on Railway track etc. Staged by various groups/organizations are primarily law and order situation. Since maintenance of law and order in the Railway premises is the statutory responsibility of the State Government concerned, such agitations are primarily tackled by the concerned State Government. However, Railway Protection Force supplements the efforts of Local Police/GRP in such situations.

**Statement**

*The total number of passenger carrying trains cancelled during the last three years 2010-11, 2011-12, 2012-13 and 2013-14 (Upto November) due to Bandhs/blockade/agitations, year-wise, zone-wise.*

Zone	2010-2011	2011-2012	2012-2013	2013-2014 (upto Novemner)
Central Railway	07	16	08	-
East Coast Railway	08	18	25	07
East Central Railway	147	04	44	-
Eastern Railway	301	05	01	-
North Central Railway	368	-	-	-
North Eastern Railway	48	-	-	-
Northeast Frontier Railway	217	31	71	05
Northern Railway	711	36	142	11
North Western Railway	558	104	19	-
South Central Railway	47	444	18	48
South East Central Railway	-	-	-	-
South Eastern Railway	287	12	71	-
Southern Railway	04	03	-	-
South Western Railway	10	04	45	04
West Central Railway	284	-	-	-
Western Railway	170	109	10	04
<b>Total</b>	<b>3167</b>	<b>786</b>	<b>454</b>	<b>79</b>

**Tampering of Diplomatic Bags and Mails**

1212. SHRI P. KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that there has been mishandling and tampering of diplomatic bags and mails sent to Indian embassies and high commissions in the past;

(b) if so, the details thereof;

(c) whether Air India has been ordered to follow certain procedures which include handling over of these official couriers to Indian officials in foreign countries; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Madam. There is no mishandling or tampering reported for diplomatic bags and mail booked with Air India through Air India Air Waybills. However, recently, Ministry of External Affairs has adopted, a system of booking diplomatic mail directly with India Post, which is carried in postal mailbags and may not be reported to Air India.

(b) Does not arise in view of (a) above.

(c) No, Madam. Air India has its own Standard Operating Procedure for handling 'Diplomatic Bags and Mails' laid down in the Air India Cargo Operations Manual. Category 'A' diplomatic mail is handed over by Air India

officials directly to the Embassy representative in the foreign country. Category 'B' and 'C' diplomatic mail is handed over via the same procedures as for general cargo. However, this applies only to diplomatic mail booked with Air India and not to diplomatic mail handled by India Post in postal mail bags.

(d) Does not arise in view of (c) above.

[Translation]

#### Applications received under RTI Act

1213. DR. BALI RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of applications received in the Ministry under Right to Information (RTI) Act during the last three years and the current year, Department-wise;

(b) the number of applications in respect of which information was given in time;

(c) the number of applications in respect of which information was not given in time along with the reasons for not providing information timely;

(d) the action taken by the Government in this regard; and

(e) the steps being taken by the Government to provide information in time?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) The details of Number of RTI applications received in the Ministry of Information & Broadcasting during the last three years and the current year is as under:

Year 2010	975
Year 2011	1061
Year 2012	1053
Year 2013	1439
(upto 31.10.2013)	

(b) The details of Number of RTI applications in respect of which information was given in time is as under:

Year 2010	875
Year 2011	857

Year 2012	919
Year 2013	1289
(upto 31.10.2013)	

(c) The details of Number of RTI applications in respect of which information was not given in time is as under:

Year 2010	100
Year 2011	204
Year 2012	134
Year 2013	150
(upto 31.10.2013)	

(d) As and when applications were received from the applicants, the same were examined by the designated Appellate Authority's in the Ministry. Appropriate orders / instructions were passed to dispose off the appeals.

(e) There are provisions under RTI Act for imposition of penalty on the public information officer in case the information is not supplied within the stipulated time frame to ensure timely supply of information. The Government has taken steps to build the capacity of the demand and supply side through training, on-line certificate course, and publication of guides on the Right to Information Act. Awareness Generation has been undertaken through print, electronic, outdoor media and workshops. An RTI logo has also been designed and propagated widely. Apart from this clarificatory orders were also issued impressing upon the public authorities to disclose maximum information proactively so that citizens need not resort to filing of RTI applications to access information available with the public authorities.

[English]

#### Installation of night landing facility at Tuticorin Airport

1214. SHRI S. R. JEYADURAI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether night landing facility/system has been installed at Tuticorin Airport and the Airport has been audited from safety point of view and the status of infrastructure development of the Airport; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Airports Authority of India (AAI) has installed ground lighting facility at Tuticorin Airport in Tamil Nadu for night operations. Directorate General of Civil Aviation (DGCA) has carried out safety inspection on 28.11.2013. Tuticorin Airport is suitable for operations of ATR-42/72 type of aircraft in fair weather conditions. Further, the development of infrastructure at this airport is subject to physical handing over of additional land measuring 586 acres free of cost and free from all encumbrances by the State Government to AAI.

[Translation]

#### **Water Tariff**

1215. SHRI SYED SHAHNAWAZ HUSSAIN: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government proposes to set up drinking water plants/projects under Public Private Partnership (PPP) model;

(b) if so, the details there of;

(c) whether the Union Government has discussed the matter with the State Governments;

(d) if so, the details thereof;

(e) whether the Government proposes to set up independent bodies in each State to determine water tariff; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) to (f) Water is a State subject. The Ministry of Drinking Water and Sanitation administers through the States the Centrally Sponsored Scheme, National Rural Drinking Water Programme (NRDWP) for providing financial and technical assistance to the States to supplement their efforts to provide drinking water to the rural areas. The State Governments are vested with powers to plan, execute and implement drinking water supply schemes

under NRDWP, As such it is for the State Governments to decide on implementing rural drinking water supply projects under Public Private Partnership (PPP) model. The Rural Drinking Water Supply sector requires enormous investments to provide assured and safe piped water supply at the household level in all rural households of the country, to meet the rising expectations of the rural population and to improve their standard of living. The sector also requires improving operational and cost efficiency and installing financial discipline, resolving tariff and collection issues, and managerial efficiency for satisfactory operation and maintenance. In this context Ministry has prepared draft models regarding possible Public Private Partnerships.

[English]

#### **Passenger Service Fees**

1216. DR. P. VENUGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is considering to make any hike in passenger service fee; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) As of now, no decision has been taken by the Government in the matter of revision of Passenger Service Fee (Security Component).

(b) Does not arise in view of the reply at (a) above.

#### **Cancellation of tickets**

1217. DR. NILESH NARAYAN RANE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of the criteria adopted and penalty enforced by the airlines for cancellation or change of tickets during the last three years;

(b) whether multiple bookings is made by travel agents resulting in empty flights;

(c) if so, the details thereof;

(d) whether this issue was discussed in the meeting of airlines representatives; and

(e) if so, the details thereof and the decisions taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Air fare are not regulated by Government. Travel by air is contractual agreement between the passenger & the airline. DGCA has not issued any criteria for cancellation or change of ticket.

Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937 states that every air transport undertaking engaged in scheduled air services shall establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. Therefore, airlines are free to fix reasonable charges/fee.

However, for passenger facilitation DGCA has issued Civil Aviation Requirement (CAR), Section 3, Air transport, Series M, Part IV on "Facilities to be provided to the passenger by airlines due to denied boarding, cancellation of flights and delay of flights".

(b) Ministry does not maintain the record regarding multiple bookings by travel agents.

(c) Does not arise.

(d) No, Madam.

(e) Does not arise.

[Translation]

### **Security Charges**

1218. SHRI KAUSHALENDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways takes security charges from railway passengers;

(b) if so, the details thereof;

(c) whether the Railways have received any complaints regarding gangs of enunchs besides other gangs that extort money from the railway passengers specially those travelling with families in trains;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Railways for improving security of railway passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No surcharge by the name of security charges are levied on passengers fare.

(c) and (d) Yes, Madam. As many as 34 and 31 numbers of complaints of extortion of money from railway passengers by eunuchs have been received by the Railways during the years 2011 and 2012 respectively. Such complaints are referred to Government Railway Police of the concerned State for legal action.

(e) Policing in Railways is a State Subject and prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such, the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. However, Railway Protection Force supplements the efforts of GRP by deploying their staff for escorting of important trains in affected areas and access control duties at important and sensitive stations.

[English]

### **Contracts to Private Companies**

1219. SHRI K. SUGUMAR:

SHRI R. THAMARASELVAN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is true that the Government is considering to allow long term management contracts for running of airports in the country to private companies instead of privatisation on revenue sharing basis;

(b) if so, the details thereof;

(c) whether the Government is aware that a panel was against privatisation of airports in the country and if so, the details thereof;

(d) whether it is also true that the Government had spent more than Rs. 5000 crores for modernisation of those



airports which are considered either for privatization or the long term management contracts; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Government of India (GoI) has 'in principle' decided to bring operation, management and development of twenty airport at Chennai, Kolkata, Lucknow, Guwahati, Jaipur, Ahmedabad, Bhubaneshwar, Coimbatore, Trichy, Varanasi, Indore, Amritsar, Udaipur, Gaya, Raipur, Bhopal, Agartala, Imphal, Mangalore and Vadodara in Public Private Partnership (PPP) mode in a phased manner as per the recommendations of Task Force on Financing Plan for 12th Plan Period.

(c) The Department Related Parliamentary Standing Committee on Transport, Tourism and Culture in its 203rd Report has recommended that Airports Authority of India (AAI) may be permitted to manage and operate all its airports, including the loss-making ones, with a rider that there should be time bound delivery of world class passenger services in a more efficient and transparent manner, matching with those being rendered by private airport operators.

(d) and (e) AAI has invested amount of Rs. 2015 crores and Rs. 2470 crores for the development and modernization of Chennai and Kolkata airports respectively.

*[Translation]*

#### **Punjab Termination of Agreements Act**

1220. SHRI ARJUN RAM MEGHWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any reference in respect of the Punjab Termination of Agreements Act, 2004 has been filed in the Hon'ble Supreme Court by His Excellency the President and if so, the details thereof;

(b) whether the Hon'ble Supreme Court has listed this case for hearing; and

(c) if so, the details thereof and if not, whether the Union Government proposes to make a request to the Hon'ble Supreme Court for taking a quick decision on the reference and if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (c) Yes, Madam. The Presidential Reference has raised questions relating to the validity of the Punjab Termination of Agreements Act, 2004 for consideration and report thereon by the Hon'ble Supreme Court.

The reference was listed before the Supreme Court on 17.07.2007 when the matter was ordered to be posted on 18.09.2007 before a Constitution Bench. The Constitution Bench issued notice which was served on all the States. The reference has been tagged with WP(C) No. 455 of 2005. The matter was listed on 14.07.2009 before the Bench presided over by the Chief Justice of India, when the Court did not order any specific date for listing the matter before the Constitution Bench. Making any request to the Hon'ble Supreme Court to take early decision on the Presidential Reference is a matter relating to Ministry of Law and Justice which has been requested to take appropriate action.

*[English]*

#### **Unclaimed Investor Funds**

1221. SHRI K. SUDHAKARAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the assessment made by the Government regarding quantum of unclaimed investor funds at the end of the financial year 2013;

(b) whether the Government has identified the companies that have such unclaimed funds but have not disclosed it to the Registrar of Companies (RoC);

(c) if so, the details thereof;

(d) whether the unclaimed investor funds are ultimately transferred to Investor Education & Protection Fund but in the absence of deterrent penalty clauses many companies transfer such unclaimed funds to their balance sheet; and

(e) if so, the details thereof along with the remedial measures taken/being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a)

to (e) Under Section 205C of the Companies Act, 1956, companies are required to transfer such amounts as have remained unclaimed and unpaid with them on account of dividends, matured deposits and debentures, for a period of seven years from the date that they became due for payment, to Investor Education and Protection Fund (IEPF). An amount of Rs. 693.37 crore has been credited to the IEPF, which forms part of the Consolidated Fund of India (CFI), for the period 2001-02 to 2012-13. No instance of a company transferring such unclaimed funds to its balance sheet has so far come to the notice of the Government.

[Translation]

#### **Increase in Speed Limit**

1222. SHRI M. ANJAN KUMAR YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have enhanced the speed limit of trains or introduced new fast speed trains to reduce the travel time in rail journey in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the names of States through which these fast speed trains pass?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) Indian Railways does not run/speed up train services on State-wise basis as railway network runs across State boundaries. However, speeding up of trains is a constant endeavour and continuous process on Indian Railways and is dependent on constant optimization of the investments made by Railways in modernization of technology, high powered locos, modern coaches, better tracks etc. Furthermore, Indian Railways strives to provide faster connectivity between stations and to this end, Indian Railways has introduced the following Duronto Express services serving Andhra Pradesh during the last few years:

(i) 12285/12286 Nizamuddin-Secunderabad Duronto Express (Bi-weekly) *w.e.f.* 14.03.2010 passing through Haryana, Uttar Pradesh, Rajasthan, Madhya Pradesh and Maharashtra.

(ii) 12220/12219 Secunderabad-Lokmanya Tilak (T) Duronto Express (Bi-weekly) *w.e.f.* 22.02.2011

passing through Karnataka, Maharashtra.

(iii) 22204/22203 Secunderabad-Visakhapatnam Duronto Express (Tri-weekly) *w.e.f.* 11.07.2012.

The above Duronto Express services are end to end services with no commercial stoppages enroute.

[English]

#### **Committee on Research**

1223. SHRI R. THAMARASELVAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has setup a committee to create a framework for evaluation of research and rankings by promoting healthy competition among institutions, departments and individual researchers;

(b) if so, the details thereof;

(c) whether the committee will also develop a framework for excellence in research to ensure increased funding support for the country's most talented researchers and most effective research institutions; and

(d) if so, the details thereof?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) to (d) No, Madam. The Government has not setup any committee to create a framework for evaluation of research and rankings by promoting healthy competition among institutions, departments and individual researchers. However, based on the study report of the National Institute of Science, Technology and Development Studies (NISTADS), New Delhi on Publication output in Scopus International Database, the Department of Science and Technology has taken a proactive measure to initiate value added Research and Development incentive grant by launching 'Promotion of University Research and Scientific Excellence' (PURSE) Program. 44 performing Universities whose h-index ranging from 56 to 26 were identified through the said studies on publications for 10 years periods *i.e.* 1996-2006 and 1998-2008. These universities were supported ranging from Rs 30.0 crores to Rs 6.0 crores depending upon h-index for 3 years period. The study was again

commissioned to NISTADS and evaluation was carried out through SCOPUS Database for a period 2000-2010 in total publications of set of 14 universities which were identified during the study period 1996-2006. It was established that these Universities have substantially enhanced the performance in terms of publications. A total investment of Rs. 890 crore was committed under the PURSE Scheme so far. This Scheme has promoted healthy competition among universities. DST commissioned a study to Thomson Reuters for measuring research performance of India in various discipline areas of research in comparison to other countries and made the entire report available in public domain. This transparent mode of measurement and reporting has led to competition among the R & D Institutions in the country. Institution of Schemes/Fellowships like Swarnajayanti Fellowship for outstanding young scientists, J.C Bose Fellowships to recognize and support active, performing Indian scientists, Ramalingaswamy Fellowship etc. are some of the measures taken by the Government to support the country's most talented researchers.

[Translation]

#### Sharing of Power

1224. SHRI BHARAT RAM MEGHWAL: Will the Minister of POWER be pleased to reply given to USQ No. 2777 dated 14th March, 2013 regarding Agreement for Hydel Power Project and to state the details of the steps taken by the Union Government to decide the share of power to Haryana and Rajasthan from the Hydro Power Projects of Punjab?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): As stated in reply to the Lok Sabha Unstarred Question No. 2777 for 14.03.2013, a number of discussions have taken place in the past to resolve the issue, but a consensus could not be arrived at due to the divergent views of the stakeholder States. It may, further, be mentioned that the issue of share of power from Hydro Power Projects of Punjab is *sub-judice* in the Hon'ble Supreme Court of India in Original Suit No.3 of 2009 in the matter of State of Haryana Vs. State of Punjab and others.

[English]

#### Affect on Power Production

1225. SHRI BHISMA SHANKER ALIAS KUSHAL TIWARI: Will the Minister of POWER be pleased to state:

(a) whether power generation in Uttar Pradesh and some other States has been affected by agitations in some coal mining States;

(b) if so, the details thereof, State-wise;

(c) the number of such incidents which had led to fall in power generation in the country during each of the last three years and the current year, State-wise; and

(d) the corrective measures being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) The electricity generation in the State of Uttar Pradesh during last three (3) years has not been affected by agitation in the coal mining States.

Generation loss as reported by the affected Power Utilities during last three years and current year due to agitation in the coal mining States is given below:

Power Utility	Power Station	Reported Generation loss (Million Unit)
1	2	3
<b>2010-11</b>		
NTPC	Talcher STPS	90.3
<b>2011-12</b>		
NTPC	Ramagundam STPS	546.2
	Simhadri STPS	214.2
APGENCO	Kakatiya	28.0
MSPGCL	Parli	98.1
<b>2012-13</b>		
NTPC	Dadri STPS	53.5
	Simhadri STPS	8.3
	Talcher STPS	13.7

1	2	3
<b>2013-14 (upto 3rd December, 2013)</b>		
NTPC	Simhadri STPS Talcher STPS	45.9

APGENCO: Andhra Pradesh Power Generation Corporation Limited  
MSPGCL: Maharashtra State Power Generation Co. Limited

(d) During such contingencies, the coal supply to the power stations likely to be affected is enhanced in advance and coal is also supplied through alternative coal source wherever possible.

[Translation]

#### **Status of RGGVY**

1226. SHRI MAKAN SINGH SOLANKI: Will the Minister of POWER be pleased to state:

(a) the present status of Rajiv Gandhi Grameen

Vidyutikaran Yojana (RGGVY) in Khargone and Barwani areas of Madhya Pradesh;

(b) the time by which implementation of the Scheme is likely to be completed in the said areas;

(c) whether the forest villages have also been covered under the Scheme; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), the projects of district Khargone and Barwani of Madhya Pradesh were sanctioned during Phase-II of 11th Plan on 16.12.2011. Both the projects were awarded on 26.03.2012. The coverage and achievements of these projects are as under:

As on 15.11.2013

District of Madhya Pradesh	Un-electrified villages		Partially electrified villages		BPL households	
	Coverage	Achievement	Coverage	Achievement	Coverage	Achievement
Khargone	6	3 (50%)	1169	204 (17%)	44471	6153 (14%)
Barwani	-	-	647	52 (8%)	21975	800 (4%)

The stipulated period of completion of these projects are 24 months from the date of award of the contracts by the implementing agencies *i.e.* by the end of March, 2014.

(c) and (d) All the villages including forest villages as proposed by the implementing agencies have been sanctioned.

[English]

#### **Flood in Assam**

1227. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether funds have been provided to the Government of Assam by the Central Government to provide for relief and rehabilitation of victims of flood in Assam during the period 2009-2013; and

(b) if so, the details thereof, year-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) As per the information provided by

Govt. of Assam the Central Government has provided fund during the period of 2009 to 2013, to Govt. of Assam under Calamity Relief Fund (CRF)/ State Disaster Response Fund (SDRF) and National Calamity Contingency Fund (NCCF)/ National Disaster Response Fund (NDRF), as relief and rehabilitation grants to the victims of natural calamities including floods.

(b) The year-wise details are as under:-

(Rs. in crore)

Years	CRF/SDRF	NCCF/NDRF	Total
2008-09	157.9725	300.00	457.9725
2009-10	162.80	Nil	162.80
2010-11	237.39	Nil	237.39
2011-12	249.26	Nil	249.26
2012-13	261.73	45.00	306.73
2013-14	68.64*		68.64*

\*1st installment for 2013-14 in advance.

**JNNURM**

1228. SHRI BAIJAYANT JAY PANDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have complied with the norms under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on flood control plans; and

(b) if so, the details thereof, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Indian Railways follows its own guidelines/policy in cases of floods and the norms of JNNURM are not applicable in Railway related works. Adequate measures are taken by railways in advance as per the prevailing guidelines to avoid/minimize damage to railway property due to floods. These include cleaning/repair of waterways of bridges, providing additional waterways for bridges if required, cleaning/repair of drains, repair/construction of river training works etc. Monsoon patrolling is done in identified and vulnerable sections and stationary watchmen are deployed at vulnerable locations. Further, liaisoning is done with the concerned State Government Authorities and cleaning/repair of culverts/drains etc. outside railway's jurisdiction (but affecting railway property) are also carried out by the concerned State Government authorities.

(b) Does not arise.

**Withdrawal of catering service from IRCTC**

1229. SHRI BAL KUMAR PATEL:  
SHRI BHISMA SHANKAR ALIAS KUSHAL  
TIWARI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have withdrawn primary catering services in trains and stations from IRCTC;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Railways are considering for restoration of these facilities;

(d) whether the Railways have also proposed to take over the management of book stalls operational on station platforms from IRCTC; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) With the introduction of the New Catering Policy, issued on 21st July, 2010, Indian Railway Catering and Tourism Corporation (IRCTC) is responsible for management of premium catering services of Food plaza, Food courts and Fast food units. Catering services were transferred from IRCTC to Indian Railways mainly because IRCTC did not have the vast network and reach for monitoring and supervision of activities as available with Indian Railways. Consequently there was a public perception of deterioration of quality of catering services. However, during this transition IRCTC continues to provide catering services in all Duronto and few Rajdhani/Shatabdi Express trains departmentally.

(c) No, Madam.

(d) and (e) Yes, Madam. Instructions have been issued on 28.03.2012 for transfer of management of bookstalls from Indian Railway Catering and Tourism Corporation (IRCTC) to Zonal Railways, so as to ensure supervision and monitoring by the railways in view of its vast and elaborate all-India network in comparison to IRCTC.

**Manufacturing of Safe Vehicles**

1230. SHRI SANJAY DINA PATIL:  
DR. SANJEEV GANESH NAIK:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the most Indian small cars score poorly on safety;

(b) if so, the details thereof; and

(c) the steps the Government proposes to take so that car manufacturers made safe vehicles?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (c) All vehicles, including small cars manufactured and sold in India, adhere to strict safety regulations as per the provisions of Rule 126 of the Central Motor Vehicles Rules

1989. Manufactures of motor vehicles have to submit the prototype of the vehicles to be manufactured for test by a test agency under Rule 126 of Central Motor Vehicles Rules 1989 for granting a certificate by that agency as to the compliance of provisions of the Act and Rules. The same procedure is applicable to imported vehicles.

### **National Water Policy**

1231. SHRI S. SEMMALAI:

SHRI J. M. AARON RASHID:

SHRI ARJUN RAM MEGHWAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether National Water Policy prohibits setting up of industrial plants on the banks of rivers situated in the thickly populated areas of the country and if so, the details thereof;

(b) whether certain State Governments across the country have permitted setting up of industrial plants on the bank of rivers in their respective States;

(c) if so, the States who have violated the norms of the water policy during the last five years and the action being taken by the Government for strict compliance of the National Water Policy by all the States of the country;

(d) whether the new national water policy is likely to have any impact over the Farmers' Rights Act;

(e) if so, the details thereof and the steps proposed to be taken thereon; and

(f) the details of names of the States having separate water policy as per the National Water Policy of 2012 and the names of the States/UTs that have not yet enacted separate State Water Policy?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) No, Madam.

(b) Information regarding grant of permission by State Governments for setting up industrial plants on the banks of the rivers is not maintained with the Central Government.

(c) Does not arise in view of reply to part (a) above.

(d) No, Madam. The National Water Policy, 2012 would not impact on the Protection of Plant Varieties and Farmers Right Act, 2001.

(e) Does not arise in view of reply to part (d) above.

(f) A Statement indicating the status of formulation of State Water Policies by the States/Union Territories is given in the enclosed Statement.

### **Statement**

#### *Status of Formulation of State Water Policies by States/UTs*

The National Water Policy, 2002, *inter-alia*, stipulated that State Governments should formulate State Water Policies, in line with National Water Policy, backed with an operational action plan. Details of States who have formulated/are in the process of formulation of State Water Policies are as under;

- (i) States, which have already formulated their State Water Policy
1. Andhra Pradesh,
  2. Chhattisgarh,
  3. Goa,
  4. Himachal Pradesh,
  5. Jharkhand,
  6. Karnataka,
  7. Kerala,
  8. Madhya Pradesh,
  9. Maharashtra,
  10. Odisha,
  11. Rajasthan,
  12. Sikkim,
  13. Tamil Nadu, and
  14. Uttar Pradesh
- (ii) The States/UTs, which had adopted the National Water Policy
15. Daman and Diu
  16. Dadra and Nagar Haveli
  17. Delhi

(iii) States/UTs, which are in the process of formulating the "State Water Policy"

18. Arunachal Pradesh
19. Assam
20. Bihar
21. Gujarat
22. Haryana
23. Jammu and Kashmir
24. Manipur
25. Meghalaya
26. Mizoram
27. Nagaland
28. Punjab
29. Tripura
30. Uttarakhand
31. West Bengal
32. Andaman and Nicobar Islands
33. Chandigarh
34. Lakshadweep, and
35. Puducherry

The National Water Policy, 2012 was adopted by the National Water Resources Council (NWRC) at its Meeting held on 28.12.2012. The National Water Policy, 2012 stipulates that the State Water Policies may need to be drafted/ revised in accordance with this policy keeping in mind the basic concerns and principles as also a unified national perspective. Copies of the National Water Policy, 2012 have been forwarded to all State Governments/UTs for appropriate action.

So far the State of Himachal Pradesh has formulated the Himachal Pradesh State Water Policy, 2013 on the lines of the National Water Policy, 2012.

[Translation]

#### **Pension Schemes**

1232. SHRI JAYWANTRAO AWALE:  
SHRI P. T. THOMAS:  
SHRI J. M. AARON RASHID:  
SHRI RAVINDRA KUMAR PANDEY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of pension schemes available for the senior citizens in the country and the salient features of these schemes;

(b) whether there is a difference in the pension amount under these schemes and a demand has been made from various quarters to increase the said amount;

(c) if so, the details thereof;

(d) whether all the State Governments across the country are releasing pension of senior citizens, widows and differently abled persons in time;

(e) if not, the States in which there is an inordinate delay in releasing pension to these categories of the people; and

(f) the reasons for such inordinate delay in releasing pension to these categories of the people and the measures being taken by the Union Government for timely release of the pension to these persons?

THE MINISTER OF THE STATE IN THE MINISTRY RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) The Ministry of Rural Development implements three Pension Schemes under the National Social Assistance Programme (NSAP) viz., Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS) for Persons who belong to Below Poverty Line (BPL) families. As per the eligibility criteria, each of the above mentioned pension Schemes are available for senior citizens who fulfil the eligibility criteria laid down by the Government of India. The salient features of these Schemes are enclosed as Statement.

(b) and (c) There is difference in the pension amount under these schemes. Presently under IGNOAPS the pension amount for the beneficiary in the age group of 60-79 years is Rs. 200/- per month whereas in the other two Pension Schemes viz., Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS) the pension amount for the beneficiary in the age group of 60-79 years is Rs. 300/- per month.

There have been demands from States, UTs as well as Civil Service Organisations for enhancing the pension amount.

(d) and (e) State Governments/UT Administrations receive funds in the Consolidated Fund of the State/UT for the Schemes of NSAP as Additional Central Assistance (ACA). The funds received in the Consolidated Fund of the State/UT are transferred to the Nodal Department implementing the Schemes of NSAP. The Nodal Department on receipt of the fund disburses pension to beneficiaries through field offices. The pensions are disbursed once the funds flow to the disbursing offices.

(f) Although the Ministry has not received any complaint regarding inordinate delay in releasing the pension, Ministry of Rural Development has developed a software viz., NSAP-MIS to enable fund flow in an efficient manner. Bank accounts of the beneficiaries are brought under Direct Benefit Transfer (DBT) so that the pension is directly transferred into the accounts of the beneficiaries by the disbursing offices.

### **Statement**

#### *Salient Features of the Pension Schemes under National Social Assistance Programme (NSAP)*

- I. **Indira Gandhi National Old Age Pension Scheme (IGNOAPS):** Under the Scheme, assistance is provided to person of 60 years and above and belonging to family living below poverty line as per the criteria prescribed by Government of India. Central Assistance of Rs. 200/- per month is provided to person in the age group of 60-79 years and Rs. 500/- per month to persons of 80 years and above.
- II. **Indira Gandhi National Widow Pension Scheme (IGNWPS):** Under the Scheme Central Assistance @ Rs. 300/- per month is provided to widows in the age-group of 40-79 years and belonging to family living below poverty line as per the criteria prescribed by Government of India. After attaining the age of 80 years, the beneficiary would be shifted to IGNOAPS for getting pension of Rs. 500/- per month.

- III. **Indira Gandhi National Disability Pension Scheme (IGNDPS):** Under the Scheme Central Assistance @ Rs. 300/- per month is provided to persons aged 18-79 years with severe or multiple disabilities and belonging to family living below poverty line as per the criteria prescribed by Government of India. After attaining the age of 80 years, the beneficiary would be shifted to IGNOAPS for getting pension of Rs. 500/- per month.

States/UTs have been urged to make at least an equal contribution from their own resources under all three pension schemes.

[English]

### **Luxury Trains**

1233. SHRIMATI MANEKA SANJAY GANDHI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have any proposal to launch more luxury trains in the country; and
- (b) if so, the details thereof, zone-wise along with the funds being spent on each luxury trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam. The Luxury Tourist Trains are introduced at the instance of respective State Tourism Corporations/Indian Railway Catering and Tourism Corporation subject to tourism potential, operational feasibility and availability of resources.

- (b) Does not arise.

### **Hydro Power Projects in North East**

1234. SHRI BADRUDDIN AJMAL: Will the Minister of POWER be pleased to state:

- (a) whether Bangladesh has opposed the construction of dams for Hydro Power Projects in Meghalaya and Manipur and whether such a move will result in power shortage in these States;
- (b) if so, the details thereof;
- (c) whether Bangladesh wants to sort out this issue in the Joint River Commission;
- (d) if so, the details thereof; and



(e) the steps taken/being taken by the Government to resolve the dispute in this regard with Bangladesh at the earliest and to solve the acute power shortage problems in these States?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (e) Bangladesh has raised its concern regarding the Tipaimukh Hydro-Electric (Multipurpose) Project (1500 MW) in Manipur and Mawphu (85 MW) and Myntdu (84 MW) dam in Meghalaya. Meetings have been held by the Sub-Group constituted under India-Bangladesh Joint River Commission, for joint study as per agreed Terms of Reference (ToR) for the Tipaimukh Project. As regards the Projects in Meghalaya, the Bangladesh side has been informed that the Projects in Meghalaya are at conceptual stage and only some investigation work has been done for preparation of the DPR. To mitigate the power shortage in Manipur and Meghalaya, the assistance from Central Generating Station (CGS) as on 30.11.2013 is 123 MW and 206 MW respectively. In addition, the likely benefits from CGS during the 12th Plan would be 136.5 MW and 186.5 MW respectively.

#### **Educational Backwardness of Muslims**

1235. SHRI ABDUL RAHMAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government has been able to alleviate the educational backwardness of Muslims in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the schemes for educational development of Muslims have been implemented in a half-hearted manner; and

(d) if so, the details thereof and the efforts being made by the Government for the effective implementation of schemes for educational development of Muslims in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (d) For the educational Empowerment of students belonging to the notified Minority Communities including Muslim in

the country, the Ministry of Minority Affairs implements three Scholarship Schemes and a Fellowship Scheme. The details of Scheme are enclosed in the Statement. To ensure effective implementation of these Schemes, activity timelines are drawn up and communicated to all stakeholders. Periodic reviews are undertaken with State Governments/ UT Administrations. Further, the Ministry of Minority Affairs finalizes its media plan in consultation with DAVP, AIR, DD, NFDC etc. at the beginning of each financial year. Multimedia campaigns are used to reach the target group.

#### **Statement**

- (i) **Pre-matric Scholarship Scheme:** Pre-Matric Scholarship Scheme is for notified minority communities students studying in class I to X, whose parental/guardian income is upto Rs. 1 lakh per annum and who have secured not less than 50% marks in the previous final examination. 30% of this scholarship is earmarked for girl students.
- (ii) **Post-matric Scholarship Scheme:** Post-Matric Scholarship Scheme is for notified minority communities students studying in class XI to Ph.D, whose parental/guardian income is upto Rs.2 lakh per annum and who have secured not less than 50% marks in the previous final examination. 30% of this scholarship is earmarked for girl students.
- (iii) **Merit-cum-Means based Scholarship Scheme:** Merit-cum-Means based Scholarship Scheme is for notified minority communities for pursuing technical and professional courses at undergraduate and post-graduate level. Students who claim this scholarship scheme without taking competitive examinations should have secured not less than 50% marks in the last qualifying examination. The annual income of the family from all sources should not exceed Rs. 2.50 lakh. 30% of this scholarship is earmarked for girl students.
- (iv) **Maulana Azad National Fellowship (MANF) for Minority Students:** Maulana Azad National Fellowship is a Fellowship Scheme for all notified minority communities students/candidates who

intend to pursue M.Phil and Ph.D and whose parental/guardian income does not exceed Rs. 2.50 lakh per annum. 30% of this scholarship is earmarked for girl students.

**Indira Awas Yojana**

1236. SHRI CHARLES DIAS:  
SHRI K. JAYAPRAKASH HEGDE:  
SHRI MAKAN SINGH SOLANKI:  
SHRI GANESH SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the current status of implementation of Indira AwasYojana (IAY) in various States, State-wise;

(b) the number of houses constructed and given to beneficiaries including minorities under the scheme during the last three years and the current year, State/year and category-wise;

(c) the details of funds allocated, released and utilized under the scheme during the last three years and the current year, State/year-wise and the amount allocated during the financial year 2013-14, State-wise;

(d) whether complaints with regard to gross irregularities in construction and allotment of houses have been reported under the scheme;

(e) if so, the details thereof during the last three years and the current year, State/year-wise;

(f) the action taken by the Government on such complaints, State-wise; and

(g) the various steps taken by the Government to

monitor and implement the scheme effectively?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) The Statement showing the State-wise current status of implementation of Indira Awaas Yojana (IAY) is given in the enclosed Statement-I.

(b) and (c) The Statement showing the number of houses constructed by beneficiaries including Minorities and the details of funds allocated, released and utilized under IAY are given in the enclosed Statement-II and II(a) respectively.

(d) Yes, Madam. The complaints with regard to gross irregularities in construction and allotment of houses under the scheme are being reported from time to time.

(e) The details of complaints of gross irregularities are placed in the enclosed Statement-III and III(a).

(f) Whenever, any complaint in respect of irregularities in the implementation of the scheme is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UTs and the States are requested to take corrective action. In the case of complaints of serious nature, National Level Monitors (NLMs) on the panel of this Ministry are deputed to investigate the complaints. If irregularities are established, the concerned State Government is requested to take appropriate action.

(g) IAY Scheme is being closely monitored through various mechanisms such as Coordinating Officers Meetings, Quarterly Performance Review Committee meetings and field visits by the Area Officers. State Governments are advised from time to time to facilitate the beneficiaries for timely completion of houses.

**Statement-I**

(a) *Indira Awaas Yojana*  
*State-wise Physical Progress 2013-14*

Sl. No.	State Name	Annual Target	Houses Sanctioned during the year for					Out of Houses Sanctioned during the year, houses allotted in the name of			Unit in NOS
			SCs	STs	Minorities	Others	Total Col. 4 to 7	Women	husband and wife jointly	Physically handicapped	
1	2	3	4	5	6	7	8	9	10	11	
1.	Andhra Pradesh	207313	31057	45852	24212	80104	231225	231225	0	1180	
2.	Arunachal Pradesh	6870	0	172	0	0	172	44	0	0	
3.	Assam	138695	9347	13465	17468	21208	61488	20316	20042	1278	
4.	Bihar	605550	119505	7934	38378	48837	214654	163365	32833	3911	
5.	Chhattisgarh	48004	3944	31252	344	1914	37454	11225	23551	97	
6.	Goa	1393	29	160	105	1009	1303	647	0	0	
7.	Gujarat	107880	4289	20451	1322	31854	57916	28819	14736	21	
8.	Haryana	18029	11810	0	2015	1177	15002	9302	3756	27	
9.	Himachal Pradesh	7064	5672	1054	139	147	7012	1795	2573	43	
10.	Jammu and Kashmir	15952	0	0	0	0	0	0	0	0	
11.	Jharkhand	67153	6899	23821	1577	2798	35095	14174	1813	350	
12.	Karnataka	87816	0	0	0	0	0	0	0	0	
13.	Kerala	45738	9056	966	5100	6976	22098	17320	2655	336	
14.	Madhya Pradesh	112936	13596	32787	4512	11247	62242	16325	23959	531	
15.	Maharashtra	137314	7334	66114	7896	35441	115785	11293	96238	313	
16.	Manipur	8011	0	313	0	0	318	93	218	7	
17.	Meghalaya	13865	50	8735	213	8	9006	3479	1100	72	
18.	Mizoram	3661	0	1038	0	0	1038	528	507	3	
19.	Nagaland	10439					NR				

20.	Odisha	128057	18680	41732	2199	18643	81254	19590	53516	298
21.	Punjab	19531	2929	0	33	232	3244	440	2726	45
22.	Rajasthan	85460	14243	48119	912	13741	77015	45008	13624	613
23.	Sikkim	1436	0	0	0	0	0	0	0	0
24.	Tamil Nadu	88436	33362	2726	6781	15250	63119	36490	16880	1983
25.	Tripura	13368	913	1626	112	455	3106	333	744	33
26.	Uttar Pradesh	297223	67527	3741	29407	16205	116880	73723	3275	873
27.	Uttarakhand	14012	3132	244	650	764	4790	4242	124	7
28.	West Bengal	185594	42350	21459	18582	15994	98385	15897	24863	306
29.	Andaman and Nicobar Islands	2081	0	0	7	45	52	5	7	0
30.	Dadra and Nagar Haveli	419					NR			
31.	Daman and Diu	162					NR			
32.	Lakshadweep	188					NR			
33.	Puducherry	1065					NR			
Total		2480715	460724	373766	162064	324099	1320653	732178	344740	12327

(b) *Indira Awaas Yojana*  
*State-wise Physical Progress 2013-14*

Sl. No.	State Name	Houses under construction			Houses Completed				Total Col. (15 to 18)	%Age of target Achieved
		Sanctioned during last or current year	Sanctioned prior to last year	Total (Col. 12+13)	SCs	STs	Minorities	Others		
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	148343	0	143343	25725	12857	1795	21051	61428	29.63
2.	Arunachal Pradesh	410	0	410	0	0	0	0	0	0.00
3.	Assam	98785	18638	117423	3973	9432	10302	10808	34515	24.89

1	2	12	13	14	15	16	17	18	19	20
4.	Bihar	342001	326994	668995	81156	4456	33550	64560	183722	30.34
5.	Chhattisgarh	41597	14042	55639	1142	6306	84	2769	10301	21.46
6.	Goa	1524	5981	7505	13	49	30	524	616	44.22
7.	Gujarat	95301	23951	120252	1183	6998	564	6761	15506	14.37
8.	Haryana	13212	275	13487	1356	0	262	612	2230	12.37
9.	Himachal Pradesh	7252	20	7272	36	56	0	10	102	1.44
10.	Jammu and Kashmir	2737	0	2787	0	31	0	47	78	0.49
11.	Jharkhand	114693	28519	143212	6196	11414	3580	6843	28033	41.74
12.	Karnataka	81555	53928	135483	14907	7996	5617	12828	41348	47.08
13.	Kerala	47499	12651	60150	12373	1556	7733	13965	36127	78.99
14.	Madhya Pradesh	73074	11236	84360	5677	7759	1282	5358	20076	17.78
15.	Maharashtra	88353	29326	117679	2307	7953	979	8640	19379	14.48
16.	Manipur	537	134	771	0	254	0	0	254	3.17
17.	Meghalaya	12440	125	12565	0	3256	0	0	3256	23.48
18.	Mizoram	443	0	443	0	691	0	0	691	18.87
19.	Nagaland									NR
20.	Odisha	132277	2087	134364	10554	8374	652	13075	33155	25.89
21.	Punjab	2447	64	2511	2058	0	35	308	2401	12.29
22.	Rajasthan	73820	25394	99214	10313	5399	2003	15159	32879	38.47
23.	Sikkim	0	0	0	0	0	0	0	0	0.00
24.	Tamil Nadu	50579	8345	58924	3683	33	406	2245	6372	7.21
25.	Tripura	0	0	0	0	0	0	0	0	0.00
26.	Uttar Pradesh	114302	6228	120530	27703	351	5259	13757	47075	15.84
27.	Uttarakhand	4829	44	4873	374	138	70	721	1303	9.30
28.	West Bengal	85647	1020	86667	17941	5032	12082	26628	61683	33.24
29.	Andaman and Nicobar Islands	347	554	901	0	0	19	148	167	8.02

30. Dadra and Nagar Haveli									NR
31. Daman and Diu									NR
32. Lakshadweep									NR
33. Puducherry									NR
<b>Total</b>	<b>1635154</b>	<b>569606</b>	<b>2204760</b>	<b>229175</b>	<b>100896</b>	<b>86309</b>	<b>226817</b>	<b>643197</b>	<b>25.93</b>

As per online MPR as on 09.12.2013

*(a) Indira Awaas Yojana  
State-wise Financial Progress 2013-14*

(Rs. in lakh)

Sl. No.	State Name	Opening Balance (as on 01.04.2013)	Allocation (incl. administrative expenses)			Releases		
			Central	State	Total	Central	State	Total
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	19949.22	113374.34	37791.45	151165.79	61657.883	0.00	61657.88
2.	Arunachal Pradesh	4.063	4831.03	536.73	5367.76	2552.503	0.00	2552.50
3.	Assam	13369.24	97521.24	10834.61	108355.85	43440.433	0.00	43440.43
4.	Bihar	22374.312	331160.54	110386.85	441547.39	165875.563	11518.18	177393.74
5.	Chhattisgarh	1961.1237	26252.54	8750.85	35003.38	37714.230	2788.40	40502.63
6.	Goa	282.52	761.99	254.00	1015.98	0.000	166.10	166.10
7.	Gujarat	29473.59	53397.09	19665.70	78662.79	22805.535	180.78	22986.31
8.	Haryana	879.763	9859.68	3286.56	13146.24	6061.284	655.32	6716.60
9.	Himachal Pradesh	114.733	4139.24	1379.75	5518.98	2275.196	318.67	2593.87
10.	Jammu and Kashmir	155.12	9347.32	3115.77	12463.09	4716.755	0.00	4716.75
11.	Jharkhand	20532.27	36724.52	12241.51	48966.02	20369.128	0.00	20369.13
12.	Karnataka	36403.76	48024.51	16008.17	64032.68	29303.625	25831.21	55134.84
13.	Kerala	9197.123	25013.46	8337.32	33351.28	12584.598	2478.41	15063.01
14.	Madhya Pradesh	6085.509	61762.40	20587.47	82349.87	32092.056	3916.64	36008.69
15.	Maharashtra	8606.246	75093.75	25031.25	100125.00	45905.365	3892.96	49798.33

1	2	3	4	5	6	7	8	9
16.	Manipur	0	5633.39	625.87	6259.26	2356.442	0.00	2356 44
17.	Meghalaya	529.3144	9749.28	1083.14	10832.42	4866.619	0.00	4866.62
18.	Mizoram	2.335	2574.53	286.03	2860.56	1285.014	0.00	1285.01
19.	Nagaland	0	7340.45	815.52	3155.97	3664.090	0.00	3664.09
20.	Odisha	13503.677	70031.18	23343.73	93374.91	62563.955	1379.85	64443.81
21.	Punjab	1856.073	10681.36	3560 45	14241.81	0.000	0.00	0.00
22.	Rajasthan	17891.17	46736.14	15578.71	62314.86	28189.517	3077.05	31266.57
23.	Sikkim	0	1009.93	112.20	1122.13	528.525	0.00	528 53
24.	Tamil Nadu	124.432	43363.67	16121.22	64484.89	37420.225	3584.62	41004.84
25.	Tripura	0	9399.84	1044.32	10444.16	9914.391	0.00	9914.39
26.	Uttar Pradesh	22788.496	162543.86	54181.29	216725.15	81277.058	9817.34	91094.40
27.	Uttarakhand	1221.907	8210.64	2736.83	10947.52	5484.308	381.19	5865.50
28.	West Bengal	10284.34	101496.87	33832.29	135329.16	44700.865	5387.33	50088.20
29.	Andaman and Nicobar Islands	669.83	1517.64	0.00	1517.64	0.000	0.00	0.00
30.	Dadra and Nagar Haveli	NR	305.70	0.00	305.70	0.000	0.00	0.00
31.	Daman and Diu	NR	118.18	0.00	118.18	0.000	0.00	0.00
32.	Lakshadweep	NR	137.47	0.00	137.47	0.000	0.00	0.00
33.	Puducherry	NR	776.61	0.00	776.61	0.000	0.00	0.00
Total		238260.17	1389490.38	431530.13	1821020.51	769605.16	75874.04	845479.20

(b) Indira Awaas Yojana  
State-wise Financial Progress 2013-14

(Rs. in lakh)

Sl. No.	State Name	Misc Receipt	Total Availability	Utilization of Funds on					% age Utilisation
				SC	ST	Minority	Others	Total	
1	2	10	11	12	13	14	15	16	17
1.	Andhra Pradesh	0	81607.10	25510.83	13497.81	1952.94	18575.6	59537.18	72.96
2.	Arunachal Pradesh	0.51	2557.08	0	121.5	0	0	121.50	4.75
3.	Assam	2380.9714	59190.64	3326.316	4999.779	6442.147	7618.609	22386.85	37.82
4.	Bihar	1556.335	201324.39	61647.349	4273.16	22197.804	30211.58	118329.89	58.78
5.	Chhattisgarh	593.834	43057.59	1067.1345	5886.587	40.1585	926.8895	7920.77	18.40
6.	Goa	31.44	480.06	9.8	31.7	19.5	384.63	445.63	92.83
7.	Gujarat	213.079	52672.98	876.773	8301.796	348.96	8027.029	17554.56	33.33
8.	Harvana	36.74	7633.11	3788.08	0	593.75	543.22	4925.05	64.52
9.	Himachal Pradesh	11.468	2720.07	1897.386	270.515	44.15	78.906	2290.96	84.22
10.	Jammu and Kashmir	3.82	4875.69	0	2.39	0	5.53	7.92	0.16
11.	Jharkhand	40.931	40942.33	3067.94	5297.081	1607.557	3051.941	13024.52	31.81
12.	Karnataka	0	91538.60	6426.74	3488.79	2544.31	5705.34	18165.18	19.84
13.	Kerala	1031.582	25291.71	4831.25	574.97	2301.66	3797.05	11504.93	45.49
14.	Madhya Pradesh	236.882	42331.08	3512.586	7768.512	999.1235	3240.257	15620.48	36.90
15.	Maharashtra	1182.3	59586.87	2098.143	17029.679	2444.01	14637.25	36209.08	60.77
16.	Manipur	0.41	2356.85	0	105.425	0	0	105.43	4.47
17.	Meghalaya	14.1264	5410.06	402.926	3785.313	71.885	2.7	4262.82	78.79
18.	Mizoram	3.5748	1290.92	0	713.048	0	0	713.05	55.24
19.	Nagaland	0	3664.09					NR	NR
20.	Odisha	79.451	78026.93	8155.01	13818.14	855.34	7568.5	30396.99	38.96
21.	Punjab	10.715	1866.79	251.92	0	0	106.69	358.61	19.21



1	2	10	11	12	13	14	15	16	17
22.	Rajasthan	0	49157.74	6559.582	17331.856	662.675	7760.807	32314.92	65.74
23.	Sikkim		528.53					NR	NR
24.	Tamil Nadu	129.37	41258.65	8371.549	492.185	1326.424	4117.158	14307.32	34.68
25.	Tripura		9914.39					0.00	0.00
26.	Uttar Pradesh	2641.632	116524.53	28704.8585	1668.05	10981.8208	10419.4445	51774.17	44.43
27.	Uttarakhand	9.55	7096.95	1000.299	60.943	135.072	379.897	1576.21	22.21
28.	West Bengal	671.74	61044.28	6181.25	1795.93	3822.22	5440.44	17239.84	28.24
29.	Andaman and Nicobar Islands	13.796	683.63	0	0	9.05	50.99	60.04	8.78
30.	Dadra and Nagar Haveli	0	0.00					NR	NR
31.	Daman and Diu	0	0.00					NR	NR
32.	Lakshadweep	0	0.00					NR	NR
33.	Puducherry	0	0.00					NR	NR
Total		10894.26	1094633.63	177787.72	111315.16	59400.56	132650.46	481153.90	43.96

As per MPR Reports Received Online as on 09.12.2013 & Central Releases as on 06.12.2013

MR- Not Reported

**Statement-II**

*Indira Awaas Yojana (IAY)*  
*State-wise Physical Achievements*  
*2010-2011*

Position as on 31.03.2012  
Unit in Nos.

Sl. No.	Name of the States/UTs	Annual target for the year	Houses sanctioned during the year				Total Col. (4 To 7)	Out of the houses sanctioned during the year, houses allotted in the name of		
			Scheduled Caste SC	Scheduled Tribe ST	Minority	Others		Women	Husband and Wife Jointly	Physically/ Handicapped
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	257104	117973	59899	38208	41024	257104	257104	0	2534
2.	Arunachal Pradesh	7726	0	10265	0	0	10265	3496	4229	200
3.	Assam	170849	45432	54402	30289	46332	176455	69517	51926	4902
4.	Bihar	758904	477063	25977	155118	345004	1003162	690447	276277	17744
5.	Chhattisgarh	39759	7582	19115	1051	12476	40224	10046	30130	198
6.	Goa	1584	43	714	109	1440	2306	1107	441	0
7.	Gujarat	126090	7797	86380	4167	79792	178136	140576	30850	117
8.	Haryana	17703	10864	0	2656	6157	19677	9658	7707	297
9.	Himachal Pradesh	5793	2793	454	248	2376	5871	1830	2854	106
10.	Jammu and Kashmir	17995	2770	9733	320	11955	24778	4522	6556	194
11.	Jharkhand	167691	38666	69143	22289	42489	172587	103588	24132	2775
12.	Karnataka	99055	32954	16059	11857	42570	103440	97224	0	2678
13.	Kerala	55084	21130	4508	9935	17425	52998	39286	10829	975
14.	Madhya Pradesh	79073	18552	27471	4774	20470	71267	23403	33851	866
15.	Maharashtra	155052	38049	43848	17017	58653	157567	22733	117302	1800
16.	Manipur	6707	83	2178	481	1192	3934	1904	1398	95

1	2	3	4	5	6	7	8	9	10	11
17.	Meghalaya	11681	10	12860	58	62	12990	4162	5005	200
18.	Mizoram	2489	0	4916	0	0	4916	1677	1456	55
19.	Nagaland	7730	0	16175	0	0	16175	182	15508	465
20.	Odisha	149100	57093	41881	8298	58057	165329	72798	99869	1311
21.	Punjab	21893	17077	0	1935	4211	23223	12277	8645	283
22.	Rajasthan	63362	31083	13772	9048	21605	75508	52642	19907	1184
23.	Sikkim	1478	345	670	1015	709	2739	1280	380	64
24.	Tamil Nadu	102939	58313	2799	13053	28843	103008	59017	42955	2742
25.	Tripura	15050	3064	11267	2036	3887	20254	7143	11439	510
26.	Uttar Pradesh	340868	170586	2176	39920	122297	334979	225374	10727	4419
27.	Uttarakhand	15356	4330	1534	2882	8032	16778	13232	1689	44
28.	West Bengal	205671	79675	22381	49965	43934	195955	103715	75005	2895
29.	Andaman and Nicobar Islands	2446	0	0	49	391	440	70	132	3
30.	Dadra and Nagar Haveli	407	0	0	0	0	0	0	0	0
31.	Daman and Diu	182	0	0	0	0	0	0	0	0
32.	Lakshadweep	158	0	0	0	0	0	0	0	0
33.	Puducherry	1218	0	0	0	0	0	0	0	0
	Total	2908697	12433271	560577	426778	1021383	3252065	2030010	891199	49676
A.	N.E. States	223710	48934	112733	33879	52182	247728	89361	91341	6511
B.	Non N.E. States	2684987	1194393	447844	392899	969201	3004337	1940649	799858	43165
	Total	2908697	1243327	560577	426778	1021383	3252065	2030010	691199	49676

*Indira Awaas Yojana (IAY)*  
*State-wise Physical Achievements*  
*2010-2011*

Position as on 31.03.2012

Unit in Nos.

Sl. No.	Name of the States/UTs	Houses under construction			Houses completed					% of Target Achieve	Reporting month
		Sanctioned during last or current year	Sanctioned prior to last year	Total col. (12+13)	Scheduled Caste SC	Scheduled Tribe ST	Minority	Others	Total col. 15 to 18		
1	2	12	13	14	15	16	17	18	19	20	21
1.	Andhra Pradesh	0	0	0	117973	59899	38208	41024	257104	100.00	March, 11
2.	Arunachal Pradesh	636	17	653	0	9915	0	0	9915	128.33	March, 11
3.	Assam	102904	503	103407	40864	43846	27445	44756	156911	91.84	March, 11
4.	Bihar	998080	313319	1311399	264515	11392	89444	200797	566148	74.60	March, 11
5.	Chhattisgarh	27578	12705	40283	7747	32177	991	17504	58419	146.93	March, 11
6.	Goa	2059	1940	3999	19	85	24	539	667	42.11	March, 11
7.	Gujarat	77607	7650	85257	9247	74930	4977	78159	167313	132.69	March, 11
8.	Haryana	3745	3	3748	9959	0	2276	5855	18090	102.19	March, 11
9.	Himachal Pradesh	1202	84	1286	2699	432	310	2393	5834	100.71	March, 11
10.	Jammu and Kashmir	11813	2290	14103	2464	6622	290	10290	19666	109.29	March, 11
11.	Jharkhand	215698	34938	250636	37566	56921	16618	35717	146822	87.56	March, 11
12.	Karnataka	38727	16212	54939	35468	16128	11489	32482	95567	96.48	March, 11
13.	Kerala	43128	3878	47006	23595	2952	10714	17592	54853	99.58	March, 11
14.	Madhya Pradesh	34625	7096	41721	22210	27936	3772	25179	79097	100.03	March, 11
15.	Maharashtra	45365	8128	53493	37651	43939	15947	59038	156575	100.98	March, 11
16.	Manipur	1862	66	1928	92	2764	483	1343	4682	69.81	March, 11
17.	Meghalaya	8676	960	9636	10	11309	58	62	11439	97.93	March, 11
18.	Mizoram	0	0	0	0	3517	0	0	3517	141.30	March, 11

1	2	12	13	14	15	16	17	18	19	20	21
19.	Nagaland	661	0	661	0	15514	0	0	15514	200.70	March, 11
20.	Odisha	122573	2763	125341	56917	45940	7391	60975	171223	114.84	March, 11
21.	Punjab	5724	135	5859	15214	0	1678	3591	20483	93.56	March, 11
22.	Rajasthan	29922	4487	34409	25800	12243	7471	17833	63347	99.98	March, 11
23.	Sikkim	0	0	0	345	670	1015	709	2739	185.32	March, 11
24.	Tamil Nadu	6683	0	6683	54796	2446	12027	26987	96256	93.51	March, 11
25.	Tripura	10018	0	10018	2023	5986	1490	2811	12310	81.79	March, 11
26.	Uttar Pradesh	35438	81	35519	156058	1849	37512	109957	305376	89.59	March, 11
27.	Uttarakhand	3352	25	3377	4340	997	3084	7503	15924	100.43	March, 11
28.	West Bengal	127010	2086	129096	68202	24113	44788	41729	178832	86.95	March, 11
29.	Andaman and Nicobar Islands	864	453	1317	0	0	67	249	316	12.92	March, 11
30.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0.00	NR
31.	Daman and Diu	0	0	0	0	0	0	0	0	0.00	NR
32.	Lakshadweep	0	0	0	0	0	0	0	0	0.00	NR
33.	Puducherry	0	0	0	0	0	0	0	0	0.00	NR
Total		1955950	419824	2375774	995774	514522	339569	845074	2694939	92.65	
A.	N.E. States	124757	1546	126303	43334	93521	30491	49681	217027	97.01	
B.	Non N.E. States	1831193	418278	2249471	952440	421001	309078	795393	2477912	92.29	
Total		1955950	419824	2375774	995774	514522	339569	845074	2694939	92.65	

One lakh houses were additionally sanctioned to Jharkhand at RE stage

*State-wise Physical Achievements  
2011-2012*

Position as on 31.03.2012  
Unit in nos

Sl. No.	Name of the States/UTs	Annual target for the year	Houses sanctioned during the year					Out of the houses sanctioned during the year, houses allotted in the name of		
			Scheduled Caste SC	Scheduled Tribe ST	Minority	Others	Total Col. (4 to 7)	Women	Husband and Wife Jointly	Physically Handicapped
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	249013	100461	49171	36139	78327	264098	249013	0	0
2.	Arunachal Pradesh	7548	0	1616	0	0	1616	403	1051	12
3.	Assam	166913	42234	50939	29154	56703	179030	72606	61065	4007
4.	Bihar	737486	361608	16826	162653	444549	935636	798340	135174	13767
5.	Chhattisgarh	37466	9641	43938	474	14837	68890	6905	32502	412
6.	Goa	1547	30	876	277	1460	2643	1673	67	0
7.	Gujarat	123168	4001	84682	1386	33705	123774	91468	31935	85
8.	Haryana	17293	10045	0	2699	6313	19057	9166	7373	397
9.	Himachal Pradesh	5659	2735	528	200	2213	5676	1876	2393	99
10.	Jammu and Kashmir	17578	469	5036	228	5268	11001	1517	1553	62
11.	Jharkhand	63477	14511	25517	8607	16268	64903	42458	8393	948
12.	Karnataka	96760	70862	29778	24304	49468	174412	168440	0	6256
13.	Kerala	53808	24677	3777	14903	23759	67116	52059	12120	1284
14.	Madhya Pradesh	76135	37111	49901	8286	39366	134664	36748	59344	1420
15.	Maharashtra	151063	33907	54812	12455	52672	153846	21813	99289	1075
16.	Manipur	6552	10	4969	70	90	5139	2690	2283	124
17.	Meghalaya	11412	685	12459	190	78	13412	5788	7059	219
18.	Mizoram	2432	0	3177	0	0	3177	1861	1259	107
19.	Nagaland	7552	0	11332	0	0	11332	134	10858	340

1	2	3	4	5	6	7	8	9	10	11
20.	Odisha	142082	47497	31553	6333	46024	131407	34994	88596	1127
21.	Punjab	21386	14705	0	1150	3121	18976	7537	9271	285
22.	Rajasthan	61894	60838	33113	13290	58906	166147	120242	38489	1060
23.	Sikkim	1444	288	433	721	723	2165	1169	435	66
24.	Tamil Nadu	100553	54862	3889	12695	28182	99628	59705	37261	2932
25.	Tripura	14704	3433	22653	1395	4914	32395	6645	13715	615
26.	Uttar Pradesh	332804	155072	3109	35667	120718	314566	209710	5104	3763
27.	Uttarakhand	15488	4090	935	2673	8274	15972	12651	1516	39
28.	West Bengal	199176	84796	21613	39680	48762	194851	96877	62968	3190
29.	Andaman and Nicobar Islands	2389	0	0	46	410	456	87	247	2
30.	Dadra and Nagar Haveli	398	0	0	0	0	0	0	0	0
31.	Daman and Diu	178	0	0	0	0	0	0	0	0
32.	Lakshadweep	154	0	0	0	0	0	0	0	0
33.	Puducherry	1190	0	0	0	0	0	0	0	0
Total		2726702	1138568	566632	415675	1145110	3265985	2114575	731320	43693
A.	N.E. States	218557	46650	107578	31530	62508	248266	91296	97725	5490
B.	Non N.E. States	2508145	1091918	459054	384145	1082602	3017719	2023279	633595	38203
Total		2726702	1138568	566632	415575	1145110	3265985	2114575	731320	43693

*State-wise Physical Achievements  
2011-2012*

Position as on 31.03.2012  
Unit in nos

Sl. No.	Name of the States/UTs	Houses under construction			Houses completed					% of target achieved	Reporting month
		Sanctioned during last or current year	Sanctioned prior to last year	Total col. (12+13)	Scheduled Caste SC	Scheduled Tribe ST	Minority	Others	Total Col. 15 to 18		
1	2	12	13	14	15	16	17	18	19	20	21
1.	Andhra Pradesh	0	0	0	93394	49171	28121	78327	249013	100.00	March, 12
2.	Arunachal Pradesh	252	0	252	0	1400	0	0	1400	18.55	March, 12
3.	Assam	97441	5641	103062	32901	43136	25135	42598	143770	86.13	March, 12
4.	Bihar	1146509	378028	1524537	200319	7836	80694	181036	469885	63.71	March, 12
5.	Chhattisgarh	48061	3744	51805	8772	19764	527	48422	77485	206.81	March, 12
6.	Goa	3790	2597	6387	28	283	34	742	1087	70.27	March, 12
7.	Gujarat	82888	3867	86755	4208	65429	1959	40403	111999	90.93	March, 12
8.	Haryana	3884	506	4390	9821	0	2338	5123	17282	99.94	March, 12
9.	Himachal Pradesh	313	54	367	2864	570	243	2342	6019	106.36	March, 12
10.	Jammu and Kashmir	6463	659	7122	362	3476	138	5066	9042	51.44	March, 12
11.	Jharkhand	118824	38124	156948	22421	37441	12288	45193	117343	184.86	March, 12
12.	Karnataka	61398	45540	106938	8556	4736	4080	9593	26965	27.87	March, 12
13.	Kerala	53951	5435	59386	22023	2749	11542	18185	54499	101.28	March, 12
14.	Madhya Pradesh	85688	8980	94668	23957	33802	5522	30166	98447	129.31	March, 12
15.	Maharashtra	50505	8196	58701	30980	49727	11088	49684	141479	93.66	March, 12
16.	Manipur	4279	270	4549	3	2713	49	191	2956	45.12	March, 12
17.	Meghalaya	1683	143	1826	685	12194	190	78	13147	115.20	March, 12
18.	Mizoram	101	0	101	0	3227	0	0	3227	132.69	March, 12



1	2	12	13	14	15	16	17	18	19	20	21
19.	Nagaland	0	0	0	0	13362	0	0	13362	176.93	March, 12
20.	Odisha	115908	1746	117654	48314	33691	6835	52558	141398	99.52	March, 12
21.	Punjab	7276	144	7420	12831	0	1013	2778	16622	77.72	March, 12
22.	Rajasthan	59808	4159	63967	47033	24435	11139	43035	125642	203.00	March, 12
23.	Sikkim	0	0	0	283	464	347	711	1605	125.00	March, 12
24.	Tamil Nadu	58147	8399	66546	49613	3556	11789	26673	91631	91.13	March, 12
25.	Tripura	10559	82	10641	2936	17425	1261	4907	26529	180.42	March, 12
26.	Uttar Pradesh	35326	1301	36627	152903	2459	33183	118467	307012	92.25	March, 12
27.	Uttarakhand	4434	78	4512	4360	1408	2048	7757	15573	100.55	March, 12
28.	West Bengal	115225	4860	120085	75760	22325	41248	46891	186224	93.50	March, 12
29.	Andaman and Nicobar Islands	672	523	1195	0	0	142	436	578	24.19	March, 12
30.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0.00	NR
31.	Daman and Diu	0	0	0	0	0	0	0	0	0.00	NR
32.	Lakshadweep	0	0	0	0	0	0	0	0	0.00	NR
33.	Puducherry	0	0	0	0	0	0	0	0	0.00	NR
Total		2173385	523076	2696461	860327	456779	292953	861362	2471421	90.64	
A.	N.E. States	114315	6136	120451	36808	93921	26982	48485	206196	94.34	
B.	Non N.E. States	2059070	516940	2576010	823519	362858	265971	812877	2265225	90.31	
Total		2173385	523076	2696461	860327	456779	292953	861362	2471421	90.64	

(a) Indira Awaas Yojana (IAY)  
State-wise Physical Achievements  
2012-2013

Unit in nos.

Sl. No.	Name of the States/UTs	Annual target for the year	Houses sanctioned during the year					Out of the houses sanctioned during the year, houses allotted in the name of		
			Scheduled Caste SC	Scheduled Tribe ST	Minority	Others	Total Col. (4 to 7)	Women	Husband and Wife Jointly	Physically Handicapped
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	270399	99971	69952	39218	68213	277354	270399	0	10871
2.	Arunachal Pradesh	8339	0	1857	0	56	1913	68	1828	17
3.	Assam	184408	44563	51545	31176	55120	182404	54526	56057	3967
4.	Bihar	816305	325578	18507	128964	277463	750512	539732	175550	11851
5.	Chhattisgarh	41511	9228	38021	519	15851	63619	16065	42105	337
6.	Goa	1714	2	22	0	14	38	38	0	0
7.	Gujarat	135470	4195	67584	2042	34721	108542	96803	6717	61
8.	Haryana	19163	10494	0	2809	5639	18942	9485	7191	333
9.	Himachal Pradesh	6271	3331	623	254	2260	6468	2146	2442	112
10.	Jammu and Kashmir	19476	1653	3385	409	4538	9985	1363	3817	57
11.	Jharkhand	69503	24317	42963	14346	28788	110414	62829	25471	1987
12.	Karnataka	107210	57321	25761	20541	54815	158438	142716	0	4288
13.	Kerala	59620	25534	3325	10712	16190	55761	43311	8372	951
14.	Madhya Pradesh	84358	22165	35960	5548	24489	88162	24593	37974	1762
15.	Maharashtra	167379	16936	63361	9956	83626	173879	22331	124565	630
16.	Manipur	7238	177	2541	112	441	3271	1087	1999	95
17.	Meghalaya	12608	63	11820	723	626	13232	6101	5012	269
18.	Mizoram	2687	0	2324	0	0	2324	1082	1207	28

1	2	3	4	5	6	7	8	9	10	11
19.	Nagaland	8343	0	0	0	0	0	0	0	0
20.	Odisha	155363	53194	39717	6208	58394	157513	42473	110479	1798
21.	Punjab	23696	2914	0	123	779	3816	1733	2411	88
22.	Rajasthan	68578	20898	17081	3950	37126	79055	51899	12242	198
23.	Sikkim	1596	319	478	301	498	1596	987	423	15
24.	Tamil Nadu	111410	64521	3034	12588	34530	114673	66407	39145	3002
25.	Tripura	16245	0	1628	0	0	1628	685	943	49
26.	Uttar Pradesh	368322	131604	1872	27286	90595	251357	158247	7718	2409
27.	Uttarakhand	17162	3782	873	1969	7263	13887	11301	1124	49
28.	West Bengal	219553	79111	18824	45103	41457	184495	94722	68099	2548
29.	Andaman and Nicobar Islands	2646	0	0	46	201	247	55	75	1
30.	Dadra Nagar Haveli	441	0	0	0	0	0	0	0	0
31.	Daman and Diu	197	0	0	0	2	2	1	1	0
32.	Lakshadweep	171	0	0	0	0	0	0	0	0
33.	Puducherry	1318	0	0	0	0	0	0	0	0
Total		3009700	1001871	523058	364903	943695	2833527	1723185	742967	47773
A.	N.E. States	241464	45122	72193	32312	56741	206368	64536	67469	4440
B.	Non N.E. States	2768236	956749	450865	332591	886954	2627159	1658649	675498	43333
Total		3009700	1001871	523058	364903	943695	2833527	1723185	742967	47773

(b) Indira Awaas Yojana (IAY)  
State-wise Physical Achievements  
2012-2013

Sl. No.	Name of the States/UTs	Houses under construction			Houses completed				Unit in nos.	
		Sanctioned during last or current year	Sanctioned prior to last year	Total col. (12+13)	Scheduled Caste SC	Scheduled Tribe ST	Minority	Others	Total Col. 15 to 18	% of target achieved
		12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	26409	0	26409	97532	50566	34634	68213	250945	92.81
2.	Arunachal Pradesh	651	0	651	0	1555	0	56	5611	19.32
3.	Assam	136524	9162	145686	24341	25604	20502	34278	104725	56.79
4.	Bihar	1271937	575704	1847641	254632	12625	107329	244991	619577	75.90
5.	Chhattisgarh	65093	8840	73933	4142	16292	279	7631	28344	68.23
6.	Goa	38	1879	1917	3	18	3	4	28	1.63
7.	Gujarat	114163	14321	128484	2650	42980	961	22948	69539	50.96
8.	Haryana	7641	123	7764	7023	0	2024	3717	52764	66.61
9.	Himachal Pradesh	269	0	269	3254	503	250	2276	6283	100.19
10.	Jammu and Kashmir	6354	2369	8723	1042	5912	85	2853	5892	30.25
11.	Jharkhand	127437	34003	161440	15779	23901	8131	16758	64569	92.90
12.	Karnataka	156685	40692	197377	40011	18103	15496	36313	109923	102.53
13.	Kerala	62991	8012	71003	15904	2105	9917	15681	43607	73.14
14.	Madhya Pradesh	64855	21226	86081	28609	37055	5090	29798	100552	119.20
15.	Maharashtra	70666	18961	89627	15309	55980	7115	61489	139893	83.58
16.	Manipur	1078	915	1993	136	3929	63	427	4555	62.93
17.	Meghalaya	8580	119	8699	63	4485	433	375	5356	42.48
18.	Mizoram	16	8	24	0	2308	0	0	2308	85.90
19.	Nagaland	0	0	0	0	0	0	0	0	0.00
20.	Odisha	127627	5546	133173	42653	27295	4761	51448	126157	81.20

1	2	12	13	14	15	16	17	18	19	20
21.	Punjab	4933	360	5293	4827	0	131	923	5881	24.82
22.	Rajasthan	59576	7111	66687	27939	19230	5071	31782	84022	122.52
23.	Sikkim	0	0	0	282	423	301	404	1410	88.35
24.	Tamil Nadu	87373	9734	97107	23255	650	4551	14223	42679	38.31
25.	Tripura	0	1628	1628	0	0	0	0	0	0.00
26.	Uttar Pradesh	101831	1012	102843	84359	1529	17468	59945	163301	44.34
27.	Uttarakhand	3612	33	3645	3353	727	2348	7362	13790	80.35
28.	West Bengal	124976	6720	531696	59627	18736	47637	44909	170909	77.84
29.	Andaman and Nicobar Islands	439	512	1001	0	0	63	352	415	15.68
30.	Dadra Nagar Haveli	0	0	0	0	0	0	0	0	0.00
31.	Daman and Diu	2	0	2	0	0	0	2	2	1.02
32.	Lakshadweep	0	0	0	0	0	0	0	0	0.00
33.	Puducherry	0	0	0	0	0	0	0	0	0.00
Total		2631806	768990	3400796	756725	368511	294643	759153	2179037	72.40
A.	N.E. States	146849	11832	158681	24822	38304	21299	35540	119965	49.68
B.	Non N.E. States	2484957	757158	3242115	731903	330207	273344	723618	2059072	74.38
Total		2631806	768990	3400796	756725	368511	294643	759158	2179037	72.40

Note: As per online MPR received as on 28.06.2013

**Statement-II (a)**

(a) Indira Awaas Yojana (IAY)  
State-wise financial performance  
2010-2011

Position upto 31.3.2011  
(Rs in lakhs)

Sl. No.	Name of the States/ UTs	Nos of Districts	Opening Balance as on 1.4.2010	Allocation			Release of funds			State Share reported by States
				Central Allocation (CA)	State Matching Share (SMS)	Total	Central Release (CA)	State Marching Share (SMS)	Total Col. 8+9	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	22	875.36	86772.58	28924.20	115696.78	87366.08	29122.03	116488.11	14462.10
2.	Arunachal Pradesh	16	1089.59	3372.56	374.72	3747.28	3784.31	420.48	4204.79	43.59
3.	Assam	27	23252.74	74575.72	8286.18	82861.90	71031.77	7892.42	78924.19	7281.88
4.	Bihar	38	199833.83	256130.00	86376.67	341506.67	226058.94	75352.98	301411.92	77578.71
5.	Chhattisgarh	16	4399.28	13418.67	4472.89	17891.56	13279.76	4426.59	17706.35	4141.69
6.	Goa	2	264.83	534.46	178.15	712.61	517.43	172.43	689.91	213.70
7.	Gujarat	26	26085.11	42555.24	14185.08	56740.32	51934.99	17311.66	69246.65	13274.91
8.	Haryana	21	446.62	5974.79	1991.60	7966.39	5974.80	1991.60	7966.40	1720.97
9.	Himachal Pradesh	12	207.35	2107.33	702.44	2809.77	2143.04	714.35	2857.39	546.37
10.	Jammu and Kashmir	22	920.73	6545.51	2181.84	8727.35	6643.35	2214.45	8857.80	1251.46
11.	Jharkhand	24	28500.86	56595.67	18865.22	75460.89	55864.20	18621.40	74485.60	17731.89
12.	Karnataka	29	25463.40	33431.11	11143.70	44574.81	38798.37	12932.79	51731.16	16094.48
13.	Kerala	14	12599.03	18590.80	6196.94	24787.74	18590.80	6196.94	24787.74	6196.94
14.	Madhya Pradesh	48	1269.93	26687.27	8895.75	35583.02	44223.47	14741.16	58964.63	7674.20
15.	Maharashtra	33	11912.89	52329.94	17443.31	69773.25	52313.82	17437.94	69751.76	58329.98
16.	Manipur	9	442.64	2927.55	325.28	3252.83	2541.31	282.37	2823.68	110.27

1	2	3	4	5	6	7	8	9	10	11
17.	Meghalaya	7	384.27	5098.75	566.52	5665.27	5572.45	619.16	6191.61	432.01
18.	Mizoram	8	3.37	1086.60	120.73	1207.33	1335.55	148.40	1483.95	113.29
19.	Nagaland	11	164.98	3374.01	374.89	3748.90	4455.68	495.08	4950.76	374.00
20.	Odisha	30	27530.25	50321.27	16773.76	67095.03	47573.66	15857.89	63431.55	13981.60
21.	Punjab	20	2567.16	7389.05	2463.02	9852.07	6358.58	2119.53	8478.11	1554.98
22.	Rajasthan	33	12786.08	21384.64	7128.21	28512.85	37422.23	12474.08	49896.31	6534.73
23.	Sikkim	1	206.17	645.29	71.70	716.99	852.16	94.69	946.85	72.71
24.	Tamil Nadu	31	559.50	34741.77	11580.59	46322.36	34801.21	11600.40	46401.61	11693.79
25.	Tripura	4	1730.33	6569.52	729.95	7299.47	10826.77	1202.97	12029.74	821.91
26.	Uttar Pradesh	71	4269.43	115043.10	38347.70	153390.80	114990.42	38330.14	153320.56	25845.13
27.	Uttarakhand	13	1420.75	5767.56	1922.52	7690.08	5395.01	1798.34	7193.35	1992.12
28.	West Bengal	19	42434.05	69414.01	23138.00	92552.01	63014.36	21004.79	64019.15	1979281
29.	Andaman and Nicobar Islands	3	559.89	1100.55	0.00	1100.55	77.09	0.00	77.09	0.00
30.	Dadra and Nagar Haveli	1	0.00	183.37	0.00	183.37	91.69	0.00	91.69	0.00
31.	Daman and Diu	1	0.00	8203	0.00	82.03	41.02	0.00	41.02	0.00
32.	Lakshadweep	1	0.00	71.12	0.00	71.12	71.12	0.00	71.12	0.00
33.	Puducherry	1	0.00	548.16	000	548.16	0.00	0.00	0.00	0.00
Total		614	432180.42	1005370.00	312761.56	1318131.56	1013945.4	315577.11	1329522.55	309862.22
A.	N.E. States	83	27274.09	97650.00	10849.97	108499.97	100400.00	11155.57	111555.57	9249.66
B.	Non N.E. States	531	404906.33	907720.00	301911.59	1209631.59	913545.40	304421.54	1217966.98	300612.56
Total		614	432180.42	1005370.00	312761.56	1318131.56	1013945.40	315577.11	1329522.55	309862.22

*(b) Indira Awaas Yojana (IAY)*  
*State-wise financial performance*  
*2010-2011*

Position upto 31.3.2011  
(Rs in lakhs)

Sl. No.	Name of the States/ UTs	Misc. Receipt/ Interest etc.	Total Avaliable Funds TAFs Col. (4+10+12)	Utilisation of funds on					% of Utilisation on TAFs	Reporting Month
				Scheduled Caste (SC)	Scheduled Tribe (ST)	Minority	Others	Total (Col. 15 to 18)		
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0.00	117363.47	52863.20	27435.15	16744.64	16437.86	113480.85	96.69	March, 11
2.	Arunachal Pradesh	20.54	5314.92	0.00	3821.79	0.00	0.00	3821.79	71.91	March, 11
3.	Assam	22253.03	124429.96	22993.38	26210.20	17066.58	27061.78	93331.94	75.01	March, 11
4.	Bihar	1422.42	502668.17	151113.59	6596.85	47167.24	127606.10	332483.78	66.14	March, 11
5.	Chhattisgarh	57162	22677.25	288.93	10381.49	383.30	5577.02	19630.74	86.57	March, 11
6.	Goa	50.65	1005.39	11.05	236.03	26.05	530.32	803.45	79.91	March, 11
7.	Gujarat	163.68	95495.44	3445.66	36009.85	198924	32804.94	74249.69	77.75	March, 11
8.	Haryana	66.23	8479.25	4674.12	0.00	1084.81	2467.39	8226.32	97.02	March, 11
9.	Himachal Pradesh	60.06	3124.80	1369.58	216.90	125.21	1213.78	2925.47	93.62	March, 11
10.	Jammu and Kashmir	49.52	9828.05	918.37	177880	75.04	2603.56	5375.77	54.70	March, 11
11.	Jharkhand	207.99	103194.45	15383.26	27551.40	8475.56	17946.81	69357.03	67.21	March, 11
12.	Karnataka	0.00	77194.56	16541.79	8191.51	5193.11	18322.93	48249.34	62.50	March, 11
13.	Kerala	28.81	37415.58	9507.65	1858.71	4235.74	8156.53	23758.63	63.50	March, 11
14.	Madhya Pradesh	239.40	60473.96	8481.73	12300.22	1957.64	9678.21	32418.00	53.61	March, 11
15.	Maharashtra	391096	85575.61	25300.22	29645.34	1058909	40399.95	105934.60	123.79	March, 11
16.	Manipur	5.68	3272.00	32.57	747.26	191.08	479.14	1450.05	44.32	March, 11
17.	Meghalaya	24.37	6600.25	4.85	5342.02	2813	29.88	5404.83	81.89	March, 11
18.	Mizoram	7.06	1494.38	1.00	134029	1.00	1.00	1343.29	89.89	March, 11



1	2	12	13	14	15	16	17	18	19	20
19.	Nagaland	0.00	5115.74	0.00	5081.19	0.00	0.00	5081.19	99.32	March, 11
20.	Odisha	502.11	91463.91	23503.62	17758.93	3389.56	24449.84	69101.95	75.55	March, 11
21.	Punjab	833.15	11878.42	5590.82	0.00	639.19	1411.12	7641.13	64.33	March, 11
22.	Rajasthan	251.71	62934.10	15854.08	7236.49	4152.02	10400.46	37643.05	59.81	March, 11
23.	Sikkim	5.08	1158.10	167.32	324.95	492.27	343.86	132840	114.71	March, 11
24.	Tamil Nadu	276.46	47237.57	25014.22	974.06	4746.78	13337.33	44072.39	93.30	March, 11
25.	Tripura	24.60	13784.67	1529.84	4275.67	985.82	1830.58	8621.91	62.55	March, 11
26.	Uttar Pradesh	1869.23	159459.22	74744.30	932.12	17906.56	54250.02	147833.00	92.71	March, 11
27.	Uttarakhand	155.64	8769.74	2023.78	637.79	1381.74	4021.59	8064.90	91.96	March, 11
28.	West Bengal	871.75	127324.95	30513.75	10544.93	20167.03	18456.92	79682.63	62.58	March, 11
29.	Andaman and Nicobar Islands	91.20	728.18	0.00	0.00	33.07	201.76	234.83	32.25	March, 11
30.	Dadra and Nagar Haveli	0.00	91.69	0.00	0.00	0.00	0.00	0.00	0.00	NR
31.	Daman and Diu	0.00	41.02	0.00	0.00	0.00	0.00	0.00	0.00	NR
32.	Lakshadweep	0.00	71.12	0.00	0.00	0.00	0.00	0.00	0.00	NR
33.	Puducherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	#DIV/0!	NR
Total		33962.95	1795665.9	494872.68	247429.94	169227.70	440020.68	1351551.00	75.27	
A	N.E. States	22340.36	161170.02	24728.96	47143.37	18764.88	29746.24	120383.45	74.69	
B	Non N.E. States	11622.59	1634495.88	470143.72	200286.57	150462.82	410274.44	1231167.55	75.32	
Total		33962.95	1795665.90	494872.68	247429.94	169227.70	440020.68	1351551.00	75.27	

Note: (i) Rs. 33750.00 lakh were allocated additionally to Jharkhand at RE stage

(ii) Besides of Central Release of Rs. 1013945.40 lakh Ministry has released Rs. 18999.60 lakh for Purchase of Homestead side.

(a) Indira Awaas Yojana (IAY)  
State-wise Financial Performance  
2011-2012

Position as on 31.03.2012  
(Rs in lakhs)

Sl. No.	Name of the States/ UTs	Nos of Districts	Opening Balance as on 1.4.2011	Allocation			Release of funds			State Share reported by States
				Central Allocation (CA)	State Matching Share (SMS)	Total	Central Release (CA)	State Marching Share (SMS)	Total Col. 8+9	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	22	3090.84	84762.05	28254.00	113016.05	89237.169	29745.72	118982.89	28254.00
2.	Arunachal Pradesh	16	220.40	3294.85	366.10	3660.65	3197.949	355.33	3553.28	64.34
3.	Assam	27	39007.83	72857.40	8095.25	80952.65	76768.361	3529.82	85298.18	4019.40
4.	Bihar	38	230340.62	250195.44	83398.47	333593.91	217691.100	72563.70	290254.80	39666.66
5.	Chhattisgarh	18	7338.78	13107.75	4369.24	17476.99	25387.097	8462.36	33849.46	12107.34
6.	Goa	2	291.84	522.07	174.02	696.09	545.200	181.73	726.93	698.71
7.	Gujarat	26	89544.30	41569.23	13856.41	55425.64	38069.291	12689.76	50759.05	15798.05
8.	Haryana	21	499.45	5836.35	1945.45	7781.80	6045.434	2015.14	8060.57	1271.87
9.	Himachal Pradesh	12	301.05	2058.51	686-17	2744.68	2118.672	706.22	2824.89	452.56
10.	Jammu and Kashmir	22	896.67	6393.85	2131.29	8525.14	5830.043	1943.35	7773.39	398.10
11.	Jharkhand	24	42722.58	22316.33	7438.78	29755.11	21816.657	7272.22	29088.88	4095.38
12.	Karnataka	29	48544.57	32656.50	10885.50	43542.00	29895.677	9965.22	39860.90	14448.27
13.	Kerala	14	8584.85	18160.05	6053.35	24213.40	18964.620	6321.54	25286.16	5822.23
14.	Madhya Pradesh	50	4172.36	26068.92	8689.64	34758.56	43588.240	14529.41	58117.65	6587.15
15.	Maharashtra	33	5006.09	51117.44	17039.15	68156.59	53881.901	17960.63	71842.53	25126.34
16.	Manipur	9	433. 53	2860.10	317.79	3177.89	2362.857	262.54	2625.40	0.00

1	2	3	4	5	6	7	8	9	10	11
17.	Meghalaya	7	694.27	4981.27	553.48	5534.75	5513.122	612.57	6125.69	380.77
18.	Mizoram	8	5.03	1061.56	117.95	1179.51	1108.600	123.18	1231.78	122.35
19.	Nagaland	11	1260.64	3296.27	366.25	3662.52	3442.320	382.48	3824.80	183.13
20.	Odisha	30	18729.66	49155.32	16385.11	65540.43	62730.576	20910.19	83640.77	10828.54
21.	Punjab	20	5263.40	7217.84	2405.94	9623.78	2175.071	725.03	2900.10	526.00
22.	Rajasthan	33	32941.23	20889.15	6963.05	27852.20	39472.876	13157.62	52630.50	9587.22
23.	Sikkim	1	202.79	630.42	70.05	700.47	501.535	55.73	557.27	25.00
24.	Tamil Nadu	31	2416.80	33936.80	11312.27	45249.07	35173.294	11724.43	46897.72	12877.72
25.	Tripura	4	1561.11	6418.13	713.13	7131.26	11530.633	1281.18	12811.81	565.96
26.	Uttar Pradesh	71	6086.51	112377.53	37459.18	149836.71	115805.740	38601.91	154407.65	38224.51
27.	Uttarakhand	13	1369.07	5633.93	1877.98	7511.91	5827.079	1942.36	7769.44	2053.57
28.	West Bengal	19	47528.37	67805.68	22601.89	90407.57	67609.087	22535.36	90145.45	16040.13
29.	Andaman and Nicobar Islands	3	421.35	1075.04	0.00	1075.04	98.040	0.00	98.04	0.00
30.	Dadra and Nagar Haveli	1	0.00	179.12	0.00	179.12	89.560	0.00	89.56	0.00
31.	Daman and Diu	1	0.00	80.17	0.00	80.17	0.000	0.00	0.00	0.00
32.	Lakshadweep	1	0.00	69.47	0.00	69.47	0.000	0.00	0.00	0.00
33.	Puducherry	1	0.00	535.46	0.00	535.46	0.000	0.00	0.00	0.00
Total		618	599475.99	949120.00	294526.89	1243646.89	986477.80	305557.73	1292035.54	250225.30
A.	N.E. States	83	43385.60	95400.00	10600.00	106000.00	104425.38	11602.83	116028.21	5360.95
B.	Non N.E. States	535	556090.39	853720.00	283926.89	1137646.89	882052.42	293954.90	1176007.33	244864.35
Total		618	599475.99	949120.00	294526.89	1243646.89	986477.80	305557.73	1292035.54	250225.30

(b) Indira Awaas Yojana (IAY)  
State-wise Financial Performance  
2011-2012

Position as on 31.03.2012  
(Rs in lakhs)

Sl. No.	Name of the States/ UTs	Misc. Receipt/ Interest etc.	Total Available Funds TAFs Col. (4+10+12)	Utilisation of funds on					% of Utilisation on TAFs	Reporting Month
				Scheduled Caste (SC)	Scheduled Tribe (ST)	Minority	Others	Total (Col. 15 to 18)		
1	2	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	0.00	122073.73	42248.78	22482.87	12616.40	33952.60	111300.65	91.17	March, 12
2.	Arunachal Pradesh	23.40	3797.08	0.00	580.45	0.00	0.00	580.45	15.29	March, 12
3.	Assam	9346.16	133652.17	20446.61	25271.48	16268.66	29586.94	91573.69	68.52	March, 12
4.	Bihar	1630.94	522226.36	96640.94	3163.61	44458.62	129594.90	273858.07	52.44	March, 12
5.	Chhattisgarh	192.30	41380.54	3862.36	12625.60	211.14	17924.47	34623.57	83.67	March, 12
6.	Goa	4.76	1023.53	19.40	308.75	99.77	755.72	1183.64	115.64	March, 12
7.	Gujarat	114.56	140417.91	2249.77	32252.06	1114.49	22268.28	57384.60	41.22	March, 12
8.	Haryana	73.95	8533.97	4754.43	0.00	1170.74	2238.03	8163.20	94.55	March, 12
9.	Himachal Pradesh	28.37	3154.31	1335.80	234.37	100.32	1094.82	2765.31	87.67	March, 12
10.	Jammu and Kashmir	3.25	8673.31	201.12	1099.86	33.96	1256.52	2591.46	29.88	March, 12
11.	Jharkhand	72.66	71884.12	12174.61	19520.83	6366.96	13536.78	51599.18	71.78	March, 12
12.	Karnataka	0.00	88405.47	12085.64	5293.36	4665.26	8223.20	30267.46	34.24	March, 12
13.	Kerala	104.44	33975.45	9891.04	1659.42	5360.31	9507.65	26418.42	77.76	March, 12
14.	Madhya Pradesh	531.31	62821.32	18766.00	25104.85	4105.97	20270.84	63247.66	108.64	March, 12
15.	Maharashtra	2910.93	79759.55	20909.81	30766.83	7863.13	30953.81	90493.58	113.46	March, 12
16.	Manipur	11.53	3070.46	33.53	1261.96	95.33	168.17	1558.99	50.77	March, 12

1	2	12	13	14	15	16	17	18	19	20
17.	Meghalaya	47.80	6867.76	332.23	6610.60	92.15	37.83	7072.81	102.99	March, 12
18.	Mizoram	9.78	1246.59	0.00	1261.26	0.00	0.00	1261.26	101.18	March, 12
19.	Nagaland	0.00	5085.44	0.00	4740.04	0.00	0.00	4740.04	93.21	March, 12
20.	Odisha	3198.39	105568.82	22374.03	16066.67	2471.44	21975.44	62887.58	59.57	March, 12
21.	Punjab	577.64	8741.14	4851.95	0.00	377.03	1045.40	6274.38	71.78	March, 12
22.	Rajasthan	283.86	85855.59	22650.66	12039.73	5208.06	20550.92	60449.37	70.41	March, 12
23.	Sikkim	20.05	780.11	204.82	256.03	176.40	386.89	1024.14	131.28	March, 12
24.	Tamil Nadu	628.75	49943.27	25445.87	1678.46	5383.23	12846.75	45354.31	90.81	March, 12
25.	Tripura	25.47	14398.39	1670.02	10029.60	691.38	2536.33	14927.33	103.67	March, 12
26.	Uttar Pradesh	1762.58	162256.74	69644.49	1429.18	15980.32	55381.35	142435.34	87.78	March, 12
27.	Uttarakhand	60.31	9198.82	1868.56	469.67	1199.51	3906.53	7444.27	80.93	March, 12
28.	West Bengal	2747.26	140421.08	35967.12	10252.35	18454.38	20731.04	85404.89	60.82	March, 12
29.	Andaman and Nicobar Islands	8.01	527.40	0.00	0.00	28.88	218.21	247.09	46.85	March, 12
30.	Dadra and Nagar Haveli	0.00	89.56	0.00	0.00	0.00	0.00	0.00	0.00	NR
31.	Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	#DIV/0!	NR
32.	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	#DiV/0j	NR
33.	Puducherry	0.00	0.00	0.00	0.00	0.00	0.00	0.00	#DIV/0!	NR
Total		24418.46	1915929.99	430629.59	246459.89	154593.84	460949.42	1292632.74	67.47	
A.	N.E. States	9484.19	168898.00	22687.21	50011.42	17323.92	32716.16	122738.71	72.67	
B.	Non N.E. States	14934.27	1747031.99	407942.38	196448.47	137269.92	428233.26	1169894.03	66.96	
Total		24418.46	1915929.99	430629.59	246459.89	154593.84	460949.42	1292632.74	67.47	

Updated: 28.6.2012

(a) *Indira Awaas Yojana (IAY)*  
*State-wise Financial Performance*  
*Year 2012-13*

(Rs. in lakh)

Sl. No.	Name of the States/ UTs	Nos of Districts	Opening Balance as on 1.4.2012	Allocation			Release of funds			
				Central Allocation	State Matching Share	Total	Central Release	State Matching Share Due	State Share Release by State	Total Col. 7+9
1	2	2a	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	22	7980.52	93916.18	31305.39	125221.57	84243.653	28081.22	0	84243.65
2.	Arunachal Pradesh	16	47.736	3640.22	404.46	4044.68	3327.411	369.71	6.78	3334.19
3.	Assam	27	18872.077	80494.43	8943.81	89438.24	57349.208	6372.13	2208.042	59557.25
4.	Bihar	38	194950.7143	277216.04	92405.33	369621.37	171817.377	57272.46	51506.27	223323.65
5.	Chhattisgarh	18	14215.1133	14523.36	4841.14	19364.50	16780.230	5593.41	2809.071	19589.30
6.	Goa	2	278.78	578.46	192.82	771.28	490.365	163.46	0	490.39
7.	Gujarat	26	44823.76	46058.62	15352.86	61411.48	20813.872	6937.96	1751.847	22565.72
8.	Haryana	21	457.731	6466.67	2155.56	8622.23	6357.543	2119.18	994.525	7352.07
9.	Himachal Pradesh	12	168.797	2280.82	760.27	3041.09	2178.764	726.25	305.467	2484.23
10.	Jammu and Kashmir	22	346.1305	7084.38	2361.44	9445.82	5775.097	1925.03	312.82	6087.92
11.	Jharkhand	24	25907.9518	24726.46	8242.16	32968.62	25707.734	8569.24	4980.96	30688.69
12.	Karnataka	30	61355.68	36183.34	12061.12	48244.46	20787.955	6929.32	25140.12	45928.08
13.	Kerala	14	11249.124	20121.29	6707.12	26828.41	14539.635	4846.55	4842.408	19382.04
14.	Madhya Pradesh	50	10016.837	28884.31	9628.12	38512.43	39232.782	13077.59	7998.273	47231.06
15.	Maharashtra	33	6753.782	56638.03	18879.33	75517.36	51306.533	17102.18	29559.96	80866.49
16.	Manipur	9	374.9947	3159.90	351.10	3511.00	2137.813	237.53	55.968	2193.78
17.	Meghalaya	7	350.5076	5503.42	611.50	6114.92	4894.993	543.89	366.08	5261.07

1	2	2a	3	4	5	6	7	8	9	10
18.	Mizoram	8	8.898	1172.64	130.31	1303.15	1080.270	120.03	99.125	1179.40
19.	Nagaland	11	0	3641.79	404.63	4046.42	3641.790	404.64	0	3641.79
20.	Odisha	30	27346.971	54464.00	18154.66	72618.66	46799.855	15599.95	13105.757	59905.61
21.	Punjab	20	2639.55	7997.36	2665.79	10663.15	659.485	219.83	38	697.49
22.	Rajasthan	33	34727.1668	23145.13	7715.06	30860.19	26211.108	8737.04	2850.325	29061.43
23.	Sikkim	1	0	696.50	77.39	773.89	348.250	38.69	60	406.25
24.	Tamil Nadu	31	4300.2485	37601.90	12533.97	50135.87	36956.344	12318.95	6239.981	43196.83
25.	Tripura	4	380.379	7090.90	787.88	7878.76	6186.320	687.37	0	6186.32
26.	Uttar Pradesh	71	18188.2257	124514.06	41504.71	166018.77	87774.227	29258.08	20993.399	108767.63
27.	Uttarakhand	13	1412.218	6242.38	2030.80	8323.18	4081.189	1360.40	825.47	4906.66
28.	West Bengal	19	44460.296	75128.55	25042.85	100171.40	43631.126	14543.71	13234.157	56865.28
29.	Andaman and Nicobar Islands	3	36.59	1191.15	..	1191.15	791.810	0.00	1460.69	2252.50
30.	Dadra and Nagar Haveli	1	0	198.46	..	198.46	0.000	0.00	0	0.00
31.	Daman and Diu	1	0	88.79	..	68.79	0.000	0.00	0	0.00
32.	Lakshadweep	1	0	75.98	..	76.98	0.000	0.00	0	0.00
33.	Puducherry	1	0	593.28	..	593.28	0.000	0.00	0	0.00
Total		619	531682.78	1051320.00	326301.58	1377621.58	785903.259	244155.80	191745.50	977648.75
A.	N.E. States	83	20064.59	105400.00	11711.08	117111.08	78966.06	8774.01	2796.00	81762.05
B.	Non N.E. States	536	511618.19	945920.00	314590.50	126010.50	706937.20	235381.80	188949.50	895886.70
Total		619	531682.78	1051320.00	326301.58	1377621.58	785903.26	244155.80	191745.50	977648.75

(b) Indira Awaas Yojana (IAY)  
State-wise Financial Performance  
Year 2012-13

(Rs. in lakh)

Sl. No.	Name of the States/ UTs	Fund released previous year but received during current year			Misc. Receipt/ Interest etc.	Total Avaliable Funds Col. (3+10+13+14)	Utilisation of funds					% of Utilisation
		Central	State	Total (11+12)			Scheduled Caste	Scheduled Tribe	Minority	Others	Total (Col. 16 to 19)	
1	2	11	12	13	14	15	16	17	18	19	20	21
1.	Andhra Pradesh	3755.16	1251.74	5006.9	0	97231.07	45212.76	20411.14	15808.13	31820.92	113252.95	116.48
2.	Arunachal Pradesh	107.95	147.75	255.7	1.03	3638.68	0	676.005	0	13.54	689.55	18.95
3.	Assam	19214.242	3125.783	22340.025	9205.322	109974.67	15855.756	17868.108	12196.176	20849.575	66769.61	60.71
4.	Bihar	1592.5	4084.567	5677.067	2670.02	426621.45	124485.92	8118689	52569.936	112144.214	297318.76	69.69
5.	Chhattisgarh	1498.504	717.352	2215.856	263.5096	36283.78	2863.2765	21838.2545	253.245	5831.9761	30786.75	84.85
6.	Goa	10.87	0	10.87	40.42	820.46	12.1	45.33	25.43	489.33	572.19	69.74
7.	Gujarat	2772.175	944.736	3716.911	721.553	71827.94	1720.87	24595.02	786.77	16292.01	43394.67	60.41
8.	Haryana	213.16	74.93	288.09	79.855	8177.74	3751.958	0	934.85	2153.157	6839.97	83.64
9.	Himachal Pradesh	294.497	94.45	388.947	41.8805	3083.86	1571.678	269.485	87.625	1135.488	3064.28	99.37
10.	Jammu and Kashmir	49.75	0	49.75	9.899	6493.70	479.76	783.753	17.178	1183.053	2463.74	37.94
11.	Jharkhand	4243.605	705.51	4949.115	255.662	61801.42	9840.978	15484.377	5398.798	10205.489	40929.64	66.23
12.	Karnataka	0	0	0	0	107283.76	27588.66	12760.49	18001.07	22088.23	80438.45	74.98
13.	Kerala	804.57	499.298	1303.868	3812.58	35747.62	9231.505	1403.13	4147.53	7299.515	22081.68	61.77
14.	Madhya Pradesh	3243.878	2584.592	5828.47	636.68	63715.04	10711.236	14831.395	2069.942	11260.595	38873.17	61.01
15.	Maharashtra	2144.559	1211.73	3356.289	4585.01	95561.57	12291.466	37869.926	5838.327	50459.294	106459.01	111.40
16.	Manipur	148.21	93.06	241.27	14.561	2824.61	72.609	1034.299	36.3855	184.965	1328.26	47.02
17.	Meghalaya	374.13	104.9	479.03	43.5274	6164.14	30.555	4531.368	350.655	303.61	5216.19	34.62



1	2	11	12	13	14	15	16	17	18	19	20	21
18.	Mizoram	14.54	2.9233	17.4633	9.587	1215.34	0	987.047	2.85	0	989.90	81.45
19.	Nagaland	0	0	0	0	3641.79	0	0	0	0	0.00	0.00
20.	Odisha	870.38	2927.291	3797.671	327.162	91377.42	24582.74	23011.061	3476.47	25366.259	76436.53	83.65
21.	Punjab	0	0	0	689.69	4026.73	1621.545	0	17.3	243.815	1882.66	46.75
22.	Rajasthan	405.16	99.602	504.762	723.5625	65016.92	15806.394	9192.738	2957.861	17662.7045	45619.70	70.17
23.	Sikkim	0	0	0	0	408.25	136.77	198.53	59.17	145.98	540.45	132.38
24.	Tamil Nadu	7490.755	2310.765	9801.52	460.647	57759.24	21099.556	672.442	4068.014	1211838	37958.39	65.72
25.	Tripura	0	0	0	0	6566.70	0	0	0	0	0.00	0.00
26.	Uttar Pradesh	3297.42	1617.015	4914.435	1762.771	133633.06	51558.361	796.95	10431.071	38317.054	101103.44	75.66
27.	Uttarakhand	79.72	94.77	174.49	131.093	6624.46	1657.955	357.92	755.17	3248.4	6019.45	90.87
28.	West Bengal	4597.932	2723.203	7321.135	1042.0617	109688.78	28593.932	8348.8853	20334.732	22069.2934	79346.84	72.34
29.	Andaman and Nicobar Islands	0	0	0	10.2	2299.29	4259.27	0	1088.9	1909.94	7258.11	315.67
30.	Dadra and Nagar Haveli	0	0	0	0	0.00	0	0	0	0	0.00	#DIV/0!
31.	Daman and Diu	0	0	0	0	0.00	0	0	0	0	0.00	SDIV/0!
32.	Lakshadweep	0	0	0	0	0.00	0	0	0	0	0.00	#DIV/0!
33.	Puducherry	0	0	0	0	0.00	0	0	0	0	0.00	#DIV/0!
Total		57223.67	25415.97	82639.634	27538.284	1619509.45	415037.61	226086.34	161713.58	414796.79	1217634.33	75.19
A.	N.E. States	19859.07	3474.42	23333.49	9274.03	134434.16	16095.69	25295.36	12645.24	21497.67	75533.95	56.19
B.	Non N.E. States	37364.60	21941.55	59306.15	18264.26	1485075.29	398941.92	200790.99	149068.35	393299.12	1142100.37	76.91
Total		57223.67	25415.97	82639.63	27538.28	1619509.45	415037.61	226086.34	161713.53	414796.79	1217634.33	75.19

Note: As per online MPR received as on 28.06.2013 and Central Releases as on 31.03.2013

**Statement-III**

Sl. No.	State	Number of Complaints Reported				Action Taken
		2010-11	2011-12	2012-13	2013-14 (upto 30.11.2013)	
1.	Andhra Pradesh	Nil	Nil	Nil	Nil	All complaints sent to respective State Govts. for taking corrective action.
2.	Arunachal Pradesh	Nil	Nil	Nil	Nil	
3.	Assam	1	2	6	3	
4.	Bihar	3	8	18	15	
5.	Chhattisgarh	Nil	Nil	2	Nil	
6.	Goa	Nil	1	1	Nil	
7.	Haryana	Nil	Nil	Nil	2	
8.	Himachal Pradesh	Nil	Nil	Nil	Nil	
9.	Jammu and Kashmir	Nil	1	4	Nil	
10.	Jharkhand	Nil	Nil	4	1	
11.	Karnataka	Nil	Nil	Nil	Nil	
12.	Kerala	Nil	Nil	Nil	Nil	
13.	Madhya Pradesh	Nil	1	3	1	
14.	Maharashtra	Nil	Nil	Nil	1	
15.	Manipur	Nil	Nil	Nil	Nil	
16.	Meghalaya	Nil	Nil	Nil	Nil	
17.	Mizoram	Nil	Nil	Nil	Nil	
18.	Nagaland	Nil	Nil	Nil	Nil	
19.	Odisha	Nil	1	2	Nil	
20.	Punjab	Nil	1	1	Nil	
21.	Rajasthan	Nil	2	1	Nil	
22.	Sikkim	Nil	Nil	Nil	Nil	
23.	Tami Nadu	1	Nil	1	Nil	
24.	Tripura	Nil	Nil	Nil	Nil	
25.	Uttar Pradesh	2	17	24	16	
26.	Uttarakhand	Nil	Nil	1	Nil	
27.	West Bengal	2	Nil	Nil	Nil	

**Statement-III (a)**

Sl. No.	State	Number of Complaints Reported				Action Taken
		2010-11	2011-12	2012-13	2013-14 (upto 30.11.2013)	
1.	Andhra Pradesh	Nil	Nil	Nil	Nil	The reports submitted by NLMs were forwarded to the respective State Govts. for taking corrective measures.
2.	Arunachal Pradesh	Nil	Nil	Nil	Nil	
3.	Assam	Nil	4	Nil	Nil	
4.	Bihar	Nil	3	2	Nil	
5.	Chhattisgarh	Nil	Nil	Nil	Nil	
6.	Gujarat	Nil	Nil	Nil	Nil	
7.	Haryana	Nil	Nil	Nil	Nil	
8.	Himachal Pradesh	Nil	Nil	Nil	Nil	
9.	Jammu and Kashmir	Nil	Nil	1	1	
10.	Jharkhand	Nil	Nil	Nil	1	
11.	Karnataka	Nil	Nil	Nil	Nil	
12.	Kerala	Nil	Nil	Nil	Nil	
13.	Madhya Pradesh	Nil	1	1	1	
14.	Maharashtra	Nil	Nil	Nil	Nil	
15.	Manipur	Nil	Nil	Nil	Nil	
16.	Meghalaya	Nil	Nil	Nil	Nil	
17.	Mizoram	Nil	Nil	Nil	Nil	
18.	Nagaland	Nil	Nil	Nil	Nil	
19.	Odisha	Nil	Nil	1	Nil	
20.	Punjab	Nil	1	Nil	1	
21.	Rajasthan	Nil	Nil	Nil	Nil	
22.	Sikkim	Nil	Nil	Nil	Nil	
23.	Tamil Nadu	Nil	Nil	Nil	Nil	
24.	Tripura	Nil	1	Nil	Nil	
25.	Uttar Pradesh	Nil	3	1	1	
26.	Uttarakhand	Nil	Nil	Nil	Nil	
27.	West Bengal	Nil	Nil	Nil	Nil	

[Translation]

### Road Connectivity Under PMGSY

1237. SHRI GOPINATH MUNDE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of villages having a population of more than 500 people throughout the country which have not been connected with roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise;

(b) the efforts being made by the Government to connect those villages with the roads at the earliest which are yet to be linked; and

(c) the time by which these are likely to be connected?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) to (c) Rural roads is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of Government of India to improve the Rural Infrastructure through construction of roads. The programme envisages connecting all eligible unconnected habitations by way of an all-weather road as per Core Network with a population of 500 persons (as per 2001 Census) and above in plain areas and 250 persons and above (2001 Census) in Special Category States (namely Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu and Kashmir and Uttarakhand), Tribal (Schedule-V) areas, the Desert Areas (as identified in Desert Development Programme) and in Selected Tribal and Backward Districts under Integrated Action Plan (IAP) as identified by the Ministry of Home Affairs/Planning Commission. The unit for implementation of PMGSY is a habitation and not a revenue village or a panchayat. The implementation of the programme is the responsibility of the State Governments through State Rural Roads Development Agencies (SRRDAs) at the State level and Programme Implementation Units (PIUs) at the district level. Under PMGSY, the State Governments are required to prepare Detailed Project Reports (DPRs) and forward them to the Ministry of Rural Development for approval, after due consideration of various aspects given in PMGSY Guidelines, to provide connectivity to the eligible unconnected habitations. As reported by the States, out of

1,27,708 eligible unconnected habitations (500 persons and above), 83,421 habitations have been provided all-weather connectivity under PMGSY (upto October, 2013). Village-wise details of road connectivity are not maintained Centrally.

### Telecast of Obscene Films on TV channels

1238. SHRI GORAKHNATH PANDEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has received any complaints regarding obscene films being telecast on TV channels in the country;

(b) if so, the details of complaints received during the last three years and the current year; and

(c) the appropriate action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) Yes, Madam.

(b) and (c) The details are being collected and will be laid on the Table of the House.

[English]

### SC/ST Employees in PSUs

1239. SHRI KIRIT PREMJI BHAI SOLANKI:  
SHRIMATI PARAMJIT KAUR GULSHAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of SC/ST employees in various Public Sector Undertakings (PSUs) PSU-wise;

(b) the number of SC/ST posts lying vacant during the last three years and the current year and steps taken to fill those posts;

(c) whether the Government is aware of poor representation of SC/ST categories in the board of directors of PSUs;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) As per Public Enterprises Survey 2011-2012, there are 1,98,421 SC and 1,02,472 ST employees as on 1.1.2012 in the 214 Public Sector Undertakings (PSUs). PSU-wise details are displayed on website of Department of Public Enterprises of [www.dpe.nic.in](http://www.dpe.nic.in)→publications→PE survey 2011-12→Statement.

(b) Department of Public Enterprises does not Centrally maintain the year-wise vacant posts of SC & ST employees in the PSUs. However, Special Recruitment Drives are launched from time to time to fill up the vacant posts reserved for SCs & STs as per the directions of the Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions.

(c) to (e) Department of Public Enterprises *vide* their O.M. No. 2(15)/2011-GM dated 18.4.2011 has communicated to all administrative Ministries/Departments about the concern expressed by the Department-related Parliamentary Standing Committee on Industry for the representation of SC/ST and OBC and Women categories on the Board of CPSEs for necessary action in this regard.

[*Translation*]

#### **Miniratna CPSEs**

1240. SHRI REWATI RAMAN SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Miniratna status holder Central Public Sector Enterprises (CPSEs) are running in losses for last several years;

(b) if so, the details thereof; and

(c) the action being taken by the Government to increase their efficiency?

THE MINISTER OF HEAVY INDUSTRY AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) and (b) As per available information, of the existing 71 Miniratna Central Public Sector Enterprises (CPSEs), only 2 Miniratna CPSEs, *i.e.* Bharat Sanchar Nigam Limited and Hindustan Paper Corporation Limited have made losses for last three years (2009-10, 2010-11 and 2011-12) consecutively.

(c) The Government has delegated enhanced financial and operational powers to the Boards of the Miniratna CPSEs in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resources development, etc.

[*English*]

#### **Obscenity/vulgarity through Electronic Media and Print Media**

1241. SHRI P. C. GADDIGUDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the youths are influenced by the obscenity and vulgarity through the electronic media and print media and due to careless attitude of the film industry resulting in the rapes, murders and other anti-social activities in the society;

(b) if so, the reaction of the Government thereto; and

(c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) No such study has been brought to the notice of this Ministry. There is no pre-censorship of programmes telecast on Private TV channels. However, all programmes and advertisements telecast on TV channels and transmitted/retransmitted through the Cable TV network are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. Action is taken as per rules whenever violation of Codes is brought to the notice of the Government.

In respect of films, Central Board of Film Certification (CBFC) primarily certifies films for public viewing. In February, 2013 an expert committee was setup under Chairmanship of Justice Mukul Mudgal to review matters relating to Film Certification. The Committee submitted its report in September, 2013 along with a draft Cinematograph Bill which has since been uploaded on the Ministry's

website [www.mib.nic.in](http://www.mib.nic.in). Among issues that were examined by the Mudgal Committee was the issue of the guidelines for certification which closely concerns itself also with the subject of obscenity and vulgarity in films.

The Government, in pursuance of its policy to uphold the freedom of press, does not exercise any control on the content in print media. However, the Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to maintain and improve the standards of newspapers and news agencies in India and also to inculcate principles of self-regulation among the press. The PCI in furtherance of its objective under Section 13 (2) of the Act has been mandated to build up a code of conduct for newspapers, news agencies and journalists in accordance with high professional standards. Accordingly, the Press Council has formulated 'Norms of Journalistic Conduct' for adherence by the media. The relevant norm 17 relating to 'Obscenity and Vulgarity, is available at website *i.e* [www.presscouncil.nic.in](http://www.presscouncil.nic.in). The PCI, on specific complaints/*suo moto* adjudicates under section 14 of the Act and if satisfied that any violation of norms has taken place, it takes action to warn, admonish or censure the publication/journalist concerned.

#### **National Railway Users, Consultative Council**

1242. DR. NILESH NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the constitution of National Railway Users' Consultative Council has been finalised by the Railways in the country;

(b) if so, the details thereof indicating the names of Chairman and Members along with the criteria adopted for their nomination/selection on the Council; and

(c) if not, the present status of the said council along with time limit prescribed for finalisation of the same?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) At present, there is no proposal under consideration to reconstitute National Railway Users' Consultative Committee (NRUCC).

[Translation]

#### **Land Acquisition for Power Projects**

1243. SHRI BALIRAM JADHAV: Will the Minister of POWER be pleased to state:

(a) the details of the policy laid down by the Government to grant compensation to the affected people for the land acquired for various power projects including the Government and private power projects;

(b) whether any compensation has been paid to the affected people for the land acquired for various thermal power projects in various States including Maharashtra during each of the last three years and the current year; and

(c) if so, the details thereof, year and State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) National Rehabilitation and Resettlement Policy 2007 addresses the need to provide succor to the asset less rural poor, support the rehabilitation efforts of the resource poor sections, namely small and marginal farmers, SCs/STs and women who have been displaced. It seeks to provide a broad canvas for an effective dialogue between the Project Affected Families (PAFs) and the Administration for Resettlement and Rehabilitation (R&R) to enable timely completion of project with a sense of definiteness as regards costs and adequate attention to the needs of the displaced persons. The rehabilitation grants and other monetary benefits proposed in the Policy specify minimum limits applicable to all project affected families, and the States are free to adopt their own higher level packages.

A new Land Acquisition, Rehabilitation & Resettlement Act has been passed by Government. This will have more participation of local people in terms of Land Acquisition and Rehabilitation and Resettlement.

(b) and (c) Data is not maintained in the Ministry regarding compensation paid for State Sector and Private Sector thermal projects.

As far as National Thermal Power Corporation Ltd. (NTPC) is concerned, the compensation paid by NTPC to the State Government during each of the last three years

(2010, 2011 & 2012) and the current year (2013) is as under year-wise and State-wise:

Sl. No.	Name of Project	State	Compensation paid to the State Government for Land Acquired (Rs. in crores)
1.	Tanda	Uttar Pradesh	182.74
2.	Nabinagar, NPGCPL, JV with Government of Bihar	Bihar	381.94
3.	Gadarwara	Madhya Pradesh	80.00
4.	Khargone	Madhya Pradesh	76.21
5.	Barethi	Madhya Pradesh	138.00
6.	Lara	Chhattisgarh	296.00
7.	Darlipalli	Odisha	287.14
8.	Kudgi (KIADB Act route)	Karnataka	37.06

#### **Airport in Moradabad, Uttar Pradesh**

1244. DR. SHAFIQR RAHMAN BARQ: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether an airport is being constructed in Moradabad, Uttar Pradesh;

(b) if so, the details thereof and the time frame for completion of the same;

(c) whether the local farmers are facing difficulties due to the construction of the airport and they have not been paid the amount of compensation for their land till date;

(d) if so, the reasons therefor; and

(e) the time by which the Government proposes to pay compensation to the local farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Madam.

(b) to (e) Do not arise.

[English]

#### **Railway Projects in Gujarat**

1245. SHRI BALKRISHNA KHANDERAO SHUKLA: DR. KIRIT PREMJBHAI SOLANKI: SHRI C. R. PATIL: SHRIMATI JAYSHREEBEN PATEL: SHRI JAGDISH THAKOR: SHRI MANSUKH BHAI D. VASAVA: SHRIMATI DARSHANA JARDOSH:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of ongoing/pending railway projects in Gujarat, project-wise, including gauge conversion on Ahmedabad-Udaipur section;

(b) the details and the present status of proposals from Government of Gujarat for new railway lines, gauge conversion, upgradation of stations and doubling including on Ahmedabad-Mehsana-Jaipur, Rajkot-Okha, Rajkot-Veraval and Rajkot-Viramgam sections and for providing broad gauge connectivity to Amreli, project-wise;

(c) the details of funds allocated and spent thereon, project-wise;

(d) the time by which the said projects are likely to be completed; and

(e) the details of steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a), (c) to (e) The details of ongoing/pending new line, gauge conversion and doubling projects falling fully/partly in the State of Gujarat, funds allocated and spent thereon, their present status and target date for completion wherever fixed are as under:

(Rs. in crore)

Sl. No.	Name of projects	Expenditure up to March, 2013	Outlay for the year 2013-14	Present Status
1	2	3	4	5
<b>New Line</b>				
1.	Chhotaudepur-Dhar	124.99	35.00	Overall physical progress is 12%. Target date for completion not fixed.
2.	Dahod-Indore via Sardarpur, Jhabua and Dhar	145.94	50.00	Overall physical progress is 15%. Target date for completion is not fixed.
<b>Gauge conversion</b>				
1.	Ahmedabad-Botad (170.48 km)	0.00	1.00	Preliminary activities like preparation of plan, estimates, Final Location Survey, etc. have been taken up.
2.	Ahmedabad-Himmatnagar-Udaipur (299.20 km) including Modasa-Shamlaji Road (22.53 km)	14.43	30.00	Overall physical progress is 9%. Target date for completion is not fixed.
3.	Bhildi-Viramgam with new MM for Mehsana-Taranga Hill (57.4 km)	180.02	1.00	Viramgam-Patan section (104.36 km) has been completed and commissioned. Overall physical progress is 55%. Target date for completion for remaining section is not fixed.
4.	Bhuj-Naliya (101.35 km) with extn. From Naliya to Vayor (24.65 km)	1.57	15.00	Final Location Survey has been completed. Target date for completion is not fixed.
5.	Dhasa-Jetalsar (104.44 km)	0.00	1.00	Preliminary activities like preparation of plan, estimates, Final Location Survey, etc. have been taken up. Target date for completion is not fixed.
6.	Miyagam-Karjan-Dabhoi-Samalaya (96.46 km) GC with electrification	0.00	1.50	Preliminary activities like preparation of plan, estimates, Final Location Survey, etc. have been taken up. Target date for completion is not fixed.
7.	Rajkot-Veraval, Wansjalia to Jetalsar Shapur-Saradiya (46 km) and Somnath-Kodinar (36.91 km) (321.61 km GC +41.93 km new line= 363.54 km)	518.92	2.00	Rajkot-Veraval, Veraval-Somnath, Wansjaliya sections have been completed and commissioned. Overall physical progress is 77%. Target date for completion for remaining sections is not fixed.
<b>Doubling</b>				
1.	Abu Road-Sarotra Road (23.12 km)	33.35	21.00	Overall physical progress is 16%. Targeted for completion during 2013-14.



1	2	3	4	5
2.	Palanpur-Samakhiali (274.73 km)	0.00	5.00	New work included in 2013-14. Work to be executed Kutch Railway Company Ltd. is financing the project on Special Purpose for Vehicle (SPV) mode.
3.	Sarotra Road-Karjoda (23.59 km)	26.61	23.00	Overall physical progress is 15%. Targeted for completion during 2014-15.
4.	Surat-Kosamba PH-I of 3rd line between Vadodara and Virar	0.00	0.50	Project has been frozen in view of Western Dedicated Freight Corridor. The proposal for defreezing is being processed by Chief Operating Manager (COM).
5.	Udhana-Jalgaon with electrification (306.93 km)	526.01	270.00	Doubling of Vyara-Ukaisongarh (20 km), Amolner-Dharangaon (25 km) and Ukaisongarh-Chinchpada (40 km) sections have been completed. Further Bardoli-Vyara (29 km) and Chichpada-Nandurbar (41 km) sections are targeted for completion during 2013-14. Overall physical progress is 38%.
6.	Vatva-Ahmedabad- 3rd line with Automatic Signalling (7.5 km)	0.00	0.10	New work included in the Budget 2013-14. Preliminary activities like preparation of plan, estimates, Final Location Survey, etc. have been taken up.
7.	Viramgam-Surendranagar (65.26 km)	109	130.00	Doubling of Sabli Road-Lilapur (14 km) section has been completed. Lilapur-Surendernagar (30 km) & Vani Road-Sabli Road (8 km) section are completed during 2013-14. Overall physical progress is 35%.
8.	Viramgam-Samakhiali	81.00	115.00	Doubling of Viramgam-Sadla section is targeted for completion during 2013-14. Target date for completion for remaining sections is not fixed.

There is huge shelf of ongoing projects but funds are limited which are being distributed to various ongoing projects depending upon progress of projects, priority and other considerations. Thin spread of funds is causing prolonged period of completion of project and consequent time and cost overrun. To augment resources, State Governments have been requested for sharing cost of projects considered essential by States for development in their areas. State Governments have come forward

and presently 37 projects in 10 States covering a length of 5586 km are being executed on cost sharing basis with State Governments.

(b) Requests are received at various levels and a compendium is not maintained. However, the details of new lines, gauge conversion and doubling proposals received in recent past falling partly/fully in the State of Gujarat and their status is as under:

Sl. No.	Name of the proposals	Status
<b>New Lines</b>		
1.	Dhangadhara-Santalpur	Survey included in the Budget 2011-12. It is not found feasible to take up the survey from Dhangadhara-Santalpur. Therefore, alignment for survey has been changed into Kharaghoda-Santalpur.
2.	Palanpur-Ambaji-Abu Road	Survey included in the Budget 2011-12. Preliminary activities for taking up the survey have been taken up.
3.	Dhanera-Goradu	Survey included in the Budget 2011-12.
4.	Dhanera-Tharad-Vav-Suigam	Survey included in the Budget 2011-12. Preliminary activities for taking up the survey have been taken up.
5.	Bharuch-Dahej-Jambusar	Bhrauch-Dahej-Jambusar was an existing narrow gauge line of which Bharuch- Samni Dahej section has already been converted into broad gauge and survey for gauge conversion of Samni-Jambusar section is in progress as a part of Samni-Jambusar-Vishwamitiri and Jambusar-Kavi gauge conversion project.
6.	Bhavnagar-Adhelal-Dholera-Petlad	Survey included in the Budget 2012-13. Preliminary activities for taking up the survey have been taken up.
7.	Khambhat-Khambhat Port	Survey sanctioned in the Budget 2012-13. Preliminary activities for taking up the survey have been taken up.
8.	Bhimnath-Dholera	Survey completed and the report is under examination.
9.	Nadiad-Dholka	Survey included in the Budget 2011-12. Preliminary activities for taking up the survey taken up.
10.	Port connectivity-Mundra-Gandhidham-Samakhiali-Radhanpur-Palanpur.	Port connectivity already exists. Doubling of Palanpur-Samakhiali has been sanctioned in the Budget 2013-14. Survey for Mundra-Adipur is in progress.
11.	Surat-Hazira new rail link	Earlier, an SPV was proposed by RVNL for implementation of this project, for which the alignment is yet to be finalized by the Gujarat Government. Further, to develop this line as private line, a proposal has been received.
12.	Bedi Port-Jamnagar Station	Survey included in the Budget 2012-13. Preliminary activities for taking up the survey taken up.
13.	Porbandar Port-Porbandar Station	Survey included in the Budget 2012-13. Preliminary activities for taking up the survey taken up.
14.	Chhara Port-Kodinar (extension of Veraval-Somnath-Kodinar)	Can be developed under PPP model. However, extension of Veraval-Somnath (281 km) and Somnath-Kodinar (36.91 km) have been taken up as a material modification to Rajkot-Veraval, Wansjaliya-Jetalsar sanctioned gauge conversion project.
15.	Mahuva Port-Mahuva Station	Can be developed as a private siding.
16.	Kachhigadh Port connectivity-Veraval Station	Can be developed as a private siding.

Sl. No.	Name of the proposals	Status
17.	Two junction arrangement at Bhilad to Sanjan	Can be developed as a private siding.
<b>Gauge conversion</b>		
1.	Ahmedabad-Botad-Bhavnagar	Gauge conversion of Ahmedabad-Botad has been included in the Budget 2012-13. The project has been assigned to Rail Vikas Nigam Ltd. (RVNL) for execution. Preliminary activities like preparation of plan, estimates have been taken up. Botad-Bhavnagar section is already in the Broad gauge network.
2.	Dhasa-Jetalsar	The work has been included in the Budget 2012-13. The project has been assigned to Rail Vikas Nigam Ltd. (RVNL) for execution. Preliminary activities like preparation of plan, estimates have been taken up.
3.	Ahmedabad-Mehsana	Survey has been included in the Budget 2012-13. Preliminary activities for taking up the survey have been taken up.
4.	Khambhat-Khambhat Port	Survey has been included in the Budget 2012-13. Preliminary activities for taking up the survey have been taken up.
5.	Nadiad-Bhadran	Survey not yet taken up.
6.	Bharuch-Samni-Dahej	Conversion of this section has been completed and commissioned.
7.	Viramgam-Samakhiali	There is already an existing broad gauge line. Doubling of this section has been sanctioned in the year 2011-12.
8.	Navlakhi-Malia-Rajkot	Already converted to broad gauge.
9.	Mehsana-Viramgam	Already converted to broad gauge.
10.	Viramgam-Surendranagar	Already converted to broad gauge. Doubling of this section has been included in the Budget 2010-11. Work taken up.
11.	Mehsana-Patan	Already converted to broad gauge.
12.	Samakhiali-Gandhidham-Kandla	Already converted to broad gauge. The doubling of Gandhidham-Kandla Port by gauge conversion of metre gauge line into broad gauge has been included in Budget 2009-10.
13.	Gandhidham-Anjar-Mundra	The section is already on broad gauge line.
14.	Broad gauge rail connectivity to Amreli.	An updating survey has been completed recently. Examination of report taken up.
<b>Doubling</b>		
1.	Ahmedabad-Mehsana-Jaipur	On this route, except Ahmedabad-Palanpur section, doubling of Palanpur-Ajmer has been taken up in patches. Survey for gauge conversion of Ahmedabad-Mehsana along-with doubling of Mehana-Palanpur has been taken up. Keshavganj-Swarupganj section is targeted for completion during 2012-13. Doubling of Ajmer-Jaipur section has been completed and commissioned.
2.	Rajkot-Okha	Survey has been taken up.
3.	Rajkot-Veraval	Doubling has not been considered for this section as it was not justified on account of operational requirements.

Sl. No.	Name of the proposals	Status
4.	Rajkot- Viramgam	On this route, doubling of Surendranagar-Viramgam section has been taken up. Survey for Rajkot-Surendranagar has been taken up.
5.	Dahej-Bharuch	The section is recently converted into broad gauge and commissioned.
6.	Palanpur-Samakhiali-Gandhidham-Mundra	Adipur-Mundra portion is proposed to be doubled by M/s Mundra Port SEZ Limited. Adipur to Gandhidham has been included in Budget 2009-10. The work of doubling of Palanpur-Samakhiali has been included in the Budget 2013-14.
7.	Gandhidham-Kandla	Doubling of this section has already been completed.
8.	Pipavav-Rajula-Dhasa-Botad-Surendranagar-Mehsana-Viramgam.	There is no such proposal at present.

So far as up-gradation of stations in Gujarat is concerned, Ahmedabad, Porbandar and Surat are amongst the 50 stations identified for development for World Class Stations. Preliminary studies in this regard have been taken up.

#### **Funds for Drinking Water Schemes**

1246. SHRI VARUN GANDHI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the details of the funds allocated/released under drinking water schemes during each of the last three years and the current year, State/UT-wise;

(b) whether the Government has checked the utilisation of fund;

(c) if so, the details of flaws/irregularities found therein during the said period, State/UT-wise; and

(d) the details of the drinking water projects under progress in various States and the time by which the said projects are likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) The details of funds allocated and released to States/UTs under National Rural Drinking Water Programme (NRDWP) during the last three years and current year is given in the enclosed Statement-I.

(b) and (c) Rural drinking water supply is a State subject. Government of India supplements the efforts of State Governments by providing technical and financial assistance.

There are Vigilance and Monitoring (V & M) Committees at State, District and Village Panchayat Levels in all States/UTs to monitor the implementation of Programmes and introduce greater transparency in the process. These Committees, *inter-alia*, include elected representatives at the Central, State, Panchayat Level Institutions and NGOs. The Members of Parliament of both Lok Sabha and Rajya Sabha have been assigned a Central role in the constitution of V & M Committees.

Various mechanisms have been put in place to ensure that the States are utilizing the funds released to them. The State Governments are required to prepare an Annual Action Plan to implement various components and activities of the NRDWP. They have to mark the targeted habitations and provide details of works, schemes and activities to be under taken in ensuing year in the on-line Integrated Management Information System (IMIS) of the Ministry. Coverage and progress data is also to be entered in the on-line IMIS. 19 formats have been developed for monitoring all aspects of implementation of the programme.

Further, Senior Officers/Area Officers/Technical Officers tour the States to assess the implementation of the Programme. The Ministry also conducts meetings of the Secretaries in charge of rural water supply, regional review meetings, video-conferencing, etc. through which implementation of NRDWP is monitored. The Ministry also utilizes the services of National Level Monitors (NLMs) empanelled by the Ministry of Rural Development for monitoring of implementation of the programme. The expenditures made under the programmes is also audited.

(d) As reported by the States on the Online Integrated Management Information System (IMIS) of this Ministry the Schemes under progress under NRDWP in various States/UTs are given in the enclosed Statement-II. Drinking Water Supply in rural areas consist of single village schemes, multi-villages schemes. Many of the schemes being implemented includes large multi village piped water schemes which need more than one year for completion.

Ministry has instructed the States to complete the schemes within the stipulated time and has instructed the States to give preference to complete those schemes which are ongoing for more than three years before taking up new schemes for implementation. Implementation of Schemes under NRDWP is thus a dynamic process under which States takes up schemes during the year and complete the same in a phased manner.

**Statement-I**

*Opening balance, allocation, release and expenditure under NRDWF during last three years and current year*

(Rs in crore)

Sl. No.	State/UT	2010-11		2011-12		2012-13		2013-14*	
		Alloc.	Rel.	Alloc	Rel.	Alloc	Rel.	Alloc.	Rel.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	491.02	558.74	546.32	462.47	563.39	48.14	551.19	262.46
2.	Bihar	341.46	170.73	374.98	330.02	484.24	224.3	440.01	113.24
3.	Chhattisgarh	130.27	122.01	141.57	139.06	168.89	148.64	141.75	65.4
4.	Goa	5.34	0	520	5.01	6.07	0.03	5.94	0
5.	Gujarat	542.67	609.10	478.89	571.05	578.29	717.47	526.96	267.57
6.	Haryana	233.69	276.90	210.51	237.74	250.24	311.41	241.8	119.56
7.	Himachal Pradesh	111.71	194.37	131.41	146.03	153.59	129.9	148.69	0
8.	Jammu and Kashmir	449.22	468.91	436.21	420.42	510.76	474.5	499.44	234.63
9.	Jharkhand	165.93	129.95	162.52	148.17	191.86	243.43	185.23	95.83
10.	Karnataka	644.92	703.80	687.11	667.78	922.67	869.24	668.60	127.83
11.	Kerala	144.28	159.83	144.43	113.39	193.59	249.04	165.13	77.34
12.	Madhya Pradesh	399.04	388.33	371.97	292.78	447.33	539.56	428.70	215.66
13.	Maharashtra	733.27	718.42	728.35	718.35	897.96	846.48	766.32	26.8
14.	Odisha	304.88	294.76	206.55	171.05	243.91	210.58	233.25	106.69
15.	Punjab	82.21	106.59	88.02	123.44	101.9	144.27	88.29	83.23
16.	Rajasthan	1165.44	1099.48	1083.57	1153.76	1352.54	1411.36	1317.56	1237.92
17.	Tamil Nadu	316.91	393.53	330.04	429.55	394.82	570.17	287.80	181.12
18.	Uttar Pradesh	899.12	848.68	843.30	802.32	1060.87	980.06	860.55	410.42
19.	Uttarakhand	139.39	116.41	136.54	75.57	159.74	74.28	154.82	86.49
20.	West Bengal	418.03	499.19	343.60	342.51	523.53	502.36	453.29	230.05
21.	Arunachal Pradesh	123.35	199.99	120.56	164.83	145.32	223.22	142.18	9183
22.	Assam	449.64	487.48	435.58	522.44	525.71	639.21	506.21	243.28

1	2	3	4	5	6	7	8	9	10
23.	Manipur	54.61	52.77	53.39	47.60	69.99	6621	63.12	16.27
24.	Meghalaya	63.48	84.88	61.67	95.89	73.96	97.61	72.67	37.44
25.	Mizoram	46.00	61.58	39.67	38.83	48.35	47.92	4127	14.85
26.	Nagaland	79.51	77.52	81.58	80.91	110.25	1102	39.86	35.84
27.	Sikkim	26.24	23.2	28.1	69.19	36.69	12.36	17S6	17.85
28.	Tripura	57.17	74.66	56.2	83.86	70.66	100.59	63.68	61.29
29.	Andaman and Nicobar Islands	1.01	0.00	0	0	1.15	0.78	1.12	0.03
30.	Chandigarh	0.40	.	0	0	0	0	0,00	0
31.	Dadra and Nagar Haveli	1.09	0.00	0	0	0	0	0	0
32.	Daman and Diu	0.61	0.00	0	0	0	0	0-00	0
33.	Delhi	4.31	0.00	0,00	0	0	0	0	0
34.	Lakshadweep	0.24	0.00	0	0	0	0	0	0
35.	Pudicherry	1.54	0.00	0	0.00	1.75	0.88	171	0.06
Total		8550.0	8941.81	8330.00	8474.02	10290.02	10473.2	**9135.00	4663.18

\*As reported by States as on 30.11.2013

\*\*Initial Allocation

**Statement-II***Details of Schemes under progress in States/UTs in the year 2013-14\**

Sl. No.	State	No. of PWS Schemes		No. of handpumps/ borewells taken up		No. of Other schemes taken up		Total no. of schemes taken up	
		Scheme* (Ongoing + New)	Achivement	Schemes (Ongoing + New)	Achive ment	Schemes (Ongoing + New)	Achivcment	Schemes (Ongoing + New)	Achivement
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	12498	4067	0	0	1358	1297	13856	5364
2.	Bihar	79	17	5964	1702	18	14	6061	1733
3.	Chhattisgarh	1690	229	19348	2985	11959	1056	32997	4270
4.	Goa	0	0	0	0	0	0	0	0
5.	Gujarat	5060	1907	0	0	291	10	5351	1917
6.	Haryana	2041	1079	4	3	6	2	2051	1084
7.	Himachal Pradesh	583	122	2	2	14	5	599	129
8.	Jammu and Kashmir	1806	48	386	36	514	25	2706	109
9.	Jharkhand	503	94	12211	954	533	165	13247	1213

1	2	3	4	5	6	7	8	9	10
10.	Karnataka	67581	14327	1774	593	5204	1237	74559	16157
11.	Kerala	54	5	0	0	0	0	54	5
12.	Madhya Pradesh	2545	405	30438	12927	2779	635	35762	13967
13.	Maharashtra	7383	705	282	188	5623	474	13288	1367
14.	Odisha	2922	363	27725	8373	875	130	31522	8866
15.	Punjab	1373	381	87	45	44	4	1504	430
16.	Rajasthan	1910	438	1281	141	1853	620	5044	1199
17.	Tamil Nadu	13998	9917	36	36	1225	912	15259	10865
18.	Uttar Pradesh	117	0	82	8	0	0	199	8
19.	Uttarakhand	461	171	2	1	64	9	527	181
20.	West Bengal	770	85	641	296	42	39	1453	420
21.	Arunachal Pradesh	705	90	9	0	202	0	916	90
22.	Assam	1818	495	775	180	6395	1478	8988	2153
23.	Manipur	414	131	3	0	26	6	443	137
24.	Meghalaya	2324	150	311	8	1864	135	4499	293
25.	Mizoram	69	0	0	0	0	0	69	0
26.	Nagaland	84	49	0	0	0	0	84	49
27.	Sikkim	112	39	0	0	241	132	353	171
28.	Tripura	942	123	718	199	436	132	2096	454
29.	Andaman and Nicobar Islands	3	0	0	0	5	0	8	0
30.	Chandigarh	0	0	0	0	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0
32.	Daman and Diu	0	0	0	0	0	0	0	0
33.	Delhi	0	0	0	0	0	0	0	0
34.	Lakshadweep	0	0	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0	0	0
Total		129845	35437	102079	28677	41571	8517	273495	72631

\*As reported by States on 30.11.2013

### Rail Links with Bangladesh

1247. SHRI KHAGEN DAS: Will the Minister of RAILWAYS be pleased to state:-

(a) the details and the present status of ongoing/pending railway connectivity projects with Bangladesh,

project-wise, including Agartala-Akhaura and Agartala-Sabroom sections;

(b) whether the Railways propose to provide rail connectivity with Chittagong and Feni (Bangladesh) through Sabroom in order to boost trade and commerce between the two countries;

(c) if so, the details and the present status thereof; and

(d) the other steps taken/being taken by the Railways to develop rail connectivity with Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The present status of Agartala-Akhaura and Agartala-Sabroom new line projects are as given below:

Agartala (India)-Akhaura (Bangladesh) (15.061 km), New Line: Project was included in Budget 2012-13 at an anticipated cost of Rs. 252 crore. Memorandum of Understanding between India and Bangladesh has been signed in February, 2013. An outlay of Rs. 10 crore has been provided during 2013-14. Work is presently in preliminary stages.

Agartala-Sabroom (110 km), New Line: Project was included in Railway Budget 2008-09 and has been declared as National Project. Latest anticipated cost of the project is Rs. 1141.75 crore and an expenditure of Rs. 497.8 crore has been incurred upto March, 2013. An outlay of Rs. 140 crore has been provided during 2013-14. Presently, earthwork, bridges have been taken up. Overall progress is 42.35%.

(b) to (d) Reconnaissance Engineering cum Traffic Survey for providing connectivity of Belonia station on under construction Agartala-Sabroom new line project and Feni (Bangladesh) has been taken up. Ministry of External Affairs has been requested to confirm funding provision for proposed line. Proposal would be considered for sanction, based on outcome of survey report.

#### **Drinking Water and Sanitation Facilities**

1248. SHRI YASHVIR SINGH:  
SHRI NEERAJ SHEKHAR:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether as per the India Rural Development Report released recently, 20 per cent rural houses do not have access to drinking water and sanitation and if so, the details thereof, State/UT-wise and the reaction of the Government thereto;

(b) the details of Schemes for rural Drinking Water and Sanitation being run, funds allocated, released and utilised thereunder during each of the last three years and the current year, Scheme, State/UT-wise;

(c) the targets set and achievements made under Drinking Water and Sanitation Schemes during the said period indicating the reasons for slippages, if any;

(d) whether the Drinking and Sanitation Water Schemes have not delivered the desired results; and

(e) if so, the details thereof and the fresh measures taken by the Government to make the schemes more effective and result oriented?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) As per India Rural Development Report released in 2013 by the Ministry of Rural Development, Government of India, the per cent rural houses that do not have access to Drinking Water within premises, Electricity for domestic use and Latrines is given in the enclosed Statement-I. However, the Joint Monitoring Programme which monitors the Millennium Development Goals (MDG) already declared that India has achieved the MDG-2015 targets for access to drinking water from improved sources.

(b) The State-wise details of Rural Drinking Water Supply Schemes which are taken up for implementation and completed during the period 2010-11 to 2013-14 is given in the enclosed Statement-II. The details of release and expenditure of National Rural Drinking Water Programme (NRDWP) for the last three years and current year are given in the enclosed Statement-III, The details of release and expenditure of Nirmal Bharat Abhiyan (NBA) dealing with rural sanitation for the last three years and current year are given in the enclosed Statement-IV.

(c) to (e) The targets set and achievements reported during the last three years and current year under NRDWP for Rural Drinking Water Supply is given in the enclosed Statement-V. It may be seen that the targets are more or less achieved by the States. As regards NBA, it is a demand driven programme, no year-wise State targets are set for achievement in respect of rural sanitation. However,



the achievements reported by the States into the online Integrated Management Information System (IMIS) of the Ministry during the last three years and current are given in the enclosed Statement-VI.

In order to improve the coverage of safe drinking water and sanitation in the rural areas of the country, the Ministry has now adopted a conjoined approach with holistic coverage/saturation of Gram Panchayats. Necessary technical assistance in terms of Hydro-geo-morphological maps for identification of correct sites for production wells and recharge structures, handbook on drinking water treatment technologies, uniform drinking water quality monitoring protocol have been made available to the States to improve performance of rural drinking water supply schemes.

In order to improve rural sanitation coverage, convergence of schemes administered by associated Ministries including Rural Development, Health, School Education, Women and Child Development are focused upon. In addition, measures for improvement in rural sanitation is also emphasized with provision of incentives for the construction of Individual Household Latrines (IHHL) extended to identified Above Poverty Line (APL) households (all SCs/STs, small and marginal farmers, landless labourers with homestead, physically handicapped and women-headed households). Recasting the component of Solid and Liquid Waste Management (SLWM) under NBA to a project mode approach in convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has also been provided for improving environmental sanitation in rural areas.

**Statement-I**

*State-wise Distribution of Rural Households without Drinking Water within Premises, Electricity for Domestic Use and Latrine (Per Cent)*

States	% houses do not have access to Drinking Water, Electricity and Toilet
1	2
Andhra Pradesh	6.10

1	2
Arunachal Pradesh	3.10
Assam	8.10
Bihar	34.30
Chhattisgarh	16.50
Delhi	0.90
Goa	0.10
Gujarat	7.80
Haryana	3.10
Himachal Pradesh	1.30
Jammu and Kashmir	1.30
Jharkhand	50.80
Karnataka	4.80
Kerala	2.00
Madhya Pradesh	16.40
Maharashtra	14.00
Manipur	0.40
Meghalaya	3.80
Mizoram	1.20
Nagaland	0.00
Odisha	50.90
Punjab	1.60
Rajasthan	30.30
Sikkim	1.10
Tamil Nadu	6.30
Tripura	1.60
Uttar Pradesh	29.80
Uttarakhand	11.10
West Bengal	25.20
All-India	19.50

**Statement-II***Completed Schemes under NRDWP from 2010-11 to 2013-14\***Sanction Year: 2013-2014, 2012-2013, 2011-2012, 2010-2011*

Sl. No.	State/UT	Completed PWS Schemes	Completed Hand Pumps	Completed Other Schemes	Total Completed Schemes
1	2	3	4	5	6
1.	Andhra Pradesh	17040	3475	13073	33588
2.	Bihar	953	20275	589	21817
3.	Chhattisgarh	3815	70459	18797	93071
4.	Goa	0	0	2	2
5.	Gujarat	11363	407	692	12462
6.	Haryana	3998	60	85	4143
7.	Himachal Pradesh	964	3562	570	5096
8.	Jammu and Kashmir	527	799	111	2103
9.	Jharkhand	8511	86408	20226	115145
10.	Karnataka	90317	7305	22502	120124
11.	Kerala	139	0	0	139
12.	Madhya Pradesh	4634	137101	8007	149742
13.	Maharashtra	16464	7622	26621	50707
14.	Odisha	2826	79419	6029	88274
15.	Punjab	2441	535	834	3810
16.	Rajasthan	10301	22538	26013	58852
17.	Tamil Nadu	35968	581	5363	41912
18.	Uttar Pradesh	576	272355	589	273520
19.	Uttarakhand	3940	226	259	4425
20.	West Bengal	221	8824	204	9249
21.	Arunachal Pradesh	2123	3	613	2739
22.	Assam	1832	1530	19100	22462
23.	Manipur	276	66	133	475
24.	Meghalaya	564	126	979	1669
25.	Mizoram	199	0	58	257
26.	Nagaland	1837	1	223	2061
27.	Sikkim	762	0	301	1063
28.	Tripura	1182	6003	2918	10103
29.	Andaman and Nicobar Islands	19	0	6	25

1	2	3	4	5	6
30.	Chandigarh	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	0	0	0	0
34.	Lakshadweep	0	0	0	0
35.	Puducherry	34	0	0	34
Total		223826	729680	175863	1129069

\*As reported by States as on 30.11.2013

**Statement-III***Opening Balance, Allocation, Release and Expenditure under NRDWP during last three years and current year*

(Rs in crore)

Sl. No.	State/UT	O.B.	Alloc.	Rel.	Expdn.
<b>2010-11</b>					
1.	Andhra Pradesh	149.79	491.02	558.74	423.38
2.	Bihar	578.10	341.46	170.73	425.91
3.	Chhattisgarh	56.36	130.27	122.01	97.77
4.	Goa	3.08	5.34	0.00	1.16
5.	Gujarat	70.10	542.67	609.10	527.29
6.	Haryana	75.62	233.69	276.90	201.57
7.	Himachal Pradesh	31.60	133.71	194.37	165.59
8.	Jammu and Kashmir	258.66	449.22	468.91	506.52
9.	Jharkhand	89.82	165.93	129.95	128.19
10.	Karnataka	191.39	644.92	703.80	573.93
11.	Kerala	4.15	144.28	159.83	137.97
12.	Madhya Pradesh	58.95	399.04	388.33	324.94
13.	Maharashtra	232.44	733.27	718.42	713.79
14.	Odisha	61.62	204.88	294.76	211.11
15.	Punjab	4.02	82.21	106.59	108.93
16.	Rajasthan	348.43	1165.44	1099.48	852.82
17.	Tamil Nadu	5.93	316.91	393.53	303.41
18.	Uttar Pradesh	189.78	899.12	848.68	933.28
19.	Uttarakhand	103.92	139.39	136.41	55.44
20.	West Bengal	375.75	418.03	499.19	363.31
21.	Arunachal Pradesh	12.02	123.35	199.99	176.46

Sl. No.	State/UT	O.B.	Alloc.	Rel.	Expdn.
22.	Assam	59.32	449.64	487.48	480.55
23.	Manipur	25.22	54.61	52.77	69.27
24.	Meghalaya	11.56	63.48	84.88	70.47
25.	Mizoram	21.38	46.00	61.58	58.02
26.	Nagaland	5.10	79.51	77.52	80.63
27.	Sikkim	0.59	26.24	23.20	19.27
28.	Tripura	19.18	57.17	74.66	67.20
29.	Andaman and Nicobar Islands	0.00	1.01	0.00	
30.	Chandigarh	0.00	0.40		
31.	Dadra and Nagar Haveli	0.00	1.09	0.00	
32.	Daman and Diu	0.00	0.61	0.00	
33.	Delhi	0.00	4.31	0.00	
34.	Lakshadweep	0.00	0.24	0.00	
35.	Puducherry	0.00	1.54	0.00	
Total		3043.88	8550.00	8941.81	8078.18

**2011-12**

1.	Andhra Pradesh	285.20	546.32	462.47	446.37
2.	Bihar	322.92	374.98	330.02	367.30
3.	Chhattisgarh	82.13	143.57	139.06	141.12
4.	Goa	1.92	5.20	5.01	1.16
5.	Gujarat	180.09	478.89	571.05	467.70
6.	Haryana	150.95	210.51	237.74	344.71
7.	Himachal Pradesh	60.38	131.47	146.03	145.97
8.	Jammu and Kashmir	233.69	436.21	420.42	507.07
9.	Jharkhand	91.63	162.52	148.17	169.84
10.	Karnataka	328.21	687.11	667.78	782.85
11.	Kerala	27.84	144.43	113.39	126.98
12.	Madhya Pradesh	122.34	371.97	292.78	379.30
13.	Maharashtra	237.06	728.35	718.35	642.20
14.	Odisha	148.71	206.55	171.05	239.60
15.	Punjab	1.68	88.02	123.44	122.32
16.	Rajasthan	595.09	1083.57	1153.76	1429.18
17.	Tamil Nadu	96.05	330.04	429.55	287.60
18.	Uttar Pradesh	105.18	843.30	802.32	754.20

Sl. No.	State/UT	O.B.	Alloc.	Rel.	Expdn.
19.	Uttarakhand	184.89	136.54	75.57	118.65
20.	West Bengal	444.85	343.60	342.51	521.41
21.	Arunachal Pradesh	36.79	120.56	184.83	214.31
22.	Assam	69.94	435.58	522.44	468.61
23.	Manipur	8.72	53.39	47.60	47.03
24.	Meghalaya	26.11	61.67	95.89	85.44
25.	Mizoram	24.94	39.67	38.83	54.03
26.	Nagaland	1.99	81.68	80.91	81.82
27.	Sikkim	4.78	28.10	69.19	24.49
28.	Tripura	27.53	56.20	83.86	108.39
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	
30.	Chandigarh	0.00	0.00	0.00	
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	
32.	Daman and Diu	0.00	0.00	0.00	
33.	Delhi	0.00	0.00	0.00	
34.	Lakshadweep	0.00	0.00	0.00	
35.	Puducherry	0.00	0.00	0.00	
	<b>Total</b>	<b>3901.61</b>	<b>8330.00</b>	<b>8474.02</b>	<b>9079.65</b>

**2012-13**

1.	Andhra Pradesh	301.3	563.39	485.14	672.82
2.	Bihar	285.65	484.24	224.3	293.09
3.	Chhattisgarh	80.82	168.89	148.64	162.85
4.	Goa	5.91	6.07	0.03	0
5.	Gujarat	327.59	578.29	717.47	797.93
6.	Haryana	43.98	250.24	313.41	275.54
7.	Himachal Pradesh	61.94	153.59	129.9	124.06
8.	Jammu and Kashmir	147.04	510.76	474.5	488.09
9.	Jharkhand	74.31	191.86	243.43	204.87
10.	Karnataka	213.14	922.67	869.24	874.78
11.	Kerala	16.08	193.59	249.04	193.62
12.	Madhya Pradesh	35.82	447.33	539.56	426.56

Sl. No.	State/UT	O.B.	Alloc.	Rel.	Expdn.
13.	Maharashtra	320.1	897.96	846.48	614.32
14.	Odisha	84.34	243.91	210.58	249.39
15.	Punjab	3	101.9	144.27	121.22
16.	Rajasthan	319.68	1352.54	1411.36	1314.18
17.	Tamil Nadu	240.27	394.82	570.17	625
18.	Uttar Pradesh	159.9	1060.87	980.06	600.77
19.	Uttarakhand	141.74	159.74	74.28	139.62
20.	West Bengal	265.96	523.53	502.36	574.54
21.	Arunachal Pradesh	9.21	145.32	223.22	220.98
22.	Assam	127.51	525.71	659.21	594.02
23.	Manipur	9.29	69.99	66.21	59.11
24.	Meghalaya	36.83	73.96	97.61	101.44
25.	Mizoram	9.74	48.35	47.92	32.87
26.	Nagaland	1.1	110.25	110.2	108.56
27.	Sikkim	49.71	36.69	32.36	38.89
28.	Tripura	4.03	70.66	100.59	99.36
29.	Andaman and Nicobar Islands	0	1.15	0.78	0
30.	Chandigarh	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	0	0	0	0
34.	Lakshadweep	0	0	0	0
35.	Puducherry	0	1.75	0.88	0
Total		3375.99	10290.02	10473.2	10008.48

**2013-14\***

1.	Andhra Pradesh	113.62	551.19	262.46	300.43
2.	Bihar	217.82	440.01	113.24	115.91
3.	Chhattisgarh	67.61	141.75	65.4	76.27
4.	Goa	5.95	5.94	0	0
5.	Gujarat	247.13	526.96	267.57	207.8
6.	Haryana	85.59	241.80	119.56	152.13

Sl. No.	State/UT	O.B.	Alloc.	Rel.	Expdn.
7.	Himachal Pradesh	67.78	148.69	0	23.16
8.	Jammu and Kashmir	141.95	499.44	234.63	184.86
9.	Jharkhand	122.36	185.23	95.83	109.04
10.	Karnataka	256.64	668.60	327.83	250.9
11.	Kerala	93.31	165.13	77.54	98.65
12.	Madhya Pradesh	148.82	428.70	215.66	216.57
13.	Maharashtra	552.26	766.32	26.8	169.45
14.	Odisha	67.61	233.25	106.69	89.56
15.	Punjab	26.04	88.29	83.23	38.96
16.	Rajasthan	416.86	1317.56	1237.92	674.22
17.	Tamil Nadu	185.44	287.80	181.12	257.55
18.	Uttar Pradesh	539.18	860.55	410.42	434.44
19.	Uttarakhand	76.41	154.82	86.49	8.65
20.	West Bengal	298.68	453.29	230.05	348.07
21.	Arunachal Pradesh	11.46	142.18	91.83	49.36
22.	Assam	199.82	506.21	243.28	368.79
23.	Manipur	16.38	63.12	16.27	4.54
24.	Meghalaya	34.12	72.67	37.44	36.52
25.	Mizoram	25.8	41.27	14.85	2.64
26.	Nagaland	3.69	59.86	35.84	27.21
27.	Sikkim	44.95	17.86	17.85	40.5
28.	Tripura	6.27	63.68	63.29	32.39
29.	Andaman and Nicobar Islands	0.78	1.12	0.03	0
30.	Chandigarh	0	0.00	0	0
31.	Dadra and Nagar Haveli	0	0.00	0	0
32.	Daman and Diu	0	0.00	0	0
33.	Delhi	0	0.00	0	0
34.	Lakshadweep	0	0.00	0	0
35.	Puducherry	0.88	1.71	0.06	0
Total		4075.21	9135.00	4663.18	4318.57

**Statement-IV**

*State/UT-wise, Central share released and utilized under Nirmal Bharat Abhiyan (NBA) during each of last three years and current year*

(in crore)

Sl. No.	State/UT Name	2010-11		2011-12		2012-13		2013-14 (Upto Oct, 2013)	
		Release	Expenditure	Release	Expenditure	Release	Expenditure	Release	Expenditure
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	138.80	71.78	96.57	91.52	150.23	90.57	0.00	67.65
2.	Arunachal Pradesh	1.19	6.10	2.05	5.11	9.87	2.11	0.00	3.63
3.	Assam	94.37	67.12	122.51	122.28	119.43	94.59	0.00	35.18
4.	Bihar	112.60	124.21	172.19	167.61	478.15	220.13	0.00	71.56
5.	Chhattisgarh	54.80	25.31	27.02	32.86	57.32	16.78	0.00	15.66
6.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
7.	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8.	Gujarat	46.92	33.33	43.08	35.25	39.49	34.98	26.30	23.21
9.	Haryana	23.61	14.10	3.35	15.42	0.00	7.67	125.60	9.67
10.	Himachal Pradesh	29.40	21.30	4.70	12.75	16.67	16.59	24.93	8.78
11.	Jammu and Kashmir	27.93	11.02	9.68	24.63	35.11	36.41	33.07	13.01
12.	Jharkhand	54.67	36.54	72.65	23.35	41.93	18.87	0.00	15.43
13.	Karnataka	44.59	62.41	87.09	41.15	159.51	69.64	0.00	64.50
14.	Kerala	22.86	8.09	1.59	9.88	0.00	9.52	13.47	10.76
15.	Madhya Pradesh	144.03	128.27	150.76	167.00	257.80	182.49	264.01	155.75
16.	Maharashtra	129.12	72.63	58.00	83.91	124.09	62.81	0.00	40.05
17.	Manipur	0.80	8.61	10.88	7.01	35.09	17.14	0.00	10.05



1	2	3	4	5	6	7	8	9	10
18.	Meghalaya	31.05	14.37	11.16	32.91	25.40	12.89	36.72	9.91
19.	Mizoram	6.53	2.73	0.31	6.92	4.97	2.03	0.43	2.95
20.	Nagaland	12.29	2.65	1.74	13.71	23.03	3.89	0.00	17.01
21.	Odisha	68.37	49.28	111.72	46.52	0.00	33.09	0.00	10.50
22.	Puducherry	0.00	0.03	0.00	0.00	0.00	0.00	0.00	0.00
23.	Punjab	11.16	4.21	2.83	1.08	0.00	3.88	0.00	2.50
24.	Rajasthan	56.71	37.58	54.24	31.37	137.71	83.03	0.00	31.78
25.	Sikkim	1.13	0.00	0.00	0.00	1.59	0.00	2.33	3.90
26.	Tamil Nadu	77.94	52.13	76.62	107.10	128.12	86.95	154.91	123.47
27.	Tripura	9.25	5.74	1.34	7.53	4.30	3.41	12.96	4.60
28.	Uttar Pradesh	225.94	227.39	169.21	120.56	256.85	201.44	323.24	166.92
29.	Uttarakhand	17.08	11.60	8.05	13.13	25.42	13.54	0.00	9.35
30.	West Bengal	83.28	76.55	141.24	115.14	306.38	199.75	4.17	84.40
Grand Total		1526.42	1175.07	1440.59	1335.73	2438.47	1524.20	1022.15	1012.18

**Statement-V**

*Physical Target and Coverage from 2010-11 to 2013-14*

Sl. No.	State/UTs	2010-11		2011-12		2012-13		2013-14*	
		Target	Coverage	Target	Coverage	Target	Coverage	Target	Coverage
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6673	6971	5634	6183	5266	5699	5798	2275
2.	Bihar	18749	14221	15810	11243	15015	10960	13832	3762
3.	Chhattisgarh	9948	7847	8409	7977	10562	9111	10700	2508

4.	Goa	0	0	0	0	0	0	0	
5.	Gujarat	1100	1079	1125	1165	1020	1856	1050	1868
6.	Haryana	1007	752	862	859	950	895	818	247
7.	Himachal Pradesh	5000	5094	2557	2558	2530	2650	2500	1336
8.	Jammu and Kashmir	962	903	923	536	1067	1153	955	166
9.	Jharkhand	1099	11399	19110	17425	16546	17335	12132	5353
10.	Karnataka	8750	6130	9000	8757	8245	13284	10378	3015
11.	Kerala	744	405	824	419	696	668	924	89
12.	Madhya Pradesh	13300	13937	16715	15644	16985	17483	13050	5931
13.	Maharashtra	9745	8987	6407	6364	5754	4637	4713	1042
14.	Odisha	5494	7525	4725	6782	9116	19484	13500	6689
15.	Punjab	2023	1658	1630	643	1473	617	1939	237
16.	Rajasthan	7764	7254	6073	7885	2569	3943	2990	960
17.	Tamil Nadu	8009	7039	6000	6000	6460	7203	6000	586
18.	Uttar Pradesh	2142	1879	23300	23134	24000	23727	25000	321
19.	Uttarakhand	1565	1324	1341	1102	1075	983	1083	443
20.	West Bengal	6630	5967	6094	4619	2469	4236	4600	690
21.	Arunachal Pradesh	534	601	300	415	292	358	304	46
22.	Assam	8157	6467	6073	6601	7230	7110	7175	1128
23.	Manipur	330	227	330	234	250	197	250	89
24.	Meghalaya	840	380	535	510	580	510	616	22
25.	Mizoram	124	121	125	122	57	5	45	23
26.	Nagaland	105	128	85	116	101	178	85	81
27.	Sikkim	175	100	200	50	270	101	200	26



7.	Goa	800	0	0	0	0	0	0	0	0	0	0	
8.	Gujarat	515224	2323	2343	321357	5182	474	171977	4666	451	81809	743	309
9.	Haryana	132137	1340	870	103913	657	633	62949	148	315	59687	42	124
10.	Himachal Pradesh	216571	6429	4400	30066	802	132	5183	1215	1066	7218	206	12
11.	Jammu and Kashmir	125228	1480	42	70626	2682	97	71900	2011	76	25607	147	0
12.	Jharkhand	296678	2158	1451	53479	1228	1067	48500	613	684	36904	242	45
13.	Karnataka	810104	4719	3025	414782	1062	1046	296429	1758	687	230562	340	434
14.	Kerala	20241	29	195	2188	76	60	5674	34	322	8523	111	32
15.	Madhya Pradesh	1166016	16570	4419	900769	43687	1856	558189	1033	804	214963	56	351
16.	Maharashtra	562183	4222	1574	519563	539	579	189306	159	5800	192528	20	307
17.	Manipur	49576	1227	779	55306	703	144	43917	0	53	23717	0	0
18.	Meghalaya	65417	2833	710	51550	2077	595	14406	1603	130	5778	217	74
19.	Mizoram	1611	0	0	17237	0	236	4967	106	219	4046	461	28
20.	Nagaland	18224	578	60	46318	304	168	22149	28	20	19868	508	258
21.	Odisha	853303	3418	1459	359171	1984	3320	118318	1138	956	18785	294	26
22.	Puducherry	77	0	0	0	0	0	0	0	0	0	0	0
23.	Punjab	118415	1000	1951	32535	5	1197	57421	345	620	3846	0	0
24.	Rajasthan	750948	6323	1734	730385	5297	2015	252800	15511	3421	132065	6145	4010
25.	Sikkim	0	0	0	0	0	0	0	0	0	3443	166	100
26.	Tamil Nadu	473647	1464	182	410794	5605	1202	324216	3095	2076	118149	350	371
27.	Tripura	30392	588	645	24761	1035	777	7035	412	2	4997	65	871
28.	Uttar Pradesh	2915407	18410	16076	1613384	18	504	134873	30	80	393196	30	17
29.	Uttarakhand	132913	219	6	125051	192	29	97815	344	19	48962	84	13
30.	West Bengal	466311	12060	6180	800900	16898	9148	559115	19475	12176	327021	5281	3177
	Grand Total	12243731	105509	50823	8798864	122471	28409	4559162	76396	36677	2364153	22847	13577

[Translation]

### Depletion of Groundwater

1249. SHRI RAKESH SINGH:  
KUMARI SAROJ PANDEY:  
SHRI KIRTI AZAD:  
SHRI IJYARAJ SINGH:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of the areas in the country where the depletion of groundwater has reached an alarming level, State-wise;

(b) the details the dark zones in which such crisis situation is present in the country; and

(c) whether the Government proposes to implement a time bound scheme after fixing the target in such areas and if so, the details thereof

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Central Ground Water Board (CGWB) carries out periodic assessment of replenishable ground water resources jointly with the respective State Governments. As per the assessment (as on 2009), out of 5842 assessment units (Blocks/ Mandals/ Talukas/Districts) in the country, 802 units have been categorized as 'Over-exploited' based on the annual ground water extraction, net annual ground water availability and a significant decline observed in long term ground water levels. The details are given in the enclosed Statement.

(c) The Central Government supplements the efforts of State Government for augmentation, conservation and efficient management of water resources by way of technical and financial support. Steps taken by the Central Government include:

- (i) Extending technical and financial support to States/UTs under Schemes such as Accelerated Irrigation Benefit Programme; Command Area Development and Water Management; Repair, Renovation and Restoration of Water Bodies for conservation of water resources in the country.
- (ii) Preparation of Master Plan by CGWB for artificial recharge to ground water in the country.

- (iii) Setting up of National Water Mission with the objective of, *inter-alia*, conservation of water resources.
- (iv) Circulation of a Model Bill by the Ministry of Water Resources to all the States/UTs to enable them to enact ground water legislation for its regulation, development and conservation;
- (v) Advisory by Central Ground Water Authority (CGWA) to all the Chief Secretaries of the States and Administrators of the Union Territories, having 'Over-exploited' blocks, to take measures to promote/adopt artificial recharge to ground water/rainwater harvesting; and
- (vi) The Central Scheme of Ground Water Management and Regulation, under implementation during XII Plan, *inter-alia*, envisages participatory management of groundwater involving Panchayat Raj Institutions, Local Communities, NGOs and other stakeholders for ensuring sustainable management of groundwater resources in the country etc.

### Statement

State-wise details of 'Over-Exploited' areas in the country

(as on 2009)

Sl. No.	States/Union Territories	Total No. of Assessed Units	Over-exploited	
			Nos.	%
1	2	3	4	5
<b>States</b>				
1.	Andhra Pradesh	1108	84	8
2.	Arunachal Pradesh	16	0	0
3.	Assam	23	0	0
4.	Bihar	533	0	0
5.	Chhattisgarh	146	0	0
6.	Delhi	27	20	74
7.	Goa	11	0	0
8.	Gujarat	223	27	12

**Fund for Rural Areas**

1	2	3	4	5
9.	Haryana	116	68	59
10.	Himachal Pradesh	8	1	13
11.	Jammu and Kashmir	14	0	0
12.	Jharkhand	208	4	2
13.	Karnataka	270	71	26
14.	Kerala	152	1	1
15.	Madhya Pradesh	313	24	8
16.	Maharashtra	353	9	3
17.	Manipur	8	0	0
18.	Meghalaya	7	0	0
19.	Mizoram	22	0	0
20.	Nagaland	8	0	0
21.	Odisha	314	0	0
22.	Punjab	138	110	80
23.	Rajasthan	239	166	69
24.	Sikkim	4	0	0
25.	Tamil Nadu	386	139	36
26.	Tripura	39	0	0
27.	Uttar Pradesh	820	76	9
28.	Uttarakhand	17	0	0
29.	West Bengal	269	0	0
Total States		5792	800	14
<b>Union Territories</b>				
1.	Andaman and Nicobar Islands	33	0	0
2.	Chandigarh	1	0	0
3.	Dadra and Nagar Haveli	1	0	0
4.	Daman and Diu	2	1	50
5.	Lakshdweep	9	0	0
6.	Puducherry	4	1	25
Total UTs		50	2	4
Grand Total		5842	802	14

1250. SHRI DINESH CHANDRA YADAV:  
SHRI ANANT KUMAR HEGDE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has constituted a new fund with 500 crore rupees for improving the standard of living of the families living in rural areas of the country;

(b) if so, the details thereof;

(c) the total number of families targeted to be given benefits in the first phase under this scheme;

(d) the time period fixed to complete the first phase of this scheme; and

(e) the assessment made regarding the total number of families to be brought under the scheme and the time by which the same is likely to be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Government of India has approved setting up of Bharat Rural Livelihood Foundation (B.R.L.F.) with a corpus of Rs. 500 crore.

(c) A total of 10 lakh families are likely to benefit in the first phase by setting up of B.R.L.F.

(d) After the operationalization of B.R.L.F. Society, the first phase shall be completed in five years.

(e) Initially B.R.L.F. will focus on about 900 blocks that have more than 20% tribal population in 170 districts in nine States including West Bengal, Odisha, Jharkhand, Chhatisgarh, Madhya Pradesh, Andhra Pradesh, Rajasthan, Maharashtra and Gujarat.

[English]

**Sale of Power by Private Distribution Companies**

1251. SHRI GORAKH PRASAD JAISWAL:  
SHRI S. ALAGIRI:

Will the Minister of POWER be pleased to state:

(a) whether the private power distribution companies have been authorized by the Government to sell power

even if they do not have any surplus power available with them;

(b) if so, the details thereof and the reasons therefor; and

(c) the details of power sold by the private power distribution companies even when they did not have surplus power available with them during each of the last three years along with the details of those benefited from the same?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. The distribution companies are authorized under the Act to sell power to any person. The last provision

of Section 14 of the Electricity Act, 2003 provides as under:

“Provided also that distribution licensees shall not require a licence to undertake trading in electricity. Accordingly, distribution companies are authorized to trade in electricity.”

(c) The Central Electricity Regulatory Commission (CERC) compiles data on short-term bilateral transactions through inter-State trading licensees and, as per data details given by CERC, power sold by the private power distribution companies for the years 2010-11, 2011-12 and 2012-13 respectively are provided in the enclosed Statement-I, II and III.

**Statement I**

*Traders Bilateral Transaction, 2010-11 (Excluding Banking)*

Actually Scheduled Volume (Mus)	Name of the Seller	State	Name of the Buyer	State
1	2	3	4	5
0.73	BRPL	Delhi	HPPC	Haryana
28.30	BRPL	Delhi	KSEB	Kerala
0.10	BRPL	Delhi	PCKL	Karnataka
0.70	BRPL	Delhi	MSEDCL	Maharashtra
47.04	BRPL	Delhi	RDPPC	Rajasthan
134.04	BRPL	Delhi	UPCL	Uttarakhand
31.58	BRPL	Delhi	APPCC	Andhra Pradesh
17.49	BYPL	Delhi	NPCL	Uttar Pradesh
31.03	BYPL	Delhi	UPPCL	Uttar Pradesh
1.20	BYPL	Delhi	MSEDCL	Maharashtra
45.00	BYPL	Delhi	KSEB	Kerala
99.05	BYPL	Delhi	UPCL	Uttarakhand
47.03	BYPL	Delhi	RDPPC	Rajasthan
0.90	NDPL	Delhi	APPCC	Andhra Pradesh
1.26	NDPL	Delhi	UPCL	Uttaranchal
1.99	NDPL	Delhi	UPPCL	Uttar Pradesh
0.35	Tata Power	Maharashtra	NDPL	Delhi
131.12	Tata Power Mumbai	Maharashtra	PSPCL	Punjab
19.50	TPCL	Maharashtra	TNEB	Tamil Nadu

1	2	3	4	5
0.30	TPCL	Maharashtra	VAL	Odisha
119.25	Torrent Power	Gujarat	APPCC	Andhra Pradesh
211.75	Torrent Power	Gujarat	TNEB	Tamil Nadu
31.39	Torrent Power	Gujarat	TANGEDCO	Tamil Nadu
65.42	Torrent Power	Gujarat	MSEDCL	Maharashtra
77.27	Torrent Power	Gujarat	UPPCL	Uttar Pradesh
17.99	Torrent Power	Gujarat	UT CHD	Chandigarh
270.19	Torrent Power	Gujarat	PCKL	Karnataka
16.68	Torrent Power	Gujarat	BESCOM	Karnataka
64.22	Torrent Power	Gujarat	MPPTC	Madhya Pradesh
18.90	Torrent Power	Gujarat	KISPL	Inter State Licensee
56.09	Torrent Power	Gujarat	JVVNL	Rajasthan
35.63	Torrent Power	Gujarat	RDPPC	Rajasthan

**Statement-II***Traders Bilateral Transaction, 2011-12 (Excluding Banking)*

Actually Scheduled Volume (Mus)	Name of the Seller	State	Name of the Buyer	State
36.31	BRPL	Delhi	APPCC	Andhra Pradesh
0.99	BRPL	New Delhi	KSEB	Kerala
28.08	BRPL	Delhi	MSEDCL	Maharashtra
0.17	BYPL	Delhi	WBSEDCL	West Bengal
0.75	NDPL	Delhi	RDPPC	Rajasthan
55.01	NDPL	Delhi	APPCC	Andhra Pradesh
94.95	NDPL	Delhi	MPPTC	Madhya Pradesh
27.23	NDPL	Delhi	WBSEDCL	West Bengal
12.41	RIL	Maharashtra	MPPTC	Madhya Pradesh
2.95	RINFRA	Maharashtra	APPCC	Andhra Pradesh
28.70	Tata Power Mumbai	Maharashtra	MPPTC	Madhya Pradesh
0.40	TPC(L)	Maharashtra	WBSEDCL	West Bengal
35.77	Torrent	Gujarat	APPCC	Andhra Pradesh
48.08	Torrent	Gujarat	MPPTC	Madhya Pradesh
51.26	Torrent Power	Gujarat	PCKL	Karnataka



**Statement-III***Traders Bilateral Transaction, 2012-13 (Excluding Banking)*

Actually Scheduled Volume (MU)	Purchased from- Seller Name	Purchased from State	Sold to Name of Buyer- State	Sold to State
1	2	3	4	5
0.36	BYPL	Delhi	EEL	Maharashtra
3.52	BYPL	Delhi	UPPCL	Uttar Pradesh
2.26	BYPL	Delhi	MSEDCL	Maharashtra
7.65	BYPL	Delhi	MPPMCL	Madhya Pradesh
115.76	BYPL	Delhi	RDPPC	Rajasthan
71.77	BYPL	Delhi	VIPL	Maharashtra
0.50	NDPL (TPDDL)	Delhi	JSEB	Jharkhand
0.29	NDPL (TPDDL)	Delhi	VARDMF	Madhya Pradesh
0.26	NDPL (TPDDL)	Delhi	VARDMN	Madhya Pradesh
21.61	NDPL (TPDDL)	Delhi	MPPTC	Madhya Pradesh
12.77	NDPL (TPDDL)	Delhi	MPPMCL	Madhya Pradesh
68.63	NDPL (TPDDL)	Delhi	Torrent-D	Gujarat
3.19	NDPL (TPDDL)	Delhi	NPCL	Uttar Pradesh
4.65	NDPL (TPDDL)	Delhi	APDCL	Assam
1.42	NDPL (TPDDL)	Delhi	ESIL	Gujarat
6.62	NDPL (TPDDL)	Delhi	PSPCL	Punjab
0.44	NDPL (TPDDL)	Delhi	APNRL	West Bengal
183.43	NDPL (TPDDL)	Delhi	UPCL	Uttarakhand
5.13	NDPL (TPDDL)	Delhi	KSEB	Kerala
0.59	NDPL (TPDDL)	Delhi	STL	Maharashtra
5.70	NDPL (TPDDL)	Delhi	UPPCL	Uttar Pradesh
8.10	NDPL (TPDDL)	Delhi	UT-C	Chandigarh
4.74	NDPL (TPDDL)	Delhi	AVVNL	Rajasthan
6.38	NDPL (TPDDL)	Delhi	JVVNL	Rajasthan
5.23	NDPL (TPDDL)	Delhi	JdVVNL	Rajasthan
3.08	NDPL (TPDDL)	Delhi	UPPCL	Uttar Pradesh
16.86	NDPL (TPDDL)	Delhi	RDPPC	Rajasthan
0.76	NDPL (TPDDL)	Delhi	STL	Maharashtra

1	2	3	4	5
0.37	NDPL (TPDDL)	Delhi	SCL	Andhra Pradesh
6.74	NDPL (TPDDL)	Delhi	MPPMCL	Madhya Pradesh
10.36	NDPL (TPDDL)	Delhi	STL	Maharashtra
9.48	NDPL (TPDDL)	Delhi	WBSEDCL	West Bengal
192.55	NDPL (TPDDL)	Delhi	MSEDCL	Maharashtra
65.11	NDPL (TPDDL)	Delhi	NPCL	Uttar Pradesh
0.71	NDPL (TPDDL)	Delhi	EEL	Maharashtra
7.96	NDPL (TPDDL)	Delhi	ESIL	Gujarat
125.99	NDPL (TPDDL)	Delhi	UPCL	Uttarakhand
8.26	NDPL (TPDDL)	Delhi	RIL, Dahej	Gujarat

[Translation]

**Mangla Express Accident**

1252. SHRIMATI ASWAMEDH DEVI:  
SHRI BHUDEO CHOUDHARY:  
SHRI ANTO ANTONY:  
SHRI JOSE K. MANI:  
SHRI NALIN KUMAR KATEEL:  
SHRI E. G. SUGAVANAM:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware about the Mangla Express derailment accident that occurred near Nashik in Maharashtra on 15 November, 2013;

(b) if so, the details thereof along with loss of life and property and the preventive steps taken by the Railways to check recurrence of such incidents;

(c) whether any inquiry has been conducted to find out the cause of the said derailment and if so, the details thereof; and

(d) the details of the compensation provided to the victims of the said accidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) On 15.11.2013 at 06.20 hours, while the Train No.12618 Up Nizamudin-Ernakulum Mangala Lakshdweep Express was on run between Ghoti and Igatpuri stations of Bhusawal division of Central Railway, its train engine and 13 coaches derailed out of which 3 coaches capsized. In this accident, 3 passengers lost their life, 10 passengers suffered grievous injuries and 13 suffered simple injuries. Cost of damage to railway assets due to this accident is part of the CRS inquiry.

Safety is accorded the highest priority by Indian Railways and all possible steps are undertaken on a continual basis to prevent accidents and to enhance safety. Measures taken by Indian Railways to prevent derailments are as under:

- (i) Upgradation of track structure consisting of Pre Stressed Concrete (PSC) sleepers, 52 kg/60 kg high strength rails for higher axle loads and high density routes; new construction and replacement is done with PSC sleepers only,
- (ii) Long rail panels of 260 meters/130 meters length to minimize number of welded joints to avoid rail fractures,
- (iii) Upgradation of Alumino Thermit Welding and increased use of Mobile Flash Butt Welding,
- (iv) Use of modern diagnostic aids like Ultrasonic Rail Flaw Detectors (USFD) for testing of rails to detect flaw,

- (v) Use of Rail Grinding Machines to enhance safety against rail fractures.
- (vi) Progressive mechanization of track maintenance using sophisticated machines to provide safe and efficient output,
- (vii) Wheel Impact Load Detectors (WILD) alongside tracks to detect unsafe movement of flat wheels over the track,
- (viii) Regular patrolling of railway tracks at vulnerable locations including night patrolling and winter patrolling,
- (ix) Special Safety Inspection Drive at regular intervals.

(c) A statutory inquiry into the above accident is underway by the Commissioner of Railway Safety (CRS)/ Central Circle under the Ministry of Civil Aviation.

(d) Compensation for death/injury in train accidents/ untoward incidents (as defined under Sections 124/124-A of the Railways Act, 1989) is paid by the Railways after a claim for compensation is filed in Railway Claims Tribunal (RCT) and the decree so awarded by the Tribunal in favour of the claimant is decided to be satisfied by the Railway. No compensation has been paid by the Railway as no decree has so far been received by the Railways for award of compensation for the said accident. However, ex-gratia relief as per rules has been granted.

#### **Works under PMGSY**

1253. SHRI KIRTI AZAD:  
SHRI DEVJI M. PATEL.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the slow pace of work under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Bihar and Rajasthan

(b) if so, the details of the projects under the said scheme which have not been completed within the stipulated time period during the last three years and the current year; and

(c) the steps taken by the Union Government to

speed up the work under PMGSY especially in Bihar and Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):  
(a) and (b) 'Rural roads' is a State subject and the responsibility of execution and maintenance of road works under Pradhan Mantri Gram Sadak Yojana (PMGSY) is of the State Governments. In some of the States, the progress of PMGSY is relatively slow. Such States are facing constraints in execution of PMGSY schemes due to inadequate institutional capacity, limited contracting capacity, non-availability of sufficient qualified technical personnel, limited working season, adverse climatic conditions, non-availability of land, non-clearance in respect of the land falling in forest areas, law and order problems etc. Since the launch of the Scheme in December, 2000, the Ministry has cleared projects for 13,332 nos. road works to the State of Bihar and 14,584 nos. road works to the State of Rajasthan. The year-wise projects sanctioned to the States of Bihar and Rajasthan and its completion status are as per the enclosed Statement.

(c) In order to expedite the implementation of PMGSY in the State of Bihar, the Ministry had signed tri-partite agreements with the State Government of Bihar and five Central Public Sector Undertakings (CPSUs) namely M/s IRCON International Limited, M/s National Buildings Construction Corporation Limited, M/s National Projects Construction Corporation Limited, M/s National Hydro-electric Power Corporation Limited and Central Public Works Department in year 2005 and works were allotted to these agencies upto 2008-09 for constructing roads. In the meantime, the State of Bihar has augmented its implementation capacity and the further works are now being executed by the State. Also, the Union Government had been advising the States through various Regional Review Meetings and Empowered Committee Meetings to take suitable necessary actions to expedite works under PMGSY. Some of the actions taken and advices given to the States by the Ministry are as under:

- (i) Increase the number of Programme Implementation Units (PIUs) and adequately staff them with Assistant Engineers and Junior Engineers.

- (ii) Encourage the experienced Sub-contractors to become contractors for road-works.
- (iii) Hold regular contractors-out-reach-conferences to resolve the issues of the contractors.
- (iv) Regular revision of Schedule of Rates (SoRs) by the States to sanction works at current prices and also issue of tenders at prevailing market rates.
- (v) Instructing the States to liquidate the Final Bills of the contractors for the works completed by them expeditiously.
- (vi) Standardising the bidding documents and e-tendering for fast tender actions.
- (vii) Building capacities of field engineers including contractor's engineers.
- (viii) Regular and structured review of physical & financial parameters with the States
- (ix) Strengthening the second-tier quality control mechanisms at the State level including institutionalising the mechanisms.
- (x) Ensuring timely release of funds to the States by the Ministry.

### **Statement**

#### *Progress of works sanctioned to the States of Bihar and Rajasthan*

Year of sanction	State of Bihar (including works entrusted to Central PSUs)		State of Rajasthan	
	No. of works sanctioned	No. of works completed out of the works sanctioned	No. of works sanctioned	No. of works completed out of the works sanctioned
1	2	3	4	5
2000-01	298	281	524	522
2001-02	670	591	662	662
2003-04	-	-	2,115	2,112
2004-05	-	-	577	577

	1	2	3	4	5
2005-06	332	316	1,132	1,115	
2006-07	419	379	3,359	3,300	
2007-08	1,237	1,096	2,746	2,739	
2008-09	5,704	4,294	337	331	
2009-10	-	-	229	212	
2010-11	23	3	-	-	
2011-12	647	59	1,076	866	
2012-13	1,446	14	1,256	46	
2013-14	2,556	0	571	0	
<b>Total</b>	<b>13,332</b>	<b>7,033</b>	<b>14,584</b>	<b>12,482</b>	

[English]

### **Conversion of STD/PCO Booths to Multi-Purpose Stalls**

1254. SHRI BIBHU PRASAD TARAI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received any representation from various sources regarding conversion of STD/PCO booth into multi purpose stall operated by handicapped persons at Railway Stations on humanitarian grounds;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Railways have any proposal for rehabilitation of handicapped persons operating STD/PCO booth since long for their livelihood; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. Some representations including from Members of Parliament have been received for conversion of STD/PCO booth into multi-purpose stall operated by handicapped persons. There is no policy to convert STD/PCO booths into multi-purpose stalls, at present.

(c) and (d) Permission has been granted for sale of SIM cards (new connections), mobile phones and related accessories on payment of certain additional licence fee in

the existing STD/PCO Booths. General Managers of Zonal Railways have been delegated power for granting extension of one year on the basis of satisfactory performance of the licensee, etc.

[Translation]

**VIP Quota in Berth Confirmation**

1255. SHRI PRABHUNATH SINGH:  
SHRI GORAKHNATH PANDEY:

Will the Minister of RAILWAYS be pleased to state:

(a) the norms for confirmation of berth in trains from VIP quota;

(b) the reasons for non-confirmation of the wait listed tickets of the family members/ relatives/friends/guests recommend by the Members of the Parliament;

(c) whether the concerned Members of Parliament are informed about non-confirmation of tickets and if not, the reasons therefor;

(d) the number of complaints received from Members of Parliament whose railway reservations were not confirmed under the quota of reserved seats so far; and

(e) the action taken against the concerned officials for not acceding to the recommendation of the Members of the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Accommodation under Emergency Quota is released in accordance with the priority as per warrant of precedence and well established practice being followed since long. The requests received from Hon'ble Members of Parliament for confirmation of berths out of Emergency Quota for their self travel are complied with. The requests received from them for other than self-travel are also given due priority keeping in view the number of berths available, relative priority of other requests, etc.

(b) As limited accommodation has been earmarked as Emergency Quota (EQ), during peak rush periods, when demand for confirmation of wait-listed ticket out of EQ is very high from various sources e.g. Hon'ble Union

Ministers/Members of Parliament, Hon'ble Supreme Court/ High Courts & other dignitaries, it is sometimes not feasible to accede to all such requests.

(c) Instructions have been issued to all Zonal Railways to nominate a nodal officer at identified important stations to co-ordinate with Members of Parliament in the matters relating to self travel of Members of Parliament (with or without spouse/ companion) and to inform Member of Parliament or his staff of the position whenever accommodation is provided to Hon'ble Member of Parliament in lower than booked class.

(d) and (e) Centralised data of complaints received regarding non-confirmation of berths out of Emergency Quota on the requests of Hon'ble Members of Parliament is not maintained. Complaints received from Hon'ble Members of Parliament and other dignitaries regarding non-confirmation of berths out of Emergency Quota are examined and staff found guilty of not adhering to extant instructions is taken up under Disciplinary and Appeal Rules.

**Surveys in Chhattisgarh and Jharkhand**

1256. SHRI MADHUSUDAN YADAV:  
KUMARI SAROJ PANDEY:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of ongoing/ pending and completed surveys for new railway lines falling in the States of Chhattisgarh and Jharkhand including those announced in the Rail Budget 2013-14, section-wise;

(b) the present status of action taken on the survey report for Dongargarh-Karbirdham-Mungeli -Uslapur-Bilaspur section;

(c) the details of funds allocated and spent thereon, section wise;

(d) the time frame set for the completion of all the said projects ; and

(e) the steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Presently, forty one surveys falling fully and partly in the States

of Chhattisgarh and Jharkhand are in various stages of execution.

(b) Survey report for Dongargarh-Karbirdham-Mungeli-Uslapur-Bilaspur section has been examined and due to un-remunerative nature of the project, it has been decided to shelve the project.

(c) to (e) Since the projects have not been sanctioned, no funds need to be allocated and question of time frame for completion of the projects also does not arise.

[English]

#### **Fleet Size in Airlines**

1257. PROF. RANJAN PRASAD YADAV:

SHRI UDAY SINGH:

SHRI N. DHARAM SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the fleet size of different airlines operating in the country as on date;

(b) the profit and loss during the last three years, airline and year-wise;

(c) whether Indian Airline Aviation industry is facing multifaceted crises and is affected due to high costs of handling and exorbitant taxes;

(d) if so, the details of the burden being faced by Aviation Industry; and

(e) whether the Centre is taking any steps to mitigate the problems, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVILAVIATION (SHRI K. C. VENUGOPAL): (a) Fleet size of schedule domestic operating airlines in India is placed in the enclosed Statement-I

(b) Financial summary of scheduled domestic airlines for the year 2010-11, 2011-12, 2012-13 is given in the enclosed Statement-II.

(c) and (d) Yes, Madam. The Aviation Industry is facing multifaceted crises like High rate of taxes in aviation sector, Global economic slow-down, poor financial health

of domestic airline industry widening gap between revenue and expenses, and depreciation of rupee

(e) The Government has taken several measures like persuading State Governments to reduce VAT on ATF, allowing direct import of Aviation Turbine Fuel by Indian Carriers as actual users, permitting foreign airlines to participate upto 49 per cent in the equity of scheduled air transport undertaking, allowing ECB for working capital requirement of airline industry for a period of one year subject to a total ceiling of US \$1 billion and tax concession for parts of aircraft and testing equipment for third party maintenance, repair and overhaul of civil aircraft.

#### **Statement-I**

##### *List of Fleet Size of Scheduled Airline Companies*

Airlines	No. of aircraft
<b>National Carrier</b>	
Air India	106
Air India Charter	21
Airline Allied Services Ltd.	10
<b>Private Scheduled Domestic Airlines</b>	
Jet Airways	100
Jet Lite (P) Ltd.	13
Spice Jet	57
Blue Dart Aviation Ltd. (Cargo)	06
Go Air	17
Inter Globe Aviation Pvt. Ltd. (Indigo)	72
Deccan Cargo & Express Logistics Pvt. Ltd.	02
LEPL Projects Ltd.	02

#### **Statement-II**

##### *Financial Summary of Scheduled Indian Carriers*

(Rs. in million)

Carrier	Operating Result		
	2010-11	2011-12	2012-13
1	2	3	4
<b>National Carrier</b>			
NACIL (AI+IC combined)	-37408.0	-51001.8	-29866.5*
AI Express	-3196.1	-3225.3	N/A

1	2	3	4
Allance Air	-265.3	-1150.2	-1729.5*
<b>Private Scheduled Domestic Airlines</b>			
Jet Airways	6800.1	-6547.7	1225.8
Jet Lite (P) Ltd.	-609.7	-2885.4	-2468.0
Go Air	1481.4	-746.5	850.9
Kingfisher	-2366.9	-	-
Spice Jet	1281.6	-6293.7	-2798.2*
Indigo	6024.9	-876.8	7957.9

Source: ICAO ATR form-EF furnished by scheduled Indian carriers  
\*provisional figures

[Translation]

**Financial Assistance for setting up  
of Educational institutions**

1258. KUMARI SAROJ PANDEY: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Union Government provides financial assistance to the minority communities for setting up of their own educational institutions and operating them with a view to spread education in their communities; and

(b) if so, the community-wise details of financial assistance provided to the said communities during each of the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) No, Madam. However, Maulana Azad Education Foundation (MAEF) provides *Grants-in-aid* to NGOs for construction and expansion of schools, technicals/vocational training centres with emphasis on girl students.

(b) Details of Grants-in-aid sanctioned to NGOs by MAEF during 2011-12, 2012-13 and 2013-14 (upto 30.11.2013) are annexed given Statement. No Grant-in-aid was sanctioned by MAEF during 2010-11.

**Statement-I**

*Maulana Azad Education Foundation  
Details of grant-in-aid sanctioned during 2011-12*

Sl. No.	Name and Address of the NGO	Year of Sanction	Purpose of grant	Grant-in-aid Sanctioned (Rs.)
1	2	3	4	5
<b>Andhra Pradesh</b>				
1.	Mahmoodia Educational & Welfare Society, Nirmal, Opp-Kasba High School, Nirmal, Distt. Adilabad	2011-12	Prurchase Computer/science lab equipments for school	225000
2.	Gowthami Educational Society 1-1A, Jyothi Swaroopa Nilayam, Tangutur-523274, Distt. Prakasham (AP)	2011-12	Prurchase Computer/science lab equipments for school	300000
3.	Alpha Educational Society, 9/185-4, Saipet, Distt. Cuddapah-516001 (AP)	2011-12	Expension of School bldg.	2000000
<b>Arunachal Pradesh</b>				
4.	Ziro Valley Charity Mission Society, C/o Ziro Valley School, Vill. Lempia, PS/PO: Ziro, Distt. Lower Subansiri (Arunachal Pradesh)	2011-12	Construction of Boy's Hostel bldg.	3000000
<b>Assam</b>				
5.	Jana Kalyan Sangstha, HO: Dhupaguri, PO: Dhupaguri, Distt. Nagaon-782123 (Assam)	2011-12	Expansion of Middle School bldg.	800000

1	2	3	4	5
6.	Aid for the Disabled Society, Morigaon Town, Ward No. 7, PO & Distt. Morigaon-782105 (Assam)	2011-12	Construction of B.Ed. College bldg.	1500000
7.	Tazzuddin Ahamad Educational Trust, C/o Dispur Public School, Notbama, Near Housefed Complex Road, PO: Secretariat, Dispur, Hatigaon, Guwahati-38, Distt. Kamrup (Assam)	2011-12	Expansion of school bldg. & purchase of science/computer lab equipments	1300000
8.	Adarsh Samaj Kalyan Samity, Vill. Beloguri, Natun Bazar, P: Solmari, Via-Haiborgaon, Distt. Nagaon-782002 (Assam)	2011-12	Expansion of High School bldg.	1000000
9.	Pathrakandi College of Education, PO: Patharkandi, Distt. Karimganj-788724 (Assam)	2011-12	Construction of boys Hostel bldg.	1000000
10.	North East Paramedical and Nursing Institute, C/o NEPNI School of Nursing, Ambika Mansion, Hatigaon Main Road, Dispur, Distt. Guwahati-781006 (Assam)	2011-12	Construction of Girls Hostel bldg.	3000000
<b>Bihar</b>				
11.	Kainat Foundation, C/o Kainat Inter School, Kainat Nagar, Kako, Distt: Jahanabad-804418	2011-12	Construction of Hostel. bldg.	1470000
<b>Delhi</b>				
12.	Faisal Education Society, C/o Rajdhani Public School, A-1, Babu Ngar, Tiraha Shiv Vihar, Delhi	2011-12	Purchase of computers for School lab	250000
<b>Chhattisgarh</b>				
13.	Osmani Educational Society, Chhotapara, Near Masjid, Raipur-492001	2011-12	Construction of Hr. Sec. School bldg.	2500000
<b>Gujarat</b>				
14.	Pir Haji Alishah Bukhari High School Samakhiyali Trust, National Highway No. 8, Nr. Char Rasta, Samakhiyari, Tq. Bhachau, Distt. Kuchchh	2011-12	Construction of 30 bedded Boys Hostel bldg.	1000000
15.	Darul Uloom Faizur-rahman Trust, Opp. Vrudhhashram, R.T.O. Road, Junagadh-362001	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
16.	Doctor Nakadar Charitable Trust, N. B. Complex, Purbordi Chakla, Kadi (N.G.) Distt. Mehsana-382715	2011-12	Expansion of High School bldg.	1000000
17.	Gulshan-e-Maher Muslim Minority Public Education Trust, 4085, "GULSHAN", Opp. Delta Aptt., Kalyaniwad, Khanpur, Ahmedabad-380001	2011-12	Expansion of Primary School bldg.	600000
18.	Nutan Education Sarvajanik Trust, Nava Chowk, Vahorvad, Sojitra, Distt. Anand-387240 (Gujarat)	2011-12	Construction of High School bldg.	2000000



1	2	3	4	5
19.	Sarvodaya Kelavani Mandal, At. & PO: Kanodar, Ta. Palanpur, Distt. Banas-kantha-385520 (Gujarat)	2011-12	Expansion of Hr. Sec. School bldg.	1500000
20.	Madarsa-e-Gharib Nawaz Trust, Chandroda, Tq. Becharaji, Distt. Mehsana-384030 (Gujarat)	2011-12	Expansion of High School bldg.	1000000
21.	National Education Trust, Green Park, Bhagdavada, Distt. Valsad-396001 (Gujarat)	2011-12	Consturction of School building.	600000
<b>Haryana</b>				
22.	Mewat Education Board, C/o Choudhary Mohd. Yasin Khan High School, Nuh, Distt. Mewat,	2011-12	Expansion of High School bldg.	1000000
23.	Education & Development Society, Village Khushpuri, PO: Nagina, Distt. Mewat-122108	2011-12	Expansion of High School bldg.	1000000
24.	Mewat Educational and Welfare Sangathan, Bhadas, Nagina, Distt.-Mewat-122108	2011-12	Expansion of High School bldg.	1000000
25.	Ch. Azmat Khan Memorial Human Welfare Soceity, Vill: Neemkhera, Alipur Tigra Tehsil Ferozpur Jhirka, Distt. Mewat-122104	2011-12	Construction of 30 bedded boys Hostel bldg.	1000000
26.	Anishiea Educational & Welfare Society, Vill: Jhimrawat, Tehsil Firozpur Jhirka, Distt: Mewat	2011-12	Expansion of High School bldg.	1000000
27.	Gramin Vikas and Siksha Sudhar Samiti, C/o Mewat Vikas High School, Mahun Chopra, Tehsil FP Jhirka, PO: Mandekhera Distt. Mewat-122108 (Haryana)	2011-12	Expansion of High School bldg.	1000000
28.	Jan Vikas Avam Shiksha Samiti, Vill. Dungeja, PO: Pinangwan, Tehsil: FP Jhirka, Distt. Mewat-Nuh-122508 (Haryana)	2011-12	Expansion of High School bldg.	1000000
29.	Mewat Educational & Development Society, C/o M.G. Middle School, Ranyala Khurd (Jhanda), Tehsil: Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of Middle School bldg.	800000
30.	Mewat Educational Organisation, C/o Utopian Sr. Sec. School, Vill. Punhana, Distt. Mewat-122508 (Haryana )	2011-12	Construction of High School bldg.	2000000
31.	Mewat Educational & Development Society, Dungeja, PO: Pinangwan, Tehsil F.P. Jhirka, Distt. Mewat-122508 (Haryana)	2011-12	Expansion of Sr. Sec. School bldg.	1500000
32.	Mewat Shiksha Sudhar Samiti, Vill. Mundheta, PO: Pinangwan, Teh. Punhana, Distt. Mewat-Nuh-122508 (Haryana)	2011-12	Construction of High School bldg.	1000000
33.	Jan Vikas Evam Shiksha Sudhar Samiti, No. 64, Pachanka, PO: Hathin, Distt. Palwal (Haryana)	2011-12	Expansion of School bldg.	600000

1	2	3	4	5
34.	Sahil Education Society, Khori Kalan (Tauru) Distt. Mewat-122105 (Haryana)	2011-12	Construction of School bldg	2500000
<b>Jammu and Kashmir</b>				
35.	Child Right Education Society, C/o New Spring Buds Educational Institute, Wehdatpura, Distt. Budgam (Jammu and Kashmir)	2011-12	Construction of High School bldg	1000000
<b>Jharkhand</b>				
36.	Hafiz Alhaz Zakariya Education Trust, Patratoli, Kanke, Distt. Ranchi-834006 (Jharkhand)	16.09.09	Expansion of School bldg.	1000000
37.	Abdur Razzaque Ansari Memorial Welfare Society, Irba, Ormanjhi, Distt. Ranchi-835238 (Jharkhand)	20.07.10	Construction of Girls Hostel bldg.	3000000
<b>Karnataka</b>				
38.	The Mavalli Education Society, #64, 2nd Cross, Lalbagh fort Road, Dodda Mavalli, Bangalore-560004	2011-12	Expansion of School bldg.	1000000
39.	Saquafia Millat Education Society, Vivekanad Nagar, Gadag	2011-12	Construction of 30 Bedded Boys Hostel bldg.	1000000
40.	Mathruvani Educational Society, Kamakshipalya, 2nd Stage, Basavesh-Waranagar, Bangalore-560079	2011-12	Purchase of computers/science lab equipments	300000
41.	Aftab Educaiton Trust, Yermarus Camp-584135, Tq. & Distt.-Raichur	2011-12	Construction of 100 Bedded Boys Hostel bldg.	3000000
42.	Radiance Education Society, Talikoti, Tq. Muddebihal, Distt. Bijapur-586214	2011-12	Expansion of Primary School bldg.	600000
43.	Azad Educational Society, C/o Abul Kalam Azad High School, Athani-591304, Belgaum (Karnataka) (Ph: 251692)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
44.	Ar-Rehan Educational Trust, Assar Mohalla, Sira-572137, Distt. Tumkur (Karnataka)	2011-12	Consturction of 30 Bedded Boys Hostel bldg.	1000000
45.	MMU Trust, Konkani Doddi, Ramadevara Betta Road, Ramanagaram-571511, Distt. Bangalore (Karnataka)	2011-12	Construction of 30 bedded girls hostel bldg.	1000000
46.	People's Education Society & Trust, Shaikh Campus, Nehru Nagar, Distt. Belgaum-590010 (Karnataka)	2011-12	Construction of 100 Bedded Boys Hostel bldg.	3000000
47.	Millat Education and Welfare Society, Basha Nagar, Distt. Davangere-577001 (Karnataka)	2011-12	Purchase of Equipments/ machinery/tools/furniture for VTC	500000
48.	Royal Education Society, Old Exhibition Building, Sheshadri Iyer Road, Distt. Mysore (Karnataka)	2011-12	Construction of School bldg.	600000

1	2	3	4	5
49.	Noor Afzal Educational & Charitable Trust, Opp. Raj-Rajeshwari Hotel Vasant Nagar, MSK Mill Road, Gulbarga-585102 (Karnataka)	2011-12	Purchase of Lab equipment	500000
<b>Kerala</b>				
50.	Nadvathul Islam, Vaduthala, C/o Nadvathul Islam School, PO: Nadvath Nagar, Distt. Alappuzha,	2011-12	Expansion of Primary School bldg.	600000
51.	Nusrathul Islam Trust, C/o Rahmath Public Hr. Sec. School, Pullur, Karuvambram PO: Manjeri-3, Distt. Malappuram-676123	2011-12	Expansion of Hr. Sec. School bldg.	1500000
52.	Valapattanam Muslim Welfare Association, C/o Tajum Uloom English Medium High School, Village & PO: Valapattanam, Distt. Kannur-670010	2011-12	Expansion of High School bldg.	1000000
53.	Al-Arif Educational & Charitable Trust, Ashoka Road, Kaloor, Cochin	2011-12	Expansion of High School bldg.	1000000
54.	Islahiya Association, Chennamangallur, Mukkam, Calicut	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
55.	Ansarul Islam Charitable Trust, C/o Markazul Uloom Eng. School, At & PO: Kondotty-673638, Distt. Malappuram (Kerala)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
56.	Guidance Islamic Centre, Kattuppara, PO: Chelakkad, Via Pulamanthole, Distt. Malappuram-679323 (Kerala)	2011-12	Expansion of Hr. Sec. School bldg.	1500000
57.	Mankada Anadha Sala Sangham, C/o Mufeed AI-Uloom Arabic College, Post-Mankada, Distt. Malappuram-679324 (Kerala)	2011-12	Construction of 30 Bedded girls Hostel bldg.	1000000
58.	Irshad Educational & Charitable Trust, C/o Irshad High School, Mannarkkad, Distt.-Palakkad-678582 (Kerala)	2011-12	Expansion of High School bldg.	1000000
59.	Koppam Muslim Education Trust, PO: Pulassery, Koppam, Distt. Palakkad-679307 (Kerala)	2011-12	Construction of Girls Hostel bldg.	1000000
60.	Muslim Cultural Trust, PO. Melmuri, Distt. Malappuram (Kerala)	2011-12	Construction of Girls Hostel bldg.	3000000
61.	Thaikkattukara Muslim Jamath Educational & Charitable Trust, PO: Thaikkattukara, Aluva, Distt. Ernakulam (Kerala)	2011-12	Expansion of School building	1000000
62.	Kumaranellur Islahiya Arabic College & Orphanage Committee, C/o Islahiya Orphanage School, Kumaranellur, PO: Angadi, Distt. Palakkad-679552 (Kerala)	2011-12	Construction of Hostel bldg.	1500000

1	2	3	4	5
<b>Madhya Pradesh</b>				
63.	Anand Vihar Shiksha Samiti Evam Samaj Kalyan, Opp. Telephone Exchange, Samrat Nagar, Waraseoni, Distt. Balaghat-481371	2011-12	Expansion of High School Bldg	1000000
64.	Abhilasha Sanskritik Evam Shaikshanik Sangthan, F-14, Misha Apartment, Karbala Road, Bhopal (MP)	2011-12	Expansion of B.Ed. College bldg.	1500000
<b>Maharashtra</b>				
65.	Masoomen Education Society, C/o Super English Medium High School, Mangal Colony, Sahyadri Nagar, Sangli	2011-12	Purchase of Science/Computer Lab equipments	300000
66.	Minority Educational Society, Plot No. 6, Shadab Bagh, Bhosa Road, Distt. Yavatmal	2011-12	Construction of High School bldg.	2000000
67.	Yavatmal Zilla Alpsankhayak Mahila Vikas Bahuddeeshiya Sanstha, C/o Urdu D.Ed College, Alaminagar, Panderlowada Road, Near Reliance Petrol Pump, At & Post-Yavatmal-445001	2011-12	Expansion of D.Ed. College Bldg.	1000000
68.	Cosmopolitan Educational & Welfare Society, Opp. Shivaji Park, Nankheda Road, Nanal Peth, Parbhani-431401	2011-12	Expansion of B.Ed. College bldg.	1000000
69.	Darul Uloom Zakaria, At. & PO-Kondave, Tal & Distt.-Satara-415002 (MS)	2011-12	Expansion of Primary School bldg.	600000
70.	Tiger Welfare Association, At. Post-Jaihind Saw Mill, Subhash Road, Beed-431122 (MS)	2011-12	Expansion of D.Ed College bldg	1000000
71.	Raja Education & Bahuuddeshiya Society, Pimpalgain, Raja, Tq. Khamgaon, Distt. Buldana (MS)	2011-12	Construction of High School bldg.	2000000
72.	Maulana Azad Urdu Education Society, Wadner Gangai, Tq. Daryapur, Distt. Amravati-444819 (MS)	2011-12	Expansion of High School bldg.	1000000
73.	Mahatma Gandhi Education Society C/o Khan Abdul Gaffar Khan Urdu High School, Fakrabad, Mohalla-Pathri, Distt. Parbhani-431506 (MS)	2011-12	Construction of School bldg.	2500000
74.	Mother Teresa Educational Trust, Old Collector Compound, Plot No. 15, Room No. 45, Gate No. 05, Malad (W), Mumbai-400095 (MS)	2011-12	Construction of School bldg.	2500000
75.	Walawa Taluka Baudha Society, C/o Wanlesswadi High School, Wanlesswadi, Tal. Miraj, Distt. Sangli-416416 (MS)	2011-12	Construction of Boys Hostel bldg.	3000000
76.	Shri Umajirao Sanamadikar Medical Foundation, Jath, Tal. Jath, Distt. Sangli-416404 (MS)	2011-12	Construction of Boys Hostel bldg.	3000000

1	2	3	4	5
<b>Manipur</b>				
77.	The Rural Development Backward Organisation, Vill. Changamdabi Mathak Sagallou, PO/PS: Yairipok-795149, Distt.-Imphal East-II (Manipur)	2011-12	Expansion of Middle School bldg.	800000
78.	The A. Ghani Educational Society, Minthuthong, Hafiz Hatta, PO: Imphal, Distt. East Imphal-795001	2011-12	Expansion of High School bldg.	1000000
79.	Nilofar Education Development Society, Khergao, Imphal East-795001 (Manipur)	2011-12	Construction of High School bldg.	1200000
80.	Kashung Thoyiba Leingaila Educational Resource Centre, PB No. 38, Phungreitang, Circle Road (Zingsho Phungreitang/Seipet Ramlung) Distt. Ukhrol-795142 (Manipur)	2011-12	Construction of Boys Hostel bldg.	3000000
<b>Tamil Nadu</b>				
81.	Texcity Medical & Educational Trust, Texcity Campus, Podanur Main Road, Coimbatore-641023	2011-12	Consturction of Girls Hostel bldg.	2500000
82.	Takwa Education Trust, C/o TET Teacher Training Institute for Women, 6/907, Trichy Main Road, Netaji Nagar, Distt. Namakkal-637001	2011-12	Expansion of D.Ed. College bldg.	1000000
<b>Uttar Pradesh</b>				
83.	Eram Educational Society, C-Block, Indiranagar, Lucknow	2011-12	Construction of 30 Bedded Girls Hostel bldg.	1000000
84.	Aman Social Welfare Society, 58, Bhitargaon, Neoria, Hussainpur, Pilibhit	2011-12	Expansion of High School Bldg.	1000000
85.	Habib Shiksha Prasar Samiti, C/o Habib Kanya Inter College, Nayagaon, Jungle Kaur, Distt. Gorakhpur	2011-12	Expansion of Middle School bldg.	800000
86.	Alp Sankhyak Samaj Swasthiya Evam Shiksha Samiti, Mohalla Upadiyan, Town-Kethore, Distt.-Meerut-250104	2011-12	Expansion High School bldg.	1000000
87.	Rafi Ahmad Usmani Kanya Inter College Samiti, Vill & Post:-Kafara, Distt.-Lakhimpur Khiri-262701	2011-12	Purchase of Computer/Science Lab equipment	500000
88.	Khaliq Ahmad Usmani Girls Inter College Samiti, Village & Post-Padriya Tula Distt.-Lakhimpur Khiri-262701	2011-12	Purchase of Computer/Science Lab equipments	500000
89.	Najibabad Educational Society, C/o Najibuddaula Girls Inter College, Najibabad, Mohalla-Bisatyan, Distt.-Bijnor-246763	2011-12	Expansion of Hr. Sec. School bldg.	1500000
90.	Maulana Azad Sikshan Sansthan, Village-Naudar, PO: Ramgarh, Distt. Chandauli	2011-12	Expansion of Hr. Sec. School bldg.	1500000

1	2	3	4	5
91.	Athar Educational Society, F-16, Guiyan Bagh, Distt. Moradabad-244001	2011-12	Expansion of High School bldg.	1000000
92.	Lalla Miyan Janta Education Society, Town & P.O. Saidpur, Tehsil-Bisauli, Distt. Badaun-202525	2011-12	Construction of High School bldg.	2000000
93.	Qasimul Uloom Shiksha Samiti, Mohalla-Azad Nagar, Vill & Post-Mankapur, Distt-Gonda-271302	2011-12	Expansion of Middle School bldg.	800000
94.	Saint Saif Shikshan Sansthan, C/o Saint Saif J. H. School, Mohallah-Naipura, Gazraula, Distt.-J.P. Nagar	2011-12	Expansion of High School bldg.	1000000
95.	Tasadduque Husain Muslim Educational Society, C/o Waseem Turki Muslim Degree College, Vill. Fatehpur Mafi, Post Palaula, Distt. JP Nagar-244222	2011-12	Construction of 30 Bedded Boys Hostel bldg.	1000000
96.	Zafar Shiksha Pracharani Samiti, C/o Zafarul Millat Memorial High School, Nizamabad, Azamgarh-276206	2011-12	Expansion of High School bldg.	1000000
97.	Smt. Mariyam Bibi Sewa Samarpan Sansthan, Village Pure Lahuria, Kodaras Khurd, Block Amawan, Distt. Raibareli	2011-12	Construction of VTC bldg. & Purchase of Machinery/tools equipment	2000000
98.	Naseem Memorial & Welfare Society, Village Seemara, Ramnagar Road, PO: Katesar, Distt. Chandauli	2011-12	Expansion of Hr. Sec. School bldg.	1500000
99.	Madarsa Nisarul Uloom Shahzadpur, Akbarpur, Ambedkar Nagar-224122	2011-12	Construction of 100 Bedded Boy's Hostel bldg.	3000000
100.	Maulana Abul Kalam Azad Welfare Society, Ajay Nagar, New Ismail, Lucknow C/o Maulana Azad Prathmik Vidhyala, Dakshintola, Town: Banki, Distt. Barabanki (UP)	2011-12	Expansion of Middle School bldg.	800000
101.	Abu Hurairah Model School Samiti Madina Colony, Firozabad-283203	2011-12	Expansion of high school bldg.	1000000
102.	Abrar Hussain Educational Society, Bldhuna Road, Saurikh, Distt.-Kannauj-209728	2011-12	Expansion of High School bldg.	1000000
103.	Abdul Bari Muslim Educational Society, C/o S.B.M. Girls Inter college, Pakka Bagh, Bijnore Road, Amroha-244221, Distt.-J.P. Nagar	2011-12	Purchase of Computer/Science Lab equipments	300000
104.	Nasrullah Montessori Nursery School, Ansar Nagar, Sirsia, PO: Balua, Distt. Maharajganj-273302	2011-12	Expansion of Primary School bldg.	600000
105.	Maulana Azad Educational Society, Kot West, Idgah Road, Hasanpur-244241, Distt. J.P. Nagar	2011-12	Construction of Primary School bldg.	1000000

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106.	A.N. Ambedkar Siksha Sansthan, C/o A. N. Ambedkar High School, Gram Machhriya Gaon, 506, Yashoda Nagar Kanpur	2011-12	Construction of 100 Bedded Boys Hostel bldg.	3000000
107.	Shahid Memorial Educational Society, C/o Shahid Memorial Junior High School, Near Ravan Chungi, Qaboolpura, Badaun-243601	2011-12	Construction of 30 Bedded Boys Hostel Bldg	1000000
108.	The Modern Educational Society, Near Jama Masjid, Deoband-247554 Distt. Saharanpur	2011-12	Construction of Primary School bldg.	1000000
109.	Greenfield Modern Society, Arya Nagar, Chhutmalpur, Distt.-Saharanpur-247662	2011-12	Construction of Middle School bldg.	1500000
110.	Islamic Association, C/o Shabnam Memorial Hr. Sec. School, Barhalganj, Distt. Gorakhpur	2011-12	Expansion of High School bldg.	1000000
111.	Mary Children Academy, C/o Jesus & Mary Inter College, PO: Nawabganj, Distt. Bareilly-243406	2011-12	Expansion of Hr. Sec. school bldg.	1500000
112.	Sunbeam Elimentary School Samiti, Vill. & Post Abdullahpur, Distt. Meerut	2011-12	Expansion of Hr. Sec. school bldg.	1500000
113.	Dalit Pichhra Varg Alpsankhyak Avam Nirasharit Mahila Utthan Samiti, V/P-Inhauna, Singhpur, Tiloi, Raebareli-229801	2011-12	Construction of Boys & Girls Hostel bldg.	3000000
114.	Warsi Higher Secondry School Society, Vill: Qazipur, PO: Afzalpurwari, Sirathu, Distt. Kaushambi-212217 (UP)	2011-12	Expansion of Hr. Sec. school bldg.	1500000
115.	Kisan Mahavidyalaya Shikshan Sansthan, Vill. Mahuwa Pakar, PO: Gavra Chauki, Tehsil Mankapur, Distt. Gonda-271312 (UP)	2011-12	Expansion of B.Ed. College bldg.	1500000
116.	Mutakallim Muslim Educational Society, C/o Shaikh Rajab Ali Hr. Sec. School, Bamhaur, Azamgarh (UP)	2011-12	Expansion of High School bldg.	1000000
117.	Darul Uloom Qadria Gulshan-e-Barkat, Parasarai, PO: Intyathol, Distt. Gonda	2011-12	Construction of Girls Hostel bldg.	2500000
118.	Saima Shiksha Samiti C/o Saima Intermediate College, Vill. & Post: Majhil Gaon, Tehsil Kunda, Distt. Pratapgarh-230204 (UP)	2011-12	Expansion of Hr. Sec. School Bldg.	1500000
119.	Madarsa Saqlania Asgar Ali Darul Uloom Ahle Sunnat School Samiti, C/o DMA Public Jr. High School, Vill. Dhanori, Tehsil Swar, Distt. Rampur (UP)	2011-12	Expansion of Middle School bldg.	800000
120.	Bhartiya Shiksha Prachar Sansthan, Bhikampur, Block Bijauli, Aligarh-202130	2011-12	Expansion of High School bldg. & Computer Lab equipment	1250000

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121.	Prayagraj Welfare Society, C/o Benhur High School, 592-B, Sultanpur Bhawa, Allahabad-211003 (UP)	2011-12	Expansion of High School bldg.	1000000
122.	Society for Educational and Rural Development, C/o Indian Public School, Pakbara Road, Dingerpur, Distt. Moradabad-244301 (UP)	2011-12	Expansion of Middle School bldg.	800000
123.	Oxford Public School Siksha Samiti, C/o Oxford Veer Abdul Hameed High School, Mohalla-Fatehullah Ganj, Ward No. 19, Thakurdwara, Distt. Moradabad-244601 (UP)	2011-12	Construction of Boys Hostel bldg.	1300000
124.	Sheikh Gulam Hasan Parshikshan Sansthan, Vill. Razzak Khera, PO: Asahi Azampur, Distt. Hardoi-241305 (UP)	2011-12	Expansion of Primary School bldg.	600000
125.	Azizia Montessori School Samiti, Mohalla-Pureniya Talab, Distt. Balrampur (UP)	2011-12	Expansion of Middle School bldg.	800000
126.	Ruksana Begum Educational Society, Vill. Atrasi Kalan, Distt. J.P. Nagar-244236 (UP)	2011-12	Expansion of High School Bldg.	1000000
127.	Mirza Ahsanullah Beg Education & Social Welfare Society, Vill. & Post: Anjan-Shaheed, Distt. Azamgarh-276125 (UP)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
128.	Shaheed Ashfaquallah Khan Memorial Welfare Society, 12, Mohanpura, Orai, Distt. Jalaun-285001 (UP)	2011-12	Expansion of Hr. Sec. school bldg.	1500000
129.	Faujdar Hasnain Educational & Social Welfare Society, Vill. Shahabad, PO: Bridge-Manganj, Distt. Maharajganj-273157 (UP)	2011-12	Expansion of High School bldg.	1000000
130.	Mohammad Arif Islamiya Education Society, C/o M. A. Islamiya Hr. Sec. School, Divyapur Road, Bidhuna, Distt. Auraiya-206243 (UP)	2011-12	Expansion of High School bldg. & Purchase Computers & equipments	1300000
131.	Navada Gramudhyog Vikas Samiti, Mohalla Bagla, Amroha, Distt. JP Nagar-244221 (UP)	2011-12	Construction of Middle School bldg.	1000000
132.	Jamia Darussalam Society, 609, Sector-4, Shastri Nagar, Meerut, C/o Jamia Darus-Salam School, Mohalla Purab Thok, Patiyali Road, Ganjdundwara, Distt. Kashiram Nagar-207 242	2011-12	Expansion of Primary School bldg.	600000
133.	Indira Balika Shikshan Samiti, Vill. & Post Tekuatar-Ramkola, Distt. Kushinagar (UP)	2011-12	Expansion of Hr. Sec. school bldg.	1500000
134.	Smt. Sumitra Devi Balika Uchcharat Madhiyamik Vidyalaya Shiksha Samiti, Vill. Ramchandrapur, PO: Sithora, Distt. Fatehpur (UP)	2011-12	Purchase of Computer and Science Lab equipments	500000



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135.	M. Jauhar Ali Educational Society, C/o Maulana Jauhar Ali Girls School, Vill. Purnaha Buzurg, Kinder Patti, Distt. Kushinagar (UP)	2011-12	Construction of Middle School bldg.	800000
136.	Arjun Seva Samiti, Vill. Khojpur, PO: Manjhanpur, Distt. Kaushambi (UP)	2011-12	Purchase of Computer Lab equipments	300000
137.	Shri Sadhu Saran Singh Bal Vidya Niketan, Vill. & Post: Barayepur, Distt. Fatehpur-212656 (UP)	2011-12	Expansion of Hr. Sec. school bldg.	1500000
138.	Swargiya Abdul Jabbar Uchattar Madhyamik Vidyalaya Samiti, Vill. Sukhankheda, PO: Bhatoli, Tehsil-Sandeela, Distt. Hardoi-241001 (UP)	2011-12	Construction of Boys Hostel bldg.	1000000
139.	Arshi Modern Nursery & Primary School Society, C/o Arshi Girls Inter College, 88/156, Chaman Ganj, Md. Ali Park, Kanpur (UP)	2011-12	Purchase of Computer/Science Lab equipments at Arshi Girls Inter College & expansion of Arshi Public Education Centre (school) bldg.	1300000
140.	Rabia Khatoon Memorial Balika Vidlaya Society, Post Kampil, Tehsil-Kairganj, Farrukhabad (UP)	2011-12	Expansion of Middle School bldg.	800000
141.	Madarsa Islamia Maqtab Committee, Vill. Alhadpur, Post Fazil Nagar, Distt. Kushinagar-274401 (UP)	2011-12	Expansion of Middle School bldg.	800000
142.	Haji Ali Jan Khan Memorial Educational Society, Villgae & Post-Shareef Nagar, Tehsil-Thakudwara, Distt. Moradabad-244602 (UP)	2011-12	Construction of 100 Bedded Dormitory type Boys Hostel bldg.	3000000
143.	Khawaja Gareeb Nawaz Public School Samiti, Vill. Chandkheri, Post-Dilari, Distt. Moradabad-244401 (UP)	2011-12	Expension of High School bldg.	1000000
144.	Bazm-e-Adab Society, Mohalla Qazi Sarai 1st, Nagina, Distt. Bijnor-246762 (UP)	2011-12	Expention of Middle School bldg.	800000
145.	Babar Shiksha Samiti, Village-Hazrat Nagar Garhi, Tehsil-Sambhal, Distt. Moradabad-244301 (UP)	2011-12	Expansion of High School bldg.	1000000
146.	Rafeeq Educational & Welfare Society, Mohalla Neemtala, Gamgoh, Distt. Saharanpur.	2011-12	Construction of Primary School bldg.	1000000
147.	Dr. Mehmood Ahmed Memorial Society, C/o A. B. Convent Juniour High School, Khera, Gariya Gaon, Nagra, Distt.-Jhansi-284003 (UP)	2011-12	Construction of Middle School bldg.	1500000
148.	Muslim Progressive and Educational Council of UP, Abul Barkat, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
149.	Shri Gafoor Khan Islamia Shiksha Samiti, Vill: Rampur, Po: Farida, Teh: Jasrana, Distt. Firozabad.	2011-12	Expansion of High School Bldg	1000000

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150.	N. Rahman Allahabad Public School Society, Noorulla Road, Allahabad-211003 (UP)	2011-12	Construction of 100 Bedded Girls Hostel bldg.	3000000
151.	Shri Munawwar Hussain Muslim Shiksha Vikas Samiti, C/o M. S. Sainik High School, Ameenpur Sanvrow, Post-Karari, Tehsil-Manjhanpur, Distt. Kaushambi (UP)	2011-12	Expansion of High School bldg.	1000000
152.	New Indian Montessory School Samiti, Vill. Sonversa, Post-Vishnupur Beria, Block-Padrikripal, Atroli Road, Distt. Gonda-271601 (UP)	2011-12	Construction of High School Bldg.	1000000
153.	Era Educational Society, Kasba & PO: Shahi, Teh: Meerganj, Distt. Baraily-243505 (UP)	2011-12	Expansion of High School bldg.	1000000
154.	Shakeel Educational Society, A-645, Indira Nagar, Distt. Lucknow (UP)	2011-12	Expansion of Primary School bldg.	500000
155.	Sardar Khan Alp Sankhyak Vikas Sansthan, C/o Sardar Khan Alp Sankhayak Higher Secondary School, Vill. & Post-Kailai, Distt. Firozabad-225122 (UP)	2011-12	Expansion of High School bldg.	1000000
156.	Maharana Pratap Balika Uchchatar Madhyamik Vidyalay Samiti, Karchalpur, Distt. Fatehpur (UP)	2011-12	Construction of 30 Bedded Boys Hostel Bldg.	1000000
157.	Anjuman-e-Shaikhul Hind Society, Kasimabad, Post-Anjan Shaheed, Teh: Sagrhi, Distt. Azamgarh-276125 (UP)	2011-12	Expansion of School bldg.	600000
158.	Menhadi Hasan Memorial Education Centre School Samiti, Jarari, Distt. Farrukhabad (UP)	2011-12	Construction of School bldg.	800000
159.	Anjuman Islahul Muslemin, Post & Town-Dasna, Distt. Ghaziabad-201001 (UP)	2011-12	Expansion of School bldg.	1500000
160.	Manav Sewa Sansthan, 36, ITI Road, Dakshini Gautam Nagar, Distt. Fatehpur (UP)	2011-12	Purchase of Computer and Science Lab equipments	500000
161.	Maharaja Aditya Narayan High School Association, Bhadohi, Distt. Sant Ravidas Nagar-221401 (UP)	2011-12	Expansion of School bldg. & Purchase of Lab equipment	1500000
162.	M.K. Sewa Sansthan, Vill. Kabra, Barayepur, Distt. Fatehpur (UP)	2011-12	Expansion of School bldg.	600000
163.	Freedom Fighter Maulana Hussain Ahmed Madni Educational Trust, Madni Manzil, Madni Nagar, Deoband, Distt. Saharanpur-247554 (UP)	2011-12	Construction of Girls Hostel bldg.	3000000
164.	Maulana Abul Kalam Azad Academy, Nagla-Sahu, PO: Jaeer, Distt. Meerut-250406 (UP)	2011-12	Expansion of School bldg.	800000
165.	Maulana Abul Kalam Azad Memorial Welfare Society, Mohalla-Pathanpura, Deoband, Distt. Saharanpur (UP)	2011-12	Construction of School bldg.	1000000

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<b>Uttarakhand</b>				
166.	Madarsa Gulzar Farid Society, C/o M.G.F.M. Inter College, Dargah Imam Sahab Piran Kaliyar, Post Khas Roorkee, Distt. Haridwar-247667	2011-12	Construction of 100 Bedded Boys Hostel bldg.	3000000
167.	Mother India Alp Sankhyak Siksha Samiti, Missarwala, Post Kunda, Tehsil Kashipur, Distt. U.S. Nagar	2011-12	Expansion of High School bldg.	1000000
<b>West Bengal</b>				
168.	Beluni Janakalyan Sangha, PO: Dholahat, Block: Kulpi, Distt. South 24-Parganas	2011-12	Construction of 50 Bedded Hostel bldg.	1500000
169.	Charaktala Manab Sampad Bikash Samity, Vill. Charaktala, PO Gangaprasad, Distt. Malda-732207 (West Bengal)	2011-12	Purchase of Machinery/tools/ equipment for VTC	500000
Total				225795000

*Maulanda Azad Education Foundation  
Details of grant-in-aid sanctioned during 2012-13*

Sl. No.	Name and Address of NGOs	Year of Sanction	Purpose	Amount (Rs.)
1	2	3	4	5
<b>Andhra Pradesh</b>				
1.	Iqra educational Soceity, Ward No. 10, Rakkaspet, Bodhan, Distt., Nizamabad (AP)	2012-13	For construction of High School Building	1,350,000
2.	Arasrsh Vidya Mandir, Kondapeta, Banaganapalli, Distt. Kurnool (AP)	2012-13	For purchase of Computer/ Science Lab. Equipment	250,000
3.	Sister Care Education Society, 2-14-151, Syamala Nagar, Nr. Railway Gate, Distt. Guntur (A.P.)	2012-13	For construction of 100 bedded Girls Hostel Bldg	3,000,000
4.	Khwaja Garib Nawaz Educational Society, Main Road, Kangala Distt. Guntur (AP)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
5.	Muslim Minorities Education & Welfare Society, Vijaynagar Distt. Hyderabad (AP)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
6.	Godavari Educational Society, D. No. 16-2-70, Opp. Old Water Tank, Wednesday Market, Bhimavaram, Distt. West Godavari (AP)	2012-13	Expansion of Primary School Bldg.	600,000
<b>Bihar</b>				
7.	Edara Al-Nishat Muslemeen Educational Society, Indrapuri Colony, Ashiana Road, Raja Bazar, Distt. Patna (Bihar)	2012-13	For expansion of B.Ed College Bldg.	1,500,000

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8.	Alp Sankhyak Viaks Paristhan Kendra Nalanda Kaghzi Mohalla, Bihar Sharif, Distt. Nalanda (Bihar)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
9.	Edara Falahul Muslemin, Phulwari Sharif, Patna (Bihar)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
<b>Gujarat</b>				
10.	Azad Education Trust, B-11/12, Rehan Park Society, Opp. Welfare Hospital, Bharuch, (Gujarat)	2012-13	For purchase of Computer/ Science Lab. Equipment	250,000
11.	Napad Vanta Minority Educational Trust, At. Napad (vanta), Distt. Anand (Gujarat)	2012-13	For construction of High School Building	2,000,000
12.	Dhandhuka Taluka Muslim Kelwani Mandal, Nr. Pirasar Talav, Dhandhuka, Distt. Ahmedabad (Gujarat)	2012-13	For expansion of High School Building	1,000,000
13.	Borsad Taluka Muslim Education Trust, Borsad 388540, Distt. Anand (Gujarat)	2012-13	For purchase of Computer/ Science Lab. Equipment for school	250,000
14.	Faiz Charitable Trust, Bapunagar, Shital Char Rasta, Rander Road, D. Surat (Gujarat)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
<b>Haryana</b>				
15.	Gramin Bal Vikas Avm Education Samiti, Neemka, The. Punhana, PO: Bichhor, Distt. Mewat (Haryana)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
16.	Mohd. Samsuddin Education & Social Society, Vill. Diahara, PO: Tauru, Distt. Mewat (Haryana)	2012-13	For construction of High School Building	2,000,000
<b>Jharkhand</b>				
17.	Chakradharpur Millat Educational Development Society, Main Road, PO Chakardharpur, W. Singhbhum (Jharkhand)	2012-13	For expansion of High School Building	1,000,000
18.	Hazrat Munam Pak Talimee Mission, Hazari Bagh (Jharkhand)	2012-13	For construction of 50 bedded Boys Hostel Bldg.	1,500,000
<b>Karnataka</b>				
19.	Noor Educational Trust, Noor Colony, Nr. Horticulture Centre, Haladkeri, Hyderabad Road, Distt. Bidar (KTK)	2012-13	For construction of 30 bedded Boys Hostel Bldg.	1,000,000
20.	The Huda Educational Society, Cowl Bazar, Bellary (KTK)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
21.	Vocational Education Society, Old Jewargi Road, Gulbarga (KTK)	2012-13	For construction of ITI Bldg.	1,000,000
22.	Khidmath-UI-Muslameen, Jambunath Road, Rahmat Nagar, Hospet, Distt. Bellary (KTK)	2012-13	For expansion of D.Ed. College Bldg.	1,000,000

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23.	The Bijapur District Socio-Economic & Cultural Association (SECAB Association) Naubag, Bijapur (KTK)	2012-13	For purchase of Science Lab. Equipment for school	290,000
24.	Minorities Women Multipurpose Society & Rural Social Welfare Trust, Kalkerı Sindagi, Distt. Bijapur (KTK)	2012-13	For construction of ITI (VTC) Bldg.	1,000,000
25.	Jafaria Education & Welfare Trust, Potenahalli, Gaurıbdnur Taluk, Distt. Chickbalapur-561213 (Karnataka)	2012-13	Construction of 30 bedded Boy's Hostel bldg.	1,000,000
26.	Al-Farooq Education Society (C/o Al-Farooq PrePrimary, Hr. Primary & High School), Behind Tehsil Office, Aland, Distt. Gulbarga-582302 (Karnataka)	29.09.11	Expansion of High School bldg.	1,000,000
27.	Saint Tact English School, No.566, 2nd Main, Kushal Nagar, K.G. Hall, Bangalore (Karnataka)	28.02.12	Construction of High School bldg.	2,000,000
<b>Kerala</b>				
28.	Jamia Nadwiya Trust, Salah Nagar, PO. Edavanna Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
29.	Taleemul Islam Trust, PO: Payangadi, Distt. Kannur (Kerala)	2012-13	For purchase of Tools/Equipment for ITI	800,000
30.	Al-Aman Educational and Charitable Trust, C/o Al-Ameen Public School Pathanapuram, Distt. Kollam (Kerala)	2012-13	For expansion of High School Building	1,000,000
31.	Manarul Huda Trust, P.B. No. 5829, Emke Manzil, Kallattumukka, Manacaud, Thiruvananthapuram (Kerala)	2012-13	For purchase of Computer/ Science Lab. Equipment	300,000
32.	Makhdoomiya Islamika Samskarika Complex Committee, Athanikkal, PO: Velluvambram, Distt. Malappuram (Kerala)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
33.	J & J Educational & Charitable Institution, PO: Karupadanna, Distt. Thrissur (Kerala)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
34.	Al-Azhar Muslim Educational Charitable Society, Mala, Distt. Thrissur (Kerala)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
35.	Alloor Educational Society, Allor, PO: Kanmanam Thekkumuri, Via Kalpakancherry, Distt. Malappuram (Kerala)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
36.	Karuvanthiruthy Khidmathul Islam Sangham, PO: Karuvanthiruthy, Feroke, D. Calicut (Kerala)	2012-13	For expansion of Primary School Building	600,000
37.	Majma'a Malabar Al-Islami, Rahmath Nagar, PO: Kavanur-673644, Distt. Malappuram (Kerala)	2012-13	Expansion of B.Ed. College Bldg.	1,500,000

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38.	Oachira Thanveerul Islam Sangham Trust, PO: Oachira, Distt. Kollam-690526 (Kerala)	2012-13	Expansion of Hr. Sec. School bldg.	1,500,000
39.	Salafi Charitable Trust, C/o Narikkuni English Medium School, PO: Punnur Cheripalam, Narikkuni, Distt. Kozhikode-678585 (Kerala)	2012-13	Expansion of High School bldg.	1,000,000
40.	Narukara Pattarkulam, Hayathul Islam Sangam, PO: Narukara Manjeri, Distt. Malappuram-676522 (Kerala)	2012-13	Expansion of High School bldg.	1,000,000
41.	Manjeri Thurakkal Hidaythul Muslimeen Sangham, Thurakkal, PO: Manjeri, Distt. Malappuram-676121 (Kerala)	2012-13	Purchase of Equipments/ machinery/ tools for ITI	800,000
42.	Areacode Educational Trust, PO: Areacode, Ernad, Distt. Malappuram-673639 (Kerala)	2012-13	Expansion of High School bldg.	1,000,000
43.	Kuniyil Humathul Islam Sangam, Kuniyil, PO: Kizhuparamba, Via - Areacode, Distt. Malappuram-673639 (Kerala)	2012-13	Expansion of High School bldg.	1,000,000
44.	Islamic Development Council (IDC), C/o IDC English School, Orumanayur, PO: Chavakkad, Distt. Thrissur (Kerala)	2012-13	Construction of 30 bedded Girls Hostel bldg.	1,000,000
45.	Panamaram Islamic & Educational Society (PICES), C/o Crescent Public High School, PO: Panamaram, Distt. Wayanad (Kerala)	2012-13	Expansion of High School bldg.	1,000,000
46.	Kannur Association of Social and Economic Reforms Trust (KAOSER Charitable Trust) Kaoser Complex, Caltex Junction, PO Box No. 439, Distt. Kannur-670002 (Kerala)	2012-13	Expansion of Hr. Sec. School bldg.	1,500,000
47.	Cherukara Manfaul Uloom Islamic Complex Committi, C/o MIC English Medium Sr. Sec. School, PO: Cherukara, Parintalmanna, Distt. Malappuram (Kerala)	2012-13	Expansion of Hr. Sec. School bldg.	1,500,000
<b>Madhya Pradesh</b>				
48.	Abhilashi Sanskritik Evam Shaikshanik Samiti, Machna Colony, Bhopal (MP)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
49.	Nav Hind Mahila Evam Bal Vikas Samiti, C/o Happy Memorial High School, Haraypura Road, Distt. Shajapur (MP)	2012-13	For Construction of Higher Secondary School Bldg.	2,500,000
50.	Bright Educational, Technical and Vocational Society, 43, Vikram Nagar, Behind Kanya Mahavidhyalaya, Ujjain Road Etawa, Distt.	2012-13	Purchase of Science/computer Lab Equipments	250,000
51.	Anjuman Nurul Islam Sikshan Samiti, Nagori Colony, Mahidpur, Distt. Ujjain	2012-13	Expansion of Middle School bldg.	800,000

1	2	3	4	5
<b>Maharashtra</b>				
52.	Husamiah Education Society, Kampte Road, Shantinagar, Nagpur (MS)	2012-13	For purchase of Computer/ Science Lab. Equipment	125,000
53.	Taj Educational & Social Welfare Trust, C/o Urdu High School, Takli RR. Tq. Khuldabad, Distt. Aurangabad (MS)	2012-13	For construction of High School Building	2,000,000
54.	Sufa Educational & Welfare Society, 39A, Gulkada Professors Colony, Himayat Bagh, Distt. Aurangabad (MS)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
55.	Natioanl Education Society, C/o National Industrial Training Centre, Near railway Over Bridge, Shivaji Nagar, D. Nanded (MS)	2012-13	For purchase of Machinery/Tools/ Equipment for ITI	800,000
56.	Amina Gramin Vikas Sansthan, Plot No. 6 Behind Police Line Takli, Nr. Post Office, Jafar Nagar, Distt. Nagpur (MS)	2012-13	For construction of Higher Secondary School Bldg.	2,500,000
57.	Central India Sarvajanic Wachanaly, Sadar Bazar, Distt. Nagpur (MS)	2012-13	For purchase of Computer/ Science Lab. Equipment for Technical Institute	800,000
58.	Maulana Abul Kalarn Azad Hindustani Shikshan Sanstha, Shirur (Tajbad), Tq. Ahmedpur, Distt. Latur (MS)	2012-13	For purchase of Computer Lab. Equipment	200,000
59.	Bhiwandi Weavers Education Society, Samad Nagar, Kanery, Bhiwandi, Distt. Thane (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	300,00
60.	Dr. Allama Iqbal Education Society, Ladhed, Tq. Carwha, Distt. Yavatmal (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	200,000
61.	Habib Educational & Welfare Society, Habib Educational Complex, M.H. Mohani Raod, Kausa, Mumbra Distt. Thane (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	300,000
62.	Natioanal Education Society, C/o Anglo Urdu High School, Mohalla - Mujawar, Distt. Nandurbar (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	500,000
63.	Father Stephens Academy, C/o Father Stephens Academy School, Giriz Vasai, Distt. Thane (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	250,000
64.	Anjuman Tahzeeb-ul-Akhlaque, C/o Tahzeeb High School, S.N.221/22, Tahzeeb Nagar, Malegaon, Distt. Nasik (MS)	2012-13	For construction of High School Building	2,000,000

1	2	3	4	5
65.	Dhavadvadi Education Society, Dhavadvadi, Tq. Jat, Distt. Sangli (MS)	2012-13	For expansion of Middle School Bldg.	800,000
66.	Quadriya Education & Social Welfare Society, C/o Tehzeeb Urdu High School & Jr. College, Peer Musa Quadri Nagar, Chalisgaon, Distt. Jalgaon (MS)	2012-13	For purchase of Science/ Computer Lab. Equipment for School	500,000
67.	Abdul Majeed Central Education Society, 502, Amar Sajjan Towers, D. Nagpur (MS)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
68.	Muslim Education Society, Tq. Pusad, Tilak Ward Pusad, Distt. Yavatmal-445204 (MS)	2012-13	Construction of High School Bldg.	2,000,000
69.	Muslim Youth Welfare Association, 95/6, I.L.H. Colony, Distt. Nanded-431602 (MS)	2012-13	Construction of 30 bedded Boys Hostel Bldg.	1,000,000
<b>Manipur</b>				
70.	The Muolvaipei Rural Health & Research Centre, Muolvaipei, Distt. Churachandpur (Manipur)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
71.	Chil Chil Asian Mission Society, Campus Distt. Kanglatngbi (Manipur)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	3,000,000
72.	The Social Development & Rehabilitation Council, C/o Emida Public School, Phauden, PO & Distt. Thoubal-795138 (Manipur)	2012-13	Expansion of Middle School Bldg.	800,000
<b>Meghalaya</b>				
73.	The Salesian Sister of Northen India, Auxilium Convent Nongthymmai., Shillong (Meghalaya)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
<b>Nagaland</b>				
74.	Lima Aier Memorial School, Lingrijan, Distt. Dimapur (Nagaland)	2012-13	For construction of 100 bedded Girls Hostel Bldg.	2,500,000
75.	Vision Home Club, C/o Vision Home Hr. Sec. School, Diphupar (4th Mile), Central Jail Road, Dimapur (Nagaland)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
<b>Odisha</b>				
76.	Diligent Action Group for Neglected Inforin & Economically Low for All Round Salvation (DANIELS), Shastrinagar, PO: Brajrajnagar, Distt. Jharsuguda (Odisha)	2012-13	For expansion of High School Bldg.	1,000,000
<b>Rajasthan</b>				
77.	Darul Uloom Faize Siddiqia (Sunnia Hanfia) Sansthan, Vill. Sujan Ka Niwan, Post: Nawatala (Bakhasar) Teh. Choutan, Distt. Barmer (Rajasthan)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
78.	Igra Manay Seva Sansthan, C/o Rajasthan Public School, Vill. & PO: Kaithwara, Teh. Pahari, Distt. Bharatpur-321024 (Rajasthan)	2012-13	Expansion of Middle School Bldg.	800,000



1	2	3	4	5
<b>Tamil Nadu</b>				
79.	Saracens Educational Society, Saracens Building, 51, Shivaganga Road, Distt. Madurai (TN)	2012-13	For expansion of Higher Secondary School Bldg.	1,200,000
80.	Popular Educational Trust, Cape Road, Edalakudy, Kottar, Nagercoil, D. Vallioor (TN)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
81.	Dr. Rahman's Trust, C/o Munna Australian Matriculation Hr. Sec. School, No.22/10, Gummath Palli Street, Parangipettai, Distt. Cuddalore-608502 (TN)	2012-13	Construction of 50 bedded Girls hHstel bldg.	1,500,000
<b>Uttarakhand</b>				
82.	Edara Shabab-e-Islami, Library Complex, Mehuwala Mafi, Distt. Dehradun (Uttarakhand)	2012-13	For expansion of Middle School Bldg.	800,000
83.	Holy Mary School Samiti, Clo Holy Mary School, Green Park, (Brahampuri), Niranjanpura Majra, Distt. Dehradun (Uttarakhand)	2012-13	For expansion of Middle School Bldg.	800,000
84.	Sir Syed Ahmed Khan Education & Welfare Society, Mohalla Pashchimi Chhipiyan, Town-Jaspur, Distt. U.S. Nagar (Uttarakhand)	2012-13	For Construction of Middle School Bldg.	1,500,000
85.	Madarsa Zia-ul-Uloom Samiti, Mohalla-Nai Basti, Jaspur, Distt. U.S. Nagar -244712 (Uttarakhand)	2012-13	Expansion of High School Bldg.	1,000,000
86.	Siddiqui Muslim Education Society, Mohalla -Ali Khan, Kashipur, Distt. U.S. Nagar-244713 (Uttarakhand)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
<b>Uttar Pradesh</b>				
87.	Mirza Anwer Beg Educational Society, Userahta, Shahganj, Jaunpur (UP)	2012-13	For Expansion of Higher Secondary School Bldg.	1,500,000
88.	M.B. Educational & Welfare Society, Radhna Inayatpur, Kithor, D. Meerut (UP)	2012-13	For cosntruction of Primary School Bldg.	1,000,000
89.	Rasheed Memorial Welfare Trust Society, Khurja Distt. Bulandshahar (UP)	2012-13	For Purchase of Lab, Equipment for Middle School	200,000
90.	Iram Educational, Cultural & Social Welfare Society, C/o Iram Public School, Azad Nagar, Town & PO Tambaur, Distt. Sitapur (UP)	2012-13	For cosntruction of Middle School Bldg.	1,000,000
91.	Veer Abdul Hameed Smarak Shiksha Prasar Samiti, Vill. Hathoda, PO: Baldeo, The. Mahavan, Distt. Mathura (UP)	2012-13	For cosntruction of Middle School Bldg.	1,500,000
92.	Madarsa Hadeesul Quran Social Development & Awariness Society, Kasba: Laliyana, Distt Meerut (UP)	2012-13	For cosntruction of Primary School Bldg.	1,000,000
93.	Igra Public School & Welfare Educational Society Vill. Post Khairabad, D. Mau (UP)	2012-13	For Expansion of High School Bldg.	1,000,000

1	2	3	4	5
94.	Shamsuddin Memorial Shiksha Gramin Vikas Sansthan, Vill. Seelpur, Post Kundarki. Distt. Moradabad (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
95.	Khan Memorial Public School Samiti, Vill. Khana Gotiya Bandiya, Post - Tilyapur, C.B. Ganj, Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg	800,000
96.	Maulana Azad Educational Society, Vill. & Post Laliyana, Distt Meerut (UP)	2012-13	For expansion of Higher School Bldg. & Purchase of Science & Computer Lab Equipment for School	1,800,000
97.	Mirza Anwer Beg Charitable Trust, Erekiyana, Shahganj, Jaunpur (UP)	2012-13	For construction of 30 bedded Girls Hostel Bldg.	1,000,000
98.	Abdul Gaffar Hashmi Inter College Association, Vill. & PO: Sahdullah Nagar, Distt. Balrampur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg.	3,000,000
99.	Imamia Educational Society, A-Block, GTB Nagar Kareli, Distt. Allahabad (UP)	2012-13	For expansion of Higher Secondary School Bldg.	1,500,000
100.	Majeediya Society, C/o Majeediya Public School, Eidgaha Road, Sardhana, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg.	800,000
101.	Janta Public School Society, Deorania Distt. Bareilly (UP)	2012-13	For expansion of Middle School Bldg.	800,000
102.	Murtaza Zaidi Educational & Charitable Society, 6 Mohsin Manzil (Purani Kothi), Zaidi Farm, Distt. Meerut (UP)	2012-13	For expansion of Middle School Bldg	800,000
103.	Rural Education Developinent Society, Vill. Dhondheypur, PO: Tarabganj, D. Gonda (UP)	2012-13	For expansion of Primary School Building	600,000
104.	Dr. Zakir Hussain Memorial Shiksha Samiti, Vill. & PO: Khujnawar, Dist. Saharanpur (UP)	2012-13	For construction of Middle School Bldg.	1,500,000
105.	Hakimul Ummat Educational & Social Welfare Society, Vill. & Post Parwar, Distt. Sultanpur (UP)	2012-13	For expansion of Primary School Building	600,000
106.	Abbasi Charitable & Educational Society, Kailsa Road, Amroha, Distt. JP Nagar (UP)	2012-13	For expansion of B.Ed College Bldg.	1,500,000
107.	Ahsan Educational Development Evam Welfare Society, Kasba & PO: Mubarkpur, Tehsil Sadar, Distt. Azamgarh (UP)	2012-13	For expansion of Primary School Building	600,000
108.	Mohammad Haroon Educational Society, Vill. & PO: Umri, Distt. Bijnor (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000
109.	Jafar Memorial Girls Educational Society, Vill. & PO: Jaganpur, Distt. Faizabad (UP)	2012-13	For expansion of Higher Secondary School Building	1,500,000

1	2	3	4	5
110.	Sunrays Public School Samiti, C-506, Yashoda Nagar, Distt. Kanpur (UP)	2012-13	For construction of Higher Secondary School Building	2,500,000
111.	Firasat Gram Vikas Evam Shiksha Sansthan, Vill. Devrania Shumali, PO: Khas, Tehsil- Sadar, Distt. Rampur (UP)	2012-13	For construction of Primary School Building	1,000,000
112.	Pragati Modern School Samiti, Vill. Dhanauri, Tehsil Swar, Distt. Rampur (UP)	2012-13	For expansion of Middle School Bldg.	800,000
113.	Abdul Rahman Shiksha Samiti, Vill. Rampur Shahpur, Block Chandous, Tehsil Ghabana, Distt. Aligarh (UP)	2012-13	For expansion of Middle School Bldg.	800,000
114.	Guru Tegh Bahadur Educational Society, Powayan Road, Banda, D. Shahjahanpur (UP)	2012-13	For construction of 100 bedded Boys Hostel Bldg	3,000,000
115.	Siraje Hind Educational Society, Vill. & PO: Murki, Kerakat, Distt. Jaunpur	2012-13	For expansion of Higher Secondary School Building	1,500,000
116.	Shalesh Jan Kalyan Samiti, Vill. Nagdinpur, Post, Baraipur, Distt. Fatehpur	2012-13	For expansion of High School Building	1,000,000
117.	Abdul Rasheed Samaj Seva Samiti, Milak- Amaati, PPO: Dilari, Distt. Moradabad	2012-13	For expansion of Middle School Bldg.	800,000
118.	Foundation for Social Care, 173/35, 2nd Floor, Dr. B. N. Verma Road, Aminabad, Distt. Lucknow-226018 (UP)	2012-13	Expansion of High school bldg.	1,000,000
119.	Little Nest Public Educational Society, Vill. & PO: Jargawan, Distt. Barabanki-225416 (UP)	2012-13	Expansion of Middle School Bldg.	800,000
120.	Mariyam Hoor Memorial Educational Welfare Society, Vill. & PO: Gosaiganj, Tehsil-Sadar, Distt. Faizabad (UP)	2012-13	Expansion of Middle School Bldg.	800,000
121.	Linh Son Buddhist Dong Faap Intermediate College Society, In-front of Imperial Hotel, Vill. & Post: Kushinagar, Distt. Kushinagar-274403 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
122.	Weaker Section Education & Common Welfare Society, Town & Post. Kunderki, Tehsil-Bilari, Distt. Moradabad-202413 (UP)	2012-13	Construction of Middle School Bldg.	1,500,000
123.	Mukhiya Shabbir Education Society, Vill. Wakarpur, Atayan, Post-Baheri Brahmanan, Distt. Moradabad-244402 (UP)	2012-13	Expansion of High School bldg.	1,000,000
124.	Muslim Fund Kopaganj, C/o Habib Hr. Sec. School, Madani Manzil, Chaman Road, Kopalganj, Ghousi, Distt. Mau-275305 (UP)	2012-13	Purchase of Computers & Science Lab Equipment	140,000
125.	Iqbal Gafoor Public School Samiti, Manjholo Billoch, Post & Block -Noorpur, Distt. Bijnor-246727 (UP)	2012-13	Construction of 100 bedded Boys Hostel Bldg.	3,000,000

1	2	3	4	5
126.	A.L.A. Educational Society, Akhter Building, 36, Tavela Street, Nr. Gokuldas Degree College, Distt. Moradabad-244001 (UP)	2012-13	Construction of 100 bedded Girls Hostel Bldg.	2,500,000
127.	Naseeran Memorial Educational Society, C/o Janta Degree College, PO: Noorpur, Distt. Bijnor -246734 (UP)	2012-13	Construction of Girls Hostel Bldg.	3,000,000
128.	Citizen Care & Upliftment Foundation, Clo Decent Collegiate, Hauda Talab Post Kakori, Distt. Lucknow (UP)	2012-13	Construction of Primary School Bldg.	1,000,000
129.	Abdul Rauf Khan Shiksha Samiti, C/o Abdul Rauf Khan Memorial Jr. High School, Vill. Sharfabad, PO: Jarari, Distt. Farrukhabad-209739	2012-13	Construction of Middle School Bldg.	1,500,000
130.	Janta Public School Samiti, C/o HKS Hr. Sec. School, Vill. Usmanpur, PO: Sultanpur, Distt. Moradabad-244001 (UP)	2012-13	Expansion of High School Bldg.	1,000,000
131.	Ekta Prathmic Vidhalay Samiti, C/o Abdul Hakim Memorial Inter College, Vill. Sultan Pur Munda, PO Sahaspur, Tehsil -Thakur-dwara, Distt. Moradabad-244401 (UP)	2012-13	Expansion of Hr. Sec. School Bldg.	1,500,000
132.	Mohaddis-e-Azam Mission School Samiti, Kichaucha Shariff, Distt. Ambedkar Nagar (UP)	2012-13	Expansion of High School Bldg.	1,000,000
133.	Subedar Allaudin Educational & Welfare Society, H. No.17, Abul Fazal Enclave-I, Jamia Nagar, Okhla, New Delhi-110025	2012-13	Expansion of National Public School Bldg. at Vill. Harsoli, Distt. Muzaffarnagar (UP)	800,000
134.	Muslim Educational & Social Welfare Association, C/o Deoband Unani Medical College, Mohalla-Naya Bans, Nr. Talheri Chungi, Deoband, Distt. Saharanpur-247554 (UP)	2012-13	Construction of 100 bedded Boys Hostel Bldg.	3,000,000
135.	Tahira Begum Memorial Educational & Welfare Society, 93/103, B.C. Bunkar Colony, Narai Bandh, PO: Maunath-Bhanjan, Distt. Mau-275101 (UP)	2012-13	Expansion of Primary School Bldg.	500,000
<b>West Bengal</b>				
136.	Muslim Welfare & Educational Trust, 40/4B, Ekbalpore Lane, Kolkatta (WB)	2012-13	For construction of 50 bedded Girls Hostel Bldg.	1,500,000
Total				176,655,000

*Maulanda Azad Education Foundation*  
*Details of grant-in-aid sanctioned during 2013-14*

Sl. No.	Name and Address of NGOs	Year of Sanction	Purpose of grant	Grant Sanctioned (Rs.)
1	2	3	4	5
<b>Andhra Pradesh</b>				
1.	Vazir Khan Memorial Educational Society, MIG-27, R.K. Nagar Colony, Opp. Electrical Revenue Office, Distt. Srikakulam-532001 (AP)	2013-14	Expansion of B.Ed. College bldg.	1500000
<b>Assam</b>				
2.	Mullaganj Studies and Cultural Centre, PO. Mullaganj Bazar, Distt. Karimganj-788719	2013-14	Expansion of Hr. Sec. School bldg.	1500000
<b>Haryana</b>				
3.	S.K. Education & Welfare Society, Sahid Khan High School, Vill. Bisru, PO: Bisru, Tehsil.-Punhana, Distt. Mewat-122508 (Haryana)	2013-14	Construction of High School bldg.	2000000
4.	Rahmania Education Society, Clo Jamia Subhniya High School, Guhana Road, Bara Rithat, Distt. Mewat (Haryana)	2013-14	Construction of High School bldg.	2000000
<b>Jammu and Kashmir</b>				
5.	The Educational Trust, Kashmir, Anqaf Complex, Alamgari Bazar, Zadibal Distt. Srinagar-190011, C/o Imamia Public School, Ichgain, Budgam	2013-14	Construction of High School bldg.	1500000
<b>Jharkhand</b>				
6.	Millat Educational & Welfare Society, Madarsa Road, PO: Unchari, Distt. Garhwa -822114	2013-14	Expansion of Hr. Sec. School bldg.	1500000
<b>Karnataka</b>				
7.	Al-Hasnath Association, C/o Al-Hasanath Urdu High School, Habeeb Nagar, Jorapur Peth, Nr. Jannat Masjid, Distt. Bijapur-586101 (Karnataka)	2013-14	Construction of High School bldg.	2000000
8.	Abu Minority Women Multipurpose Society & Social Welfare Trust, C/o Abu Private Industrial Training Institute, Old Chandakavate Road, Tq. Sindagi, Distt. Bijapur (Karnataka)	2013-14	Expansion of VTC/ITI	1000000
<b>Kerala</b>				
9.	Isha-athul Islam Trust, Post.-Manjeri College, Distt.-Malappurain-676122 (Kerala)	2013-14	Construction of 30 bedded Girls Hostel Bldg.	1000000

1	2	3	4	5
10.	Al Madarassathul-Zalira Islamic & Arts College Paripalana Committee C/o Zahra Higher Secondary School, Jamia Zahra Thangal, Peedika, PO.-Mokeri, Distt.-Kannur-67069 (Kerala)	2013-14	Expansion of Hr. Sec. School bldg.	1500000
11.	Ideal Education & Charitable Trust, Imacon Building, PO.-Chappanangadi, Via.-Kottakkal, Distt.-Malappuram-676503 (Kerala)	2013-14	Construction of 30 bedded Girls Hostel bldg.	1000000
12.	Madinu Ssaquafathil Islamiyya, Swalath Nagar, Melmuri, Distt.-Malappuram-676514 (Kerala)	2013-14	Purchase of Equipment for ITC	800000
13.	Salahudheen Ayyoobi Educational Complex, Parakkulam, PO.-Kalladathur, Distt.-Palakkad-679552 (Kerala)	2013-14	Expansion of High School bldg.	1000000
14.	Darul Hikam Islamic Centre, C/o Darul Hikam Residential School, PO. -Chemmaniyode, Po.Melattur, Distt.-Malappuram-679325 (Kerala)	2013-14	Construction of 30 bedded Girls Hostel bldg.	1000000
15.	Dr. Zakhir Hussain Memorial Education Trust, C/o Dr. Z.H.M. Bharatiya Vidya Vihar Sr. Sec. School, PO: Panachikavu, Perunna West, Changanacherry, Distt. Kottayam (Kerala)	2013-14	Construction of 30 bedded Girls Hostel bldg.	1000000
<b>Maharashtra</b>				
16.	Syed Sharifuddin Shikshan & Welfare Society, C/o Urdu High School, At. Post - Vihigaon, Tq. Anjangaon Surji, Distt. Amrawati-444705 (MS)	2013-14	Expansion of High School bldg.	1000000
17.	The Sabrang Multipurpose Education Society, C/o Sunshine High School, Behind Yashwant College, Laxmi Nagar, Distt.-Wardha-442001 (MS)	2013-14	Construction of 50 bedded Girls Hostel bldg.	1500000
18.	Mohammadiya Minorities Education Society, C/o Urdu High School & Jr. College, Vitthalwadi, Rendal, Taq.-Hatkanangale, Distt.-Kolhapur-416203 (MS)	2013-14	Purchase of Computers/science lab equipment for School	500000
<b>Uttar Pradesh</b>				
19.	Sabir Hussain Samaj Sewa Shiksha Prasar Samiti, Vill & PO: Sharif Nagar, Tehsil-Thakurdwar, Distt. Moradabad-244602 (UP)	2013-14	Construction of 100 bedded Boys Hostel bldg.	3000000
20.	Mariyam Education & Welfare Society, Village-Ahmedpur, PO.-Chini, Tehsil-Sagri, Distt.-Azamgarh-276121 (UP)	2013-14	Expansion of High School bldg. & Purchase of Computers/science lab equipment for School	1300000
21.	Abdul Mohit Khan Educational Society, Vill.-Rupayeeper, PO.-Faridpur-Distt.-Azamgarh-223225 (UP)	2013-14	Expansion of Middle School bldg.	800000

1	2	3	4	5
22.	Choudhary Shiksha Prachar Avam Prasar Samiti, Village-Mankua Maksoodpur, Block-Dilari, Distt. Moradabad-244001 (UP)	2013-14	Expansion of Middle School bldg.	800000
23.	Janab Hamid Khan Pahalwan Shiksha Prasar evam Jan Kalyan Samiti, C/o Wakeshwar Public School, Azad Nagar Bakewar, Distt.-Etawa-206124 (UP)	2013-14	Expansion of Middle School bldg.	800000
24.	Syed Salar Education Society, C/o Sayyad Salar Jr. High School, Village & PO.-Thanwla, Tehsil. Billari, Distt. -Moradabad -202411 (UP)	2013-14	Expansion of Middle School bldg.	800000
25.	Choudhry Habib Khan Educational Charitable Society, C/o Aim Public School, Village & PO: Harra, Tehsil.-Sardhana, Vikas Khand.-Saroorpur, Khurd, Distt. Meerut-250344 (UP)	2013-14	Construction of Primary School bldg.	1000000
26.	Baba Shiksha Sewa Sansthan, Vill: & PO.-Kunwakheda, Tehsil: Kayamganj, Distt.-Farrukhabad-209502 (UP)	2013-14	Expansion of Primary School bldg.	600000
27.	Sir Iqbal Public School, Domanpura (West), Maunath Bhanjan, Distt.-Mau-275101 (UP)	2013-14	Expansion of Middle School bldg. & Purchase of Computer lab equipment for School	1000000
28.	M.N. Public Educational & Welfare Society, Ahmad Compound, Munderwa Road, Semriyawan Bazar, Distt.-Sant Kabeer Nagar-272126 (UP)	2013-14	Expansion of Hr. Sec. School bldg.	1500000
29.	Usman Bin Affan Educational & Technical Society, Al. & Post Bidpur, Distt. Siddharth Nagar, C/o Usmania Girls Jr. High School, Village Ledwa, Post Birdpur, Distt. Siddharth Nagar (UP)	2013-14	Construction of Jr. High School bldg.	1500000
30.	M. A. Public School Samiti, Vill. Kazipura, Tehsil Wazik , Distt. Moradabad-244001 (UP)	2013-14	Construction of 30 bedded Boys hostel bldg.	1000000
31.	Kisan Samaj Kalyan Shiksha Samiti, C/o L.B.J. High School, Post: Bhagwant Nagar, Vill. Hakimganj, Tehsil-Swar, Distt. Rampur-244924 (UP)	2013-14	Expansion of Middle School bldg.	800000
Total				

[English]

**National Projects**

1259. DR. RATTAN SINGH AJNALA:  
SHRI GANESH SINGH:  
SHRI G. M. SIDDESHWARA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government has any new scheme to provide Central Assistance to National Projects for harnessing irrigation and hydro power potential in various States, particularly in Punjab;

(b) if so, the details thereof, indicating the details of the projects identified for funding under the scheme, State and Projectwise;

(c) the total amount sanctioned and spent under the scheme, State and Projectwise;

(d) whether the State Governments have submitted proposals of irrigation projects for inclusion in the scheme of National Projects;

(e) if so, the details thereof, project and State-wise; and

(f) the present status of each of the projects submitted by the States, Statewise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (f) The scheme of National Projects was introduced by Government of India in the year 2008. These projects envisage benefits for irrigation/hydro power/flood moderation. As per the Guidelines of National Projects, the projects are eligible for Central

Assistance/grant of the balance project cost (cost of work) of irrigation and drinking water components of the project. Hydro-power component is not funded under the Scheme of National Projects.

Till now, 15 projects of various States including Punjab have been included in the scheme of the National Projects, as per details given in the enclosed Statement-I

(c) Out of 15 identified National Projects, four projects are under execution. Central Assistance released and the expenditure incurred including State share till March, 2013 on the projects under execution, after their inclusion in the scheme of National Projects is given in the enclosed Statement-II. No expenditure has been incurred under the Scheme of National Projects for remaining 11 projects.

#### **Statement-I**

##### *List of 15 projects declared as National Projects and their status*

Sl. No.	Name of the Project	State	(1) Irrigation (ha.) (2) Power (MW) (3) Storage (MAF)	Status
1	2	3	4	5
1.	Gosikhurd	Maharashtra	(1) 2.50 lakh (2) 3 MW (3) 0.93 MAF	Under Execution
2.	Shahpur Kandi	Punjab	(1) 0.37 lakh (2) 168 MW (3) 0.012 MAF	Under Execution
3.	Teesta Barrage	West Bengal	(1) 9.23 lakh (2) 1000 MW (3) Barrage	Under Execution
4.	Saryu Nahar Pariyojna	Uttar Pradesh	1. 4.86 lakh (additional) 2. - 3. Barrage	Under Execution
5.	Renuka	HP	(1) Drinking water (2) 40 MW (3) 0.44 MAF	DPR prepared, Forest Clearance awaited
6	Lakhwar Vyasi	Uttarakhand	(1) 0.3378 lakh (2) 420 MW (3) 0.325 MAF	Accepted by TAC. Investment clearance from Planning Commission awaited.



1	2	3	4	5
7.	Kishau	HP/Uttarakhand	(1) 0.97 Lakh (2) 600 MW (3) 1.04 MAF	DPR prepared, Environment & Forest clearance awaited.
8.	Ken Betwa	Madhya Pradesh	(1) 6.46 lakh (2) 72 MW (3) 2.25 MAF	DPR of Phase-I under appraisal. DPR of Phase-II under preparation.
9.	Bursar	J&K	(1) 1 lakh (indirect) (2) 1230 MW (3) 1 MAF	DPR under preparation by NHPC
10.	Gyspa Project	HP	(1) 0.50 lakh ha (2) 240 MW (3) 0.6 MAF	DPR under preparation by Govt. of Himachal Pradesh (HPPCL).
11.	2nd Ravi Vyas Link	Punjab	Harness water flowing across border of about 3 MAF	Under conceptual stage
12.	Ujh multipurpose Project	J&K	(1) 0.32 lakh (2) 280 MW (3) 0.66 MAF	DPR under preparation by CWC
13.	Kulsi Dam Project	Assam	(1) 23,900 ha. (2) 29 MW (3) 0.28 MAF	DPR under preparation by Brahmaputra Board
14.	Noa-Dehang Dam Project	Arunanchal Pradesh	(1) 8000 ha. (2) 75 MW (3) 0.26 MAF	DPR under preparation by Brahmaputra Board
15.	Upper Siang	Arunanchal Pradesh	(1) Indirect (2) 9500 MW (3) 17.50 MAF Flood moderation	Under conceptual stage

**Statement-II**

*Central Assistance released and the expenditure incurred including State share till March, 2013  
on the National Projects under execution*

(Rs. in crores)

Sl. No.	Name of the Project	State	CA Released	Expenditure incurred as National Project upto March 2013 including State Share
1.	Gosikhurd	Maharashtra	2987.94	3467.00
2.	Teesta Barrage	West Bengal	178.20	198.00
3.	Shahpur Kandi	Punjab	26.036	75.87
4.	Saryu Nahar	Uttar Pradesh	67.98	8.39

### Water-Logged Areas in Karnataka

1260. SHRI RAMESH VISHWANATH KATTI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Soil Salinity Research Institute, Karnal, Haryana and University of Agriculture Sciences, Dharwad (Karnataka) have conducted the survey of agricultural land under water logging in Belgaum District in Krishna Basin of Karnataka;

(b) if so, the details of the agricultural land water-logged under command area and non-command area in the said area and suggestions of experts for reclamation of water-logged, saline and alkaline areas;

(c) whether the Government proposes to initiate steps for reclamation of waterlogged areas of command area and noncommand area in Krishna basin; and

(d) if so, the allocation of funds for reclamation of water-logged area and the expenditure incurred during each of the last three years and the current year, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) A team consisting of scientists from Central Soil Salinity Research Institute, Karnal, Haryana and University of Agricultural Sciences, Dharwad (Karnataka) visited the salt affected water-logged areas of Belgaum district on 11th September, 2013.

(b) The details of the water-logged/salt affected area gathered by the team from different sources are as given below:

Indian Council of Agricultural Research (ICAR) has reported that about 17,153 ha land in Malprabha and 45,527 ha land in Ghatprabha projects is affected by water-logging/ soil salinisation resulting in partial/total loss of crop productivity. Apart from the canal command area, 38,469 ha land mostly under sugarcane crop in non-command area in Belgaum district is also affected by water-logging/ soil salinisation.

Some important recommendations/suggestions have been made by the team of experts are:

1. Already choked/encroached surface/field drains need to be cleared for improved surface drainage. Along with comprehensive planning

and execution of surface drainage system at irrigation system level, it is needed to link sub-surface drainage system for disposal of salt load.

2. There is an urgent need to introduce drip irrigation system in sugarcane crop, particularly in the lift irrigated non-command areas, for minimizing water losses due to excessive irrigation.
3. CADA for Malprabha & Ghatprabha projects can take up reclamation programme within the canal command whereas Department of Agriculture, Karnataka can explore the option of funding through Rashtriya Krishi Vikash Yojana (RKVY) to take up reclamation in non-command areas.
4. As most of the irrigation projects in Karnataka (Malprabha, Ghatprabha, Upper Krishna, Bhadra, Tungabhadra) are facing the problems of water-logging/ salinity, it is suggested that an expert agency (say Karnataka Land Reclamation and Development Corporation, KLRDC) be set up as in the States of Punjab (PLRDC), Haryana (HLRDC) and Uttar Pradesh (UPBSN) to tackle the problems of salinity/alkalinity etc.

(c) Ministry of Water Resources, Government of India provide Central Assistance for reclamation of water logged area under CADWM Programme in command areas. Scheme for Central Assistance of Rs.4.42 crore for reclamation of 1402.82 ha. and Rs. 31.76 crore for reclamation of 6968.65 ha have been sanctioned in 2010-11 and 2011-12 respectively for Upper Krishna CAD Project.

For non command areas, one pilot project titled "Development of waterlogged saline land through sub surface of drainage" benefiting parts of Belgaum District for 922 ha has been completed at the cost of Rs. 4.99 cr. by Ministry of Rural Development, Govt. of India.

(d) 9 States are participating in the schemes for reclamation of water-logged areas under CADWM Programme sanctioned by Ministry of Water Resources, Government of India for Central Assistance as per Statement. In the last three years, only two States have claimed Central Assistance under the Scheme as under:

Name of State	Year	No. of projects	CCA (ha.)	Amount (Rs. in Cr.)
Karnataka	2010-11	148	46951.44	106.11
	2011-12	74	1766.00	1.98
	2012-13	*	-	-
	2013-14	**	-	-
Maharashtra	2010-11	7	536.90	0.37
	2011-12	22	2957.28	10.11
	2012-13	***	-	-
	2013-14	**	-	-

\*No projects has been sanctioned as compliance from State Government after approval of Core Group of MoWR on CAD was not received

\*\*No proposal has been received from State Governments as per new Guidelines of CADWM Programme for 12th Plan approved recently.

\*\*\*No proposal has been received from State Government

### **Statement**

#### *Abstract of approved projects on reclamation of waterlogged areas in States*

Sl. No.	State	No. of Projects	Area Proposed to be reclaimed in th. ha	Estimated cost (Rs. lakhs)	Area (th. ha) Upto 03/2011	Progress during (th.ha) 2011-12	Area (th. ha) reclaimed till 03/2012
1.	Bihar	81	15.668	409.05	11.85	0.894	12.744
2.	Gujarat	7	1.290	136.70	0.00	0.000	0.00
3.	Jammu and Kashmir	4	9.684	283.87	4.914	0.000	4.914
4.	Karnataka	309	60.403	14040.81	19.660	6.323	25.983
		74	1.766	197.69	0.000	0.884	0.884
5.	Kerala	265	20.820	2315.32	16.249	0.000	16.249
6.	Madhya Pradesh	6	1.437	172.44	0.000	0.000	0.00
7.	Maharashtra	24	1.844	163.82	1.780	0.000	1.780
		22*	2.957	1011.31	0.000	1.766	1.766
8.	Odisha	19	1.342	162.66	1.100	0.000	1.100
9.	Uttar Pradesh	12	5.321	645.23	5.321	0.000	5.321
<b>Grand Total</b>		<b>823</b>	<b>122.532</b>	<b>19538.9 0</b>	<b>60.874</b>	<b>9.867</b>	<b>70.741</b>

#### **Land Reform Policy**

1261. SHRI M. KRISHNASSWAMY:

SHRIMATI PARAMJIT KAUR GULSHAN:

SHRI R. DHUVANARAYANA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of landholding by Scheduled Castes (SCs) in the country, State/UT-wise;

(b) whether the landholding by SCs in the country is very low;

(c) if so, the steps taken by the Government to improve the situation;

(d) whether the Government proposes to frame a new land reform policy for the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) As per National Sample Survey Report No.543, a Statement giving details of landholding by Scheduled Castes (SCs) in the country, State/UT wise is given in the enclosed Statement.

(c) The Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. However, the State Governments/UT Administrations

have been requested from time to time for effective implementation of land reform programmes/schemes including distribution of ceiling surplus land to the eligible rural poor.

(d) and (e) A draft National Land Reform Policy has been prepared by the Ministry of Rural Development, Department of Land Resources and suggestions and comments have been invited from the State Governments and from the members of civil society. The details of the aforesaid Policy is available on the website of the Department of Land Resources *i.e.* [www.dolr.nic.in](http://www.dolr.nic.in).

### **Statement**

*Per 1000 distribution of household by size class of land possessed for each States/UTs.  
Household social group Scheduled Caste size class of land possessed (hectare)*

State/UTs	size class of land possessed (hectare)						
	0.000	0.001- 0.004	0.005- 0.40	0.41- 100	1.01- 2.00	2.01- 4.00	4.01& above
1	2	3	4	5	6	7	8
Andhra Pradesh	70	236	518	121	37	17	1
Arunachal Pradesh	269	198	140	43	43	302	5
Assam	121	10	439	210	140	71	9
Bihar	204	128	570	70	22	5	0
Chhattisgarh	289	152	319	144	60	22	15
Delhi	649	327	24	0	0	0	0
Goa	0	0	1000	0	0	0	0
Gujarat	102	188	510	94	3	76	27
Haryana	28	321	609	11	16	12	3
Himachal Pradesh	56	40	634	232	27	10	1
Jammu and Kashmir	28	34	582	275	68	13	0
Jharkhand	67	37	686	139	7	50	14
Karnataka	103	124	523	162	63	4	22
Kerala	107	42	793	52	6	0	0
Madhya Pradesh	134	151	325	157	108	77	48
Maharashtra	92	374	312	94	69	47	11
Manipur	340	0	188	300	158	14	0
Meghalaya	0	0	893	0	0	0	107
Mizoram	223	0	19	758	0	0	0

1	2	3	4	5	6	7	8
Nagaland	940	0	60	0	0	0	0
Odisha	89	178	415	194	98	19	6
Punjab	51	237	676	18	10	6	0
Rajasthan	36	148	346	166	167	98	39
Sikkim	13	301	501	185	0	0	0
Tamil Nadu	11	340	560	68	17	1	2
Tripura	57	35	670	212	18	8	0
Uttarakhand	31	127	768	57	17	0	0
Uttar Pradesh	47	87	639	172	41	13	1
West Bengal	83	78	737	80	14	8	1
Andaman and Nicobar Islands	-	-	-	-	-	-	-
Chandigarh	143	257	600	0	0	0	0
Dadra and Nagar Haveli	18	0	812	34	135	0	0
Daman and Diu	0	970	30	0	0	0	0
Lakshadweep	-	-	-	-	-	-	-
Puducherry	0	697	283	5	0	15	0
All-India	86	160	554	121	47	24	8

[Translation]

### Rail Neer Plant

1262. SHRI SUBHASH BAPURAO WANKHEDE:  
SHRIMATI SARIKA DEVENDRA SINGH BEGHAL:  
SHRIMATI SUSMITA BAURI:  
SHRIMATI PUTUL KUMARI:  
SHRI ARVIND KUMAR CHAUDHARY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a plan for establishment of new Rail Neer plants was announced during the Rail Budget 2010-11 and whether it is still pending;

(b) if so, the reasons therefor;

(c) whether places have been earmarked for installation of Rail Neer Plants and if so, the details thereof;

(d) whether the Railways have proposed to set up new Rail Neer Bottling Plants at certain places in

Maharashtra also;

(e) if so, the details of the places identified for the same and the cost and the time fixed for this purpose; and

(f) the steps taken by the Railways for the installation of Rail Neer Bottling Plants in the fixed time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) In the Rail Budget 2010-11, six Packaged Drinking Water (PDW) bottling plants at Mal, Nasik, Farakka, Amethi, Ambala and Trivandrum have been planned to be set up on PPP basis the work for which has already been initiated by Indian Railway Catering and Tourism Corporation (IRCTC). Out of these locations, developer-cum-operators have been appointed for Ambala and Amethi. Further, tenders for locations viz. Parassala (near Trivandrum) and Nasik have been floated.

(d) to (f) Three Rail Neer Packaged Drinking Water (PDW) Bottling Plants at Ambarnath, Nagpur & Nasik

are to be set up by IRCTC in Maharashtra State. The approximate cost for setting up PDW plant at Ambarnath is Rs. 22 crores and Rs. 8 crores each at Nagpur and Nasik. The tentative time proposed for operation of the plant at Ambarnath is February 2014 and at Nasik and Nagpur is upto June, 2015.

[English]

### FDI in Power Sector

1263. DR. RAM CHANDRA DOME: Will the Minister of POWER be pleased to state:

(a) whether the Government has allowed Foreign Direct Investment (FDI) in the power sector;

(b) if so, the details thereof;

(c) the details of power projects financed through FDI in the country for which the Government has assured a counter guarantee; and

(d) the amount of investment involved in such projects, project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) FDI upto 100% under the automatic route is permitted in generation (Except Atomic Energy), transmission, distribution and trading of electricity. Government of India on 22.08.2013 notified revised position for FDI Cap for Power Exchanges registered under CERC Regulations, 2010 as 49% (26% FDI + 23% FII) through `Automatic Route`.

(c) and (d) No project has been financed through FDI in the country for which Government has assured a Counter Guarantee.

[Translation]

### Train Halts

1264. SHRI BHUDEO CHOUDHARY:  
SHRI RATAN SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering to provide halt for Howrah-Dehradun Express train (13009), Haridwar - Howrah Passenger Train (12370) at Jamui in Bihar

and Train No. 12403/12404 at Deeg Railway Stations in Bharatpur, Rajasthan; and

(b) if so, the details thereof and the time by which the said demand is likely to be met?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Presently, 13009/13010 Howrah-Dehradun Doon Express does not run *via* Jamui. Further, there is no proposal for provision of stoppage of 12369/12370 Howrah-Haridwar Kumbha Express at Jamui station and that of 12403/12404 Allahabad-Jaipur Express at Deeg station, at present. However, provision of stoppage of trains is an ongoing process on Indian Railways subject to operational feasibility, traffic justification etc.

[English]

### Rain Water Harvesting

1265. SHRI M. K. RAGHAVAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any study has been conducted on the quantum of rainfall received in Kerala during the last three years,

(b) if so, the details thereof;

(c) the mechanism adopted to harvest rain water in the State and the quantum of rain water saved during the last three years; and

(d) the measures being taken to reduce the depletion of groundwater and increase its availability in the State?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) India Meteorological Department (IMD), Trivandrum collects and analyses rainfall data in the State of Kerala through 70 rain gauge stations located in the State. As per its study, the annual normal rainfall for Kerala is 2924 mm and the quantum of rainfall received in last three years *i.e.*, 2010, 2011 and 2012 was 3137mm, 3046mm and 2187mm respectively.

(c) Schemes for rainwater harvesting are planned/ implemented by concerned State agencies. Besides State Government, efforts for rainwater harvesting are made

concurrently by Cooperative Group Housing Societies, NGOs, industries, individuals etc. Data on quantum of rainwater being harvested/ saved in the State is not maintained by any agency.

(d) As per the information received from State Government of Kerala, Groundwater (Control and Regulation) Act has been enacted by State Government for regulation and control of ground water extraction. The State Ground Water Department is implementing scheme of water conservation and artificial recharge in the State which includes construction of check-dams, sub-surface dykes, dug well recharge structures etc. in areas where ground water is under stress. During the year 2012-13, an amount of Rs. 60 lakhs was sanctioned by the State Government for implementation of 44 schemes. Besides, Central Ground Water Board (CGWB) under the Ministry of Water Resources had implemented 27 demonstrative artificial recharge projects in the State during XI Plan Period. Mass Awareness Campaigns are being organized by CGWB in identified priority areas to create awareness among the stakeholders on the importance of water conservation, rainwater harvesting and artificial recharge to ground water. Water Management Training Programs are being conducted by CGWB for capacity building of stakeholders on various aspects of ground water management.

#### **Construction of Toilets**

1266. SHRI NAMA NAGESHWARA RAO:  
SHRI JITENDRA SINGH BUNDELA:  
PROF. SAUGATA ROY:  
SHRI A.T. NANA PATIL:  
SHRI BHAKTA CHARAN DAS:  
SHRI GANESH SINGH:  
SHRI PONNAM PRABHAKAR:  
SHRI R. DHROVANARAYANA:  
SHRI HARIBHAU JAWALE:  
SHRI R. THAMARAISELVAN:  
SHRI P. R. NATARAJAN:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the number of toilets constructed in the country with Central assistance during each of the last three years and the current year and the steps taken to ensure water supply therein, State/UT-wise;

(b) the expenditure incurred thereon during the said period, State/UT-wise;

(c) the number and percentage of households which have toilet facilities in the country, State-wise/UT-wise;

(d) the number of households and their percentage in the country including Maharashtra who practice open defecation, State/UT-wise;

(e) the steps taken by the Government to provide them toilet facilities and safe disposal of solid and liquid waste;

(f) whether a large percentage of households in the country do not have drainage connectivity in their toilets;

(g) if so, the details thereof, State/UT wise; and

(h) the steps taken by the Government in this regard and to improve sanitation condition in the country?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) The number of toilets constructed in the country with Central Assistance under the Total Sanitation Campaign (TSC)/Nirraal Bharat Abhiyan (NBA) State/UT-wise, during each of the last three years and the current year, State/UT-wise is given in the enclosed Statement-I. Under the revised Guidelines of Nirmal Bharat Abhiyan, a conjoint approach to water supply and sanitation has been adopted for ensuring water facilities to the toilets constructed.

(b) The expenditure incurred on construction of Individual households latrines under the Total Sanitation Campaign (TSC)/ Nirmal Bharat Abhiyan (NBA) during last 3 years and current year State/UT-wise is given in the enclosed Statement-II.

(c) The number and percentage of households which have toilet facilities in the country as per Census 2011, State-wise/UT-wise is given in the enclosed Statement-III.

(d) The number and percentage of households in the country, including Maharashtra, who practice open defecation as per Census 2011, State/UT-wise are given in the enclosed Statement-IV.

(e) Government of India administers the Nirmal Bharat Abhiyan (NBA), a comprehensive programme to

ensure sanitation facilities in rural areas with the main objective of eradicating the practice of open defecation and ensuring clean environment. Under NBA, there is provision of incentives for Below Poverty Line households and Identified Above Poverty Line households for the construction of Individual household latrines. Solid and Liquid Waste Management (SLWM) is one of the integral components of NBA and under this component, activities like construction of compost pits, vermin composting, common and individual biogas plants, low cost drainage, soakage channels/ pits, reuse of waste water and system for collection, segregation and disposal of household garbage etc. can be taken up. Solid and Liquid Waste Management (SLWM) Projects under NBA can be taken up in each Gram Panchayat (GP) and total assistance is provided on the basis of total number of households in each GP, subject to a maximum of Rs.7 lakh for a GP having up to 150 households, Rs.12 lakh up to 300 households, Rs.15 lakh up to 500 households and Rs.20 lakh for GPs having more than 500 households. Funding for SLWM Project under NBA is provided by the Central and State Government in the ratio of 70:30. Any additional cost requirement is to be met with funds from the State/GP.

(f) and (g) Yes, Madam. In rural areas, households generally construct Leach pit toilets which do not require drainage connectivity. Existing drainage system in rural areas normally do not carry Black water from toilets. However, information regarding rural households and number and percentage of households without drainage connectivity for Waste water outlet as per Census 2011 State/UT-wise is given in the enclosed Statement-V.

(h) To improve the sanitation condition in the country, Government of India has designed a paradigm shift in Total Sanitation Campaign (TSC) which is now called the Nirmal Bharat Abhiyan (NBA), in the XIIth Five Year Plan. The objective of NBA is to achieve sustainable behaviour change with provision of sanitary facilities in entire communities in a phased, saturation

mode with 'Nirmal Grams' as outcomes. NBA goal is to achieve 100% access to sanitation for all rural households by 2022.

Under NBA, following steps have been taken:

- A shift from motivating individual household toilet construction to covering whole communities in a Gram Panchayat saturation mode for holistic sanitation outcome.
- The scope of providing incentives for individual household latrine units has been widened to cover all APL households, who belong to SCs, STs, small and marginal farmers, landless labourers with homesteads, physically challenged and women headed households along-with all BPL households. Financial incentive for construction of toilets has been raised for all eligible beneficiaries to Rs. 4600/- from the earlier amount of Rs 3200/- under NBA. In addition, upto Rs. 4500/- can be spent under Mahatma Gandhi National Rural Employment Guarantee Scheme for construction of the toilet. Along-with beneficiary contribution of Rs. 900/-, the total unit cost of toilet is now Rs. 10000/- (Rs. 10500/- for Hilly and difficult areas)
- More emphasis has been laid on Information Education Communication (IEC) with 15% of the total outlay of district projects earmarked for IEC activities. With a view to give thrust to a new approach towards IEC, the Ministry has launched a Communication and Advocacy Strategy (2012-2017).
- Conjoint approach with National Rural Drinking Water Programme (NRDWP) to ensure water availability for sanitation in Gram Panchayats. Focussed convergence of rural sanitation with associated Ministries including Health, School Education, Women and Child Development with NBA.



**Statement-I**

*No. of Individual households latrines constructed under NBA during last 3 years and current year,  
State/UT-wise (as reported by the States/UTs on the MIS)*

Sl. No.	State/UT Name	2010-2011	2011-2012	2012-2013	2013-2014 (Upto 30 Nov 2013)
1.	Andhra Pradesh	1049704	654282	384279	163504
2.	Arunachal Pradesh	19799	27781	5760	7409
3.	Assam	498849	510243	273240	69306
4.	Bihar	717792	839927	796699	125497
5.	Chhattisgarh	236164	82496	52045	28812
6.	Dadra and Nagar Haveli	0	0	0	0
7.	Goa	800	0	0	0
8.	Gujarat	515224	321357	171977	80766
9.	Haryana	132137	103913	62949	49867
10.	Himachal Pradesh	216571	30066	5183	7218
11.	Jammu and Kashmir	125228	70626	71900	25439
12.	Jharkhand	296678	53479	48500	36483
13.	Karnataka	810104	414782	296429	210035
14.	Kerala	20241	2188	5674	8523
15.	Madhya Pradesh	1166016	900769	558189	204095
16.	Maharashtra	562183	519563	189306	186363
17.	Manipur	49576	55306	43917	23022
18.	Meghalaya	65417	51550	14406	5741
19.	Mizoram	1611	17237	4967	4046
20.	Nagaland	18224	46318	22149	19868
21.	Odisha	853303	359171	118318	15454
22.	Puducherry	77	0	0	0
23.	Punjab	118415	32535	57421	3846
24.	Rajasthan	750948	730385	252800	131065
25.	Sikkim	0	0	0	2531
26.	Tamil Nadu	473647	410794	324216	118149
27.	Tripura	30392	24761	7035	4997
28.	Uttar Pradesh	2915407	1613384	134873	388859
29.	Uttarakhand	132913	125051	97815	48962
30.	West Bengal	466311	800900	559115	307624
	Total	12243731	8798864	4559162	2277481

**Statement-II**

*Expenditure (Central share) incurred on construction of Individual households latrines under the TSC/NBA during last 3 years and current year State/UT-wise (as reported by the States/UTs on the MIS)*

(Rs. in crore)

Sl. No.	State/UT Name	2010-2011	2011-2012	2012-2013	2013-2014 (Upto 30 Nov 2013)
1.	Andhra Pradesh	53.64	62.82	58.22	52.19
2.	Arunachal Pradesh	3.46	3.38	1.18	3.12
3.	Assam	59.57	113.58	91.57	32.47
4.	Bihar	103.58	113.35	164.59	43.84
5.	Chhattisgarh	13.72	12.98	9.49	12.20
6.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
7.	Goa	0.00	0.00	0.00	0.00
8.	Gujarat	21.02	12.21	13.34	15.62
9.	Haryana	6.20	9.83	4.57	7.09
10.	Himachal Pradesh	3.93	5.41	3.86	3.80
11.	Jammu and Kashmir	5.61	14.30	26.28	11.91
12.	Jharkhand	31.51	19.72	12.18	9.95
13.	Karnataka	55.63	29.89	55.11	56.45
14.	Kerala	4.73	4.26	2.69	5.89
15.	Madhya Pradesh	86.68	82.67	155.98	127.25
16.	Maharashtra	33.06	42.18	36.23	26.34
17.	Manipur	3.88	5.73	15.32	8.34
18.	Meghalaya	8.42	11.46	7.72	4.27
19.	Mizoram	0.41	5.58	0.82	0.59
20.	Nagaland	0.90	8.22	2.93	10.72
21.	Odisha	36.11	32.80	18.31	6.96
22.	Puducherry	0.02	0.00	0.00	0.00
23.	Punjab	0.35	0.15	3.16	1.06
24.	Rajasthan	19.26	16.38	41.53	20.72
25.	Sikkim	0.00	0.00	0.00	1.35
26.	Tamil Nadu	46.42	75.30	67.91	103.61
27.	Tripura	2.23	2.32	0.88	2.70
28.	Uttar Pradesh	165.26	94.44	170.89	159.79
29.	Uttarakhand	9.76	10.67	11.70	8.37
30.	West Bengal	39.54	57.66	114.08	58.36
	<b>Total</b>	<b>814.91</b>	<b>847.31</b>	<b>1090.54</b>	<b>794.95</b>

**Statement-III**

*The number and percentage of rural households with toilets State/UT-wise as per Census 2011  
(as reported by the States on the MIS)*

Sl. No.	State/UT	Total households	No. of Households with access to toilet	% Households with access to toilets
1	2	3	4	5
1.	Andaman and Nicobar Islands	59030	36057	61.08
2.	Andhra Pradesh	14246309	4968666	34.88
3.	Arunachal Pradesh	195723	109107	55.75
4.	Assam	5374553	3307554	61.54
5.	Bihar	16926958	3150018	18.61
6.	Chandigarh	6785	6399	94.31
7.	Chhattisgarh	4384112	650844	14.85
8.	Dadra and Nagar Haveli	35408	10368	29.28
9.	Daman and Diu	12750	8390	65.80
10.	Goa	124674	90517	72.60
11.	Gujarat	6765403	2316239	34.24
12.	Haryana	2966053	1711850	57.71
13.	Himachal Pradesh	1310538	883972	67.45
14.	Jammu and Kashmir	1497920	624828	41.71
15.	Jharkhand	4685965	390153	8.33
16.	Karnataka	7864196	2507502	31.89
17.	Kerala	4095674	3866571	94.41
18.	Lakshadweep	2523	2481	98.34
19.	Madhya Pradesh	11122365	1510127	13.58
20.	Maharashtra	13016652	5754007	44.20
21.	Manipur	335752	294544	87.73
22.	Meghalaya	422197	240413	56.94
23.	Mizoram	104874	91343	87.10
24.	Nagaland	284911	221348	77.69
25.	NCT of Delhi	79115	68431	86.50
26.	Odisha	8144012	1247860	15.32
27.	Puducherry	95133	38448	40.41
28.	Punjab	3315632	2383764	71.89
29.	Rajasthan	9490363	1910509	20.13
30.	Sikkim	92370	78640	85.14

1	2	3	4	5
31.	Tamil Nadu	9563899	2556501	26.73
32.	Tripura	607779	514135	84.59
33.	Uttar Pradesh	25475071	5825153	22.87
34.	Uttarakhand	1404845	772135	54.96
35.	West Bengal	13717186	6680357	48.70
	India	167826730	54829231	32.67

**Statement-IV**

*The number and percentage of rural households practicing Open Defecation as per Census 2011, State/UT-wise*

Sl. No.	State/UT	Total households	No. of Households without access to toilet	% Households practicing open defecation
1	2	3	4	5
1.	Andaman and Nicobar Islands	59030	22973	38.92
2.	Andhra Pradesh	14246309	9277643	65.12
3.	Arunachal Pradesh	195723	86616	44.25
4.	Assam	5374553	2066999	38.46
5.	Bihar	16926958	13776940	81.39
6.	Chandigarh	6785	386	5.69
7.	Chhattisgarh	4384112	3733268	85.15
8.	Dadra and Nagar Haveli	35408	25040	70.72
9.	Daman and Diu	12750	4360	34.20
10.	Goa	124674	34157	27.40
11.	Gujarat	6765403	4449164	65.76
12.	Haryana	2966053	1254203	42.29
13.	Himachal Pradesh	1310538	426566	32.55
14.	Jammu and Kashmir	1497920	873092	58.29
15.	Jharkhand	4685965	4295812	91.67
16.	Karnataka	7864196	5356694	68.11
17.	Kerala	4095674	229103	5.59
18.	Lakshadweep	2523	42	1.66
19.	Madhya Pradesh	11122365	9612238	86.42
20.	Maharashtra	13016652	7262645	55.80
21.	Manipur	335752	41208	12.27
22.	Meghalaya	422197	181784	43.06

1	2	3	4	5
23.	Mizoram	104874	13531	12.90
24.	Nagaland	284911	63563	22.31
25.	NCT of Delhi	79115	10684	13.50
26.	Odisha	8144012	6896152	84.68
27.	Puducherry	95133	56685	59.59
28.	Punjab	3315632	931868	28.11
29.	Rajasthan	9490363	7579854	79.87
30.	Sikkim	92370	13730	14.86
31.	Tamil Nadu	9563899	7007398	73.27
32.	Tripura	607779	93644	15.41
33.	Uttar Pradesh	25475071	19649918	77.13
34.	Uttarakhand	1404845	632710	45.04
35.	West Bengal	13717186	7036829	51.30
	India	167826730	112997499	67.33

**Statement-V**

*The number and percentage of rural households without drainage State/UT-wise as per Census 2011*

Sl. No.	State/UT	Total households	No. of Households without drainage	% Households without drainage
1	2	3	4	5
1	Andaman and Nicobar Islands	59030	40130	67.98
2	Andhra Pradesh	14246309	8264647	58.01
3	Arunachal Pradesh	195723	152818	78.08
4	Assam	5374553	4634600	86.23
5	Bihar	16926958	10348653	61.14
6	Chandigarh	6785	390	5.75
7	Chhattisgarh	4734112	3879341	88.49
8	Dadra and Nagar Haveli	35408	31310	88.43
9	Daman and Diu	12750	10191	79.93
10	Goa	124674	57123	45.82
11	Gujarat	6765403	5548498	82.01
12	Haryana	2966053	509267	17.17
13	Himachal Pradesh	1310538	503093	38.39
14	Jammu and Kashmir	1497920	963696	64.34
15	Jharkhand	4685965	3921714	83.69

1	2	3	4	5
16	Karnataka	7864196	4518789	57.46
17	Kerala	4095674	2488174	60.75
18	Lakshadweep	2523	2037	80.74
19	Madhya Pradesh	11122365	8313832	74.75
20	Maharashtra	13016652	6793227	52.19
21	Manipur	335752	188425	56.12
22	Meghalaya	422197	325587	77.12
23	Mizoram	104874	65431	62.39
24	Nagaland	284911	172300	60.48
25	NCT of Delhi	79115	9749	12.32
26	Odisha	8144012	7175582	88.11
27	Puducherry	95133	60238	63.32
28	Punjab	3315632	630029	19.00
29	Rajasthan	9490363	6924077	72.96
30	Sikkim	92370	57749	62.52
31	Tamil Nadu	9563899	6962668	72.80
32	Tripura	607779	509545	83.84
33	Uttar Pradesh	25475071	9731335	38.20
34	Uttarakhand	1404845	734377	52.27
35	West Bengal	13717186	11617838	84.70
	India	167826730	106146460	63.25

[Translation]

**Inspection of rural roads under PMGSY**

1267. SHRI JAGDANAND SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Union Government has given direction to the States that public representatives of various levels are required to get the under construction rural connecting roads inspected by the inspecting officers;

(b) if so, the details thereof;

(c) whether such inspection programmes are being organised in the States to ensure that good quality rural roads are constructed;

(d) if so, the details thereof during the last three years and the current year State-wise; and

(e) the future plan to make the inspection programme mandatory in order to ensure that good quality of roads are constructed in case the inspection programme is a mere formality?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) to (e) The Pradhan Mantri Gram Sadak Yojana (PMGSY) guidelines provide for the following arrangements for joint inspection of PMGSY projects by the public representatives with a view to ensuring that quality assets are created under the programme:—

- The Superintending Engineer concerned of the zone/region to request Hon'ble MP and Zilla Pramukh representing that zone/region once in six months to select any PMGSY Project(s) for joint inspection as per the convenience of the Hon'ble MP/Zilla Pramukh.

- The Executive Engineer in-charge of a division to request Hon'ble MLA/Chairperson of the Intermediate Panchayat concerned once in three months for joint inspection of any PMGSY Project(s) as per the convenience of the MLA/Chairperson.
- The Assistant Engineer in charge of the sub-division to request the concerned Sarpanch of the Gram Panchayat once in two months to select any PMGSY Project(s) for joint inspection as per the convenience of the Sarpanch.

As per the PMGSY Programme guidelines, ensuring the quality of the road works under PMGSY is the responsibility of the State Governments who are implementing the programme. However, the States are advised to ensure the compliance of the above mechanism through the Empowered Committee Meetings, Regional Review Meetings, etc.

#### **Rail Tariff Authority**

1268. SHRI UDAY SINGH: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have approved constitution of the Rail Tariff Authority (RTA) to develop and implement an integrated and dynamic pricing mechanism for its passengers and freight services;
- (b) if so, the details of terms and reference of the RTA;
- (c) whether the Railways have decided to phase out subsidy with passenger fare; and
- (d) if so, the steps the Railways proposes to take to ensure that common man remains unaffected on phasing out of subsidy in passenger fare?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) The modalities of constituting a Rail Tariff Authority, and related issues, are under consideration of the Government.

(c) and (d) At present, there is no such proposal.

#### **Katwa Thermal Power Project**

1269. SHRI ABHIJIT MUKHERJEE: Will the Minister of POWER be pleased to state:

- (a) the present status of the Katwa Thermal Power Project of National Thermal Power Corporation Limited (NTPC) in West Bengal;
- (b) the details of the funds allocated for the said Project and the utilisation thereof;
- (c) whether the land acquired for setting up of this project is adequate or there are proposals of NTPC to acquire some more land; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) The Katwa Project being implemented by NTPC has a proposed capacity of 1320 MW. NTPC had applied for coal linkage for the project on 4.3.2011. The total land required is about 700 acres out of which 556 acres of land has been acquired by West Bengal Power Development Corporation Ltd. NTPC has requested the Government of West Bengal for acquisition of balance land for ash pond, railway corridor and make up water pump house at Bhagirathi river end. No capital expenditure has been made so far on construction.

#### **Survey About Status of Minorities**

1270. SK. SAIDUL HAQUE: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the minorities are still facing development deficit even after the follow up action on the recommendations of the Sachar Committee;;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has a plan to make a survey about the status of minorities all over the country with regard to their education and employment opportunities;
- (d) if so, the details thereof;
- (e) whether the issue livelihood opportunities for the minorities has been properly addressed in the 12th Five Year Plan proposals; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING):

(a) and (b) As a follow-up action on the Sachar Committee recommendations, various schemes have been implemented to improve the socio-economic conditions of minorities. The overall effect of the steps taken by the Government for improving the conditions of minorities would be known once the data of Census 2011 becomes available. As per the India Human Development Report of the Planning Commission, literacy rate among Muslims has registered a marked improvement from 52.1% in 1999-2000 to 63.5% in 2007-08 for rural areas and from 69.8% to 75.1% for urban areas. The literacy rate of Muslims as ratio of national average has gone up from 0.93 in 1999-2000 to 0.95 in 2007-08 for rural areas. The figure for urban areas has gone up from 0.87 in 1999-2000 to 0.89 in 2007-08. As per the National Sample Survey Office (NSSO) Report on employment and unemployment situation among major religious groups in India (2009-10), it has been, *inter alia*, observed that unemployment rate for minority communities have declined in 2009-10 as compared to 2004-05 in both rural and urban areas. Among minorities, the unemployment rate in rural areas was lowest for Muslims. In urban areas unemployment rate was lowest for Christians followed by Muslims.

(c) and (d) The status of minorities with regard to education and employment opportunities is evaluated through the Census data and the Reports of National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation, which conducts all-India sample surveys in diverse socio-economic areas, including employment and education.

(e) and (f) Educational empowerment, skill development, area development and economic empowerment, which impact the livelihood opportunities for the minorities, have been adequately addressed in the 12th Five Year Plan (FYP). Plan allocation for the Ministry of Minority Affairs has been increased from Rs.7000 crore during 11th FYP to Rs.17,323 crore during the 12th FYP.

### TV Channels

1271. SHRI KAMLESH PASWAN:  
SHRI S. PAKKIRAPPA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether more TV channels are being aired in the country than the actual requirement of the people and if so, the details thereof;

(b) whether the Government has asked the Telecom Regulatory Authority of India (TRAI) to study about capping the number of channels in the country;

(c) if so, the details thereof along with the recommendations made by the TRAI in this regard and the steps taken/proposed to be taken thereon;

(d) whether the Government proposes to amend the uplinking and downlinking policy in order to check incessant increase in the number of news channels in the country; and

(e) if so, the details thereof and the time by which the proposal is likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) The Ministry of Information and Broadcasting had made a reference to the Telecom Regulatory Authority of India (TRAI) regarding putting a cap on the total number of channels that can be permitted.

Telecom Regulatory Authority of India (TRAI) *vide* its recommendations dated 23.07.2010 has recommended that "no cap be placed on the number of satellite broadcasting channels to be permitted to be downlinked from viewing in India or to be uplinked from India."

(d) and (e) There is no such proposal at present pending consideration in this Ministry.

### Kingfisher Airline

1272. SHRI TARACHAND BHAGORA:  
SHRI SANJAY DINA PATIL:

Will the Minister of CIVIL AVIATION be pleased to state:



(a) whether the service tax department have taken over temporary possession of jets belonging to Kingfisher Airlines as the airlines failed to pay up dues;

(b) if so, the details thereof;

(c) whether the Kingfisher Airlines has not paid salaries to its pilots and employees for more than 14 months; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) As per the information available with this Ministry, Office of the Commissioner of Service Tax, Mumbai attached the Kingfisher airline aircraft MSN 739 (VT-DKH) under Section 87 (c) of the Finance Act, 1994 in order to safeguard Government revenue.

(c) and (d) It is learnt that some staff of Kingfisher airlines were not paid their salaries. Exact quantum of dues and number of affected staff is not known to this Ministry.

#### **Izzat Monthly Season Pass**

1273. SHRI SURESH ANGADI:

SHRI P. L. PUNIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Income-Certificate has been made mandatory for commuters to obtain the Izzat Monthly Season Ticket (MST) from the Railway department;

(b) if so, the details thereof;

(c) whether other rules for issue of Izzat MST have also been revised;

(d) if so, the details thereof; and

(e) whether views of Members of Parliament were taken into consideration while making changes and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. Additional income certificate from the local Government officials have been made compulsory for the issue of IZZAT MST.

(c) and (d) Photo Identity Card cum residential proof have been made compulsory for issue of IZZAT MST. No changes in the other provisions like income limit of Rs. 1500, charges of Rs. 25 inclusive of all surcharges, distance limit of 150 Kms etc., have been made.

(e) Modification/amendment of the policy guidelines based on the feedback received, is a continuous and ongoing process.

#### **Vacancy in AAI**

1274. SHRIMATI PARAMJIT KAUR GULSHAN:

SHRI S. S. RAMASUBBU:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that Chairman and as many as 840 posts of Communication and Navigation and Surveillance (CNS) Wing of Airport Authority of India (AAI) are vacant thereby putting at risk the lives of passengers and cabin crew;

(b) if so, the details thereof;

(c) whether the Union Government has taken any steps to fill all vacant posts of CNS;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) About 800 posts in Communication, Navigation and Surveillance discipline are vacant. There is no safety risk on the passengers and cabin crew as all the facilities and equipments are maintained as per the International Civil Aviation Organisation requirement.

(c) and (d) Yes, Madam. Airports Authority of India Board has relaxed the eligibility requirements for the departmental employees to fill the vacant position on time.

(e) Does not arise.

#### **Renewable Energy Projects**

1275. SHRIMATI BOTCHA JHANSI LAKSHMI: Will the Minister of POWER be pleased to state:

(a) the details of the initiatives taken by the

Government to promote reliable grid integration, forecast, scheduling and dispatch for large scale grid connected renewable energy projects; and

(b) the details of the strategies for long term transmission planning for renewable energy?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) The scheduling and despatch of all generating projects including those of renewable energy projects are carried out in accordance with the provisions of the relevant regulations of the Central Electricity Regulatory Commission (CERC) such as Indian Electricity Grid Code (IEGC). The transmission system for integration of renewable energy generation projects is planned in accordance with the provisions of the Manual on Transmission Planning Criterion. About 33 GW renewable capacity addition is envisaged in eight (8) renewable rich States in the XII Plan Period. In order to facilitate integration of such large scale renewable generation capacity in XII Plan, a comprehensive transmission plan comprising intra-State and inter-State transmission system strengthening has been identified which includes *inter-alia*, control infrastructure like forecasting of renewable generation, balancing Infrastructure, establishment of Renewable Energy Management Centers (REMC), etc.

#### **Socio Economic and Caste Census**

1276. DR. AJAY KUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the current status of the socio economic and caste census, undertaken by the Ministry of Rural Development;

(b) whether there has been a delay in the completion of the census exercise;

(c) if so, the reasons therefor;

(d) whether the Rural Development Ministry would not part with the results of the census collected through this exercise with the respective State Governments; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF

RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Socio Economic and Caste Census (SECC 2011) was launched on 29th June, 2011 in the country to generate a large number of social and economic indicators relating to households across the country. This is being conducted in a phased manner throughout the country by the respective State Governments and Union Territory Administrations with the financial and technical support from the Ministry of Rural Development. About 99.30% of the Enumeration work in all the States/UTs has already been completed. So far Haryana, Nagaland, Daman and Diu and Lakshadweep have published the Draft List.

(b) and (c) Yes, Madam. The Socio Economic and Caste Census 2011 could not be completed as targeted due to various factors. The SECC 2011 is conducted in a phased manner throughout the country by the respective State Governments/UT Administrations. The State of preparedness of all the States is not similar. One of the main reasons for the delay in completion of the BPL Census/Socio Economic and Caste Census is due to delay in starting of the enumeration work in some of the States due to Legislative Assembly and Local body elections, etc. Besides, the enumeration work took more time to complete than anticipated. In order to improve the robustness of the data, a Verification and Correction module has been incorporated into the process over and above the standard procedure which is an added job. This has also resulted in a time over run.

(d) and (e) Once completed, the final Socio Economic & Caste Census list is to be displayed in the Ministry website (<http://secc.gov.in>) and made available to Government and Non-Governmental agencies for use, including the State Governments and UT Administrations.

[Translation]

#### **Private Investment in Railways**

1277. DR. BHOLA SINGH:  
SHRI SAMEER BHUJBAL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have notified certain policies to attract private investment for the development of railway infrastructure in the country;

(b) if so, the details and the salient features thereof;

(c) the details of response thereto from private sector along with the action taken thereon by the Railways so far; and

(d) the details of projects proposed to be developed under the said policies during the 12th Five Year Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. A number of policies have been notified to attract private investment for the development of Railway Infrastructure. Some of these are:

- (1) Participative Policy for capacity Augmentation notified on 10.12.2012 provided five models for building rail infrastructure. These models are: (i) Non-Government Private Line Model (ii) Joint Venture Model (iii) Build, Operate and Transfer (BOT) Model (iv) Capacity Augmentation with funding provided by Customers (v) Capacity Augmentation through Annuity model.
- (2) Development of Private Freight Terminal (PFT) Scheme,
- (3) Automobile Freight Train Operator (AFTO) Scheme,
- (4) Special Freight Train Operator (SFTO) Scheme,
- (5) Liberalized Wagon Investment Scheme (LWIS),
- (6) Wagon Leasing Scheme (WLS).

(c) The Participative Policy notified on 10.12.2012 has received good response. 'In principle' clearance has been given for rail connectivity to ports of Jaigarh (Maharashtra), Astranga (Odisha), Rewas (Maharashtra), Dighi (Maharashtra), Hazira (Gujarat) and Tuna (Gujarat) port, while rail connectivity to Dhamra Port (Odisha) has been commissioned. Two coal connectivity projects in State of Chhattisgarh are also being undertaken through joint venture route under the policy.

Encouraging response has been received to Private Freight Terminal (PFT) policy and investments for procurement of rolling stock. So far 45 proposals have been received, out of which, notification for 18 Private Freight

Terminal has been issued. 'In principle' approval has been given for 23 Private Freight Terminals.

Approval of 54 rakes have been given under Liberalised Wagon Investment Scheme (LWIS). Out of these, 17 rakes have been procured/inducted and are running on the system. M/s. GATX and M/s. TOUAX have been registered as Wagon Leasing Companies under Wagon Leasing Scheme (WLS).

Approval of 3 rakes has been given under Special Freight Train Operators Scheme (SFTO).

(d) 12th Five Year Plan mentions that areas for undertaking Public Private Partnership (PPP) Projects are: Logistics Parks, PFT and Freight schemes, Captive Power, Renewable Energy, Energy Conservation, Loco and Coach Manufacturing, Station Redevelopment, High Speed Corridor (Mumbai-Ahmedabad), Elevated Corridor (Churchgate-Virar), DFC (Sonnagar-Dankuni) and Port Connectivity to ports/coals areas.

#### **Guide Dam on Gandak River**

1278. CAPT. JAI NARAIAN PRASAD NISHAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government proposes to extend the Bihar side guide dam on Gandak river (between Bagah and Paniahwa) by upto one kilometre of concrete dam and also to construct a Boulder Check dam in the interest of public as the present short distance guide dam built on Bihar side has resulted in soil erosion; and

(b) if so, the details thereof and the time by which the same are likely to be executed?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) No such proposal has been received by Ganga Flood Control Commission.

(b) In view of (a) above, the question does not arise.

[English]

#### **Irregularities in Corporate Companies**

1279. PROF. SAUGATA ROY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has noticed "Satyam

Computers" like irregularities in any other corporate companies;

(b) if so, the details thereof and action taken in this regard;

(c) whether the Government has any mechanism to check such irregularities; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) No instance of corporate fraud and malfeasance noticed in the case, has so far come to light.

(c) and (d) Alleged irregularities are enquired into through the following measures:-

- Conducting technical scrutiny of the Balance Sheets and other documents of companies by the Registrar of Companies, under Section 234 of the Companies Act, 1956;
- Inspection of the books of accounts and other records of companies under Section 209A of the Act;
- Investigation into the affairs of companies under Section 235/237 of the Companies Act, 1956.

#### **Deals with Neighbouring Countries**

1280. SHRI M. ANANDAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways or their Public Sector Undertakings (PSUs) have been providing technical assistance and also undertaking joint research projects with our neighbouring countries;

(b) if so, the details thereof;

(c) whether the Railways or any of their PSUs have signed deals with our neighbouring countries in this regard and also for the development of Trans-Asian Railway Network; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (d) Indian Railways through its Public Sector Undertakings (PSU)

have been taking up projects, technical studies, capacity building etc. in neighbouring countries including Bhutan, Nepal, Sri Lanka, Myanmar and Bangladesh with funding through Line of Credit (LoC).

Projects undertaken by M/s RITES with neighbouring countries include:-

- (i) Bhutan:- 5 Feasibility Studies.
- (ii) Nepal:-5 Preliminary-Engineering-cum-Traffic Surveys, 1 Preconstruction Survey and 1 Feasibility Study.
- (iii) Myanmar: -1 Feasibility Study.
- (iv) Sri Lanka:- Construction of sheds and buildings for DMU maintenance.
- (v) Bangladesh:- New Coach Manufacturing Unit.

Projects undertaken by M/s IRCON with neighbouring countries include:-

- (i) Bangladesh:- Construction of 2nd Bhairab Railway Bridge with Approach Rail Lines and construction of Akhaura-Agartal rail link.
- (ii) Nepal:- Construction of rail link between Jogbani (in Bihar) to Biratnagar (in Nepal) and construction of rail link between Jayanagar-Bijalpara (Gauge Conversion) with extension to Bardibas.
- (iii) Sri Lanka:- Reconstruction of Madhu Road to Talai Manar railway line, reconstruction of Omanthal to Pallai railway line, reconstruction of Pallai to Kankesanthurai railway line and design, supply, installation, testing & commissioning of signalling & Telecommunication system for railway line.

For Trans-Asia Railway, Government of India have signed Inter-Governmental Agreement on Trans-Asian Railway in the year 2007.

The Agreement defines and lists the railway lines of international importance including the missing links and lays down the guiding principles relating to technical characteristics for providing seamless transport on the Trans-Asian Railway Network.

[Translation]

**Independent Inspection by Surplus Cell**

1281. SHRI ASHOK ARGAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the rule under which independent inspection is being carried out by the officers of surplus cell; and

(b) the steps taken by the Directorate General of Civil Aviation to prevent such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) The inspections are conducted under the provision of rule 156 of the Aircraft Rules 1937. The said rule empowers Director General of Civil Aviation to authorize any person including officer of surplus cell to enter and carry out inspection of operator of the aircraft and the organization by general or special order in writing in this behalf.

(b) Does not arise in view of the (a) above.

[English]

**Discontinuation of Duranto Trains**

1282. SHRI P. LINGAM:

SHRI S. SEMMALAI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering to gradually discontinue the Duranto trains;

(b) if so, the details thereof and reasons therefor;

(c) whether introducing a Duranto Express train from Salem to Chennai and *vice-versa* is under consideration; and

(d) whether the Railways will consider introducing a brief halt for the current Duranto train operating from Coimbatore to Chennai at Salem Junction and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No, Madam. At present, there is no proposal to discontinue Duronto services. However, with a view to further improving the occupancy of certain Duronto services which had lesser

patronization, they have been re-categorized by providing additional stoppages enroute:-

(i) 12241/12242 Chandigarh-Amritsar Duronto Express (converted into Superfast Express).

(ii) 12278/12277 Howrah-Puri Duronto Express (converted into Shatabdi Express).

(iii) 22211/22212 Ajmer-Nizamuddin Duronto Express (converted into Janshabdi Express with new no. 12065/12066).

(iv) 22207/22208 Chennai-Thiruvananthapuram Duronto Express (converted into Super AC Express).

(v) 12243/12244 Chennai-Coimbatore Duronto Express (converted into Shatabdi Express).

(c) At present, there is no proposal for introducing a Duronto Express train between Salem and Chennai.

(d) 12244 Chennai-Coimbatore Duronto Express has been converted into a Shatabdi Express from 22.11.2013 with stoppage at Salem.

[Translation]

**Merger of HMT with BHEL**

1283. SHRI SAJJAN VERMA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has received any proposal to merge Hindustan Machine Tools (HMT) with Bharat Heavy Electricals Limited (BHEL); and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Madam.

(b) The question does not arise.

[English]

**Sanitation Research Centre**

1284. SHRIMATI DARSHANA JARDOSH: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government proposes to set up national level sanitation research centre in Gujarat;

(b) if so, the details thereof;

(c) whether the Government has approached the State Government of Gujarat in this regard; and

(d) if so, the details thereof and the time by which the said centre is likely to start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) to (b) The Central Government has initiated a feasibility study on the possibility of setting up a National Level Institute of Sanitation and Hygiene in the country. The basic aim of the Institute would be to develop sanitation solutions that are adaptable to local environmental conditions, available resources and cultural sensibilities of the communities. The Institute will also provide evidence based policy advice on request to the Central and State Governments on sanitation issues.

(c) No Madam,

(d) Does not arise.

[Translation]

#### Setting Up of Power Plants

1285. SHRI YASHBANT LAGURI:  
SHRI LAXMAN TUDU:

Will the Minister of POWER be pleased to state:

(a) whether there are delays in execution/construction of the power plants in the country due to

the incompetence and carelessness of higher officials responsible for the same;

(b) if so, the details of such delays in execution of the power projects, State-wise; and

(c) the steps taken by the Government to check the incompetence and carelessness of the higher officials involved in the construction of power plants?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) There are delays in execution/construction of power plants in the country due to various reasons such as *inter-alia*, delay in receiving various inputs/clearances for the project, delay in supply of equipments/materials, shortage of manpower, contractual disputes, law and order problems etc. In addition, hydro power plants are also delayed due to change in design, natural calamities, geological surprises, difficult terrain, poor accessibility and rehabilitation & resettlement problems.

Government is closely monitoring the under construction projects to avoid delays. Central Electricity Authority (CEA) is performing the duties of monitoring of the power projects in pursuance of 73 (f) of Electricity Act, 2003. In addition, a Power Project Monitoring Panel (PPMP) has been set up by the Ministry of Power to independently follow up and monitor the progress of the hydro/thermal projects and regular reviews are held by Minister of State (I/C) for Power and Secretary (Power).

The list of thermal and hydro projects running behind schedule along with reasons for delay is placed in the enclosed Statement-I and II respectively.

#### Statement-I

*Details of Under Construction Thermal Power Projects Lagging behind schedule time of Commissioning along with Reasons*

State	Project Name	Impl Agency	Unit No	Cap. (MW)	Org. Comm. Sched.	Reasons for Delay
1	2	3	4	5	6	7
<b>Central Sector</b>						
Assam	Bongaigaon TPP	NTPC	U-1	250	Jan-11	Frequent bandhs, Heavy monsoon and
			U-2	250	May-11	Slow civil works. Work came to halt due
			U-3	250	Sep-11	to violence and mass exodus of labour from site during the year 2011-12.

1	2	3	4	5	6	7
Bihar	Barh STPP- I	NTPC	U-1 U-2 U-3	660 660 660	Oct-13 Apr-14 Oct-14	Delay due to dispute of NTPC with Power Machine & Technopromexport, Russia. However, the same has since been resolved. Delay in supply of boiler and turbine material by M/s TPE & M/s PM and slow progress of works. Delay in ordering of Bols by M/s TPE. *Orig. Sch. was in 2009-10 & 2010-11. Revised schedule tied up with M/s. TPE & Power Machine, Russia after settlement of disputes.
Bihar	Barh STPP-II	NTPC	U-5	660	Oct-13	Delay in supply of material by BHEL for boiler and TG packages.
Bihar	Muzaffarpur TPP Exp (Kanti TPP St-II)	NTPC	U-3 U-4	195 195	Oct-12 Jan-13	Delay in award of main plant civil works. Delay in completion of civil & structural works.
Bihar	Nabi Nagar TPP	NTPC	U-1 U-2 U-3 U-4	250 250 250 250	May-13 Sep-13 Jan-14 May-14	Delay in acquisition of Land. Poor mobilization by main plant civil agency ERA resulting in delay in handing over civil fronts to erection agencies. Supply of equipment by BHEL.
Jharkhand	BokaroTPS "A" Exp.	DVC	U-1	500	Dec-11	Delay in shifting of switchyard (charged). Delay in removal of existing underground facilities. Delay in supply of material by BHEL.
Madhya Pradesh	Vindhyachal TPP-IV	NTPC	U-13	500	Aug-15	Delay in BoPs order & slow progress of Boiler structure erection.
Tamil Nadu	Neyveli TPS-II Exp.	NLC	U-2	250	Jun-09	Delay in completion of refractory work.
Tamil Nadu	Tuticorin JV TPP	NLC	U-1 U-2	500 500	Mar-12 Aug-12	Slow progress of civil works and change in design of foundations of main plant equipments. Shortage of man power.
Tamil Nadu	Vallur TPP Ph-II	NTECL	U-3	500	Dec-12	Poor mobilization by civil agency resulting in delay in handing over of civil fronts. Delay in supply of boiler material.
Tripura	Monarchak CCPP	NEEPCO	GT+ST	101	Jul-13	Delay in award of civil work contract and supply of material by BHEL. Heavy monsoon. Delay in laying of gas pipe line.
Tripura	Tripura Gas	ONGC	Module-2	363.3	Mar-12	Delay in award of logistic by BHEL. Slow progress of civil work. Heavy monsoon. Delay in supply of material. Damage of air booster compressors due to impurities in gas.

1	2	3	4	5	6	7
West Bengal	Raghunathpur TPP, Ph-I	DVC	U-1 U-2	600 600	Feb-11 May-11	Delay in Land acquisition for water & Rail corridor. Delay in erection of main plant equipments. Delay in completion of boiler insulation work. Slow progress of CHP . Law & Order Problem.
Total Central Sector				9194.3		
<b>State Sector</b>						
Andhra Pradesh	Damodaram Sanjeevaiah TPP	APPDL	U-1 U-2	800 800	Jul-12 Jan-13	Due to delay in start of civil works and delay in supplies. Construction of external CHP, RWPH and CT.
Andhra Pradesh	Kakatiya TPP Extn	APGENCO	U-1	600	Jul-12	Due to delay in start of civil works.
Andhra Pradesh	Rayalseema Stage-III	APGENCO	U-6	600	Jul-14	Delay in start of civil works
Assam	Namrup CCGT	APGCL	GT ST	70 30	Sep-11 Jan-12	Due to delay in start of civil works & poor performance of civil agency. Poor soil conditions and heavy monsoon. Delay in supply of material by BHEL & shortage of skilled manpower.
Chhattisgarh	Marwa TPP	CSPGCL	U-1 U-2	500 500	May-12 Jul-12	Initial delay is due to Change of award of Chimney. Delay in readiness of BOPs (CHP, AHP & 400 KV Switchyard etc.,) and Law & Order Problems, prefeirage of material etc.
Delhi	Pragati CCGT-III	PPCL	ST-2	250	Nov-10	Delay in completion of civil works. Delay in completion of mechanical erection due to frequent strike by workers.
Gujarat	Pipavav CCGT	GSECL	Block-1	351	Sep-10	Delay in civil works and delay in supplies. Work remained stand still due to dispute between project authority & BHEL due to supply of damaged GT compressor Rotor. The same has since been resolved. Delay in rectification of GRP Pipe line & IBH header.
Gujarat	Sikka TPP Extn.	GSECL	U-3 U-4	250 250	Oct-13 Jan-14	Delay in readiness of civil fronts and placement of BOPs Orders. Slow progress in BoPs. Slow progress of erection of boiler and TG.
Gujarat	Bhavnagar CFBC TPP	Bhavnagar Energy	U-1 U-2	250 250	Oct-13 Dec-13	Delay in civil works and non - sequential supply by BHEL. Slow progress of BoPs.



1	2	3	4	5	6	7
Maharashtra	Chandrapur TPS	MSPGCL	U-8 U-9	500 500	Jun-12 Sep-12	Delay in placement of BoPs order and delay in main plant equipment supply, non-sequential supply by BHEL. Slow progress in BoPs. Heavy monsoon.
Maharashtra	Koradi TPP Exp	MSPGCL	U-8 U-9 U-10	660 660 660	Dec-13 Jun-14 Dec-14	Delay in civil works. Delays in work progress due to heavy rain.
Maharashtra	Parli TPP Expn.	MSPGCL	U-8	250	Jan-12	Delay in BTG supply. Delay in approval of drawings. Slow erection work. Slow progress in BoPs.
Madhya Pradesh	Malwa TPP (Shree Singaji TPP)	MPGENCO	U-2	600	Oct-12	Man power shortage. Delay in boiler pressure part supply/erection. Delay in ESP & readiness of ID & FD Fans.
Madhya Pradesh	Satpura TPP Extn	MPPGCL	U-11	250	Apr-12	Readiness of ESP control room. Delay in readiness of Milling system & PA & FD fans.
Rajasthan	Chhabra TPP Extn.	RRVUNL	U-4	250	Jul-11	Delay in readiness of Condenser foundation & floors around TG Deck. Delay in readiness of inter connecting platform between U-3 & 4.
Rajasthan	Kalisindh TPS	RRVUNL	U-1 U-2	600 600	Aug-11 Mar-12	Delay in supply of Generator Transformer and delay in erection of bunkers & mills. Delay in readiness of transmission line. Delay in structural erection of bunkers and coal mills.
Rajasthan	Ramgarh CCPP Extn.-III	RRVUNL	ST	50	Oct-11	Delay in casting of ST Deck and Readiness of S T Hall along with ST deck floors. Delay in start of TG erection.
Uttar Pradesh	Anpara-D	UPRVUNL	U-6 U-7	500 500	Mar-11 Jun-11	Delay in civil works. Slow progress of Chimney & Cooling Tower etc. Delay in supply of boiler material
West Bengal	Durgapur TPS Extn.	DPL	U-8	250	Dec-13	Delay in supplies of BTG. Delay in repair of Gen transformer. Slow progress of AHP.
West Bengal	Sagardighi TPS Extn	WBPDC	U-3 U-4	500 500	Jul-14 Oct-14	Delay in supply of Boiler & TG material.
Total State Sector				13331		

1	2	3	4	5	6	7
<b>Private Sector</b>						
Andhra Pradesh	Bhavanpadu TPP	M/s East Coast Energy Ltd.	U-1 U-2	660 660	Oct-13 Mar-14	Work remained under suspension due to MOEF order for a long time. Law & Order problem.
Andhra Pradesh	NCC TPP	NCC Power Projects Ltd.	U-1 U-2	660 660	Mar-15 Jun-15	Delay in start of civil works. Delay in supply of main plant package.
Andhra Pradesh	Painampuram TPP	Thermal Power Tech Corporation Ltd.	U-1 U-2	660 660	Apr-14 Aug-14	Delay in start and completion of civil fronts.
Andhra Pradesh	Simhapuri Pvt Ltd Ph-II	Madhucon Projects Ltd.	U-3 U-4	150 150	Dec-11 Feb-12	Delay in commissioning of phase-I of the project and delay in supply of TG, CHP and refractory material.
Andhra Pradesh	Thamminapatnam TPP-II	Meenaksha Energy Ltd.	U-3 U-4	350 350	May-12 Aug-12	Slow progress of Civil works. Payment problem with bankers. Work remained suspended due to non availability of BTG contractor valid licence.
Andhra Pradesh	Vizag TPP	Hinduja National Power Corpn Ltd	U-1 U-2	520 520	Jun-13 Sep-13	Slow progress of civil works, Raw water system, CW system, CHP and transmission lines for start up power.
Chhattisgarh	Akaltara (Naiyara) TPP	Wardha PCL (KSK)	U-2 U-3 U-4	600 600 600	Aug-12 Dec-12 Apr-13	Shortage of manpower and agitation by Villagers.
Chhattisgarh	Avantha Bhandar TPS, U-1	Korba West Power Co. Ltd.	U-1	600	Jul-12	Delay in civil works and readiness of Chimney. Delay in readiness of CHP & AHP.
Chhattisgarh	Baradarha TPP (DB Power TPP)	D.B.Power Co. Ltd	U-1 U-2	600 600	Mar-13 Jul-13	Late start of civil works. Delay in readiness of CHP, AHP & Mills.
Chhattisgarh	Balco TPP	Bharat Aluminium Co. Ltd	U-1 U-2	300 300	Feb-11 Nov-10	Collapse of chimney. Non availability of consent to operate the plant from the State Govt.

1	2	3	4	5	6	7
Chhattisgarh	Bandakhar TPP	M/s Mauri Clean Coal & Power Ltd	U-1	300	Dec-12	Delay in start of civil works.
Chhattisgarh	Binjkote TPP	M/s SKS Power Generation (Chhattisgarh) Ltd.	U-1	300	Jan-14	Late start of civil works. Delay in supply of the Boiler Drum.
			U-2	300	Apr-14	Late start of civil works. Delay in supply of the Boiler Drum.
			U-3	300	Jul-14	*Work at site is yet to start.
			U-4	300	Oct-14	
Chhattisgarh	Lanco Amarkantak TPS-II	LAP Pvt. Ltd.	U-3	660	Jan-13	Delay in acquisition of land for water system and BoPs. Financial constraint, supply of BTG material etc.
			U-4	660	Mar-13	
Chhattisgarh	Raikheda TPP	GMR	U-1	685	Sep-13	Delay in start of civil works.
			U-2	685	Jan-14	
Chhattisgarh	Singhitarai TPP	Athena Chhattisgarh Power Ltd.	U-1	600	Jun-14	Delay in land acquisition.
			U-2	600	Sep-14	
Chhattisgarh	Swastic TPP	M/s ACB	U-1	25	Jun-12	Delay in readiness of BoPs. Delay due to commercial dispute with CHP vendors. Delay in refractory work and defect in super heater coils.
Chhattisgarh	Tamnar TPP (O.P.Jindal)	O.P.Jindal	U-1	600	Jan-14	
			U-2	600	Apr-14	
			U-3	600	Sep-14	Delay in boiler erection start.
			U-4	600	Nov-14	Delay in readiness of main plant civil works.
Chhattisgarh	TRN Energy TPP	M/s TRN Energy Pvt. Ltd.	U-1	300	Dec-13	Delay in start of civil works.
			U-2	300	Apr-14	
Chhattisgarh	Uchpinda TPP	RKM Powergen Pvt. Ltd	U-1	360	May-12	Due to agitation by villagers. Slow progress of works at site.
			U-2	360	Nov-12	
			U-3	360	Feb-13	
			U-4	360	Jul-13	
Chhattisgarh	Vandana Vidyut TPP	M/s Vandana Vidyut	U-1	135	Jun-13	Agitation by the villagers at project site and readiness of BoPs. Delay in supply of boiler material, CHP material & in start up power. Various pre-commissioning problems.
			U-2	135	Sep-11	

1	2	3	4	5	6	7
Chhattisgarh	Chakubura TPP	ACB Ltd	U-1	30	Sep-11	Delay in readiness of CT
Chhattisgarh	Raigarh TPP ( Visa TPP)	Visa Power	U-1	600	Aug-13	Delay in supply of Boiler Material
Jharkhand	Maitrishi Usha TPP-Ph-I	M/s Corporate Power Ltd	U-1	270	May-12	Law and Order problem. Delay in supply of BTG equipment. Delay in readiness of transmission line due to forest clearance. Work is held up due to non release of balance payment to BHEL. Commissioning schedule would be finalized after restart of work.
			U-2	270	Jun-12	
Jharkhand	Maitrishi Usha TPP-Ph-II	Corporate Power Ltd	U-3	270	Feb-13	Law and Order problem and delay in supply of BTG material. Work is held up due to non release of balance payment to BHEL.
			U-4	270	Mar-13	
Jharkhand	Tori TPP	Essar Power	U-1	600	Jun-13	Law and Order problem. Delay in start of civil work.
Maharashtra	Amravati TPP Ph-I	India Bulls	U-2	270	Dec-11	Non-sequential supply of BTG material. Delay in readiness of Civil Fronts. Commercial issue with BHEL. Delay in insulation application. Delay in readiness of HFO, CHP & AHP.
			U-3	270	Jan-12	Commercial issues with BHEL. Slow progress of boiler and TG erection.
			U-4	270	Feb-12	
			U-5	270	Mar-12	
Maharashtra	Amravati TPP Ph-II	India Bulls	U-1	270	Jul-14	No Work is going on at site.
			U-2	270	Sep-14	
			U-3	270	Nov-14	
			U-4	270	Jan-15	
			U-5	270	Mar-15	
Maharashtra	Dhariwal Infrastructure TPP	Dhariwal Infrastructure (P) Ltd	U-2	300	May-12	Delay in commissioning of Unit-1. Heavy monsoon.
Maharashtra	Lanco Vidarbha TPP	Lanco Vidarbha	U-1	660	Jan-14	Delay in supply and erection of pressure parts. Work is held up due to financial problems.
			U-2	660	May-14	
Maharashtra	Nasik TPP Ph-I	India Bulls	U-1	270	Feb-12	Non-sequential supply of BTG material & Civil fronts readiness. Payment issue with BHEL. Ducting insulation, Readiness of Mills, HFO, CHP & AHP.
			U-2	270	Apr-12	

1	2	3	4	5	6	7
			U-3	270	Jun-12	Delay in acquisition of land of Railway siding. Non-Acceptance of BTG material by Project Authorities
			U-4	270	Aug-12	
			U-5	270	Oct-12	
Maharashtra	Nasik TPP Ph-II	India Bulls	U-1	270	Apr-13	No Work is going on at site.
			U-2	270	Jun-13	
			U-3	270	Aug-13	
			U-4	270	Oct-13	
			U-5	270	Dec-13	
Maharashtra	Tirora TPP Ph-II	Adani Power Ltd	U-2	660	Jul-12	Delay due to Heavy rains, CHP and Power evacuation & ducting.
			U-3	660	Oct-12	Delay due to Heavy rains, CHP and Power evacuation
Madhya Pradesh	Anuppur TPP Ph-I	MB Power MP	U-1	600	Apr-13	Delay due to late start of civil works and slow progress of civil works. Delay in supply of Boiler material.
			U-2	600	Aug-13	
Madhya Pradesh	Gorgi TPP (DB Power)	DB Power	U-1	660	Jun-13	No work at site.
Madhya Pradesh	Mahan TPP	Essar Power MP Ltd	U-2	600	Sep-11	Delay in development of Coal Block
Madhya Pradesh	Nigri TPP	Jai Prakash Power Ventures Ltd.	U-1	660	Jun-13	Delay in start of civil works. Delay in readiness of ACW system. Delay in BTG supplies.
			U-2	660	Dec-13	
Madhya Pradesh	Seoni TPP Ph-I	Jhabua Power Ltd	U-1	600	Mar-13	Delay in readiness of civil Fronts. Delay in AHP & Chimney readiness.
Odisha	Derang TPP	JITPL	U-1	600	Mar-12	Law and Order problem. Delay in land acquisition. Delay in readiness of transmission line for start up power.
			U-2	600	Jun-12	
Odisha	Ind Bharat TPP (Odisha)	Ind. Bharat	U-1	350	Sep-11	Delay due to heavy rains. Delay in readiness of start up power.
			U-2	350	Dec-11	
Odisha	Kamalanga TPP	GMR	U-3	350	Feb-12	Visa problem for foreign personnel. Delay in land acquisition. Heavy monsoon. Exodus of labour due to labour unrest in near by industry. Delay in readiness of evacuation system.

1	2	3	4	5	6	7
Odisha	KVK Nilanchal TPP	KVK Nilanchal	U-1	350	Dec-11	Initially delayed due to chimney clearance and law & order problem. Work is held up due to stay by Hon'ble High Court of Odisha.
			U-2	350	Jan-12	
			U-3	350	Mar-12	
Odisha	Lanco Babandh TPP	Lanco Babandh Power Ltd.	U-1	660	Apr-13	Delay in land acquisition. Slow progress of boiler erection. Work is held up due to financial problems.
			U-2	660	Aug-13	
Odisha	Malibrahmani TPP (Monnet Ispat)	MPCL	U-1	525	Dec-12	Delay in land acquisition and delay in supply of TG hall structural material.
			U-2	525	Feb-13	
Punjab	Talwandi Sabo TPP	M/s Sterlite	U-1	660	Oct-12	Delay in readiness of Civil fronts.
			U-2	660	Jan-13	
			U-3	660	May-13	
Punjab	Goindwal Sahib TPP	M/s GVK Power	U-1	270	Apr-13	Delay in acquisition of land for railway siding and delay in completion of CHP & AHP.
			U-2	270	Oct-13	
Rajasthan	Kawai TPP	Adani Power Ltd	U-2	660	Mar-13	Delay in commissioning of Unit-1.
Tamil Nadu	Melamaruthur TPP	Coastal Energen	U-1	600	Feb-12	Delay in supply of main Plant Equipment. Delay due to manpower shortage & readiness of switchyard & DM Plant. Change in policy for supply of sand and use of ground water. Disbursement of additional loan by bankers.
			U-2	600	Mar-12	
Tamil Nadu	Tuticorin TPP (Ind-Barath TPP)	IBPIL	U-1	660	May-12	Delay due to slow progress of civil works.
Uttar Pradesh	Lalitapur TPP	Lalitapur Power Gen. Co	U-1	660	Oct-14	Delay due to heavy rains.
			U-2	660	Feb-15	
			U-3	660	Jun-15	
Uttar Pradesh	Prayagraj TPP	Prayagraj Power Generation Co. Ltd.	U-1	660	Feb-14	Delay in BTG supply and slow progress of erection.
			U-2	660	Jul-14	
			U-3	660	Dec-14	
Total Private Sector				49755		
Grand Total				72280.3		

**Statement-II**

*Details of Hydro Electric Projects under execution in the country lagging behind schedule of time of commissioning along with reasons*

*(Excluding renewable and projects upto 25 MW capacity under MNRE)*

Sl. No.	Name of Project Capacity Agency/State Date of Approval	Commissioning Schedule		Reasons for time and cost over run
		Original mm/yy	Latest mm/yy	
1	2	3	4	5
<b>Central Sector</b>				
1.	Kol Dam (4x200 MW) NTPC Himachal Pradesh 28.10.2002	Apr-09 2008-10	2014-15	<ul style="list-style-type: none"> <li>➤ Slow progress of clay/earth filling of dam, Grouting of dam galleries, Concreting of Spillway.</li> <li>➤ Contractual issues.</li> <li>➤ Delay in procurement of steel.</li> <li>➤ Right bank failure due to poor geology, seepage at foundation of clay core.</li> </ul>
2.	Tapovan Vishnughad (4x130 MW) NTPC Uttarakhand 11/2006	Mar-13 2012-13	2016-17	<ul style="list-style-type: none"> <li>➤ Delay in procurement/deployment of Tunnel Boring Machine by Civil Contractor.</li> <li>➤ Slow progress in Power house due to poor rock strata.</li> <li>➤ Heavy water ingress due to bad geology in HRT and rock fall on TBM.</li> <li>➤ Flash flood in June, 2013.</li> </ul>
3.	Pare (2x55MW) NEEPCO Arunachal Pradesh 04.12.2008	Aug-13 2013-14	2015-16	<ul style="list-style-type: none"> <li>➤ Law &amp; Order problem.</li> <li>➤ Lack of resources with the contractor.</li> <li>➤ Poor geology.</li> <li>➤ Flash flood in Sept, 2012.</li> <li>➤ Poor approach roads.</li> </ul>
4.	Tuirial (2x30 MW) NEEPCO Mizoram 16.07.1998	Jul-06 2006-07	2016-17	<ul style="list-style-type: none"> <li>➤ Works suspended earlier due to local unrest since June 2004.</li> <li>➤ The work restarted on 14.01.2011.</li> <li>➤ Poor approach roads.</li> <li>➤ Inadequate mobilization by contractor.</li> <li>➤ Slope failure in Power House.</li> </ul>
5.	Kameng (4x150 MW) NEEPCO Arunachal Pradesh 02.12.2004	Dec 09 2009-10	2016-17	<ul style="list-style-type: none"> <li>➤ Change in dam parameters.</li> <li>➤ Slow progress in dam &amp; HRT due to Bad geology, heavy seepage, inadequate machinery.</li> <li>➤ Flash flood in Oct. 2008 and Sept. 2012.</li> </ul>

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				<ul style="list-style-type: none"> <li>➤ Ingress of water in HRT.</li> <li>➤ Poor approach roads.</li> <li>➤ Contractual issues.</li> </ul>
6.	Tehri PSS (4x250 MW) THDC Uttarakhand 18.07.2006 (Original) Nov, 2011 (RCE)	Jul-10 2010-11 (As per original approval) Feb-16 (2015-16) (As per RCE)	2017-18	<ul style="list-style-type: none"> <li>➤ Specialised nature of E&amp;M works.</li> <li>➤ Approval of RCE as L-1 price bid was more than cost estimates. RCE approved in Oct.-10.</li> <li>➤ Litigation, Single EPC contract awarded to M/s Alstom Hydro France and M/s HCC on 23.06.11.</li> <li>➤ Poor geology.</li> <li>➤ Local agitation at Asena Quarry &amp; muck disposal area.</li> <li>➤ Poor preparedness of contractor.</li> <li>➤ Revision of Lay out of machine hall due to poor geology.</li> </ul>
7.	Rampur (6x68.67 MW) SJVNL Himachal Pradesh 25.01.2007	Jan-12 2011-12	2013-15	<ul style="list-style-type: none"> <li>➤ Poor geology in HRT.</li> <li>➤ Slope failure in Power House area.</li> <li>➤ Intermittent disturbance by local people.</li> </ul>
8.	Parbati-III (4x130 MW) NHPC Himachal Pradesh 09.11.2005	Nov-10 2010-11	2013-15	<ul style="list-style-type: none"> <li>➤ Poor geology in HRT.</li> <li>➤ Delay in completion of E&amp;M works.</li> <li>➤ Flash flood on 16th August, 2011.</li> <li>➤ Delay in supply of material and erection of units by BHEL. Stoppage of work by locals.</li> <li>➤ Forest Clearance for transmission line received in June, 2012.</li> <li>➤ Termination of XLPE Cable.</li> </ul>
9.	Teesta Low Dam-IV (4x40 MW) NHP West Bengal 30.09.2005	Sep-09 2009-10	2015-16	<ul style="list-style-type: none"> <li>➤ Delay in forest clearance.</li> <li>➤ Flash flood in July, 2007, May, 2009 &amp; July, 2010.</li> <li>➤ Gorkha Jan Mukti agitations/bandhs.</li> <li>➤ Cash crunch of Civil contractor (M/s HCC), the civil works are completely at halt since 20.03.2013.</li> </ul>



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10.	Parbati-II (4x200 MW) NHPC Himachal Pradesh 11.09.2002	Sep-09 2009-10	2016-17	<ul style="list-style-type: none"> <li>➤ Hon'ble High Court of Himachal Pradesh ban stone crusher operation.</li> <li>➤ Delay in revised forest clearance.</li> <li>➤ TBM suffered extensive damage due to heavy ingress of water and slush in TBM face in Nov, 2006.</li> <li>➤ Slide in Power House area in Feb, 07.</li> <li>➤ Flash flood in August, 2011.</li> <li>➤ Jiwa Nallah works affected due to cavity treatment.</li> <li>➤ Contractual issues in Lot PB-2, Contract with M/s HJV terminated in March, 12.</li> <li>➤ Re-tendering for balance works of Lot PB-2 (TBM portion of HRT re-awarded on 13.08.2013).</li> </ul>
11.	Subansiri Lower (8x250 MW) NHPC Arunachal Pradesh/ Assam 09.09.2003	Sep-10 2010-11	2016-18	<ul style="list-style-type: none"> <li>➤ Disruption of works by locals in Arunachal Pradesh side.</li> <li>➤ Slope failure in Power House in Jan, 2008.</li> <li>➤ Damage to bridge on Ranganadi river.</li> <li>➤ Change in design of surge shafts to surge tunnels.</li> <li>➤ Stoppage of works due to agitation launched by Anti Dam activists against construction of Project. Work stopped since 16.12.2011.</li> <li>➤ Issue of D/s impact studies.</li> </ul>
12	Uri-II (4x60 MW) NHPC Jammu and Kashmir 01.09.2005  Units Commissioned Unit # 1: 25.09.2013 Unit # 3: 27.09.2013 Unit # 2: 16.11.2013	Nov-09 2009-10	2013-14	<ul style="list-style-type: none"> <li>➤ Lack of resources and cash flow crunch of HCC.</li> <li>➤ Breaching/ overtopping of Coffor Dam in May, 10 &amp; April, 11 due to heavy rain.</li> <li>➤ Disturbance in Valley since June, 2010.</li> <li>➤ Problem faced during erection of Surge Shaft Gate.</li> <li>➤ Delay in Diversion Tunnel Plugging works.</li> <li>➤ Works stopped by locals from Mar, 2012 to June, 2012 demanding employment in NHPC.</li> <li>➤ Slow progress of works by M/s HCC due to cash crunch.</li> <li>➤ Flash flood in September, 2012.</li> </ul>

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				<ul style="list-style-type: none"> <li>➤ Hindrance in filling of u/s water conductor, by locals, demanding employment in NHPC.</li> <li>➤ After refilling of the water conductor system, high flood occurred in River Jhelum which started erosion of left bank of dam and some cracks were also observed along left bank hill slope downstream of dam.</li> </ul>
13	<p>Kishanganga (3x110 MW) NHPC Jammu and Kashmir 20.07.2007</p> <p>14.01.2009 (RCE)</p>	<p>July-14 (2014-15) (As per original approval)</p> <p>Jan-16 (2015-16) (As per revised approval)</p>	2016-17	<ul style="list-style-type: none"> <li>➤ In view of price bid offered by the lowest bidder for turnkey execution of the project being very high, the revised CCEA approval accorded on 14.01.2009.</li> <li>➤ Heavy Rainfall in March, 2011.</li> <li>➤ Cavity in HRT – TBM portion.</li> <li>➤ Poor geology in Access tunnel.</li> <li>➤ Work stopped from 29.08.2012 to 17.10.2012 by Locals demanding employment in NHPC.</li> <li>➤ Dam works affected due to arbitration proceedings at International Court of Arbitration.</li> </ul>
<b>State Sector</b>				
<b>Jammu and Kashmir</b>				
14.	<p>Baglihar-II (3x150 MW) JKPDC 29.12.2010</p>	2014-15	2016-17	<ul style="list-style-type: none"> <li>➤ Delay in finalization of cost of contract. E&amp;M works.</li> </ul>
<b>Himachal Pradesh</b>				
15.	<p>Kashang-I (1x65 MW) HPPCL 31.07.08 (TEC by HPSEB) 31.07.2008</p>	2013-14	2014-15	<ul style="list-style-type: none"> <li>➤ Slow progress of civil and E&amp;M works.</li> <li>➤ Flash flood in June, 2013.</li> </ul>
16.	<p>Kashang-II &amp; III (1x65 + 1x65 MW) HPPCL 10.09.2009</p>	2013-14	2015-16	<ul style="list-style-type: none"> <li>➤ Local issues. Works could not be started due to continuous agitation by Lipa villagers. Matter is being persuaded at higher level.</li> <li>➤ Flash flood in June, 2013.</li> </ul>
17.	<p>Uhl-III (3x33.33 MW) BVPCL (HPSEB) 19.09.2002</p>	<p>Mar-07 2006-07</p>	2015-16	<ul style="list-style-type: none"> <li>➤ Delay in award of works.</li> <li>➤ Contract for construction of HRT rescinded twice <i>i.e.</i> during May, 2008 &amp; July, 2010 due to slow progress and non-performance by the contractor.</li> </ul>

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18.	Sawra Kuddu (3x37 MW) HPPCL, 10.11.2004	Dec-10 2010-11	2015-16	<ul style="list-style-type: none"> <li>➤ Poor geology in HRT.</li> <li>➤ Delay in MOEF clearance.</li> <li>➤ Delay in award of Civil &amp; E&amp;M works.</li> <li>➤ Poor geology in HRT.</li> <li>➤ Slow progress of HRT Lining.</li> </ul>
19.	Sainj (100 MW) HPPCL 29.12.2010	2014-15	2015-16	<ul style="list-style-type: none"> <li>➤ Slow progress of HRT and Barrage works</li> </ul>
<b>Andhra Pradesh</b>				
20.	Lower Jurala (6x40 MW) APGENCO 2007	2011-13	2013-15	<ul style="list-style-type: none"> <li>➤ Delay in award of E&amp;M works.</li> <li>➤ Slow progress in civil works. Land acquisition problem.</li> <li>➤ Unprecedented flood in 2009, 2010, 2012 &amp; 2013.</li> <li>➤ Frequent bandh by TJAC for Telangana State.</li> <li>➤ Agitation by local villagers.</li> <li>➤ Right flank Dam concreting was by the villagers from 23.04.2011 to 30.11.2012.</li> <li>➤ Slow progress of HM works.</li> </ul>
21.	Pulichintala (4x30 MW) APGENCO 25.04.2007	2009-11	2015-17	<ul style="list-style-type: none"> <li>➤ E&amp;M works.</li> <li>➤ Unprecedented floods in Oct. 2009 &amp; Sept. 2011.</li> <li>➤ Contractual issues.</li> <li>➤ Slow progress of Power House works.</li> <li>➤ Civil works were suspended from 16.09.2011 to 29.06.2012 and Nov-12 to May-13 due to contractual issues.</li> <li>➤ E&amp;M erection work contract terminated in August, 2013 due to higher rates demand by contractor.</li> </ul>
22.	Nagarjuna Sagar Tail Pool Dam (2x25 MW) APGENCO 17.01.2005	Nov-08 2008-09	2014-15	<ul style="list-style-type: none"> <li>➤ Slow progress of dam due to frequent flooding during 2009, 2011 &amp; 2013.</li> <li>➤ Delay in award of HM works.</li> <li>➤ Contractual issues in Dam works.</li> </ul>

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<b>Kerala</b>				
23.	Pallivasal 2x30 MW KSEB 31.01.2007	Mar-11 2010-11	2015-16	<ul style="list-style-type: none"> <li>➤ Slow progress of civil works.</li> <li>➤ Delay in land acquisition.</li> <li>➤ Change in alignment of Adit to HRT.</li> <li>➤ Poor geology strata in HRT.</li> <li>➤ Heavy Monsoon.</li> </ul>
24.	Thottiyar (1x30+1x10) MW KSEB 05.06.2008	2012-13	2015-16	<ul style="list-style-type: none"> <li>➤ Land acquisition issue.</li> <li>➤ The works of weir and approach channel stopped from 2010 to 2012 by local people.</li> <li>➤ The work stopped by Court from 12.12.2012 to April-2013.</li> </ul>
<b>Meghalaya</b>				
25.	New Umtru (2x20 MW) MeECL 12/06	2011-12	2014-15	<ul style="list-style-type: none"> <li>➤ Delay in award of works.</li> <li>➤ Slow progress of civil works.</li> </ul>
<b>Private Sector</b>				
<b>Himachal Pradesh</b>				
26.	Tidong-I 2x50 MW NSL Tidong 09.02.2006	2013-14	2016-17	<ul style="list-style-type: none"> <li>➤ Delay in NOC by Projects affected Panchayats, suspension of works by Govt. for one year.</li> </ul>
27.	Tangnu Romai-I (2x22 MW) TRPGPL 28.10.2010	2014-15	2015-16	<ul style="list-style-type: none"> <li>➤ Slow progress of civil works.</li> <li>➤ Poor geology.</li> <li>➤ Difficult area.</li> <li>➤ Weather conditions &amp; accessibility.</li> </ul>
28.	Sorang (2x50 MW), HSPPL 23.09.2004	2012-13	2013-14	<ul style="list-style-type: none"> <li>➤ Poor geology.</li> <li>➤ Difficult area.</li> <li>➤ Weather conditions &amp; accessibility.</li> </ul>
<b>Uttarakhand</b>				
29.	Shrinagar (4x82.5 MW) Alaknanda Hydro Power Co. Ltd. 14.6.2000 (TEC)	2005-06	2014-15	<ul style="list-style-type: none"> <li>➤ Financial Closure.</li> <li>➤ Slow progress of dam works.</li> <li>➤ MoEF issued notice to stop works since 30.05.2011.</li> <li>➤ Local issues.</li> <li>➤ Flash flood in June, 2013.</li> </ul>

1	2	3	4	5
30.	Singoli Bhatwari (3x33 MW) L&T 11.07.2008	2014-15	2015-16	<ul style="list-style-type: none"> <li>➤ Poor geology in HRT.</li> <li>➤ Agitation by local people.</li> <li>➤ Flash flood in June,2013.</li> </ul>
<b>Madhya Pradesh</b>				
31.	Maheshwar (10x40 MW) SMHPCL 30.12.1996	2001-02	2014-16	<ul style="list-style-type: none"> <li>➤ R&amp;R issues</li> <li>➤ Cash flow problem with developer</li> </ul>
<b>Sikkim</b>				
32.	Teesta Stage III (6X200 MW) Teesta Urja Limited 12.05.2006 (TEC)	Oct-11 2011-12	2014-16	<ul style="list-style-type: none"> <li>➤ Delay in forest clearance.</li> <li>➤ Works suffered due to earthquake in Sept.2011.</li> </ul>
33.	Teesta Stage VI (4X125 MW) Lanco Energy Private Limited 27.12. 2006 (TEC)	2012-13	2015-16	<ul style="list-style-type: none"> <li>➤ Poor geology.</li> <li>➤ Land acquisition.</li> </ul>
34.	Rangit-IV HE Project (3X40 MW) JPCL 09.12.2005	2012-13	2016-17	<ul style="list-style-type: none"> <li>➤ Slow progress of HRT &amp; Surge Shaft works due to poor geology.</li> <li>➤ Works hampered due to earthquake in September, 2011.</li> </ul>
35.	Jorenthang Loop (2x28 MW) DAN-Energy Pvt. Ltd.	Dec 12 2012-13	2014-15	<ul style="list-style-type: none"> <li>➤ Poor geology.</li> <li>➤ Forest clearance for Transmission line.</li> </ul>
36.	Bhasmey (2x25.5 MW) Gati Infrastructure 12/2008	2012-13	2015-16	<ul style="list-style-type: none"> <li>➤ Forest clearance.</li> </ul>

*[English]***Anti-Collision Mechanism**

1286. SHRIMATI J. HELEN DAVIDSON: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways has any proposal in hand to fix the anti-collision machines in different trains, particularly in the fast moving trains in the country to avoid accidents;

(b) if so, the details thereof with number of such trains and their destinations; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam.

(b) (i) Anti Collision Device (ACD) has been provided as a pilot project on 1736 route kilometers & 548 Locomotives on Katihar-Kumedpur-New Jalpaiguri-Guwahati-Lumding-Tinsukia-Dibrugarh-Ledo and Kumedpur-Malda sections of Northeast Frontier Railway (NFR) and it has been in service trials since 2006.

(ii) On Board Train Protection & Warning

System (TPWS), which eliminates collisions/accidents caused by human error leading to Signal Passing At Danger and/or over speeding. The pilot project on suburban section of Southern Railway, *i.e.* between Chennai Central & Gummidipundi (50 Route Kms) has been commissioned and is operational on 82 motor coaches of Electrical Multiple Units (EMUs) and another pilot project of TPWS on non-suburban section on Delhi-Agra section (200 Route Kms) of North Central Railway has also been commissioned and service trials are in progress with 35 locomotives. Operational trials of TPWS have also commenced on 25 Route Kms of Kolkata Metro.

- (iii) Train Collision Avoidance System (TCAS) is being developed indigenously by Research Designs & Standards Organisation (RDSO). It incorporates collision prevention as well as protection against Signal Passing At Danger (SPAD) by loco pilot. The specification of TCAS has been firmed up by RDSO and proof of concept trials were carried out during October/November, 2012. Extended trials on 250 Kms section on South Central Railway have been planned for which tenders have also been finalized by RDSO. Based on success of extended trials, further deployment on Indian Railways is likely to be considered.

(c) Does not arise.

#### **Appointment of Consultants by Prasar Bharati**

1287. SARDAR SUKHDEV SINGH LIBRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names and number of consultants appointed by the Prasar Bharati (Broadcasting Corporation of India) from 2010 onwards in its various wings, category and Division-wise;

(b) the remuneration and the facilities provided to each of these consultants, category-wise;

(c) the terms and conditions as well as duties and responsibilities with specific targets for the consultants so appointed;

(d) the details of the empirical study conducted to assess the performance of these consultants;

(e) whether any confidential reports and verification from the agencies obtained before issuing the appointment orders to these consultants;

(f) if so, the details thereof;

(g) the financial gains and targets achieved by Prasar Bharati following the appointment of these consultants, Division-wise; and

(h) the overall comparative performance, achievement of the organisation before and after the appointment of these consultants at various levels?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) A list of 42 consultants engaged on contract basis by Prasar Bharati Secretariat from 2010 onwards and currently working is enclosed as Statement-I. The list of 8 consultants engaged from 2010 onwards but since disengaged is enclosed as Statement-II.

The list of 23 consultants engaged on contract basis by DG: Doordarshan and 06 consultants engaged by News Service Division of DG: Doordarshan from 2010 onwards are enclosed as Statement-III and IV respectively.

The list of 216 retired persons engaged in All India Radio and 08 retired News Reader-cum-Translators (NRTs) engaged as consultants by News Service Division (NSD) on contract basis from 2010 onwards are enclosed as Statement-V and VI respectively. and

(b) and (c) Prasar Bharati has informed that they have issued consolidated Uniform Policy for Contractual Engagement (duly approved by Prasar Bharati Board) wherein the details of the terms and conditions of engagement, remuneration to be paid and facilities to be provided have been spelt out. A copy of the same is enclosed as Statement-VII.

(d) No study has been conducted by Prasar Bharati to assess the performance of the consultants.

(e) and (f) Prasar Bharati has informed that in the case of consultants engaged from private Sector/open market, they follow due diligence.

(g) and (h) Prasar Bharati has informed that no study has been conducted by them to assess the difference in terms of financial and physical achievements on account engagement of consultants.

**Statement-I**

*Details of Advisors/Consultants/Associates/Co-ordinators currently engaged in Prasar Bharati Secretariat*

Sl. No.	Consultant's Name	Date of engagement	Emoluments (with break up)		Specific purpose/Necessity of engagement
1	2	3	4		5
1.	Shri Raghu Menon Adviser (Archieves)	20.12.2012	Rs. 75,000/-	Both are IAS officers retired at Secretary Level. Fee in their case has been fixed keeping in view their experience and expertise.	All matters relating to Archives including its monetization'
2.	Shri Ashok K. Arora, Adviser (HR)	04.09.2012	Rs. 1,00,00	He retired as E-in-C, AIR in the pay scale equivalent to Addl. Secretary. Fee in his case has been fixed keeping in view his experience and expertise.	Chairman; High Power Committee; review of the structure and systems of HR functions; review of policies, systems and processes for training of staff including preparation of induction training modules and related matters.
3.	Shri Rakesh Kumar Jain, Adviser (Technical)	14.01.2013	Rs. 60,000/-	He retired as E-in-C, AIR in the pay scale equivalent to Addl. Secretary. Fee in his case has been fixed keeping in view his experience and expertise.	Supervision of work relating to Technical Wings of Prasar Bharati and to advise Members, CEO and the Prasar Bharati Board in such matters.
4.	Shri Om Prakash, OSD (AR)	13.08.2012	Rs. 50,000/-*	A retired Joint Secretary	All matters relating to Personnel, Policy & Coordination including Legal, Parliament, RTI and Bharat Nirman Campaign.
5.	Shri S.S. Bindra, Consultant (Training)	27.12.2012	Rs. 50,000/-*		Work relating to Technical training in Staff Training Institute, Delhi.
6.	Shri Dhiranjan Malvey, OSD (PBB)	1.4.2012	Rs. 40,000/-*	A retired SAG officer of IB(P)S	Matters relating to Programme Management

1	2	3	4	5
7.	Shri Jatinder Kumar, Consultant	7.5.2012	Rs. 45,253/-* A retired JS from UPSC.	All DPC matters including vetting of proposals before sending to MIB. Member, Core Team, examination of proposals relating to Rectt of staff, Cadre restructuring of various cadres, matters relating to operationalisation of PBRB.
8.	Shri A.K. Goswami, Consultant	03.12.2012	Rs. 44,600/-* A retired IFS (rank of Director)	Matters relating to International relations
9.	Shri M.M. Thaman, Counselant	23.5.2012	Rs. 45,984/-* A retired JSG(NFSG) officer of IB(E)S	To assist CPIO in RTI matters; Parliamentary matters.
10.	Shri Prem Pal, Consultant	13.08.2012	Rs. 44,000/-* A retired PSO from M/o Road Transport and Highways	Stenographic assistance
11.	Shri Ashok Kumar, Consultant (HR)	9.03.2012	Rs. 40,000/-* A retired Deputy Secretary, M/o I&B	Establishment matters, Creation of posts, Association matters & PB Board related matters and preparation of Prasar Bharati Recruitment Regulations for various posts.
12.	Shri N.P.S. Rawat, Consultant	1.6.2012	Rs. 39,000/-* A retired Deputy Secretary, UPSC	Matters relating to DPCs and recruitment of staff through direct recruitment/ deputation, Prasar Bharati Recruitment Regulations; Member-core team
13.	Shri S.C. Sharma, Consultant	5.12.2011	Rs. 39,000/-* A retired Deputy Secretary level officer from ICMR	Matters relating to RRs, cadre review; Member Core Team.
14.	Shri D.N. Kataria,	17.10.2012	Rs. 39,000/-* A retired Deputy Secretary, Ministry of Home Affairs.	To handle the work of Coordination of legal cell and to follow up issues with MIB, DoE, M/o Law and DOP&T.
15.	Shri R.D. Gupta, Consultant	17.12.2012	Rs. 39,000/-* A retired Deputy Secretary, Ministry of Defence (Fin)	Drafting of service conditions for Prasar Bharati employees and to look after other related personnel issues.



1	2	3	4	5
16.	Shri R. K. Ahluwalia, Consultant	11.12.2012	Rs. 39,000/-* A retired Deputy Secretary, Ministry of Labour	Work relating to implementation of New Pension Scheme.
17.	Shri K. Sreekumaran, Consultant	1.9.2012	Rs. 35,000/-* A retired PPS from National Textile Corporation.	O/o CEO
18.	Shri Raman Kumar Bhatia, Consultant	1.8.2012	Rs. 33,000/-* A retired Divisional Accounts Officer, DSIIDC, Govt. of NCT	To examine all financial proposals
19.	Shri B. N. De, Coordinator	1.9.2012	Rs. 33,000/-* A retired PPS from Doordarshan	Stenographic assistance
20.	Shri D. P. Banerjee, Associate	8.8.2012	Rs. 29,137/-*	All programme related matters
21.	Shri Pratap Singh, Associate	20.4.2012	Rs. 28,000/-*	DPC matters and recruitment of staff by deputation, and Member, Core-Team, PBRB
22.	Shri Jai Pal Jain, Associate	24.4.2012	Rs. 28,000/-*	RTI, VIP References & Parliament matters
23.	Shri O. P. Tiwari, Associate	11.7.2012	Rs. 28,000/-*	Stenographic assistance
24.	Shri T. S. Pandian, Associate	29.8.2012	Rs. 28,000/-*	Stenographic assistance
25.	Shri Satya Pal Singh, Associate	1.8.2012	Rs. 22,000/-*	For diary/dispatch work
26.	Shri V. K. Mahindru, Associate	26.5.2010	Rs. 28,000/-	All audit related matters
27.	Shri Jagat Singh, Associate	1.6.2010	Rs. 28,000/-*	All Taxation matters
28.	Smt. Moniva Sen, Associate	1.6.2012	Rs. 22,000/-*	Formulation of budget under both Plan and Non-Plan
29.	Shri R. P. Luthra, Associate	30.11.2012	Rs. 28,000/-*	To assist & work in the O/o ADG(O)
30.	Shri R.S. Gupta, Jr. Associate	22.11.2012	Rs. 20,000/-*	Coordination & Liaisoning
31.	Shri Mohan Lal, Jr. Associate	12.12.2012	Rs. 20,000/-*	Work relating to New Pension Scheme

1	2	3	4	5
32.	Shri Vinod Kumar, Associate	10.12.2012	Rs. 28,000/-*	Stenographic assistance
33.	Shri V. K. Deswal, Associate	02.01.2013	Rs. 28,000/-*	Stenographic assistance
34.	Shri Mohsin Ali Khan, Associate	14.02.2013	Rs. 28,000/-*	To assist & work in the O/o OSD (AR)
35.	Shri Ashis Kumar Ray, Associate	18.02.2013	Rs. 28,000/-*	To assist & work in the O/o M(F), PB
36.	Pushkar Singh Negi, Coordinator	15.04.2013	Rs. 33,000/-*	Matters relating to operationalisation of PBRB and Cadre Restructuring of some cadres.
37.	Shri Indra Jeet Pandey, Associate	17.4.2012	Rs. 22,000/-*	Stenographic assistance in PBRB Cell
38.	Shri Shiban Krishan Khabroo, Associate	17.5.2013	Rs. 28,962/-*	To assist & work in the O/o Member (F)
39.	Shri Gulshan Rai, Coordinator	15.07.2013	Rs. 30,402/-*	To work in Finance & Budget Wing
40.	Shri A.K. Barua, Consultant	26.08.2013	Rs. 44,000/-* A retired Director, Ministry of Agriculture	To handle Legal, Parliament & Personnel matters and review of Prasar Bharati Act.
41.	Col. (Retd) S.S. Mehdi** Consultant	06.09.2013	Rs. 63,330/-	To look after works like Prasar Bharati security, Management of Library, Vehicles management and Conduct of official lunch and dinner.
42.	Shri Jagdish Chander Kapoor*** Associate	04.07.2013	Rs. 28,000/-	Stenographic assistance

Note 1: The tenure of all the above officials is upto 30.06.2014. The tenure of Shri A.K.Barua at Sl.No. 40 expires on 25.8.2014

Note 2: All these Officers are retired Government/Prasar Bharati employees and have been selected by after due consideration of their special skill of their area of specialization from among hundreds of others.

\*Fee in respect of these officers has been fixed as per Policy approved by the Prasar Bharati Board which is last pay drawn minus pension plus DA, subject to minimum amount indicated in the policy approved by the Board. The fee to be paid to retired Government servants engaged as Consultants even under DOP&T guidelines (which has been withdrawn on 8.4.2009) was last pay drawn minus pension.

Engagees at Sl. No. 1 and 2 were selected by the Empowered Committee of the Board and their engagement as well as fee to be paid to them (which was fixed keeping in view their experience and expertise), was ratified by the Board, as per the provisions of the Policy of Contractual Engagement approved by the Board.

\*\*Tenure expires on 05.09.2014

\*\*\*Tenure expires on 03.07.2014

**Statement-II***Details of Consultant/Co-ordinator engaged in Prasar Bharati Secretariat since 2010 and since disengaged*

Sl. No.	Name	Date of engagement	Fee/remuneration paid	Nature of Duties	Disengaged on
1.	Shri S.P. Madan	01.06.2011	Rs. 30,000/- per month	The work of Finance of Plan Scheme SFC/EFC proposals	31.05.2012
2.	Shri N.C. Jain	01.06.2011	Rs. 25,000/- per month	Work related to NPS/CPF & special audit of commercial services etc.	31.05.2012
3.	Shri H.S. Malhi	02.05.2012	Rs. 30,000/- per month	SFC/EFC proposal	01.11.2012
4.	Shri C.P. Srivastava	03.05.2012	Rs. 27,000/- per month	Arbitration cases	02.11.2012
5.	Shri Ashok Kumar Porey	Not yet joined	Rs. 25,000/- per month	-do-	
6.	Shri Ashok Kumar Sehgal	01.03.2012	Rs. 27,000/- per month	Work related to budget, MIS of Plan & Non-Plan expenditure control etc.	31.08.2012
7.	Shri B.K. Saha	06.02.2012	Rs. 20,000/- per month	Personnel, Policy and Co-ordination work	05.08.2012
8.	Shri Ganesh Mahto	07.05.2012	Rs. 25,000/- per month	Legal matters, Court cases etc	06.11.2012

**Statement-III***List of Consultants engaged by Doordarshan from 2010 onward*

Sl. No.	Name/Designation	Remuneration & Facilities (Per Month)	Job Profile/Duties & Responsibilities	Date Engagement	Period of Engagement	Terms & Condition
1	2	3	4	5	6	7
1.	Shri Pranijal Sharma, Advisor Media	1,35,000/-	Advice CEO, DG: DD, DG: AIR and DG: N&CA for the 3 setups on matters relating to new Media. Guide the 3 organizations in communications through the new and social media platforms. Guide the organizations in the economics, current markets rates and other essential requirements. He has been engaged for three days in a week.	18.12.2012	15 Months	<ul style="list-style-type: none"> <li>➤ The engagement is made for a specific period on a consolidated remuneration as mentioned in Column-3.</li> <li>➤ The contract could be terminated by either side by giving one months notice or pay in-lieu thereof.</li> </ul>

2.	Shri Barun Das, Channel Portfolio Advisor	3,00,000/- +20,000/- Transport	Advising Doordarshan on increasing the revenue from all Doordarshan Channels. He has been granted flexibility in investing his time on the works and tasks falling within his sphere of responsibilities.	04.07.2013	1 Year	➤ The engagees are entitled to get Travelling and Daily Allowance while on tour for official work.
3.	Shri Parthiv Shah, Consultant	1,20,000/-	Advice CEO, DG: DD, DG: AIR. Advisor to Prasar Bharati on board building and look and feel. Guide the organization in creating graphic design and communication. He has been engaged for three days in a week.	27.12.2012	1 Year	➤ The full time Engagees are restrained from working for any other organization. ➤ Those who are not engaged on full time basis, <i>i.e.</i> , those who have been given flexibility to work in the sphere of their responsibilities, engaged for three days in a week or engaged on Retainership basis are prohibited from taking up any work outside Doordarshan/ Prasar Bharati where there is conflict of interest.
4.	Shri Lokesh Sharma, Consultant	50,000/-	Analyze the TAM Data.	12.09.2013	1 Year	
5.	Shri Ajay N. Jha, Advisor	1,50,000/-	As an advisor for the four Hindi channels of Patna, Jaipur, Lucknow and Bhopal, required to launch a news bulletin service which will be created exclusively for four Hindi speaking States of MP, UP Rajasthan and Bihar. He will also assist in improving the inputs received from these States which are used in DD-news presently besides coordinating the upgradation of quality of news in these four channels.	08.10.2013	1 Year	
6.	Shri Abhishek Dubey, Channel Advisor	1,60,000/-	Largely look into creating and managing fixed point charts, scheduling of shows scheduling of promos, giving strategic advice with research inputs on FPC and overall DD sports channel operations/ generating material for channel PR activities.	02.12.2012	1 Year	
7.	Ms. Tanuja Shankar, Channel Advisor	1,80,000/-	Largely look into creating and managing fixed point charts, scheduling of shows scheduling of promos, giving strategic advice with research inputs on FPC and	Offer letter issued but not yet joined	1 Year	

1	2	3	4	5	6	7
			overall DD National channel operations/ generating material for channel PR activities.			
8.	Ms. Neelanjana Banerjee, Consultant	60,000/-	Improving content and feel in all the channels or for any other specific and specialized work.	03.12.2012	1 Year	
9.	Shri Anwar Jamal, Consultant (DD- Urdu)	1,00,000/-	(a) Reviewing the on-going progs. and the FPC of the channel on a weekly basis.  (b) Operationalising an Advisory Committee of highly reputed individuals to obtain their suggestions on the channel and implementing them.  (c) Putting in place and supervising a mechanism for creative and quality control over all the outcomes from the recent bulk commissioning in the channel. This would entail preview of rough cuts submitted by the produces and with the assistance of a team of invited experts, commenting on the necessary changes, if any, that would need to be incorporated in the final product.  (d) Advise the DG on the overall positioning and performance of the channel.	08.04.2013	1 Year	
10.	Shri Asif Azmi, Consultant	50,000/- +20,000/- for transport	Advice DG: DDn and the channel head of the Urdu channel on matter relating to overall programming, look and feel of the channel and improving its brand equity	18.04.2013	1 Year	

			through appropriate intervention in print as well as social media.		
11.	Ms. Namita Gokhle, Media Consultant	70,000/-	Advice, create and support execution of the content strategy of media related work.	27.05.2013	1 Year
12.	Nishant V. Singh, Consultant (Agriculture Programme)	50,000/-	Advise, create and support execution of the content strategy of Agriculture based programmes for different channels of Doordarshan.	24.10.2013	1 Year
13.	Shri Biswadeep Roy Chowdhury, Consultant	40,000/-	Advising Doordarshan on improving content and feel in DD Bharati.	03.07.2013	1 Year
14.	Shri Rohit Kaul, PR Consultant	25,000/-	Advice on DD-Bharati channels PR Activity	17.10.2013	1 Year
15.	Ms. Priyanka Thapliyal Sharma, Pr Consultant	25,000/-	Advice on DD-Bharati channels PR Activity	14.10.2013	1 Year
16.	Ms. Sujata Sengupta, PR Consultant	30,000/-	Advice on DD-Bharati channels PR Activity	21.10.2013	1 Year
17.	Shri Ajit Rai, Professional Consultant	25,000/-	Translation, Collection of material, Editing, Publication for Hindi Magazine.	14.01.2013	1 Year
18.	Shri R. Bharathadri Consultant	35,368/-	To work in the programme wing of DG: DD	01.10.2013	1 Year
19.	Shri SR Gehlot, Consultant	25,000/-	Audit	01.05.2012	30.09.2014
20.	Shri S.C. Sharma, Consultant	25,000/-	Audit related work	27.07.2012	30.09.2014
21.	Shri Raj Mohan, Consultant	40,000/-	To assist Admn. Policy and Legal Issue	26.04.2011	30.11.2013
22.	Shri Ramesh Chander Bansal, Consultant	35,000/-	Hindi related work	24.09.2012	30.09.2014
23.	Shri Lalit Sharma, Creative Advisor	2,00,000/-	Part of creative team of DD National and as creative head of DD Bharati. Create and support execution of the content strategy.	19.08.2013	1 Year

**Statement-IV***List of Consultants engaged on contract basis in News Service Division of Doordarshan*

Sl. No.	Name/Designation	Remuneration & Facilities (Per Month)	Job Profile/Duties & Responsibilities	Date Engagement	Period of Engagement
1	2	3	4	5	6
1.	Sanjeev Srivastava, Consulting Editor	1,85,000/- + Vehicle	To do coordination to ensure that the News and Current Affairs Programmes in Hindi and English on Prime Band area are conceived, produced and presented with live inputs and hot switches.	01.01.2013 (Resigned since October)	2 Years
2.	Gautam Roy, Dy. Editorial Consultant	1,70,000/-	To Anchor the Prime Band programme "News Night" as well other programmes of DD News, also to Editorial support/ Packaging and Voice over, specialized reporting.	04.02.2013	2 Years
3.	Salma Zaidi, Consultant for Website & Dotcom	50,000/-	To work for Website for DD News and to make special arrangements for social media activities.	07.07.2012	1 Years (Further extended for 1 year upto 30.06.2014)
4.	Dr. M. Rahmatullah, Consulting Editor (Urdu)	70,000/-	To guide Editorial team for content of Urdu News.	01.04.2013	1 Years
5.	Sachin Soni, Sr. Video Consultant	1,45,000/-	To work for improvement of Quality of Visuals of Programmes/Coverage's of DD News and to render advice on improving the camera work.	01.02.2013 (Resigned since November)	2 Years
6.	Sanjay Pandey, Consultant Guest Relations & Forwarding Planning.	1,50,000/-	To plan and line up the important guest, from different walks of life.	01.04.2013	2 Years

**Statement-V***List of persons engaged as Consultants by DG:AIR*

Sl. No.	Name of Consultant in DG:AIR
1.	Shri S.R. Pandey
2.	Shri T.R. Sethi
3.	Shri P.M. George
4.	Shri O.R. Niazi,
5.	Shri Pawan Kumar Mishra

Sl. No.	Name of Consultant in DG:AIR
6.	Shri S.S. Rishi
7.	Shri V.K. Kohli
8.	Shri M.S. Rawat
9.	Shri Janardhan Singh
10.	Shri Rghbir Kumar Verma
11.	Shri K.S. Mehta, Assistant
12.	Shri Piara Ram

Sl. No.	Name of Consultant in DG:AIR
13.	Shri Basudeo Kumar Gupta
14.	Shri K.C. Gupta
15.	Shri Bidur Kumar Saha
16.	Shri Manzar husain
17.	Shri Hira Lal
18.	Shri Manohar Lal Arora
19.	Shri Veer Hemender
20.	Shri R.K. Kakapuri
21.	Shri S.P. Bhattacharya
22.	Shrimati Sadhana Bhardwaj
23.	Shri Mashoda Lal
24.	Shri Brij Kishor Singh
25.	Shri Ganga Ram
26.	Mrs. Kamalini Dutta
27.	Dr. Mohd. Sajjad Rizvi
28.	Shri Gulshan Kumar Vohar
29.	Shri Parvesh Kumar Ankar
30.	Shir S.K. Jamal
31.	Shri N. Chakraborty
32.	Shri Anil Kishore
33.	Shri H.K. Pani
34.	Shri J.N. Arora
35.	Shri Latha Raju
36.	Shri K. Gunashekara
37.	Shri S.K. Bajaj
38.	Shri D.D. Sharma
39.	Shri Dharam Das
40.	Shri A.K. Tikoo
41.	Shri Harish Makhnotra
42.	Shri N.N. Mitra
43.	Shri Sarefaraz Ahmed Khan
44.	Shri Bali Ram
45.	Shri Vinod Kapoor
46.	Sub Maj. & Hony Lt. (Retd.) Pramod Kumar Baral

Sl. No.	Name of Consultant in DG:AIR
47.	Dr. Ashok tripathi
48.	Shri R.B.L. Mathur
49.	Dr. S.S. Sharma
50.	Shrimati Durga Bhaskar
51.	Shri Arvind Kumar
52.	Shri Hira La
53.	Shri Anil Kumar Srivastava
54.	Shrimati Ratna Dhar
55.	Shrimati Swarn Lata Sehgal
56.	Shri Shiv Mangal
57.	Shri P.S. Sawant
58.	Shri N. Obalappa
59.	Shri Lila Nand
60.	Shri Vijay K. Mam
61.	Shri Rajeev Lochan Srivastava
62.	Shri G.N. Rather
63.	Shri A.K. Halder
64.	Shri Ghulam Qadir
65.	Shri M.A. Poojary
66.	Shri Nasim Ur Rehman
67.	Shri J.N. Arora
68.	Shri Sarfaraz Ahmed
69.	Ms. Chhaya Ganguly
70.	Shri Shanker Singh
71.	Shri S.K. Acharya
72.	Shri G.P. Vedak
73.	Smt. K.S. Rajalakshmy
74.	Shri N. Obalapa
75.	Shri J.R.M. Reddy
76.	Shri Damodar Kisan Rao Nagwe
77.	Shri Raj Prakash
78.	Shri S.C. Jain
79.	Shri V. Srinivasan
80.	Shri J. Kamalanathan



Sl. No.	Name of Consultant in DG:AIR
81.	Shri M. Sannasi
82.	Shri Jagdish
83.	Shri Kailash Chand
84.	Shri Fateh Singh
85.	Shri R.P. Malakar
86.	Shri Dharam Das
87.	Shrimati Satnam Kaur
88.	Shri Mohinder Kohli
89.	Shri D.C. Jain
90.	Shri H.C. Chuhan
91.	Shri Akhlish Kumar Sharma
92.	Shri A.K. Bhola, retired S.O., in CCW
93.	Shri M.L. Sharma
94.	Shri Jayant Kumar Joshi
95.	Shri Lekh Ram
96.	Shri Sujit Badhopadhyia
97.	Shri J.P. Pandya
98.	Shri Rajeev Lochan Srivastav
99.	Shri P.S. Khurana
100.	Shri K.C. Dubey
101.	Shri R.C. Bhatt
102.	Shrimati Balwant Sareen
103.	Shri P.L. Bhardwaj
104.	Shri R.S. Biradar
105.	Shri N.K. Saini
106.	Shri P. Sambasivam
107.	Shri Nirmal Singh
108.	Shri Jatinder Singh
109.	Shri Gurmit Singh Gill
110.	Shri Rajinder Kumar
111.	Shri S.K. Pandey
112.	Shri M.K.D. Burman
113.	Shri P.K. Paul
114.	Shri R.C. Singh

Sl. No.	Name of Consultant in DG:AIR
115.	Shri S. Ashok Kumar
116.	Shri B.S. Ghadi
117.	Shrimati Smita Deb Mishar
118.	Ms. Sundershan Satija
119.	Shri Aravindakshan
120.	Shri R.K. Tripathi
121.	Shri Vimal Kumar Chanda
122.	Shri Shikhar Ray
123.	Shri Srikumar Chakraborty
124.	Shri V. Mohan Rao
125.	Shri Anwar Ali
126.	Shri P. Ramalinga Murthy
127.	Shri V. Appa Reddy
128.	Shri B.R. Chalapati Rao
129.	Shri Harbans Lal Malik
130.	Shri V.S. Sawant
131.	Shri Ram Niranjana
132.	Shri Shyam Sunder Singh
133.	Shrimati Prem Lata Sardana
134.	Shri G. Ethirajulu
135.	Shri V. Vijayan
136.	Shri Shanker Singh
137.	Shri N.K. Mehra
138.	Shri K.K. Gupta
139.	Shri A.K. Taneja
140.	Shri Vinod Kumar Singh
141.	Shri S.Y. Salunke
142.	Shri N.S. Prasad
143.	Shri S.K. Basu
144.	Shrimati Meena Khare
145.	Shri M.V. Ramachandra Nair
146.	Shrimati Usha Vishwasrao
147.	Shri R. R. Meena
148.	Shri Ram Dayal Chouhan

Sl. No.	Name of Consultant in DG:AIR
149.	Shri Ram Kumar
150.	Shri Daya Ram
151.	Shri R.S. Rationia
152.	Shri P.K. Pradiop Ranjan Chowdhury
153.	Shri S.N. Mishra
154.	Shri K. Pullaiah
155.	Shri Mahamood Basha
156.	Dr. Upendra Nath Raina
157.	Shri S.N. Sonarghare
158.	Shri Malaly Kr. Chatterjee
159.	Shri Shiv Mangal
160.	Shri G.M. Shirahatti
161.	Shri A.R. Hamza
162.	Shri T.P. Singh
163.	Shri M.A. Malik
164.	Shrimati Kulwant Choulhary
165.	Shri B. Pechusingha
166.	Shri S.P. Awasthi
167.	Shri D.M. Pradhan
168.	Shri Naeemuddin
169.	Shri Hafizuddin
170.	Shri Radhey Shyam
171.	Shri R.C. Pandey
172.	Shri Ajit Kumar Sen
173.	Shri Vibhuti Shekhar Nagar
174.	Shri Chaudhary Raghunath Singh
175.	Shri Shiv Charn Chaudhry
176.	Shri Nanak Chand
177.	Shri Dhiraj Kumar Chaudhuri
178.	Shri Ram Swaroop Gangwar
179.	Shri Chandra Singh
180.	Shri Ram Dutt Vashishtha
181.	Shri Ram Murti Mishra
182.	Shri Kaleem Ahmed

Sl. No.	Name of Consultant in DG:AIR
183.	Shri Mohd. Ali
184.	Shri Naresh Kumar
185.	Shri C.M. Venugopalan
186.	Shri Bal Krishna S. Ghadi
187.	Shri S.L. Kandara
188.	Shri B. Simhachalam
189.	Shri Prabhu Nath Tiwari
190.	Shri Ashok V. Tarvadi
191.	Shri Ashok Kumar Jain
192.	Shri P. Joseph
193.	Shri Anant G. Madke
194.	Shri Musaraf Hossain
195.	Shri K.K. Srivastav
196.	Shri Sadiq Noor Pathan
197.	Shri R.S. Gaur
198.	Shri Awtar Singh Boora
199.	Shri S.K. Basu
200.	Shri Ravi Dutt Bakshi
201.	Shri D. Jayaraman
202.	Shri G.M. Khan
203.	Shri Paul Chand
204.	Shri Sukhdev Singh
205.	Shri Suresh Kumar
206.	Shri Hirak Ranjan Ray
207.	Shri K.M. Nair
208.	Shri Nand Kishore Sharma
209.	Shri Shivadhar Gupta
210.	Shri Roohullah Khan
211.	Shri J.K. Saini
212.	Shri G. Tripurthy
213.	Shri P.L. Gupta
214.	Shri Pratap Singh Matiyani
215.	Shri Pan Singh Mehra
216.	Shri Lokmani, Diesel Tech

**Statement-VI***List of persons engaged as Consultants in NSD, AIR*

Sl. No.	Name of Consultant in News Service Division (NSD)
1.	Shri P. Rajaram
2.	Shri Dev Raj Sharma
3.	Shri Salim Akhtar
4.	Shri T. Sarosh
5.	Shri D.N. Vyas
6.	Ms. Ranjana Sharma
7.	Shri B.A. Sagar
8.	Shrimati Sreedevi Gopinath

**Statement-VII**

Prasar Bharati Secretariat  
Broadcasting Corporation of India  
2nd floor, PTI Building  
Parliament Street, New Delhi

N.- A-10-/159/09-PPC

Dated:- 27.09.2012

**Subject:- Policy for contractual engagements.**

A copy of the policy for contractual engagements in Prasar Bharati (Secretariat, Directorates and field offices) formulated with the approval of Prasar Bharati Board is enclosed for implementation with immediate effect. Copies of this policy may be circulated to all Stations/Kendras and Regional ADGS etc. for information and compliance. Henceforth, all contractual engagements have to be made strictly in accordance with this policy. The existing personnel engaged through BECIL (or engaged directly by DD News from 2009 onwards would be screened afresh in accordance with the procedure detailed in the policy and a fresh offer of contractual engagement will be given to them. Services of those who are not found fit to be retained, shall be dispensed forthwith. This exercise should be completed by 31st Oct., 2012 and no payment should be released to BECIL for services rendered by the personnel deputed by them for the period beyond 31st Oct., 2012. A compliance report may please be furnished to Prasar Bharati Secretariat for information of Member (Per) and

CEO by 7th Nov., 2012. Similarly, other personnel engaged on contract would be screened by the Screening Committee at the time of considering extension of the period of their engagement.

Om Prakash

(Officer on Special Duty)

Encl: As above.

Shri V K Jain,

ADG (A &amp; F)

Directorate General, Doordarshan,

New Delhi-110001

Maj. (Retired) Somesh C Jhingan,

DDG (A&amp;F),

Directorate General, Akashwani,

New Delhi.

Copy for information to: PPS to CEO

DG AIR/DG DD

Prasar Bharati

Prasar Bharati Secretariat

(Broadcasting Corporation of India)

**Comprehensive Policy for Contractual Engagements**

Over the years, the staff strength in Prasar Bharati is on the decline due to:-

- (i) More and more persons retiring on attaining the age of superannuation;
  - (ii) Recruitment Board, as envisaged in Prasar Bharati Act, 1990 not having been set up; and
  - (ii) Non-finalization of the Recruitment Rules/Regulations in all cadres like Administration, Finance, Engineering, News and Programme.
2. Consequently, there is an acute shortage of manpower. This shortage is likely to get further aggravated on account of continuing retirements. In order to cope up with the alarming situation, there is an urgent need for formulation of a comprehensive policy for making contractual engagements.
  3. The matter was considered by the Prasar Bharati Board in its 108th meeting held on 16.05.2012 and the

Board passed the following resolutions in this regard:

- (i) "Suitable young, qualified hands be engaged on short term assignment basis (or as interos) to cope up with the acute shortage of staff in all cadres, which have now proved detrimental to the operation of the field units. Those eligible (more or less) will be given a chance to compete with other applicants from the open market, when Prasar Bharati undertakes recruitment and, they be given certain relaxation in age, as are within rules."
  - (ii) "CEO, Prasar Bharati is also authorized to work out a feasible system or structure for the engagement of suitably experienced hands on short term contract (or assignment) for carrying out essential tasks to tide over the present acute shortage of manpower and to manage contemporary tasks and challenges that have emerged after the old sanctioned posts" (with RRs) were last created."
4. In pursuance to the resolutions dated 16.05.2012 and 06.08.2012, a comprehensive policy for making contractual engagements has been framed, as detailed below:-

**(i) Contractual Engagements against Regular Sanctioned Posts:**

For making contractual engagements in this category, a regular sanctioned post must exist and this contractual engagement shall continue till the post is filled up on regular basis. The incumbent should fulfill the eligibility conditions of the post; as indicated in the relevant Recruitment Regulations.

- (a) **Young Talent:** "Suitable young, qualified hands may be engaged on short-term assignment basis (or as interns) depending upon the immediate requirements through campus placements from prestigious Academic Institutions or otherwise on consolidated monthly remuneration to be worked out in each case on the basis of the basic pay plus grade pay plus variable DA

(as sanctioned by GOI for its employees) for the post against which engaged. Selected persons will be given a chance to compete with other applicants from the open market, when Prasar Bharati undertakes recruitment and, they be given certain relaxation in age, as are within rules."

- (b) **Retired Persons:-** They may be engaged for day to day work to tide over the shortage of staff at various levels in the hierarchy of the office management. They would be paid remuneration as per their last pay drawn minus pension plus variable DA.
- (c) **Advisor/Consultant-**They would be engaged for specialized tasks requiring expertise and experience like formulation of policies, drafting of Rules and regulations, and examining of DPC proposals, advisory role in financial/legal/administrative matters etc. They would be paid remuneration of last pay drawn minus pension plus variable DA subject to a minimum amount as indicated in Annexure-I. However, in deserving cases, they can be paid higher remuneration than that indicated in Annexure-I with the approval of CEO.

**(ii) Need based contractual engagements:**

Media has witnessed exponential growth in the last two decades especially in the News genre. To cope with the increased work pressure, full time human resource has been engaged since evolution of full.

**(ii) Need based contractual engagements:**

Following are the categories under which human resource may be engaged-

**(a) Special Category approved by Prasar Bharati Board:**

The need based full time contractual engagements can be made in the categories approved by Prasar Bharati Board such as contractual engagements hitherto made

through BECIL/Prasar Bharati. This includes all those categories which have been duly approved by Prasar Bharati Board /CEO from time to time. Henceforth, contractual engagements will be made if required as per these guidelines. The proposed remuneration for all these categories is also mentioned in the Annexure-II A. The incumbents should fulfill the eligibility conditions as mentioned in the Annexure-II A which have been rationalized and modified. A list of this category indicating the designations, qualifications required and job content is given at Annexure-II A. Some additional categories based on the suggestions/requirements from different wings of DD/AIR have been added with appropriate recommended remuneration.

**(b) DD News:**

Media has witnessed exponential growth in the last two decades especially in the News genre. To cope with the increased work pressure, full time human resource has been engaged since evolution of full fledged channels like DD News to generate the content in house with due approvals from Prasar Bharati Board / CEO from time to time.

Such human resource was not engaged against any sanctioned post as posts were not sanctioned in keeping with the quantum of the work load of a 24X7 News Channel. Also while approving the proposal for commencing a 24X7 DD News Channel, the Union Cabinet decided that the increased quantum of work would be managed by engaging personnel on contract basis as creation of posts was not found feasible. Human resource was accordingly engaged to meet the day to day functioning of the DD News Channel which needs to be continued further.

Therefore, those currently engaged may be

retained based on a performance appraisal, an exercise to be done annually thereafter. Rest may be engaged from the open market afresh annually. The maximum remuneration in case of any category shall not exceed Rs. 50,000 including everything.

Existing remuneration for the incumbents in DD News in these categories have considerable variance for similar work within a given human resource category due to differential hike based on single performance assessment effected from the year January, 2009. The mcurrent remuneration was last revised in January, 2009 in case of DD News contractual human resource (Both BECIL and Prasar Bharati which constitute 3/4th and 1/4th of the total contractual strength respectively). Existing Contractual staff in DD News goes beyond the different categories mentioned in Annexure-II A. All the additional categories which evolved as new ones or emanated from those covered in Annexure-II A as its variants were duly approved by Prasar Bharati Board/CEO from time to time and are mentioned at Annexure-II B. The remuneration proposed herein for the year 2012 onwards for new entrants has been rationalized and is in line with the proposed rates for similar categories in Annexure-II A. The current remunerations in these categories are though much above the proposed rates for some of the contractual staff in other channels with the same qualifications because of different job requirement which at times is more demanding on account of 24X7 live telecast and partly also due to a single performance assessment based hike leading to disparity. However, with a view to bring about uniformity amongst all contractual engagees whether engaged through BECIL or otherwise, it is proposed that all the incumbents in DD News and

elsewhere shall go through a process of Contractual engagement under this policy through a process of screening and those who are found fit to be re-engaged would also be paid fee as per the formula mentioned in Annexure-II A & Annexure-II-B.

Those who are considered suitable for a fee higher than that mentioned in Annexure-II-A & Annexure-II-B either on account of their experience or due to the fact that they are already drawing fee higher than that mentioned in Annexure-II A & Annexure-II-B, proposals for their re-engagement at a higher fee shall be put up to CEO, if the remuneration is upto Rs. One lakh or to be processed through Special Assignment Committee, if remuneration exceeds Rs. One lakh. Constitution of the Special Assignment Committee has already been approved by Prasar Bharati Board. This would be on a case to case basis.

All the existing personnel whether engaged through BECIL or directly would have the option to compete for any category (subject to their fulfilling the eligibility condition for that category) including the category in which they are presently engaged. In the event of selection for a different category, remuneration would be paid at prescribed rate for that category.

**(c) Professional Experts:**

Experienced professionals may be engaged for improving content and feel in all the channels or for any other specific and specialized work. They will be working on full time basis on a consolidated remuneration which will be fixed on case to case basis with the approval of CEO with reference to their expertise, experience and standing in the fields of programme Production, Anchoring, Direction and the like. They would not be allowed to take

any other assignment with an organization of similar field.

**(d) Interns:**

Suitable young, qualified hands may be engaged on merit with the approval of the Screening cum Selection Committee mentioned in para 8 below on short-term assignment basis as Interns depending upon the immediate requirements through campus placements from prestigious Academic Institutions or otherwise on consolidated monthly remuneration as mentioned in Annexure-II A (Additional Category).

**(e) Engagement of personnel through HR Agencies –**

To handle routine work Data Entry Operators etc. and Attendants may be engaged through HR Agencies as per the provisions of GFRs. They will be paid remuneration keeping in view all statutory requirements.

**(f) Outsourcing of Services:**

The services like Security, Sanitation, and Horticulture etc. would be outsourced through tendering process as per rules.

5. Contractual engagements will be made strictly based on essential requirements of the organization. The job description and reporting mechanism of the person proposed to be engaged on contract basis is to be decided on case to case basis and should be detailed in the proposal for engagement of such persons.
6. A proper work audit would be conducted through an independent HR agency within a specified period to assess the human resource requirement needed to undertake the core professional, financial, administrative and managerial functions as well as new and emerging areas of work like use of social and new media platforms in by AIR, OD News and other new channels of DD which were launched without any sanction of posts. This would be done in order

to obtain approval of the competent authority for the number of personnel/staff required under various categories for administrative, bizancial, managerial and professional functions.

7. **Competent Authority:** The Competent Authority for approving the proposals for contractual engagements in Prasar Bharati Secretariat upto DDG level will be Member (Personnel). For other engagements above DDG level will be CEO, Prasar Bharati. In both the Directorates and their subordinate offices, the Competent Authority would be the respective Director General.

8. **Selection Procedure:**

(1) All such engagements in the two Directorates will be recommended by a Screening-cum-Selection Committee comprising of the following:

(i) DG/DG (News) as the case may be or his nominee not below the rank of ADG-(Chairperson)

(ii) DDG/Director concerned (wherever applicable) or any other officer of equivalent rank. - Member

(iii) DDG (Admn.)/Director (Admn.) Concemed-Member

(iv) DDA (Scor)-Convener

(v) Two experts, if necessary, to be nominated by the Director General/DG (News) as the case may be.

(2) For engagements in Prasar Bharati Secretariat, a similar Screening-cum-Selection Committee may be constituted with the approval of Member (Personnel)/CEO and competent authority for such engagement may also be designated.

(3) The procedure for selection of the persons and recommendations for their engagements will also be decided by the said Screening-cum-Selection Committee. This Committee may transact business by actual meeting or by

circulation. It may also be decided by the said Committee whether it is necessary to hold test and/or interviews in each case.

(4) Language skill and voice quality need to be emphasized for it candidates who are required to perform before camera and on air. Besides level of the academic excellence and general awareness of the candidates may also be emphasized.

(5) For engagement of contractual staff in Regional Kendras/Regional News Units etc. also, the Committee constituted at Directorate level only will be applicable.

9. **Appointing Authority:-** Respective DGs shall be the appointing Authority in respect of the contractual staff engaged with in their in jurisdiction.

10. **Tenure:-** The contract in case of full time engagements shall be for a maximum period of one year at a time extendable on yearly basis depending on performance and requirement.

11. **Age Limit:-** There will be no age limit for engagement of retired persons provided they are mentally & physically fit. In case of other engagements, the minimum age would be 18 years and upper cap would be based on job description and jobs specification.

12. **Other Terms and Conditions for Engagees:**

(i) The persons engaged on full time basis will not be allowed to take any other assignment during the period of contractual engagement/engagement.

(ii) Total leave admissible of all kinds, in case of full time engagees, shall not exceed 30 days in a year or pro-rata depending on the duration of the contractual engagement

(iii) HRA or any other allowances shall not be admissible. Medical facilities shall not be admissible.

- (iv) Travel Allowance/Daily Allowance while on official tour may be paid as per the normal entitlement of the post against which engagement has been made. In case of retired personnel, it may be as per his/her entitlement at the time of retirement. In other cases, it will be decided on case to case basis with the approval of the Competent Authority.
- (v) Telephone/Conveyance Charges/Transport and other facilities may be allowed to a contractual engagee on merits (depending on operational requirements) with the approval of the Competent Authority.
- (vi) Persons engaged on contract basis can be assigned, in addition to the specific tasks for which they are engaged, any other additional duties.
- (vii) The engagement can be discontinued/terminated with one 7 month notice or one month's salary in lieu thereof by either un side without assigning any reason. Such termination/discontinuation shall be resorted to with prior approval of appointing authority. Also, the persons engaged shall not have any claim whatsoever for regular engagement/appointment on any position on the basis of contractual engagement.
- (viii) No pensionary benefit on account of the said engagement shall be admissible.
- (ix) Any other terms and conditions of engagements can be determined and incorporated from time to time with the approval of Competent Authority.
13. A standard format of offer letter for contractual engagements is given at Annexure-III.

***Annexure-I***

Level	Eligibility	Remuneration Last Pay drawn minus pension plus variable DA subject to a minimum below
Consultant	Officers retiring in the Grade Pay of Rs. 10,000/-	Rs. 50,000/- PM
Consultant	Officers retiring in the Grade Pay of Rs. 8700/-	Rs. 44,000/- PM
Consultant	Officers retiring in the Grade Pay of Rs. 7600/-	Rs. 39,000/- PM
Coordinator	Officers retiring in the Grade Pay of Rs. 6600/-	Rs. 33,000/- PM
Associate	Officers retiring in the Grade Pay of Rs. 5400/-	Rs. 28,000/- PM
Associate	Officers retiring in the Grade Pay of Rs. 4800/-	Rs. 22000/- PM (where engaged on daily basis, Rs. 880/- per day subject to maximum of Rs. 22,000/- PM)
Jr. Associate	Officers retiring in the Grade Pay of Rs. 4600/-	Rs. 20,000/- PM (where engaged on daily basis, Rs. 700/per day subject to maximum of Rs. 20,000/- PM)
Jr. Associate	Officers retiring in the Grade Pay of Rs. 4200/-	Rs. 17,000/- PM (where engaged on daily basis, Rs. 650/per day subject to maximum of Rs. 17,000/- PM)



**Annexure-II A***Revised fee structure for contractual engagements in Doordarshan/AIR*

Sl. No.	Name of the Category	Qualification	Nature of Job	Initial BECIL rates	Proposed Consolidated Amount
1	2	3	4	5	6
1.	Post Production Assistant Grade-I	Professional Diploma in Film and Video Editing with 2 years experience.	Craft Video Editing (Non Linear)	15000	25000
2.	Post Production Assistant Grade-II	Professional Diploma in Film and Video Editing	Video Editing (Linear/Routine)	10000	17000
3.	Senior Content Manager	PG Degree/Diploma in Journalism/production with 2 years experience or Degree/Diploma in computer application with 4 years experience of managing/working of website	Supervising the Website Contents	20000	33000
4.	Content Manager	PG Degree/Diploma in Journalism/production or Degree/Diploma in computer application with 2 years experience of managing/working with website	Website Contents Management	15000	25000
5.	Content Executive	PG diploma in Journalism with 1 year experience in relevant field.	Story Writing and research for website with limited publishing rights	12000	20000
6.	Junior Content Executive	PG Diploma in Journalism	Story Writing and research for website	10000	17000
7.	Trainee (Packaging) Level-I	PG Diploma in Mass Communication/Journalism	Field Reporting and Story Packaging	10000	17000
8.	Broadcast Executive Grade-I	Graduate with Professional Diploma in Radio/TV Production with 3 yrs experience.	Programme Production with capacity for on Panel Operation for live productions	12000	20000
9.	Broadcast Executive	Diploma in TV/Radio production	Assisting & Coordinating in Programme Production	10000	17000
10.	Graphic Artist	Professional Graphic Diploma/Certificate	2D/3D modeling & composition jobs of creative nature	10000	17000

1	2	3	4	5	6
11.	Research Assistant	Graduate with Diploma in Mass Communication/ Journalism	Assisting in subject specific research for building a story	10000	17000
12.	Archival Assistant	Graduate with Diploma in Library Science/Journalism or Graduate with 2 years experiecne in archival system/ Library	Operations and book-keeping in Archival	10000	17000
13.	Make up Assistant	Diploma in Makeup with 2 years experience of working in professional parlor	Grooming and Making up jobs for the talents/ artists/anchors	8000	13000
14.	Library Assistant	Graduate with diploma in Library Science or Graduate with 2 years experience in computer archival system	Book-keeping and managing storage of Media	10000	17000
15.	Lightman	Cinematography Course with 2 years experience of handling field camera operations	Assisting in Field Camera Operations	7000	12000
16.	Cameraman Grade-II	Diploma in Videography with 1 year experience	Studio and Field Camera Operations	12000	20000
17.	Cameraman Grade-III	Diploma in Videography	Studio Camera Operations	10000	17000
18.	Creative Editor	Diploma in TV production/ graphics. Having 3 years experience of Creative Productions & good communication skills	Professional with Skills and experience of Creative Production having good communication skills	25000	41000
19.	Marketing Executive	MBA (Mktg) of PG Diploma in Marketing with 1 year Media experience	Marketing and Coordinating Media Buyers	15000	25000
20.	Legal Assistant	Degree in Law. 3 years experience at the bar or 3 years expericence of handling legal matters, drafting plaints, replies and other legal documents in a reputed legal firm or a legal Department of Central	Handling Legal Matters, drafting plaints, replies and other legal documents.	12000	20000
21.	Creative Editor (Graphics)	Essential: Professional Training & Degree/Diploma	Editing the visuals as per the Graphic	25000	41000

1	2	3	4	5	6
		in relevant field; Expertise in Software like Adobe after effects, Photoshop, 3 D max etc; Proficiency in working on Multilayered Non-linear Audio-Video systems, 3D Graphics Editing etc. At least 1-2 years experience with a professional Broadcast capacity.	requirements and creating and designing the Graphic Templates and Animations.		
22.	Anchor-Cum-Correspondent Gr. I	Graduate, Editorially Intelligent and articulate personality with command of written & spoken languages (Hindi, English & Regional Language) & smart communication ability. At least 2 year experience.	Anchoring of Programmes and Field Reporting	20000	33000
23.	Anchor-Cum-Correspondent Grade-II	Graduate, Editorially intelligent and articulate personality with command of written & spoken languages (Hindi, English & Regional language) & smart communication ability. At least 2 years experience	Anchoring of Programmes and Field Reporting	15000	25000
24.	Copy Editor	Graduate with Degree/PG Diploma in Journalism and 3 years experience	Preparing and editing the Script of News and other programmes	20000	33000
25.	Copy Writer Gr. II	PG Diploma in Mass Communication/Journalism Graduation with relevant language, 1 year experience	Preparing the Script of News and other programmes	15000	25000

**Additional (New) Categories (Remuneration 2012)**

26.	Manager (Public Relations)	Post Graduate Degree/Diploma in Public Relations/Journalism and Mass Communication with at least 5 years experience in mass media	Public Relations with print, electronic media and other publicity management jobs	41,000
27.	Broadcast Executive (Technical) Grade-I	Engineering Graduate in Electronics/Communication/Electrical/Computer Engineering/Information Technology etc.	Work related to operation, maintenance and supervision of technical Broadcast equipment etc.	25,000
28.	Broadcast Executive (Technical) Grade-II	Engineering Diploma in Electronics/Communication/Electrical/Mechanical/Computer/Information Technology	Work related to upkeep and maintenance of technical Broadcast equipment etc.	17,000

1	2	3	4	5
29.	Marketing Executive-Grade-I	MBA Marketing/PG Diploma in Marketing with 4 years experience	Marketing and Coordinating Media Clients	35,000
30.	Programmer	B. Tech/MCA with 3 years experience	Office Automation via software support and Technical integration of channel content on New Social Media	25,000
31.	Senior Programmer	B. Tech/MCA with 5 years experience	Management and Planning of Office Automation via softwre support and Technical integration of channel content on New Social Media	30,000
32.	Scroll Assistant	Degree in Mass Communication/PG Diploma in Journalism with two years of experience  (Bilingual Skilled)	To update the Breaking News/News update/Scroll	17,000
33.	Scroll Supervisor	Degree in Mass Communication/PG Diploma in Journalism with five years of experience  (Bilingual Skilled )	Supervise the Breaking News/News update/Scroll	25,000
34.	Editorial Executive (AIR News)	Professional Diploma in Journalism/ Mass Communication with some experience in the relevant field particularly in Radio Journalism. Very good experience in handling Computer and Editing table.	Editing of Stories / Compilation of bulletins with the text and also-Sound inputs	25,000
35.	Editor (AIR News)	Diploma in Journalism Mass Communication Radio and TV Journalism  Experience in Broadcast Journalism.	Editing of News and Compilation of Bulletin.	25,000
36.	News input Executive/ Correspondent (AIR News)	Diploma in Journalism/Mass Communication/Radio and TV Journalism  Experience in Broadcast journalism and in handling Reporting Assignment.	News Gathering and Reporting for National and Regional News.	25,000
37.	News Reader Cum Translator (AIR News)	Post Graduate with English and Graduate and conversant with other Indian language(s)/ Foreign language(s) as may be required for the post	English to the local language as the case may be	23,000

1	2	3	4	5
38.	Intern (Each Category)	Minumum Qualification without experience of a post	Lowest position in the respective category	Rs. 15,000 to 20,000 depending on merit and nature of job

Formula for Periodic Hike:-

Total Remuneration (New DA)

= Total Remuneration (Old DA) × [1 + (New DA in %/100)] / [1 + (Old DA in %/100)]

Note: Present remuneration is fixed on the base rate of DA @ 65%.

### **Annexure-II B**

#### *Revised fee structure for contractual engagements in Doordarshan News*

Sl. No.	Name of the Category	Qualification	Nature of Job	Initial BECIL rates	Proposed Consolidated Amount
1	2	3	4	5	6
<b>Categories Other than those covered in Annexure IIA</b>					
1.	Guest Coordinator Grade I	Diploma in PR/ Journalism plus seven years of experience	Planning/liaising with Guests and Coordinating with the participants of programmes and calling eminent guests	25,000	41,000
2.	Guest Coordinator Grade II	Diploma in PR/ Journalism plus three years of experience	Coordinating with the participants of programmes and calling eminent guests	15,000	25,000
3.	Junior Assisgnment Coordinator	Graduate Degree/ Diploma in Mass Communication/ Journalism	Assist in the Deployment of correspondents with evolving events/Arranging LIVE input for channel	10,000	17,000
4.	Assisgnment Coordinator	Graduate Degree/ Diploma in Mass Communication/ Journalism plus five years of experience	Advance Planning for Coverages and Deployment of correspondents with evolving events/Arranging LIVE input for channel	15,000	25,000
5.	Senior Assisgnment Coordinator	Graduate Degree/ Diploma in Mass Communication/ Journalism plus ten years of experience	Detailed Advance Planning for Coverages and Deployment of correspondents with evolving events/Arranging LIVE input for channel	25,000	41,000

1	2	3	4	5	6
		in related work of PR media planning, coordination and liaisoning			
<b>Parsar Bharati Categories (Non BECIL)</b>					
6.	Bulletin Copy Editor	Graduate with Degree/ PG Diploma in Journalism and 10 years experience	Preparing and Editing of the script of the News Stories, Bulletins and other Programmes	25,000	41,000
7.	Senior Correspondent	Diploma in Journalism/ Mass Communication plus ten years of experience in reporting	Field Reporting and Operation/filing News Stories PLUS Generating Programmes and Documentaries	25,000	41,000
8.	Correspondent	Diploma in Journalism/ Mass Communication plus five years of experience in reporting	Field Reporting and Operation/filing News Stories PLUS Generating Programmes and Documentaries	15,000	25,000
9.	Junior Correspondent	Diploma in Journalism/ Mass Communication	Field Reporting and Operation/filing News Stories	10,000	17,000
10.	Anchor Correspondent Grade-III	Graduate, Editorially intelligent and articulate personality with command of written & spoken languages (Hindi, English & Regional language) & smart communication ability. At least one year experience or internship for one year	Anchoring of Programmes and Field Reporting	25000 in 2009	105

**Annexure-III****Draft Offer Letter**

To

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

**Sub:-** Offer to work as \_\_\_\_\_ in the Office of Prasar Bharati Secretariate/DG AIR/DG DD etc; on contract basis (Part time).

Sir/Madam,

Based upon bio-data, work experience and personal talk (wherever applicable), it has been decided by the Competent Authority to engage you as \_\_\_\_\_ on contract basis for a period of one year in the Office of Prasar Bharati/DG AIR/DG DD (as the case may be). The proposed contract will be subject to the following terms and conditions:

**1. Tenure**

The contract will be for a period of one year from the date of joining. The contract would automatically come to an end on the expiry of this period unless specifically extended.

**2. Remuneration**

Rs. \_\_\_\_\_ per month consolidated. You will not be entitled to any other allowances.

**3. Nature of duties.** (To be specified in each case)**4. Working hours**

Full time engagees would be required to put in 8% hours daily including half an hour lunch time. In case of engagees on shift duty, the working hours shall be as decided by the Head of Office/Controlling Officer. You may be required to work for extra hours on certain occasions in the exigency of work, if required. For work on a closed holiday, you would be granted a compensatory off day.

**5. Supervision and control**

You will be required to report to \_\_\_\_\_ who will be \_\_\_\_\_ the controlling officer with regard to performance of your duties.

**6. Entitlement to Leave**

Total leave admissible of all kinds, in case of full time engagees, shall not exceed 30 days in a year or pro-rata depending on the duration of the contractual engagement.

**7. Applicability of Rules**

In all service matters such as Conduct, discipline etc; you will be governed by the rules and regulations as applicable in Prasar Bharati.

**8. Termination of Contract**

The contract could be terminated by either side by giving one month's notice or pay in lieu hereof without assigning any reason.

9. You will not have any claim or right whatsoever for extension of the contract or for regular appointment or to any seniority in Prasar Bharati under any circumstances.

10. No TA/DA would be admissible to you for joining this assignment or on its completion. If you are required to travel outside the headquarters in connection with official work during the period of your engagements-you-would-be entitled to draw TA/DA as per norms and rules as applicable to any serving officer of an equivalent rank in Prasar Bharati. (In case a retired Govt. Servant is engaged, he/she would be paid TA/DA on official tour as per his/her entitlement at the time of retirement).

Yours faithfully,

( )

[Translation]

### Schemes for Rural Areas

1288. SHRIMATI SUMITRA MAHAJAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details about the targets set and achievements made during the 11th and 12th Five Year Plans in connection with the rural developmental schemes for the people living in rural areas State/year-wise;

(b) the total number of beneficiaries in every State including Madhya Pradesh after implementation of these schemes during the said period;

(c) the total amount spent in each State under each scheme;

(d) whether the Government is contemplating any new scheme for the development of rural areas in the coming years; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (e) The information is being collected.

### Global Warming

1289. SHRI JAI PRAKASH AGARWAL: Will the Minister of EARTH SCIENCES be pleased to state:

(a) the details of those areas of the country which run the risk of facing global warming; and

(b) the measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Spatial pattern of trend in mean annual temperature anomalies, for the period 1902-2012, suggests significant positive (increasing) trend (0.5°C in general with few pockets of 1.0°C) over most parts of the country except some parts of Rajasthan, Gujarat and Bihar, where significant negative (decreasing) trend was observed. No significant long-term trends are reported in the frequencies of large-scale droughts or floods in the summer monsoon season.

(b) The Government has undertaken the following steps in the area of Climate Change:

- (i) Launched a high-priority Programme to address the Science issues of Global and Regional Climate Change (GRCC) with a well-equipped state-of-the-art Center for Climate Change Research (CCCR) at Indian Institute of Tropical Meteorology (IITM), Pune for inter-disciplinary research and training in the area of science of climate change.

Development of Earth System Model (ESM) has been taken up by building additional marine biogeochemistry module to the coupled ocean-atmospheric model and numerical experimentation is carried out for ESM utilization for generating projections of global climate. Regional scale climate downscaling is carried out using variable grid (zoom) general circulation model, WRF and REGCM models.

Currently, CCCR is leading "Co-ordinated Regional Downscaling Experiment (CORDEX)" for the South Asian region under the aegis of the World Climate Research Program (WCRP)

of the World Meteorological Organisation (WMO). The CORDEX program provides an important framework for a co-ordinated set of downscaled regional climate simulations for both the historical past and future decades. Training workshops are conducted for end-users, stakeholders in the South Asian region.

- (ii) Under the National Action Plan on Climate Change, it is proposed to establish a permanent institutional mechanism that will play a development and coordination role.
- (iii) The National Action Plan on Climate Change (NAPCC) was released by the Prime Minister on 30th June 2008.
- (iv) The National Action Plan outlines eight missions in specific areas of Solar Energy, Enhanced Energy Efficiency, Sustainable Habitat, Water, Sustaining the Himalayan Ecosystem, Green India, Sustainable Agriculture and Strategic Knowledge for Climate Change. Eight National Missions form the core of the National Action Plan, representing multipronged, long term and integrated strategies for achieving key goals in the context of climate change.

[English]

### Mobile Train Radio Communication

1290. DR. SANJEEV GANESH NAIK:  
SHRIMATI SUPRIYA SULE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are considering of extending the coverage of Mobile Train Radio Communication (MTRC) and if so, the details thereof;

(b) the details of total coverage of MTRC already made and estimated to be covered along with the period of its completion;

(c) the total expenditure incurred so far on MTRC and funds required for further extension of MTRC; and

(d) the details of the steps taken to enhance the safety of railways and passengers?



THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Yes, Madam. As per Action Plan of Vision 2020 and recommendation of the High Level Safety Review Committee, all 'A', 'B' & 'C' routes of Indian Railways totalling 20,000 Route Kilometres (RKMs) out of 65000 Route Kilometres (RKMs) of Indian Railway Network is to be provided with Mobile Train Radio Communication (MTRC) System.

(b) As on 31.03.2013, 2074 Route Kilometres (RKMs) has been provided with Mobile Train Radio Communication System and the work is in progress in 2426 RKMs which is likely to be completed in few years subject to the availability of funds.

(c) Total expenditure incurred so far on Mobile Train Radio Communication (MTRC) projects is Rs. 205.94 crores and further funds to the tune of Rs. 1100 crores (approximate) is required to cover balance 'A', 'B' & 'C' routes.

(d) Safety is accorded the highest priority and all possible steps are undertaken on a continual basis to prevent accidents. These include timely replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of track, rolling stock, signalling and interlocking systems, safety drives, and inspections at regular intervals to monitor and educate staff for observance of safe practices. Safety devices/systems being introduced to prevent accidents include provision of Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS), Vigilance Control Device (VCD) Train Protection Warning System (TPWS) Train Collision Avoidance System/Anti Collision Device (ACD) etc.

*Translation]*

### **Implementation of Schemes**

1291. SHRI P. L. PUNIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government is aware of the fact that there is rampant corruption and irregularities in implementation of centrally sponsored schemes related to rural areas;

(b) if so, whether the Government proposes to set up a monitoring system by the name of concurrent evaluation office in order to check the same;

(c) if so, the details of the framework prepared for the same, and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Ministry of Rural Development has received complaints regarding misappropriation/diversion of funds, delay in completion of projects and non compliance of programme guidelines from different parts of the country. Since the responsibility of implementation of schemes/programmes is vested with the State Governments/UT Administrations, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation as per rule.

(b) to (d) The Ministry of Rural Development has notified through a resolution a Concurrent Evaluation Office (CEO) to conduct evaluation study of various rural development programmes through a network of institutions, namely, Concurrent Evaluation Network (GENET), consisting of a panel of reputed independent research/other institutions through a transparent and rigorous selection process.

*[English]*

### **Jain Committee**

1292. SHRI KISHANBHAI V. PATEL:  
SHRI PRADEEP MAJHI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has constituted any Committee to examine the recommendations of Justice Jain Committee and Krishnamoorthy Committee;

(b) if so, the details thereof;

(c) the terms and reference of the said Committee;

(d) whether the said Committee has given its report to the Government; and

(e) if so, the details of the recommendations made therein along with the action taken on such recommendations so far?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam.

(b) Government of India had constituted a three member Committee to determine and fix inter-se-seniority of the employees of erstwhile National Airports Authority (NAA) & International Airports Authority of India (IAAI).

(c) The terms and reference of the said committee are as follows: 'The Committee after identifying various principles and parameters of fixation of inter-se-seniority would determine the inter-se-seniority of all the employees in different cadres and prepare a cadrewise single & unified provisional seniority list of the employees in order of seniority within a period of 15 days. After that, this cadrewise seniority list will be published/placed on notice board/ website giving 15 day's time to the employees to file their individual objections, if any, before the committee and the committee shall dispose of the objections within another period of 15 days and publish the final list of cadrewise seniority.

(d) Yes, Madam.

(e) The said committee submitted its report and proposed the principle for merger of seniority and recommended the date of merger as 01.08.2009. However, Government of India has decided to merge the seniority in respect of the employees of NAA and IAAI with effect from 01.02.2005 as recommended by Krishnamoorthy Committee *i.e.* the date on which common recruitment & promotion regulation were implemented. Accordingly, seniority of the employees of the common cadres have been merged *w.e.f* 01.02.2005.

[*Translation*]

### **Weather Forecast**

1293. SHRI SATPAL MAHARAJ: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Government is formulating or proposes to formulate any scheme to provide accurate weather forecasts in respect of monsoon, cyclone, earthquake and flood in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes Madam.

(b) Government has launched the National Monsoon Mission to build state-of-the-art coupled ocean-atmospheric climate model framework for (a) improved prediction of monsoon rainfall on extended range to seasonal time scale (16 days to one season) and (b) improved prediction of temperature, rainfall and extreme weather events on short to medium range time scale (up to 15 days). Through these efforts, an appropriate dynamical prediction system will be implemented for more accurate monsoon rainfall prediction on all spatial and time scales over the Indian region. The improved system will help us in issuing more accurate short range forecasts (up to 3 days) and warnings for extreme weather events like heavy rainfall events, active (heavy) and break (weak) spells during the monsoon season in advance and more accurate seasonal forecasts for all-India monsoon rainfall.

Operational implementation of improved forecast suite of models after the commissioning of the High Performance Computing (HPC) systems, under the Modernization of the Earth System Science Organization (ESSO)-India Meteorological Department (IMD) have enhanced the weather forecasting capacities through assimilating all available global satellite radiance data for the production of finer-scale forecast products at 22Km grid globally and 9Kms/3Kms grid over India/regional/mega city domains. The performance evaluation of the updated global/meso-scale forecast systems for the past 5-7 years have demonstrated enhanced forecast skill by about 18% quantitatively as far as the track and landfall forecasts of the tropical cyclones are concerned.

As and when the cyclone systems move in to the 500Km surveillance range of DWRs, identification of strong wind zones and pockets of heavy rainfall within the core cyclone area is carried out and their rapid changes are monitored on continuous basis. IMD currently operates 5-Doppler Weather Radars (DWR) at Chennai, Machilipatnam, Visakhapatnam, Kolkata, Sriharikota on the east coast along with a network of Automatic Weather Stations (AWS) and Automatic Rain Gauges (ARG) for continuous weather

surveillance over the Bay of Bengal and Arabian Sea.

There is no proven scientific technique available, anywhere in the world, to forewarn/ predict the occurrence of earthquakes. Nevertheless, efforts are continuously made world-over including India, to monitor and study various earthquake precursory phenomena in critical seismotectonic regions, which would not only help for advancing understanding of earthquake generation processes but also lead to identifying possible earthquake precursors, which may serve as potential predictors in future. As part of this, a National Program on Earthquake Precursors (NPEP) has been initiated, through a multi-institutional and multi-disciplinary mechanism to adopt an integrated approach of generation, assimilation and analyses of a variety of earthquake precursory phenomena in critical seismotectonic environments in the country in a comprehensive manner. The ESSO of the Ministry of Earth Sciences (MOES) has also launched a major program on drilling a deep bore holes in the seismically active Koyna-Warna region in Maharashtra to study in detail the ongoing earthquake generation processes in the region. The on-going scientific deep drilling investigations in the seismically active Koyna region will provide a unique opportunity and the much desired data sets to better understand the mechanisms of faulting, physics of reservoir triggered earthquakes and also contribute towards earthquake hazard assessment and develop models for earthquake forecast in future.

Central Water Commission (CWC) of the Ministry of Water Resources is the nodal agency for issuing flood forecast in India. However, vital meteorological inputs are provided by ESSO-IMD through its 10 dedicated Flood Met Offices. IMD regularly provide inputs to CWC with real time weather situation, Sub catchment wise spatial and intensity

distribution of rainfall, Quantitative Precipitation Forecast (QPF), Heavy Rainfall Warning, Station wise significant rainfall amounts etc.

(c) Does not arise.

#### **NTPC and NHPC Power Plants**

1294. SHRI TUFANI SAROJ: Will the Minister of POWER be pleased to state:

(a) the details of the power generation units of National Thermal Power Corporation Limited (NTPC) and National Hydro Power Corporation Limited (NHPC) along with their installed power generation capacity, unit and State-wise;

(b) whether these units have been able to generate power as per the installed capacity during the last few years; and

(c) if so, the details of the power generated from these units during the year 2012-13, separately?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. ŚCINDIA): (a) to (c) The details of the power generation units of National Thermal Power Corporation Limited (NTPC) and National Hydro Power Corporation Limited (NHPC) along with their installed power generation capacity, unit and State-wise is given at Statement.

The generation of power from a power plant *vis-à-vis* its installed capacity is dependent on a number of factors, *inter-alia*, planned shutdown, adequate quantity & quality of fuel, etc. Details of power generated from the units of NTPC and NHPC during the year 2012-13 are given in column 5 of the table is given in the enclosed Statement.

#### **Statement**

*Unit and State-wise Installed Capacity and Generation of NTPC and NHPC stations for the year 2012-13*

Station	Unit No.	Capacity (MW)	State	Generation (MU)
<b>NTPC Owned Projects</b>				
Badarpur Tps	1	95	Delhi	530.84
	2	95		572.33
	3	95		504.55

Station	Unit No.	Capacity (MW)	State	Generation (MU)
	4	210		1514.3
	5	210		1433.62
Faridabad CAPP	1	137.76	Haryana	787.87
	2	137.76		769.66
	3	156.07		845.32
Anta CAPP	1	88.71	Rajasthan	410.59
	2	88.71		550.12
	3	88.71		411.14
	4	153.2		804.6
Singrauli STPS	1	200	Uttar Pradesh	1650.35
	2	200		1775.82
	3	200		1774.2
	4	200		1752.13
	5	200		1822.23
	6	500		3724.75
	7	500		3694.52
Rihand STPS	1	500		3269.99
	2	500		3680.13
	3	500		4238.93
	4	500		4272.96
	5	500		955.71
	6	500		0
Unchahar TPS	1	210		1751.45
	2	210		1658.11
	3	210		1636.43
	4	210		1767.65
	5	210		1714.04
Dadri (NCTPP)	1	210		1560.29
	2	210		1527.52
	3	210		1639.36
	4	210		1636.23
	5	490		3298.81
	6	490		3431.52
Tanda TPS	1	110		951.21
	2	110		748.36

Station	Unit No.	Capacity (MW)	State	Generation (MU)
	3	110		837.3
	4	110		685.95
Auraiya CCPP	1	111.19	Uttar Pradesh	328.23
	2	111.19		473.95
	3	111.19		388.77
	4	111.19		526.38
	5	109.3		539.95
	6	109.3		517.54
Dadri CCPP	1	130.19		768.83
	2	130.19		734.73
	3	130.19		841.53
	4	130.19		687.41
	5	154.51		641.12
	6	154.51		743.96
Kawas CCPP	1	106	Gujarat	284.39
	2	106		407.91
	3	106		392.73
	4	106		561.92
	5	116.1		586.83
	6	116.1		667.21
Gandhar CCPP	1	144.3		545.72
	2	144.3		886.36
	3	144.3		839.94
	4	224.49		1206.58
Korba STPS	1	200	Chhattisgarh	1749.82
	2	200		1707.76
	3	200		1582.3
	4	500		3978.2
	5	500		3677.18
	6	500		3745.77
	7	500		4081.96
Sipat STPS	1	660		4191.31
	2	660		4468.26
	3	660		2922.59

Station	Unit No.	Capacity (MW)	State	Generation (MU)
	4	500		3458.92
	5	500		3449.34
Vindhyachal STPS	1	210	Madhya Pradesh	1746.66
	2	210		1650.06
	3	210		1582.93
	4	210		1671.28
	5	210		1691.14
	6	210		1658.97
	7	500		4053.27
	8	500		3801.81
	9	500		3920.89
	10	500		4228.05
	11	500		128.48
	12	500		0.36
Mauda TPS	1	500	Maharashtra	12.33
	2	500		1.02
Ramagundem STPS	1	200	Andhra Pradesh	1682.56
	2	200		1711.64
	3	200		1464.96
	4	500		4297.36
	5	500		3799.96
	6	500		4025.99
	7	500		3802.83
Simhadri STPS	1	500		3589.47
	2	500		4117.03
	3	500		3323.15
	4	500		1661.51
R. Gandhi CCPP (Liq.)	1	115.2	Kerala	454.74
	2	115.2		531.79
	3	129.18		562.12
Kahalgaon TPS	1	210	Bihar	1478.58
	2	210		1413.68
	3	210		1412.32
	4	210		1499.17

Station	Unit No.	Capacity (MW)	State	Generation (MU)
	5	500		2884.73
	6	500		3302.56
	7	500		2716.41
Talcher (Old) TPS	1	62.5	Odisha	523.47
	2	62.5		525.64
	3	62.5		505.87
	4	62.5		526.05
	5	110		906.28
	6	110		892.01
Talcher STPS	1	500		3712.89
	2	500		3406.87
	3	500		3827.3
	4	500		3665.81
	5	500		3493.19
	6	500		3340.17
Farakka STPS	1	200	West Bengal	1216.45
	2	200		1305.77
	3	200		1145.98
	4	500		3013.62
	5	500		2345.98
	6	500		2605.35
<b>NHPC Owned</b>				
Baira Siul HPS	1	66	Himachal Pradesh	242.23
	2	66		251.75
	3	66		227.36
Chamera-I HPS	1	180		833.45
	2	180		711.1
	3	180		897.82
Chamera-II HPS	1	100	Himachal Pradesh	447.6
	2	100		507.99
	3	100		477.7
Chamera-III HPS	1	77		199.04
	2	77		254.46
	3	77		262.79
Salal HPS	1	115	Jammu and Kashmir	460.36

Station	Unit No.	Capacity (MW)	State	Generation (MU)
	2	115		595.16
	3	115		687.57
	4	115		444.15
	5	115		436.37
	6	115		653
Uri-I HPS	1	120		830.29
	2	120		824.7
	3	120		630.36
	4	120		681.59
Dulhasti HPS	1	130		660.49
	2	130		694.19
	3	130		688.75
Sewa-II HPS	1	40		76.78
	2	40		205.09
	3	40		202.4
Chutak HPS	1	11		0.96
	2	11		7.94
	3	11		4.85
	4	11		0.81
Tanakpur HPS	1	31.4	Uttarakhand	175.73
	2	31.4		175.73
	3	31.4		129.37
Dhaulti Ganga HPS	1	70		276.06
	2	70		268.17
	3	70		324.06
	4	70		268.36
Teesta V HPS	1	170	Sikkim	815.3
	2	170		809.76
	3	170		643.34
Rangit HPS	1	20		103.84
	2	20		115.67
	3	20		108.59
Loktak HPS.	1	35	Manipur	196.02
	2	35		179.88
	3	35		204.51



**Exemption from Competition Act**

1295. SHRI DHARMENDRA YADAV:  
SHRI ADHALRAO PATIL SHIVAJI:  
SHRI ANANDRAO ADSUL:  
SHRI GAJANAN D. BABAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government has turned down the request of the Reserve Bank of India (RBI) for a blanket exemption from the Competition Act for forced mergers of distressed banks initiated by RBI;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Central Bank had sought exemption under Section 5 and 6 of the Competition Act, which requires prior approval from the Government before a merger;

(d) if so, the details thereof and the response of the Government thereto;

(e) whether the RBI had invoked the section in the forced merger of Global Trust Bank with Oriental Bank of Commerce and other mergers; and

(f) if so, the details thereof and the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) The Government, *vide* notification dated 08.01.2013 has already exempted a banking company in respect of which a notification under section 45 of the Banking Regulation Act, 1949 has been issued for its amalgamation with any other banking institution, from the provisions of section 5

and 6 of the Competition Act, 2002. These provisions deal with jurisdiction of Competition Commission to regulate acquisition, amalgamation and mergers.

(e) and (f) The amalgamation of Global Trust Bank with Oriental Bank of Commerce took place with effect from 14th August, 2004 when section 5 and 6 of the Competition Act dealing with acquisition, amalgamation and mergers were not in force. These sections have come into force only from 01st June, 2011.

[English]

**Judicious Use of Water**

1296. SHRI NALIN KUMAR KATEEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government provides any financial assistance to the State Governments to undertake the training programmes to create awareness among farmers about judicious use of water; and

(b) if so, the funds allocated and released to all the States including Karnataka during each of the last three years, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Madam. The Ministry of Water Resources provides Central Assistance for training, demonstration and adaptive trials for farmers under Command Area Development and Water Management Programme (CADWM) through various Command Area Development Projects executed by the State Governments.

(b) State-wise release of funds by the Ministry of Water Resources under CADWM Programme during the last three years which also includes training components given in Statement.

**Statement**

*State-wise Central Assistance released under the Command Area Development and Water Management (CAD&WM) Programme from 2010-11 to 2013-14.*

(Rs. in lakh)

Sl. No.	Name of the State	2010-11	2011-12	2012-13	2013-14
1.	Andhra Pradesh	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	40.98	56.39	168.84	0.00
3.	Assam	226.00	0.00	269.48	0.00

Sl. No.	Name of the State	2010-11	2011-12	2012-13	2013-14
4.	Bihar	2669.00	2943.86	3000.00	0.00
5.	Chhattisgarh	8285.09	1392.17	2000.00	0.00
6.	Goa	80.56	6.42	178.85	0.00
7.	Gujarat	893.86	682.00	1791.50	0.00
8.	Haryana	4767.24	5800.62	5515.26	0.00
9.	Himachal Pradesh	0.00	0.00	0.00	0.00
10.	Jammu and Kashmir	2250.19	2005.52	3156.69	0.00
11.	Jharkhand	0.00	0.00	0.00	0.00
12.	Karnataka	5341.51	5308.00	3952.92	0.00
13.	Kerala	106.25	418.08	28.00	0.00
14.	Madhya Pradesh	1000.00	5510.11	2557.71	0.00
15.	Maharashtra	0.00	2148.27	409.25	0.00
16.	Manipur	1200.00	927.02	775.42	0.00
17.	Meghalaya	25.52	0.00	0.00	0.00
18.	Mizoram	0.00	13.00	0.00	0.00
19.	Nagaland	0.00	15.00	0.00	0.00
20.	Odisha	3563.07	3102.85	2341.79	0.00
21.	Punjab	6000.00	3000.00	0.00	8131.17
22.	Rajasthan	0.00	2244.07	1744.41	0.00
23.	Sikkim	0.00	0.00	0.00	0.00
24.	Tamil Nadu	1500.00	2999.82	1030.82	0.00
25.	Tripura	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	7000.00	10000.00	7597.79	0.00
27.	Uttarakhand	0.00	0.00	0.00	0.00
28.	West Bengal	690.95	0.00	0.00	0.00
	<b>Total</b>	<b>45640.31</b>	<b>48573.20</b>	<b>36518.73</b>	<b>8131.17</b>

[Translation]

**Wages Under MGNREGS**

1297. SHRI P. C. MOHAN:  
 SHRI ARVIND KUMAR CHAUDHARY:  
 SHRIMATI SARIKA DEVENDERA SINGH  
 BAGHEL:  
 SHRIMATI SEEMA UPADHYAY:  
 SHRIMATI SUSMITA BAURI:  
 SHRI MAHESHWAR HAZARI:  
 SHRIMATI PUTUL KUMARI:

SHRI HARSH VARDHAN:  
 SHRI M. KRISHNASSWAMY:  
 SHRI K. SUDHAKARAN:

Will the Minister of RURAL DEVELOPMENT be  
 pleased to state:

(a) whether the Government proposes to increase  
 wages under Mahatma Gandhi National Rural Employment  
 Guarantee Scheme (MGNREGS) and if so, the details  
 thereof;

(b) whether the Government proposes to route the funds through some other Government agency instead of giving directly to Panchayats to check the increasing corruption under the Scheme and if so, the details thereof;

(c) whether any assessment has been made between the wages paid under MGNREGS and the rate of inflation during the last three years;

(d) if so, the details thereof and the reaction of the Government thereto;

(e) the number of times wages has been raised under the scheme till now;

(f) whether the Government also proposes to increase the wage days under MGNREGS;

(g) if so, the details thereof;

(h) whether the Government has scrapped a panel headed by Chairman, National Statistics Commission replacing it with new Committee to prepare a fresh wage index for MGNREGS workers and if so, the details thereof; and

(i) whether the new Committee has been asked to revise the wage index factoring the inflation component and evolve a mode of resetting the baseline in 2014 and thereafter every five years and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (e) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) wage rates are notified under Section 6 (1) of the Act. To ensure that the wages of MGNREGA workers are protected against inflation, the Central Government revises MGNREGA wage rates, annually, based on the price movements in the Consumer Price Index for Agriculture Labourers (CPIAL). Since inception, the MGNREGA wage rates have been revised through five principal notifications and amendments thereto. As per the provisions enunciated in the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), wages are required to be disbursed through the Bank/Post Office accounts of the MGNREGA workers. The Ministry has taken up the issue with the Banks/Department of Posts to ensure that the wages are disbursed at the Gram Panchayat level using biometric authentication.

(f) and (g) No, Madam. Such special dispensation is considered only in cases of natural calamities and drought situations after a careful assessment of the requirements and financial implications.

(h) and (i) The Government of India had earlier constituted a Committee under the Chairmanship of Dr. Pronab Sen, then Chief Statistician of India and Secretary (Statistics & Programme Implementation) to develop a mechanism to evolve a framework to create a separate index for updation of MGNREGA wages. The Committee had not submitted its report. In view of the subsequent developments, a new Committee has been constituted on 15.10.2013 under the Chairmanship of Prof. S Mahendra Dev, Director (Vice Chancellor), Indira Gandhi Institute of Development Research, Mumbai to suggest (i) a proper index for revising MGNREGA wage rates every year by protecting the wages against inflation and (ii) the mode of resetting the baseline in 2014 and thereafter every five years.

[English]

#### **Crew Management System**

1298. SHRI PRADEEP MAJHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has introduced a new Crew Management System;

(b) if so, the details in this regard;

(c) the details of the salient features of the new system; and

(d) the extent to which the new system will be transparent?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Madam. Air India has introduced a new Crew Management System, namely, ARMS (Aviation Resource Management System) by Sheorey Digital System. Trials for Auto Roster began for Cabin Crew of Wide Body (WB) and Narrow Body (NB) in November/December, 2012 and January, 2013, respectively. Complete Auto Roster was implemented for Wide Body (WB) and Narrow Body (NB) in February and May, 2013, respectively

(c) The salient features of the new System are as follows:

- (i) Rosters are published only on ARMS Crew Portal, wherein crew has to login to view their duties/sanctioned leave/Company circulars/DGCA circulars:
- (ii) All leave applications done through the crew portal:
- (iii) System has been made only as per DGCA Rules:
- (iv) Equates flight hours over a period of 6-12 months:
- (v) Equates distribution of sectors/trips over a period of 6-12 months:
- (vi) Auto standby duties assignment:
- (vii) Tracking of crew leave:
- (viii) Tracking of office duties/other duties:
- (ix) Planning and tracking of crew training:
- (x) Changes in duties sent to crew via SMS/email:
- (xi) Post flight Pilot Sector Report updation through ARMS.

(d) This system is completely transparent as every entry and every user can be identified.

[Translation]

### **Village Electrification**

1299. SHRI HARISH CHOUDHARY:  
SHRI BADRI RAM JAKHAR:  
SHRI ANURAG SINGH THAKUR:

Will the Minister of POWER be pleased to state:

(a) the criteria for electrification of villages under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) at present and whether the same has been found to be inadequate as it does not meet the requirements of the people;

(b) if so, the details thereof along with the details

of proposals pending, if any, with the Union Government to amend the said criteria;

(c) whether the Government proposes to declare a village as electrified only when electricity is provided in a specific manner in such a village;

(d) if so, the details thereof; and

(e) the details of the villages that still remains to be electrified in the country particularly in the Barmer and Jaisalmer areas of Rajasthan along with the targets set for village electrification in the country during the current year, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) As per Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) guidelines, with effect from 2004-05, a village is considered electrified if:

(i) Basic infrastructure such as distribution transformer and distribution lines are provided in the inhabited locality as well as the dalit basti/hamlet where it exists.

(ii) Electricity is provided to public places like schools, panchayat offices, health centres, dispensaries, community centres etc.; and

(iii) The number of households electrified should be at least 10% of the total number of households in the village.

(e) Under RGGVY, 648 projects (235 projects during 10th Plan, 341 projects during 11th Plan and 72 projects during Phase-II of 11th Plan) were sanctioned covering electrification of 1,12,225 Un/de-Electrified Villages (UEV) and intensive electrification of 3,83,372 Partially Electrified Villages (PEV) in the country. Cumulatively, as on 15.11.2013, the electrification works in 1,07,752 UE villages, 3,03,406 PE villages have been completed under the scheme. The coverage and achievement of UE villages and PE villages, State-wise is given in the enclosed Statement-I.

In addition to 648 projects, 39 projects (5-Madhya Pradesh, 6-Uttar Pradesh and 28-Rajasthan) have been sanctioned under RGGVY during 12th Five Year Plan, covering electrification of 93 UE villages and 28576 PE villages.

The RGGVY projects of district Jaisalmer and Barmer were sanctioned on 22.02.2006 and 27.05.2009 respectively. As on 15.11.2013, the coverage and achievement of UE

villages and PE villages in respect of Jaisalmer and Barmer districts is as under:

Districts	Un-electrified villages		Partially electrified villages	
	Coverage	Achievement	Coverage	Achievement
Jaisalmer (10th Plan)	98	98 (100%)	348	322 (93%)
Barmer (11th Plan)	647	647 (100%)	1200	1200 (100%)

In addition to above, a project for district Jaisalmer has also been sanctioned under RGGVY in 12th Plan on 24.09.2013, covering electrification of 543 PE villages with project cost of Rs. 171.93 crore.

State-wise targets and achievement of un/de-electrified village under RGGVY during the current year *i.e* 2013-14, is given in the enclosed Statement-II.

#### **Statement-I**

##### *State-wise coverage & achievement of un-electrified villages and partially electrified villages under RGGVY*

As on 15.11.2013

Sl. No.	State	Un-electrified Villages		Partially Electrified Villages	
		Coverage	Achievement	Coverage	Achievement
1	2	3	4	5	6
1.	Andhra Pradesh	0	0	26628	26628
2.	Arunachal Pradesh	2081	1855	1526	1134
3.	Assam	8241	8069	12907	12502
4.	Bihar	24295	22917	18639	5373
5.	Chhattisgarh	1736	1143	16099	13102
6.	Gujarat	0	0	16350	16280
7.	Haryana	0	0	6593	4676
8.	Himachal Pradesh	95	83	12734	10534
9.	Jammu and Kashmir	234	192	3247	3018
10.	Jharkhand	18747	18117	6099	5758
11.	Karnataka	62	62	25349	24740
12.	Kerala	0	0	1272	473
13.	Madhya Pradesh	886	627	49327	26593
14.	Maharashtra	0	0	41921	36763
15.	Manipur	882	616	1378	585
16.	Meghalaya	1866	1705	3239	2484
17.	Mizoram	137	109	570	346
18.	Nagaland	105	91	1169	1078

1	2	3	4	5	6
19.	Odisha	14728	14397	29329	25742
20.	Punjab	0	0	6580	6030
21.	Rajasthan	4237	4155	34449	33422
22.	Sikkim	25	25	413	383
23.	Tamil Nadu	0	0	10402	9673
24.	Tripura	148	143	658	623
25.	Uttar Pradesh	28006	27750	22973	2982
26.	Uttarakhand	1512	1511	9263	9221
27.	West Bengal	4202	4185	24258	23263
Total		112225	107752	383372	303406

**Statement-II**

*State-wise targets and achievement of un/de-electrified villages under RGGVY during the current financial year 2013-14*

Sl. No.	State	Target	Achievement (as on 15.11.2013)
1.	Arunachal Pradesh	406	155
2.	Assam	219	50
3.	Bihar	826	187
4.	Chhattisgarh	525	72
5.	Himachal Pradesh	12	0
6.	Jammu and Kashmir	61	16
7.	Jharkhand	362	31
8.	Madhya Pradesh	45	31
9.	Manipur	264	0
10.	Meghalaya	212	51
11.	Mizoram	43	15
12.	Nagaland	17	3
13.	Odisha	204	52
14.	Rajasthan	99	18
15.	Tripura	1	0
16.	West Bengal	4	0
Total		3300	681

[Translation]

### **Drinking Water**

1300. SHRI MANSUKH BHAI D. VASAVA:  
SHRI RATAN SINGH:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Union Government forwards the representation received from the public representatives with regard to the supply of potable water to the State Governments;

(b) if so, whether any report is sought from the State Governments pertaining to those representations; and

(c) if so, the details thereof and the procedure followed by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): (a) Yes, Madam.

(b) and (c) The proposals received from public representatives for installation of handpumps/ rural water supply schemes in habitations are given top priority. These proposals are sent to the concerned State Governments as the States have been delegated powers to plan, approve and implement the projects. As per provisions contained in para 15.3 of the National Rural Drinking Water Programme (NRDWP) guidelines, the proposals received from Members of Parliament for installation of handpumps/ rural drinking water supply schemes in habitations within their constituencies are given top priority. Such proposals received from Members of Parliament are forwarded to the State Rural Water Supply Department for inclusion in the State shelf of projects.

Members of Parliament are also informed regarding the same by the Ministry.

### **Vigilance and Monitoring Committees**

1301. SHRI RATAN SINGH:  
DR. SANJAY SINH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether action has not been taken against any person so far found responsible in the investigation of complaints investigated by District Vigilance and Monitoring Committees during the last three years and the current year;

(b) if so, the reaction of the Government thereto;

(c) the names of the persons against whom action has been taken on finding such complaints during the last three years and the current year;

(d) the justification of forming such committees if action has not been taken; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Guidelines for Vigilance & Monitoring Committees, *inter alia*, provide that a District Vigilance and Monitoring Committee may refer any matter for enquiry to the DC/CEO/ PD or suggest suitable action to be taken in accordance with rules which shall be acted upon by him within 30 days. Also, the Guidelines provide that, for action on any point pertaining to the State Government, the Committee shall forward their observation/recommendation to them and the Ministry of Rural Development shall be informed of any gross violation noticed. However, no such information/gross violation has been reported to the Ministry.

(d) and (e) As explained above, appropriate action is to be taken by the concerned district/ State authorities as provided in the Guidelines.

### **Unavailability of Platform Facilities and Rob at Motipur Station**

1302. DR. RAGHUVANSH PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether platforms, water, toilets, electricity and ROB facilities are unavailable at Motipur station under the Central-Eastern Railways for passenger traffic;

(b) whether the Railways Passenger Association have demanded provision of basic amenities and development of the station; and

(c) if so, the details of the action taken/being taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Motipur is an "E" Category station on East Central Railway where one low level platform, drinking water facilities, two toilets, etc., have already been provided. The station is already electrified.

(b) Yes, Madam.

(c) Second platform is under construction. At present, no foot-over-bridge has been provided at the station, as there is only one platform.

#### **Encroachments on AAI Land**

1303. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received reports regarding encroachment on Airport Authority of India (AAI) areas in various parts of the country;

(b) if so, the details thereof;

(c) the reasons for this encroachment;

(d) whether the Government is facing difficulties in removing these encroachments;

(e) the total land of airports from where encroachments have been removed during the last three

years till date; and

(f) the corrective action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes, Madam. Airport-wise details are given in the enclosed Statement-I.

(c) The land was handed over by Directorate General of Civil Aviation (DGCA) to Airports Authority of India (AAI) without proper land/encroachment records. Most of the encroachments already existed at the time of handing over of land to AAI.

(d) Yes, Madam.

(e) Airport-wise list showing details of encroachments removed during the last three years is given in the enclosed Statement-II.

(f) AAI has already started erecting fencing/constructing boundary wall for protecting its land from encroachments. AAI has also initiated eviction proceedings against the encroachers for removal of encroachments in coordination with respective State Governments. However, most of the encroachment cases are under litigation and *subjudice*.

#### **Statement-I**

*Encroachment at AAI airport/communication stations as on 28.11.2013*

Sl. No.	Airport Name	State	Encroachment (in Acres)	Airport/Region
1.	Ahmedabad	Gujarat	11.660	Western Region
2.	Allahabad	Uttar Pradesh	3.690	Northern Region
3.	Bhopal	Madhya Pradesh	127.410	Western Region
4.	Dahisar	Maharashtra	12.000	Western Region
5.	Gaya	Bihar	30.230	Eastern Region
6.	Guwahati	Assam	0.030	North East Region
7.	Hyderabad	Andhra Pradesh	119.820	Southern Region
8.	Juhu	Maharashtra	38.150	Western Region
9.	Khajuraho	Madhya Pradesh	0.247	Northern Region
10.	Kolkata	West Bengal	11.070	Koikata
11.	Kota	Rajasthan	49.250	Northern Region



Sl. No.	Airport Name	State	Encroachment (in Acres)	Airport/Region
12.	Lucknow	Uttar Pradesh	1.650	Northern Region
13.	Malda	West Bengal	1.330	Eastern Region
14.	Nadirgul	Andhra Pradesh	5.790	Southern Region
15.	Nilgunj	West Bengal	8.500	Eastern Region
16.	Pondicherry	UT	2.035	Southern Region
17.	Port Blair	UT	0.140	Eastern Region
18.	Reengus	Rajasthan	0.440	Northern Region
19.	Safdarjung	Delhi	0.000	Northern Region
20.	Satna	Madhya Pradesh	40.000	Northern Region
21.	Shimla	Himachal Pradesh	0.005	Northern Region
22.	Silchar	Assam	0.300	North East Region
23.	Trichy	Tamil Nadu	1.530	Southern Region
24.	Visakhapatnam	Andhra Pradesh	1.920	Southern Region
25.	Warangal	Andhra Pradesh	11.000	Southern Region
			478.197	
26.	CSI Airport, Mumbai	Maharashtra	308.000	Mumbai*
		Total	786,197	

\*On restructuring, CSI Airport has been handed over to M/s. Mumbai International Airport Pvt. Ltd. On 03.05.06.

### Statement-II

*Details of encroachment removed during the last 3 years at AAI airports*

Sl. No.	Airport	Year	Encroachment Removed (in acres)
1.	Kota	2011-12	2.471
2.	Silchar	2011-12	0.333
3.	Udaipur	2012-13	1.74
4.	Safdarjung	2012-13	0.925

### Digitisation of Records of SWBs

1304. SHRI PURNMA SI RAM: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government is considering the digitisation of records of all the State Waqf Boards (SWBs);

(b) if so, the details thereof, State/UT-wise;

(c) whether the Government has identified the companies which are competent in digitisation of records in regional languages; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) Yes, Madam. Based on the recommendation of the Joint Parliamentary Committee (JPC) on Waqf in its 9th Report, the Central Government has launched a scheme in December 2009 for Computerization of records of State Waqf Boards with Central Financial Assistance to State/UT Waqf Boards.

(b) The main objective of the scheme is to streamline record keeping, introduce transparency and to computerize the various functions/processes of the Waqf Boards. It envisages development of a web-based software application named Waqf Management System of India (WAMSI). WAMSI is a Centralized database covering the following four modules:

- (i) Registration of auqaf (waqf properties)
- (ii) Mutawalli return assessments
- (iii) Leasing details of auqaf, and
- (iv) Litigation tracking of auqaf

The scheme provides one time grant-in-aid to all the 30 State Waqf Boards under intimation to the State/ UT Government for setting up of Central Computing Facility (CCF). It includes financial support for hiring computer personnels and handholding charges. As on date, Rs. 13.68 crore has been released to 27 SWBs. CCF has been setup

in 26 SWBs and 2,61,112 number of waqf properties out of 3,13,786 has been entered in the WAMSI registration modules. State/UT-wise details are enclosed as Statement.

(c) and (d) The Central Government has assigned the work to National Informatics Centre (NIC), Ministry of Information and Technology for development of an online software named Waqf Management System of India (WAMSI) for data entries of waqf properties and digitisation of records of waqf properties of State/UT Waqf Boards. NIC has a Pan India presence which helps the State/UT Waqf Boards in implementation of the scheme at regional level.

### **Statement**

*Waqf Records Computerization Project Progress as on October 31, 2013*

Sl. No.	Name of State/ UT Wakf Boards	Wakf Estate/ Properties	WAMSI Registration Modules			WAMSI Return Modules	WAMSI Leasing Modules	WAMSI Litigation Modules	
			Waqf Estates	Immoveable Properties	Moveable Properties			External	Internal
1	2	3	4	5	6	7	8	9	10
1.	Andaman and Nicobar Islands	84	46	54					
2.	Andhra Pradesh	35703	1404	467					
3.	Assam	300	300	338		394	11	7	
4.	Bihar (Shia)	227	220	572	16	20			
5.	Bihar (Sunni)	2418	2418	3304	18	41	7		
6.	Chandigarh	33	33	34					
7.	Chhattisgarh	800	800	1986		31		79	272
8.	Delhi	1962	1962	8					
9.	Gujarat	11592	---						
10.	Haryana	12510	12510	12601			93		
11.	Himachal Pradesh	1099	945	2025					
12.	Jammu and Kashmir	214	1	1					
13.	Karnataka	27548	23030	20116					
14.	Kerala	8291	8291	34340		156		294	260
15.	Lakshadweep	340	340	364		520		4	10
16.	Madhya Pradesh	14827	14827	20081	140	645	142	377	2834

1	2	3	4	5	6	7	8	9	10
17.	Maharashtra	6658	6658	17512	65	3041	1	7	
18.	Manipur	854	610	627					
19.	Meghalaya	43	43	53	51	56			
20.	Odisha	3729	2730	4681					
21.	Puducherry	45	45	586	254	201			
22.	Punjab	24540	24540	34088			470		
23.	Rajasthan	18950	18111	22745		65			19
24.	Tamil Nadu	7237	7237	41027	5665	4105	1141	234	51
25.	Tripura	1869	1673	2354	50	14	2	2	
26.	Uttarakhand	2054	2033	4239		12		1	
27.	Uttar Pradesh (Sunnī)	123115	13637	13209	2				
28.	West Bengal	6744	4165	17438	1		6	2	
29.	Dadra and Nagar Haveli	-	-	Grant in-aid not released due to non submission of complete proposal					
30.	Uttar Pradesh (Shia)	-	-	Grant in-aid not released due to non submission of complete proposal					
<b>Total</b>		<b>313786</b>	<b>148609</b>	<b>254850</b>	<b>6262</b>	<b>9301</b>	<b>1873</b>	<b>1007</b>	<b>3446</b>

[English]

### Re-Looking of Issues by TRAI

1305. SHRI S. ALAGIRI:  
DR. SANJAY SINH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government has requested the Telecom Regulatory Authority of India to relook into some of their recommendations to ensure fair competition, quality of service and equity providing service to the people;

(b) if so, the details thereof;

(c) whether the Government has received any information in this regard from TRAI;

(d) if so, the details thereof; and

(e) if not, the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF

INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (e) Ministry has made a reference to the Telecom Regulatory Authority of India (TRAI) on 16th May 2012 to have re-look at its earlier recommendations dated 25th February 2009 on media ownership issues in the broadcasting sector. TRAI has been requested to examine the entire gamut of media ownership, and to provide recommendations on the following:

- Suggest measures that can be put in place to address vertical integration in order to ensure fair growth of the broadcasting sector.
- Look at issues regarding restrictions for a company to have ownership across Radio, Television and Print mediums that may prevent plurality of news and views and, in turn, may have several implications including ensuring quality services at reasonable prices.

TRAI has issued a consultation paper which is available on their website at <http://traigov.in>. The TRAI has not submitted its recommendations.

*[English]***Encroachments on Railway Land**

1306. RAJKUMARI RATNA SINGH:  
SHRI LAXMAN TUDU:  
SHRI HAMDULLAH SAYEED:

Will the Minister of RAILWAYS be pleased to state:

(a) the total area of land under the Railways in the country and whether the Railways have conducted any assessment thereof and if so, the details thereof;

(b) the details of encroachments on railway land/properties in the country, zone-wise;

(c) whether the Railways have any policy/provisions to monitor and check such encroachments, if so, the details thereof, and if not, the reasons therefor;

(d) the details of such encroachments removed by the Railways during the last three years and the current year, zone and year-wise; and

(e) the other steps taken/being taken by Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Indian Railway network occupies land area measuring about 11.25 lakh acres.

(b) As on 31.3.2013, land area totalling to 2316.84 acres was under encroachment with zone-wise breakup as under:

Railway	Area (in Acres)
Central	145.73
Eastern	52.71
East Central	9.10
East Coast	45.18
Northern	530.06
North Central	102.26
North Eastern	64.00
Northeast Frontier	396.06
North Western	44.11
Southern	152.25

Railway	Area (in Acres)
South Central	28.80
South Eastern	394.66
South East Central	106.37
South Western	40.15
Western	105.00
West Central	100.38
<b>Total</b>	<b>2316.84</b>

(c) Indian Railway Works Manual deals with the detection, prevention and removal of encroachment on Railway land. Periodical inspection/verification is undertaken by designated officials for integrity of land boundary and for detection of encroachments. Regular measures are taken to protect railway land/ property from encroachment which include provision of boundary wall, fencing, tree plantation etc. at vulnerable locations.

(d) Zone-wise breakup of area retrieved after removal of encroachments during last three years and current year (upto October 2013) is as under:

Railway	(Area in Acres)			
	2010-11	2011-12	2012-13	2013-14 (up to October 2013)
1	2	3	4	5
Central	0.71	5.15	6.11	0.00
Eastern	0.00	0.29	0.00	0.00
East Central	12.79	1.69	0.20	0.08
East Coast	7.71	34.43	0.00	0.00
Northern	1.05	12.04	1.90	10.69
North Central	0.00	0.66	20.08	0.00
North Eastern	0.37	10.92	0.00	0.20
Northeast Frontier	2.37	15.37	2.57	5.87
North Western	0.88	0.00	1.95	9.93
Southern	1.75	0.11	0.64	0.00
South Central	1.80	2.92	1.28	0.62
South Eastern	0.91	3.74	3.60	0.97

1	2	3	4	5
South East Central	0.00	14.51	0.12	0.00
South Western	0.26	0.00	0.00	0.00
Western	1.98	0.00	13.12	0.10
West Central	0.64	0.17	0.45	0.00

(e) For eviction of unauthorized occupants, action is taken under Public Premises (Eviction of Unauthorized Occupants) Act, 1971. In addition, soft encroachments are also removed by Railway from time to time with the help of RPF and local police.

[English]

#### **Dedicated Freight Corridor Projects**

1307. SHRI BHAKTA CHARAN DAS:  
SHRI ARJUN RAM MEGHWAL:  
SHRI M. VENUGOPALA REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) the present status of progress made in the development of Dedicated Freight Corridor Projects, corridor-wise;

(b) the estimated cost thereof along with the details of financing module worked out by the Railways for effective implementation of the said projects, corridor-wise;

(c) the time-frame set for implementation of the said projects, corridor-wise; and

(d) the details of steps taken/being taken by the Railways for timely completion of the said projects, corridor-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Two Dedicated Freight Corridors (DFCs) viz. Eastern Corridor (Dankuni-Ludhiana, 1839 Kms.) and the Western Corridor (Jawaharlal Nehru Port Terminal (JNPT) to Dadri, 1499 Kms.) have been sanctioned. The estimated cost of construction of the two Corridors, excluding land and excluding Sonnagar-Dankuni Section of Eastern DFC is Rs. 73,392 Crores (Eastern DFC: Rs. 26,674 Crores and Western DFC-Rs. 46,718 crore). The cost of land is

estimated at Rs. 8067 crore (Eastern DFC- Rs. 3684 Crore and Western DFC-Rs. 4383 crore).

Western DFC is being funded by loan from Japan International Cooperation (JICA). JICA funding is estimated at Rs. 38,722 crore (Japanese Yen (JPY) 550 billion) (exchange rate: 1 Rupee= 1.42 JPY) which is 77% of project cost. JICA funding is in two phases viz phase 1-Rewari-Vadodara (930 kms) and phase 2-JNPT-Vadodara & Rewari-Dadri (569 kms). Funding for both phases has been tied up and loan agreements for the first tranche of 90 billion JPY (Rs. 6,300 crore) for phase 1 and 136 billion JPY (Rs. 9,580 crore) for phase 2 have been signed.

World Bank is funding the 1,183 Km section from Ludhiana to Mughalsarai of the Eastern DFC. World Bank loan is estimated at Rs. 13,625 crore (US Dollar 2.725 billion) (exchange rate: 1 US Dollar = 50 Rupee) which is 66% of the project cost. World Bank funding is in three phases viz. Phase 1-Khurja-Kanpur (343 Kms.), Phase 2-Kanpur-Mughalsarai (393 Kms.) and Phase 3-Ludhiana-Khurja-Dadri (440 Kms). Loan Agreement for phase 1 for US \$ 975 million (Rs 4,875 core) has been signed. Counterpart funding is to be met through Budgetary resources. Construction of 122 Km, Mughalsarai-Sonnagar section of Eastern DFC and 54 major and important bridges between Vaitarana and Bharuch is being undertaken through Railways' resources. 534 Km of Sonnagar- Dankuni section on Eastern DFC is to be implemented through Public Private Partnership (PPP) and is estimated to cost Rs. 10,022 crores.

Land for DFC project is being acquired under Railway Amendment Act (RAA) 2008. Out of 10,667 hectare of land to be acquired for the project, Award under section 20 F of RAA 2008 has been declared for 9,180 hectares of land (Western DFC: 5,444 hectare and Eastern DFC: 3,736 hectare).

On Eastern DFC construction work is in progress in Mughalsarai-Sonnagar section through Railway's resources. Civil contract has also been awarded on 343 Km Khurja-Kanpur section funded by World bank (343 Kms). On Western DFC, civil contract has been awarded on JICA funded 625 Km Rewari-Palanpur section of Phase 1. Construction of 54 major and important bridges between

Vaitarana and Bharuch is under progress through Railway's resources.

(c) Western DFC is targeted to be commissioned in 2018 and Eastern DFC in 2019.

(d) To ensure timely completion of the project, steps taken, inter alia, include setting up of a separate organization viz. Dedicated Freight Corridor Corporation of India Ltd. (DFCCIL) to implement this project, tying up of funding and timely land acquisition before start of construction, regular monitoring of the project implementation and active coordination with various agencies to obtain required clearances for the projects.

[*Translation*]

#### **Derailment of Trains**

1308. SHRI ARVIND KUMAR CHAUDHARY:  
SHRIMATI SUSMITA BAURI:  
SHRIMATI SARIKA DEVENDERA SINGH  
BAGHEL:  
SHRIMATI PUTUL KUMARI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have noticed a significant rise in derailment of trains recently;

(b) if so, the details thereof, zone-wise and the reasons therefor along with the reactions of the Railways thereto;

(c) whether there has been rise in such incidents due to cracks on rail tracks;

(d) if so, the details thereof along with the action taken by the Railways in this regard;

(e) the number of persons who have lost their lives in the said incidents along with compensation paid to them, zone-wise; and

(f) the steps taken/ being taken by the Railways to check the recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) During the current year from April to November 2013, the number of consequential train derailments increased from

33 to 37 in comparison to the corresponding period of the previous year. Zone-wise number of these derailments is as under:

#### *Zone-wise derailments during April to November 2013*

Railway	Number of derailments
Central	3
East Central	3
East Coast	2
Eastern	3
Konkan	1
Northeast Frontier	2
Northern	7
North Western	2
South Central	3
South Eastern	1
South East Central	5
Southern	2
West Central	1
Western	1
<b>Total</b>	<b>37</b>

Based on the final reports of the inquiry committees and *prima-facie* causes, out of the above 37 consequential train derailments, 28 were attributable to failure of railway staff, 2 due to failure of other than railway staff, 3 due to incidental factors, 2 due to sabotage and in 2 derailments inquiries are underway.

(c) and (d) No, Madam. Incidents of consequential train derailments caused due to rail fracture and weld failure has decreased from 10 to 8 during April to November 2013 in comparison to the corresponding period of the previous year.

(e) During April to November 2013, 5 persons (all passengers) lost their lives in consequential train derailments. Out of these 5 persons, 1 person lost his life in the derailment of Train No. 15228 (Muzaffarpur-Yashwantpur Express) on Southern Railway, 1 person lost his life in the derailment of Train No. 58804 Dn. Passenger

on South East Central Railway and 3 persons lost their lives in the derailment of Train No. 12618 (Mangla-Lakshdweep Express) on Central Railway.

Compensation to the victims of train accidents is paid by the Railways after a claim is filed by the claimant in the Railway Claims Tribunal and is decreed by the Tribunal in favour of the claimant and decree so awarded is decided to be satisfied by the Railways. So far, no claim has been decreed by the Tribunal in the above derailments.

(f) Measures being taken by Indian Railways to prevent derailments are as under:

- (i) Upgradation of track structure consisting of Pre Stressed Concrete (PSC) sleepers, 52 kg/60 kg high strength rails for higher axle loads and high density routes; new construction and replacement is done with PSC sleepers only,
- (ii) Long rail panels of 260 meters/130 meters length to minimize number of welded joints to avoid rail fractures,
- (iii) Upgradation of Alumino Thermit Welding and increased use of Mobile Flash Butt Welding,
- (iv) Use of modern diagnostic aids like Ultrasonic Rail Flaw Detectors (USFD) for testing of rails to detect flaw,
- (v) Use of Rail Grinding Machines to enhance safety against rail fractures,
- (vi) Progressive mechanization of track maintenance using sophisticated machines to provide safe and efficient output,
- (vii) Wheel Impact Load Detectors (WILD) alongside tracks to detect unsafe movement of flat wheels over the track,
- (viii) Regular patrolling of railway tracks at vulnerable locations including night patrolling and winter patrolling,
- (ix) Special Safety Inspection Drive at regular intervals.

### **Rural Roads under PMGSY**

1309. SHRI GANESHRAO NAGORAO  
DUDHGAONKAR:

SHRIMATI BHAVANA PATIL GAWALI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the responsibility of maintaining the roads constructed under Pradhan Mantri Gram Sadak Yojana has been assigned to any organisation/agency;

(b) if so, the details thereof and whether these organisations are doing their work properly;

(c) if so, whether the Government is in process of getting the data regarding the said roads repaired by these organizations/agencies; and

(d) if so, the details thereof during the last three years and the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (d) Rural roads is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one-time special intervention of the Government of India to improve the Rural Infrastructure through construction of roads. Execution of rural roads under PMGSY is the responsibility of the State Governments. As per PMGSY guidelines maintenance of roads constructed under the programme is the responsibility of the State Governments and all road works are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document (SBD). Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. The status of maintenance work carried out under PMGSY is regularly inspected by State Quality Monitors (SQMs) and National Quality Monitors (NQMs).

*[English]*

### **Imphal Airport**

1310. DR. THOKCHOM MEINYA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the process of converting Imphal Airport (Tulihal) into a fully functional International Airport

is completed;

(b) if so, the details thereof;

(c) whether necessary arrangements for immigration, security and customs clearance have been made; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam.

(b) Consequent upon the decision of Govt. of India, Imphal Airport has been declared as an International Airport *vide* Gazette notification dated 18.11.2013.

(c) and (d) The necessary arrangements for immigration, security and customs clearance have already been made before the declaration.

[*Translation*]

#### **Cancellation of Flights**

1311. SHRI VIRENDRA KUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the cancellation of number of flights due to technical reasons is increasing continuously; and

(b) if so, the details thereof and the steps proposed to be taken by the Government to ensure that the cancellation of flights is avoided due to technical reasons?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) No Madam, it can not be said that cancellation of flights due to technical reasons is increasing continuously. Percentage of flight cancellation due to technical reasons in 2013 up to October is as follows:—

Year	Month	Flight Cancellation (Due to Technical Reasons) (In Percentage)
1	2	3
2013	January	0.700
	February	0.548
	March	0.345
	April	0.242
	May	0.238

1	2	3
	June	0.455
	July	0.407
	August	0.416
	September	0.485
	October	0.454

If any aircraft is grounded due to technical reason, the operator concerned addresses the issue with the aircraft manufacturer for redressal of the problem which is a normal practice.

However, to maintain the aircraft airworthy, it is monitored whether the Airworthiness Directive (AD), Service Bulletin (SBs), which has been issued by the regulatory authority or manufacturer are incorporated or not by the operator.

#### **Woman Rural Coordinator**

1312. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to appoint woman rural coordinator to ensure socio-economic development of women in rural areas;

(b) if so, the details thereof;

(c) the manner in which the said action plan is likely to benefit women;

(d) whether such projects are likely to be launched from tribal areas; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Yes, Madam. As reported by the Ministry of Women and Child Development, the National Mission for Empowerment of Women (NMEW) is promoting the convergence model intervention project for socio-economic development of women in rural areas. The key component of the model is the women centre set up at the village level, the first point of contact for women known as 'Poorna Shakti Kendra' (PSK). The PSK is the focal point action on ground through which the services to grass roots women would be facilitated. Women rural coordinators (Gram Samanvayaks) at the



Kendras would reach out to women with the motto 'Hum Sunenge Nari Ki Baat'. One of the important elements of the PSK project is the thrust to demonstrate processes that are instrumental in bringing about women's empowerment through various convergence strategies at the ground level. PSKs are working as convergence centres facilitated by two rural women coordinators (Gram Samanvayaks) in each Gram Panchayat.

(c) The Gram Samanvayaks have already developed one to one and door to door relations with families in villages. This has transferred a kind of trust and belongingness to them from the side of villagers. The major contributions by Gram Samanvayaks for the benefit of women are mentioned below:

- (i) Helping women in getting the services/ entitlements like Widow Pensions, Old Age Pension, Pensions for Physically Challenged, Nirmal Bharat Abhiyan, support for second girl child, Janani Surksha, Self-Help Group formation and facilitation. Facilitation for getting Pan Card/Voter ID Card/Rashan Card/Adhar Card etc.
- (ii) Planning and conducting community based girl child birthday celebration
- (iii) Helping hand to women victims of sexual violence and domestic violence
- (iv) Enrolment of Children and drop out in school
- (v) Helping the Gram Sewaks in processing the applications and sanctioning the benefits to women

(d) and (e) Yes, Madam. The project has been launched in 21 districts of different States including the Pali district of Rajasthan, three Blocks of which are tribal blocks. In other districts also, PSKs are being implemented in Tribal Areas.

#### **Dam on Brahmaputra**

1313. SHRI DANVE RAOSAHEB PATIL:  
DR. KIRODI LAL MEENA:  
SHRI RAMEN DEKA:  
SHRI RAJENDRA AGRAWAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether China has sanctioned construction of more dams in addition to the dams being constructed across river Brahmaputra;

(b) if so, the details thereof and its likely impact on our country;

(c) whether the Government has raised this issue with China;

(d) if so, the details thereof and the reaction of China thereto; and

(e) the steps being taken to safeguard the interests of the country?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) to (e) The recently released 'Outline of the 12th Five Year Plan for National Economic and Social Development of the People's Republic of China' indicates that three more hydropower projects on the main stream of the Brahmaputra River in Tibet Autonomous Region have been approved for implementation by the Chinese Authorities. A hydropower project at Zangmu is under construction. Government of India monitors developments on the Brahmaputra River. As a lower riparian State, India has conveyed its views and concerns to the Chinese authorities, including at the highest levels. India has urged China to ensure that the interests of downstream States are not harmed by any activities in upstream areas. During Hon'ble Prime Minister's visit to China in October 2013, both Governments signed a Memorandum of Understanding on Strengthening Cooperation on Trans-border Rivers.

[English]

#### **Roof Top Rain Water Harvesting**

1314. SHRI AVTAR SINGH BHADANA:  
SHRI M. VENUGOPALA REDDY:  
SHRI J. M. AARON RASHID:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Roof Top Rain Water harvesting has been made mandatory in all the States/Union Territories in the country;

(b) if so, the details thereof including the percentage of rainfall that is currently being harvested every year, State-wise and the mechanism put in place by the various States to ensure installation of rain water harvesting system in buildings, State/UTwise;

(c) whether some States have not adopted roof top water harvesting on their premises;

(d) if so, the details thereof, State-wise and the action taken by the Government in this regard; and

(e) whether the Government proposes to introduce modern technology for rain water harvesting during the 12th Five Year Plan and if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Various States/Union Territories have made rainwater harvesting mandatory by enacting laws or by formulating rules and regulations or by including provisions in Building byelaws or through suitable Government Orders. Details are given in the enclosed Statement. Data on quantum of rainwater being harvested/saved in the States is not maintained by any single agency.

(c) and (d) Four States/UT viz. Jammu and Kashmir, Manipur, Mizoram and Lakshadweep have not made roof top rainwater harvesting mandatory. In Jammu & Kashmir, as the stage of ground water development is very low, the state does not feel it necessary to adopt any such

regulation. In Mizoram, rainwater harvesting is already a common practice; hence, the State Government has not imposed any regulation for making it mandatory. In Manipur, demonstrative projects of roof top rainwater harvesting are being taken up by the State Government. In Lakshadweep, due to the hydrogeological conditions, need for rainwater harvesting is not felt. Besides, Central Ground Water Authority (CGWA) has been constituted under Section 3(3) of The Environment Protection Act, 1986 and the Authority has issued directives to the Chief Secretaries of all States and the Administrators of all UTs to take measures to promote/adopt artificial recharge to ground water/rainwater harvesting. CGWA has also taken up the matter with various Central and State Government organizations for adopting rainwater harvesting and recharge to the ground water. A Model Bill has also been circulated to all the States/UTs which, *inter-alia*, has provisions for rainwater harvesting to enable them to enact ground water legislation for its regulation and management.

(e) Central Ground Water Board (CGWB) has prepared a conceptual document entitled "Master Plan for Artificial Recharge to Ground Water in India" which envisages construction of different types of Artificial Recharge and Rainwater Harvesting structures in the country by harnessing surplus monsoon runoff to augment ground water resources. The Master Plan has been circulated to all State Governments & is also available in Public Domain.

### **Statement**

#### *Details of Statutes/Rules/Regulations etc. in various States/UTs relating to Rooftop Rainwater Harvesting*

Sl. No.	State/Union Territory	Action Taken
1.	Andhra Pradesh	<ul style="list-style-type: none"> <li>● Under Chapter 3, Section 17(1) of the 'Andhra Pradesh Water, Land and Tree Act, 2002' stipulates mandatory provision to construct rainwater harvesting structures at new and existing constructions for all residential, commercial and other premises and open space having area of not less than 200 sq. m. in the stipulated period, failing which the authority may get such rain water harvesting structures constructed and recover the cost incurred along with the penalty as may be prescribed. Municipal Administration and Urban Development have notified that all Group Housing Schemes shall be provided with required facilities and infrastructure for conservation and harvesting of rainwater.</li> <li>● Municipal Administration and Urban Development Department <i>vide</i> G.O. No. 185 dated May 5, 2001 have been assigned responsibilities and made special efforts to conserve rain water through rain water harvesting structures in urban environs.</li> </ul>

Sl. No.	State/Union Territory	Action Taken
		<ul style="list-style-type: none"> <li>• Municipal Corporation of Hyderabad, surrounding Municipalities and Panchayats have been made responsible for construction of rain water harvesting pits.</li> </ul>
2.	Arunachal Pradesh	Roof Top Rain Water Harvesting made mandatory by amending building byelaws.
3.	Assam	Roof Top Rainwater Harvesting made mandatory for 100 sq. m. and above by Guwahati Development Authority through including provision in building byelaws.
4.	Bihar	Enacted "The Bihar Ground Water (Regulation and Control of Development and Management) Act, 2006. Chapter-III (Clause 18) of the Act stipulates provision of roof top rainwater harvesting structures in the building plan in an area of 1000 sq. m. or more while according approval for construction by the Municipal Corporation/other local bodies.
5.	Chhattisgarh	The Nagar Palika Nigam, Raipur has made it mandatory to adopt the roof top rainwater harvesting having roof top area more than 500 sq. ft.
6.	Goa	Government of Goa has made rainwater harvesting mandatory for residential complexes including apartments on plot areas of 2000 sq.m. & above and for industrial units on plot areas of 10,000 sq.m. & above. PWD, Goa has been asked to take up rainwater harvesting structure for Government buildings.
7.	Gujarat	Metropolitan areas have notified rules under which no new building plan is approved in absence of rainwater harvesting structures.
8.	Haryana	Rainwater harvesting has been made mandatory by Haryana Urban Development Authority <i>vide</i> notification dated 31st October, 2001 and 13th December, 2002 respectively.
9.	Himachal Pradesh	Installation of rainwater harvesting system has been made mandatory for all buildings to be constructed in urban areas of the State and no building plan without rain water harvesting system can be approved. Construction of rainwater harvesting system has also been made mandatory for all schools, Government buildings and Rest Houses, upcoming industries, bus stands etc.
10.	Jharkhand	Ranchi Regional Development Authority amended building byelaws in November, 2006 and made adoption of rainwater harvesting and recharge well mandatory for multi-dwelling and commercial units.
11.	Karnataka	Amended Rules of Bangalore Water Supply and Sewerage Board which provide for mandatory provision of rainwater harvesting structures by every owner with area of 2400 sq. ft and above, or every owner who proposes to construct new buildings with site area more than 1200 sq. ft.
12.	Kerala	An amendment was made in Kerala Municipality Building Rules, 1999 incorporating rainwater harvesting arrangements.
13.	Madhya Pradesh	Incorporated mandatory provision for rainwater harvesting in the M.P. Bhumi Vikas Niyam (1984), Rule 78 (4) makes it mandatory to provide for rainwater harvesting in all houses of more than 140 sq. m.

Sl. No.	State/Union Territory	Action Taken
14.	Maharashtra	<ul style="list-style-type: none"> <li>Launched rain water recharge Scheme named "Shivkalin Pani Sathawan Yojana" (Shivkalin Water Recharge Scheme) in the State from 2002. Under this scheme, drinking water sources are strengthened by recharging rainwater through different water harvesting structures. This scheme is implemented in rural areas.</li> <li>In urban areas, keeping in view the constraint of the available space, provision has been made in the Development Control Rules to make provision of rainwater harvesting scheme in Greater Mumbai Municipal Corporation Area and other Municipal areas of the State.</li> </ul>
15.	Meghalaya	Roof Top Rainwater Harvesting made mandatory for buildings above 100 sq. m. area.
16.	Nagaland	The State Government has made provision for roof top rainwater compulsory for all new Government buildings.
17.	Odisha	The Odisha Legislative Assembly has already passed a bill during 2012 on "Ground Water (Regulation, Development & Management) for the State of Odisha. The bill contains provisions for roof top rain water harvesting and artificial recharge for buildings, particularly in urban and peri-urban areas of the State.
18.	Punjab	<ul style="list-style-type: none"> <li>Department of Local Government have amended and notified the building byelaws and have made mandatory Rainwater Harvesting System in all buildings above 200 sq. yards. The same has been adopted by all Urban Local Bodies of the State.</li> <li>Punjab Urban Development Authority has also made provision of rainwater harvesting mandatory in all institutional buildings while approving building plans as well as licensed colonies developed by private promoters.</li> </ul>
19.	Rajasthan	Provision of rainwater harvesting made mandatory in respect of plots having more than 300 sq. m. area in Nagar Nigam/Nagar Parishad/Nagar Palika area and notification in this respect issued <i>vide</i> letter dated 16.01.2006 by the Local Self Department.
20.	Sikkim	Springshed development has been made by Rural Development Department, Sikkim for augmentation of drinking water supply in rural areas.
21.	Tamil Nadu	It is mandatory for all the existing and new buildings to provide rainwater harvesting facilities under Municipal laws. It has also been made mandatory to include roof top rainwater harvesting structures in the plan of the building itself for accordance of approval by the relevant Competent Authority.
22.	Tripura	As per Tripura Building Rules, 2004, water harvesting is mandatory in all new buildings having plinth area more than 300 sq m for all types of uses and in group housing of any size.
23.	Uttar Pradesh	<ul style="list-style-type: none"> <li>Rainwater Harvesting made mandatory for all new housing schemes/ plots/ buildings/ Group housing schemes with separate network of pipes for combined Rainwater Harvesting/ Recharging system.</li> <li>In Government Buildings (both new as well as old), installation of rainwater harvesting structures has been made mandatory.</li> <li>For housing schemes of 20 acres and above, it is mandatory to develop ponds/ water bodies in 5% of the total proposed area.</li> </ul>

Sl. No.	State/Union Territory	Action Taken
24.	Uttarakhand	The Government (Awas Evam Shahari Vikas) made rules for compulsory installation of rainwater harvesting system and directed to adopt rules in building byelaws <i>vide</i> order dated 15.11.2003. Accordingly, all the Development Authorities have made partial amendments in the prevalent House Building and Development byelaws/Regulation.
25.	West Bengal	Government has notified 'The West Bengal Municipal (Building) Rules, 2007' and <i>vide</i> its Rule No. 168 (13), Part – XII has made rainwater harvesting mandatory for all buildings.
26.	Andaman and Nicobar Islands	In UT of Andaman & Nicobar Islands, rooftop rainwater harvesting has been made mandatory in Port Blair Town.
27.	Chandigarh	UT Administration has made installation of rainwater harvesting system mandatory for all buildings (existing and new) located on plot of one kanal and above to recharge ground water.
28.	Dadar and Nagar Haveli	Roof Top Rain Water Harvesting made mandatory as per Development and Control Rules (Amendments Rules 2009) in all types of buildings, which are constructed in an area of 1000 sq. m. and above.
29.	Daman and Diu	Daman Municipal Building Model Byelaws and Zoning Regulation, 2002 exists which have provision for construction of sump-well for recharge of ground water. The UT Administration has issued instructions to the local PWD for construction of roof top rainwater harvesting structures. Administration has also advised the local bodies such as Municipality and District Panchayats to make provision for construction of roof top rainwater harvesting structures.
30.	Delhi	<ul style="list-style-type: none"> <li>• Roof top rain water harvesting made mandatory for building having area of 100 sq. m. and above by amending building byelaws.</li> <li>• Registrar Cooperative Societies has advised all Group Housing Societies to adopt rainwater harvesting in their premises.</li> <li>• Requested all Government departments to adopt rainwater harvesting and waste water recycling system.</li> <li>• NDMC, MCD, DDA, PWD sanctioning plan by including rainwater harvesting in their buildings.</li> </ul>
31.	Puducherry	Made provision of rainwater harvesting mandatory in residential, offices, public buildings, commercial buildings, educational and health institutions and industrial buildings <i>vide</i> Govt. Order Dated 19.3.2010.

### **Railway Projects in Maharashtra**

1315. SHRI J. RAMESH:  
SHRI SAMEER BHUJBAL:  
SHRI SONAWANE PRATAP NARAYANRAO:  
SHRI GOPINATH MUNDE:  
SHRI. NILESH NARAYAN RANE:

Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of ongoing/

pending railway projects in the State of Maharashtra including those announced during the year 2013, project-wise;

(b) the details and the present status of proposals from Government of Maharashtra for railway projects including doubling of Solapur-Gadag section and those to be undertaken by Konkan Railways as on date;

(c) the details and the present status of ongoing/

pending surveys for new lines including Nasik-Pune section in the State;

(d) the details of funds allocated and spent thereon, project-wise; and

(e) the time by which the said projects are likely to

be completed along with the steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (d) The details of ongoing railway projects falling partly/fully in the State of Maharashtra are as under:-

(Rs in crore)

Sl. No.	Name of the project (length)	Anticipated cost 2013-14	Expenditure as on 31.03.2013	Outlay 2013-14	Status alongwith target, wherever fixed
1	2	3	4	5	6
<b>New Line</b>					
1.	Ahmednagar-Beed-Parle Vajjnath (250 km)	2820	110.05	50.00	Overall physical progress: 5%.
2.	Baramati-Lonand (54 km)	138.48	120.67	2.00	Lonand-Phaltan completed. Final Location Survey taken up for Baramati-Phaltan.
3.	Wadsa-Gadchiroli (49.5 km)	232.4	0.03	1.00	Final Location Survey taken up.
4.	Wardha-Nanded (via Yavatmal-Pusad) (270 km)	1604.94	11.36	15.00	In Phase-I, work taken up in Wardha-Yavatmal section. Overall physical progress: 3.7%
5.	Chhindwara-Nagpur (149.52 km)	585.93	277.51	200.00	Progress: 61% Chhindwara-Sausar – (70 km): Planned for completion by March, 2014. Overall physical progress: 61%
<b>Gauge Conversion</b>					
6.	Jabalpur-Gondia including Balaghat Katangi (285 km)	1038.00	650.42	70.00	Balaghat-Katangi (46.80 km) and Gondia-Balaghat (42 km): completed and commissioned. Earthwork and bridges taken up in remaining sections. Balaghat-Nainpur-Jabalpur held up for want of forestry clearance. Overall progress: 66%.
7.	Nagpur-Nagbhir (106 km)	401	0	0.50	Work included in 2013-14 and shall commence after getting in Principle approval of Planning Commission and approval of Cabinet Committee on Economic Affairs.

1	2	3	4	5	6
8.	Ratlam-Mhow-Khandwa-Akola (472.64)	1421.25	195.04	119.83	Ratlam-Fatehabad (80 km): Section completed in 2012-13. Fatehabad-Indore (40 km): Earthwork, minor bridges taken up and section targeted for completion by March, 2014. Forestry clearance awaited for Akola-Khandwa section. Fatehabad-Indore: March, 2014.
<b>Doubling</b>					
9.	Bhusawal-Jalgaon 3rd line (24.13 km)	184.06	0.05	10.00	Final Location Survey taken up.
10.	Budhni-Barkhera – 3rd line (33 km)	287.35	0.22	10.00	Final Location Survey taken up.
11.	Daund-Gulbarga doubling (224.90 km) and Pune-Guntakal Electrification (641.37 km)	1514.45	58.06	0.00	Works on bridges and earthwork started. Overall physical progress: 9%
12.	Godhani-Kalumna Chord (13.7 km)	59.13	8.76	10.00	Final Location Survey & Soil investigation completed. Earthwork and bridges taken up.
13.	Kalumna-Nagpur (6.16 km)	24.78	18.47	3.00	Work held up due to encroachments. Overall physical progress: 75%.
14.	Kalyan-Kasara 3rd line (67.62 km)	279.7	1.64	7.00	Final Location Survey taken up.
15.	Panvel-Pen (35 km)	190.99	185.41	15.00	Project targeted for completion in 2013-14. Overall physical progress: 78%
16.	Pen-Roha (40 km)	203.00	143.7	30.00	Project targeted for completion in 2013-14. Overall progress: 60%
17.	Udhna Jalgaon with electrification (306.93 km)	1389.62	526.01	270.00	Bardoli-Vyara 29 km & Chinchpada- Nandurbar-41 km-Targeted for completion in 2013-14. Overall progress: 32%.
18.	Wardha (Sewagram)-Nagpur 3rd line (76.3 km)	297.85	0.5	10.00	Final Location Survey taken up.

(b) Requests are received at various levels and a compendium is not maintained. However proposals received from State Governments are processed time to time. At present there is no ongoing/pending projects with Konkan Railway. A survey for doubling of Solapur-Gadag section (284 km) has been taken up.

(c) A survey for new line between Pune-Nasik

(265 km) was completed in 2009-10 at a cost of Rs.1899 crore with ROR of 4.11%. The same is presently under examination. In this regard, State Government of Maharashtra has been requested recently to agree to share 50% of the cost of the project in addition to providing land free of cost which is awaited. The details and the present status of ongoing/pending surveys for new lines in the State is as under:

Sl. No.	Name of Project	KMs	Year of Sanction	Status
1.	Kalyan-Ahmednagar	240	2006-07	Survey in progress.
2.	Nasik-Dahanu Road	168	2010-11	Survey in progress.
3.	Wardha-Katol	80	2010-11	Report under examination.
4.	Warora-Umrer	106	2010-11	Report under examination.
5.	Bidhan-Bidar	60	2010-11	Survey in progress.
6.	Belgaum-Samantwadi	80	2010-11	Report under examination.
7.	Kolhapur-Dharwar	186	2011-12	Report under examination.
8.	Daman-Nasik	160	2011-12	Survey in progress.
9.	Virar-Diva-Panvel	65	2011-12	Survey in progress.
10.	Chudawa-Basmat	24	2011-12	Preliminary works in progress.
11.	CSTM-Panvel fast corridor (Fast corridor on Harbour Line)	60	2011-12	Survey in progress.
12.	Karad-Belgaum <i>via</i> Nipani	180	2011-12	Survey in progress.
13.	Kolhapur-Rajapur	120	2011-12	Survey in progress.
14.	Malegaon-Satana-Saki-Chinchpara	100	2012-13	Survey in progress.
15.	Malkapur-Chikali	80	2013-13	Survey in progress.
16.	Belapur-Beed	165	2012-13	Survey in progress.
17.	Nasik-Sinner	30	2012-13	Survey in progress.
18.	Nasik-Surat	184	2012-13	Survey in progress.
19.	Shani Shingnapur-Ahmednagar	40	2012-13	Survey in progress.
20.	Shirdi-Shahpur-Ghoti	540	2012-13	Survey in progress.
21.	Shirdi-Shani Shingnapur	80	2012-13	Survey in progress.
22.	Nanded-Latur Road	155	2012-13	Preliminary works in progress.
23.	Rajnandgaon and Dongargaon upto Chandrapur (Maharashtra) <i>via</i> Manpur Village	203	2012-13	Survey in progress.
24.	High Speed Rail Corridor (HSRC) between Pune-Mumbai-Ahmedabad	700	2012-13	Survey in progress.
25.	Pandharpur-Bijapur <i>via</i> Mangalwedha	20	2013-14	Preliminary works in progress.
26.	Surjagarh-Bhijapur <i>via</i> Bhopalpatnam	300	2013-14	New survey sanctioned in 2013-14.
27.	Washim-Mahur-Adilabad	189	2013-14	New survey sanctioned in 2013-14. Preliminary works in progress.
28.	Vasai Road-Bye pass line between Naigaon and Diva (Juchandra)	2	2013-14	New survey sanctioned in 2013-14. Preliminary works in progress.



(e) Funds have been provided yearly as per the availability of resources for completion of projects. Steps have been taken to generate extra budgetary resources through State participation, Public Private Partnership, defence funding, declaring some projects as National Projects and implementation of bankable projects through Rail Vikas Nigam Limited (RVNL).

### **Financial Position of the Railways**

1316. SHRI ADHALRAO PATIL SHIVAJI:  
SHRI P. KARUNAKARAN:  
SHRI ANANDRAO ADSUL:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of the financial position of the Railways including income from passenger, freight and parcel segments during the last three years and the current year, year and zone-wise;

(b) the details of expenditure under major heads during the said period, zone-wise;

(c) the details of income and expenditure during the said period, zone and division-wise;

(d) whether the operational expenditure of the Railways has been increasing for the last few years and if so, the details thereof along with the reasons therefor; and

(e) the steps taken/being taken by the Railways to check their operational expenditure without compromising on safety and security measures?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The details of the financial position of the Railways including income

from passenger, freight and parcel segments during the last three years and the current year, zone-wise is given in the enclosed Statement-I.

(b) The details of operational expenditure under major heads during the last three years and the current year till Nov'13, zone-wise are given in the enclosed Statement-II.

(c) The details of income and operational expenditure during the said period, zone-wise is given in the enclosed Statement. However, Division-wise cost and profit concept does not exist on Indian Railways.

(d) Yes, Madam. The operational expenditure has increased in the last few years owing to increase in the level of traffic, staff cost, price rise etc. It has increase by 3.54%, 9.39% and 12.71% respectively during the years 2010-11, 2011-12, 2012-13 mainly due to rise in staff cost after implementation of VI Central Pay Commission recommendations, de-regulation of HSD oil prices and general price rise.

(e) The steps being taken for controlling the operational expenses include prioritization of works for optimal use of scarce resources, improvement in staff productivity through better man-power planning, better assets utilization, improvement in inventory management, optimization of fuel consumption, tight control over expenditure in areas such as contractual payment, overtime allowance, purchase of material, austerity and economy measures in areas such as hospitality, publicity, advertisements, inaugural ceremonies, seminars, workshops, contingent office expenses, strict implementation of the guidelines on expenditure control and management circulated by the Ministry of Finance, rigorous monitoring of expenditure with respect to the monthly budget proportions etc.

**Statement-I**

*The details of the financial position of the Railways including income from passenger, freight, and parcel segments during the last three years and the current year, zone-wise.*

(Figurers in crore of Rs.)

Zones	2010-11					2011-12				
	Passenger	Other Coaching (including parcel)	Goods	Sundries	Total	Passenger	Other Coaching (including parcel)	Goods	Sundries	Total
Central	3079.25	317.68	3989.56	179.95	7466.44	3348.00	353.92	4437.15	191.54	8330.61
Eastern	1245.33	144.87	2364.77	85.10	3840.07	1355.30	163.31	2554.37	96.34	4169.32
East Central	1290.00	46.64	4059.14	53.92	5449.70	1481.10	48.78	4618.83	70.38	6219.09
East Coast	648.40	58.49	8119.51	61.41	6887.81	747.43	59.34	8124.59	81.15	9012.51
Northern	3516.29	507.20	4659.49	1056.52	9775.50	3764.81	556.44	5299.73	877.47	10498.45
North Central	2532.46	123.93	5231.69	77.67	7965.75	2741.63	129.38	6067.19	95.14	9033.34
North Eastern	841.28	61.23	720.68	59.74	1682.93	916.87	57.32	877.94	67.15	1919.28
North Frontier	586.74	104.69	1307.09	617.54	2616.06	659.66	105.36	1490.87	627.03	2882.92
North Western	862.07	109.21	2317.35	91.09	3379.72	1015.72	158.88	2630.24	167.25	3972.09
Southern	2317.69	257.71	1952.91	261.97	4790.28	2565.97	269.58	2234.08	538.45	5608.08
South Central	2409.44	224.30	5764.51	133.66	8531.91	2600.96	253.41	6437.43	148.34	9440.14
South Eastern	831.60	92.42	6643.74	184.59	7752.35	899.16	122.97	6727.33	109.55	7859.01
South East Central	565.29	34.79	5159.18	40.58	5799.84	627.79	38.59	5831.90	50.48	6548.76
South Western	809.53	127.28	1820.42	109.36	2866.59	869.07	130.51	1868.28	89.13	2956.99
Western	2565.12	209.91	4716.62	329.19	7820.84	2788.04	218.22	5547.40	357.95	8911.61
West Central	1605.16	49.49	4082.06	59.81	5796.52	1773.56	50.52	4800.26	59.87	6684.21
Metro	86.98	0.00	0.00	16.17	103.15	91.36	0.00	0.00	15.78	107.14
Indian Railways	5792.63	2469.84	62844.72	3418.27	94525.46	28246.43	2716.53	69547.59	3643.00	104153.55

Zones	2012-13					2013-14 (upto Nov. 2013)				
	Passenger	Other Coaching (including parcel)	Goods	Sundries	Total	Passenger	Other Coaching (including parcel)	Goods	Sundries	Total
Central	3669.88	393.80	5911.36	256.65	10231.63	2650.57	290.78	3826.16	6919.07	10231.68
Eastern	1482.72	174.11	3070.90	114.04	4841.76	1159.55	173.04	1956.04	3354.65	4841.76
East Central	1608.50	55.93	6115.85	90.22	7870.50	1235.39	39.82	4257.70	5593.36	7870.50
East Coast	846.05	68.45	9460.99	137.07	10512.57	638.43	55.53	7004.31	7746.55	10512.57
Northern	4097.40	608.65	6243.12	1383.90	12333.07	3089.59	489.08	4315.75	8494.50	12333.07
North Central	3051.30	135.25	7430.15	135.24	10751.94	2277.56	91.30	5064.56	7507.19	10751.94
North Eastern	977.21	61.33	1060.27	82.55	2181.36	788.64	43.91	763.92	1649.52	2181.36
North Frontier	782.89	128.73	1541.47	614.78	3067.87	601.97	97.38	1004.51	1930.78	3067.87
North Western	1174.33	177.41	3617.34	100.33	5069.40	933.37	142.69	2492.48	3648.45	5069.40
Southern	2823.61	320.03	2536.75	348.36	6028.75	2161.85	254.97	1761.38	4422.76	6028.75
South Central	2867.84	282.63	8272.12	175.75	11598.33	2257.20	214.93	5650.14	8219.56	11598.33
South Eastern	1006.48	143.83	7986.17	131.33	9267.82	779.47	110.04	5589.72	6572.12	9267.82
South East Central	716.20	46.37	7466.54	76.92	8306.03	560.42	36.25	5251.09	5906.10	8306.03
South Western	947.05	121.95	2280.92	109.43	3459.35	760.93	93.09	1521.12	2428.12	3459.35
Western	3156.66	262.71	6550.14	394.97	10364.48	2313.79	197.06	4425.61	7156.76	10364.48
West Central	2017.80	73.04	5718.49	93.18	7902.52	1509.74	80.35	3664.45	5311.05	7902.52
Metro	96.93	0.00	0.00	16.64	113.57	75.62	0.00	0.00	82.52	113.57
Indian Railways	31323.84	3054.23	85262.58	4261.36	123901.01	23794.09	2410.22	58548.94	86973.06	123901.01

**Statement-II**

*The details of operational expenditure under major heads of expenses during the last three years and the current year, zone-wise.*

**2010-11**

(Figures in crore of Rs.)

Ordinary Working Expenses	CR	ER	ECR	ECOR	NR	NCR	NER	MFR	NWR
1	2	3	4	5	6	7	8	9	10
Demand-3	357.23	456.08	225.67	124.64	453.71	191.01	230.31	233.55	206.49
Demand-4	610.22	381.38	391.51	299.01	872.62	462.45	266.71	513.27	331.37
Demand-5	289.83	298.11	168.50	126.70	422.86	160.39	100.34	136.46	99.79
Demand-6	713.86	909.56	479.46	235.31	950.00	158.11	250.00	374.64	235.40
Demand-7	392.47	338.54	315.48	158.53	483.13	268.01	153.40	188.95	143.64
Demand-8	622.86	507.53	465.14	235.99	737.50	347.91	194.69	211.32	206.98
Demand-9	1088.45	608.37	1136.77	669.71	1582.26	938.21	387.45	381.66	501.75
Demand-10	1618.91	862.56	1035.50	948.91	1750.24	1051.10	519.75	634.56	706.47
Demand-11	326.98	276.77	135.80	130.82	417.68	135.07	154.23	268.74	127.45
Demand-12	204.42	346.08	184.17	83.37	574.41	129.12	160.55	181.92	84.42
Demand-13	25.24	30.05	15.10	14.21	39.55	13.56	2.69	11.44	12.25
Total	6250.47	5015.03	4553.10	3027.20	8283.96	3854.94	2420.12	3136.51	2656.01
Suspense	-41.51	-11.45	6.35	3.57	164.86	-4.58	-7.23	-23.78	-2.81
Total Ordinary Working Expenses	6208.96	5003.58	4559.45	3030.77	8448.82	3850.36	2412.89	3112.73	2653.20

(Figures in crore of Rs.)

Ordinary Working Expenses	SR	SCR	SER	SECR	SWR	WR	WCR	Metro	Total
1	11	12	13	14	15	16	17	18	19
Demand-3	377.92	321.81	361.61	128.91	121.33	361.67	157.81	12.94	4322.69
Demand-4	487.62	774.41	404.69	228.13	205.52	648.82	407.31	21.53	7306.57
Demand-5	231.54	320.48	231.79	80.77	129.14	254.34	299.08	0.00	3350.12
Demand-6	649.36	530.30	608.81	211.72	254.25	805.68	196.13	24.61	7587.20
Demand-7	285.07	311.50	241.69	131.87	78.27	387.74	221.47	30.57	4130.33
Demand-8	406.14	389.47	413.88	266.97	165.41	466.76	297.53	39.40	5975.48
Demand-9	828.59	874.74	386.70	815.17	267.77	751.71	495.90	24.38	11739.59
Demand-10	1025.45	1747.88	759.26	583.34	777.63	1605.52	1102.46	18.13	16747.67

1	11	12	13	14	15	16	17	18	19
Demand-11	299.14	341.77	252.64	112.47	101.46	319.29	145.89	6.45	3552.65
Demand-12	200.85	198.59	233.24	70.41	67.70	242.25	83.23	10.63	3055.36
Demand-13	28.79	24.37	22.81	17.32	10.93	29.09	14.12	0.57	312.09
<b>Total</b>	<b>4820.47</b>	<b>5835.32</b>	<b>3917.12</b>	<b>2647.08</b>	<b>2179.41</b>	<b>5872.87</b>	<b>3420.93</b>	<b>189.21</b>	<b>68079.75</b>
Suspense	-25.24	15.05	-8.73	2.90	-0.12	-21.71	15.53	-1.63	59.47
<b>Total Ordinary</b>	<b>4795.23</b>	<b>5850.37</b>	<b>3908.39</b>	<b>2649.98</b>	<b>2179.29</b>	<b>5851.16</b>	<b>3436.46</b>	<b>187.58</b>	<b>68139.22</b>
<b>Working Expenses</b>									

Demand-3	General Superintendence and Services.
Demand-4	Repairs and Maintenance of Permanent Way and Works.
Demand-5	Repairs and Maintenance of Motive Power.
Demand-6	Repairs and Maintenance of Carriages and Wagons.
Demand-7	Repairs and Maintenance of Plant and Equipment.
Demand-8	Operating Expenses-Rolling Stock and Equipment.
Demand-9	Operating Expenses-Traffic
Demand-10	Operating Expenses-Fuel.
Demand-11	Staff Welfare and Amenities.
Demand-12	Miscellaneous Working Expenses.
Demand-13	Provident Fund, Pension and other retirement benefits.

**2011-12**

(Figures in crore of Rs.)

Ordinary Working Expenses	CR	ER	ECR	ECoR	NR	NCR	NER	NFR	NWR
1	2	3	4	5	6	7	8	9	10
Demand-3	371.50	465.62	252.58	135.56	481.87	202.98	250.72	263.22	222.64
Demand-4	634.83	406.48	420.69	327.68	949.77	510.38	305.17	555.79	355.55
Demand-5	293.79	324.62	224.14	134.76	469.96	158.03	85.97	128.99	105.64
Demand-6	785.65	1013.54	501.31	270.83	1043.47	183.57	296.69	388.74	302.15
Demand-7	391.58	380.23	329.08	170.99	498.56	280.35	163.80	190.53	163.58
Demand-8	695.79	567.43	486.90	273.65	837.26	363.37	210.09	222.47	230.84
Demand-9	1122.56	811.95	1031.39	625.21	1859.31	1040.00	494.03	397.71	505.45
Demand-10	1873.17	688.10	1162.37	976.98	1949.13	1193.62	668.25	743.51	783.35
Demand-11	339.33	301.41	162.25	141.44	481.95	142.88	172.09	296.74	151.84
Demand-12	253.38	370.00	247.48	102.75	763.88	210.30	143.59	213.97	97.84
Demand-13	31.15	37.99	22.21	17.09	50.61	16.33	3.72	14.96	14.99
<b>Total</b>	<b>6792.73</b>	<b>5567.37</b>	<b>4840.40</b>	<b>3176.94</b>	<b>9385.77</b>	<b>4301.81</b>	<b>2794.12</b>	<b>3416.63</b>	<b>2933.87</b>
Suspense	-20.17	-12.20	-19.08	9.95	-3.98	7.11	1.04	-27.96	-5.73
<b>Total ordinary</b>	<b>6772.56</b>	<b>5555.17</b>	<b>4821.32</b>	<b>3186.89</b>	<b>9381.79</b>	<b>4308.92</b>	<b>2795.16</b>	<b>3388.67</b>	<b>2928.14</b>
<b>Working Expenses</b>									

(Figures in crore of Rs.)

Ordinary Working Expenses	SR	SCR	SER	SECR	SWR	WR	WCR	Metro	Total
1	11	12	13	14	15	16	17	18	19
Demand-3	400.24	340.00	383.45	139.92	130.78	384.21	171.47	13.72	4610.48
Demand-4	479.74	791.47	434.68	246.78	208.03	684.80	390.17	21.05	7723.06
Demand-5	234.23	304.68	234.94	93.49	141.56	235.33	321.22	0.00	3491.35
Demand-6	626.26	549.40	695.21	205.69	271.78	768.19	225.11	27.34	8154.93
Demand-7	301.34	340.47	274.74	135.06	90.27	403.78	232.06	34.30	4380.72
Demand-8	443.93	448.99	443.62	313.44	192.28	568.44	330.40	41.11	6670.01
Demand-9	773.47	1090.45	450.26	820.99	420.57	896.81	595.26	25.69	12961.11
Demand-10	1170.33	2008.74	846.25	659.24	838.09	1918.76	1104.47	24.72	18809.08
Demand-11	322.69	339.64	263.58	122.36	116.79	333.41	146.47	7.21	3842.08
Demand-12	257.87	206.92	243.21	71.42	77.84	268.87	85.73	11.25	3626.30
Demand-13	30.23	31.86	28.17	22.35	14.66	36.39	17.29	1.21	391.21
<b>Total</b>	<b>5040.33</b>	<b>6452.62</b>	<b>4298.11</b>	<b>2830.74</b>	<b>2502.65</b>	<b>6498.99</b>	<b>3619.65</b>	<b>207.60</b>	<b>74660.33</b>
Suspense	22.36	-23.54	-21.55	-19.10	16.36	17.60	-10.13	-1.18	-122.92
<b>Total ordinary Working Expenses</b>	<b>5062.69</b>	<b>6429.08</b>	<b>4276.56</b>	<b>2811.64</b>	<b>2486.29</b>	<b>6516.59</b>	<b>3609.52</b>	<b>206.42</b>	<b>74537.41</b>

Demand-3	General Superintendence and Services.
Demand-4	Repairs and Maintenance of Permanent Way and Works.
Demand-5	Repairs and Maintenance of Motive Power.
Demand-6	Repairs and Maintenance of Carriages and Wagons.
Demand-7	Repairs and Maintenance of Plant and Equipment.
Demand-8	Operating Expenses-Rolling Stock and Equipment.
Demand-9	Operating Expenses-Traffic
Demand-10	Operating Expenses-Fuel.
Demand-11	Staff Welfare and Amenities.
Demand-12	Miscellaneous Working Expenses.
Demand-13	Provident Fund, Pension and other retirement benefits.

**2012-13**

(Figures in crore of Rs.)

Ordinary Working Expenses	CR	ER	ECR	ECoR	NR	NCR	NER	NFR	NWR
1	2	3	4	5	6	7	8	9	10
Demand-3	409.65	520.64	288.32	152.62	545.60	226.02	280.23	294.04	250.50
Demand-4	684.70	434.49	444.00	355.67	944.92	527.83	322.75	617.79	373.36
Demand-5	330.91	328.09	208.43	129.31	485.46	208.93	115.35	136.57	100.20
Demand-6	868.22	1128.09	556.48	305.22	1106.00	234.15	319.63	446.05	319.46

1	2	3	4	5	6	7	8	9	10
Demand-7	420.52	417.89	352.47	190.07	484.27	360.24	181.03	215.36	181.04
Demand -8	775.55	637.13	534.60	313.15	976.43	409.80	237.34	260.10	293.05
Demand~9	1285.32	907.43	1290.97	824.42	1957.94	1203.91	512.44	443.90	553.46
Demand-10	2263.69	1141.28	1351.71	1167.71	2306.78	1402.48	824.32	857.13	978.02
Demand-11	343.88	316.86	163.11	152.12	492.23	152.12	176.81	307.28	160.52
Demand-12	297.51	427.25	291.51	116.56	749.71	217.82	152.90	245.43	107.90
Demand-13	40.89	4S.88	26.27	20.51	62.25	28.97	2.05	30.19	17.76
<b>Total</b>	<b>7720.83</b>	<b>6308.02</b>	<b>5507.86</b>	<b>3727.36</b>	<b>10111.59</b>	<b>4972.28</b>	<b>3124.86</b>	<b>3853.84</b>	<b>3335.27</b>
Suspense	-24.01	-2.04	-22.50	6.36	-43.62	-3.06	10.32	-28.18	-52.23
<b>Total Ordinary Working Expenses</b>	<b>7696.82</b>	<b>6305.98</b>	<b>5485.35</b>	<b>3733.72</b>	<b>10067.97</b>	<b>4969.22</b>	<b>3135.19</b>	<b>3825.66</b>	<b>3283.04</b>

(Figures in crore of Rs.)

Ordinary Working Expenses	SR	SCR	SER	SECR	SWR	WR	WCR	Metro	Total
1	11	12	13	14	15	16	17	18	19
Demand-3	446.43	375.55	429.97	159.32	149.63	437.03	190.92	15.77	5172.23
Demand-4	541.86	756.28	465.37	260.43	254.69	726.37	430.06	23.87	8164.45
Demand-5	267.22	374.41	293.12	101.94	141.83	268.82	347.42	0.00	3837.99
Demand-6	708.68	618.77	766.20	231.16	336.93	803.61	251.01	31.45	9031.12
Demand-7	321.08	385.07	293.31	147.34	87.90	431.16	261.11	36.54	4766.41
Demand -8	517.81	524.46	524.73	346.31	223.79	675.12	379.51	46.92	7675.81
Demand~9	970.90	1249.94	473.73	943.46	430.54	827.61	707.49	27.25	14610.70
Demand-10	1363.71	2407.37	1061.38	761.09	946.47	2146.86	1312.69	34.25	22326.94
Demand-11	342.01	375.28	292.50	137.90	122.52	365.70	155.65	7.84	4064.35
Demand-12	276.19	239.92	257.15	71.73	102.35	350.52	106.94	15.92	4027.30
Demand-13	42.32	42.34	34.74	25.65	19.32	42.87	23.97	2.01	511.01
<b>Total</b>	<b>5798.20</b>	<b>7349.38</b>	<b>4892.22</b>	<b>3186.34</b>	<b>2815.99</b>	<b>7075.68</b>	<b>4166.76</b>	<b>241.82</b>	<b>84188.31</b>
Suspense	-45.37	36.95	-33.21	-11.42	14.87	0.19	22.73	-2.04	-176.27
<b>Total Ordinary Working Expenses</b>	<b>5752.83</b>	<b>7386.33</b>	<b>4859.01</b>	<b>3174.92</b>	<b>2830.86</b>	<b>7075.86</b>	<b>4189.50</b>	<b>239.77</b>	<b>84012.04</b>

Demand-3 General Superintendence and Services.

Demand-4 Repairs and Maintenance of Permanent Way and Works.

Demand-5 Repairs and Maintenance of Motive Power.

Demand-6 Repairs and Maintenance of Carriages and Wagons.

Demand-7 Repairs and Maintenance of Plant and Equipment.

- Demand-8 Operating Expenses-Rolling Stock and Equipment.  
 Demand-9 Operating Expenses-Traffic  
 Demand-10 Operating Expenses-Fuel.  
 Demand-11 Staff Welfare and Amenities.  
 Demand-12 Miscellaneous Working Expenses.  
 Demand-13 Provident Fund, Pension and other retirement benefits.

**2013-14 (upto Nov. 2013)**

(Figures in crore of Rs.)

Ordinary Working Expenses	CR	ER	ECR	ECoR	NR	NCR	NER	NFR	NWR
1	2	3	4	5	6	7	8	9	10
Demand-3	290.46	387.90	215.07	112.81	384.70	183.19	202.20	206.27	179.01
Demand-4	493.21	323.65	377.46	314.26	691.42	385.71	235.52	389.16	265.38
Demand-5	243.97	233.24	176.99	112.78	326.24	118.31	83.15	108.39	79.75
Demand-6	626.72	832.45	417.61	253.32	807.03	210.66	218.59	303.29	233.07
Demand-7	306.09	288.01	287.55	141.92	391.15	264.61	123.44	140.57	125.49
Demand-8	580.88	482.40	478.18	260.36	741.69	311.64	170.57	191.07	238.48
Demand-9	1121.01	721.59	1115.48	818.09	1704.63	1094.51	433.49	325.41	473.76
Demand-10	1724.22	972.10	1148.33	1074.19	2077.55	1059.20	705.84	822.27	1133.79
Demand-11	257.73	214.63	131.88	131.13	380.54	131.78	130.97	203.80	114.10
Demand-12	201.32	278.90	146.27	84.10	526.69	155.16	112.17	165.65	89.10
Demand-13	39.06	41.99	28.89	20.68	55.81	25.74	19.80	30.86	21.31
Total	5884.67	4776.86	4523.71	3323.64	8087.45	3940.51	2435.74	2886.74	2953.24
Suspense	214.90	62.48	-7.11	108.94	71.58	39.67	43.84	188.53	141.10
Total Ordinary Working Expenses	6099.57	4839.34	4516.60	3432.58	8159.03	3980.18	2479.58	3075.27	3094.34

(Figures in crore of Rs.)

Ordinary Working Expenses	SR	SCR	SER	SECR	SWR	WR	WCR	Metro	Total
1	11	12	13	14	15	16	17	18	19
Demand-3	320.51	266.91	310.90	118.28	111.70	304.39	140.50	11.07	3745.87
Demand-4	383.30	572.68	330.76	201.79	189.15	533.26	335.71	13.38	6035.80
Demand-5	202.79	255.20	217.05	81.53	94.76	191.94	255.88	0.00	2781.97
Demand-6	515.02	460.16	499.55	157.51	233.05	585.83	187.52	21.24	6562.62
Demand-7	237.74	265.49	220.26	108.09	68.06	335.50	199.77	20.51	3524.25
Demand-8	333.71	404.58	400.03	261.18	165.80	492.77	278.61	38.47	5830.42
Demand-9	864.54	1067.77	505.88	866.86	393.04	675.24	638.30	20.04	12839.64



1	11	12	13	14	15	16	17	18	19
Demand-10	1195.12	2067.34	893.24	620.60	892.20	1679.20	1085.95	25.23	19176.37
Demand-11	250.23	273.09	204.79	103.80	89.53	269.67	120.13	4.52	3012.32
Demand-12	168.75	150.72	168.55	52.66	59.00	201.00	86.48	11.61	2658.13
Demand-13	43.28	40.50	31.56	22.84	18.79	35.37	21.57	1.68	499.73
<b>Total</b>	<b>4514.99</b>	<b>5824.44</b>	<b>3782.57</b>	<b>2595.14</b>	<b>2315.08</b>	<b>5304.17</b>	<b>3350.42</b>	<b>167.75</b>	<b>66667.12</b>
Suspense	245.10	270.64	201.34	113.99	117.53	282.36	98.57	11.88	2205.34
<b>Total Ordinary</b>	<b>4760.09</b>	<b>6095.08</b>	<b>3983.91</b>	<b>2709.13</b>	<b>2432.61</b>	<b>5586.53</b>	<b>3448.99</b>	<b>179.63</b>	<b>68672.46</b>
<b>Working Expenses</b>									

Demand-3	General Superintendence and Services.
Demand-4	Repairs and Maintenance of Permanent Way and Works.
Demand-5	Repairs and Maintenance of Motive Power.
Demand-6	Repairs and Maintenance of Carriages and Wagons.
Demand-7	Repairs and Maintenance of Plant and Equipment.
Demand-8	Operating Expenses-Rolling Stock and Equipment.
Demand-9	Operating Expenses-Traffic
Demand-10	Operating Expenses-Fuel.
Demand-11	Staff Welfare and Amenities.
Demand-12	Miscellaneous Working Expenses.
Demand-13	Provident Fund, Pension and other retirement benefits.

### **Statement-III**

*The details of income and expenditure during the last three years and the current year, zone-wise.*

(Figures in crore of Rs.)

Zones	2010-11		2011-12		2012-13		2013-14 (upto Nov 2013)	
	Earning	Expenditure	Earning	Expenditure	Earning	Expenditure	Earning	Expenditure
1	2	3	4	5	6	7	8	9
Central	7466.44	6208.96	8330.61	6772.56	10231.68	7696.82	6919.07	6099.57
Eastern	3840.07	5003.58	4169.32	5555.17	4841.76	6305.98	3354.65	4839.34
East Central	5449.70	4559.45	6219.09	4821.32	7870.50	5485.35	5593.36	4516.60
East Coast	8887.81	3030.77	9012.51	3186.89	10512.57	3733.72	7746.55	3432.58
Northern	9775.50	8448.82	10498.45	9381.79	12333.07	10067.97	8494.50	8159.03
North Central	7965.75	3850.36	9033.34	4308.92	10751.94	4969.22	7507.19	3980.18
North Eastern	1682.93	2412.89	1919.28	2795.16	2181.36	3135.19	1649.52	2479.58
North Frontier	2616.06	3112.73	2882.92	3388.67	3067.87	3825.66	1930.78	3075.27
North Western	3379.72	2653.20	3972.09	2928.14	5069.40	3283.04	3648.45	3094.34
Southern	4790.28	4795.23	5608.08	5062.69	6028.75	5752.83	4422.76	4760.09
South Central	8531.91	5850.37	9440.14	6429.08	11598.33	7386.33	8249.56	6095.08
South Eastern	7752.35	3908.39	7859.01	4276.56	9267.82	4859.01	6572.12	3983.91

1	2	3	4	5	6	7	8	9
South East Central	5799.84	2649.98	6548.76	2811.64	8306.03	3174.92	5906.10	2709.13
South Western	2866.59	2179.29	2956.99	2486.29	3459.35	2830.86	2428.12	2432.61
Western	7820.84	5851.16	8911.61	6516.59	10364.48	7075.86	7156.76	5586.53
West Central	5796.52	3436.46	6684.21	3609.52	7902.52	4189.50	5311.05	3448.99
Metro	103.15	187.58	107.14	206.42	113.57	239.77	82.52	179.63
Indian Railways	94525.46	68139.22	104153.55	74537.41	123901.01	84012.04	86973.06	68872.46

### Living Standard of Muslims

1317. SHRI NEERAJ SHEKHAR:  
SHRI YASHVIR SINGH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether as per a recent National Sample Survey Organisation (NSSO) study report, Muslims have the lowest living standard with the average per capital expenditure of just Rs. 32.66 in a day;

(b) if so, the details thereof, State-wise along with the reasons therefor;

(c) the details of schemes being implemented by the Government in order to improve their living standard and per capita income and expenditure along with the details of funds allocated, released and utilised during each of the last three years Scheme and State-wise;

(d) the target fixed and achieved during the said period, Scheme and State-wise; and

(e) the efforts being made by the Government to improve their living standards?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) and (b) As per the National Sample Survey Organisation (NSSO) Report on "Employment and Unemployment Situation Among Major Religious Groups in India (July, 2009 - June, 2010)", in 2009-10, the average monthly per capita consumer expenditure, which is usually taken to reflect the living standard of household, was Rs. 980/- (Rs. 833/- for rural areas and Rs. 1272/- for urban areas) for Muslim community, which was lowest among all the minority communities.

(c) to (e) Various Schemes are being implemented by this Ministry for the welfare of notified minorities for their educational and economic empowerment, area-development programmes for addressing the development deficit of minority concentration areas and other minority specific issues like Wakf, etc. The details are given as under:

(i) **Multi sectoral Development Programme**

**(MsDP)-** Multi-sectoral Development Programme (MsDP) has been implemented in 90 identified Minority Concentration districts (MCDs) of the country from 2008-09 to 2012-13. These districts were identified on the basis of substantial minority population and backwardness parameters as per census 2001. MsDP has been restructured to expand its coverage and make it more effective and focused on the targeted minorities. In the restructured MsDP the unit area of planning has been changed to blocks/towns instead of district for sharper focus on the minority concentration areas. The programme has now identified 710 Blocks & 66 Towns for implementation during 12th Plan. Further, clusters of contiguous minority concentration villages (having at least 50% minority population) would also be identified. The State-wise details of infrastructural facilities taken up created under MsDP since its inception upto 30.11.13 is enclosed as Statement-I. The year-wise and State/UT-wise details of fund released/ utilised is enclosed as Statement-II.

(ii) **Pre-matric Scholarship Scheme-** Under this Scheme, scholarships are awarded to minority students up to class X, who have secured not less than 50% marks in the previous final examination and the annual income of their

parents/guardian from all sources does not exceed Rs. 1.00 lakh. 30% of the scholarships are earmarked for girl students. The details are given in the enclosed Statement-III.

- (iii) **Post-matric Scholarship Scheme-** Under this Scheme, scholarships are awarded to minority students from class XI onwards who have secured not less than 50% marks or equivalent grade in the previous final examination and the annual income of whose parents/guardian from all sources does not exceed Rs.2.00 lakh. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-IV.
- (iv) **Merit-cum Means based Scholarship-** The Merit-cum Means based Scholarship Scheme provides financial assistance to the poor and meritorious minority students pursuing professional studies at graduate and post-graduate levels. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-V.
- (v) **Free Coaching and Allied Scheme-** Under this Scheme candidates belonging to the minority community are provided financial assistance for coaching in Government and the private sector institutes for imparting free coaching/training for Competitive Exams, Information Technology, remedial coaching and other employment oriented courses. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-VI.
- (vi) **Maulana Azad National Fellowship-**The objective of the Fellowship is to provide integrated five year fellowships in the form of financial assistance to minority students to pursue higher studies such as M.Phil and Ph.D. The Fellowship covers all Universities/Institutions recognized by the University Grants Commission (UGC). 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-VII.
- (vii) **Equity Contribution to National Minorities Development & Finance Corporation (NMDFC)-**

Under this Scheme, Government contributes equity capital to NMDFC for implementation of its schemes at concessional rates of interest which are *viz.* micro financing scheme, term loan, educational loans, skill development and Mahila Samridhi Yojana etc.

- (viii) **Grant-in-aid to Maulana Azad Education Foundation (MAEF):** Under this Scheme, Grant-in-aid are released to MAEF towards its Corpus Fund. From the interest of the Corpus Fund, MAEF releases the Grant-in-aid to the minority institutions for infrastructure development and distribution of scholarship to the minority girl students studying in classes XI and XII. The expenditure on these schemes is met out of the interest earned on the Corpus Fund.
- (ix) **Nai Roshni-** Nai Roshni, the Scheme for Leadership Development of Minority Women for their empowerment. The implementation of this scheme started from 2012-13. Under the Scheme, one week training programmes are organized through Non-Governmental Organizations on various modules like Banking Systems, Government Schemes, Livelihood Skills, Rights of Women, Health and Hygiene etc. During 2012-13, Rs. 15.00 crore were earmarked for training of 40,000 women. Out of that, Rs.10.45 crore were released to 64 organizations for training of 36,950 women. Further, the proposals which were received late during 2012-13 with recommendations from State Governments were considered during 2013-14, and Rs. 2.81 crore were released to 36 organizations for training of 12250 women in 12 States. During 2013-14, Rs. 15.00 crore have been earmarked for training of 40,000 women. The state-wise list of organizations sanctioned and funds released during 2012-13 and 2013-14 are given in the enclosed Statement-VIII and IX.
- (x) **Seekho aur Kamao-** Ministry of Minority Affairs has launched "Seekho aur Kamao (Learn and Earn)", a new 100% Central Sector Scheme for Skill Development of minorities. The

Scheme aims at upgrading the skills of the minority youths in various modern/traditional vocations depending upon their educational qualification, present economic trends and the market potential, which can earn them a suitable employment or make them suitably skilled to go for self employment. The Scheme puts a condition on Project Implementing Agencies (PIAs) to ensure minimum 75% employment of trained youths, out of which 50% should be in organized sector. The target for 2013-14 is to skill 7,500 beneficiaries with an allocation of Rs. 17 crore. A pilot project for 500 minority youths has already been launched in collaboration with IL&FS Skill Development Corporation at 5 (five) locations namely, Delhi, Kolkata (West Bengal), Bengaluru (Karnataka), Barnala (Punjab) and Shillong (Meghalaya). Ministry has already taken action for empanelment of PIAs. NMDFC has also signed an Memorandum of Understanding (MOU) with Maruti Suzuki India Limited (MSIL) on imparting "Driver's Training to youths belonging to Minority Communities". The drivers training programme has already been launched in Karnataka during November 2013.

Further, Multi-sectoral Development Plan (MsDP) has also been restructured to the effect that at least 10% of the allocation given to the States, would be earmarked for the skill training related activities of minority youth. The target is to skill 60,000 beneficiaries with an allocation of Rs. 125 crore. During 2013-14, project proposals of Rs. 22.98 crore for skill trainings of 17876 persons

have been approved.

- (xi) **Scheme for Support for Minority Students clearing Prelims conducted by Union Public Service Commission (UPSC), Staff Selection Commission (SSC), State Public Service Commissions etc.-** The objective of the Scheme is to provide financial support to the minority candidates clearing prelims conducted by Union Public Service Commission, Staff Selection Commission and State Public Service Commissions to adequately equip them to compete for appointment to Civil Services in the Union and the State Governments and to increase the representation of the minorities in the Civil Services by giving direct financial support to candidates clearing Preliminary Examination of Group A and B. services conducted by UPSC, SSC and State Public Service Commissions (Gazetted and non-Gazetted posts). The rate of financial assistance is Rs.50,000/- for Gazetted post and Rs. 25,000/- for non-Gazetted post, for minority candidates having family income not exceeding Rs. 4.50 lakh per annum. The Scheme has been launched in 2013-14.

Further this Ministry's Prime Minister's New 15 Point Programme for welfare of minorities is an overarching programme which covers various schemes of different Ministries/ Departments either by earmarking 15% of physical targets/ financial outlays for the minorities or by specific monitoring of flow of benefits/funds to minorities or areas with substantial minority population.

**Statement-I**

*State-wise details of infrastructural facilities created under Multi sectoral Development Programme (MsDP) upto 30.11.13*

Sl. No.	State	IAY Houses	Health Centres	Anganwadi Centres	Hand pumps	Drinking Water Facilities	Additional class rooms	School building	Teaching aid	Lab equip.	Computers in School	ITI building	Polytechnic	Toilet & DW in School	Hostels	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Uttar Pradesh	T	85054	1041	11187	21054	79	1087	203	272	16	110	53	24	1929	28
		A	73907	623	6971	9262		431	13	0	0		6	0	788	2
		WIP	3305	62	1808	1021		185	46	0	0		22	18	38	7
2.	West Bengal	T	55222	946	11013	12486	4557	9484	111	50	60		24	9	794	176
		A	35382	687	6202	6994		5526	34	40	60		1	0	10	14
		WIP	2269	56	934	517		1037	7	0	0		6	3	134	45
3.	Assam	T	89836	133	2077	12096		3566	0	16	50		15	1	294	40
		A	39598	69	469	3402		438	0	0	0		0	0	37	0
		WIP	13944	12	493	330		958	0	0	0		0	0	99	0
4.	Bihar	T	41287	409	4835	2533		2970	94	0	53		3	3	1386	52
		A	15480	76	1310	1190		1071	52	0	34		0	0	404	9
		WIP	16403	90	1772	1196		640	7	0	7		2	0	74	19
5.	Manipur	T	5940	154	75	679		25	375	0	0		1	0	0	35
		A	5940	70	60	422		0	188	0	0		0	0	0	1
		WIP	0	82	15	224		0	183	0	0		1	0	0	11
6.	Haryana	T	2000	6	142	0		183	8	0	0		1	0	0	0
		A	1956	0	71	0		63	6	0	0		0	0	0	0
		WIP	0	6	0	19		32	8	0	1		0	0	0	0
7.	Jharkhand	T	9215	256	1564	7		222	1	1	0		11	3	0	22
		A	8565	158	985	0		1	0	0	0		0	0	0	0
		WIP	472	57	238	0		3	0	1	0		1	0	0	2
8.	Uttarakhand	T	0	24	455	914		69	2	0	0		1	2	17	0
		A	0	0	100	0		0	0	0	0		0	0	0	0
		WIP	0	0	124	0		0	0	0	0		0	0	0	0

9.	Maharashtra	T	11670	0	626	0	0	0	0	0	0	0	0	14		
		A	10471	0	405	0	0	0	0	0	0	0	0	0		
		WIP	1028	0	148	0	0	0	0	0	0	0	0	4		
10.	Karnataka	T	5900	38	366	0	50	1	0	0	0	0	50	30		
		A	3211	20	254	0	44	0	0	0	0	0	0	10		
		WIP	942	9	101	0	4	0	0	0	0	0	0	20		
11.	Andaman and Nicobar Islands	T	0	0	35	0	0	0	25	0	1	0	0	0		
		A	0	0	11	0	0	0	12	0	0	0	0	0		
		WIP	0	0	15	0	0	0	13	0	0	0	0	0		
12.	Odisha	T	10037	36	293	1	2	193	0	0	10	30	2	0	64	4
		A	4960	4	144	0	11	0	0	0	0	0	0	0	42	0
		WIP	780	11	7	0	0	0	0	0	0	2	0	22	0	
13.	Meghalaya	T	5649	19	1022	1864	78	1	0	0	0	0	0	400	11	
		A	4500	0	48	1270	52	0	0	0	0	0	0	0	3	
		WIP	0	0	33	31	2	1	0	0	0	0	0	0	2	
14.	Kerala	T	0	29	0	3	1	195	0	0	0	0	0	1	0	0
		A	0	10	0	1	38	0	0	0	0	0	0	0	0	0
		WIP	0	0	0	2	0	0	0	0	0	0	1	0	0	0
15.	Mizoram	T	2758	23	224	24	54	17	0	0	2	0	0	0	9	
		A	2236	16	158	0	31	17	0	0	0	0	0	0	5	
		WIP	0	1	3	14	23	0	0	0	1	0	0	0	0	
16.	Jammu and Kashmir	T	0	0	100	132	22	0	0	0	1	1	0	8		
		A	0	0	2	21	10	0	0	0	0	0	0	0	0	
		WIP	0	0	35	61	5	0	0	0	0	0	0	0	0	
17.	Delhi	T	0	5	0	1	100	2	0	4	1	0	19	0		
		A	0	0	0	0	0	0	0	0	0	0	10	0		
		WIP	0	0	0	1	80	0	0	0	0	0	0	0		
18.	Madhya Pradesh	T	1000	0	224	0	0	2	0	0	0	0	0	4		
		A	0	0	0	0	0	0	0	0	0	0	0	0		
		WIP	750	0	95	0	0	0	0	0	0	0	0	1		

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	
19.	Sikkim	T	250	1	56	4		22	12	0	0		0	0	0	0	
		A	0	0	30	0		0	0	0	0		0	0	0	0	
		WIP	250	0	10	0		11	0	0	0		0	0	0	0	
20.	Arunachal Pradesh	T	7435	50	651	0	258	447	64	10	14		0	0	44	167	
		A	4359	15	452	0		195	35	5	9		0	0	2	23	
		WIP	1384	18	105	0		43	14	5	1		0	0	0	82	
21.	Andhra Pradesh	T	0	11	70	0	0	349	7	27	0	340	0	0	5	1	
		A															
		WIP															
22.	Tripura	T		11				6								2	
		A															
		WIP															
23.	Punjab	T	23	10	198			73		4							
		A															
		WIP															
24.	Rajasthan	T															
		A															
		WIP															
25.	Gujarat	T															
		A															
		WIP															
26.	Chhattisgarh	T															
		A															
		WIP															
Total		T	333276	3202	35213	52056	5086	19195	900	405	207	480	116	44	5002	603	
		A	210565	1748	17672	22562	0	7911	345	57	103	0	7	0	1293	67	
		WIP	41527	404	5936	3416	0	3023	266	19	9	0	35	22	367	193	

T: Target;

A: Achievement (Completed),

WIP: Work in Progress

**Statement-II***Fund released and Utilised under MsDP*

(Rs. in lakh)

Sl. No.	State	2010-11		2011-12		2012-13		2013-14	
		Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished
1.	Uttar Pradesh	21106.29	16648.87	16027.59	7789.33	23040.62	1922.91	22813.478	The Utilisation Certificates is due by March 2015
2.	West Bengal	23105.55	23100.55	10208.23	8866.79	20055.76	1699.07	30572.571	
3.	Assam	9611.71	9588.32	17859.10		491.17		2944.61	
4.	Bihar	12250.15	9961.46	16152.29	7421.81	8054.41	1814.97	364.8725	
5.	Manipur	371.25	169.01	2655.72	711.82	0.00		2198.59	
6.	Haryana	1186.17	874.26	1140.04	184.35	0.00		651.92	
7.	Jharkhand	5533.46	4657.89	3981.41	1057.60	2255.23		1623.975	
8.	Uttarakhand	2229.65	61.92	194.34		202.88		861.15	
9.	Maharashtra	2953.59	2670.09	490.99	148.39	1085.00		322.24	
10.	Karnataka	2129.39	1850.52	1089.58	715.89	1028.84		0	
11.	Andaman and Nicobar Islands	15.94	15.94	51.27	51.27	25.30	25.30	515.98	
12.	Odisha	1517.24	1147.9	3.73		783.34		1509.44	
13.	Meghalaya	1519.83	1519.8	441.00	441.00	762.33		2	
14.	Kerala	641.63	631.24	744.81	707.75	412.07		1001.27	
15.	Mizoram	1456.78	1459.63	865.09	750.35	721.62	155.51	657.98	
16.	Jammu and Kashmir	0		750.03		0.00		323.363	
17.	Delhi	48.75	48.75	895.98	356.35	203.75		0	
18.	Madhya Pradesh	752.7	278.04			0.00		346.54	
19.	Sikkim	568.879	419.18	526.98		202.38		2	
20.	Arunachal Pradesh	4319.499	4319.499	3912.65	2205.476	4801.64	1522.33	3041.045	
21.	Andhra Pradesh							1656.01	
22.	Tripura							1710.785	
23.	Punjab							1059.8	
24.	Rajasthan							0	
25.	Gujarat							0	
26.	Chhattisgarh							0	
Grand Total		91318.46	79422.87	77990.82	31408.18	64126.34	7140.09	74179.619	



**Statement-III**

*State/UT- wise details Physical and Financial target and achievement under Pre-matric scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	86709	225462	147406	191973	173418	301275	173418	0
2.	Arunachal Pradesh	3836	0	6521	0	7673	0	7673	0
3.	Assam	98109	38259	166785	86159	196218	181267	196218	179264
4.	Bihar	145809	320107	247875	193967	291618	80622	291618	0
5.	Chhattisgarh	9909	6976	16845	12610	19818	18235	19818	20196
6.	Goa	4905		8340	0	9812	0	9812	0
7.	Gujarat	52260	0	88842	0	104520	0	104520	0
8.	Haryana	25709	24823	43705	0	51418	50308	51418	0
9.	Himachal Pradesh	3009	1166	5115	5171	6018	3652	6018	0
10.	Jammu and Kashmir	75309	116571	128026	250983	150618	225646	150618	0
11.	Jharkhand	51909	26107	88245	51082	103818	45878	103818	0
12.	Karnataka	83209	314508	141457	426813	166418	416243	166418	399644
13.	Kerala	146900	563560	249731	696630	293800	944918	293800	884682
14.	Madhya Pradesh	46209	61052	78555	135932	92418	129672	92418	0
15.	Maharashtra	183638	545201	312187	701343	367276	788973	367276	785177
16.	Manipur	9855		16753	9438	19708	32279	19708	0
17.	Meghalaya	18255	12846	31032	17781	36508	19945	36508	0
18.	Mizoram	9136	14053	15533	13485	18273	40615	18273	53615
19.	Nagaland	19355	4400	32901	10056	38708	18679	38708	0
20.	Odisha	17909	17909	30445	24553	35818	34673	35818	38611
21.	Punjab	161127	279082	273917	296660	322258	266188	322258	0
22.	Rajasthan	60109	121988	102186	148816	120218	199885	120218	280100
23.	Sikkim	2136	2434	3633	3269	4274	4115	4274	3693
24.	Tamil Nadu	76709	312415	130407	301278	153418	340647	153418	362547
25.	Tripura	4836	1617	8221	1356	9673	3721	9673	6524
26.	Uttar Pradesh	337109	465812	573086	971245	674218	1089486	674218	1167207
27.	Uttarakhand	13309	1132	22625	3103	26618	11907	26618	0

1	2	3	4	5	6	7	8	9	10
28.	West Bengal	222309	913002	377926	955205	444618	1165386	444618	1067124
29.	Andaman and Nicobar	1155		1961	237	2309	277	2309	0
30.	Chandigarh	2027		3446	4000	4054	0	4054	3318
31.	Dadra and Nagar Haveli	255	72	432	152	509	233	509	0
32.	Daman and Diu	233	113	395	183	466	500	466	0
33.	Delhi	24709	30904	42006	12732	49418	21759	49418	0
34.	Lakshadweep	682	0	1158	0	1364	0	1364	0
35.	Puducherry	1355		2302	2345	2709	0	2709	2345
Total		2000000	4421571	3400000	5528557	4000000	6436984	4000000	5254047

T=Target and A=Achievement

\* including renewals

**Financial Allocations and Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		42.85		26.88		47.91		6.07
2.	Arunachal Pradesh		0.00		0.00				
3.	Assam		8.37		21.25		37.64		28.15
4.	Bihar		34.12		29.01				
5.	Chhattisgarh		1.31		2.93		4.33		4.87
6.	Goa		0.04		0.00				
7.	Gujarat		0.00		0.00				
8.	Haryana		2.41		2.03		3.15		
9.	Himachal Pradesh		0.19		0.52		0.58		
10.	Jammu and Kashmir		12.93		31.44		28.25		
11.	Jharkhand		4.13		10.53		8.76		
12.	Karnataka		33.16		49.05		42.89		42.90
13.	Kerala		42.69		52.77		71.58		67.01
14.	Madhya Pradesh		6.89		17.93		16.84		10.85
15.	Maharashtra		40.98		54.72		58.73		56.49
16.	Manipur		0.00		1.19		11.09		2.25
17.	Meghalaya		1.63		2.44		2.76		
18.	Mizoram		2.25		2.49		9.76		13.41

1	2	11	12	13	14	15	16	17	18
19.	Nagaland		0.51		2.07		4.00		
20.	Odisha		1.39		2.00		3.97		3.04
21.	Punjab		25.66		29.23		51.92		
22.	Rajasthan		10.85		10.14		22.56		31.66
23.	Sikkim		0.40		0.61		0.73		0.69
24.	Tamil Nadu		28.17		32.28		36.30		38.68
25.	Tripura		0.12		0.10		0.42		0.74
26.	Uttar Pradesh		65.27		148.11		204.25		242.22
27.	Uttarakhand		0.23		0.43		2.95		
28.	West Bengal		76.53		82.98		111.87		100.06
29.	Andaman and Nicobar		0.01		0.03		0.05		
30.	Chandigarh		0.00		0.51		0.50		0.36
31.	Dadra and Nagar Haveli		0.04		0.06		0.05		
32.	Daman and Diu		0.03		0.07		0.15		
33.	Delhi		3.03		1.35		2.21		
34.	Lakshadweep		0.00		0.00				
35.	Puducherry		0.03		0.30				0.14
Total		450.00	446.25	600.00	615.47	900.00	786.19	950.00	649.58

T=Target and A=Achievement

**Statement-IV**

*State/UT-wise details Physical and Financial target and achievement under Post-matric scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	17342	42972	22761	20550	21345	26904	21345	0
2.	Arunachal Pradesh	773	0	1011	0	1150	0	1150	0
3.	Assam	19622	4730	25753	6119	29600	19276	29600	0
4.	Bihar	29162	24709	38276	42765	35897	26911	35897	0
5.	Chhattisgarh	1982	1396	2601	1863	2449	2615	2449	0

1	2	3	4	5	6	7	8	9	10
6.	Goa	993	523	1299	187	1201	211	1201	0
7.	Gujarat	10453	12290	13723	15559	12851	20612	12851	15622
8.	Haryana	5142	2564	6748	575	6349	1373	6349	0
9.	Himachal Pradesh	602	355	789	517	749	424	749	0
10.	Jammu and Kashmir	15062	10766	19767	28427	18544	10491	18544	0
11.	Jharkhand	10382	9825	13626	14418	12800	10112	12800	0
12.	Karnataka	16642	43344	21842	65887	20493	33160	20493	1498
13.	Kerala	29379	60782	38562	75220	36151	95379	36151	0
14.	Madhya Pradesh	9242	7795	12130	11138	11349	12343	11349	10233
15.	Maharashtra	36675	44579	48157	48505	45189	42802	45189	2454
16.	Manipur	1982	1400	2595	0	3000	3619	3000	2037
17.	Meghalaya	3662	256	4799	227	5500	223	5500	0
18.	Mizoram	1833	3416	2401	3417	2750	4329	2750	298
19.	Nagaland	3882	68	5088	48	5851	90	5851	0
20.	Odisha	3582	1049	4700	1114	4400	2143	4400	0
21.	Punjab	32142	27245	42243	50928	39640	54403	39640	4062
22.	Rajasthan	12022	10873	15778	19555	14800	23167	14800	0
23.	Sikkim	433	625	564	549	651	565	651	0
24.	Tamil Nadu	15342	34107	20136	35484	18900	43525	18900	0
25.	Tripura	973	329	1273	376	1451	445	1451	0
26.	Uttar Pradesh	67422	90386	88491	138138	82950	193361	82950	94669
27.	Uttarakhand	2662	171	3494	444	3300	540	3300	0
28.	West Bengal	44462	87752	58356	118441	54790	125909	54790	0
29.	Andaman and Nicobar	242	9	311	9	501	21	501	0
30.	Chandigarh	410	77	536	140	900	267	900	0
31.	Dadra and Nagar Haveli	62	30	74	30	100	33	100	0
32.	Daman and Diu	64	22	77	29	100	52	100	0
33.	Delhi	4942	866	6486	1061	3799	338	3799	0
34.	Lakshadweep	153	0	190	0	300	0	300	0
35.	Puducherry	282	333	363	230	200	0	200	0
Total		400000	525644	525000	701950	500000	755643	500000	130873

T=Target and A=Achievement

\* including renewals

**Financial Allocations and Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		35.24		17.28		16.65		7.42
2.	Arunachal Pradesh		0.00		0.00		0.00		0.00
3.	Assam		5.60		4.46		12.06		0.00
4.	Bihar		15.96		25.49		7.90		0.00
5.	Chhattisgarh		1.03		1.57		2.30		0.00
6.	Goa		0.21		0.07		0.61		0.00
7.	Gujarat		4.47		7.78		11.19		7.66
8.	Haryana		1.48		1.48		0.00		0.00
9.	Himachal Pradesh		0.21		0.20		0.31		0.00
10.	Jammu and Kashmir		5.24		14.15		6.10		0.00
11.	Jharkhand		6.15		10.05		5.86		6.51
12.	Karnataka		12.35		24.85		18.07		11.25
13.	Kerala		9.98		21.69		27.13		0.00
14.	Madhya Pradesh		3.31		6.17		6.95		6.94
15.	Maharashtra		20.09		31.06		26.20		1.59
16.	Manipur		0.00		0.00		2.82		1.47
17.	Meghalaya		0.19		0.19		0.19		0.00
18.	Mizoram		2.81		3.43		4.32		1.52
19.	Nagaland		0.05		0.04		0.07		0.00
20.	Odisha		1.03		0.00		1.23		2.42
21.	Punjab		14.83		39.42		43.55		21.77
22.	Rajasthan		4.66		12.77		15.35		0.00
23.	Sikkim		0.31		0.40		0.40		0.00
24.	Tamil Nadu		10.67		17.68		21.14		10.06
25.	Tripura		0.17		0.12		0.44		0.00
26.	Uttar Pradesh		46.42		74.81		36.72		58.43
27.	Uttarakhand		0.08		0.19		1.64		0.00
28.	West Bengal		25.77		46.87		56.95		30.03
29.	Andaman and Nicobar Islands		0.01		0.00		0.01		0.00
30.	Chandigarh		0.09		0.06		0.18		0.11

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

1	2	11	12	13	14	15	16	17	18
31.	Dadra and Nagar Haveli		0.02		0.01		0.01		0.00
32.	Daman and Diu		0.02		0.03		0.05		0.00
33.	Delhi		0.38		0.56		0.17		0.00
34.	Lakshadweep		0.00		0.00		0.00		0.00
35.	Puducherry		0.13		0.10		0.00		0.00
Total		265.00	228.96	450.00	362.99	500.00	326.55	549.00	167.18

T=Target and A=Achievement

**Statement-V**

*State/UT-wise details Physical and Financial target and achievement under Merit-cum-means based Scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	867	1314	867	1126	2601	1664	2601	0
2.	Arunachal Pradesh	38	0	38	0	114	0	114	1
3.	Assam	981	1908	981	1702	2943	2311	2943	0
4.	Bihar	1458	3133	1458	3703	4374	4354	4374	2054
5.	Chhattisgarh	99	148	99	140	297	201	297	50
6.	Goa	49	79	49	84	147	97	147	0
7.	Gujarat	523	928	523	941	1569	2016	1569	1675
8.	Haryana	257	310	257	362	771	770	771	0
9.	Himachal Pradesh	30	37	30	36	90	86	90	0
10.	Jammu and Kashmir	753	1443	753	1614	2259	2936	2259	0
11.	Jharkhand	519	916	519	941	1557	1279	1557	0
12.	Karnataka	832	1986	832	2217	2496	3586	2496	520
13.	Kerala	1469	4443	1469	4661	4407	8627	4407	5130
14.	Madhya Pradesh	462	814	462	843	1386	1725	1386	1341
15.	Maharashtra	1840	2463	1840	3475	5520	4665	5520	0
16.	Manipur	98	184	98	247	294	330	294	0
17.	Meghalaya	182	224	182	305	546	412	546	0

1	2	3	4	5	6	7	8	9	10
18.	Mizoram	91	188	91	145	273	85	273	0
19.	Nagaland	193	345	193	399	579	689	579	0
20.	Odisha	179	191	179	201	537	427	537	110
21.	Punjab	1615	2541	1615	2774	4845	4859	4845	1562
22.	Rajasthan	601	1001	601	1187	1803	2519	1803	0
23.	Sikkim	21	145	21	77	63	111	63	0
24.	Tamil Nadu	767	2118	767	2390	2301	3225	2301	993
25.	Tripura	48	73	48	65	144	113	144	0
26.	Uttar Pradesh	3371	6962	3371	6634	10113	11647	10113	15404
27.	Uttarakhand	133	127	133	214	399	333	399	0
28.	West Bengal	2223	6599	2223	5539	6669	8440	6669	1498
29.	Andaman and Nicobar Islands	11	11	11	7	33	7	33	0
30.	Chandigarh	20	17	20	18	60	21	60	0
31.	Dadra and Nagar Haveli	2	0	2	0	6	0	6	0
32.	Daman and Diu	2	1	2	2	6	3	6	0
33.	Delhi	247	385	247	408	741	525	741	0
34.	Lakshadweep	6	0	6	0	18	0	18	0
35.	Puducherry	13	22	13	19	39	33	39	6
Total		400000	41056	20000	42476	60000	68096	60000	30344

T=Target and A=Achievement

\* including renewals

**Financial Allocations and Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		3.39		3.09		4.58		0.00
2.	Arunachal Pradesh	There was no State-wise financial allocation	0.00	There was no State-wise financial allocation	0.00	There was no State-wise financial allocation	0.00	There was no State-wise financial allocation	0.00
3.	Assam		5.39		4.94		6.52		0.00
4.	Bihar		9.46		9.98		12.01		5.65
5.	Chhattisgarh		0.39		0.43		0.57		0.14
6.	Goa		0.20		0.23		0.07		0.00
7.	Gujarat		2.02		2.26		4.90		3.90

1	2	11	12	13	14	15	16	17	18
8.	Haryana		0.83		1.03		2.06		0.00
9.	Himachal Pradesh		0.09		0.12		0.25		0.00
10.	Jammu and Kashmir		3.62		4.75		7.94		0.00
11.	Jharkhand		2.54		2.70		3.41		0.11
12.	Karnataka		5.30		5.99		9.43		1.36
13.	Kerala		11.85		13.12		24.20		11.15
14.	Madhya Pradesh		2.10		2.27		4.60		3.59
15.	Maharashtra		5.49		9.27		12.20		0.00
16.	Manipur		0.68		0.77		0.98		0.00
17.	Meghalaya		0.66		0.95		1.25		0.00
18.	Mizoram		0.49		0.39		0.23		0.00
19.	Nagaland		1.57		1.22		2.11		0.00
20.	Odisha		0.53		0.68		1.24		0.29
21.	Punjab		7.12		8.65		13.34		4.75
22.	Rajasthan		2.23		3.26		6.73		0.00
23.	Sikkim		0.49		0.24		0.31		0.00
24.	Tamil Nadu		5.57		6.33		8.05		2.55
25.	Tripura		0.21		0.18		0.35		0.00
26.	Uttar Pradesh		17.97		16.17		29.14		40.27
27.	Uttarakhand		0.35		0.67		1.00		0.00
28.	West Bengal		17.14		14.84		22.28		3.90
29.	Andaman and Nicobar Islands		0.04		0.04		0.01		0.00
30.	Chandigarh		0.16		0.12		0.11		0.03
31.	Dadra and Nagar Haveli		0.00		0.00		0.00		0.00
32.	Daman and Diu		0.00		0.01		0.01		0.00
33.	Delhi		0.80		0.99		1.26		0.00
34.	Lakshadweep		0.00		0.00		0.00		0.00
35.	Puducherry		0.05		0.05		0.07		0.01
Total		135.00	108.76	140.00	115.72	220.00	181.21	270.00	77.70

T=Target and A=Achievement



**Statement-VI**

*State/UT-wise detail of Beneficiaries and fund released under Free Coaching and Allied Scheme for the candidates belonging to minority communities during the last three years and the current year*

Sl. No.	States/Uts	2010-11			2011-12			2012-13			2013-14 (As on 26.08.2013)		
		Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman and Nicobar Islands		0	0		0	0		0	0			
2.	Andhra Pradesh		3724875	50		2661000	200		7040750	300		4814250	
3.	Arunachal Pradesh		0	0		0	0		0	0			
4.	Assam	There was no State-wise financial allocation.	9374000	500	There was no State-wise financial allocation.	28815250	1100	There was no State-wise financial allocation.	12027000	150	There was no State-wise financial allocation.		
5.	Bihar		8469500	500		26990000	1000		11151875	400		3273750	
6.	Chandigarh		0	0		0	0		0	0			
7.	Chhattisgarh		0	0		0	0		0	0			
8.	Dadar and Nagar Haveli		0	0		0	0		0	0			
9.	Daman and Diu		0	0		0	0		0	0			
10.	Delhi		744750	0		1856000	0		5378500	356		1292500	
11.	Goa		0	0		0	0		460500	50			
12.	Gujarat		630000	50		0	0		1595250	125		100	3032250
13.	Haryana		1159000	100		3493500	200		3875000	100		584375	
14.	Himachal Pradesh		0	0		0	0		0	0			
15.	Jammu and Kashmir		0	0		4750000	500		2162500	150			
16.	Jharkhand		3350000	200		12278500	500		0	0			

17.	Karnataka	1447500	0	15017250	500	1237375	100		7850000				
18.	Kerala	4844000	600	7997000	500	4287500	350	300	12589500				
19.	Madhya Pradesh	1179625	0	1792500	150	7387625	500		4806000				
20.	Maharashtra	58199500	2200	2337500	200	5773500	320	80	1544250				
21.	Manipur	775750	30	1016750	0	9206850	700		2383850				
22.	Meghalaya	0	0	0	0	0	0						
23.	Mizoram	655625	0	9601500	300	2561750	100		680000				
24.	Nagaland	0	0	0	0	574125	50		574125				
25.	Odisha	723000	70	0	0	5045500	250						
26.	Punjab	1083250	0	0	0	0	0						
27.	Rajasthan	1932625	50	3908000	350	6127875	250	40	2451500				
28.	Sikkim	0	0	0	0	0	0						
29.	Tamil Nadu	1495500	150	396000	50	652500	150		652500				
30.	Tripura	1253900	40	1607500	100	1607500	0						
31.	Uttar Pradesh	5309250	225	15018975	980	34362375	1695	80	15995350				
32.	Uttaranchal	348750	30	658775	50	1963725	120		846500				
33.	West Bengal	37031375	50	19604000	1200	15495250	500	300	9803000				
34.	Lakshadweep	0	0	0	0	0	0						
35.	Pondicherry	0	0	0	0	0	0						
Total		15.00	143731775	4845	16.00	159800000	7880	20.00	139974825	6716	25.00	900	73173700

**Statement-VII**

*State/UT-wise details Physical and Financial target and achievement under Maulana Azad National Fellowship Scheme for students belonging to the minority communities during last three years and the current year as on 28.02.2013*

Sl. No.	States/UTs	Physical Targets and Achievements								Financial Allocations & Fund Utilized							
		2010-11		2011-12		2012-13		2013-14** (As on 30.11.2013)		2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A*	T	A*	T	A*	T	A	T	A	T	A	T	A
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	Andhra Pradesh	31	69	31	103	31		31									
2.	Arunachal Pradesh	4	3	4	7	4		4									
3.	Assam	33	67	33	102	33		33									
4.	Bihar	50	108	50	163	50		50									
5.	Chhattisgarh	6	11	6	17	6		6									
6.	Goa	4	5	4	9	4		4									
7.	Gujarat	21	27	21	39	21		21									
8.	Haryana	12	13	12	21	12		12									
9.	Himachal Pradesh	4	9	4	13	4		4									
10.	Jammu and Kashmir	27	62	27	101	27		27									
11.	Jharkhand	21	36	21	57	21		21									
12.	Karnataka	31	55	31	88	31		31									
13.	Kerala	50	116	50	173	50		50									
14.	Madhya Pradesh	15	31	15	45	15		15									
15.	Maharashtra	67	138	67	205	67		67									
16.	Manipur	4	10	4	15	4		4									
17.	Meghalaya	6	12	6	18	6		6									
18.	Mizoram	4	9	4	13	4		4									
19.	Nagaland	6	11	6	17	6		6									

There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement

20. Odisha	6	9	6	14	6	6											
21. Punjab	59	134	59	196	59	59											
22. Rajasthan	21	42	21	62	21	21											
23. Sikkim	4	4	4	8	4	4											
24. Tamil Nadu	28	68	28	102	28	28											
25. Tripura	4	4	4	4	4	4											
26. Uttar Pradesh	120	251	120	381	120	120											
27. Uttarakhand	4	8	4	13	4	4											
28. West Bengal	81	158	81	220	81	81											
29. Andaman and Nicobar Islands	4	2	4	2	4	4											
30. Chandigarh	4	8	4	13	4	4											
31. Dadra and Nagar Haveli	4	0	4	0	4	4											
32. Daman and Diu	4	0	4	0	4	4											
33. Delhi	9	17	9	26	9	9											
34. Lakshadweep	4	6	4	7	4	4											
35. Puducherry	4	8	4	12	4	4											
<b>Total</b>	<b>756</b>	<b>1511</b>	<b>756</b>	<b>2266</b>	<b>756</b>	<b>3020**</b>	<b>756</b>	<b>0</b>	<b>30.00</b>	<b>29.98</b>	<b>52.00</b>	<b>51.98</b>	<b>66.00</b>	<b>66.00</b>	<b>90.00</b>	<b>50.00</b>	

T=Target and A=Achievement

\* including renewals

\*\* Achievement for 2012-13 is yet to be received.

**Statement-VIII**

Sl. No.	States/UTs	Name of Organisation	Amount Released during 2012-13 (in Rs.)	Address
1	2	3	4	5
1.	Uttar Pradesh	(i) Groupious Social Welfare Society	1967175	Groupious Social Welfare Society D-42, Top Floor, South Extension-1, New Delhi-110049.
		(ii) Society for Computer Education	5701920	Society for Computer Education & Development in Rural Area, 20/177, Indira Nagar, Lucknow
		(iii) Maulana Azad Memorial Society	400680	Maulana Azad Memorial Society 93, Adal Sarain, Kalpi, Jalaun, U.P.-285204
		(iv) Allama Iqbal Educational Society	851445	13/750, Shekhan, Achenera, Distt. Agra, UP
		(v) Tharu Janjati Mahila Evam Vikas samiti	1001700	Tharu Janjati Mahila Vikas Samiti 638, Avas Vikas Colony, Distt. Gonda, U.P.-271002.
		(vi) Nehru Yuva Kendra	3756375	Nehru Yuva Kendra Barabanki Civil Line, Lucknow Road, Barabanki-225001
		(vii) Nirmal Indian Sewa Samiti	2504250	Nirmal India Sewa Samiti, Buxi Ka Talab, Lucknow-227202, Uttar Pradesh
		(viii) Shri Bholanath Sewa Sansthan	300510	Shri Bholanath Sewa Sansthan, Village & Post: Kindhaura, Distt. Gonda, U.P.
		(ix) Antarrashtriya Pariwar Sewa Sansthan	1001700	Antarrashtriya Pariwar Sewa Sansthan 259-H, Shiv Savitripuram, Humayunpur (North), Gorakhpur-273015.
		(x) Gorakhpur Bhartiya Shiksha Parishad	710430	Gorakhpur Bhartiya Siksha Parishad Dharmshla Bazar, Gorakhpur, UP
		(xi) Manav Vikas Sewa Sansthan	4053000	Manav Vikas Evam Sewa Sansthan, 261, Hind Nagar, Kanpur Road, Lucknow, UP
		(xii) Bahin	250425	Bahin Women Employment Society 103, Dali Bagh Apartment, Butler Road, Lucknow, UP
		(xiii) Pioneer Foundation	3005100	Pioneer Foundation 250/15Ka, Shyam Kunj, Yahiganj, Lucknow-226003
		(xiv) Anchal Women Welfare Society	1502550	Aanchal Women Welfare Society 5/324, Viram Khand, Gomti Nagar, Lucknow-226010, Uttar Pradesh
		(xv) Purvanchal Social Development Society	400680	Purvanchal Social Development Society, Village : Tiwaripur, PO Mohammadabad, Distt. Ghazipur
		(xvi) Unity Technical Institute Society	250425	Unity Technical Institute Society 178/152, Badrinath Road, Golaganj, Lucknow-226018 Uttar Pradesh

1	2	3	4	5
		(xvii) Gopal Shikshan Evam Gramin Vikas Sansthan	915390	Gopal Shikshan Evam Gramin Vikas Sansthan, Vill & Post Jonihan, Distt. Fatehpur, Uttar Pradesh
		(xviii) Pragati Path Gamini	1552635	Pragati Path Gamini 643M/788, Sri Nagar, Mohibullapur, Sitapur Road, Lucknow-226021
		(xix) Sarva Sukhai Ujjawal Gramoudhyog Sewa Sansthan	1001700	Sarva Sukhai Ujjawal Gramodyog Sewa Sansthan 1562, Uttari Avas Vikas Basti-227001 (U.P.)
		(xx) Premlata Manju Tiwari Purva Madhyamik Vidyalay Samiti	400680	Premlata Manju Tiwari Purva Madhyamik Vidyalay Samiti Vill: Jamalpur, Post-Mohammadabad Gohna, Distt. Mau, U.P. 276403
		(xxi) Sadbhawana Samiti	1001700	Sadbhawana Samiti, Vibhuti Khand-2, Behnan Purwa, Behind Wave Cinema, Gomti Nagar, Lucknow-226015
		(xxii) Development Services International	1930950	Development Services International, B-152, 2nd Floor, Surya Nagar, Ghaziabad.
		(xxiii) Sai Sewa Sansthan	2049600	Sai Sewa Sansthan, 118, Ashok Nagar, Bansi, Siddharthnagar, UP-272153
		(xxiv) Mahila Eovm Bal Vikas Sansthan	765135	Mahila Eovm Bal Vikas Sansthan Vimla Bhawan, Ramjanki Nagar, Block (A), Basartpur, Gorakhpur-273004
		(xxv) Institute for Socialist Education	500850	Institute for Socialist Education Secular House, 9/1-Institutional Area, Aruna Asaf Ali Marg, New Delhi-110067
		(xxvi) Shiva Audhogik Vikas Sewa Sansthan	1020180	Shiva Audhogik Vikas Sewa Sansthan Marwatiya, Bansgaon, Gorakhpur.
		(xxvii) Institute of Entrepreneurship Development	8198400	Institute of Entrepreneurship Development, A 1 & 2, Industrial Area, Sarojini Nagar, Kanpur Road, Lucknow-226008
		(xxviii) Tirupati Educational and Welfare Society	11275950	Tirupati Educational and Welfare Society (Regd.) 208-A, Saket, Meerut
		(xxix) Bal Bharti Academy	12605880	Bal Bharti A-158, Defence Colony, Mawana Road, Meerut, U.P.-250001
2.	Uttarakhand	(i) EDARA Shabab-e-Islami	460005	Edara Shahab-e-Islami, Library Complex, Mehuanwala Mafi, P.O. Majiree, Dehradun, Uttarakhand-248171

1	2	3	4	5
		(ii) Himalayan Institute for Rural Awakening	4099200	Himalayan Institute for Rural Awakeing, C-18, Ugrasen Nagar, P.O. Virbhadra, Rishikesh, Distt. Dehradun, Uttarakhand
		(iii) Manav Sewa Samaj	150255	Manav Sewa Samaj, Main Bazar Betalghat, Block & Tehsil Betalghat, District Nainital, Uttarakhand
		(iv) Balajee Sewa Sansthan	305130	Balajee Sewa Sansthan Lane C-18, Turner Road, Clement Town, Dehradun-248002.
		(v) Gramin Kshetra Vikash Samiti	460005	Gramin Kshetra Vikash Samiti, Vill. & P.O. Ranichauri, Tehri Garhwal, Uttarakhand
3.	Rajasthan	(i) Srijan Sansthan	2800875	Srijan Sansthan, Guljar Bag Colony, Bharatpur, Rajasthan
		(ii) Jaipur Sewa Foundation	929250	Jaipur Sewa Foundation, A-81, Chitrakoot Yojna, Sector 2, Near Ajmer Road, Jaipur-302021
		(iii) Will and Way Deveopment Institute	250425	Will and Way Development Institute Path No. 2, Vijay Badi Sikar Road, Jaipur-39, Rajasthan.
		(iv) Self Development Institute	1024800	Self Development Institute, G-1, R-20, Yudhister Marg, C Scheme, Jaipur-302021
		(v) Chankya Yuva Sangh	250425	Chanakya Yuva Sangh, 10/13, Sector-A, Pratap Nagar, Sanganer, Jaipur
		(vi) R. K. Sansthan	250425	R.K. Sansthan, 3/166, Housing Board Colony, Sawai Madhop, Rajasthan
		(vii) Navjeevan Society	250425	Navjeevan Society, Jaipur 19, Sharma Colony, 22 Godam, Jaipur
4.	Karnataka	(i) Consortium of Minorities Association	1275225	Consortium of Minorities Association Plot No. 34, IInd Stage, Illrd Main, Behind Hanuman Temple, Hanuman Nagar, Belgaum-590001.
		(ii) Mamatha Makkala Mandira	450765	Mamatha Makkala Mandira, Nagarbhavi 1st Stage, Bangalore-560072, Karnataka
		(iii) Parivarthana Rural Development Society	464625	Parivarthana Rural Development Society Shiralakoppa, Belavanthanakoppa-577428, Shikaripura Taluk Shimoga Distt, Karnataka
5.	Odisha	(i) Arun Institute of Rural Affairs	400680	Arun Institute of Rural Affairs At. Aswakhola, PO Karamul, Via Mahimagadi, Distt. Dhenkanal-759014, Odisha
		(ii) Sampark	250425	Sampark, At-Orei, P.O: Mahalapara, Via-Birtunga, Distt. Puri, Pin-752116, Odisha
		(iii) Nilachal Seva Pratisthana	869925	Nilachal Seva Pratisthan Dayavihar (Kanas), Distt.-Puri, Odisha-752017

1	2	3	4	5
		(iv) Nikhila Utkal Harijan Adivasi Seva Sangha	250425	Nikhila Utkal Harijan Adivasi Seva Sangha At-S/97, Maitri Vihar, PO-Railway Project Post Office, Bhubaneswar-751023, Distt. Khurda, Odisha
6.	Gujarat	(i) Navjeevan Trust	500850	Navjeevan Trust, Bishop's House, Prem Mandir Campus, Kalawad Road, Rajkot, Gujarat-360005
		(ii) Matushri Chandramati Pratishthan	250425	Matushri Chandramati Pratishthan, 411/1 S.G. Road, Near Nandini Nilyam Sanskruti Sabha Gruha, Behind Punjab National Bank, Gota, Ahmedabad-382481, Gujarat
		(iii) Rural Development Foundation	300510	Rural Development Foundation, AITC, 2nd Floor, Narayan Complex, Near Shubhlaxmi Shopping Centre, Station Road, Anand-388001, Gujarat.
		(iv) Bramha Samaj Seva Trust	400680	Bramha Samaj Seva Trust 402. Sapana Apartment, Adarsh High School Road, Near S.T. Stand, Patan, Gujarat.
		(v) Kaira Social Services Society	1010940	Kaira Social Service Society, C/o Catholic Church, St. Xaver's School Campus Hansol-Sardarnagar, Ahmedabad-382475
7.	Madhya Pradesh	(i) Human Welfare Organisation	1994895	Human Welfare Organization, 344, BDA Complex, 7 No. Bus Stop, Shivaji Nagar Bhopal
		(ii) Indo-European Chamber of Commerce and Industry	1302210	Indo-European Chamber of Commerce and Industry, F-101, Raksha Tower, Kolar Road, Chunabhatti, Bhopal, Madhya Pradesh.
		(iii) Shanti Niketan Sikhsha Samithi	601020	Ashram Shanti Niketan Sikhsha Samiti Moti Mill Road, Birla Nagar, Gwalior
		(iv) Suman Shiksha Yevam Samaj Kalyan Samiti	601020	Suman Shiksha Yevam Samaj Kalyan Samiti Hazira Chauraha, Gola ka Mandir Road, Birla Nagar, Gwalior-474004
		(v) Shri Krishna Gramotthan Samiti	1452465	Shri Krishna Gramotthan Samiti, Village: Sabjit ka Pura, Th. Kailrash, Distt. Morena, Madhya Pradesh
8.	Kerala	(i) Janasree Sustainable Development Mission	2168250	Janasree Sustainable Development Mission, Janasree Bhavan, AIR Road Vazhuthacaud, Thiruvananthapuram-695014
9.	Maharashtra	(i) Jankalyan Vikas Mandal	710430	Jankalyan Vikas Mandal Bhiment Hospital, New Guirathi High School, Valirabad, Distt. Nanded, Maharashtra



1	2	3	4	5
		(ii) Mehmooda Shikshan and Mahila Gramin Vikas	715050	Mehmuda Shikshan & Mahila Gramin Vikas Bahuuddeshiya Sanstha, 690691, Golchha Marg, Sadar Bazar, Nagpur-440001
10.	Manipur	(i) Kuki Christian Church	5538540	Kuki Christian Church, P.O. Box 52, Imphal-795001, Manipur
11.	Chhattisgarh	(i) Samarjit-Centre for Poverty Alleviation and Social Research	450765	Samarjit-Centre for Poverty Alleviation and Social Research, House No. 37, Geetanjali Enclave, Ring Road No. 2, Bilaspur, Chhattisgarh-495001
12.	Tamil Nadu	(i) Center for Alternate Rural Employment Trust (CARE)	450765	Centre for Alternate Rural Employment Trust, 19, First Cross Thillampuram, Namakkal, 607001, Tamil Nadu
Total			104519520	

**Statement-IX**

Sl. No.	Name of State	Name of Organisation	Total Amount released during 2013-14
1	2	3	4
1.	Andhra Pradesh	Prabhat Rural Development Society	601020
2.	Andhra Pradesh	Sri Swarupa Nistha Ashrama Philosophical Welfare Society (SNAPS)	601020
3.	Andhra Pradesh	Ramky Foundation	774375
4.	Andhra Pradesh	Gowthami Foundation (formally known as Gauthami Educational Society)	601020
5.	Assam	Dikrong Valley Environment & Rural Development Society	250425
6.	Assam	Ankan Academy	250425
7.	Assam	Down Town Charity Trust	1020180
8.	Assam	Sarbangin Unayan Samittee	200340
9.	Assam	Rural Women Upliftment Association of Assam	250425
10.	Assam	Adarsha Samaj Kalyan Samity	250425
11.	Assam	Dhula Regional Physically Handicapped Development Association	500850
12.	Delhi	Haryali Centre for Rural Development	250425
13.	Delhi	Datamation Foundation Charitable Trust	250425
14.	Delhi	Lumbini Education & Social Advancement Society	250425
15.	Delhi	Akhil Bhartiya Mahila Jagriti Sansthan	250425
16.	Delhi	Sakshi-Centre for Information, Education and Communication	250425
17.	Jharkhand	Society for Environment & Social Awareness	601020
18.	Jharkhand	Phoolean Mahila Chetna Vikas Kendra	601020

1	2	3	4
19.	Karnataka	Spoorthy (Organization for Education & Social Development)	601020
20.	Kerala	Centre for Overall Development	500850
21.	Madhya Pradesh	Great Indian Dream Foundation (Aurobindo Chaudhary Memorial Great Indian Dream Foundation)	250425
22.	Madhya Pradesh	Native Education and Employment Developing Society	450765
23.	Madhya Pradesh	Swayam Siddha Siddhant Sewa Evam Shiksha Samiti	400680
24.	Manipur	Rural Development Society	250425
25.	Punjab	Rameshwar Welfare Trust	2504250
26.	Tamil Nadu	Social Awareness and Development Organization for Women (SAADOW)	250425
27.	Tamil Nadu	Madurai Non-Formal Education Centre (MNEC)	901530
28.	Tamil Nadu	Centre for Rural Education and Development	250425
29.	Uttar Pradesh	Prema Gramya Vikas Sansthan	4053000
30.	Uttar Pradesh	Saubhagya Shri Sahara Sansthan	2021880
31.	Uttar Pradesh	Navada Gramudhyog Vikas Samiti	1470945
32.	Uttar Pradesh	Nav Srejan	2071965
33.	West Bengal	Khardah Public Cultural & Welfare Association	1252125
34.	West Bengal	Ambassadors Service Society	1151955
35.	West Bengal	Amanat Foundation Trust	1252125
Total			27389460

[Translation]

**Rural Development Schemes**

1318. DR. SANJAY SINH:  
 SHRI GORAKH PRASAD JAISWAL:  
 SHRI RAMASHANKAR RAJBHAR:  
 SHRI SURENDRA SINGH NAGAR:  
 SHRI. NILESH NARAYAN RANE:  
 SHRI ANJAN KUMAR M. YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of various rural development schemes undertaken by the Government in rural areas of the country;

(b) the criteria for allocation of central funds to various States under rural development schemes including Pradhan Mantri Gram Sadak Yojana (PMGSY) and Indira Awas Yojana (IAY);

(c) the details of the funds allocated, released and utilised under each scheme during the last three years and the current year, State/year-wise;

(d) whether the Government has made any assessment of the achievement in implementation of the schemes;

(e) if so, the details thereof;

(f) whether misuse of funds for these schemes have come to the notice of the Government; and

(g) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Ministry of Rural Development is implementing through State Governments and UT Administrations a number of schemes/programmes namely Mahatma Gandhi

National Rural Employment Guarantee Act (MGNREGA), National Rural Livelihood Mission (NRLM) for wage and self employment, Pradhan Mantri Gram Sadak Yojana (PMGSY) for rural connectivity, Indira Awaas Yojana (IAY) for houses to rural poor, Integrated Watershed Management Programmes (IWMP) for area development and National Social Assistance Programme (NSAP) for pension/assistance.

(b) The scheme wise criteria for allocation of Central funds to various States are as under.

**MGNREGA:** It is a demand-driven scheme, no allocation is made under MGNREGA State-wise. Funds are released to States as per their requirement which is assessed on the basis of advance projection of labour demand.

**IAY:** Allocation is made to the States/UTs broadly on the basis of 75% weightage to housing shortage in rural areas as per the latest Census data and 25% weightage to the number of people Below Poverty Line (BPL).

**PMGSY:** The projects in the States are sanctioned as per proposals sent by the States and as per PMGSY guidelines. The funds for these sanctioned projects are allocated/released as per PMGSY Guidelines keeping in view the pace of implementation, level of spending and the unspent balance available with the States.

**NRLM:** The allocation is based on the poverty ratio in the case of all States except Jammu & Kashmir where the actual requirement of funds to cover 2/3rd of the rural households over a period of five years is provided. NRLM also has a component of interest subvention to SHGs. In the case of 150 identified districts, the interest subvention is provided as per actual requirement. The subvention in the case of these 150 districts is to keep the interest rate on bank loans at 7% per annum and an additional subvention

of 4% in cases of prompt repayment. As regards other districts, the allocation of interest subvention is based on 50% weightage to poverty ratio and 50% to the loan outstanding of SHGs.

**IWMP:** No State-wise allocation of Central Funds is made by the Ministry.

**NSAP:** It is a social security scheme and funds are released as Additional Central Assistance (ACA) by Ministry of Finance to States and by Ministry of Home Affairs to Union Territories.

(c) The details of the funds allocated, released and utilised (wherever applicable) under the schemes, State-wise during the last three years and the current year is given in the enclosed Statement.

(d) and (e) Yes Madam, the assessment of the achievements is made using various monitoring tools and evaluation studies. The monitoring tools are Performance Review Committee (PRC), Result Framework Document (RFD), National Level Monitor (NLM) etc. Evaluation and Concurrent Evaluation of the programmes are made in regular intervals. A Concurrent Evaluation office is notified to assess the performance utilizing services of a network of reputed agencies.

(f) and (g) Yes, Madam. The Ministry of Rural Development has received complaints regarding misappropriation/diversion of funds, delay in completion of projects and non-compliance of programme guidelines from different parts of the country. Since the responsibility of implementation of schemes/programmes is vested with the State Government/UT Administrations, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation as per rule.

**Statement**

*State-wise Central funds allocated released and Utilisation under rural development schemes during last three years (2010-11 to 2012-13) and current financial year 2013-14 (up to November, 2013)*

(Rs. in crore)

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
<b>Mahatma Gandhi National Rural Employment Guarnty Act (MGNREGA)</b>					
<b>Release</b>					
1.	Andhra Pradesh	7418.07	1477.58	3216.74	4413.33
2.	Arunachal Pradesh	35.28	60.79	68.34	118.53
3.	Assam	609.29	426.86	534.46	573.50
4.	Bihar	2103.65	1300.73	1227.81	1405.71
5.	Chhattisgarh	1685.05	1638.56	2031.36	1321.02
6.	Goa	5.08	2.60	2.41	0.00
7.	Gujarat	894.86	324.29	474.41	230.90
8.	Haryana	131.00	275.12	349.36	316.88
9.	Himachal Pradesh	636.25	311.38	361.30	352.29
10.	Jammu and Kashmir	313.60	781.31	762.76	328.16
11.	Jharkhand	962.07	1237.33	809.17	621.43
12.	Karnataka	1573.05	662.57	1231.94	1203.53
13.	Kerala	704.23	951.05	1311.18	987.11
14.	Madhya Pradesh	2565.77	2963.51	1610.15	1753.34
15.	Maharashtra	204.71	1040.44	1573.24	1152.92
16.	Manipur	342.99	624.97	590.23	156.00
17.	Meghalaya	209.81	284.98	226.11	155.79
18.	Mizoram	216.03	329.57	252.29	154.74
19.	Nagaland	511.57	673.47	460.12	260.63
20.	Odisha	1561.86	978.22	847.98	674.92
21.	Punjab	128.79	114.29	114.21	132.34
22.	Rajasthan	2738.82	1619.70	2585.34	1809.43
23.	Sikkim	44.49	100.80	74.07	82.46
24.	Tamil Nadu	2024.90	2815.52	3546.05	4690.21
25.	Tripura	382.61	959.33	768.90	803.66
26.	Uttar Pradesh	5266.59	4240.48	1292.02	2695.39
27.	Uttarakhand	289.81	373.51	263.27	330.01
28.	West Bengal	2117.61	2597.03	3395.48	2214.38

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
29.	Andaman and Nicobar Islands	7.69	16.44	13.81	16.29
30.	Dadra and Nagar Haveli	0.48	1.00	0.40	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	2.34	0.35	1.18	0.17
33.	Puducherry	29.82	1.00	8.86	8.80
Total		35768.95	29189.77	30009.96	28964.91

**Utilisation**

1.	Andhra Pradesh	5439.39	4245.88	5037.51	2931.64
2.	Arunachal Pradesh	50.57	0.95	43.75	16.93
3.	Assam	921.04	747.53	651.54	368.08
4.	Bihar	2664.25	1326.97	1861.49	1138.89
5.	Chhattisgarh	1633.98	2040.03	2221.19	1103.53
6.	Goa	9.93	6.98	1.44	0.78
7.	Gujarat	788.22	659.05	617.43	249.34
8.	Haryana	214.70	312.84	380.66	207.11
9.	Himachal Pradesh	501.96	509.52	495.74	291.29
10.	Jammu and Kashmir	377.77	443.67	853.45	291.69
11.	Jharkhand	1284.35	1169.67	1152.36	580.52
12.	Karnataka	2537.17	1622.27	1456.47	1090.32
13.	Kerala	704.34	1048.08	1416.60	716.02
14.	Madhya Pradesh	3637.25	3410.38	3073.70	854.99
15.	Maharashtra	358.12	1601.50	2185.72	837.67
16.	Manipur	440.71	295.17	598.79	51.80
17.	Meghalaya	319.02	298.69	256.03	117.75
18.	Mizoram	293.15	230.68	290.39	120.23
19.	Nagaland	605.37	563.40	428.23	105.88
20.	Odisha	1533.14	1039.08	1177.74	667.44
21.	Punjab	165.84	159.81	157.78	124.06
22.	Rajasthan	3239.07	3156.60	3271.39	1324.88
23.	Sikkim	85.26	48.24	80.17	29.38
24.	Tamil Nadu	2323.32	2923.20	4121.23	2292.79
25.	Tripura	631.87	942.52	971.03	405.07
26.	Uttar Pradesh	5631.20	5016.25	2663.19	2331.90
27.	Uttarakhand	380.20	388.30	311.77	200.36

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
28.	West Bengal	2532.46	2837.02	3850.56	1895.28
29.	Andaman and Nicobar Islands	9.04	15.97	13.00	5.10
30.	Dadra and Nagar Haveli	1.23	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	2.52	2.41	1.53	0.44
33.	Puducherry	10.82	10.18	12.15	8.80
Total		39377.27	37072.82	39657.04	20859.96

**Pardhan Māntri Gram Sadak Vojana (PMGSY)****Allocation**

1.	Andhra Pradesh	35.84	46.87	85.00	386.00
2.	Arunachal Pradesh	20.00	25.45	488.00	391.00
3.	Assam	63.50	80.79	908.00	980.00
4.	Bihar	118.24	150.44	1725.00	2071.00
5.	Chhattisgarh	84.20	107.13	1903.00	754.00
6.	Goa	0.70	0.84	0.00	1.00
7.	Gujarat	22.80	29.01	411.00	140.00
8.	Haryana	10.53	13.40	42.00	61.00
9.	Himachal Pradesh	30.52	38.83	576.00	289.00
10.	Jammu and Kashmir	22.80	29.01	749.00	990.00
11.	Jharkhand	61.40	78.12	1370.00	640.00
12.	Karnataka	38.59	49.10	16.00	18.00
13.	Kerala	10.53	13.40	110.00	177.00
14.	Madhya Pradesh	154.37	196.40	2492.00	1600.00
15.	Maharashtra	50.37	64.72	94.00	496.00
16.	Manipur	11.58	14.73	132.00	181.00
17.	Meghalaya	15.79	20.09	322.00	58.00
18.	Mizoram	11.23	14.29	98.00	95.00
19.	Nagaland	10.52	13.38	74.00	108.00
20.	Odisha	95.78	121.86	1273.00	1716.00
21.	Punjab	12.28	15.62	213.00	292.00
22.	Rajasthan	82.46	104.90	259.00	970.00
23.	Sikkim	10.53	13.40	74.00	137.00
24.	Tamil Nadu	31.58	40.18	691.00	668.00
25.	Tripura	14.03	17.85	205.00	311.00

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
26.	Uttar Pradesh	132.97	169.18	2505.00	1446.00
27.	Uttarakhand	35.08	44.63	739.00	259.00
28.	West Bengal	79.29	100.88	1730.00	1812.00
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
	<b>Total</b>	<b>1269.00</b>	<b>1614.50</b>	<b>19344.00</b>	<b>17047.00</b>

**Release**

1.	Andhra Pradesh	672.15	136.57	0.00	5.00
2.	Arunachal Pradesh	371.87	83.27	455.13	8.00
3.	Assam	1900.67	736.57	154.27	240.49
4.	Bihar	3477.06	3166.88	1326.58	548.20
5.	Chhattisgarh	678.58	494.53	0.00	0.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	322.43	40.00	125.74	519.24
8.	Haryana	157.75	60.00	0.00	0.00
9.	Himachal Pradesh	199.30	340.30	0.00	0.00
10.	Jammu and Kashmir	366.09	757.10	266.33	523.24
11.	Jharkhand	843.81	728.08	105.96	21.86
12.	Karnataka	927.68	0.00	24.60	5.00
13.	Kerala	146.27	200.00	1.50	1.50
14.	Madhya Pradesh	1966.12	1036.31	242.88	615.00
15.	Maharashtra	1242.55	783.01	0.00	0.00
16.	Manipur	144.98	155.00	186.14	4.03
17.	Meghalaya	64.55	37.00	50.00	0.00
18.	Mizoram	95.59	93.63	71.82	0.00
19.	Nagaland	25.13	10.00	194.88	0.00
20.	Odisha	2477.36	1316.95	87.25	758.92
21.	Punjab	196.43	164.61	169.66	117.68
22.	Rajasthan	886.22	667.76	151.90	427.06
23.	Sikkim	79.38	80.00	193.62	1.97
24.	Tamil Nadu	469.54	160.00	77.72	343.48

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
25.	Tripura	285.76	175.00	338.59	98.83
26.	Uttar Pradesh	1308.83	7.70	10.00	511.93
27.	Uttarakhand	240.26	295.32	151.24	0.00
28.	West Bengal	819.68	574.20	3.08	306.17
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
Total		20366.04	12299.78	4388.91	5357.60

**Utilisation**

1.	Andhra Pradesh	473.94	253.33	205.66	78.16
2.	Arunachal Pradesh	348.85	102.51	310.54	75.22
3.	Assam	1300.79	987.38	522.78	305.26
4.	Bihar	2694.91	2133.37	1992.21	1166.84
5.	Chhattisgarh	304.16	188.75	281.41	246.77
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	243.84	147.64	99.54	139.33
8.	Haryana	108.03	47.44	36.53	8.19
9.	Himachal Pradesh	142.67	84.08	55.19	63.05
10.	Jammu and Kashmir	297.40	396.09	459.69	325.72
11.	Jharkhand	538.44	255.48	325.61	158.02
12.	Karnataka	634.80	249.59	16.63	1.20
13.	Kerala	146.14	34.78	57.30	48.92
14.	Madhya Pradesh	1409.49	722.59	741.11	520.30
15.	Maharashtra	1012.48	443.92	153.40	150.17
16.	Manipur	122.34	123.83	92.65	42.93
17.	Meghalaya	36.39	26.56	32.46	16.63
18.	Mizoram	8224	57.87	41.95	18.03
19.	Nagaland	29.67	10.97	109.83	47.64
20.	Odisha	1924.25	935.79	1188.92	738.47
21.	Punjab	155.34	42.09	238.16	219.38
22.	Rajasthan	686.39	222.98	573.85	347.99
23.	Sikkim	85.53	6.43	86.73	64.53



Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
24.	Tamil Nadu	304.81	181.95	21.13	158.70
25.	Tripura	237.51	152.34	189.79	70.86
26.	Uttar Pradesh	868.54	153.83	98.00	243.51
27.	Uttarakhand	191.74	121.27	32.39	86.44
28.	West Bengal	530.29	297.44	423.28	538.74
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
<b>Total</b>		<b>14910.98</b>	<b>8380.30</b>	<b>8386.75</b>	<b>5881.00</b>

Utilisation of fund is out of the available funds which includes opening balance+centre release State release+miscellaneous receipts  
MGNREGA is demand/project base scheme, State-wise allocation is not made, qualifying expenditure norms.

*State-wise Central funds allocated released and Utilisation under rural development schemes during last three years  
(2010-11 to 2012-13) and current financial year 2013-14 (up to November, 2013)*

(Rs. in crore)

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
<b>Indira Awaas Yojana (IAY)</b>					
<b>Allocation</b>					
1.	Andhra Pradesh	867.73	847.62	939.16	1133.74
2.	Arunachal Pradesh	33.73	32.95	36.40	48.31
3.	Assam	745.76	728.57	804.94	975.21
4.	Bihar	2561.30	2501.95	2772.16	3311.61
5.	Chhattisgarh	134.19	131.08	145.23	262.53
6.	Goa	5.34	5.22	5.78	7.62
7.	Gujarat	425.55	415.69	460.59	589.97
8.	Haryana	59.75	58.36	64.67	98.60
9.	Himachal Pradesh	21.07	20.59	22.81	41.39
10.	Jammu and Kashmir	65.46	63.94	70.84	93.47
11.	Jharkhand	565.96	223.16	247.26	367.25
12.	Karnataka	334.31	326.57	361.83	480.25
13.	Kerala	185.91	181.60	201.21	250.13
14.	Madhya Pradesh	266.87	260.69	288.84	617.62
15.	Maharashtra	523.30	511.17	566.38	750.94

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
16.	Manipur	29.28	28.60	31.60	56.33
17.	Meghalaya	50.99	49.81	55.03	97.49
18.	Mizoram	10.87	10.62	11.73	25.75
19.	Nagaland	33.74	32.96	36.42	73.40
20.	Odisha	503.21	491.55	544.64	700.31
21.	Punjab	73.89	72.18	79.97	106.81
22.	Rajasthan	213.85	208.89	231.45	467.36
23.	Sikkim	6.45	6.30	6.97	10.10
24.	Tamil Nadu	347.42	339.37	376.02	483.64
25.	Tripura	65.70	64.18	70.91	94.00
26.	Uttar Pradesh	1150.43	1123.78	1245.14	1625.44
27.	Uttarakhand	57.68	56.34	62.42	82.11
28.	West Bengal	694.14	678.06	751.29	1014.97
29.	Andaman and Nicobar Islands	11.01	10.75	11.91	15.18
30.	Dadra and Nagar Haveli	1.83	1.79	1.98	3.06
31.	Daman and Diu	0.82	0.80	0.89	1.18
32.	Lakshadweep	0.71	0.69	0.77	1.37
33.	Puducherry	5.48	5.35	5.93	7.77
	<b>Total</b>	<b>10053.70</b>	<b>9491.20</b>	<b>10513.20</b>	<b>13894.90</b>

**Release**

1.	Andhra Pradesh	873.66	892.37	842.44	616.58
2.	Arunachal Pradesh	37.84	31.98	33.27	25.53
3.	Assam	710.32	767.68	573.49	434.40
4.	Bihar	2260.59	2176.91	1718.17	1658.76
5.	Chhattisgarh	132.80	253.87	167.80	377.14
6.	Goa	5.17	5.45	4.90	0.00
7.	Gujarat	519.35	380.69	208.14	228.06
8.	Haryana	59.75	60.45	63.58	60.61
9.	Himachal Pradesh	21.43	21.19	21.79	22.75
10.	Jammu and Kashmir	66.43	58.30	57.75	47.17
11.	Jharkhand	558.64	218.17	257.08	203.69
12.	Karnataka	387.98	298.96	207.88	293.04
13.	Kerala	185.91	189.65	145.40	125.85
14.	Madhya Pradesh	442.23	435.88	392.33	320.92

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
15.	Maharashtra	523.14	538.82	513.07	459.05
16.	Manipur	25.41	23.63	21.38	23.56
17.	Meghalaya	55.72	55.13	48.95	48.67
18.	Mizoram	13.36	11.09	10.80	12.85
19.	Nagaland	44.56	34.42	36.42	36.64
20.	Odisha	475.74	627.31	468.00	625.64
21.	Punjab	63.59	21.75	6.59	0.00
22.	Rajasthan	374.22	394.73	262.11	281.90
23.	Sikkim	8.52	5.02	3.48	5.29
24.	Tamil Nadu	348.01	351.73	369.57	374.20
25.	Tripura	108.27	115.31	61.86	99.14
26.	Uttar Pradesh	1149.90	1158.06	877.74	812.77
27.	Uttarakhand	53.95	58.27	40.81	54.84
28.	West Bengal	630.14	676.09	436.31	447.01
29.	Andaman and Nicobar Islands	0.77	0.98	7.92	0.00
30.	Dadra and Nagar Haveli	0.92	0.90	0.00	0.00
31.	Daman and Diu	0.41	0.00	0.00	0.00
32.	Lakshadweep	0.71	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
	<b>Total</b>	<b>10139.45</b>	<b>9864.78</b>	<b>7859.03</b>	<b>7696.05</b>

**Utilisation**

1.	Andhra Pradesh	1134.81	1113.01	1132.53	595.37
2.	Arunachal Pradesh	38.22	5.80	6.90	1.22
3.	Assam	933.32	915.74	667.70	223.87
4.	Bihar	3324.84	2738.58	2973.19	1183.30
5.	Chhattisgarh	196.31	346.24	307.87	79.21
6.	Goa	8.04	11.84	5.72	4.46
7.	Gujarat	692.77	578.85	433.95	175.55
8.	Haryana	82.26	81.63	68.40	49.25
9.	Himachal Pradesh	29.25	27.65	30.64	22.91
10.	Jammu and Kashmir	53.76	25.91	24.64	0.08
11.	Jharkhand	693.57	515.99	409.30	130.25
12.	Karnataka	482.49	302.67	804.38	181.65
13.	Kerala	237.59	264.18	220.82	115.05

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
14.	Madhya Pradesh	324.18	682.48	388.73	156.20
15.	Maharashtra	1059.35	904.94	1082.78	362.09
16.	Manipur	14.50	15.59	13.52	1.05
17.	Meghalaya	54.05	70.73	52.16	42.63
18.	Mizoram	13.40	12.61	9.90	7.13
19.	Nagaland	50.81	47.40	0.00	NR
20.	Odisha	691.02	628.88	774.54	303.97
21.	Punjab	76.41	62.74	18.83	3.59
22.	Rajasthan	376.43	604.49	456.19	323.15
23.	Sikkim	13.28	10.24	5.40	NR
24.	Tamil Nadu	440.72	453.54	381.45	143.07
25.	Tripura	86.22	149.27	0.00	0.00
26.	Uttar Pradesh	1478.33	1424.35	1011.03	517.74
27.	Uttarakhand	80.62	74.44	60.19	15.76
28.	West Bengal	796.83	854.05	793.49	172.40
29.	Andaman and Nicobar Islands	2.35	2.47	72.58	0.60
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
<b>Total</b>		<b>13465.73</b>	<b>12926.33</b>	<b>12206.83</b>	<b>4811.54</b>

Utilisation of funds is out of the available funds which includes opening balance+centre release+State release+miscellaneous receipts

*State-wise Central funds allocated released and Utilisation under rural development schemes during last three years (2010-11 to 2012-13) and current financial year 2013-14 (up to November, 2013)*

(Rs. in crore)

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
<b>National Social Assistance Programme (NSAP)</b>					
<b>Allocation</b>					
1.	Andhra Pradesh	396.67	409.49	675.63	624.95
2.	Arunachal Pradesh	2.85	5.04	11.39	10.57
3.	Assam	167.87	112.08	225.04	215.84
4.	Bihar	560.02	971.48	1012.17	1323.92
5.	Chhattisgarh	179.52	235.07	230.73	285.51
6.	Goa	0.84	1.29	2.92	2.74

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
7.	Gujarat	58.71	39.98	132.46	131.44
8.	Haryana	53.24	69.30	75.05	77.96
9.	Himachal Pradesh	28.28	29.34	30.98	33.23
10.	Jammu and Kashmir	25.64	23.72	43.09	38.88
11.	Jharkhand	181.66	277.28	182.16	291.99
12.	Karnataka	322.96	397.83	456.49	533.50
13.	Kerala	66.15	85.94	91.64	139.87
14.	Madhya Pradesh	346.86	539.73	543.51	744.54
15.	Maharashtra	285.73	205.06	438.66	722.58
16.	Manipur	11.26	18.94	16.93	23.72
17.	Meghalaya	16.64	14.86	10.62	18.89
18.	Mizoram	7.50	7.93	8.68	8.04
19.	Nagaland	11.64	10.28	16.77	15.35
20.	Odisha	372.88	510.86	743.05	712.95
21.	Punjab	48.45	44.14	57.83	67.39
22.	Rajasthan	4.22	255.38	255.13	312.75
23.	Sikkim	145.07	4.56	2.36	5.74
24.	Tamil Nadu	228.76	319.09	573.50	585.19
25.	Tripura	43.70	39.78	44.92	53.52
26.	Uttar Pradesh	1103.19	1316.79	1639.52	1579.51
27.	Uttarakhand	45.62	75.73	79.05	99.57
28.	West Bengal	394.07	475.05	731.65	831.56
29.	Andaman and Nicobar Islands	0.75	1.98	2.31	2.47
30.	Dadra and Nagar Haveli	2.15	2.38	2.72	2.92
31.	Daman and Diu	0.17	0.32	0.43	0.50
32.	Lakshadweep	0.11	0.22	0.27	0.31
33.	Puducherry	7.39	6.82	8.73	9.99
	<b>Total</b>	<b>5120.57</b>	<b>6557.80</b>	<b>8396.46</b>	<b>9557.90</b>

**Release**

1.	Andhra Pradesh	396.67	409.49	675.63	416.64
2.	Arunachal Pradesh	2.85	5.04	11.39	7.04
3.	Assam	167.87	112.08	225.04	143.89
4.	Bihar	560.02	971.48	1012.17	832.61
5.	Chhattisgarh	179.52	235.07	230.73	190.35

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
6.	Goa	0.34	1.29	2.92	0.00
7.	Gujarat	58.71	89.98	132.46	120.96
8.	Haryana	53.24	69.30	75.05	51.97
9.	Himachal Pradesh	28.28	29.34	30.98	22.16
10.	Jammu and Kashmir	25.64	23.72	28.21	25.92
11.	Jharkhand	181.66	277.23	132.16	194.67
12.	Karnataka	322.96	397.83	456.49	355.68
13.	Kerala	66.15	85.94	91.64	93.25
14.	Madhya Pradesh	346.86	539.73	543.51	496.35
15.	Maharashtra	235.73	205.06	438.66	0.00
16.	Manipur	11.26	18.94	10.44	15.81
17.	Meghalaya	16.64	14.86	10.62	12.59
18.	Mizoram	7.50	7.93	8.68	5.36
19.	Nagaland	11.64	10.28	10.49	10.24
20.	Odisha	372.88	510.86	743.05	475.31
21.	Punjab	48.45	44.14	57.83	44.93
22.	Rajasthan	4.22	255.38	255.13	208.51
23.	Sikkim	145.07	4.56	2.36	3.82
24.	Tamil Nadu	228.76	319.09	573.50	390.13
25.	Tripura	43.70	39.78	44.92	35.67
26.	Uttar Pradesh	1103.19	1316.79	1110.27	1053.02
27.	Uttarakhand	45.62	75.78	79.05	66.37
28.	West Bengal	394.07	475.05	781.65	554.37
29.	Andaman and Nicobar Islands	0.75	1.98	1.74	0.00
30.	Dadra and Nagar Haveli	2.15	2.38	2.04	0.00
31.	Daman and Diu	0.17	0.32	0.33	0.00
32.	Lakshadweep	0.11	0.22	0.21	0.00
33.	Puducherry	7.39	6.82	8.73	2.50
Total		5120.57	6557.80	7838.10	5880.12

**Utilisation**

1.	Andhra Pradesh	356.85	514.71	655.96	457.52
2.	Arunachal Pradesh	4.62	6.05	5.95	0.00
3.	Assam	117.18	168.76	87.82	0.00
4.	Bihar	680.93	751.36	647.99	575.72
5.	Chhattisgarh	134.90	205.18	224.36	85.91

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
6.	Goa	1.87	0.00	0.35	0.03
7.	Gujarat	77.29	83.45	101.72	29.16
8.	Haryana	48.50	74.04	55.80	26.87
9.	Himachal Pradesh	26.73	27.96	36.00	26.93
10.	Jammu and Kashmir	33.33	32.80	28.28	0.00
11.	Jharkhand	218.19	228.34	233.55	98.30
12.	Karnataka	310.70	374.49	473.90	0.00
13.	Kerala	45.05	87.19	154.23	92.24
14.	Madhya Pradesh	390.85	428.57	510.29	145.29
15.	Maharashtra	351.84	295.67	293.53	178.72
16.	Manipur	22.12	13.74	15.18	0.00
17.	Meghalaya	14.48	14.92	10.69	6.67
18.	Mizoram	7.05	8.37	5.77	4.24
19.	Nagaland	11.64	13.16	10.49	5.24
20.	Odisha	413.78	364.53	736.41	477.55
21.	Punjab	42.37	43.66	35.07	0.62
22.	Rajasthan	2.31	230.35	247.76	197.99
23.	Sikkim	163.40	3.71	5.62	0.00
24.	Tamil Nadu	311.52	392.68	385.51	338.88
25.	Tripura	37.14	33.17	54.03	5.90
26.	Uttar Pradesh	962.28	1087.42	1096.09	315.40
27.	Uttarakhand	52.34	68.03	79.28	27.91
28.	West Bengal	371.86	584.11	714.59	104.68
29.	Andaman and Nicobar Islands	0.75	1.98	0.10	0.00
30.	Dadra and Nagar Haveli	2.15	2.38	0.00	0.00
31.	Daman and Diu	0.17	0.32	0.00	10.76
32.	Lakshadweep	0.11	0.22	0.00	0.00
33.	Puducherry	7.39	6.82	4.36	2.50
	<b>Total</b>	<b>5276.66</b>	<b>6153.63</b>	<b>6910.69</b>	<b>3215.02</b>

**Integrated Waterhed Management Programme (IWMP)****Release**

1.	Andhra Pradesh	119.80	160.94	125.14	133.25
2.	Arunachal Pradesh	20.08	22.09	15.97	110.83
3.	Assam	40.82	37.53	42.97	116.60
4.	Bihar	0.00	3.00	12.80	15.42

Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
5.	Chhattisgarh	50.38	62.37	0.00	26.00
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	161.73	160.71	329.24	0.00
8.	Haryana	0.00	11.63	5.23	14.20
9.	Himachal Pradesh	57.77	48.93	8.02	46.08
10.	Jammu and Kashmir	0.00	0.00	38.27	0.00
11.	Jharkhand	24.10	15.70	48.17	0.00
12.	Karnataka	70.96	127.41	334.55	311.87
13.	Kerala	11.01	10.81	4.81	0.00
14.	Madhya Pradesh	113.25	108.60	128.30	135.57
15.	Maharashtra	208.44	378.69	501.60	180.35
16.	Manipur	10.37	15.33	33.75	30.28
17.	Meghalaya	9.88	12.87	37.43	28.06
18.	Mizoram	17.14	5.84	16.44	69.18
19.	Nagaland	26.71	59.42	76.42	72.43
20.	Odisha	73.47	77.53	89.70	136.91
21.	Punjab	3.15	8.44	14.89	0.00
22.	Rajasthan	257.47	318.33	424.53	0.00
23.	Sikkim	3.88	1.15	8.13	0.00
24.	Tamil Nadu	60.16	17.57	227.77	116.40
25.	Tripura	8.16	18.17	24.02	24.33
26.	Uttar Pradesh	132.13	164.46	128.43	88.09
27.	Uttarakhand	15.97	2.34	4.22	0.00
28.	West Bengal	0.00	16.06	40.31	0.00
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
	<b>Total</b>	<b>1496.83</b>	<b>1865.92</b>	<b>2721.16</b>	<b>1655.85</b>

**Expenditure**

1.	Andhra Pradesh	8.71	90.71	232.43	104.2
2.	Arunachal Pradesh	19.963	3.69	36.91	70.31
3.	Assam	13.285	20.087	37.872	68.833
4.	Bihar	0	0	4.41	5.27



Sl. No.	Name of States	2010-11	2011-12	2012-13	2013-14
5.	Chhattisgarh	11.24	20.99	38.04	10.94
6.	Goa	0	0	0	0
7.	Gujarat	20.76	63.51	154.24	307.95
8.	Haryana	0	0	8.87	1.81
9.	Himachal Pradesh	2.83	17.27	39.55	31.7
10.	Jammu and Kashmir	0	0	1.86	23.99
11.	Jharkhand	5.48	16	20.76	22.39
12.	Karnataka	29.22	152.44	450.51	293.45
13.	Kerala	0	1.61	3.61	8.12
14.	Madhya Pradesh	7.74	94.14	160.16	136.94
15.	Maharashtra	10.88	82.62	362.6	525.08
16.	Manipur	0.001	7.909	17.083	11.437
17.	Meghalaya	9.631	11.973	11.64	47.835
18.	Mizoram	5.057	23.462	18.984	10.544
19.	Nagaland	31.939	63.517	82.1	93.368
20.	Odisha	17.087	39.33	88.121	72.95
21.	Punjab	1.99	7.29	4.43	4.44
22.	Rajasthan	22.109	86.72	217.854	157.373
23.	Sikkim	0.814	2.775	1.751	3.747
24.	Tamil Nadu	15.89	38.92	146.14	95.27
25.	Tripura	6.39	3.525	28.257	31.053
26.	Uttar Pradesh	80.62	55.38	103.56	197.79
27.	Uttarakhand	0	1.14	5.85	5.61
28.	West Bengal	0	0	0.93	12.17
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
30.	Dadra and Nagar Haveli	0.00	0.00	0.00	0.00
31.	Daman and Diu	0.00	0.00	0.00	0.00
32.	Lakshadweep	0.00	0.00	0.00	0.00
33.	Puducherry	0.00	0.00	0.00	0.00
Total		321.64	910.01	2278.52	2359.68

Utilisation of funds is out of the available funds which includes opening balance+centre release+State release+miscellaneous receipts

*IWMP*: is demand/project base scheme, State-wise allocation is not made and instalments are released after qualifying expenditure norms.

*State-wise Central funds allocated released and utilisation under rural development schemes during last three year (2011-12 to 2012-13) and current financial year 2013-14 (up to November, 2013)*

(Rs. in crore)

Sl. No.	Name of States	National Rural Livelihood Mission (NRLM)								
		Allocation			Release			Expenditure		
		2011-12	2012-13	2013-14	2011-12	2012-13	2013-14	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	114.72	116.23	234.66	63.06	155.40	134.25	144.11	193.43	139.86
2.	Arunachal Pradesh			7.93		152.05	3.58			0.00
3.	Assam			188.97		0.00	87.75		53.04	45.78
4.	Bihar	272.91	276.49	196.16	221.62	207.94	30.61	146.39	63.64	56.05
5.	Chhattisgarh		61.41	44.05		92.29	34.37		86.81	24.64
6.	Goa			3.07		0.00	0.00			0.00
7.	Gujarat		43.75	32.01		41.20	4.91		85.76	3.80
8.	Haryana			20.28			7.31			2.15
9.	Himachal Pradesh			9.66			3.94			0.00
10.	Jammu and Kashmir			10.14			9.56			0.41
11.	Jharkhand		104.25	74.23		63.33	35.38		58.91	12.96
12.	Karnataka			94.89		0.78	59.12			1.97
13.	Kerala		39.38	45.37	1.00	38.11	25.13		16.44	5.84
14.	Madhya Pradesh		131.56	93.05		197.04	74.91		163.71	47.64
15.	Maharashtra		173.49	128.66		138.79	104.31		170.41	33.45
16.	Manipur			13.28		128.79	0.00			0.00
17.	Meghalaya		12.16	14.62			6.40			0.00
18.	Mizoram		2.81	4.72		1.40	2.36			1.02
19.	Nagaland		8.34	10.46			5.01			1.53
20.	Odisha		132.94	106.55			49.43		94.77	8.40
21.	Punjab		12.51	10.20			4.94			1.06
22.	Rajasthan		66.64	52.76		48.26	9.74		124.33	1.76
23.	Sikkim			4.59			0.00			0.00
24.	Tamil Nadu		102.77	116.79		131.11	72.54		17.13	24.66
25.	Tripura			26.43			2.57			0.00
26.	Uttar Pradesh			287.47		2.00	83.50			0.78
27.	Uttarakhand			16.34			0.00			0.00
28.	West Bengal			115.58		1.55	94.09		0.44	3.24

1	2	3	4	5	6	7	8	9	10	11
29.	Andaman and Nicobar Islands			0.57			0.00			0.00
30.	Dadra and Nagar Haveli			0.25			0.00			0.00
31.	Daman and Diu			0.25			0.00			0.00
32.	Lakshadweep			0.26			0.00			0.00
33.	Puducherry			4.75			0.00			0.00
	Total	387.63	1284.73	1969.00	285.68	1400.04	945.71	290.50	1128.82	416.99

[English]

### Review of NRDWP

1319. SHRI RAJU SHETTI:  
SHRI KIRTI AZAD:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government has recently reviewed the National Rural Drinking Water Programme (NRDWP);

(b) if so, the details and the outcome thereof;

(c) the achievements made under this programme during each of the last three years and the current year, State-wise;

(d) whether a large population of villages covered under this programme are still deprived of safe drinking water;

(e) if so, the details thereof along with the corrective steps taken in this regard; and

(f) the details of funds released and utilized under this programme during each of the last three years and the current year, State/UTs-wise?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSIKH SOLANKI): (a) and (b) Yes Madam. The Ministry of Drinking Water and Sanitation reviews the implementation of the National Rural Drinking Water Programme (NRDWP) periodically by conducting national and regional review meetings and video conferences with the State Government officers dealing with rural water

supply. A conference of State Ministers, State Secretaries in charge of Rural Water Supply was conducted on 18th & 19th February 2013 which was chaired by Minister in charge of Drinking Water & Sanitation to review the performance of NRDWP as well as to discuss the issues faced by States in the implementation of the programme.

Another Conference of State Secretaries and Engineering in Chiefs in-charge of Rural Drinking Water Supply and Sanitation of all States was held on 29th November, 2013 wherein the progress achieved under NRDWP was reviewed.

Senior Officers/ Technical Officers of the Ministry also visit the States to observe the progress of implementation of the programme. The review meetings and visits provide information about the implementation of the Programme and enable the Government of India and State Governments to focus on the areas where progress is lacking. Some of the observations/suggestions made in the review meeting are as follows;

- (i) States need to accelerate utilization of funds under NRDWP.
- (ii) Coverage of quality affected habitations and partially covered habitations needs to be prioritized.
- (iii) Use of Support funds released under NRDWP to States has to be increased to improve the quality of the programme.
- (iv) Schemes which are ongoing for more than three years should be completed before taking up new schemes.

- (v) States should implement all components of the NRDWP programme in synchronized manner and should not show lethargy in implementation of certain difficult components.
- (vi) States need to concentrate on provision of piped water supply in rural areas.
- (vii) States need to plan for increasing service level of drinking water supply in rural areas to 55 litres per capita per day.
- (viii) States need to plan for a conjoint approach for coverage of rural areas with water supply and sanitation.
- (c) The State/UT achievements made under the National Rural Drinking Water Programme during the last three years and current year is given in the enclosed Statement-I.

(d) and (e) As reported by the States in the online Integrated Management Information System of this Ministry, out of the total rural habitation of 16,92,251 (87 crore Rural Population), 1161018 habitations (59.14 crore population) are fully covered, 4,48,439 habitations (23.37 crore population) partially covered and only 82,794 habitations (4.49 crore population) are quality affected with chemical containments. The State-wise/UT-wise details are given in the enclosed Statement-II. Under NRDWP the Government of India has given priority to cover quality affected habitations with provision of safe drinking water. In this regard up to 67% of allocation to States can be utilized for coverage of quality affected habitations with safe drinking water. A budgetary allocation of Rs. 1,000 crore has been made for NRDWP in 2013-14.

(f) A Statement showing State/UT wise details of financial progress under NRDWP for last three year and current year is given in the enclosed Statement-III.

#### **Statement-I**

##### *Physical Target and Coverage from 2010-11 to 2013-14*

Sl. No.	State/UTs	2010-11		2011-12		2012-13		2013-14*	
		Target	Coverage	Target	Coverage	Target	Coverage	Target	Coverage
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	6673	6971	5634	6183	5266	5699	5798	2275
2.	Bihar	18749	14221	15810	11243	15015	10960	13832	3762
3.	Chhattisgarh	9948	7847	8409	7977	10562	9111	10700	2508
4.	Goa	0	0	0		0	0	0	0
5.	Gujarat	1100	1079	1125	1165	1020	1856	1050	1868
6.	Haryana	1007	752	862	859	950	895	818	247
7.	Himachal Pradesh	5000	5094	2557	2558	2530	2650	2500	1336
8.	Jammu and Kashmir	962	903	923	536	1067	1153	955	166
9.	Jharkhand	1099	11399	19110	17425	16546	17335	12132	5353
10.	Karnataka	8750	6130	9000	8757	8245	13284	10378	3015
11.	Kerala	744	405	824	419	696	668	924	89
12.	Madhya Pradesh	13300	13937	16715	15644	16985	17483	13050	5931
13.	Maharashtra	9745	8987	6407	6364	5754	4637	4713	1042
14.	Odisha	5494	7525	4725	6782	9116	19484	13500	6689
15.	Punjab	2023	1658	1630	643	1473	617	1939	237

1	2	3	4	5	6	7	8	9	10
16.	Rajasthan	7764	7254	6073	7885	2569	3943	2990	960
17.	Tamil Nadu	8009	7039	6000	6000	6460	7203	6000	586
18.	Uttar Pradesh	2142	1879	23300	23134	24000	23727	25000	321
19.	Uttarakhand	1565	1324	1341	1102	1075	983	1083	443
20.	West Bengal	6630	5967	6094	4619	2469	4236	4600	690
21.	Arunachal Pradesh	534	601	300	415	292	358	304	46
22.	Assam	8157	6467	6073	6601	7230	7110	7175	1128
23.	Manipur	330	227	330	234	250	197	250	89
24.	Meghalaya	840	380	535	510	580	510	616	22
25.	Mizoram	124	121	125	122	57	5	45	23
26.	Nagaland	105	128	85	116	101	178	85	81
27.	Sikkim	175	100	200	50	270	101	200	26
28.	Tripura	825	976	982	1024	1052	1323	1178	598
29.	Andaman and Nicobar Islands	8	8			0	0	0	0
30.	Chandigarh					0	0	0	0
31.	Dadra and Nagar Haveli					0	0	0	0
32.	Daman and Diu					0	0	0	0
33.	Delhi					0	0	0	0
34.	Lakshadweep	10	10			0	0	0	0
35.	Puducherry		12			30	0	23	0
Total		121812	119401	145169	138367	141660	155706	141838	39531

\*As reported by States on online IMIS as on 30.11.2013

### Statement-II

*Status of Coverage of Habitations and Population with 40 ipcd water as on 01.04.2013*

(Population in lakhs)

Sl. No.	State	Total		Fully Covered		Partially Covered		Quality Affected	
		No of Habitation	Population	No of Habitation	Population	No of Habitation	Population	No of Habitation	Population
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	72176	601.81	38016	267.7	30611	282.97	3549	51.13
2.	Bihar	107640	904.13	72875	508.21	24178	336.69	10587	59.23
3.	Chhattisgarh	73563	180.84	46814	118.68	21161	48.77	5588	13.4

1	2	3	4	5	6	7	8	9	10
4.	Goa	347	7.55	345	7.54	2	0.01	0	0
5.	Gujarat	34415	360.72	33805	353.27	403	3.8	207	3.65
6.	Haryana	7336	168.86	6911	159.59	414	8.92	11	0.34
7.	Himachal Pradesh	53604	62.99	37709	46.46	15895	16.54	0	0
8.	Jammu and Kashmir	15613	118.19	9457	70.32	6156	47.87	0	0
9.	Jharkhand	119667	238.59	77338	184.74	42257	53.7	72	0.14
10.	Karnataka	59753	384.25	24906	180	31640	174.65	3207	29.6
11.	Kerala	11883	254.71	3517	76.07	7473	159.93	893	18.72
12.	Madhya Pradesh	127169	532.36	116002	464.04	9047	58.83	2120	9.49
13.	Maharashtra	100712	649.95	86276	474.52	13142	147.78	1294	27.66
14.	Odisha	157296	359.38	103552	247.22	44744	86.59	9000	25.56
15.	Punjab	15335	181.18	10641	138.62	4455	39.65	239	2.92
16.	Rajasthan	121133	519.95	69086	292.32	28206	135.61	23841	92.02
17.	Tamil Nadu	98179	365	76591	276.53	21102	86.29	486	2.18
18.	Uttar Pradesh	260110	1570.42	259298	1563.4	26	0.18	786	6.84
19.	Uttarakhand	39142	70.62	2483	3.78	36620	65.64	39	1.21
20.	West Bengal	98120	776.6	38627	324.83	56786	408.03	2707	43.74
21.	Arunachal Pradesh	5612	10.24	690	1.85	4808	8.06	114	0.33
22.	Assam	87888	268.8	38372	112.99	36637	111.57	12879	44.24
23.	Manipur	2870	24.79	1627	13.04	1243	11.75	0	0
24.	Meghalaya	9326	23.33	1821	5.03	7415	17.99	90	0.3
25.	Mizoram	777	5.23	472	3.25	305	1.98	0	0
26.	Nagaland	1500	17.46	392	4.97	1035	12	73	0.49
27.	Sikkim	2084	4.47	502	1.03	1582	3.44	0	0
28.	Tripura	8132	28.13	2458	9.91	671	2.47	5003	15.75
29.	Andaman and Nicobar Islands	503	2.57	307	2.3	196	0.27	0	0
30.	Chandigarh	18	0.81	0	0	18	0.81	0	0
31.	Dadra and Nagar Haveli	70	1.69	0	0	70	1.69	0	0
32.	Daman and Diu	21	0.78	0	0	21	0.78	0	0
33.	Delhi	0	0	0	0	0	0	0	0
34.	Lakshadweep	9	0.51	0	0	9	0.51	0	0
35.	Puducherry	248	3.58	128	1.99	111	1.43	9	0.17
Total		1692251	8700.49	1161018	5914.2	448439	2337.2	82794	449.11

**Statement-III***Opening Balance, Allocation, Release and Expenditure under NRDWP during last three years and current year*

(Rs in crore)

Sl. No.	State/UT	2010-11				2011-12			
		O.B.	Alloc.	Rel.	Expdn.	O.B.	Alloc.	Rel.	Expdn.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	149.79	491.02	558.74	423.38	285.20	546.32	462.47	446.37
2.	Bihar	578.10	341.46	170.73	425.91	322.92	374.98	330.02	367.30
3.	Chhattisgarh	56.36	130.27	122.01	97.77	82.13	143.57	139.06	141.12
4.	Goa	3.08	5.34	0.00	1.16	1.92	5.20	5.01	1.16
5.	Gujarat	70.10	542.67	609.10	527.29	180.09	478.89	571.05	467.70
6.	Haryana	75.62	233.69	276.90	201.57	150.95	210.51	237.74	344.71
7.	Himachal Pradesh	31.60	133.71	194.37	165.59	60.38	131.47	146.03	145.97
8.	Jammu and Kashmir	258.66	449.22	468.91	506.52	233.69	436.21	420.42	507.07
9.	Jharkhand	89.82	165.93	129.95	128.19	91.63	162.52	148.17	169.84
10.	Karnataka	19139	644.92	703.80	573.93	328.21	687.11	667.78	782.85
11.	Kerala	4.15	144.28	159.83	137.97	27.84	144.43	113.39	126.98
12.	Madhya Pradesh	58.95	399.04	388.33	324.94	122.34	371.97	292.78	379.30
13.	Maharashtra	232.44	733.27	718.42	713.79	237.06	728.35	718.35	642.20
14.	Odisha	61.62	204.88	294.76	211.11	148.71	206.55	171.05	239.60
15.	Punjab	4.02	82.21	106.59	108.93	1.68	88.02	123.44	122.32
16.	Rajasthan	348.43	1165.44	1099.48	852.82	595.09	1083.57	1153.76	1429.18
17.	Tamil Nadu	5.93	316.91	393.53	303.41	96.05	330.04	429.55	287.60
18.	Uttar Pradesh	189.78	899.12	848.68	933.28	105.18	843.30	802.32	754.20
19.	Uttarakhand	103.92	139.39	136.41	55.44	184.89	136.54	75.57	118.65
20.	West Bengal	375.75	418.03	499.19	363.31	444.85	343.60	342.51	521.41
21.	Arunachal Pradesh	12.02	123.35	199.99	176.46	36.79	120.56	184.83	214.31
22.	Assam	59.32	449.64	487.48	480.55	69.94	435.58	522.44	468.61
23.	Manipur	25.22	54.61	52.77	69.27	8.72	53.39	47.60	47.03
24.	Meghalaya	11.56	63.48	84.88	70.47	26.11	61.67	95.89	85.44
25.	Mizoram	21.38	46.00	61.58	58.02	24.94	39.67	38.83	54.03
26.	Nagaland	5.10	79.51	77.52	80.63	1.99	81.68	80.91	81.82
27.	Sikkim	0.59	26.24	23.20	19.27	4.78	28.10	69.19	24.49
28.	Tripura	19.18	57.17	74.66	67.20	27.53	56.20	83.86	108.39

1	2	3	4	5	6	7	8	9	10
29.	Andaman and Nicobar Islands	0.00	1.01	0.00		0.00	0.00	0.00	
30.	Chandigarh	0.00	0.40			0.00	0.00	0.00	
31.	Dadra and Nagar Haveli	0.00	1.09	0.00		0.00	0.00	0.00	
32.	Daman and Diu	0.00	0.61	0.00		0.00	0.00	0.00	
33.	Delhi	0.00	4.31	0.00		0.00	0.00	0.00	
34.	Lakshadweep	0.00	0.24	0.00		0.00	0.00	0.00	
35.	Puducherry	0.00	1.54	0.00		0.00	0.00	0.00	
Total		3043.88	8550.00	8941.81	8078.18	3901.61	8330.00	8474.02	9079.65

*Opening Balance, Allocation, Release and Expenditure under NRDWP during last three years and current year*

(Rs in crore)

Sl. No.	State/UT	2012-13				2013-14*			
		O.B.	Alloc	Rel.	Expdn.	O.B.	Alloc	Rel.	Expdn.
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	301.3	563.39	485.14	672.82	113.62	551.19	262.46	300.43
2.	Bihar	285.65	484.24	224.3	293.09	217.82	440.01	113.24	115.91
3.	Chhattisgarh	80.82	168.89	148.64	162.85	67.61	141.75	65.4	76.27
4.	Goa	5.91	6.07	0.03	0	5.95	5.94	0	0
5.	Gujarat	327.59	578.29	717.47	797.93	247.13	526.96	267.57	207.8
6.	Haryana	43.98	250.24	313.41	275.54	85.59	241.80	119.56	152.13
7.	Himachal Pradesh	61.94	153.59	129.9	124.06	67.78	148.69	0	23.16
8.	Jammu and Kashmir	147.04	510.76	474.5	488.09	141.95	499.44	234.63	184.86
9.	Jharkhand	74.31	191.86	243.43	204.87	122.36	185.23	95.83	109.04
10.	Karnataka	213.14	922.67	869.24	874.78	256.64	668.60	327.83	250.9
11.	Kerala	16.08	193.59	249.04	193.62	93.31	165.13	77.54	98.65
12.	Madhya Pradesh	35.82	447.33	539.56	426.56	148.82	428.70	215.66	216.57
13.	Maharashtra	320.1	897.96	846.48	614.32	552.26	766.32	26.8	169.45
14.	Odisha	84.34	243.91	210.58	249.39	67.61	233.25	106.69	89.56
15.	Punjab	3	101.9	144.27	121.22	26.04	88.29	83.23	38.96
16.	Rajasthan	319.68	1352.54	1411.36	1314.18	416.86	1317.56	1237.92	674.22
17.	Tamil Nadu	240.27	394.82	570.17	625	185.44	287.80	181.12	257.55
18.	Uttar Pradesh	159.9	1060871	980.06	600.77	539.18	860.55	410.42	434.44
19.	Uttarakhand	141.74	159.74	74.28	139.62	76.41	154.82	86.49	8.65



1	2	3	4	5	6	7	8	9	10
20.	West Bengal	265.96	523.53	502.36	574.54	298.68	453.29	230.05	348.07
21.	Arunachal Pradesh	9.21	145.32	223.22	220.98	11.46	142.18	91.83	49.36
22.	Assam	127.51	525.71	659.21	594.02	199.82	506.21	243.28	368.79
23.	Manipur	9.29	69.99	66.21	59.11	16.38	63.12	16.27	4.54
24.	Meghalaya	36.83	73.96	97.61	101.44	34.12	72.67	37.44	36.52
25.	Mizoram	9.74	48.35	47.92	32.87	25.8	41.27	14.85	2.64
26.	Nagaland	1.1	110.25	110.2	108.56	3.69	59.86	35.84	27.21
27.	Sikkim	49.71	36.69	32.36	38.89	44.95	17.86	17.85	40.5
28.	Tripura	4.03	70.66	100.59	99.36	6.27	63.68	63.29	32.39
29.	Andaman and Nicobar Islands	0	1.15	0.78	0	0.78	1.12	0.03	0
30.	Chandigarh	0	0	0	0	0	0.00	0	0
31.	Dadra and Nagar Haveli	0	0	0	0	0	0.00	0	0
32.	Daman and Diu	0	0	0	0	0	0.00	0	0
33.	Delhi	0	0	0	0	0	0.00	0	0
34.	Lakshadweep	0	0	0	0	0	0.00	0	0
35.	Puducherry	0	1.75	0.88	0	0.88	1.71	0.06	0
Total		3375.99	10290.02	10473.2	10008.48	4075.21	9135.00	4663.18	4318.57

\*As on 30.11.2013

**Fire Accidents**

1320. SHRI BHARTRUHARI MAHTAB:  
 PROF. RANJAN PRASAD YADAV:  
 SHRI NAMA NAGESWARA RAO:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of train fire incidents during the last three years, year and train-wise;

(b) the number of passengers killed, train-wise and losses incurred as a result thereof;

(c) the inquiries conducted to determine the reasons behind such incidents and preventive steps taken thereof; and

(d) whether trains have been provided with latest fire-fighting equipment, if so, the details thereof, zone-wise and the funds spent for this purpose during the Eleventh and Twelfth Five Year Plan period and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) The details are as under:

Year	Number of Train Fire Incidents	Number of Passengers Killed	Cost of damages	Type of Trains involved
2010-11	2	Nil	Rs 1.04 crores	Passenger trains
2011-12	4	9	Rs 2.84 crores	Passenger trains
2012-13	8	30	Rs 7.18 crores	Passenger trains

(c) Out of the total 14 Train Fire Incidents reported during the given period, inquiries were conducted at the level of Commissioner Railway Safety in 6 cases and the rest departmentally.

Railways have taken various measures to prevent incident of fire in trains, which include the followings:-

- Indian Railways have always endeavoured to enhance fire worthiness of coaches by using fire retardant furnishing materials to mitigate effect of fire such as Compreg Board/PVC for coach flooring, laminated sheets for roof, ceiling wall and partition paneling, Renexe and cushioning material for seats and berths, Fibre Reinforced Plastic (FRP) Windows and UIC Vestibule, etc.
- Railways have also taken measures to prevent fire due to electrical short circuits in coaches, which include (a) three levels of protection in non AC coaches in case of short circuit, (b) separation of positive and negative wires, (c) use of fire retardant material in all electrical items.
- With a view to improve fire safety in running trains, a pilot project for provision of Comprehensive Fire and Smoke Detection System has been taken up in one rake of Rajdhani Express. Similar automatic fire alarm system in 20 more rakes for extended field trails has also been decided. The system will provide advance warning in case of any fire hazard in running train and thus enable the passengers to protect them from fire.
- Guard-cum-Brake Van and AC Coaches in all trains are provided with portable fire extinguishers to cater for emergencies due to fire accidents.
- Detailed instructions have been issued to zonal railways for observance of safe practices in handling of pantry cars and for ensuring periodical inspection of electrical and LPG fittings in the pantry cars.
- Intensive publicity campaigns to prevent the travelling public from carrying inflammable goods are regularly undertaken.

(d) Dry Chemical powder type fire extinguishers are being provided in Trains. These are portable fire extinguishers and easy to use by the on board staff or passengers in case of Emergency. Fire extinguishers are being provided in all Air-conditioned coaches, second class-cum guard and luggage van, Pantry cars and train locomotives. Total fund spent in the 11th and 12th Five

Year Plans on fire extinguishers is around Rs 8.63 crores, a details of which is given as under:

Sl. No.	Railways	Total (Rs. in lakhs)
1.	South East Central	19.82
2.	East Coast	77.82
3.	North East frontier	32.29
4.	Northern	51.81
5.	North Central	27.94
6.	Eastern	82.00
7.	West Central	18.06
8.	South Central	16.47
9.	South Eastern	89.82
10.	North Eastern	19.20
11.	North Western	9.17
12.	South Western	29.00
13.	Southern	18.70
14.	Western	149.46
15.	Central	131.50
16.	East Central	90.00
Total		863.06 = 8.63 crores

#### Allocation Under MGNREGS

1321. SHRI K. NARAYANA RAO:  
DR. RATTAN SINGH AJNALA:  
DR. KIRIT PREMJBHAI SOLANKI:  
SHRI RAO SAHEB DANVE PATIL:  
SHRI GANESH SINGH:  
DR. P. VENUGOPAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the funding pattern under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) the details of the persons provided employment and MGNREGS in the country during each of the last three years and the current year, State/UTs-wise;

(c) whether the Government proposes to provide mobile phones to the workers under MGNREGS;

(d) if so, the details thereof and the eligibility criteria fixed therefor indicating the total number of beneficiaries likely to be covered there under;

(e) whether to improve quality of assets created under MGNREGS guidelines have been issued recently to State for convergence between MGNREGS and the Pradhan Mantri Gram Sadak Yojana (PMGSY) and if so, the details thereof;

(f) whether the Government has also written to States for convergence between MGNREGS and the National Rural Livelihood Mission (NRLM) to substantially enhance quality of assets being created under MGNREGS;

(g) if so, the details thereof; and

(h) the reaction of various State Governments thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) As per Section 22 of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), 2005 the Central Govt. shares the entire expenditure on payment of wages for unskilled works under the scheme and 75 per cent of material cost of the scheme including payment to skilled

and semi-skilled workers. The State Government has to share 25 per cent of the material cost of the scheme. Administrative cost (6 per cent of wage and material cost) is borne entirely by the Central Government.

(b) The details of the households provided employment under MGNREGA during the last three years and the current year is indicated in the enclosed Statement.

(c) and (d) No, Madam. Does not arise.

(e) Yes Madam. With a view to improving the quality of assets relating to rural connectivity under MGNREGA and to bring in synergy between MGNREGA and Prime Minister Gram Sadak Yojana (PMGSY), guidelines have recently been issued to States for convergence between these two programmes. The convergence covers roadside plantations along the PMGSY roads, maintenance of PMGSY roads after the 5 year period and taking up water conservation structures along the culverts on PMGSY roads.

(f) to (h) Yes, Madam. In order to improve the quality of assets and bring in better participation of people, MGNREGS is to be converged with the activities of Self Help Groups under the National Rural Livelihood Mission (NRLM). 1st Phase of this convergence will be implemented in 212 interior Blocks in (9) States, facilitated by Civil Society Organisations and Self Help Group federations.

#### **Statement**

Sl. No.	States	Households provided employment (in numbers)			
		2010-11	2011-12	2012-13	2013-14 till 03.12.2013
1	2	3	4	5	6
1.	Andhra Pradesh	6200423	4998016	5816077	5067891
2.	Arunachal Pradesh	134527	4443	115869	63556
3.	Assam	1798372	1349078	1234827	845018
4.	Bihar	4738464	1769469	2086394	1254838
5.	Chhattisgarh	2485581	2725027	2637498	1871396
6.	Gujarat	1096223	822080	681028	347306
7.	Haryana	235281	277748	294142	214262
8.	Himachal Pradesh	444247	505467	514461	374428

1	2	3	4	5	6
9.	Jammu and Kashmir	492277	431152	646516	197958
10.	Jharkhand	1987360	1574657	1418470	853525
11.	Karnataka	2224468	1652116	1337800	534276
12.	Kerala	1175816	1416441	1526283	1234223
13.	Madhya Pradesh	4407643	3879959	3497940	1329934
14.	Maharashtra	451169	1504521	1624237	845930
15.	Manipur	433856	356264	456910	320287
16.	Meghalaya	346149	335182	330044	249271
17.	Mizoram	170894	168711	174884	167928
18.	Nagaland	350815	372849	386520	371731
19.	Odisha	2004815	1378597	1599276	1221291
20.	Punjab	278134	245453	240191	216598
21.	Rajasthan	5859667	4522234	4217342	2854295
22.	Sikkim	56401	54684	56634	38963
23.	Tamil Nadu	4969140	6343339	7061409	5674444
24.	Tripura	557055	566770	596530	571947
25.	Uttar Pradesh	6431213	7327738	4947416	4080583
26.	Uttarakhand	542391	469285	439791	181457
27.	West Bengal	4998239	5516968	5817122	3025503
28.	Andaman and Nicobar Islands	17636	19300	12602	9475
29.	Dadra and Nagar Haveli	2290	NR	NR	NR
30.	Daman and Diu	NR	NR	NR	NR
31.	Goa	13897	11167	5056	2302
32.	Lakshadweep	4507	3871	1851	415
33.	Puducherry	38118	42546	41286	34767
34.	Chandigarh	NR	NR	NR	NR
Total		54947068	50645132	49816406	34055798

NR=Not Reported

**Allotment of Land**

pleased to state:

1322. SHRI BHASKARROA BAPURAO PATIL  
KHATGAONKAR

SHRI C. SIVASAMI:

SHRI ANAND PRAKASH PARANJPE:

SHRI N.S.V. CHITTHAN:

SHRI EKNATH MAHADEO GAIKWAD:

(a) whether Union Government has identified  
wastelands that can be exploited for development purposes:

(b) if so, the details thereof, State/UT-wise;

(c) the strategy made to utilize such wastelands  
for development purpose and the timeframe fixed for the  
purpose;

Will the Minister of RURAL DEVELOPMENT be

(d) whether the Union Government has asked the State Governments to allot land to investors/industrialists for uninterrupted industrial and urbanization process; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) No, Sir. The Central Government has not identified wastelands that can be exploited for development purposes. However, as per Wasteland Atlas of India, the State-wise extent of wasteland in the country including barren/desert land is 46.70 million ha. The State/UT wise details are given in the enclosed Statement.

(c) In view of the reply to part (a) & (b) there is no strategy made & time frame fixed for utilizing such wastelands for development purposes.

(d) and (e) The Land and its management falls within the legislative and administrative jurisdiction of the States as provided under Entry No. 18 of the State List (List II) of the Seventh Schedule to the Constitution of India. The role of Central Government in land related matters is only of an advisory and coordinating nature. Accordingly distribution of various categories of land for various purposes is done by the State Governments/UTs as per the provisions/criterion of the respective schemes/programmes implemented for the purpose.

#### **Statement**

*State-wise extent of Wasteland in India as per Wasteland Atlas, 2011*

Sl. No.	State	(Area in million ha.)
1.	Andhra Pradesh	3.73
2.	Arunachal Pradesh	1.49
3.	Assam	0.85
4.	Bihar	0.96
5.	Chhattisgarh	1.15
6.	Goa	0.05
7.	Gujarat	2.01
8.	Haryana	0.21
9.	Himachal Pradesh	2.23
10.	Jammu and Kashmir	7.54

Sl. No.	State	(Area in million ha.)
11.	Jharkhand	1.1
12.	Karnataka	1.3
13.	Kerala	0.24
14.	Madhya Pradesh	4.01
15.	Maharashtra	3.78
16.	Manipur	0.56
17.	Meghalaya	0.41
18.	Mizoram	0.5
19.	Nagaland	0.53
20.	Odisha	1.64
21.	Punjab	0.09
22.	Rajasthan	8.49
23.	Sikkim	0.33
24.	Tamil Nadu	0.87
25.	Tripura	0.1
26.	Union Territory	0.04
27.	Uttar Pradesh	0.99
28.	Uttarakhand	1.29
29.	West Bengal	0.19
Total		46.70

#### **Airport Development Fees**

1323. SHRI EKNATH MAHADEO GAIKWAD:  
SHRI SUBHASH BAPURAO WANKHEDE:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government has decided not to allow Airport Development Fee (ADF) from the airports which are going to be privatized;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government not to charge ADF from passengers using Delhi and Mumbai airports as well?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (c) No, Madam. Govt. of India has established a regulatory body namely, Airports Economic Regulatory Authority (AERA) under an Act of Parliament namely, AERA Act, 2008 to determine tariff and other charges for the aeronautical services rendered at major airports in the country including Delhi and Mumbai airports.

#### **Sub-Standard Food**

1324. SHRI N.S.V. CHITTHAN:  
SHRI ANAND PRAKASH PARANJPE:  
SHRI BHASKARRAO BAPURAO PATIL  
KHATGAONKAR:  
SHRI EKNATH MAHADEO GAIKWAD:  
SHRI P. L. PUNIA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have received many complaints of serving sub-standard food in Rajdhani/Duronto trains;

(b) if so, the details thereof;

(c) whether the Railways have appointed a committee to calculate the realistic prices and redraw the menu rationally in these trains;

(d) if so, the details of the recommendations by the committee; and

(e) the other steps taken by the Railways to undertake periodic audit of quality of services in these trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) It is a continuous endeavour by the Indian Railways to provide good quality hygienic food to Railway passengers. However, about 3861 complaints of sub-standard food have been reported in all trains including Rajdhani/Duronto trains during the period 01.04.2010 till 31.10.2013. Suitable action viz. imposition of fine, warning, termination etc. have been taken against the licensees.

(c) and (d) Yes, Madam. With a view to arrive at the realistic prices, Committees had been nominated by Board to recommend the revised menu and tariff of Rajdhani/Shatabdi/Duronto express trains. The Committees have

scientifically examined all aspects of costing keeping in view the objectives to provide hygienic and affordable meal to the travelling passengers on the premium trains. Based on the reports of the committees, the revised menu & tariff have been issued on 09.10.2013.

(e) To improve the quality of catering services in the trains, a mechanism for monitoring and supervision has been put in place by deploying railway personnel, who check quality and hygiene through regular, surprise and periodical inspections and take corrective action. In addition, regular passenger satisfaction surveys are also conducted. Catering Services Monitoring Cell with a toll free number at national level has been set up for real time redressal of complaints. In case of deficiencies/irregularities in services, punitive actions like imposition of fine, warning, suitable advice and termination of contracts etc. are taken under the new Catering Policy. A transparent contract awarding, management and monitoring procedure has been defined to ensure quality covering provision of third party audit of quality and mandatory ISO (Indian Standards Organization) certification of Base Kitchens.

#### **Cost of Power Generation**

1325. DR. ANUP KUMAR SAHA:  
SHRI FRANCISCO SARDINHA:

Will the Minister of POWER be pleased to state:

(a) the details of the average cost of generation per unit of power in various States as on date and the per unit realisation therefrom;

(b) whether the difference between the average cost of power generation and per unit average tariff collection has increased;

(c) if so, the details thereof; and

(d) the steps taken/being taken by the Government to minimise this difference?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) As per Power Finance Corporation report on "Performance of State Power Utilities for the years 2009-10 to 2011-12" based on the account details provided by the Utilities, the Average Cost of Supply (ACS) per unit of power in various States, the per unit Average Revenue Realised (ARR)

and the difference is given in the enclosed Statement. As regards, the change in difference between the two, the same has increased. The details for the year 2009-10 to 2011-12 is given below:—

	Rs./kWh		
	2009-10	2010-11	2011-12
ACS	3.55	3.97	4.39
ARR (subsidy booked basis)	3.16	3.33	3.68
ARR (subsidy received basis)	2.95	3.30	3.63
Gap (subsidy booked basis)	0.40	0.64	0.70
Gap (subsidy received basis)	0.61	0.67	0.76

(d) The steps taken by the Government to minimize this difference, *inter-alia*, are:

- (i) Promoting use of more efficient super-critical technology in thermal power generation with a view to reduce the cost of fuel required per unit of generation.
- (ii) Tariff Policy notified on 06.01.2006 mandates procurement of power by distribution licensees competitively except

in cases of expansion of existing projects of where there is a State controlled/owned company as an identified developer. For Public Sector projects also, the tariff of all new generation projects is to be decided on the basis of competitive bidding after 5th January, 2011.

- (iii) Improved operational norms in the tariff regulations issued by the Central Electricity Regulatory Commission (CERC) for the period 2009-14.
- (iv) Promotion of higher unit size / plant capacity to reduce capital cost on account of economy of scale.
- (v) Revised mega power project policy issued by Ministry of Power in December, 2009 under which payment of custom duty is exempted for power generating equipments of certain specified capacity of projects and excise duty is also exempted for certain categories of projects.
- (vi) Competitive tariffs have been discovered through tariff based competitive bidding for procurement of power for which the bidding documents have been provided by the Ministry.

#### Statement

Region	State	Utility	ACS	Avg Revenue (Subsidy Booked basis)	Avg Revenue (Subsidy Recd basis)	Gap (subsidy booked basis)	Gap (subsidy recd basis)
1	2	3	4	5	6	7	8
<b>2009-10</b>							
Eastern	Bihar	BSEB	4.14	2.75	2.75	1.39	1.39
	Jharkhand	JSEB	3.40	2.61	2.61	0.79	0.79
	Odisha	CESCO	2.21	1.97	1.97	0.23	0.23
		NESCO	2.10	2.04	2.04	0.06	0.06
		SESCO	1.70	1.52	1.52	0.17	0.17
		WESCO	2.19	2.15	2.15	0.04	0.04
	Sikkim	Sikkim PD	1.40	1.24	1.24	0.16	0.16

1	2	3	4	5	6	7	8
	West Bengal	WBSEDCL	3.23	3.27	3.27	(0.04)	(0.04)
	Eastern Total		3.05	2.71	2.71	0.34	0.34
North Eastern	Arunachal Pradesh	Arunachal PD	5.95	1.61	1.61	4.35	4.35
	Assam	APDCL	4.25	3.56	3.56	0.69	0.69
	Manipur	Manipur PD	4.44	1.74	1.74	2.69	2.69
	Meghalaya	MeSEB MeECL	3.66	3.28	3.28	0.38	0.38
	Mizoram	Mizoram PD	5.75	1.86	1.86	3.90	3.90
	Nagaland	Nagaland PD	3.89	1.78	1.78	2.12	2.12
	Tripura	TSECL	2.84	2.86	2.73	(0.02)	0.10
	North Eastern Total		4.13	3.04	3.02	1.09	1.10
Northern	Delhi	BSES Rajdhani BSES Yamuna NDPL	4.33	4.49	4.49	(0.16)	(0.16)
	Haryana	DHBVNL UHBVNL	3.52	3.15	3.13	0.37	0.40
	Himachal Pradesh	HPSEB HPSEB Ltd.	3.85	3.66	3.66	0.18	0.18
	Jammu and Kashmir	J&K PDD	2.93	0.90	0.90	2.03	2.03
	Punjab	PSEB PSPCL	3.32	3.00	3.00	0.32	0.32
	Rajasthan	AVVNL JDVVNL JVVNL	5.24	5.24	2.30	(0.00)	2.94
			4.57	4.57	2.25	(0.00)	2.32
			4.93	4.93	2.68	(0.00)	2.25
	Uttar Pradesh	DVVN KESCO MVVN Pash VVN Poorv VVN	3.76	2.46	2.46	1.30	1.30
			3.46	2.89	2.89	0.57	0.57
			3.81	2.74	2.74	1.08	1.08
			3.49	2.82	2.82	0.67	0.67
			3.44	2.53	2.53	0.92	0.92
	Uttarakhand	Ut PCL	3.09	2.45	2.45	0.64	0.64
	Northern Total		3.91	3.46	2.97	0.46	0.94
Southern	Andhra Pradesh	APCPDCL APEPDCL	3.08	3.08	2.72	(0.00)	0.36
			3.52	3.54	3.14	(0.02)	0.38



1	2	3	4	5	6	7	8
		APNPDCL	3.32	3.33	2.56	(0.01)	0.77
		APSPDCL	3.63	3.63	2.92	(0.00)	0.71
	Karnataka	BESCOM	3.25	3.26	3.30	(0.01)	(0.05)
		CHESCOM	3.20	3.08	2.55	0.12	0.65
		GESCOM	2.93	2.93	2.93	(0.00)	(0.00)
		HESCOM	3.33	3.09	3.09	0.23	0.23
		MESCOM	3.63	3.67	3.60	(0.03)	0.04
	Kerala	KSEB	3.55	3.69	3.69	(0.14)	(0.14)
	Puducherry	Puducherry PD	2.27	2.10	2.10	0.18	0.18
	Tamil Nadu	TNEB	4.14	2.67	2.67	1.46	1.46
		TANGEDCO					
	Southern Total		3.58	3.09	2.90	0.50	0.69
<b>Western</b>	Chhattisgarh	CSPDCL	2.08	1.93	1.93	0.15	0.15
	Goa	Goa PD	2.44	2.48	2.48	(0.05)	(0.05)
	Gujarat	DGVCL	3.98	4.01	4.01	(0.04)	(0.04)
		MGVCL	3.79	3.82	3.82	(0.03)	(0.03)
		PGVCL	2.70	2.71	2.71	(0.01)	(0.01)
		UGVCL	2.90	2.91	2.91	(0.00)	(0.00)
	Madhya Pradesh	MP Madhya Kshetra VVCL	3.10	2.47	2.47	0.62	0.62
		MP Paschim Kshetra VVCL	3.86	2.81	2.81	1.05	1.05
		MP Purv Kshetra VVCL	3.90	2.82	2.82	1.09	1.09
	Maharashtra	MSEDCL	3.51	3.41	3.41	0.09	0.09
	Western Total		3.26	3.04	3.04	0.21	0.21
	Grand Total		3.55	3.16	2.95	0.40	0.61
<b>2010-11</b>							
Eastern	Bihar	BSEB	4.44	3.24	3.24	1.19	1.19
	Jharkhand	JSEB	3.35	2.64	2.64	0.72	0.72
	Odisha	CESCO	2.67	2.54	2.54	0.12	0.12
		NESCO	2.70	2.56	2.56	0.14	0.14
		SESCO	2.09	2.01	2.01	0.07	0.07
		WESCO	2.65	2.60	2.60	0.06	0.06
	Sikkim	Sikkim PD	1.69	1.06	1.06	0.63	0.63

1	2	3	4	5	6	7	8
	West Bengal	WBSEDCL	3.35	3.39	3.39	(0.04)	(0.04)
	Eastern Total		3.29	2.99	2.99	0.30	0.30
North Eastern	Arunachal Pradesh	Arunachal PD	4.44	1.54	1.54	2.91	2.91
	Assam	APDCL	5.36	4.34	4.34	1.02	1.02
	Manipur	Manipur PD	4.93	1.74	1.74	3.19	3.19
	Meghalaya	MeSEB					
		MeECL	3.08	2.58	2.58	0.50	0.50
	Mizoram	Mizoram PD	5.28	1.66	1.66	3.62	3.62
	Nagaland	Nagaland PD	4.66	1.69	1.69	2.98	2.98
	Tripura	TSECL	3.62	2.62	2.58	1.01	1.04
	North Eastern Total		4.61	3.20	3.19	1.41	1.41
Northern	Delhi	BSES Rajdhani	4.65	5.00	5.00	(0.34)	(0.34)
		BSES Yamuna	4.79	5.01	5.01	(0.22)	(0.22)
		NDPL	4.32	4.69	4.69	(0.36)	(0.36)
	Haryana	DHBVNL	3.94	3.49	3.40	0.45	0.54
		UHBVNL	4.30	4.22	4.22	0.08	0.08
	Himachal Pradesh	HPSEB	4.23	3.46	3.46	0.77	0.77
		HPSEB Ltd.	3.49	3.09	3.09	0.40	0.40
	Jammu and Kashmir	J&K PDD	3.14	1.11	1.11	2.03	2.03
	Punjab	PSEB					
		PSPCL	3.46	3.07	3.07	0.38	0.38
	Rajasthan	AVVNL	7.84	2.77	2.77	5.08	5.08
		JDVVNL	7.03	2.33	2.33	4.71	4.71
		JVVNL	6.69	2.68	2.68	4.01	4.01
	Uttar Pradesh	DVVN	3.84	2.94	2.94	0.90	0.90
		KESCO	3.84	3.22	3.22	0.62	0.62
		MVVN	3.45	3.13	3.13	0.32	0.32
		Pash VVN	3.33	3.18	3.18	0.16	0.16
		Poorv VVN	4.00	2.82	2.82	1.18	1.18
	Uttarakhand	Ut PCL	3.15	2.91	2.91	0.24	0.24
	Northern Total		4.42	3.22	3.22	1.20	1.20
Southern	Andhra Pradesh	APCPDCL	3.40	3.41	3.19	(0.00)	0.22
		APEPDCL	3.84	3.85	3.35	(0.01)	0.49

1	2	3	4	5	6	7	8
		APNPDCL	3.80	3.81	3.46	(0.01)	0.34
		APSPDCL	4.10	4.10	3.84	(0.00)	0.25
	Karnataka	BESCOM	3.60	3.60	3.60	(0.00)	(0.00)
		CHESCOM	3.47	3.51	3.51	(0.04)	(0.04)
		GESCOM	3.70	3.74	3.74	(0.04)	(0.04)
		HESCOM	3.79	3.71	3.71	0.08	0.08
		MESCOM	4.00	4.00	4.00	(0.01)	(0.01)
	Kerala	KSEB	3.74	3.88	3.88	(0.13)	(0.13)
	Puducherry	Puducherry PD	2.82	2.35	2.35	0.47	0.47
	Tamil Nadu	TNEB	4.42	2.98	2.98	1.44	1.44
		TANGEDCO	5.39	3.33	3.33	2.05	2.05
	Southern Total		4.04	3.49	3.39	0.55	0.66
Western	Chhattisgarh	CSPDCL	2.56	2.27	2.27	0.29	0.29
	Goa	Goa PD	2.71	2.50	2.50	0.22	0.22
	Gujarat	DGVCL	4.14	4.21	4.21	(0.07)	(0.07)
		MGVCL	3.80	3.83	3.83	(0.04)	(0.04)
		PGVCL	3.00	3.01	3.01	(0.01)	(0.01)
		UGVCL	3.26	3.27	3.27	(0.01)	(0.01)
	Madhya Pradesh	MP Madhya Kshetra VVCL	3.41	2.91	2.91	0.49	0.49
		MP Paschim Kshetra VVCL	3.60	3.21	3.21	0.40	0.40
		MP Purv Kshetra VVCL	3.82	2.96	2.96	0.86	0.86
	Maharashtra	MSEDCL	3.92	3.82	3.82	0.10	0.10
	Western Total		3.58	3.41	3.41	0.17	0.17
	Grand Total		3.97	3.33	3.30	0.64	0.67

**2011-12**

Eastern	Bihar	BSEB	5.89	4.41	4.41	1.48	1.48
	Jharkhand	JSEB	6.40	3.19	3.19	3.21	3.21
	Odisha	CESCO	3.34	2.98	2.98	0.36	0.36
		NESCO	3.53	3.35	3.35	0.18	0.18
		SESCO	2.45	2.37	2.37	0.08	0.08
		WESCO	3.36	3.28	3.28	0.08	0.08
	Sikkim	Sikkim PD	1.15	2.04	2.04	(0.89)	(0.89)

1	2	3	4	5	6	7	8
	West Bengal	WBSEDCL	4.47	4.50	4.50	(0.03)	(0.03)
	Eastern Total		4.60	3.90	3.90	0.70	0.70
North Eastern	Arunachal Pradesh	Arunachal PD	5.52	1.51	1.51	4.01	4.01
	Assam	APDCL	4.64	3.95	3.70	0.68	0.93
	Manipur	Manipur PD	6.88	1.97	1.97	4.91	4.91
	Meghalaya	MeSEB					
		MeECL	4.30	3.14	3.14	1.16	1.16
	Mizoram	Mizoram PD	5.64	2.42	2.42	3.22	3.22
	Nagaland	Nagaland PD	5.52	2.10	2.10	3.42	3.42
	Tripura	TSECL	4.39	3.13	3.13	1.26	1.26
	North Eastern Total		4.82	3.33	3.19	1.50	1.63
Northern	Delhi	BSES Rajdhani	5.69	5.78	5.78	(0.09)	(0.09)
		BSES Yamuna	5.79	5.84	5.84	(0.04)	(0.04)
		NDPL	5.02	5.46	5.46	(0.44)	(0.44)
	Haryana	DHBVNL	4.41	3.59	3.57	0.82	0.84
		UHBVNL	4.93	3.84	3.84	1.08	1.08
	Himachal Pradesh	HPSEB					
		HPSEB Ltd.	4.53	4.01	4.01	0.52	0.52
	Jammu and Kashmir	J&K PDD	4.03	1.29	1.29	2.74	2.74
	Punjab	PSEB					
		PSPCL	3.97	3.86	3.86	0.11	0.11
	Rajasthan	AVVNL	8.35	3.11	3.11	5.24	5.24
		JDVVNL	6.66	2.73	2.73	3.93	3.93
		JVVNL	6.04	3.12	3.12	2.92	2.92
	Uttar Pradesh	DVVN	3.67	2.73	2.73	0.93	0.93
		KESCO	4.55	3.31	3.31	1.24	1.24
		MVVN	3.80	3.09	3.09	0.72	0.72
		Pash VVN	3.46	3.28	3.28	0.17	0.17
		Poorv VVN	3.88	3.15	3.15	0.74	0.74
	Uttarakhand	Ut PCL	3.47	3.09	3.09	0.39	0.39
	Northern Total		4.75	3.56	3.56	1.19	1.19

1	2	3	4	5	6	7	8	
<b>Southern</b>	Andhra	APCPDCL	4.07	4.07	3.67	(0.00)	0.40	
	Pradesh	APEPDCL	4.24	4.25	3.49	(0.01)	0.75	
		APNPDCL	4.06	4.06	3.41	(0.00)	0.65	
		APSPDCL	4.28	4.28	3.89	(0.00)	0.38	
		Karnataka	BESCOM	3.75	3.81	3.81	(0.06)	(0.06)
	Karnataka	CHESCOM	3.88	3.67	3.42	0.20	0.46	
		GESCOM	3.67	3.65	3.65	0.02	0.02	
		HESCOM	3.85	3.89	3.89	(0.04)	(0.04)	
		MESCOM	4.18	4.20	4.20	(0.02)	(0.02)	
	Kerala	KSEB	3.96	4.08	4.08	(0.12)	(0.12)	
	Puducherry	Puducherry PD	3.18	2.66	2.66	0.51	0.51	
	Tamil Nadu	TNEB						
TANGEDCO		5.40	3.34	3.34	2.06	2.06		
Southern Total			4.42	3.80	3.61	0.62	0.81	
<b>Western</b>	Chhattisgarh	CSPDCL	3.10	2.44	2.44	0.66	0.66	
	Goa	Goa PD	3.11	2.39	2.39	0.72	0.72	
	Gujarat	DGVCL	4.60	4.67	4.67	(0.07)	(0.07)	
		MGVCL	4.08	4.13	4.13	(0.05)	(0.05)	
		PGVCL	3.27	3.27	3.27	(0.01)	(0.01)	
		UGVCL	3.52	3.52	3.52	(0.01)	(0.01)	
	Madhya Pradesh	MP Madhya Kshetra VVCL	3.84	3.05	3.05	0.79	0.79	
		MP Paschim Kshetra VVCL	3.45	3.10	3.10	0.35	0.35	
		MP Purv Kshetra VVCL	4.36	3.37	3.37	0.99	0.99	
		Maharashtra	MSEDCL	4.14	4.14	4.14	0.00	0.00
	Western Total			3.85	3.67	3.67	0.19	0.19
	Grand Total			4.39	3.68	3.63	0.70	0.76

**Welfare Schemes for Minorities**

1326. SHRI K. JAYAPRAKASH HEGDE:  
SHRI SYED SHAHNAWAZ HUSSAIN:  
SHRI RAMEN DEKA:  
SHRI G. M. SIDDESWARA:  
SHRI KADIR RANA:  
SHRI NISHIKANT DUBEY:

SHRI VIKRAMBHAI ARJANBHAI  
MADAM:  
SHRI ABHIJIT MUKHERJEE:  
SHRI JOSE K. MANI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the Communities notified under

section 2 (c) of the National Commission for Minorities Act, 1992;

(b) the details of schemes being implemented by the Union Government for the welfare of minorities in the country and the organisations/institutions identified for the implementation of the schemes, State-wise;

(c) the funds allocated and utilized under the said schemes during each of the last three years and the current year, scheme and State/UT-wise;

(d) the target fixed and achieved under the said schemes during the said period, scheme and State/UT-wise;

(e) whether the Union Government monitors/review the implementation of these schemes for the proper utilisation of funds allocated for the said purpose;

(f) if so, the details thereof;

(g) the details of schemes being implemented/being contemplated by the Union Government for providing education including financial assistance to the students of the minority communities and employment to minorities in future; and

(h) the steps being taken by the Union Government for the effective implementation of welfare schemes for minorities in the country with particular reference to improve the condition of minority women in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) As per SO No. 818 (E), F.No. I/11/93-MC (1) dated 23.10.1993, five communities namely Muslims, Christians, Sikhs, Buddhists & Zoroastrians (Parsis) have been notified as Minority Communities by the Government under Section 2(c) of the National Commission for Minorities Act, 1992.

(b) to (g) The following are the schemes which are being implemented by this Ministry for the welfare of notified minorities:-

- (i) **Multi sectoral Development Programme (MsDP)**-Multi-sectoral Development Programme (MsDP) has been implemented in 90 identified Minority Concentration districts (MCDs) of the country from 2008-09 to 2012-13. These districts were identified on the basis of substantial

minority population and backwardness parameters as per Census 2001. MsDP has been restructured to expand its coverage and make it more effective and focused on the targeted minorities. In the restructured MsDP the unit area of planning has been changed to blocks/towns instead of district for sharper focus on the minority concentration areas. The programme has now identified 710 Blocks & 66 towns for implementation during 12th Plan. Further, clusters of contiguous minority concentration villages (having at least 50% minority population) would also be identified. The State-wise details of infrastructural facilities taken up created under MsDP since its inception upto 30.11.13 is enclosed at Statement-I. The year-wise and State/UT-wise details of fund released/utilised is enclosed at Statement-II.

- (ii) **Pre-matric Scholarship Scheme**- Under this Scheme, scholarships are awarded to minority students up to class X, who have secured not less than 50% marks in the previous final examination and the annual income of their parents/guardian from all sources does not exceed Rs. 1.00 lakh. 30% of the scholarships are earmarked for girl students. The details are given at Statement-III.

- (iii) **Post-matric Scholarship Scheme**- Under this Scheme, scholarships are awarded to minority students from class XI onwards who have secured not less than 50% marks or equivalent grade in the previous final examination and the annual income of whose parents/guardian from all sources does not exceed Rs.2.00 lakh. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-IV.

- (iv) **Merit-cum Means based Scholarship**- The Merit-cum Means based Scholarship Scheme provides financial assistance to the poor and meritorious minority students pursuing professional studies at graduate and post-graduate levels. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-V.

- (v) **Free Coaching and Allied Scheme-** Under this scheme candidates belonging to the minority community are provided financial assistance for coaching in Government and the private sector institutes for imparting free coaching/training for Competitive Exams, Information Technology, remedial coaching and other employment oriented courses. 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-VI.
- (vi) **Maulana Azad National Fellowship-**The objective of the Fellowship is to provide integrated five year fellowships in the form of financial assistance to minority students to pursue higher studies such as M.Phil and Ph.D. The Fellowship covers all Universities/ Institutions recognized by the University Grants Commission (UGC). 30% of the scholarships are earmarked for girl students. The details is given in the enclosed Statement-VII.
- (vii) **Equity Contribution to National Minorities Development & Finance Corporation (NMDFC)-** Under this Scheme, Government contributes equity capital to NMDFC for implementation of its schemes at concessional rates of interest which are *viz.* micro financing scheme, term loan, educational loans, skill development and Mahila Samridhi Yojana etc.
- (viii) **Grant-in-aid to Maulana Azad Education Foundation (MAEF)-**Under this scheme, Grant-in-aid released to MAEF towards its Corpus Fund. MAEF implements the Grant-in-aid to the minority institutions for infrastructure development and distribution of scholarship to the minority girl students studying in classes XI and XII. The expenditure on these schemes is met out of the interest earned on the Corpus Fund.
- (ix) **Computerization of records of State Wakf Boards-** In order to streamline record keeping of the waqf lands, introduce transparency and social audit and to computerize the various functions/processes of the Waqf Boards and to develop a single web based centralized application, computerization of the records of the State Waqf Boards is carried out with the help of Central Financial Assistance.
- (x) **Nai Roshni-** Nai Roshni, the Scheme for Leadership Development of Minority Women for their empowerment. The implementation of this Scheme started from 2012-13. Under the scheme, one week training programmes are organized through Non-Governmental Organizations on various modules like Banking Systems, Government Schemes, Livelihood Skills, Rights of Women, Health and Hygiene etc. During 2012-13, Rs. 15.00 crore were earmarked for training of 40,000 women. Out of that, Rs. 10.45 crore were released to 64 organizations for training of 36,950 women. Further, the proposals which were received late during 2012-13 with recommendations from State Governments were considered during 2013-14, and Rs. 2.81 crore were released to 36 organizations for training of 12250 women in 12 States. During 2013-14, Rs. 15.00 crore have been earmarked for training of 40,000 women. The State-wise list of organizations sanctioned and funds released during 2012-13 and 2013-14 are given in the enclosed Statement-VIII and IX.
- (xi) **Seekho aur Kamao-**Ministry of Minority Affairs has launched "Seekho aur Kamao (Learn and Earn)", a new 100% Central Sector Scheme for Skill Development of minorities. The Scheme aims at upgrading the skills of the minority youths in various modern/traditional vocations depending upon their educational qualification, present economic trends and the market potential, which can earn them a suitable employment or make them suitably skilled to go for self employment. The scheme puts a condition on Project Implementing Agencies (PIAs) to ensure minimum 75% employment of trained youths, out of which 50% should be in organized sector. The target for 2013-14 is to skill 7,500 beneficiaries with an allocation of Rs. 17 crore. A pilot project for 500 minority youths

has already been launched in collaboration with IL&FS Skill Development Corporation at 5 (five) locations namely, Delhi, Kolkata (West Bengal), Bengaluru (Karnataka), Barnala (Punjab) and Shillong (Meghalaya). Ministry has already taken action for empanelment of PIAs. NMDFC has also signed an Memorandum of Understanding (MOU) with Maruti Suzuki India Limited (MSIL) on imparting "Driver's Training to youths belonging to Minority Communities". The drivers training programme has already been launched in Karnataka during November 2013.

Further, Multi-sectoral Development Plan (MsDP) has also been restructured to the effect that at least 10% of the allocation given to the States, would be earmarked for the skill training related activities of minority youth. The target is to skill 60,000 beneficiaries with an allocation of Rs. 125 crore. During 2013-14, project proposals of Rs. 22.98 crore for skill trainings of 17876 persons have been approved.

- (xii) **Padho Pardesh-** Scheme of Interest Subsidy on Educational Loans for Overseas Studies for the students belonging to the Minority Communities. The objective of the scheme is to award interest subsidy to meritorious students belonging to economically weaker sections of notified minority communities so as to provide them better opportunities for higher education abroad and enhance their employability.
- (xiii) **Scheme for Support for Minority Students clearing Prelims conducted by Union Public Service Commission (UPSC), Staff Selection Commission (SSC), State Public Service Commissions etc.-** The objective of the Scheme is to provide financial support to the minority candidates clearing prelims conducted by Union Public Service Commission, Staff Selection Commission and State Public Service Commissions to adequately equip them to compete for appointment to Civil Services in the Union

and the State Governments and to increase the representation of the minorities in the Civil Services by giving direct financial support to candidates clearing Preliminary Examination of Group A and B services conducted by UPSC, SSC and State Public Service Commissions (Gazetted and non-Gazetted posts). The rate of financial assistance is Rs. 50,000/- for Gazetted post and Rs.25,000/- for non-Gazetted post, for minority candidates having family income not exceeding Rs.4.50 lakh per annum. The Scheme has been launched in 2013-14.

- (xiv) **Jiyo Parsi-**, a new Scheme for containing population decline of Parsis in India, has been launched during the current year 2013-14 with the objective to reverse the declining trend of Parsi population by adopting a scientific protocol and structured interventions, to stabilize their population and increase the population of Parsis in India. This Ministry extends financial assistance for outreach programmes/advocacy and fertility treatment as per scheme guidelines. The Scheme is implemented by Ministry and Parzor Foundation with the help of Bombay Parsi Panchayet (BPP) and through the Organizations/Societies/Anjumans and Panchayets of the community concerned in existence for not less than three years.. Financial outlay for 12th Plan is Rs. 10.00 Crore under the scheme. For 2013-14, Rs. 2.00 crore have been earmarked.
- (xv) Strengthening of State Waqf Boards-The JPC in its Ninth Report had recommended that the State Waqf Boards should be given Central Financial Assistance as the present level of assistance provided by the State Governments is not only inadequate but also uneven. The assistance to the State Governments for strengthening their Waqf Boards should result in a more transparent and accountable administration and management of their waqf properties and allow improvement in income generation and attaining self-sufficiency.



This is a Central Sector Scheme for administrative and institutional strengthening of the State Waqf Boards. The Central Assistance amounting to Rs. 32.19 crores is planned to be provided during the 12th Plan Period, *i.e.* during the period the State Waqf Boards are expected to become self-sufficient with surplus income generation. After 12th Plan, no central assistance would be provided and the respective State Governments would have to shoulder the responsibility. The Planning Commission has accorded 'In-Principle' approval of the scheme.

(xvi) **Establishment of National Wakf Development Corporation-**

The Central Government proposes to set up National Waqf Development Corporation (NWDC) which would take up development of the commercially viable waqf properties acting as a specialised financial and development institution. These properties, after development, would generate more income which may be used for the welfare of the minority community. The Corporation would be set up as a Joint Stock Company under the Companies Act, 1956 with an authorized share capital of Rs. 500 crores with initial paid up capital of Rs. 100 crore only. The Cabinet in its meeting held on 25.11.2013 has approved the proposal for setting up of NWDC.

(xvii) **Maulana Azad Medical Aid Scheme-** As per the Budget Speech of the Hon'ble Finance Minister a new Scheme named Maulana Azad Medical Aid scheme (MAMAS) is under process of formulation through which an infirmary/resident doctor would be provided to the educational institutions financially assisted by Maulana Azad Education Foundation. Further, financial assistant would also be given to the poor minority patients who are suffering from life threatening diseases. In the current financial year, a sum of Rs. 100 crore may be allocated to Maulana Azad Education Foundation to initiate the Scheme. Proposal is under submission.

Further this Ministry's Prime Minister's New 15 Point Programme for welfare of minorities is an overarching programme which covers various schemes of different Ministries/ Departments either by earmarking 15% of physical targets/ financial outlays for the minorities or by specific monitoring of flow of benefits/funds to minorities or areas with substantial minority population.

(h) There is a robust mechanism for monitoring the implementation of MsDP. Block Level Committee for MsDP is responsible for monitoring the programme at the block level. The District and State Level Committees for PM's New 15 PP are responsible to review the progress of implementation of the programme at the district and State levels. Further the Empowered Committee at the Centre serves as the oversight Committee and monitors the implementation of the programme at the national level. The progress under MsDP is also reviewed on half yearly basis by the Committee of Secretaries (CoS) along with the PM's New 15 Point Programme. The Committee of Secretaries observations are reviewed by the Union Cabinet on six monthly basis. Monitoring is also done through conferences at the National, Regional, State and District levels as well as through visits of officials to the project sites.

The Scholarship Schemes has been restructured to allow for greater transparency and accountability during processing and sanction. To help evaluation of flow of benefits, disaggregated data for the different minority communities has now been sought from all ministries under the Prime Minister's New 15 Point Programme and the States/UTs have also been requested to provide better and timely feedback. The Scholarship Schemes are reviewed regularly through interaction with the State Governments at regular intervals and field visits by the Ministry officials. The Online Scholarship Management System (OSMS) was introduced for the Merit-cum-Means Scholarship Scheme in 2010-11 has now been extended to Post Matric Scholarship scheme in 2012-13.

Multimedia campaigns *i.e.* publicity through electronic and print media are advertised with greater publicity in Minority Concentration Districts for dissemination of information about the Schemes, and for increasing awareness/coverage among the target beneficiaries of the minorities.

**Statement-I**

*State-wise details of infrastructural facilities created under Multi sectoral Development Programme (MsDP) upto 30.11.13*

Sl. No.	State	IAY Houses	Health Centres	Anganwadi Centres	Hand pumps	Drinking Water Facilities	Additional class rooms	School building	Teaching aid	Lab equip.	Computers in School	ITI building	Polytechnic	Toilet & DW in School	Hostels	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Uttar Pradesh	T	85054	1041	11187	21054	79	1087	203	272	16	110	53	24	1929	28
		A	73907	623	6971	9262		431	13	0	0		6	0	788	2
		WIP	3305	62	1808	1021		185	46	0	0		22	18	38	7
2.	West Bengal	T	55222	946	11013	12486	4557	9484	111	50	60		24	9	794	176
		A	35382	687	6202	6994		5526	34	40	60		1	0	10	14
		WIP	2269	56	934	517		1037	7	0	0		6	3	134	45
3.	Assam	T	89836	133	2077	12096		3566	0	16	50		15	1	294	40
		A	39598	69	469	3402		438	0	0	0		0	0	37	0
		WIP	13944	12	493	330		958	0	0	0		0	0	99	0
4.	Bihar	T	41287	409	4835	2533		2970	94	0	53		3	3	1386	52
		A	15480	76	1310	1190		1071	52	0	34		0	0	404	9
		WIP	16403	90	1772	1196		640	7	0	7		2	0	74	19
5.	Manipur	T	5940	154	75	679		25	375	0	0		1	0	0	35
		A	5940	70	60	422		0	188	0	0		0	0	0	1
		WIP	0	82	15	224		0	183	0	0		1	0	0	11
6.	Haryana	T	2000	6	142	0		183	8	0	0		1	0	0	0
		A	1956	0	71	0		63	6	0	0		0	0	0	0
		WIP	0	6	0	19		32	8	0	1		0	0	0	0
7.	Jharkhand	T	9215	256	1564	7		222	1	1	0		11	3	0	22
		A	8565	158	985	0		1	0	0	0		0	0	0	0
		WIP	472	57	238	0		3	0	1	0		1	0	0	2
8.	Uttarakhand	T	0	24	455	914		69	2	0	0		1	2	17	0
		A	0	0	100	0		0	0	0	0		0	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
		WIP	0	0	124	0		0	0	0	0		0	0	0	0
9	Maharashtra	T	11670	0	626	0		0	0	0	0		0	0	0	14
		A	10471	0	405	0		0	0	0	0		0	0	0	0
		WIP	1028	0	148	0		0	0	0	0		0	0	0	4
10.	Karnataka	T	5900	38	366	0		50	1	0	0		0	0	50	30
		A	3211	20	254	0		44	0	0	0		0	0	0	10
		WIP	942	9	101	0		4	0	0	0		0	0	0	20
11.	Andaman and Nicobar Islands	T	0	0	35	0		0	0	25	0		1	0	0	0
		A	0	0	11	0		0	0	12	0		0	0	0	0
		WIP	0	0	15	0		0	0	13	0		0	0	0	0
12.	Odisha	T	10037	36	293	1	2	193	0	0	10	30	2	0	64	4
		A	4960	4	144	0		11	0	0	0		0	0	42	0
		WIP	780	11	7	0		0	0	0	0		2	0	22	0
13.	Meghalaya	T	5649	19	1022	1864		78	1	0	0		0	0	400	11
		A	4500	0	48	1270		52	0	0	0		0	0	0	3
		WIP	0	0	33	31		2	1	0	0		0	0	0	2
14.	Kerala	T	0	29	0	3	1	195	0	0	0		0	1	0	0
		A	0	10	0	1		38	0	0	0		0	0	0	0
		WIP	0	0	0	2		0	0	0	0		0	1	0	0
15.	Mizoram	T	2758	23	224	24		54	17	0	0		2	0	0	9
		A	2236	16	158	0		31	17	0	0		0	0	0	5
		WIP	0	1	3	14		23	0	0	0		1	0	0	0
16.	Jammu and Kashmir	T	0	0	100	132		22	0	0	0		1	1	0	8
		A	0	0	2	21		10	0	0	0		0	0	0	0
		WIP	0	0	35	61		5	0	0	0		0	0	0	0
17.	Delhi	T	0	5	0	1		100	2	0	4		1	0	19	0
		A	0	0	0	0		0	0	0	0		0	0	10	0
		WIP	0	0	0	1		80	0	0	0		0	0	0	0
18.	Madhya Pradesh	T	1000	0	224	0		0	2	0	0		0	0	0	4
		A	0	0	0	0		0	0	0	0		0	0	0	0
		WIP	750	0	95	0		0	0	0	0		0	0	0	1

19.	Sikkim	T	250	1	56	4		22	12	0	0		0	0	0	0	
		A	0	0	30	0		0	0	0	0	0		0	0	0	0
		WIP	250	0	10	0		11	0	0	0	0		0	0	0	0
20.	Arunachal Pradesh	T	7435	50	651	0	258	447	64	10	14		0	0	44	167	
		A	4359	15	452	0		195	35	5	9		0	0	2	23	
		WIP	1384	18	105	0		43	14	5	1		0	0	0	82	
21.	Andhra Pradesh	T	0	11	70	0	0	349	7	27	0	340	0	0	5	1	
		A															
		WIP															
22.	Tripura	T		11				6								2	
		A															
		WIP															
23.	Punjab	T	23	10	198			73		4							
		A															
		WIP															
24.	Rajasthan	T															
		A															
		WIP															
25.	Gujarat	T															
		A															
		WIP															
26.	Chhattisgarh	T															
		A															
		WIP															
Total		T	333276	3202	35213	52056	5086	19195	900	405	207	480	116	44	5002	603	
		A	210565	1748	17672	22562	0	7911	345	57	103	0	7	0	1293	67	
		WIP	41527	404	5936	3416	0	3023	266	19	9	0	35	22	367	193	

T: Target

A: Achievement (Completed)

WIP: Work in Progress

**Statement-II**

(Rs. in lakh)

Sl. No.	State	2010-11		2011-12		2012-13		2013-14	
		Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished	Released	Utilization as per Reports furnished
1.	Uttar Pradesh	21106.29	16648.87	16027.59	7789.33	23040.62	1922.91	22813.478	the Utilisation Certificates is due by March 2015
2.	West Bengal	23105.55	23100.55	10208.23	8866.79	20055.76	1699.07	30572.571	
3.	Assam	9611.71	9588.32	17859.10		491.17		2944.61	
4.	Bihar	12250.15	9961.46	16152.29	7421.81	8054.41	1814.97	364.8725	
5.	Manipur	371.25	169.01	2655.72	711.82	0.00		2198.59	
6.	Haryana	1186.17	874.26	1140.04	184.35	0.00		651.92	
7.	Jharkhand	5533.46	4657.89	3981.41	1057.60	2255.23		1623.975	
8.	Uttarakhand	2229.65	61.92	194.34		202.88		861.15	
9.	Maharashtra	2953.59	2670.09	490.99	148.39	1085.00		322.24	
10.	Karnataka	2129.39	1850.52	1089.58	715.89	1028.84		0	
11.	Andaman and Nicobar Islands	15.94	15.94	51.27	51.27	25.30	25.30	515.98	
12.	Odisha	1517.24	1147.9	3.73		783.34		1509.44	
13.	Meghalaya	1519.83	1519.8	441.00	441.00	762.33		2	
14.	Kerala	641.63	631.24	744.81	707.75	412.07		1001.27	
15.	Mizoram	1456.78	1459.63	865.09	750.35	721.62	155.51	657.98	
16.	Jammua and Kashmir	0		750.03		0.00		323.363	
17.	Delhi	48.75	48.75	895.98	356.35	203.75		0	
18.	Madhya Pradesh	752.7	278.04			0.00		346.54	

19.	Sikkim	568.879	419.18	526.98		202.38		2
20.	Arunachal Pradesh	4319.499	4319.499	3912.65	2205.476	4801.64	1522.33	3041.045
21.	Andhra Pradesh							1656.01
22.	Tripura							1710.785
23.	Punjab							1059.8
24.	Rajasthan							0
25.	Gujarat							0
26.	Chhattisgarh							0
Grand Total		91318.46	79422.87	77990.82	31408.18	64126.34	7140.09	74179.619

**Statement-III**

*State/UT-wise details Physical and Financial target and achievement under Pre-matric scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	86709	225462	147406	191973	173418	301275	173418	0
2.	Arunachal Pradesh	3836	0	6521	0	7673	0	7673	0
3.	Assam	98109	38259	166785	86159	196218	181267	196218	179264
4.	Bihar	145809	320107	247875	193967	291618	80622	291618	0
5.	Chhattisgarh	9909	6976	16845	12610	19818	18235	19818	20196
6.	Goa	4905		8340	0	9812	0	9812	0
7.	Gujarat	52260	0	88842	0	104520	0	104520	0
8.	Haryana	25709	24823	43705	0	51418	50308	51418	0
9.	Himachal Pradesh	3009	1166	5115	5171	6018	3652	6018	0
10.	Jammu and Kashmir	75309	116571	128026	250983	150618	225646	150618	0
11.	Jharkhand	51909	26107	88245	51082	103818	45878	103818	0
12.	Karnataka	83209	314508	141457	426813	166418	416243	166418	399644
13.	Kerala	146900	563560	249731	696630	293800	944918	293800	884682
14.	Madhya Pradesh	46209	61052	78555	135932	92418	129672	92418	0
15.	Maharashtra	183638	545201	312187	701343	367276	788973	367276	785177
16.	Manipur	9855		16753	9438	19708	32279	19708	0
17.	Meghalaya	18255	12846	31032	17781	36508	19945	36508	0
18.	Mizoram	9136	14053	15533	13485	18273	40615	18273	53615
19.	Nagaland	19355	4400	32901	10056	38708	18679	38708	0
20.	Odisha	17909	17909	30445	24553	35818	34673	35818	38611
21.	Punjab	161127	279082	273917	296660	322258	266188	322258	0
22.	Rajasthan	60109	121988	102186	148816	120218	199885	120218	280100
23.	Sikkim	2136	2434	3633	3269	4274	4115	4274	3693
24.	Tamil Nadu	76709	312415	130407	301278	153418	340647	153418	362547

1	2	3	4	5	6	7	8	9	10
25.	Tripura	4836	1617	8221	1356	9673	3721	9673	6524
26.	Uttar Pradesh	337109	465812	573086	971245	674218	1089486	674218	1167207
27.	Uttarakhand	13309	1132	22625	3103	26618	11907	26618	0
28.	West Bengal	222309	913002	377926	955205	444618	1165386	444618	1067124
29.	Andaman and Nicobar Islands	1155		1961	237	2309	277	2309	0
30.	Chandigarh	2027		3446	4000	4054	0	4054	3318
31.	Dadra and Nagar Haveli	255	72	432	152	509	233	509	0
32.	Daman and Diu	233	113	395	183	466	500	466	0
33.	Delhi	24709	30904	42006	12732	49418	21759	49418	0
34.	Lakshadweep	682	0	1158	0	1364	0	1364	0
35.	Puducherry	1355		2302	2345	2709	0	2709	2345
Total		2000000	4421571	3400000	5528557	4000000	6436984	4000000	5254047

T=Target and A=Achievement

\*including renewals

**Financial Allocations & Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		42.85		26.88		47.91		6.07
2.	Arunachal Pradesh	There was no State-wise financial allocation	0.00	There was no State-wise financial allocation	0.00	There was no State-wise financial allocation		There was no State-wise financial allocation	
3.	Assam		8.37		21.25		37.64		28.15
4.	Bihar		34.12		29.01				
5.	Chhattisgarh		1.31		2.93		4.33		4.87
6.	Goa		0.04		0.00				
7.	Gujarat		0.00		0.00				
8.	Haryana		2.41		2.03		3.15		
9.	Himachal Pradesh		0.19		0.52		0.58		
10.	Jammu and Kashmir		12.93		31.44		28.25		
11.	Jharkhand		4.13		10.53		8.76		
12.	Karnataka		33.16		49.05		42.89		42.90
13.	Kerala		42.69		52.77		71.58		67.01
14.	Madhya Pradesh		6.89		17.93		16.84		10.85



1	2	11	12	13	14	15	16	17	18
15.	Maharashtra		40.98		54.72		58.73		56.49
16.	Manipur		0.00		1.19		11.09		2.25
17.	Meghalaya		1.63		2.44		2.76		
18.	Mizoram		2.25		2.49		9.76		13.41
19.	Nagaland		0.51		2.07		4.00		
20.	Odisha		1.39		2.00		3.97		3.04
21.	Punjab		25.66		29.23		51.92		
22.	Rajasthan		10.85		10.14		22.56		31.66
23.	Sikkim		0.40		0.61		0.73		0.69
24.	Tamil Nadu		28.17		32.28		36.30		38.68
25.	Tripura		0.12		0.10		0.42		0.74
26.	Uttar Pradesh		65.27		148.11		204.25		242.22
27.	Uttarakhand		0.23		0.43		2.95		
28.	West Bengal		76.53		82.98		111.87		100.06
29.	Andaman and Nicobar Islands		0.01		0.03		0.05		
30.	Chandigarh		0.00		0.51		0.50		0.36
31.	Dadra and Nagar Haveli		0.04		0.06		0.05		
32.	Daman and Diu		0.03		0.07		0.15		
33.	Delhi		3.03		1.35		2.21		
34.	Lakshadweep		0.00		0.00				
35.	Puducherry		0.03		0.30				0.14
Total			450.00		600.00		786.19		649.58

T=Target and A=Achievement

**Statement-IV**

*State/UT-wise details Physical and Financial target and achievement under Post-matric scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	17342	42972	22761	20550	21345	26904	21345	0
2.	Arunachal Pradesh	773	0	1011	0	1150	0	1150	0

1	2	3	4	5	6	7	8	9	10
3.	Assam	19622	4730	25753	6119	29600	19276	29600	0
4.	Bihar	29162	24709	38276	42765	35897	26911	35897	0
5.	Chhattisgarh	1982	1396	2601	1863	2449	2615	2449	0
6.	Goa	993	523	1299	187	1201	211	1201	0
7.	Gujarat	10453	12290	13723	15559	12851	20612	12851	15622
8.	Haryana	5142	2564	6748	575	6349	1373	6349	0
9.	Himachal Pradesh	602	355	789	517	749	424	749	0
10.	Jammu and Kashmir	15062	10766	19767	28427	18544	10491	18544	0
11.	Jharkhand	10382	9825	13626	14418	12800	10112	12800	0
12.	Karnataka	16642	43344	21842	65887	20493	33160	20493	1498
13.	Kerala	29379	60782	38562	75220	36151	95379	36151	0
14.	Madhya Pradesh	9242	7795	12130	11138	11349	12343	11349	10233
15.	Maharashtra	36675	44579	48157	48505	45189	42802	45189	2454
16.	Manipur	1982	1400	2595	0	3000	3619	3000	2037
17.	Meghalaya	3662	256	4799	227	5500	223	5500	0
18.	Mizoram	1833	3416	2401	3417	2750	4329	2750	298
19.	Nagaland	3882	68	5088	48	5851	90	5851	0
20.	Odisha	3582	1049	4700	1114	4400	2143	4400	0
21.	Punjab	32142	27245	42243	50928	39640	54403	39640	4062
22.	Rajasthan	12022	10873	15778	19555	14800	23167	14800	0
23.	Sikkim	433	625	564	549	651	565	651	0
24.	Tamil Nadu	15342	34107	20136	35484	18900	43525	18900	0
25.	Tripura	973	329	1273	376	1451	445	1451	0
26.	Uttar Pradesh	67422	90386	88491	138138	82950	193361	82950	94669
27.	Uttarakhand	2662	171	3494	444	3300	540	3300	0
28.	West Bengal	44462	87752	58356	118441	54790	125909	54790	0
29.	Andaman and Nicobar Islands	242	9	311	9	501	21	501	0
30.	Chandigarh	410	77	536	140	900	267	900	0
31.	Dadra and Nagar Haveli	62	30	74	30	100	33	100	0
32.	Daman and Diu	64	22	77	29	100	52	100	0

1	2	3	4	5	6	7	8	9	10
33.	Delhi	4942	866	6486	1061	3799	338	3799	0
34.	Lakshadweep	153	0	190	0	300	0	300	0
35.	Puducherry	282	333	363	230	200	0	200	0
Total		400000	525644	525000	701950	500000	755643	500000	130873

T=Target and A=Achievement

\*including renewals

**Financial Allocations & Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		35.24		17.28		16.65		7.42
2.	Arunachal Pradesh		0.00		0.00		0.00		0.00
3.	Assam		5.60		4.46		12.06		0.00
4.	Bihar		15.96		25.49		7.90		0.00
5.	Chhattisgarh		1.03		1.57		2.30		0.00
6.	Goa		0.21		0.07		0.61		0.00
7.	Gujarat		4.47		7.78		11.19		7.66
8.	Haryana		1.48		1.48		0.00		0.00
9.	Himachal Pradesh		0.21		0.20		0.31		0.00
10.	Jammu and Kashmir		5.24		14.15		6.10		0.00
11.	Jharkhand		6.15		10.05		5.86		6.51
12.	Karnataka		12.35		24.85		18.07		11.25
13.	Kerala		9.98		21.69		27.13		0.00
14.	Madhya Pradesh		3.31		6.17		6.95		6.94
15.	Maharashtra		20.09		31.06		26.20		1.59
16.	Manipur		0.00		0.00		2.82		1.47
17.	Meghalaya		0.19		0.19		0.19		0.00
18.	Mizoram		2.81		3.43		4.32		1.52
19.	Nagaland		0.05		0.04		0.07		0.00
20.	Odisha		1.03		0.00		1.23		2.42
21.	Punjab		14.83		39.42		43.55		21.77
22.	Rajasthan		4.66		12.77		15.35		0.00

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

1	2	11	12	13	14	15	16	17	18
23.	Sikkim		0.31		0.40		0.40		0.00
24.	Tamil Nadu		10.67		17.68		21.14		10.06
25.	Tripura		0.17		0.12		0.44		0.00
26.	Uttar Pradesh		46.42		74.81		36.72		58.43
27.	Uttarakhand		0.08		0.19		1.64		0.00
28.	West Bengal		25.77		46.87		56.95		30.03
29.	Andaman and Nicobar Islands		0.01		0.00		0.01		0.00
30.	Chandigarh		0.09		0.06		0.18		0.11
31.	Dadra and Nagar Haveli		0.02		0.01		0.01		0.00
32.	Daman and Diu		0.02		0.03		0.05		0.00
33.	Delhi		0.38		0.56		0.17		0.00
34.	Lakshadweep		0.00		0.00		0.00		0.00
35.	Puducherry		0.13		0.10		0.00		0.00
Total		265.00	228.96	450.00	362.99	500.00	326.55	549.00	167.18

T=Target and A=Achievement

**Statement-V**

*State/UT- wise details Physical and Financial target and achievement under Merit-cum-means based Scholarship Scheme for students belonging to the minority communities during last three years and the current year as on 30.11.2013*

**Physical Targets and Achievements**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A*	T	A*	T	A*	T	A*
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	867	1314	867	1126	2601	1664	2601	0
2.	Arunachal Pradesh	38	0	38	0	114	0	114	1
3.	Assam	981	1908	981	1702	2943	2311	2943	0
4.	Bihar	1458	3133	1458	3703	4374	4354	4374	2054
5.	Chhattisgarh	99	148	99	140	297	201	297	50
6.	Goa	49	79	49	84	147	97	147	0

1	2	3	4	5	6	7	8	9	10
7.	Gujarat	523	928	523	941	1569	2016	1569	1675
8.	Haryana	257	310	257	362	771	770	771	0
9.	Himachal Pradesh	30	37	30	36	90	86	90	0
10.	Jammu and Kashmir	753	1443	753	1614	2259	2936	2259	0
11.	Jharkhand	519	916	519	941	1557	1279	1557	0
12.	Karnataka	832	1986	832	2217	2496	3586	2496	520
13.	Kerala	1469	4443	1469	4661	4407	8627	4407	5130
14.	Madhya Pradesh	462	814	462	843	1386	1725	1386	1341
15.	Maharashtra	1840	2463	1840	3475	5520	4665	5520	0
16.	Manipur	98	184	98	247	294	330	294	0
17.	Meghalaya	182	224	182	305	546	412	546	0
18.	Mizoram	91	188	91	145	273	85	273	0
19.	Nagaland	193	345	193	399	579	689	579	0
20.	Odisha	179	191	179	201	537	427	537	110
21.	Punjab	1615	2541	1615	2774	4845	4859	4845	1562
22.	Rajasthan	601	1001	601	1187	1803	2519	1803	0
23.	Sikkim	21	145	21	77	63	111	63	0
24.	Tamil Nadu	767	2118	767	2390	2301	3225	2301	993
25.	Tripura	48	73	48	65	144	113	144	0
26.	Uttar Pradesh	3371	6962	3371	6634	10113	11647	10113	15404
27.	Uttarakhand	133	127	133	214	399	333	399	0
28.	West Bengal	2223	6599	2223	5539	6669	8440	6669	1498
29.	Andaman and Nicobar Islands	11	11	11	7	33	7	33	0
30.	Chandigarh	20	17	20	18	60	21	60	0
31.	Dadra and Nagar Haveli	2	0	2	0	6	0	6	0
32.	Daman and Diu	2	1	2	2	6	3	6	0

1	2	3	4	5	6	7	8	9	10
33.	Delhi	247	385	247	408	741	525	741	0
34.	Lakshadweep	6	0	6	0	18	0	18	0
35.	Puducherry	13	22	13	19	39	33	39	6
Total		400000	41056	20000	42476	60000	68096	60000	30344

T=Target and A=Achievement

\*including renewals

**Financial Allocations & Fund Utilized**

Sl. No.	States/UTs	2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A	T	A	T	A
1	2	11	12	13	14	15	16	17	18
1.	Andhra Pradesh		3.39		3.09		4.58		0.00
2.	Arunachal Pradesh		0.00		0.00		0.00		0.00
3.	Assam		5.39		4.94		6.52		0.00
4.	Bihar		9.46		9.98		12.01		5.65
5.	Chhattisgarh		0.39		0.43		0.57		0.14
6.	Goa		0.20		0.23		0.07		0.00
7.	Gujarat		2.02		2.26		4.90		3.90
8.	Haryana		0.83		1.03		2.06		0.00
9.	Himachal Pradesh		0.09		0.12		0.25		0.00
10.	Jammu and Kashmir		3.62		4.75		7.94		0.00
11.	Jharkhand		2.54		2.70		3.41		0.11
12.	Karnataka		5.30		5.99		9.43		1.36
13.	Kerala		11.85		13.12		24.20		11.15
14.	Madhya Pradesh		2.10		2.27		4.60		3.59
15.	Maharashtra		5.49		9.27		12.20		0.00
16.	Manipur		0.68		0.77		0.98		0.00
17.	Meghalaya		0.66		0.95		1.25		0.00
18.	Mizoram		0.49		0.39		0.23		0.00
19.	Nagaland		1.57		1.22		2.11		0.00
20.	Odisha		0.53		0.68		1.24		0.29
21.	Punjab		7.12		8.65		13.34		4.75
22.	Rajasthan		2.23		3.26		6.73		0.00

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

There was no State-wise financial allocation

1	2	3	4	5	6	7	8	9	10
23.	Sikkim		0.49		0.24		0.31		0.00
24.	Tamil Nadu		5.57		6.33		8.05		2.55
25.	Tripura		0.21		0.18		0.35		0.00
26.	Uttar Pradesh		17.97		16.17		29.14		40.27
27.	Uttarakhand		0.35		0.67		1.00		0.00
28.	West Bengal		17.14		14.84		22.28		3.90
29.	Andaman and Nicobar Islands		0.04		0.04		0.01		0.00
30.	Chandigarh		0.16		0.12		0.11		0.03
31.	Dadra and Nagar Haveli		0.00		0.00		0.00		0.00
32.	Daman and Diu		0.00		0.01		0.01		0.00
33.	Delhi		0.80		0.99		1.26		0.00
34.	Lakshadweep		0.00		0.00		0.00		0.00
35.	Puducherry		0.05		0.05		0.07		0.01
Total		135.00	108.76	140.00	115.72	220.00	181.21	270.00	77.70

T=Target and A=Achievement

**Statement-VI**

*State/UT-wise detail of Beneficiaries and Fund released under Free Coaching and Allied Scheme for the candidates belonging to minority communities during the last three years and the current year.*

Sl. No.	States/UTs	2010-11			2011-12			2012-13			2013-14 (As on 26.08.2013)		
		Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students	Financial Allocation (Rs. in crore)	Amount released (in Rs.)	No.of students
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andaman and Nicobar Islands		0	0		0	0		0	0			
2.	Andhra Pradesh		3724875	50		2661000	200		7040750	300			4814250
3.	Arunachal Pradesh		0	0		0	0		0	0			
4.	Assam	There was no State-wise financial allocation.	9374000	500	There was no State-wise financial allocation.	28815250	1100	There was no State-wise financial allocation.	12027000	150	There was no State-wise financial allocation.		
5.	Bihar		8469500	500		26990000	1000		11151875	400		3273750	
6.	Chandigarh		0	0		0	0		0	0		0	
7.	Chhattisgarh		0	0		0	0		0	0		0	
8.	Dadar and Nagar Haveli		0	0		0	0		0	0		0	
9.	Daman and Diu		0	0		0	0		0	0		0	
10.	Delhi		744750	0		1856000	0		5378500	356		1292500	
11.	Goa		0	0		0	0		460500	50			
12.	Gujarat		630000	50		0	0		1595250	125		100	3032250
13.	Haryana		1159000	100		3493500	200		3875000	100		584375	
14.	Himachal Pradesh		0	0		0	0		0	0			
15.	Jammu and Kashmir		0	0		4750000	500		2162500	150			
16.	Jharkhand		3350000	200		12278500	500		0	0			



1	2	3	4	5	6	7	8	9	10	11	12	13	14	
17.	Karnataka		1447500	0		15017250	500		1237375	100			7850000	
18.	Kerala		4844000	600		7997000	500		4287500	350		300	12589500	
19.	Madhya Pradesh		1179625	0		1792500	150		7387625	500			4806000	
20.	Maharashtra		58199500	2200		2337500	200		5773500	320		80	1544250	
21.	Manipur		775750	30		1016750	0		9206850	700			2383850	
22.	Meghalaya		0	0		0	0		0	0				
23.	Mizoram		655625	0		9601500	300		2561750	100			680000	
24.	Nagaland		0	0		0	0		574125	50			574125	
25.	Odisha		723000	70		0	0		5045500	250				
26.	Punjab		1083250	0		0	0		0	0				
27.	Rajasthan		1932625	50		3908000	350		6127875	250		40	2451500	
28.	Sikkim		0	0		0	0		0	0				
29.	Tamil Nadu		1495500	150		396000	50		652500	150			652500	
30.	Tripura		1253900	40		1607500	100		1607500	0				
31.	Uttar Pradesh		5309250	225		15018975	980		34362375	1695		80	15995350	
32.	Uttarakhand		348750	30		658775	50		1963725	120			846500	
33.	West Bengal		37031375	50		19604000	1200		15495250	500		300	9803000	
34.	Lakshadweep		0	0		0	0		0	0				
35.	Puducherry		0	0		0	0		0	0				
Total			15.00	143731775	4845	16.00	159800000	7880	20.00	139974825	6716	25.00	900	73173700

**Statement-VII**

State/UT-wise details Physical and Financial target and achievement under Maulana Azad National Fellowship Scheme for students belonging to the minority communities during last three years and the current year as on 28.02.2013

Sl. No.	States/UTs	Physical Targets and Achievements								Financial Allocations & Fund Utilized							
		2010-11		2011-12		2012-13		2013-14** (As on 30.11.2013)		2010-11		2011-12		2012-13		2013-14 (As on 30.11.2013)	
		T	A	T	A*	T	A*	T	A*	T	A	T	A	T	A	T	A
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
1.	Andhra Pradesh	31	69	31	103	31		31									
2.	Arunachal Pradesh	4	3	4	7	4		4									
3.	Assam	33	67	33	102	33		33									
4.	Bihar	50	108	50	163	50		50									
5.	Chhattisgarh	6	11	6	17	6		6									
6.	Goa	4	5	4	9	4		4									
7.	Gujarat	21	27	21	39	21		21									
8.	Haryana	12	13	12	21	12		12									
9.	Himachal Pradesh	4	9	4	13	4		4									
10.	Jammu and Kashmir	27	62	27	101	27		27									
11.	Jharkhand	21	36	21	57	21		21									
12.	Karnataka	31	55	31	88	31		31									
13.	Kerala	50	116	50	173	50		50									
14.	Madhya Pradesh	15	31	15	45	15		15									
15.	Maharashtra	67	138	67	205	67		67									
16.	Manipur	4	10	4	15	4		4									
17.	Meghalaya	6	12	6	18	6		6									
18.	Mizoram	4	9	4	13	4		4									
19.	Nagaland	6	11	6	17	6		6									

There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement  
 There was no State-wise financial allocation  
 There was no State-wise financial achievement

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
20.	Odisha	6	9	6	14	6		6									
21.	Punjab	59	134	59	196	59		59									
22.	Rajasthan	21	42	21	62	21		21									
23.	Sikkim	4	4	4	8	4		4									
24.	Tamil Nadu	28	68	28	102	28		28									
25.	Tripura	4	4	4	4	4		4									
26.	Uttar Pradesh	120	251	120	381	120		120									
27.	Uttarakhand	4	8	4	13	4		4									
28.	West Bengal	81	158	81	220	81		81									
29.	Andaman and Nicobar Islands	4	2	4	2	4		4									
30.	Chandigarh	4	8	4	13	4		4									
31.	Dadra and Nagar Haveli	4	0	4	0	4		4									
32.	Daman and Diu	4	0	4	0	4		4									
33.	Delhi	9	17	9	26	9		9									
34.	Lakshadweep	4	6	4	7	4		4									
35.	Puducherry	4	8	4	12	4		4									
Total		756	1511	756	2266	756	3020**	756	0	30.00	29.98	52.00	51.98	66.00	66.00	90.00	50.00

T=Target and A=Achievement

\* including renewals

\*\* Achievement for 2012-13 is yet to be received.

**Statement-VIII**

Sl. No.	States/UTs	Name of Organisation	Amount Released during 2012-13 (in Rs.)	Address
1	2	3	4	5
1.	Uttar Pradesh	(i) Groupious Social Welfare Society	1967175	Groupious Social Welfare Society D-42, Top Floor, South Extension-1 New Delhi-110049
		(ii) Society for Computer Education	5701920	Society for Computer Education & Development in Rural Area, 20/177, Indira Nagar, Lucknow
		(iii) Maulana Azad Memorial Society	400680	Maulana Azad Memorial Society 93, Adal Sarain, Kalpi, Jalaun, U.P.-285204
		(iv) Allama Iqbal Educational Society	851445	13/750, Shekhan, Achenera, Distt. Agra, UP
		(v) Tharu Janjati Mahila Evam Vikas samiti	1001700	Tharu Janjati Mahila Vikas Samiti 638, Avas Vikas Colony, Distt. Gonda, U.P.-271002.
		(vi) Nehru Yuva Kendra	3756375	Nehru Yuva Kendra Barabanki Civil Line, Lucknow Road, Barabanki-225001
		(vii) Nirmal Indian Sewa Samiti	2504250	Nirmal India Sewa Samiti, Buxi Ka Talab, Lucknow-227202, Uttar Pradesh
		(viii) Shri Bholanath Sewa Sansthan	300510	Shri Bholanath Sewa Sansthan, Village & Post: Kindhaura, Distt. Gonda, U.P.
		(ix) Antarrashtriya Pariwar Sewa Sansthan	1001700	Antarrastriya Pariwar Sewa Sansthan 259-H, Shiv Savitripuram, Humayunpur (North), Gorakhpur-273015
		(x) Gorakhpur Bhartiya Shiksha Parishad	710430	Gorakhpur Bhartiya Siksha Parishad Dharmshla Bazar, Gorakhpur, UP
		(xi) Manav Vikas Sewa Sansthan	4053000	Manav Vikas Evam Sewa Sansthan, 261, Hind Nagar, Kanpur Road, Lucknow, UP
		(xii) Bahin	250425	Bahin Women Employment Society 103, Dali bagh Apartment, Butler Road, Lucknow, UP
		(xiii) Pioneer Foundation	3005100	Pioneer Foundation 250/15Ka, Shyam Kunj, Yahiaganj, Lucknow-226003
		(xiv) Anchal Women Welfare Society	1502550	Aanchal Women Welfare Society 5/324, Viram Khand, Gomti Nagar, Lucknow-226010 Uttar Pradesh
		(xv) Purvanchal Social Development Society	400680	Purvanchal Social Development Society, Village : Tiwaripur, PO Mohammadabad, Distt. Ghazipur
		(xvi) Unity Technical Institute Society	250425	Unity Technical Institute Society 178/152, Badrinath Road, Golaganj, Lucknow-226018 Uttar Pradesh

1	2	3	4	5
		(xvii) Gopal Shikshan Evam Gramin Vikas Sansthan	915390	Gopal Shikshan Evam Gramin Vikas Sansthan, Vill & Post Jonihan Distt. Fatehpur, Uttar Pradesh
		(xviii) Pragati Path Gamini	1552635	PRAGATI PATHGAMINI  643M/788, Sri Nagar, Mohibullapur, Sitapur Road, Lucknow-226021
		(xix) Sarva Sukhai Ujjawal Gramoudhyog Sewa Sansthan	1001700	Serva Sukhai Ujjawal Gramodyog Sewa Sansthan 1562, Uttari Avas Vikas, Basti-227001 (U.P.)
		(xx) Premlata Manju Tiwari Purva Madhyamik Vidyalay Samiti	400680	Premlata Manju Tiwari Purva Madhyamik Vidyalay Samiti Vill: Jamalpur, Post- Mohammadabad Gohna, Distt. Mau, U.P. 276403
		(xxi) Sadbhawana Samiti	1001700	Sadbhawana Samiti, Vibhuti Khand-2, Behnan Purwa, Behind Wave Cinema, Gomti Nagar, Lucknow-226015
		(xxii) Development Services International	1930950	Development Services International, B-152, 2nd Floor, Surya Nagar, Ghaziabad.
		(xxiii) Sai Sewa Sansthan	2049600	Sai Sewa Sansthan, 118, Ashok Nagar, Bansi, Siddharthnagar, UP-272153
		(xxiv) Mahila Eovm Bal Vikas Sansthan	765135	Mahila Eovm Bal Vikas Sansthan Vimla Bhawan, Ramjanki Nagar, Block (A), Basartpur, Gorakhpur-273004
		(xxv) Institute for Socialist Education	500850	Institute for Socialist Education Secular House, 9/1-Institutional Area, Aruna Asaf Ali Marg, New Delhi-110067
		(xxvi) Shiva Audhogik Vikas Sewa Sansthan	1020180	Shiva Audhogik Vikas Sewa Sansthan Marwatiya, Bansaon, Gorakhpur
		(xxvii) Institute of Entrepreneurship Development	8198400	Institute of Entrepreneurship Development, A 1 & 2, Industrial Area, Sarojini Nagar, Kanpur Road, Lucknow-226008
		(xxviii) Tirupati Educational and Welfare Society	11275950	Tirupati Educational and Welfare Society (Regd.) 208-A, Saket, Meerut
		(xxix) Bal Bharti Academy	12605880	Bal Bharti A-158, Defence Colony, Mawana Road, Meerut, U.P.-250001
2.	Uttarakhand	(i) Edara Shabab-e-Islami	460005	Edara Shahab-e-Islami, Library Compex, Mehuanwala Mafi, P.O. Majjirea, Dehradun, Uttarakhand-248171

1	2	3	4	5
		(ii) Himalayan Institute for Rural Awakening	4099200	Himalayan Institute for Rural Awakening, C-18, Ugrasen Nagar, P.O. Virbhadra, Rishikesh, Distt. Dehradun, Uttarakhand
		(iii) Manav Sewa Samaj	150255	Manav Sewa Samaj, Main Bazar Betalghat, Block & Tehsil Betalghat, District Nainital, Uttarakhand
		(iv) Balajee Sewa Sansthan	305130	Balajee Sewa Sansthan Lane C-18, Turner Road, Clement Town, Dehradun-248002.
		(v) Gramin Kshetra Vikash Samiti	460005	Gramin Kshetra Vikash Samiti, Vill. & P.O. Ranichauri, Tehri Garhwal, Uttarakhand
3.	Rajasthan	(i) Srijan Sansthan	2800875	Srijan Sansthan, Guljar Bag Colony, Bharatpur, Rajasthan
		(ii) Jaipur Sewa Foundation	929250	Jaipur Sewa Foundation, A-81, Chitrakoot Yojna, Sector 2, Near Ajmer Road, Jaipur-302021
		(iii) Will and Way Development Institute	250425	Will and Way Development Institute Path No. 2, Vijay Badi Sikar Road, Jaipur-39, Rajasthan.
		(iv) Self Development Institute	1024800	Self Development Institute, G-1, R-20, Yudhister Marg, C Scheme, Jaipur-302021
		(v) Chanakya Yuva Sangh	250425	Chanakya Yuva Sangh, 10/13, Sector-A, Pratap Nagar, Sanganer, Jaipur
		(vi) R. K. Sansthan	250425	R.K. Sansthan, 3/166, Housing Board Colony, Sawai Madhop Rajasthan
		(vii) Navjeevan Society	250425	Navjeevan Society, Jaipur 19, Sharma Colony, 22 Godam, Jaipur
4.	Karnataka	(i) Consortium of Minorities Association	1275225	Consortium of Minorities Association Plot No. 34, IInd Stage, IInd Main, Behind Hanuman Temple, Hanuman Nagar, Belgaum-590001
		(ii) Mamatha Makkala Mandira	450765	Mamatha Makkala Mandira, Nagarbhavi 1st Stage, Bangalore-560072, Karnataka
		(iii) Parivarthana Rural Development Society	464625	Parivarthana Rural Development Society Shiralakoppa, Belavanthakoppa-577428, Shikaripura Taluk, Shimoga Distt, Karnataka
5.	Odisha	(i) Arun Institute of Rural Affairs	400680	Arun Institute of Rural Affairs At. Aswakhola, PO Karamul, Via Mahimagadi, Distt. Dhenkanal-759014, Odisha
		(ii) Sampark	250425	Sampark, At-Orei, P.O: Mahalapara, Via-Birtunga, Distt. Puri, Pin-752116, Odisha
		(iii) Nilachal Seva Pratisthana	869925	Nilachal Seva Pratisthan Dayavihar (Kanas), Distt.-Puri, Odisha-752017

1	2	3	4	5
		(iv) Nikhila Utkal Harijan Adivasi Seva Sangha	250425	Nikhila Utkal Harijan Adivasi Seva Sangha At-S/97, Maitri Vihar, PO-Railway Project Post Office, Bhubaneswar-751023, Distt. Khurda, Odisha
6.	Gujarat	(i) Navjeevan Trust	500850	Navjeevan Trust, Bishop's House, Prem Mandir Campus, Kalawad Road Rajkot, Gujarat-360005
		(ii) Matushri Chandramati Pratishtan	250425	Matushri Chandramati Pratishtan, 411/1 S.G. Road, Near Nandini Nilyam Sanskruti Sabha Gruha, Behind Punjab National Bank, Gota, Ahmedabad-382481
		(iii) Rural Development Foundation	300510	Rural Development Foundation, AITC, 2nd Floor, Narayan Complex, Near Shubhlaxmi Shopping Centre, Station Road, Anand 388001, Gujarat
		(iv) Bramha Samaj Seva Trust	400680	Bramha Samaj Seva Trust 402. Sapana Apartment, Adarsh High School Road, Near S.T. Stand, Patan, Gujarat
		(v) Kaira Social Services Society	1010940	Kaira Social Service Society, C/o Catholic Church, St. Xaver's School Campus Hansol-Sardarnagar, Ahmedabad-382475
7.	Madhya Pradesh	(i) Human Welfare Organisation	1994895	Human Welfare Organization, 344, BDA Comple, 7 No Bus Stop, Shivaji Nagar Bhopal
		(ii) Indo-European Chamber of Commerce and Industry	1302210	Indo-European Chamber of Commerce and Industry, F-101, Raksha Tower, Kolar Road, Chunabhatti, Bhopal, Madhya Pradesh
		(iii) Shanti Niketan Sikhsa Samithi	601020	Ashram Shanti Niketan Sikhsa Samiti, Moti Mill Road, Biriya Nagar, Gwalior
		(iv) Suman Shiksha Yevam Samaj Kalyan Samiti	601020	Suman Shiksha Yevam Samaj Kalyan Samiti Hazira Chauraha, Gola ka Mandir Road, Birla Nagar, Gwalior-474004
		(v) Shri Krishna Gramotthan Samiti	1452465	Shri Krishna Gramotthan Samiti, Village: Sabjit ka Pura, Th. Kailrash, Distt. Morena, Madhya Pradesh
8.	Kerala	(i) Janasree Sustainable Development Mission	2168250	Janasree Sustainable Development Mission, Janasree Bhavan, AIR Road Vazhuthacaud, Thiruvananthapuram-695014
9.	Maharashtra	(i) Jankalyan Vikas Mandal	710430	Jankalyan Vikas Mandal Bhiment Hospital, New Guirathi High School, Valirabad, Distt. Nanded, Maharashtra

1	2	3	4	5
		(ii) Mehmooda Shikshan and Mahila Gramin Vikas	715050	Mehmuda Shikshan & Mahila Gramin Vikas Bahuuddeshiya Sanstha, 690691, Golchha Marg, Sadar Bazar, Nagpur-440001
10.	Manipur	(i) Kuki Christian Church	5538540	Kuki Christian Church, P.O. Box 52, Imphal-795001, Manipur
11.	Chhattisgarh	(i) Samarpit-Centre for Poverty Alleviation and Social Research	450765	Samarpit-Centre for Poverty Alleviation and Social Research, House No. 37, Geetanjali Enclave, Ring Road No. 2, Bilaspur, Chhattisgarh-495001
12.	Tamil Nadu	(i) Center for Alternate Rural Employment Trust (CARE)	450765	Centre for Alternate Rural Employment Trust, 19, First Cross Thillampuram, Namakkal, 607001, Tamil Nadu
Total			104519520	

**Statement-IX**

Sl. No.	Name of State	Name of Organisation	Total Amount released during 2013-14
1	2	3	4
1.	Andhra Pradesh	Prabhat Rural Development Society	601020
2.	Andhra Pradesh	Sri Swarupa Nistha Ashrama Philosophical Welfare Society (SNAPS)	601020
3.	Andhra Pradesh	Ramky Foundation	774375
4.	Andhra Pradesh	Gowthami Foundation (formally known as Gauthami Educational Society)	601020
5.	Assam	Dikrong Valley Enviroment & Rural Development Society	250425
6.	Assam	Ankan Academy	250425
7.	Assam	Down Town Charity Trust	1020180
8.	Assam	Sarbangin Unayan Samittee	200340
9.	Assam	Rural Women Upliftment Association of Assam	250425
10.	Assam	Adarsha Samaj Kalyan Samity	250425
11.	Assam	Dhula Regional Physically Handicapped Development Association	500850
12.	Delhi	Haryali Centre for Rural Development	250425
13.	Delhi	Datamation Foundation Charitable Trust	250425
14.	Delhi	Lumbini Education & Social Advancement Society	250425
15.	Delhi	Akhil Bhartiya Mahila Jagriti Sansthan	250425
16.	Delhi	Sakshi-Centre for Information, Education and Communication	250425
17.	Jharkhand	Society for Environment & Social Awareness	601020
18.	Jharkhand	Phoolean Mahila Chetna Vikas Kendra	601020



1	2	3	4
19.	Karnataka	Spoorthy (Organization for Education & Social Development)	601020
20.	Kerala	Centre for Overall Development	500850
21.	Madhya Pradesh	Great Indian Dream Foundation (Aurobindo Chaudhary Memorial Great Indian Dream Foundation)	250425
22.	Madhya Pradesh	Native Education and Employment Developing Society	450765
23.	Madhya Pradesh	Swayam Siddha Siddhant Sewa Evam Shiksha Samiti	400680
24.	Manipur	Rural Development Society	250425
25.	Punjab	Rameshwar Welfare Trust	2504250
26.	Tamil Nadu	Social Awareness and Development Organization for Women (SAADOW)	250425
27.	Tamil Nadu	Madurai Non-Formal Education Centre (MNEC)	901530
28.	Tamil Nadu	Centre for Rural Education and Development	250425
29.	Uttar Pradesh	Prema Gramya Vikas Sansthan	4053000
30.	Uttar Pradesh	Saubhagya Shri Sahara Sansthan,	2021880
31.	Uttar Pradesh	Navada Gramudhyog Vikas Samiti	1470945
32.	Uttar Pradesh	Nav Srejan	2071965
33.	West Bengal	Khardah Public Cultural & Welfare Association	1252125
34.	West Bengal	Ambassadors Service Society	1151955
35.	West Bengal	Amanat Foundation Trust	1252125
Total			27389460

**PM's New 15-Point Programme**

1327. SHRI SOMEN MITRA:  
SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Prime Minister's New 15-Point Programme has been implemented in to in the country;

(b) if so, the details thereof;

(c) the present status of the said programme in the country;

(d) whether the said programme earmarks 15 per cent of the schemes for minorities;

(e) if so, the details thereof particularly in West Bengal;

(f) whether any strategy to achieve the targeted goal has been drawn in West Bengal in this regard; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (e) Prime Minister's New 15 Point Programme for the Welfare of Minorities is an overarching programme, which covers various schemes/initiatives of different Ministries/ Departments by either earmarking 15% of targets/outlays for the minorities or specific monitoring of flow of benefits/funds to minorities or areas with substantial minority population. The programme is being implemented with the objectives of enhancing opportunities for education of minorities, ensuring equitable share for minorities in economic activities and employment, improving the condition of living of minorities and preventing and controlling the communal disharmony. The programme provides for a structured monitoring system at the Centre, State and District Levels. The performance of programme/ Schemes under Prime Minister's New 15 Point Programme during 2012-13 is given in the enclosed Statement-I. The performance of schemes in the State of

West Bengal under PM's New 15 Point Programme during 2012-13 are at given in the enclosed Statement-II.

(f) and (g) There is no separate strategy for implementation of programmes/schemes under Prime

Minister's New 15 Point Programme in different States, including West Bengal. The schemes are implemented by concerned Ministries/Departments as per the guidelines for implementation of individual schemes/ programmes.

### **Statement-I**

*Performance of schemes included under Prime Minister's new 15 PP during 2012-13*

#### **Schemes where earmarking of 15% for minorities are done**

##### **Physical Achievements**

Sl. No.	Name of the Scheme	Target	Achievement
1.	Sarva Siksha Abhian (M/o Human Resource Development)		
	(i) Primary Schools constructed	231	176
	(ii) Upper Primary Schools constructed	361	98
	(iii) Additional Class Rooms constructed	45117	34158
	(iv) New Primary Schools opened	258	175
	(v) New Upper Primary Schools opened	256	216
	(vi) Teachers sanctioned	27542	10072
	(vii) Kasturba Gandhi Balika Vidyalayas sanctioned	3	3
2.	Swarojgaris assisted under SGSY (rename Ajeevika) (M/o Rural Development)	283189	106207
3.	BPL families assisted Indira Awas Yojana (IAY) (M/o Rural Development)	447911	361912
4.	Swarn Jayanti Shahri Rojgar Yojana (SJSRY) (M/o Housing & Urban Poverty Alleviation)		
	(i) Urban poor assisted to set up individual enterprises	12750	16926
	(ii) Skill Training imparted for employment promotion amongst urban poor	75000	91028
5.	Operationalisation of Anganwadi Centres under ICDS (M/o Woman and Child Development)	5138	3804

##### **Financial Achievements**

(Rs. in crores)

Sl. No.	Name of the Scheme	Target	Achievement
1.	IAY (M/o Rural Development)	2049.24	1533.62
2.	SJSRY (M/o Housing and Urban Poverty Alleviation)	46.66	55.11
3.	Upgradation of ITIs into CEO (M/o Labour & Employment)	18.42	8.82
4.	Priority Sector Lending (PSL) (D/o Financial Services)	222287.66	185233.35

**Schemes where flow of funds/benefits to minorities are monitored**

(Rs. in crores)

Sl. No.	Name of the Scheme	Total Project Cost	Project cost sanctioned in towns/cities having a substantial minority population
1.	Basic Service to the Urban Poor (BSUP) (M/o Housing & Urban Poverty Alleviation)*	29770.39	7254.82
2.	Integrated Housing Slum Development Programme (IHSDP) (M/o Housing and Urban Poverty Alleviation)*	11936.14	2235.83
3.	Urban Infrastructure and Governance ( M/o Urban Development)*	61806.52	9097.24
4.	Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) ( M/o Urban Development)*	14020.96	2642.19
5.	National Rural Drinking Water Programme (NRDWP) (M/o Drinking Water and Sanitation)	Coverage of Habitations 16692	Cost of Scheme 1443.79

\*Cumulative Figures

**Special Initiatives of other Ministries/ Departments meant for Minorities**

Sl. No.	Name of Schemes	Achievement
1.	Scheme for Providing Quality Education in Madarasas (SPQEM) (M/o Human Resource Development)	Released Rs. 182.49 cr. Covering 9905 Madarasas to assist 23146 Teachers
2.	Infrastructure for Minority Institutions (IDMI) (M/o Human Resource Development)	Released Rs. 28.38 cr. Covering 184 Institutions
3.	Recruitment of minorities in Government Departments/ Organisations (D/o Personnel & Training)	During the year 2012-13, percentage recruitment of minorities in Central Government/Organisations was 6.86% (provisional).
4.	Prevention and Control of Communal Disharmony and Violence (Ministry of Home Affairs)	During the year 2012, a total of 668 communal incidents were reported in the country in which 94 persons were killed and 2117 persons were injured. During the first quarter of 2013 (Jan. to March.), 171 communal incidents were reported in the country in which 16 persons were killed and 613 persons were injured.

**Schemes of Ministry of Minority Affairs exclusively meant for minorities included under PM's New 15PP**

(Rs. in crore)

Sl. No.	Name of Schemes	Target	Beneficiaries	Amount Released
1.	Pre-Matric Scholarship	4000000	6436984	786.19
2.	Post-Matric Scholarship	500000	755643	326.55
3.	Merit-cum-means Scholarship	60000	68096	181.21

Sl. No.	Name of Schemes	Target	Beneficiaries	Amount Released
4.	Maulana Azad National Fellowship	756	3020	66.00
5.	Maulana Azad Education Foundation (MAEF) Scholarship for meritorious girl students	25000	25156	30.19
6.	Free Coaching and Allied Scheme	-	6716	13.99
7.	NMDFC Term and Micro Finance Loan	-	102336	371.09

**Statement-II**

*Performance of Schemes included under Prime Minister's New 15 PP during 2012-13 in West Bengal*

**Schemes where earmarking of 15% for minorities are done**

**Physical Achievements**

Sl. No.	Name of the Scheme	Target	Achievement
1.	Sarva Siksha Abhian (M/o Human Resource Development)		
	(i) Primary Schools constructed	100	59
	(ii) Upper Primary Schools constructed	166	14
	(iii) Additional Class Rooms constructed	30334	21600
	(iv) New Primary Schools opened	100	19
	(v) New Upper Primary Schools opened	166	128
	(vi) Teachers sanctioned	698	12
	(vii) Kasturba Gandhi Balika Vidyalayas sanctioned	0	0
2.	Swarojgaris assisted under SGSY (rename Ajeevika) (M/o Rural Development)	19381	18507
3.	BPL families assisted Indira Awas Yojana (IAY) (M/o Rural Development)	32933	45047
4.	Swarn Jayanti Shahri Rojgar Yojana (SJSRY) (M/o Housing & Urban Poverty Alleviation)		
	(i) Urban poor assisted to set up individual enterprises	920	1376
	(ii) Skill Training imparted for employment promotion amongst urban poor	5483	11971

**Financial Achievements**

(Rs. in crores)

Sl. No.	Name of the Scheme	Target	Achievement
1.	IAY (M/o Rural Development)	150.26	191.66
2.	SJSRY (M/o Housing & Urban Poverty Alleviation)	1.69	4.20
3.	Upgradation of ITIs into CEO (M/o Labour & Employment)	2.06	1.05
4.	Priority Sector Lending (PSL) (D/o Financial Services)	9851.90	9428.52

**Schemes where flow of funds/benefits to minorities are monitored**

(Rs. in crores)

Sl. No.	Name of the Scheme	Total Project Cost	Project cost sanctioned in towns/cities having a substantial minority population
1	Basic Service to the Urban Poor (BSUP) (M/o Housing & Urban Poverty Alleviation)*	4177.04	483.13
2	Integrated Housing Slum Development Programme (IHSDP) (M/o Housing & Urban Poverty Alleviation)*	944.37	52.6
3.	Urban Infrastructure and Governance (M/o Urban Development)*	Not available	841.83
4.	Urban Infrastructure Development Scheme for Small and Medium Town (UIDSSMT) (M/o Urban Development)*	Not available	20.63
5.	National Rural Drinking Water Programme (NRDWP) (M/o Drinking Water & Sanitation)	Coverage of Habitations	Cost of Scheme
		2411	400.51

\*Cumulative Figures

**Schemes of Ministry of Minority Affairs exclusively meant for minorities included under PM's New 15PP**

Sl. No.	Name of Schemes	Target	Beneficiaries	Amount Released (Rs. in cr)
1.	Pre-Matric Scholarship	444618	1165386	111.87
2.	Post-Matric Scholarship	54790	125909	56.95
3.	Merit-cum-means Scholarship	6669	8440	22.28
4.	Maulana Azad National Fellowship	81	Not available	Not available
5.	Maulana Azad Education Foundation (MAEF) Scholarship for meritorious girl students	2779	2010	2.41
6.	Free Coaching and Allied Scheme	-	500	1.55
7.	NMDFC Term and Micro Finance Loan	-	51942	168.00

**Coverage Under MGNREGS**

1328. SHRI BASUDEB ACHARIA:  
SHRI SURESH KUMAR SHETKAR:  
SHRI RAJAJIAH SIRICILLA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) Programme

has inadequate coverage among the needy, especially in those States with high poverty rate;

(b) if so, the details thereof, State-wise and the remedial steps being taken in this regard;

(c) whether the Union Government has reviewed the performances of MGNREGS in the country especially in West Bengal;

(d) if so, the details and outcome thereof, State/UT-wise; and

(e) the steps taken by the Union Government to improve the performance of the scheme in various States especially in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) No, Madam. The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is implemented throughout the country as a demand-driven wage employment programme. This Ministry has issued guidelines for conduct of Rozgar Diwas in every village at least once every month to collect the applications for work. The State/UT-wise number of households demanded and provided employment under the Act during the previous two years and the current year is indicated in the enclosed Statement.

(c) to (e) Yes, Madam. The Ministry of Rural Development periodically reviews the performances of MGNREGA in all the States/UTs including West Bengal. The latest such review of performances under MGNREGA was conducted through video conference with Principal Secretaries/Secretaries/Commissioners of respective States on 02.12.13. Steps taken by the Ministry to improve the performance of MGNREGA in various States are indicated below:

- At least one work should be opened in every Gram Panchayat and kept running continuously.
- States/UTs have been asked to operationalize the provision relating to compensation for delayed payment of wages if the payment is not made within 15 days of closure of the Muster Roll.
- With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act was amended to ensure wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices (unless specifically exempted).
- To strengthen the institutional outreach for wage disbursement, State Governments have been instructed to roll out the

Business Correspondent Model to make wage payment through Banks with Biometric authentication at GP/village level.

- To reduce time required in payment of wages, State Governments have been instructed to roll-out electronic Fund Management System (e-FMS). 18 States have since switched over to e-FMS. Time lines have been fixed for States to switch over to e-FMS by March, 2014.
- The Ministry has notified MGNREGA Audit of Schemes Rules 2011 in consultation with the Comptroller and Auditor General of India.
- Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening management and administrative support structures for social audit, grievance redressal and Information and Communication Technology (ICT) infrastructure.
- ICT based MIS has been made operational to make data available to public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/ utilised, social audit findings, registration of grievances, etc. Uploading of Photographs of works has been instructed.
- Instructions have been issued for affixing photographs to the existing job cards.
- States have been instructed to switch to e-Muster Rolls to check instances of tampering and misuse of muster rolls.
- Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- The State and district level Vigilance and Monitoring Committees have been established for monitoring of the scheme.

**Statement**

In Nos.

Sl. No.	States	Households demanded employment			Households provided employment		
		2011-12	2012-13	2013-14 till 03.12.2013	2011-12	2012-13	2013-14 till 03.12.2013
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	4998016	5816077	5067891	4998016	5816077	5067891
2.	Arunachal Pradesh	14979	144953	108546	4443	115869	63556
3.	Assam	1355103	1247499	919641	1349078	1234827	845018
4.	Bihar	1805317	2178864	1592427	1769469	2086394	1254838
5.	Chhattisgarh	2739202	2732188	2175820	2725027	2637498	1871396
6.	Gujarat	836961	749838	423925	822080	681028	347306
7.	Haryana	278471	302187	259758	277748	294142	214262
8.	Himachal Pradesh	529187	546065	449495	505467	514461	374428
9.	Jammu and Kashmir	440254	658689	349842	431152	646516	197958
10.	Jharkhand	1582170	1434313	926279	1574657	1418470	853525
11.	Karnataka	1663498	1470564	832101	1652116	1337800	534276
12.	Kerala	1418062	1693879	1498778	1416441	1526283	1234223
13.	Madhya Pradesh	3895759	3520343	1706488	3879959	3497940	1329934
14.	Maharashtra	1520457	1643859	969116	1504521	1624237	845930
15.	Manipur	380571	457895	330066	356264	456910	320287
16.	Meghalaya	335781	332268	299578	335182	330044	249271
17.	Mizoram	175664	175679	169288	168711	174884	167928
18.	Nagaland	372956	386906	374177	372849	386520	371731
19.	Odisha	1391497	1766512	1435260	1378597	1599276	1221291
20.	Punjab	246104	247315	270707	245453	240191	216598
21.	Rajasthan	4705748	4535876	3206869	4522234	4217342	2854295
22.	Sikkim	55839	57194	49463	54684	56634	38963
23.	Tamil Nadu	6375637	7104701	5716285	6343339	7061409	5674444
24.	Tripura	567101	597436	586316	566770	596530	571947
25.	Uttar Pradesh	7363574	5233492	4744253	7327738	4947416	4080583
26.	Uttarakhand	471192	443684	196151	469285	439791	181457
27.	West Bengal	5532363	5844809	3892029	5516968	5817122	3025503

1	2	3	4	5	6	7	8
28.	Andaman and Nicobar Islands	19912	18212	10633	19300	12602	9475
29.	Dadra and Nagar Haveli	NR	NR	NR	NR	NR	NR
30.	Daman and Diu	NR	NR	NR	NR	NR	NR
31.	Goa	11174	5064	2362	11167	5056	2302
32.	Lakshadweep	3891	1963	791	3871	1851	415
33.	Puducherry	42554	41448	39875	42546	41286	34767
34.	Chandigarh	NR	NR	NR	NR	NR	NR
Total		51128994	51389772	38604210	50645132	49816406	34055798

NR=Not Reported

**High Speed Passenger Corridors**

1329. SHRIMATI SUPRIYA SULE:  
 SHRI SANJAY DINA PATIL:  
 SHRI K. JAYAPRAKASH HEGDE:  
 DR. SANJEEV GANESH NAIK:  
 SHRIMATI JAYSHREEBEN PATEL:  
 SHRI M. VENUGOPALA REDDY:  
 SHRI C. R. PATIL:

Will the Minister of RAILWAYS be pleased to state:

- (a) the present status of progress made in the development of High Speed Passenger Corridors in the country, corridor-wise, including southern corridor ;
- (b) the estimated cost thereof along with the details of financing module worked out by the Railways for effective implementation of the said projects, corridor-wise;
- (c) the timeframe set for implementation of the said projects, corridor-wise; and
- (d) the details of progress achieved in enhancing the running speed of trains in the country in the last two decades along with the funds spent for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) Ministry of Railways, in consultation with State Governments, selected seven corridors for carrying out pre-feasibility studies for introduction of High Speed Passenger Trains in India. Out of seven corridors selected two corridors (S.No. IV & V

below), are in the Southern States of India. The present states of progress made corridor wise is as under:-

- (i) Pune-Mumbai-Ahmedabad-650 km-Prefeasibility study has been completed and the Final Report submitted by the Consultant has been accepted by the Ministry of Railways.
- (ii) Delhi-Agra-Lucknow-Varanasi-Patna-991 km-Prefeasibility study has been completed. The Consultant has submitted the Final Report, and same is under examination and acceptance of Board.
- (iii) Howrah-Haldia-135 km-Prefeasibility study has been completed. The Consultant has submitted the Final Report to Ministry of Railways, and same is under examination and acceptance of Board.
- (iv) Hyderabad-Dornakal-Vijaywada -Chennai – 664 km –The study is in progress. The consultant has submitted Inception Report, Interim Report I & II and Draft Final Report.
- (v) Chennai-Bangalore-Coimbatore-Ernakulam-Thiruvananthapuram-850 km- The study is in progress. The Consultant has submitted Inception Report and Interim Report No.I and II and Draft Final Report.
- (vi) Delhi-Jaipur-Ajmer-Jodhpur-591 km-No consultant has been finalized.



(vii) Delhi-Chandigarh-Amritsar- 450 km –The work of carrying out prefeasibility study on this corridor has been entrusted to Rail Vikas Nigam Limited (RVNL).

(b) Out of seven corridors, only the pre-feasibility study report of Pune–Mumbai–Ahmedabad has been accepted by Ministry of Railways.

Mumbai–Ahmedabad corridor has been taken up for further action. The tentative cost of Mumbai–Ahmedabad corridor is assessed as Rs. 63,000 crores by RITES.

Joint feasibility study for Mumbai–Ahmedabad High Speed Rail Corridor is being conducted by Government of Japan and Government of India. The study will start in December, 2013 and will take 18 months.

(c) As none of the High Speed Rail Corridors is a sanctioned project of Ministry of Railways, no time frame for its implementation can be indicated.

(d) The average speed of passenger trains enhanced in last two decades is as follows:

Types of train	1991-92		2011-12	
	BG	MG	BG	MG
Mail/Express	47.3	36.4	50.3	30.2
EMU	33.9	37.1	40.5	-
Ordinary Passenger	28.4	25.5	36.2	25.1

Based on Track Structure, Rolling Stock and other Infrastructure, in 2005, speed potential of Bhopal Shatabdi was increased to 150 kmph between Nizammuddin to Agra.

No data is maintained with respect to funds spent exclusively for the purpose of enhancing the running speed of trains in the country.

#### **Wage Rates**

1330. SHRI M. I. SHANAVAS:  
SHRIMATI PRATIBHA SINGH:  
SHRI P. C. MOHAN:  
SHRI NALIN KUMAR KATEEL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the minimum daily wage rates fixed by the Government of Himachal Pradesh under Minimum Wages

Act, 1948 and the wage rate being given to workers under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);

(b) whether the workers in some States are leaving employment under MGNREGS because of not getting minimum wages under the said Scheme;

(c) if so, the reaction of the Government thereto;

(d) whether the Government has received any suggestions from the social organizations or State Governments/UTs in this regard; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN)

(a) Minimum daily wage rates fixed by Govt. of Himachal Pradesh under Minimum Wages Act (MWA), 1948 and effective from 01.09.2012 for unskilled workers are Rs. 150/- for non-scheduled areas and Rs. 187.50 for Scheduled Tribal Areas. The daily wage rates as notified by the Central Government under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) effective from 1.4.2013 in Himachal Pradesh is Rs. 138.00 in Non-scheduled Areas and Rs. 171.00 in Scheduled Areas.

(b) and (c) No, Madam. The average persondays per household has registered an increase in 2012-13 compared to the previous year. The demand for work, however, is influenced by factors such as available of alternative and remunerative employment opportunities outside MGNREGA, rain fall pattern, prevailing unskilled wage rates in semi-urban/urban areas, better connectivity to semi-urban/peri-urban/urban areas, etc.

(d) and (e) The Ministry has received suggestions from states and social organisations etc. regarding bringing wages under MGNREGA at par with the minimum wages notified by the State Governments for unskilled agricultural workers under the Minimum Wages Act, 1948. The matter is *sub-judice* in a case before the Hon'ble Supreme Court.

#### **Rural Business Hub Scheme**

1331. SHRI NRIPENDRA NATH ROY:  
SHRI NARAHARI MAHATO:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government had formulated scheme to exploit the capacity of manufacturing products from raw material available in the rural areas and exporting those products so as to provide employment to the rural people and to improve the economy of the villages under the Rural Business Hub Scheme;

(b) if so, the details thereof;

(c) whether the Government has signed any Memorandum of Understanding (MoU) with other agency/organisation for exporting the goods from the rural areas;

(d) if so, the details thereof; and

(e) the other steps taken by the Government to encourage the rural people to improve their economy at panchayat level under the said scheme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN):

(a) to (e) The Ministry of Panchayati Raj (MoPR) was implementing a Scheme known as Rural Business Hub (RBH) Scheme during the 11th Five Year Plan (2007-12) adopting participatory development model, for the Rural areas of the country, built on the platform of 4 Ps *i.e.*, Public-Private-Panchayat-Partnership. The MoPR was implementing this Central Sector Scheme for promoting businesses using raw materials/ skills available in the rural areas. The Scheme targeted all sections in the rural areas to reap the benefits of rapid economic growth by harnessing the resources/skills in the rural areas and leveraging the technology/marketing skills of the industry. The entire process was mediated/facilitated by the empowered Panchayati Raj Institutions. Under the Scheme, MoPR extended token financial support (not exceeding Rs. 25 lakh per project) for viable RBH projects and the balance project costs had to be converged through other Central/ State Government Schemes/ Financial Institutions/ Implementing Organizations, etc.

MoPR had signed a Memorandum of Cooperation (MoC) with EXIM Bank for the purpose of enhancing export possibilities of products sourced from RBHs. Key activities covered under the MoC were:

(i) Facilitating identification of suitable exporters, willing to locate their production activities in rural areas,

(ii) Fostering a mutually beneficial business relationship between such exporters and rural producers, availing of the support and facilitation of Panchayats,

(iii) Facilitating wider visibility and promotion of identified products of RBHs in international markets by linking these products to EXIM Bank's rural portal and by displaying such products at the overseas offices of EXIM Bank,

(iv) Familiarizing select RBHs with the process of obtaining Ethical Trading, Fair Trades, Organic Certification etc., so that market realization is better.

The Scheme has been discontinued during the 12th Five Year Plan. However, to meet the committed liabilities of the projects sanctioned during the 11th Five Year Plan, a provision of only Rs.25.00 lakhs was made during 2012-13 out of which Rs.10.97 lakhs was released.

#### **Withdrawal of Fresh Water**

1332. SHRI MANOHAR TIRKEY:  
SHRI NARAHARI MAHATO:  
SHRI P. VISWANATHAN:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the annual fresh water withdrawal for agricultural use is very high in comparison to industrial and domestic use of water;

(b) if so, the details thereof;

(c) whether there is no regulation of groundwater extraction and no coordination among competing users and inadequate and sub-optimal pricing is promoting the misuse of ground water;

(d) if so, the steps taken by the Union Government to spread awareness among the State Governments on the issue and punitive action thereof for the habitual violators;

(e) whether the Government proposes to declare ground water as a public property; and

(f) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Yes, Madam. The Twelfth Five Year Plan (2012-17) Document *inter-alia* indicates that agriculture consumes around 80% of our country's available water resources at present. The National Commission for Integrated Water Resources Development (NCIWRD) in its Report (1999) had assessed the water requirement for Irrigation as 78%, 72% and 68% of the total water requirement for the years 2010, 2025 and 2050 respectively. The water requirement for different uses assessed by the NCIWRD for the year 2010, 2025 and 2050 is given in the enclosed Statement.

(c) and (d) Central Ground Water Authority (CGWA) constituted under Section 3(3) of the Environment (Protection) Act, (1986) regulates, controls and manages the ground water resources of the country. CGWA has notified 162 blocks/talukas/areas for regulation of ground water development in the country in which construction of new tube well is banned and permission is accorded only for drinking water purpose by authorized officers. However, to regulate the ground water withdrawal by industries, they

are required to take 'No Objection Certificate' for withdrawal of ground water as per the conditions laid in guidelines of CGWA. Besides, a Model Bill has been circulated to all the States/Union Territories to enable them to enact ground water legislation for its regulation and development.

In addition activities like mass awareness and training programmes, painting competition, displaying models in exhibitions and fairs, printing of Meghdoot cards, display of hoardings at prominent public places etc are regularly being taken up by Ministry of Water Resources. Government of India has declared year 2013 as Water Conservation Year in which several awareness activities like workshops, training programmes, publicity in print and electronic media, talk shows competition etc. are being organised on water conservation and its sustainable management.

(e) and (f) The National Water Policy, 2012 has *inter-alia* recommended that 'water, particularly, groundwater, needs to be managed as a community resource held, by the state, under public trust doctrine to achieve food security, livelihood, and equitable and sustainable development for all.

#### **Statement**

*Water Requirement (High Demand Scenario) for Different Uses for the Years 2010, 2025 and 2050  
(Assessed by NCIWRD)*

(Quantity in Billion Cubic Meters)

Sl. No.	Uses	Year 2010		Year 2025		Year 2050	
		Requirement	%	Requirement	%	Requirement	%
1.	Irrigation	557	78	611	72	807	68
2.	Domestic	43	6	62	7	111	9
3.	Industries	37	5	67	8	81	7
4.	Power	19	3	33	4	70	6
5.	Inland Navigation	7	1	10	1	15	1
6.	Flood Control	0	0	0	0	0	0
7.	Environment (1) Afforestation	0	0	0	0	0	0
8.	Environment (2) Ecology	5	1	10	1	20	2
9.	Evaporation Losses	42	6	50	6	76	7
Total		710	100	843	100	1180	100

[Translation]

**Airing of Advertisements on TV Channels**

1333. SHRI ANANT KUMAR HEGDE:  
 PROF. SAUGATA RAY:  
 SHRI ARJUN ROY:  
 SHRI M. KRISHNASSWAMY:  
 SHRI R. DHYUVANARAYANA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) had issued directions to TV channels to air not more than 12 minutes of advertisements per hour;
- (b) if so, the fact in this regard;
- (c) whether the Government has taken any steps to ensure the compliance of the aforesaid directions;
- (d) if so, the details thereof;
- (e) whether the violation of aforesaid directions is affecting the interests of consumers in the country; and
- (f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (f) The Telecom Regulatory Authority of India (TRAI) had notified the regulation namely "Standards of Quality of Service (Duration of Advertisements in Television Channels) (Amendment) Regulations, 2013 dated 22.03.2013. The regulation 3 of the said regulation provides that no broadcaster shall, in its broadcast of a programme, carry advertisements exceeding twelve minutes in a clock hour. Further, regulation 5 provides that every broadcaster shall, within fifteen days from the end of a quarter, submit the details of advertisements carried in its channel to TRAI. The implementation of these regulations comes under the purview of TRAI. The aforesaid regulations have been challenged by some broadcasters before the Telecom Disputes Settlement Appellate Tribunal (TDSAT). The TDSAT *vide* its order dated 30.8.2013 has, *inter alia* directed that, the TRAI shall not take any coercive measures against the broadcasters to make them abide by the said regulations till further orders. The matter is *sub-judice*.

**Operation of Flights by Private Airlines**

1334. SHRI LAXMAN TUDU:

SHRI PRATAPRAO GANPATRAO JADHAO:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the private airlines are free to operate flights from any location to another destination in the country;
- (b) if so, the reasons therefor along with the impact thereof;
- (c) whether the said provision is hindering the development of backward areas in the country;
- (d) the reaction of the Government thereto; and
- (e) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) and (b) Yes Madam. Operations in domestic sector have been deregulated and it is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

(c) to (e) With a view to achieve better regulation of air transport services taking into account the need of air transport services of different regions of the country including North-East (NE) region, Jammu & Kashmir, Andaman & Nicobar Island and Lakshdweep, the Government has laid down Route Dispersal Guidelines (RDG). In accordance with these RDG, all Scheduled Airlines who operate on Category-I (Metro) routes are required to deploy 10% of the capacity deployed on Category-I routes, on Category- II routes. Category-II routes are those connecting stations in NE region, Jammu and Kashmir, Andaman and Nicobar Islands and Lakshadweep. The operator are also required to deploy at least 50% in Category III (small cities) of the capacity he deploys in Category I route.

### Self Regulation in Media

1335. SHRI RAJIV RANJAN SINGH ALIAS  
LALAN SINGH:  
SHRI ARJUN RAY:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is a votary of the principle of self-regulation in media;
- (b) if so, the facts in this regard;
- (c) whether the Government has provided any punishment for telecast of indecent and obscene contents and advertisements hurting the culture and civilization of the country despite self-regulatory mechanism being in place; and
- (d) if so, the details of the mechanism put in place for the purpose and the punishments made during the last three years through the same?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Government has been encouraging self-regulation in media. With regard to print media, Press Council of India (PCI), a statutory autonomous body has been set up under the Press Council Act, 1978 to maintain and improve the standards of newspapers and news agencies in India and also to inculcate principles of self-regulation among the press. The PCI in furtherance of its objective under Section 13 (2) of the Act has been mandated to build up a code of conduct for newspapers, news agencies and journalists in accordance with high professional standards. Accordingly, the Press Council has formulated 'Norms of Journalistic Conduct' for adherence by the media. The same is available on their website [www.presscouncil.nic.in](http://www.presscouncil.nic.in).

Industry has also set up self-regulatory bodies for electronic media. The News Broadcasters Association (NBA), an association of News Broadcasters has formulated

a Code of Ethics and Broadcasting Standards covering a wide range of principles to self-regulate news broadcasting. They have set up a two-tier self-regulatory mechanism with News Broadcasting Standards Authority (NBSA) at the second tier to entertain and decide complaints against or in respect of broadcasters in so far as these relate to the content of broadcast of its member channels. The Authority is headed by a retired Judge of the Supreme Court and has eight other members.

Indian Broadcasting Foundation (IBF), an association of non-News Broadcasters has also set up a two-tier self-regulatory mechanism with member broadcaster at the first tier and Broadcasting Content Complaint Council (BCCC) at the second tier. BCCC is headed by a retired judge of High Court/ Supreme Court. IBF has laid down Content Code & Certification Rules, 2011 covering an entire gamut of content-related principles and criteria for regulating television broadcast by member channels.

Advertising Standard Council of India (ASCI) is a self-regulatory body of advertisers. ASCI has also set-up a Consumer Complaints Council (CCC) to consider complaints in regard to advertisements on TV channels and print media.

(c) and (d) All programmes and advertisements telecast on TV channels and transmitted/retransmitted through the Cable TV network are required to adhere to the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. Government has set up an Inter-Ministerial Committee (IMC) to look into the complaints of violation of Programme and Advertising Codes brought to the notice of this Ministry. IMC consists of nine members from different Ministries and includes one member of ASCI too. Based on the recommendations of IMC, Ministry takes appropriate action as per rules. Details of action taken by the Government during last three years and current year are placed in the enclosed Statement.

**Statement**

Sl. No.	Name of the channel	Date of Show Cause Notice	Reason for Show Cause Notice	Details of action taken
1	2	3	4	5
1.	SS Music (Now as SS TV)	13.05.2010	Telecast of programme titled 'Sizzling Hits' which appeared to be obscene and vulgar	An Order 08.02.2012 issued to the channel prohibiting the transmission of the channel from 15th Feb to 22 Feb 2012.
2.	Sony TV	20.04.2011	Telecast of reality show 'Comedy Circus Mahasangram' showing indecent and child denigrating content.	An Advisory dated 25.07.2011 issued to the channel
3.	Channel [V]	05.05.2011	Telecast of reality show 'Full Toss Vella Boys' showing obscene and indecent content.	A Warning dated 25.07.2011 issued to the channel
4.	Bindass	22.02.2011	Telecast of the programme 'Emotional Atyachar - Season 2' containing obscene visuals and indecent and vulgar language.	An Order dated 26.07.2011 issued to the channel directing them to run apology scroll for 7 days.
5.	Bindass	19.04.2011	Telecast of programme "Dadagiri-Revenge of the Sexes" showing indecent content.	A Warning dated 03.08.2011 issued to the channel.
6.	TLC	19.04.2011	Telecast of different programmes such as 'Get Out', "Bridget's Sexiest Beaches" etc. showing obscene content.	An Advisory dated 9.8.2011 issued to the channel
7.	PEOPLE TV	19.05.2011	Telecast of the programme 'Aazhcha Kazhcha' showing obscene content	A Warning dated 19.08.2011 issued to the channel
8.	Bindass	27.05.2011	Telecast of progarmme 'Meri Toh Lag Gayi Naukari' appears vulgar, obscene and indecent.	A Warning dated 20.9.2011 issued to the channel
9.	News 9	01.06.2011	Telecast of progarmme 'Sheyla's Size Problemsi' appears vulgar, obscene and indecent. The visuals appear to degrade and denigrate women.	An Order dated 23.9.2011 issued to the channel to run apology scroll on the channel.
10.	Star World	27.07.2011	Telecast of programmes 'Dexter', 'the Bold and the Beautiful', 'Las Vegas', 'Two and a half man' and 'How I met Your Mother' showing obscene visuals	An Advisory dated 14.12.2011 was issued to the channel
11.	FX channel	18.07.2011	Telecast of programme 'Harper's Island', 'Crash', 'Mad Men Sutra', 'Frasier', 'Saving Grace' and 'Scoundrels' showing obscene visulas	Warning dated 18.04.2012 issued to the channel.

1	2	3	4	5
12.	Fox Crime	28.07.2011	Telecast of programme 'Sleeper Cell' and '1000 ways to die' showing obscene visuals.	Warning dated 08.05.2012 issued to the channel.
13.	Sony Pix	11.07.2011	Telecast of some English feature films, certain content of which appeared to offend good taste and decency.	Warning dated 16.05.2012 issued to the channel.
14.	Channel [V]	12.09.2011	Telecast of programme 'Love Net 2' containing indecent, vulgar and obscene content	A Warning dated 28.05.2012 issued to the channel.
15.	Zee Trendz	12.09.2011	Telecast of programme 'Bikini Destination' containing obscene, indecent and vulgar visuals	Advisory issued on 05.11.2012.
16.	FTV	03.11.11 & 05.06.12	Telecast of programme "Desingers in High Definition" on 11.9.11, "Chantellie Lingrie, Paris" on 12.09.11 & "Lingerie" on 15.09.11 and "15th Anniversary-Top Designers" on 18.04.12	An Order issued on 28.03.13 prohibiting the transmission of the channel for 10 days
17.	NDTV Good Times	26.07.11	Telecast of programme "Life a Beach" during April, May ,2011	An Advisory issued on 02.04.13
18.	IBN 7	28.05.2012	Telecast of the Advertisement of "Axe Shower Gel"	An order issued on 29.05.13 directing the channel to furnish an undertaking in writing that the channel will be more cautious in future while approving the content of the advertisement and will not air such ads in future.
19.	MTV	24.04.2012	Telecast of the advertisement of "Axe Shower Gel"	An order issued on 17.06.13 directing the channel to furnish an undertaking in writing that the channel will be more cautious in future while approving the content of the advertisement and will not air such ads in future.
20.	VH-1	28.05.2012	Telecast of advertisement of "Axe Shower Gel"	An order issued on 17.06.13 directing the channel to furnish an undertaking in writing that the channel will be more cautious in future while approving the content of the advertisement and will not air such ads in future.

1	2	3	4	5
21.	Colors	28.05.2012	Telecast of advertisement of "Axe Shower Gel"	An order issued on 17.06.13 directing the channel to furnish an undertaking in writing that the channel will be more cautious in future while approving the content of the advertisement and will not air such ads in future.
22.	ABN Andhra Jyoti	08.04.2013	Telecast a song bases on "Ide Mallea Velavani"	An order issued on 01.10.13 order to prohibit the transmission or re-transmission of 'ABN Andhra Jyoti' TV channel for seven days on any platform throughout India with effect from hrs on 7th October 2013 till 00:01 hrs 14th October, 2013
23.	N TV	27.05.2013	Telecast of News report on Indian man are gradually losing their desire for intercourse contents of which lacks good taste and decency.	An order issued on 18.09.13 impose a penalty that an apology scroll may be run on the channel for three days.
24.	UTV Bindass	30.05.2013	Telecast of a programme "Emotional Atyachaar Season 3" Obscene	An order issued on 06.11.13 to take the channel off air for one day

### **NHPC Power Projects**

1336. SHRI NARANBHAI KACHHADIA:

SHRI BALKRISHNA K. SHUKLA:

Will the Minister of POWER be pleased to state:

(a) whether various power projects of the National Hydro Power Corporation Limited (NHPC) are pending for want of clearances;

(b) if so, the details thereof, State-wise;

(c) whether timely completion of these projects would help in overcoming the shortage of power in the country as well as provide boost to the sluggish economy; and

(d) if so, the details thereof and the steps taken/ being taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (d) Ten Hydro-Electric Projects (HEPs) of NHPC Limited with an aggregate installed capacity of 8531 MW, which have been concurred by Central Electricity Authority (CEA), await various other clearances such as Environment & Forest clearance. The State-wise details are given in the enclosed Statement. These projects would contribute upto 32.1 Billion Units of electricity per annum which would help to meet the power demand in the country. The Ministry of Power has highlighted need for quick clearances with respective Ministries particularly the Ministry of Environment and Forests.



**Statement**

*Details of Hydro-electric Schemes of NHPC Ltd. concurred by CEA along with various statutory clearances.*

Sl. No.	Scheme/Sector	Agency	IC (MW)	Design Energy (GWh)	Remarks
<b>Jammu and Kashmir</b>					
1.	Pakal Dul Joint Venture	CVPP*	1000	3330.18	Environment Clearance (EC) obtained on 29.2.2008. Forest Clearance (FC) obtained on 16.5.2005 & 6.12.2010. Investment approval is yet to be accorded.
<b>Uttarakhand</b>					
2.	Kotlibhel St-IA Central	NHPC	195	1025.50	EC obtained on 9.5.2007. FC St-I obtained on 13.10.2011. FC St - II is awaited.
3.	Kotlibhel St-IB Central	NHPC	320	1278.30	MOEF declined FC. EC given earlier on 14.08.2007 is withdrawn on 22.11.2010.
4.	Kotlibhel St-II Central	NHPC	530	2031.00	EC obtained on 23.08.2007. FC declined by MOEF.
<b>Sikkim</b>					
5.	Teesta St-IV Central	NHPC	520	2373.00	EC is awaited. FC-I obtained on 26.02.2013.
<b>Manipur</b>					
6.	Tipaimukh Central	NHPC	1500	3805.70	EC obtained on 24.10.08.**
7.	Loktak D/S Joint Venture	LDHCL ***	66	342.00	EC obtained on 16.01.2013. FC St-I obtained on 03.03.11. FC St-II is awaited.
<b>Arunachal Pradesh</b>					
8.	Dibang Central	NHPC	3000	11330.00	EC & FC are awaited.
9.	Tawang St-I Central	NHPC	600	2963.00	EC obtained on 10.6.11. FC is awaited.
10.	Tawang St-II Central	NHPC	800	3622.00	EC obtained on 10.6.11. FC is awaited.
<b>Total</b>			<b>8531</b>	<b>32100.61</b>	

\*CVPP is Joint Venture Company of NHPC, JKSPDC and PTC.

\*\*FC is awaited. Project is proposed to be undertaken through JVC (NHPC- 69%, SJVNL - 26%, Govt of Manipur-5%).

\*\*\*LDHCL is Joint Venture Company of NHPC and Govt. of Manipur.

**Helipad in Navi Mumbai**

1337. SHRI BHAUSAHEB RAJARAM WAKCHAURE:  
Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Union Government has received any request from the Government of Maharashtra for setting up helipads in Mumbai and Navi Mumbai;

(b) if so, the details thereof;

(c) the latest position of this proposal; and

(d) the time by which the proposal is likely to be finalised and the reasons for delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (d)

No proposals have been received by the Government of India from the Government of Maharashtra for setting up of helipads in Mumbai and Navi Mumbai in terms of the Greenfield Airport Policy, 2008.

[English]

#### **Loss Due to Train Accidents**

1338. SHRI S. PAKKIRAPPA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have to incur huge losses due to train accidents and providing compensation to victims from its own resources instead of charging from the Insurance Companies;

(b) if so, the details thereof;

(c) the compensation paid by Railways to the victims since 2010; and

(d) the corrective steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Yes, Madam. Loss of Railway property in consequential train accidents in 2012-13 has been estimated to 74.93 crore (approx.) and the amount of compensation paid by Railways in train accidents during 2012-13 has been estimated to 3.20 crore (approx.). There is no provision for charging of such losses from insurance companies.

(c) The amount of compensation paid by Railways to the victims of train accidents during 2010-11, 2011-12 and 2012-13 has been estimated to 3.77 crore (approx.), 5.11 crore (approx.) and 3.20 crore (approx.).

(d) All possible steps are undertaken on a continual basis to prevent accidents and thereby to wipe out losses due to train accidents. These include timely replacement of over-aged assets, adoption of suitable technologies for upgradation and maintenance of track, rolling stock, signalling and interlocking systems, safety drives, and inspections at regular intervals to monitor and educate staff for observance of safe practices. Safety devices/systems being introduced to prevent accidents include provision of Block Proving Axle Counters (BPAC), Auxiliary Warning System (AWS), Vigilance Control Device (VCD),

Train Protection Warning System (TPWS), Train Collision Avoidance System/Anti Collision Device (ACD), etc.

#### **Headquarter of Air India at Kochi**

1339. SHRI ANTO ANTONY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government has received any representation from the State Government of Kerala seeking the independent functioning of a full-fledged headquarters of Air India Express at Kochi; and

(b) if so, the details thereof and the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL) (a) and (b) No, Madam. However, Air India Express headquarters has partially started functioning out of Kochi. Deputy Chief of Operations, Deputy Chief of Flight Safety, Marketing Manager and Customers Relations Manager have been appointed at Kochi. Further, a help desk has been set up at Kochi manned by 3 officers since January, 2013. Besides, action has been initiated to appoint a CEO who will function from Kochi. Recruitment exercise to fill up, various posts is in the final stage and staff/officers will be inducted shortly. As a part of the expansion plan, properties have been shortlisted for office accommodation so as to house the entire workforce at one place.

#### **Export of Power to Bangladesh**

1340. SHRI MANICKA TAGORE: Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to export power to Bangladesh to meet its demand;

(b) if so, the details thereof including terms and conditions thereon;

(c) the names of countries and quantum of power supplied/being supplied to them by our country, country-wise;

(d) whether the country is having surplus power for exports; and

(e) if not, the reasons for exporting power when the country itself is facing acute shortage of power?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. The export of power is taking place through the electrical grid interconnection called the Bharat-Bangladesh Vidyut Sanchalan Kendra which was inaugurated on 05.10.2013. Government of India is supplying power to Bangladesh under the terms of the Memorandum of Understanding signed in January, 2010 between the two countries.

(c) The quantum of power supplied to Nepal and Bangladesh is around 150 MW and 475 MW respectively.

(d) and (e) India is supplying the above quantum for mutual benefit and cooperation in power sector between the countries.

#### **E-Auctioning of FM Radio Channels**

1341. SHRI G.M. SIDDESHWARA:

SHRI S.S. RAMASUBBU:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government had announced e-auctioning of 839 FM radio channels in 294 cities in Phase-III;

(b) if so, the details thereof and the reasons for inordinate delay in e-auctioning of these channels;

(c) the estimated cost of the project and the time by which the new FM radio channels are likely to be setup;

(d) the fresh steps taken by the Government to evolve a clear cut policy for e-auctioning of FM radio channels;

(e) whether any proposal is under consideration of the Government to counter border propaganda by setting up of high power transmitters in all border districts in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) Yes, Madam.

(b) The Policy on expansion of FM radio broadcasting services through private agencies (Phase-III) was approved by the Cabinet on 7th July, 2011. Phase-III Policy will result in coverage of all cities/towns with a population of one lakh and above (as per 2001 Census).

While implementing Phase-III Policy, a few issues, like charging of migration fee from existing permission holders, specific departures in the Request For Proposal (RFP), reduction in inter channels spacing etc. arose that were decided by EGoM on 6th March, 2013.

(c) The expenditure for establishment/operation of the FM Radio station is borne by the private FM operators. New FM Radio channels are likely to be set up after the auction process.

(d) With the approval of Chief Vigilance Commission (CVC), Government has appointed an Independent External Monitor (IEM) to ensure probity and transparency in the entire auction process.

(e) and (f) The Policy for augmentation of communication infrastructure in the country including border areas is dynamic and continuous exercise keeping in view the availability of resources.

#### **Betterment Charges**

1342. SHRI SURESH KUMAR SHETKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to impose betterment charges to fund viability gap in NCR rapid rail connectivity projects;

(b) if so, the details and the objectives thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) No, Madam. No proposal for levy of betterment charges to fund viability gap in National Capital Region (NCR) rapid rail connectivity project is under consideration in Ministry of Railways, as the matter pertaining to Regional Rapid Transit System (RRTS) in NCR region is being co-ordinated by Ministry of Urban Development.

**Land Laws**

1343. SHRI SURESH KALMADI:  
SHRI P. L. PUNIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 provides for four-fold compensation hike based on market price of land in regard to land acquisition;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether State/UTs representations from industries and other stakeholders were consulted in regard to changes in pattern of land use;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government proposes to setup an authority for implementation of said Act; and

(f) if so, the time by which the same is likely to be setup and the name of the States where said authority is proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Section 26 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 prescribes the criteria in assessing and determining the market value of the land. Further, Section 30 of the Act provides for a 'Solatium' amount equivalent to one hundred percent of the compensation amount.

(c) and (d) The States/UTs and other stakeholders were consulted as per the prescribed procedure before introduction of the Land Acquisition, Rehabilitation and Resettlement Bill, 2011 in the Lok Sabha. The aforesaid Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker, Lok Sabha for examination and Report. The Standing Committee held widespread consultations with various States and other stakeholders during preparation of its Report on the aforesaid Bill.

(e) and (f) Section 51 of the Act envisages establishment of Land Acquisition, Rehabilitation and

Resettlement Authorities by the appropriate Governments for the purpose of providing speedy disposal of disputes relating to land acquisition, compensation, rehabilitation and resettlement.

**MMTS Projects in Andhra Pradesh**

1344. SHRI ASADUDDIN OWAIISI: Will the Minister of RAILWAYS be pleased to state:

(a) the details and the present status of Multi Model Transport System (MMTS) phase-II projects in Andhra Pradesh particularly in Hyderabad;

(b) the details of funds allocated/spent thereon;

(c) whether the Railways propose to engage private sector and the State Government in the said projects;

(d) if so, the details thereof; and

(e) the time-frame set for completion of the said projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The Multi Model Transport System (MMTS) Phase-II Project in Andhra Pradesh, has been sanctioned by the Cabinet Committee on Infrastructure (CCI) on 01.03.2012. Rail Vikas Nigam Ltd. (RVNL) is executing this work on behalf of Railways. Tenders have been awarded for the entire project except Umdanagar-Airport New Line. The details of the project are as under:—

(i) Falaknuma-Umdanagar Doubling & Umdanagar Airport New Line.

(ii) Secunderabad-Bollarum existing section Electrification.

(iii) Bolaram-Medchal (14 km)-Doubling with Electrification.

(iv) Moula Ali-Ghatakesar-Quadrupling with Electrification (12.20 km).

(v) Moula Ali-Sanathnagar Chord Line (22.10 km)-Doubling with Electrification.

(vi) Moulai-Malkajgiri-Sithaphalmand (10 km) Doubling with Electrification.

(vii) Telapur-Ramachandrapuram- (5.75 km) Restoration with Electrification.

(b) Railways have allocated Rs. 30 crore during 2013-14 and corresponding share by State Government is Rs. 60 crore. Expenditure booked up to October 2013 is Rs. 0.21 crore.

(c) and (d) This project is being implemented by the Railways with the participation of the Government of Andhra Pradesh. Government of Andhra Pradesh has agreed to contribute 2/3 of cost of this project.

(e) No target has been set for completion of the project.

### Policy on Reservation Cancellation

1345. SHRI A.T. NANA PATIL:

SHRI JITENDRA SINGH BUNDELA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have framed policy on reservation and cancellation of rail tickets;

(b) if so, the details thereof;

(c) whether the public is likely to suffer loss due to prescribed time period for cancellation of tickets being short in the new policy;

(d) whether the Government has received any representation in this regard; and

(e) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) Indian Railways have a well laid down policy on reservation and cancellation of train tickets, which is amended from time to time.

Reservation fees on reserved tickets have been revised from 01.04.2013 as under:—

Class	Reservation fee (In rupees)	
	Before 01.04.2013	<i>w.e.f.</i> 01.04.2013
1	2	3
Second	15	15 (No change)
Sleeper	20	20 (No change)

1	2	3
AC Chair Car	25	40
AC-3 Economy	25	40
AC-3 Tier	25	40
First Class	25	50
AC-2 tier	25	50
AC First	35	60
Executive	35	60

As regards cancellation, Railway Passengers (Cancellation of ticket and refund of fare) Rules have been amended through Gazette Notification No. G.S.R.362 (E), dated 06.06.2013 effective from 01.07.2013.

(i) The last substantial revision of the refund rules was done in the year 1998. During the last 15 years, the ticketing system of Indian Railways had undergone major changes as under:

- Large scale proliferation of Computerized Passenger Reservation System and Computerized Unreserved Ticketing System.
- Expansion of internet based ticketing system.
- Availability of Integrated Train Enquiry System which facilitates instant information on train running and reservation status through telephone, SMS and internet.

The refund rules required adaptation to developments in the ticketing/enquiry systems.

(ii) The revision was also carried out with the objectives of simplification, bringing efficiency in processing refunds, discouraging scope for last minute cancellations, checking bogus claims for refunds and reducing the misuse of refund process.

(c) The time limits for cancellation of tickets have been rationalized in view of the above developments. There is no loss to public if tickets are cancelled within the prescribed time limits.

(d) and (e) Representations including suggestions/appreciation regarding revised refund rules have been

received. Modification/amendment of the policy guidelines including those relating to refunds, (based on the feedback received), is a continuous and ongoing process.

[English]

### Unused Airports

1346. SHRI S. S. RAMASUBBU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government is aware that 32 airports in the country built and maintained by Airports Authority of India (AAI) are lying completely unused, 6 others have just a single flight a day, 9 have 2 and 6 others have 3 to 4 flights per day;

(b) if so, the details and reasons for unused airports;

(c) whether the Government proposes to encourage domestic carriers to fly to remote areas and also plans to set up a fund to aid such airlines; and

(d) if so, the details thereof and the steps taken by the Government to promote smaller airports in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (d) There are 44 airports belonging to Airports Authority of India (AAI) where there are no scheduled operations at present. A list of these 44 airports is given in the enclosed Statement-I. In addition, there are 26 airports/civil enclaves maintained and managed by AAI where flights ranging from 1 flight per day upto 6 flights per day are being operated. List of these 26 airports/civil enclaves is given in the enclosed Statement-II. Flight operations in domestic sector have been deregulated and the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines, which the Government has laid down, with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including remote areas. However, it is upto the airline operators to provide air services to specific places depending upon the traffic demand and commercial viability while complying with Route Dispersal Guidelines.

A proposal to set up Essential Air Service Fund

(EASF) has been included in the report of Working Group on Civil Aviation for 12th Five Year Plan.

### Statement-I

Sl. No.	Name of Airport
1.	Aizawl (Tural)
2.	Asansol
3.	Balurghat
4.	Bilaspur
5.	Chakulia
6.	Cooch Behar
7.	Cuddapah
8.	Daparizo
9.	Deesa (Palanpur)
10.	Donakonda
11.	Jalgaon
12.	Jharsuguda
13.	Jogbani
14.	Kailashahar
15.	Kamalpur
16.	Khandwa
17.	Khowai
18.	Lalitpur
19.	Malda
20.	Muzaffarpur
21.	Nadirgul
22.	Panna
23.	Passighat
24.	Raxaul
25.	Rupsi
26.	Satna
27.	Shella
28.	Tezu
29.	Vellore
30.	Warangal
31.	Deogarh

Sl. No.	Name of Airport
32.	Jaisalmer
33.	Bikaner
34.	Bhatinda
35.	Akola
36.	Behala
37.	Kandla
38.	Keshod (Junagarh)
39.	Kolhapur
40.	Kota
41.	Pantnagar
42.	Sholapur
43.	Pathankot
44.	Lilabari

**Statement-II**

Air Port	No. of Airlines	No. of flights (arrival+departure) per week	Flts Per Day (approx)
1	2	3	4
Agra	2	10	1
Agatti	1	12	2
Aizwal	2	44	6
Allahabad	2	36	5
Belgaum	1	14	2
Bhavnagar	1	14	2
Bhuj	1	28	4
Dharamshala	2	28	4
Dimapur	1	10	1
Gorakhpur	1	12	2
Gwalior	1	4	1
Hubli	1	28	4
Jabalpur	2	38	5

1	2	3	4
Jamnagar	1	14	2
Jorhat	1	20	3
Kanpur	1	4	1
Khajuraho	3	34	5
Kullu	1	12	2
Ludhiana	1	6	1
Mysore	1	14	2
Puducherry	1	12	2
Porbandar	1	14	2
Rajahmundry	2	42	6
Shillong	1	10	1
Surat	2	36	5
Tuticorin	1	28	4

**Route dispersal guidelines**

1347. SHRI M. VENUGOPALA REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government proposes to revise the route dispersal guidelines to improve the air services to far-flung and inaccessible areas;

(b) if so, the details thereof;

(c) whether the Government has enlisted the services of any consultancy firms for policy framework for expansion of air connectivity to small towns and cities on a low-cost basis;

(d) if so, the details thereof and the suggestions made by the consultancy firm; and

(e) the steps taken/proposed to be taken by the Government to promote low-cost carriers in the country during the 12th Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Madam. There is no such proposal at present.

(b) Does not arise.

(c) and (d) Yes, Madam. The Ministry has entrusted the task of conducting a study to examine the issue of regional air connectivity and the steps required for promoting such connectivity to M/s Deloitte Touche Tohmatsu India Pvt. Ltd. The consultant has submitted its report to the Ministry. Some of the important recommendations/suggestions made by the consultants include

- (i) Revision of Route Dispersal Guidelines
- (ii) Creation of a Regional Air Connectivity Fund (RACF) to promote regional and remote air connectivity
- (iii) Reduction of VAT on ATF
- (iv) Reclassification of ATF as Declared Good

(e) The term Low Cost Carrier (LCC) is basically a business model practice adopted by certain airlines. As there is no criterion defined to classify airlines as Low Cost Carrier (LCC), DGCA have not categorized any airline as LCC. The Government has taken several measures to promote the airlines, like allowing direct import of Aviation Turbine Fuel by Indian Carriers as actual users, permitting foreign airlines to participate upto 49 percent in the equity of an scheduled air transport undertaking, allowing ECB for working capital requirement of airline industry for a period of one year, subject to a total ceiling of US \$ 1 billion and tax concession for parts of aircraft and testing equipment for third party maintenance, repair and overhaul of civil aircraft.

[Translation]

#### Financial Assistance under SGSY

1348. SHRI BADRI RAM JAKHAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of persons to whom financial assistance under Swarn jayanti Gram Swarojgar Yojana (SGSY) has been provided in the country particularly in Rajasthan during each of the last three years and the current year;

(b) the details of the funds allocated/released/ utilised under the scheme along with the total financial assistance given to each State for BPL population; and

(c) the details of the advantage of new system against old grading system?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) A statement indicating total number of persons to whom financial assistance has been provided under Swarn Jayanti Gram Swarojgar Yojana (SGSY) during the years 2010-11, 2011-12 and 2012-13 is given in the enclosed Statemnet-I. A statement indicating central allocation of funds, Central funds released, funds utilized and unspent balances under SGSY during the years 2011-11, 2011-12 and 2012-13 is given in the enclosed Statemnet-II. SGSY has ceased to exist with effect from 1.4.2013.

#### Statement-I

(in numbers)

Sl. No.	States/UT	Total Swarozgaris Assisted		
		2010-11	2011-12	2012-13
1	2	3	4	5
1.	Andhra Pradesh	165205	108814	328064
2.	Arunachal Pradesh	1036	308	0
3.	Assam	143941	143883	1329
4.	Bihar	162009	135426	3065
5.	Chhattisgarh	53564	44885	44103
6.	Goa	768	184	0
7.	Gujarat	46820	30267	23194



1	2	3	4	5
8.	Haryana	30199	24435	10715
9.	Himachal Pradesh	11615	10828	9486
10.	Jammu and Kashmir	4271	5236	0
11.	Jharkhand	113903	57019	24054
12.	Karnataka	107283	80754	72291
13.	Kerala	47046	40311	0
14.	Madhya Pradesh	97761	88860	57953
15.	Maharashtra	159855	152429	32958
16.	Manipur	603	363	0
17.	Meghalaya	40552	5182	941
18.	Mizoram	3565	3010	0
19.	Nagaland	4993	5519	0
20.	Odisha	138595	129363	30760
21.	Punjab	15657	10287	3291
22.	Rajasthan	74853	76149	66397
23.	Sikkim	1294	1337	0
24.	Tamil Nadu	138916	72095	201323
25.	Tripura	63890	13456	4797
26.	Uttar Pradesh	391700	341935	151584
27.	Uttaranchal	20789	17673	9649
28.	West Bengal	66942	74494	68245
29.	Andaman and Nicobar Islands	448	359	0
30.	Daman and Diu	0	0	0
31.	Dadra and Nagar Haveli	0	0	0
32.	Lakshadweep	0	0	0
33.	Puducherry	1913	2256	0
Total		2109986	1677117	1144199

N.R.-Not Reported

**Statement-II***Status of State-wise Central Allocation, Release, Expenditure and Unspent Balance under SGSY*

(Rs. in lakh)

Sl. No.	Name of States/UTs	Central Allocation	Central Release	Expenditure*	Unspent Balance**
<b>2010-11</b>					
1.	Andhra Pradesh	12557.00	12545.33	18460.59	407.84
2.	Bihar	29872.00	13874.71	27334.28	28360.87

Sl. No.	Name of States/UTs	Central Allocation	Central Release	Expenditure*	Uspent Balance**
3.	Chhattisgarh	6635.00	6584.38	7736.15	1785.87
4.	Goa	200.00	70.60	77.89	189.01
5.	Gujarat	4727.00	4614.50	6949.44	269.74
6.	Haryana	2781.00	2725.43	5907.13	145.06
7.	Himachal Pradesh	1171.00	1096.00	1460.85	667.29
8.	Jammu and Kashmir	1449.00	759.05	734.12	800.35
9.	Jharkhand	11264.00	10979.00	12369.65	9200.70
10.	Karnataka	9482.00	9369.50	12646.39	2339.58
11.	Kerala	4255.00	4146.55	5851.54	170.38
12.	Madhya Pradesh	14214.00	13844.63	17926.16	3406.36
13.	Maharashtra	18744.00	18560.25	22067.39	3421.95
14.	Odisha	14363.00	14061.13	17282.97	2550.97
15.	Punjab	1351.00	1247.66	1748.22	111.34
16.	Rajasthan	7200.00	7183.13	9954.67	3394.95
17.	Tamil Nadu	11103.00	11068.05	14835.21	470.35
18.	Uttar Pradesh	43006.00	42389.13	49220.95	24685.86
19.	Uttarakhand	2264.00	2155.25	3182.68	242.31
20.	West Bengal	15962.00	15812.00	18897.82	2963.64
21.	Andaman and Nicobar Islands	25.00	10.84	25.64	18.82
22.	Daman and Diu	25.00	0.00	0.00	25.00
23.	Dadra and Nagar Haveli	25.00	0.00	0.00	0.00
24.	Lakshadweep	25.00	0.00	0.00	25.00
25.	Puducherry	300.00	250.00	148.52	218.74
Total		213000.00	193347.09	252818.26	85871.98
<b>North Eastern States</b>					
1.	Arunachal Pradesh	692.00	518.87	135.87	587.92
2.	Assam	17988.00	20301.85	21924.00	4963.40
3.	Manipur	1206.00	1187.18	360.69	949.41
4.	Meghalaya	1351.00	836.70	818.23	687.66
5.	Mizoram	313.00	443.85	493.21	93.30
6.	Nagaland	927.00	872.14	399.91	490.34
7.	Sikkim	346.00	483.80	373.35	470.35
8.	Tripura	2177.00	2490.10	3080.41	26.08
Total		25000.00	27134.49	27585.67	8268.46
Grand Total		238000.00	220481.58	280403.93	94140.44

Sl. No.	Name of States/UTs	Central Allocation	Central Release	Expenditure*	Uspent Balance**
<b>2011-12</b>					
1.	Andhra Pradesh	11472.00	5736.00	8928.52	7037.69
2.	Bihar	27291.00	6733.98	14639.25	40305.88
3.	Chhattisgarh	6062.00	5815.41	7001.18	1334.53
4.	Goa	176.00	25.87	61.59	389.78
5.	Gujarat	4318.00	3734.97	5316.70	674.69
6.	Haryana	2541.00	2499.56	3494.49	37.20
7.	Himachal Pradesh	1070.00	777.60	1419.78	256.29
8.	Jammu and Kashmir	1324.00	576.72	525.25	635.57
9.	Jharkhand	10290.00	6670.04	9041.79	4898.29
10.	Karnataka	8663.00	6775.01	11798.34	642.38
11.	Kerala	3887.00	3792.71	5232.60	187.38
12.	Madhya Pradesh	12986.00	11254.29	14810.33	3448.43
13.	Maharashtra	17125.00	16979.23	23080.34	1129.86
14.	Odisha	13122.00	12119.13	17134.89	157.94
15.	Punjab	1235.00	988.96	1200.86	227.87
16.	Rajasthan	6578.00	5936.96	10108.88	1936.40
17.	Tamil Nadu	10144.00	10134.27	9366.49	3628.70
18.	Uttar Pradesh	39290.00	28340.26	42832.96	17042.68
19.	Uttarakhand	2069.00	2067.88	2646.01	326.14
20.	West Bengal	14582.00	13175.61	17000.05	4110.25
21.	Andaman and Nicobar Islands	25.00	12.48	20.06	7.00
22.	Daman and Diu	25.00	0.00	0.00	
23.	Dadra and Nagar Haveli	25.00	0.00	0.00	25.00
24.	Lakshadweep	25.00	12.50	0.00	12.50
25.	Puducherry	275.00	137.50	210.88	1.82
<b>Total</b>		<b>194600.00</b>	<b>144296.94</b>	<b>205871.24</b>	<b>88454.27</b>
<b>North Eastern States</b>					
1.	Arunachal Pradesh	678.00	343.26	86.09	403.12
2.	Assam	17628.00	10836.74	19553.00	7.36
3.	Manipur	1182.00	618.82	364.46	400.02
4.	Meghalaya	1324.00	391.85	787.53	181.63
5.	Mizoram	306.00	306.03	347.45	5.65
6.	Nagaland	908.00	697.14	518.92	331.55

Sl. No.	Name of States/UTs	Central Allocation	Central Release	Expenditure*	Uspent Balance**
7.	Sikkim	340.00	170.00	451.46	56.61
8.	Tripura	2134.00	2134.01	1743.98	674.29
	Total	24500.00	15497.85	23852.89	2060.23
	Grand Total	219100.00	159794.79	229724.13	90514.50

**2012-13**

1.	Andhra Pradesh				
2.	Bihar				
3.	Chhattisgarh				
4.	Goa	175.00	25.72	0.00	25.72
5.	Gujarat	4375.00	2095.52	5511.26	1247.73
6.	Haryana	2574.00	2452.09	1844.59	3567.61
7.	Himachal Pradesh	1084.00	552.50	1110.24	280.17
8.	Jammu and Kashmir	1342.00	451.89	0.00	451.89
9.	Jharkhand				
10.	Karnataka	8777.00	5591.69	9246.29	1275.06
11.	Kerala				
12.	Madhya Pradesh				
13.	Maharashtra				
14.	Odisha				
15.	Punjab	1251.00	276.32	363.40	1233.79
16.	Rajasthan	6664.00	3332.00	8968.07	2321.67
17.	Tamil Nadu				
18.	Uttar Pradesh	39827.00	22257.61	18353.13	25070.38
19.	Uttarakhand	2096.00	1811.94	1417.29	994.26
20.	West Bengal	14773.00	12314.42	12559.07	4836.18
21.	Andaman and Nicobar Islands	25.00	8.47	0.00	8.47
22.	Daman and Diu	25.00	0.00	0.00	
23.	Dadra and Nagar Haveli	25.00	0.00	0.00	
24.	Lakshadweep	25.00	0.00	0.00	
25.	Puducherry	275.00	0.00	0.00	
	Total	83313.00	51170.17	59373.34	41312.93

**North Eastern States**

1.	Arunachal Pradesh	623.00	219.70	0.00	219.70
2.	Assam			0.00	10590.29

Sl. No.	Name of States/UTs	Central Allocation	Central Release	Expenditure*	Unspent Balance**
3.	Manipur	1086.00	594.24	0.00	594.74
4.	Meghalaya	1216.00	253.07	115.92	149.16
5.	Mizoram	281.00	140.52	0.00	281.00
6.	Nagaland	834.00	497.83	0.00	497.83
7.	Sikkim	313.00	0.00	0.00	
8.	Tripura	1960.00	1528.53	275.77	1303.86
Total		6313.00	3233.89	391.69	13636.58
Grand Total		89626.00	54404.06	59765.03	54949.51

\* Expenditure Against Total Available Funds which also includes State share, Opening Balance and Misc. Receipts

\*\* Unspent Balance Against Total Available Funds which also includes State share, Opening Balance and Misc. Receipts

[English]

### Railway Stations

1349. SHRI M. B. RAJESH:

SHRI M. RAJA MOHAN REDDY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to shut down some Railway Stations including Mankara Station in Palakkad in Kerala;

(b) if so, the details thereof along with the reasons therefor;

(c) whether the Railways propose to develop certain stations in collaboration with Ministry of Tourism;

(d) if so, the details thereof along with the stations identified for the purpose; and

(e) the time frame set for implementation of the said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) and (d) Indian Railways have planned to improve the passenger amenities at 24 identified railway stations keeping in view the heritage and tourism value of the stations/destinations in partnership with Ministry of Tourism. The upgradation and modernization is to be done on 50:50 cost sharing basis. The priority of works for improvement of amenities has been jointly decided by Ministry of

Railways and Ministry of Tourism. The stations identified are Hyderabad, Tirupati, Hospet, Agra Cantt., Rae Bareli, Varanasi, Delhi Sufdarjung, Kamakhya, Guwahati, Haridwar, Kurukshetra, Gaya, Madurai, Rameshwaram, Tarapith, Tarakeshwar, New Jalpaiguri, Thiruvananthapuram, Amritsar, Aurangabad, Nanded, Puri, Jaipur, and Ajmer.

(e) No time frame has been set.

### DDP and DPAP Areas

1350. SHRI C. R. PATIL:

SHRI BHARAT RAM MEGHWAL:

Will the Minister of WATER RESOURCE be pleased to refer to the reply given to USQ No. 3958 dated 21 March 2013 on projects benefitting Desert Development Programme (DDP) areas at par with the projects of Drought Prone Areas Programme (DPAP) areas and to state whether the modified Accelerated Irrigation Benefit Programme (AIBP) scheme has been approved by the Cabinet and if so, the details thereof and the steps being taken/proposed to be taken to extend the financial assistance under AIBP to the Sardar Sarovar Project and other eligible projects of DDP areas in the country, State-wise?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): The Cabinet Committee on Economic Affairs (CCEA) has approved the continuation of the Scheme of Accelerated Irrigation Benefits Programme (AIBP) for 12th Plan in September 2013. As per the approval, for the purpose of determining the quantum of assistance, a project benefitting Desert Development Programme (DDP) area/Desert Prone Area (DPA) will be

treated on a par with those benefiting DPAP areas and the new projects will be eligible for Central Assistance @ 90% for projects in Special Category States, while it will be 75% for projects in Non-Special Category States. The ongoing projects already under AIBP and benefiting Desert Development Programme/Desert Prone Area will continue to get Central Assistance @ 25%. As such Sardar Sarovar Project, which is an ongoing project already under AIBP and benefiting Desert Development Programme/Desert Prone Area, will be eligible for Central Assistance @ 25%. The other eligible projects of DDP areas of other States in the country will also be provided Central Assistance under AIBP as per the above.

#### **Double Decker Trains**

1351. SHRI PONNAM PRABHAKAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are introducing double-decker trains from Delhi to Jaipur;
- (b) if so, the details thereof; and
- (c) the steps being taken to introduce such double-decker trains in each zone in the 12th Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) At present, Jaipur is connected to Delhi by a daily double-decker service *viz.* 12985/12986 Jaipur-Delhi AC Double Decker Express. At present, there is no proposal to introduce an additional double-decker train between Delhi and Jaipur. However, introduction of new train services, including Double Decker trains, is an on-going process subject to traffic justification, operational feasibility, availability of resources, etc.

#### **Rail Yatri Niwas**

1352. SHRI K. MANI JOSE: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to construct Rail Yatri Niwas under Public Private Partnership (PPP) mode in the country;
- (b) if so, the details and the present status thereof, location-wise;

(c) whether the Railways propose to construct Rail Yatri Niwas at Kottayam in Kerala in view of the large number of pilgrims visiting Sabarimala;

(d) if so, the details thereof and the time by which it is likely to be constructed; and

(e) the other steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) No, Madam.

(b) Does not arise.

(c) No, Madam.

(d) and (e) Do not arise.

[Translation]

#### **Additional Trains on Delhi Dehradun Route**

1353. SHRI KADIR RANA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to introduce additional trains on Delhi-Dehradun rail route *via* Meerut;
- (b) if so, whether the Railways are considering for introduction of Rajdhani Express on this route and provide a halt at Muzaffarnagar; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) to (c) At present, 09 pairs of Mail/Express trains including 12017/12018 New Delhi-Dehradun Shatabdi Express (daily), 12205/12206 New Delhi-Dehradun AC Express (daily) and 12055/12056 New Delhi-Dehradun Janshabdi Express (daily) with stoppages at Meerut City and Muzaffarnagar are available on Delhi-Meerut-Dehradun sector. Further, in the Railway Budget 2013-14, increase in frequency of 12687/12688 Madurai-Dehradun Express from weekly to bi-weekly has been announced to cater to the needs of passengers of Delhi-Meerut-Dehradun sector. However, presently, there is no proposal for introduction of additional train including a Rajdhani Express (with stoppage at Muzaffarnagar) due to operational and resource constraints.

*[English]***Encouragement to Women Entrepreneurs**

1354. SHRI C. RAJENDRAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there are not many Centrally Sponsored schemes to encourage women entrepreneurs in the country;

(b) if so, the reasons therefor and there sponse of the Government thereto; and

(c) the steps proposed to be taken by the Government to draw up some such initiatives to encourage women entrepreneurs?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Government in the Ministry of Rural Development is implementing National Rural Livelihoods Mission (NRLM) which proposes to cover all rural poor families in a phased manner. The programme aims at building strong and sustainable grass roots institutions of rural poor women and enabling them to access their own social networks, resources and knowledge for gainful self-employment and skilled wage employment opportunities and thereby achieve appreciable improvement in their livelihoods on a sustainable basis. Universal social mobilization through formation of Self Help Groups (SHGs) under NRLM and federating these groups at village and higher levels will ensure at least one member of each rural poor family, preferably a woman member, is covered under SHG and is part of a large social network. NRLM proposes to ensure universal financial inclusion for them by facilitating opening of savings accounts of all SHGs, simultaneously encouraging their thrift and credit activities and facilitating access to credit and other financial services from banks. There is a provision under the programme for training and capacity building of interested members to take up micro enterprises for enhancing their incomes. In addition to self-employment, NRLM also focuses on supporting rural poor youth for accessing skilled wage employment through placement linked skill development projects. NRLM is a demand driven programme and the States formulate their own poverty reduction action plans.

Under NRLM it has also been decided to set up one Rural Self Employment Training Institute in each district of

the country. Each RSETI has a target of training minimum 750 BPL candidates to take up self-employment. During the year 2012-13, 3,06,345 candidates were trained out of which 2,15,935 were women candidates.

*[Translation]***Bapudham Motihari Railway Line**

1355. SHRIMATI RAMA DEVI: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of new railway line project from Bapudham to Motihari *via* Shivhar;

(b) the reasons for delay in implementation of the said project;

(c) the details of funds allocated and spent thereon; and

(d) the other steps taken/being taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) There is no sanctioned new line project of Bapudham-Motihari *via* Shivhar.

(b) to (d) Do not arise.

*[English]***Air Traffic**

1356. SHRI C. SIVASAMI:  
SHRI BADRUDDIN AJMAL:  
SHRI RAJAJIAH SIRICILLA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the air traffic is increasing in the country;

(b) if so, the growth rate of air traffic during the last three years;

(c) whether this rise in air traffic is very low when compared to other countries; and

(d) if so, the details thereof and the steps proposed to be taken thereon including reduction of taxes which is very high at present so as to increase air traffic?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam. There has been a consistent increase in air traffic during the last three years except in the year 2012.

(b) The details of passenger carried by scheduled domestic carrier and corresponding growth during the last three years and current year are as follows:

Year	Passenger carried (in millions)	% Growth
2010	52.00	+18.70
2011	60.70	+16.60
2012	58.80	-03.04
2013	50.70	+04.77

-2013 data is for period between January-October.

-% of growth has been analyzed with the number of passenger carried by the airlines during the year to number of passenger carried out by the airlines during the corresponding period of the previous year.

(c) No, Madam. The rise in air traffic growth is very significant when compared to the top ten countries of the world in civil aviation. India is second fastest growing country in air traffic after China.

(d) The Government has been pursuing with the State Governments to reduce VAT on ATF. The Government has also allowed direct import of Aviation Turbine Fuel by Indian Carriers as actual users. Tax concession for parts of aircraft and testing equipment for third party maintenance, repair and overhaul of civil aircraft to promote civil aviation.

#### **Reduction in AC First and Second Class Coaches**

1357. SHRI AMARNATH PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have reduced the AC First Class and Second Class coaches in Rajdhani and other trains despite continuing demand for these classes;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken/being taken by the Railways to increase AC First Class and Second Class coaches on priority basis in each train?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) and (b) No, Madam.

(c) To facilitate the AC-I and AC-II class passengers, 12 First cum Second AC class coaches and 39 AC-II class coaches have been attached in different trains on permanent basis for the period 01.04.2013 to 30.09.2013. Further, augmentation of trains, by various types of coaches including AC-I and AC-II coaches, is an ongoing process on Indian Railways, subject to operational feasibility, commercial viability and availability of resources.

[Translation]

#### **Water Management in Uttar Pradesh**

1358. SHRI RAMKISHUN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has drawn up a plan for water management in the Purvanchal region of Uttar Pradesh;

(b) if so, the details thereof and the funds allocated for the purpose;

(c) whether any proposal has been received from the State Government in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Water being State subject, the responsibility for drawing up plan for water management lies with the respective State Governments. However, Command Area Development and Water Management (CAD&WM) Programme is being implemented as a State Sector Scheme for effective water management through various components of the programme which also applies to the Purvanchal region of Uttar Pradesh. The components are on-farm development works such as construction of lined field channels, land leveling, micro-irrigation; construction of field drains; reclamation of water-logged areas; correction of system deficiencies; training, adaptive trials and demonstrations; one time grants to Water User Associations and Water and Land Management Institutes etc.



(b) An allocation of Rs. 15,000 crore has been made during the XII Plan for the implementation of CAD&WM Programme.

(c) and (d) There are 15 on going projects under CAD&WM Programme in Uttar Pradesh, as per details

given in the enclosed Statement. The guidelines for implementation of CAD&WM Programme during XII Five Year Plan have recently been issued on 6.12.2013 and the State Government has been requested to submit proposals accordingly.

### **Statement**

*Details of the on-going projects in the State of Uttar Pradesh under CADWM Programme.*

(Area in 000 ha)

Sl. No.	Project Name	Districts benefitted	Year of inclusion	Culturable Comand Area
1.	Sharda Shayak Canal System Phase-II	Lakhimpur Khiri, Sitapur, Barabanki, Lucknow, Raibareli, Pratapgarh, Sultanpur, Faizabad, Ambedker Nagar, Jaunpur, Azamgarh, Mau, Allahabad, Varanasi, Gazipur and Balia	2009-10	330
2.	Tumaria Dam Canal System	Allahabad	2000-01	64.01
3.	Sarda Canal Project	Bareilly, Pilibhit, Shahajahanpur, Hardoi, Unnao, Raibareli, Khiri, Sitapur, Lucknow and Barabanki.	1989-90	1613
4.	East Ganga Canal	Bijnor, Jyotibafle Nagar	1990-91	233
5.	Lower Rajghat	Lalitpur	2009-10	43.21
6.	Betwa & Gursarai Canal	Jhansi, Jaloun, Hamirpur	1990-91	422
7.	Ken Canal System	Banda	1990-91	222
8.	Belan Pump Canal System	Allahabad	1997-98	71.05
9.	Tons Pump Canal System	Allahabad	1997-98	34
10.	Jakhloun Pump Canal System	Lalitpur	2009-10	29.87
11.	Son Pump Canal System	Sonbhadra	1997-98	93.65
12.	Saryu Canal System Phase-II	Bahraich, Gonda, Sidharth Nagar, Basti, Gorakhpur, Santkabirnagar, Balrampur, Sravasti.	2009-10	280
13.	Upper Ganga Canal	Manda, Meja, Korawan, Urua	1990-91	457
14.	Madhya Ganga Canal	Allahabad	1990-91	229
15.	Sirsi Dam Project	Allahabad, Mirzapur	2010-11	44.88

#### **Setting up of Transmitter in Kota, Rajasthan**

1359. SHRI IYARAJ SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether FM transmitter of one kilowatt capacity is being set up in Kota, Rajasthan;

(b) if so, the details thereof; and

(c) the time by which the said FM transmitter is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH

TEWARI): (a) and (b) Yes, Madam. Prasar Bharati has informed that the scheme of setting up of 1 kW FM transmitter at Kota, Rajasthan was approved under the New Schemes of 11th Plan.

(c) The FM transmitter has already been installed at All India Radio (AIR) studio site.

[English]

### **Debt restructuring of SEBs**

1360. SHRI VIKRAMBHAI ARJANBHAI MADAM:  
Will the Minister of POWER be pleased to state:

(a) whether the Government has recently approved the debt restructuring of various State Electricity Boards (SEBs);

(b) if so, the details thereof and the reasons therefor;

(c) whether the private companies which are involved in power distribution are also covered under the same; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) and (b) Yes, Madam. A Scheme has been formulated by the Government for Financial Restructuring of the State Distributing Companies (DISCOMS) at the national level for restructuring of the short term liabilities of power distribution companies of the country. The Scheme is available to all participating State Owned Discoms with accumulated losses and facing difficulty in financing operational losses. The details of the scheme are as given in the enclosed Statement.

(c) and (d) No, Madam. Does not arise.

### **Statement**

#### *Details of Financial Restructuring of State Distribution Companies (DISCOMS):*

The Scheme for Financial Restructuring of State Owned Discoms was formulated and approved by the Government keeping in view of the declining operational

performance and financial health of State Discoms and to enable the turnaround of the State Discoms and ensure their long term viability, which have accumulated huge losses and unsustainable debt. The scheme contains measures to be taken by the State Discoms and State Government for achieving financial turnaround by restructuring their debt with support through a Transitional Finance Mechanism by Central Government.

- The State Government will take over 50% of the outstanding Short Term Liabilities (STL) of the DISCOMS as on March 31, 2012. This will be first converted into bonds to be issued by Discoms to participating lenders, duly backed by State Government guarantee. The State Government will then take over this liabilities from Discoms in the next 2-5 years by way of issuing special securities in accordance with their FRBM space. The State Government will provide support in payment of interest and repayment of principal till the date of takeover by issuing special securities.
- The Balance 50% Short Term Liabilities will be rescheduled by the lenders at the best possible terms with moratorium on principal repayment.
- The scheme contains two tier monitoring mechanism by Committees at Centre and State level to monitor the progress of the turnaround plan.
- Central Government would provide incentive by way of grant equal to the value of the additional energy saved by way of accelerated AT&C loss reduction beyond the loss trajectory specified under RAPDRP and capital reimbursement support of 25% of principal repayment by the State Government on the liability taken over by the State Government under the scheme.
- The scheme contains immediate/continuing and other measures required to be taken in a time bound manner by the Discoms and State Governments to ensure long term financial and commercial viability of State owned Discoms. These measures include

Financial Restructuring, Tariff Setting and Revenue Realization, Subsidy, Metering, Audit and Accounts and Monitoring.

#### **Indian Railway Catering and Tourism Corporation**

1361. SHRI KAPIL MUNI KARWARIA: Will the Minister of RAILWAYS be pleased to state:

(a) the details regarding the number of tickets booked through the Indian Railway Catering and Tourism Corporation (IRCTC) website by the agents and individual customers respectively during the last three years and the current year;

(b) the number of travel agents and customers officially registered with IRCTC during the said period;

(c) whether the Railways have taken any initiative to prevent the frequent hanging of the website at Tatkal timings causing inordinate delay in booking tickets and conducting other transactions;

(d) if so, the details thereof; and

(e) the details of the measures taken/being taken by the Railways to make IRCTC website customer-friendly?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) The number of tickets booked through the Indian Railway Catering and Tourism Corporation (IRCTC) website by the agents and individual customers during the last three years and the current year are as follows:

(in crores)

Financial year	No. of tickets booked by agents/subagents	No. of tickets booked by individual users.
2010-2011	3.14	6.55
2011-2012	2.99	8.63
2012-2013	2.61	11.46
2013-2014	1.60	8.65

(Upto Nov'13)

(b) The number of travel agents/sub agents and number of customers/individual users registered with IRCTC during the said period are as follows:

Financial year	No. of travel agents/sub agents registered with IRCTC (in lakhs)	No. of customers/individual users registered with IRCTC (in crores)
2010-11	1.54	1.87
2011-12	1.35	2.32
2012-13	1.06	2.89
2013-14	0.78	3.19

(Upto Oct'13)

(c) to (e) The number of hits on IRCTC website are disproportionately high during Tatkal booking which at times, exceeds the figure of 20 lakh as against normal hits of 6-7 lakhs. As a result of the heavy load, the entire system is put to strain causing slow responses. The following steps have been taken to improve the functioning of IRCTC website and to make the website customer friendly:

- The total committed internet bandwidth has been augmented from 450 Mbps to 775 Mbps.
- A high capacity data base server and firewall system have been installed.
- Additional software has been launched and new server has been inducted to ease load on the server and to enhance its capacity.
- In order to increase the access of individual users, agents are not permitted to book any type of tickets between 0800 hours and 1200 hours. Only individual users are allowed to book on [www.irctc.co.in](http://www.irctc.co.in) between 0800 hours and 1200 hours.
- The timings of opening of booking of general reservation as per Advance Reservation Period (ARP) and Tatkal reservation have been staggered to balance the load of the system.

#### **Genetic Engineering**

1362. SHRI N. DHARAM SINGH: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Government has chalked out any plan to give adequate encouragement for the research and development of genetic engineering in India including Karnataka; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) No, Madam. No specific plans have been chalked out State-wise including that of Karnataka State for research and development and genetic engineering. Various Central Schemes and programmes for Research and development in genetic engineering are supported in universities and institutions by Department of Biotechnology, Department of Science and Technology and Council for Scientific and Industrial Research (CSIR) of Ministry of Science and Technology; Indian Council of Agriculture Research, Ministry of Agriculture and University Grants Commission. In the State of Karnataka however, there are 39 private sector agencies and 20 public sector institutions / universities are engaged in R&D on genetic engineering implementing 45 Medical and 20 Agricultural major projects. Some major centres/programmes/facilities are funded by the Department of Biotechnology at University of Agricultural Sciences (GKVK), Bengaluru; University of Agricultural Sciences (Dharwad), Dharwad; Indian Institute of Science, Bengaluru; University of Mysore; National Centre for Biological Sciences, Bengaluru; and Mangalore University, Mangalore along with support to 10 finishing schools and 5 undergraduate teaching programmes.

(b) Does not arise.

#### **Installation of Transmitters**

1363. SHRI A. K. S. VIJAYAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is slow progress with respect to installation of High Power Transmitters/Low Power Transmitters/Very Low Power Transmitters in the country, since the inception of Prasar Bharati;

(b) if so, the reaction/response of Government thereto; and

(c) the steps taken/ proposed to be taken by the Government to relay/telecast DD/AIR programmes all over the country?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) No, Madam.

(b) Not applicable.

(c) As informed by Prasar Bharati, the broadcast terrestrial coverage of All India Radio (AIR) provided through 578 AM/FM radio transmitters is 92.00% of the area and 99.20% population of the country. Only 0.80% of the population of the country is not getting programmes of AIR through terrestrial Radio network. However, 21 Radio channels (Programmes) of AIR are available through DD Direct plus DTH platform (Ku-band) and these can be received through a set top box all over the country including uncovered areas.

As regards Doordarshan, since the inception of Prasar Bharati in November 1997, 493 additional TV Transmitters (123 High Power Transmitters, 172 Low Power Transmitters and 198 Very Low Power Transmitters) have been commissioned by Doordarshan. All the areas uncovered by terrestrial transmitters, along with rest of the country, have been provided with multi channel TV coverage through Doordarshan's free-to-air DTH service "DD FREE DISH".

#### **Incidents of Bird Hit**

1364. SHRI K. SUGUMAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the threat of bird hit seems to be looming large for flights landing and taking off at Coimbatore Airport;

(b) if so, the details thereof;

(c) the number of bird hit Incidents during the current year, month-wise; and

(d) the steps being taken/proposed to be taken by the Airports Authority of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (c) No Sir, there is no threat of bird hit for flights landing and taking off at Coimbatore Airport. However, there were six bird hit incidents this year till November 2013 at Coimbatore airport. The number of bird hit incidents month-wise are as under.

Month	No of Incidents
January to July	Nil
August	01

Month	No of Incidents
September	01
October	02
November	02

(d) Airports Authority of India has taken following steps in this regard:

- (i) Deployment of more number of "Bird Scarers",
- (ii) Usage of Zon Guns and
- (iii) Frequent inspection and removal of vegetation in the operational areas.

#### **Most Unsafe Airlines**

1365. SHRI E.G. SUGAVANAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has been rated as the third most unsafe commercial airlines by German's Jet/Airliner Crash Data Evaluation Centre;

(b) if so, the details thereof;

(c) whether Air India has taken any steps to improve its safety and image globally;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam. However, due to continuous efforts in this regard, Air India is the first airline in the country and amongst the first 10 in the world to have IATA Operational Safety Audit Certification, which is a benchmark for aviation safety norms.

(b) Germany's Jet Airliner Crash Data Evaluation Center (JACDEC) has culled the data on Air Crashes and Fatalities in the last 30 years after factoring in International Safety benchmarks. Significantly, the survey did not allow for the cause of a crash. During this period, there have been 7 fatal accidents in Air India and one which involved an Air India Express plane. As Air India Express is a wholly

owned subsidiary of Air India, the accident pertaining to it should not have been taken into account for ranking Air India. Hence, the data utilized by JACDEC for the ranking is factually incorrect.

(c) Yes, Madam.

(d) The safety measures are continuously evolved for improvement by Air India by way of FOQA/CVR/DFDR monitoring, Pilot Counseling, PIB and where necessary Safety Enhancement Training (SET) is given to pilots involved in any accident / incident in consultation with DGCA Air Safety Directorate. Air India has also successfully implemented Safety Management System (SMS) Programme in all relevant departments to enhance its safety standards in compliance with DGCA CAR. Section 5 on AIR SAFETY which provides for Flight Safety Awareness and Accident/Incident prevention programme, which is mandatory for Airlines to adopt. Strict Compliance with the laid down safety norms is being made by Air India.

(e) Do not arise in view of (c) and (d) above.

#### **Repair of Ponds**

1366. SHRI HANSRAJ G. AHIR: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government has allocated any funds to repair and maintain the British era ponds (Mama Ponds) of Vidarbha region of Maharashtra;

(b) if so, the details thereof;

(c) whether the State Government has forwarded any proposal to the Union Government to get financial aid for increasing irrigation capacity and for maintenance of these ponds;

(d) if so, the details thereof;

(e) whether the Union Government is taking any steps to allocate required funds to maintain and repair these British age ponds through Repair, Renovation, Restoration (RRR) and other projects; and

(f) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) Under the scheme of

Repair, Renovation and Restoration (RRR) of Water Bodies with domestic support implemented during XIth Plan, a total no. of 258 water bodies of Maharashtra including 36 water bodies of Vidarbha Region were taken up for restoration. A total grant amounting to Rs. 80.53 crore was released to Government of Maharashtra for these water bodies so far.

(c) to (f) Government of Maharashtra had submitted some proposals earlier during XIIth Plan. The Scheme on Repair Renovation and Restoration of water bodies for continuation in XIIth Plan has been approved on 20.09.2013 and detailed guidelines circulated on 28.10.2013. The State Government is yet to submit modified proposals as per these guidelines.

[English]

#### **Aerocity**

1367. SHRI HAMDULLA SAYEED: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Aerocity is coming up near Delhi Indira Gandhi International Airport;

(b) if so, the details thereof and the steps being taken by the Government for the safety of the Airport;

(c) whether Delhi International Airport Limited (DIAL) has leased out 45 acres of land for building hotels and other commercial properties from the 190.91 acres given to it only for aeronautical use; and

(d) if so, the details thereof and the action taken by the Government against the DIAL for concealing the facts?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Madam.

(b) Bureau of Civil Aviation Security of India (BCAS) has issued guidelines for the safety and security of the airport to be complied with by the respective developer at the Hospitality District before commencement of operations.

(c) No, Madam.

(d) Does not arise.

[Translation]

#### **Allotment of Kiosks**

1368. SHRI JAGDISH THAKOR: Will the Minister of RAILWAYS be pleased to state:

(a) the parameters/norms and conditions fixed by Railways in allotment of kiosks at railway stations;

(b) whether Railways have received complaints regarding kiosks allotment at railway stations during the last three years;

(c) if so, the details thereof, zone-wise;

(d) the action taken against kiosks owners for violating the terms and conditions;

(e) whether there is any special quota for cooperative societies; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) As per New Catering Policy 2010, allotment of 75% General Minor static catering Units at A, B and C category station is done through open, competitive, two packet tender system based on Standard Bid Document (SBD) guidelines which stipulate eligibility criteria, etc. while the remaining 25% of Special Minor Units (reserved categories) at A, B and C category stations and all static minor catering units at D, E and F category station is done by calling application through Press Notification, based on laid down procedures.

(b) No, Madam.

(c) Does not arise.

(d) Punitive action like imposition of fine, warning etc. is taken depending upon the gravity of the violation of the terms and conditions.

(e) No, Madam.

(f) Does not arise.

#### **Installation of equipment in DD Kendras**

1369. DR. MAHENDRASINH P. CHAUHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether a number of equipment installed and used in Doordarshan Kendras have become obsolete;
- (b) if so, the details thereof;
- (c) the steps being taken by the Government to instal new equipment in place of these equipment; and
- (d) the achievements made so far as a result of the efforts made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (d) Prasar Bharati has informed that modernisation of Doordarshan Kendras (induction of new technologies, replacement of old ageing equipment and augmentation/upgradation of facilities) is a continuous process.

Out of total 67 Doordarshan Kendras (Studio Centres) in Doordarshan network, 23 Studio Centres are fully digital and 31 Studio Centres are partially digital. All major equipment such as HD camcorders, recorders/decks, digital production switchers, NLE systems, digital frame synchronizers, high quality character generators, logo generators, digital peripherals etc. (except camera chains) have been procured and installed.

[English]

#### **Net Irrigated Area**

1370. SHRI HARIBHAU JAWALE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether as per the latest available report on 'the Land Use Statistics at a Glance' the net irrigated area as percentage of net sown area has decreased from 45.2 per cent in 2009-10 to 44.9 in 2010-11;
- (b) if so, the present status thereof;
- (c) the details of irrigation by surface water and ground water, State-wise;
- (d) whether the race for bringing more and more land under irrigation would lead to irreversible depletion of ground water; and
- (e) if so, the reaction of the Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) and (b) As per the information received from the Ministry of Agriculture and Cooperation, the percentage of net irrigated area over net sown area for the year 2009-10 and 2010-11 is 44.5 and 44.9 respectively.

(c) The State-wise percentage scenario and details of area irrigated by surface water and groundwater is given in the enclosed Statement.

(d) Ground water is a replenishable resource, which is recharged naturally by rainfall and other sources every year. However, when annual ground water withdrawal exceeds the natural recharge, depletion of ground water levels takes place. Withdrawal of ground water more than natural recharge and in the absence of measures, such as augmentation, conservation and optimal utilization of ground water resources, may lead to depletion of ground water.

(e) Central Government promotes water conservation measures in the country, by supplementing efforts of State Governments for augmentation, conservation and efficient management of water resources by way of technical and financial support through various schemes. Steps taken by the Government to address the problem of depletion of ground water, *inter alia*, include:--

- Extending technical and financial support to States/UTs under schemes such as Accelerated Irrigation Benefit Programme (AIBP), Command Area Development and Water Management (CADWM), Repair, Renovation and Restoration of Water Bodies (RRR) for conservation of water resources in the Country.
- Setting up the National Water Mission with one of the goals being conservation of water.
- Circulation of a Model bill by Ministry of Water Resources to all the States/UTs to enable them to enact ground water legislation for its regulation, development and conservation.

- Advisory by Central Ground Water Authority (CGWA) to all the Chief Secretaries of States and Administrators of Union Territories, having 'Over-exploited' blocks, to take measures to promote/adopt artificial recharge to ground water/rain water harvesting.
- Government of India has declared year 2013 as "Water Conservation Year" in which several awareness activities like workshops, publicity in print and electronic media, competitions etc. are being organized on water conservation and its sustainable management etc.

**Statement**

*State-wise/Source-wise Net Irrigated Area and percentage over Net Area Sown and irrigated by Surface and Ground Water for the year 2010-11*

(Thousand Hectares)

State/Union Territory/ Year	Net Area Irrigated from							Net Irrigated Area (col. 4 to 8)	Net area Sown	% of Net Irrigated Area over Net Area Sown
	Canals			Wells						
	Government	Private	Total	Tanks	Tube- Wells	Other Wells	Other Sources			
1	2	3	4	5	6	7	8	9	10	11
Andhra Pradesh	1747	0	1747	650	1845	616	176	5034	11186	45.0
Arunachal Pradesh		0	0	0	0	0	56	56	213	26.4
Assam	127	0	127	2	7	0	26	162	2811	5.8
Bihar	891	0	891	65	1946	21	107	3030	5259	57.6
Chhattisgarh	896	0	896	46	300	26	89	1356	4697	28.9
Goa	8	0	8	18	5	3	2	36	131	27.8
Gujarat	771	0	771	45	1122	2181	114	4233	10302	41.1
Haryana	1236	0	1236		1650	0	1	2887	3518	82.1
Himachal Pradesh	4	0	4	0	16	2	86	108	539	20.0
Jammu and Kashmir	180	108	288	6	5	7	14	321	732	43.8
Jharkhand	4	0	4	24	24	40	33	125	1085	11.5
Karnataka	1157	0	1157	197	1281	437	418	3490	10523	33.2
Kerala	86	6	91	51	20	138	115	415	2072	20.0
Madhya Pradesh	1136	0	1136	182	2140	2666	1015	7140	15119	47.2
Maharashtra	1084	0	1084		2172	0	0	3256	17406	18.7
Manipur	0	0	0	0	0	0	73	73	348	21.0
Meghalaya	22	41	63	0	0	0	0	63	284	22.1
Mizoram	3	10	12	0	0	0	0	12	130	9.3
Nagaland	0	0	0	0	0	0	83	83	362	23.0
Odisha	0	0	0	0	0	0	1284	1284	4682	27.4



1	2	3	4	5	6	7	8	9	10	11
Punjab	1113	3	1116		2954	0	0	4070	4158	97.9
Rajasthan	1629		1629	56	2792	2106	79	6661	18349	36.3
Sikkim	0	0	0	0	0	0	14	14	77	18.7
Tamil Nadu	747	0	747	533	403	1219	9	2912	4954	58.8
Tripura	9	0	9	2	6	2	41	60	256	23.3
Uttarakhand	81	2	84	0	216	12	25	336	723	46.5
Uttar Pradesh	2559	0	2559	126	9617	1032	53	13386	16593	80.7
West Bengal	0	0	0	0	0	0	2955	2955	4991	59.2
Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	15	1.1
Chandigarh	0	0	0	0	1	0	0	1	1	73.9
Dadra and Nagar Haveli	1	0	1	0	0	1	2	4	17	23.7
Daman and Diu	0	0	0	0	0	0	0	0	3	0.0
Delhi	2	0	2		19	0	1	22	22	100.0
Lakshadweep	0	0	0	0	0	1	0	1	3	29.1
Puducherry	5	0	5	0	10	0	0	15	19	79.6
All India	15496	171	15667	2004	28550	10510	6871	63601	141579	44.9

Note: '0' relates to the area below 500 hectares.

Note: Column No.2,3,4,5 & 8 land irrigated by surface water and column No. 6 & 7 irrigated by Ground Water

Source: Directorate of Economics & Statistics, Ministry of Agriculture.

### Setting up of MDFCS

1371. SHRI ASHOK TANWAR: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of States where the Minorities Development and Finance Corporations (MDFCs) have been set up and those where these corporations have not been set up so far;

(b) whether such corporation has been set up in Haryana;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the action taken by the Union Government to see that such Corporations are set up at those places as well and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) The

Minorities Finance and Development Corporations (MDFCs) are set up by the respective State Governments/Union Territory (UT) Administrations. The list of States/UTs where Minorities Development and Finance Corporations (MDFCs) have been set up is given in the enclosed Statement-I. These MDFCs act as State Channelising Agencies (SCAs) for implementing the lending schemes of National Minorities Development and Finance Corporation (NMDFC). In the remaining States/UTs where MDFCs have not been set up, the schemes of NMDFC are implemented through other Corporations/Bodies nominated as SCAs by the respective State Governments/UT Administrations. A list of such SCAs is given in the enclosed Statement-II.

(b) to (d) No specific MDFC has been set up by the Government of Haryana. However, Government of Haryana has nominated the Haryana Backward Classes and Economic Weaker Section Kalyan Nigam (HBCKN) and Mewat Development Agency (MDA) to act as SCAs for NMDFC in Haryana.

(e) The Ministry of Minority Affairs and NMDFC have taken up the matter of setting up MDFCs with the respective State Governments/UT Administrations and as

a result, States of West Bengal, Rajasthan, Uttarakhand, Tamil Nadu and Kerala have set up MDFCs.

**Statement-I**

*States/UTs where MDFCs have been set up and Act as Channelising Agencies of NMDFC*

Sl. No.	State/UT		SCAs
1.	Andhra Pradesh	APSMFC	Andhra Pradesh State Minorities Finance Corporation
2.	Assam	AMDFC	Assam Minority Development Finance Corporation
3.	Bihar	BSMFC	Bihar State Minority Finance Corporation
4.	Gujarat	GMFDC	Gujarat Minorities Finance and Development Corporation
5.	Himachal Pradesh	HPMFDC	H.P. Minorities Finance and Development Corporation
6.	Karnataka	KMDC	Karnataka Minorities Development Corporation
7.	Maharashtra	MAMFDC	Maulana Azad Minorities Finance and Development Corporation
8.	Rajasthan	RMDFC	Rajasthan Minorities Finance and Development Corporation
9.	Tamil Nadu	TAMCO	Tamil Nadu Minorities Economic Development Corporation
10.	Tripura	TMDC	Tripura Minorities Cooperative Development Corporation
11.	Uttar Pradesh	UPMFDC	U.P. Minorities Finance and Development Corporation
12.	West Bengal	WBMDFC	West Bengal Minorities Development and Finance Corporation
13.	Uttarakhand	UMWWDC	Uttranchal Minorities Welfare and Wakf Development Corporation
14.	Kerala	KSMDFC	Kerala State Minorities Development Finance Corporation

**Statement-II**

*States/UTs where other Corporations Act as SCAs of NMDFC*

Sl. No.	State/UT		SCAs
1.	Chandigarh	CSCSTFDC	Chandigarh Scheduled Castes Backward Classes and Minorities Finance and Development Corporation Limited
2.	Chhattisgarh	CSACFDC	Chhattisgarh State Antyavasyee Cooperative Finance and Development Corporation
3.	Delhi	DSCFDC	Delhi Scheduled Castes Scheduled Tribes Finance & Development Corporation
4.	Jammu and Kashmir	JKSCSTFDC	Jammu and Kashmir SC/ST & Backward Classes Development Corporation
		JKWDC	Jammu and Kashmir Women Development Corporation
		JKEDI	Jammu and Kashmir Entrepreneurship Development Institute
5.	Jharkhand	JSSTCDC	Jharkhand State Scheduled Tribes Cooperative Development Corporation
6.	Kerala	KSBCDC	Kerala State Backward Classes Development Corporation
		KSWDC	Kerala State Women Development Corporation
		KSCFFDC	Kerala State Cooperative Federation for Fisheries Development Corporation

Sl. No.	State/UT	SCAs	SCAs
7.	Madhya Pradesh	MPBCDFC MPHSVN	Madhya Pradesh Backward Classes and Minorities Finance and Development Corporation Madhya Pradesh Hastshilp Vikas Nigam
8.	Manipur	MOBEDS	Manipur Minorities & Other Backward Classes Economic Development Society
9.	Haryana	HBCKN MDA	Haryana Backward Classes & Eco. Weaker Section Kalyan Nigam Mewat Development Agency
10.	Puducherry	PBCDC	Pondicherry Backward Classes & Minorities Development Corporation
11.	Punjab	BACKFINCO	Punjab Backward Classes Land Dev. and Finance Corporation
12.	Odisha	OBCFDC	Odisha Backward Classes Finance & Development Cooperative Corporation
13.	Nagaland	NHHDC NIDC NSSWB	Nagaland Handloom & Handicraft Development Corporation Nagaland Industrial Development Corporation Nagaland State Social Welfare Board
14.	Mizoram	MCAB ZIDCO	Mizoram Cooperative Apex Bank Ltd. Zoram Industrial Developemnt Corporation

### Community Radio Stations

1372. SHRI P. T. THOMAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- the number of community radio stations in the country;
- the measures taken by the Government for the better functioning of community radio stations;
- the number of pending application for setting up of community radio stations, State-wise; and
- the time by which the pending applications are likely to be cleared by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) 161 Community Radio Stations are presently operating in the country.

(b) Several initiatives have been taken to give a fillip to the community radio sector in India. Significant initiatives are highlighted below:

- Awareness Generation & Capacity Building:** To enhance the technical

knowledge and content creation skills of existing community radio stations, 47 workshops have been organized across the country since 2007. 8 more such workshops are scheduled during the year 2012-13. Besides this, three National Sammelans of Community Radio Operators have been Organised bringing together Community Radio Operators, Government Ministries and Departments, UN Organisations and other stakeholders for exchange of ideas and discussions.

### (ii) Financial Support and Sustainability:

The Ministry has introduced a Plan Scheme of Rs.100 crores in the 12th Five Year Plan namely "Supporting Community Radio Movement in India" to provide financial support to Community Radio Stations. This scheme envisages providing assistance to new as well as existing CR Stations for setting up studios, purchase of equipments, building capacity, and upgrading technology etc.

Policy guidelines allow Community Radio Stations (CRS) to have advertising of 5 (Five) minutes per hour of broadcast to generate funds for operational expenses and capital expenditure of the CRS. To enable CRS to generate revenue through this mechanism, Ministry has simplified guidelines for empanelment of CRS with DAVP. Ministry has also enhanced the DAVP rates for advertisement on CRS from Rs.1 per second to Rs. 4 per second.

**(iii) Advocacy with various Ministries:** Advocacy with various Ministries including Ministry of Health, Panchayati Raj, Consumer Affairs and the Ministry of Women and Child Development etc. is also being done, so that they could involve Community Radio Stations for their communication campaigns.

**(iv) National Community Radio Awards:** Ministry has instituted National Community Radio Awards to promote healthy competition for better programming on Community Radio Stations.

(c) and (d) 223 applications, received from various organizations, for setting up of Community Radio Stations are under Inter-Ministerial clearances and examination. The State-wise list of pending applications is available on Ministry's website: *www.mib.nic.in*. No time frame can be prescribed to clear all these proposals, as inter Ministerial clearances are required from Ministry of Home Affairs, Ministry of Defence, Ministry of Human Resource Development, Wireless Planning and Coordination Wing of Ministry of Communication & IT etc. to grant permission to set up Community Radio Station.

[Translation]

**Cloud Aerosol Interaction and Precipitation Enhancement Experiment**

1373. SHRI ANURAG SINGH THAKUR: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether the Cloud Aerosol Interaction and Precipitation Enhancement Experiment (CAIPEEX) programme is functioning in the country;

(b) if so, the details of the locations where it has been started and whether its second phase has also started;

(c) if so, whether Himachal Pradesh or other hilly States have also been included in it;

(d) if so, the details thereof; and

(e) the achievements made under the said programme?

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): (a) Yes, Madam.

(b) The CAIPEEX Program has completed two research campaign phases during 2009-2011 and the third phase is scheduled during the current five year plan. The Phase I was designed to investigate the aerosol and cloud interaction over different parts of the country (Pune, Hyderabad, Bengaluru, Pathankot, Bareilly and Guwahati) to select a suitable place for cloud seeding studies, which was second objective of CAIPEEX. Phase II was conducted subsequently with Hyderabad as a base for two years (2010-2011).

(c) No, Madam.

(d) Does not arise.

(e) Details of the achievements of CAIPEX for the last 3-years and the current year are as per Statement.

**Statement**

Year	Targets	Achievements
2009	Cloud aerosol observations over different parts of country using instrumented aircraft.	Studies on the variation of cloud microphysical properties such as cloud droplet size distribution over geographically different locations in India are pursued.

Year	Targets	Achievements
2010	Cloud aerosol observations over seeding area/tropical convergence zone area of North India and randomized cloud seeding operations along with DWR operating from Solapur (200 km radius from the Radar location has been the target area for the seeding operations).	<ul style="list-style-type: none"> <li>• Studies on raindrop formation occurring in the slightly mixed cloud parcels, entrainment effects in the background of varying aerosol concentrations are pursued.</li> <li>• Augmented full-fledged Integrated Ground Observational Campaign (IGOC) at the Central location Mahabubnagar with surface instruments for measuring boundary layer parameters, aerosols, Cloud Concentration Nuclei, trace gases, and atmospheric thermodynamics were deployed at the IGOC site. TIFR Balloon facility, Hyderabad Space Physics Laboratory (SPL), Trivendrum and University of Pune (UoP) participated in the IGOC so as to understand the role of surface and boundary layer processes and their interactions with clouds.</li> <li>• Studies related to droplet size distribution as a result of in cloud activation of interstitial aerosol particles in cloud updrafts and associated drop size growth are pursued.</li> </ul>
2011	Cloud aerosol observations over seeding area/tropical convergence zone area of north India and randomized cloud seeding operations along with DWR operating from Mehabubnagar (200 km radius from the Radar location has been the target area for the seeding operations).	<p>Development of cloud development processes, both in the seeded and unseeded environments, have been studied using C-band DWR installed at Mehabubnagar and S-band DWR of ESSO-IMD, Hyderabad.</p> <p>A fully randomized cloud seeding experiments were conducted using both hygro-scopic flares and salt powder as seeding agents.</p> <p>Processes related to the rise in warm rain depth with increase in aerosol under certain favourable conditions have been studied and further research in this regard is pursued.</p>
2012-2013	Analysis of the Phase-I and Phase-II CAIPEX data to understand the rainfall processes.	<p>Treatment of cloud micro-physical processes through the parameterization of the indirect effect of aerosol, cloud droplet, effective radius, rain drop formation, ice nucleation etc. in weather and climate models is taken up using the observations.</p> <p>The studies so far yielded about 20 research publications in various reviewed national and international journals of repute.</p>

*[English]***Basic Toilet Facilities**

1374. SHRI NARAHARI MAHATO: Will the Minister of RAILWAYS be pleased to state:

(a) the current guidelines for providing toilets in Diesel Electric Multiple Units (DEMU)s and Mainline Electric Multiple Units (MEMU)s;

(b) the details of the DEMU)s and MEMU)s running in the country with no basic toilet facility for the commuters and the reasons therefor; and

(c) whether the Railways plan to provide toilet facilities in these trains and if so, the time by which it will be done and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): (a) As per the present policy guidelines, toilet facilities are to be provided in Diesel Electric Multiple Unit (DEMU)/Mainline Electric Multiple Unit (MEMU) trains having journey time of more than 2 hours. Production of new DEMU and MEMU coaches with toilet facilities has already commenced since 2009-10.

(b) DEMU and MEMU coaches which have been manufactured prior to 2009-10 do not have toilet facilities as there was no such policy for provision of toilets on these coaches.

(c) No, Madam. Presently there is no plan for retrofitment of toilets in DEMU/MEMU coaches manufactured prior to 2009-10 as the same involves major modification in the coach structure.

*[Translation]***Bilhaar Power Project**

1375. SHRI ASHOK KUMAR RAWAT: Will the Minister of POWER be pleased to state:

(a) whether the construction work of Bilhaar Power Project of National Thermal Power Corporation Limited (NTPC) has been completed;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the time by which this project is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) No, Madam.

(b) and (c) The Feasibility Report for the Bilhaar Project has been approved by NTPC and fuel tie up has been achieved. The construction work can start only after Investment approval for the Project by the competent authority, which can be taken up after all statutory approvals/clearances and when land and water for the project are available.

*[English]***Direct Loan Transfer to BHEL**

1376. SHRI RAJAJIAH SIRICILLA:  
SHRI M. KRISHNASSWAMY:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government proposes direct loan transfer to help Bharat Heavy Electricals Limited (BHEL) to recover its dues from power project developers; and

(b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) No, Madam. Presently there is no such proposal in the Department of Heavy Industry.

(b) In view of the (a) above, question does not arise.

**Land Acquisition for Tuticorin Airport's Runway**

1377. SHRI S.R. JEYADURAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the land acquisition work for Tuticorin Airport's runway extension has not been completed;

(b) if so, the details thereof and the reasons therefor;

(c) the total land that was supposed to be acquired and the land that has been acquired for the purpose so far; and

(d) the reasons for not acquiring the land fully that was targeted to be acquired?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA):

(a) Yes, Madam. The land acquisition work for Tuticorin Airport's runway extension has not yet been completed.

(b) to (d) The Airports Authority of India has requested for a total of 586 acres of additional land free of cost and free from all encumbrances from the State Government of Tamil Nadu for upgradation of Tuticorin airport. As per the Government of Tamil Nadu, orders have been issued for 296 acres of land. Orders for 198 acres will be issued shortly. Further proposals for 92 acres are awaited from District Collector/Commissioner Land Administration.

#### **Corporate Frauds**

1378. SHRI P. KARUNAKARAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the corporate frauds are on the rise in the country;

(b) if so, the details of the corporate frauds came to notice during each of the last three years and the current year along with the nature and magnitude of such frauds; and

(c) the steps taken/ being taken by the Government to prevent such frauds?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) During the last three years and the current year (till date), the Ministry has ordered investigations under section 235 and section 237 of the Companies Act, 1956 in 139 cases of alleged corporate frauds through the Serious Fraud Investigation Office (SFIO) of the Ministry. These cases involve allegations of siphoning off/diversion of funds belonging to companies by the promoter/directors, manipulation of books of accounts and other records and frauds through running of pyramidal schemes and

misuse of Collective Investment Schemes by companies for collecting money from public, etc. Year-wise details are as under:

Year	No. of companies ordered for investigation
2010-11	05
2011-12	12
2012-13	46
2013-14 (Till date)	76*
<b>Total</b>	<b>139</b>

\* (this includes 58 companies belonging to five groups which are being investigated for chit fund activities in West Bengal and other States)

On the basis of the above, however, it is not possible to conclude that there is any rise in the corporate frauds.

(c) Government has initiated a number of measures to prevent and deal with occurrence of frauds. These are as under:

- Definition of "Fraud" as a substantive offence in the recently enacted Companies Act, 2013;
- Stricter norms of Corporate Governance and their implementation under the new Companies Act;
- Conferring statutory status to the SFIO;
- Amendments to securities laws through Securities Laws (Amendments) Ordinance amending the Securities and Exchange Board of India (SEBI) Act, the Securities Contracts (Regulation) Act (SCRA) and the Depositories Act enabling SEBI to deal effectively to violations of laws by companies and individuals including those running Ponzi schemes;
- Increasing application of technology for helping to detect potential frauds through data mining and Forensic Audit technique.

[Translation]

### **Drinking Water Projects**

1379. SHRI SYED SHAHNAWAZ HUSSAIN:  
SHRI ARJUN RAM MEGHWAL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) the criteria adopted by the Government for allocating/releasing funds under National Rural Drinking Water Programme and the funds released and utilised during each of the last three years and the current year, State/UT-wise;

(b) whether cases of non-utilisation and under-utilisation of funds have come to the notice of the Union Government;

(c) if so, the details thereof during each of the last three years and the current year, State/UT-wise;

(d) whether any punitive provision exists for defaulting States; and

(e) if so, the action taken against such States during each of the last three years and the current year, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSIKH SOLANKI): (a) Under the National Rural Drinking Water Programme (NRDWP) funds are allocated to States as per approved criteria. Rural population is one of the criteria for allocation of funds to States under National Rural Drinking Water Programme (NRDWP). Under NRDWP guidelines the criteria for fund allocation to the States is as follows: 40% weightage is given to total rural population of the State, 10% weightage to Scheduled Caste and Scheduled Tribe rural population of the State, 40% weightage is given to Rural areas under Desert Development Programme, Drought Prone Areas Programme, Hill Area Development Programme and Special Category Hill States in the States and 10% weightage is for Rural population managing rural drinking water supply schemes weighted by Management Devolution Index. The details of funds released and utilized during the last three years and current year is given in the enclosed Statement-I.

(b) and (c) Yes, Madam. Ministry of Drinking Water & Sanitations has noticed under utilization of funds released to States. The State/UT wise details of funds which State couldn't spend and carried forward to next year as Opening Balance is given in the enclosed Statement-II. The reasons for some States not being able to spend the amounts released to them is attributed to delays in procurement processes, taking up multi-village schemes that require 2-3 years for completion, imposition of model conduct code due to declaration of elections/bye elections etc. Often funds allocated to these schemes in one year spill over to the next financial year, leading to unspent balances at the end of the year.

Under NRDWP, the funds are released to the States in two installments. The second installment is released when States submit Audited Statement of Accounts (ASA) and Utilization Certificates (UC) showing utilization of at least 60% of available funds. Most of the States submit these only by November/December and therefore the second installment which is about 50% of the total allocation, is released only by the month of December/January. This is the reason why every year the States do have large unspent balances with them at the end of the year.

In order to ensure that the unspent balance at the end of the year is kept to a minimum, States are asked to prepare their Annual Action Plan in February/March for the next financial year, and fix their physical and financial objectives in consonance with their ability to implement the programme during the year and prepare detailed plan for activities proposed and expenditure that is to be incurred on these activities. The Ministry also continuously pursues the matter of fund availability with the States through review meetings with State Secretaries, video conferencing and specific State reviews. The States have also been asked to prepare and approve a shelf of projects with an estimated cost of two to three times the quantum of available funds so that there is no issue of funds remaining unutilized because of inadequate number of schemes.

(d) and (e) Under NRDWP, States with high Opening unspent balances are penalized by deducting excess OB from the first installment. The 1st installment amounting to 50% of the allocation under Programme Fund is released to States/UTs, taking into consideration available excess



Opening Balance with the States, without any proposal from the State/UT, if the concerned State/UT has drawn the 2nd installment in the previous year. While releasing the 1st instalment, in consonance with the requirement of observance of discipline in fiscal transfer to States as

per OM dated 13th May, 2012 of the Ministry of Finance, Department of Expenditure, the opening balance in excess of 10% of the release in the previous year will be subsumed in the first instalment. Balance of First Installment is released upon utilization of 60% of the available fund.

### **Statement**

*Opening Balance, Allocation, Release and Expenditure under NRDWP during last three years and current year*

(Rs in crore)

Sl. No.	State/UT	Opening Balance	Allocation	Release	Expenditure
<b>2010-11</b>					
1.	Andhra Pradesh	149.79	491.02	558.74	423.38
2.	Bihar	578.10	341.46	170.73	425.91
3.	Chhattisgarh	56.36	130.27	122.01	97.77
4.	Goa	3.08	5.34	0.00	1.16
5.	Gujarat	70.10	542.67	609.10	527.29
6.	Haryana	75.62	233.69	276.90	201.57
7.	Himachal Pradesh	31.60	133.71	194.37	165.59
8.	Jammu and Kashmir	258.66	449.22	468.91	506.52
9.	Jharkhand	89.82	165.93	129.95	128.19
10.	Karnataka	191.39	644.92	703.80	573.93
11.	Kerala	4.15	144.28	159.83	137.97
12.	Madhya Pradesh	58.95	399.04	388.33	324.94
13.	Maharashtra	232.44	733.27	718.42	713.79
14.	Odisha	61.62	204.88	294.76	211.11
15.	Punjab	4.02	82.21	106.59	108.93
16.	Rajasthan	348.43	1165.44	1099.48	852.82
17.	Tamil Nadu	5.93	316.91	393.53	303.41
18.	Uttar Pradesh	189.78	899.12	848.68	933.28
19.	Uttarakhand	103.92	139.39	136.41	55.44
20.	West Bengal	375.75	418.03	499.19	363.31
21.	Arunachal Pradesh	12.02	123.35	199.99	176.46
22.	Assam	59.32	449.64	487.48	480.55
23.	Manipur	25.22	54.61	52.77	69.27
24.	Meghalaya	11.56	63.48	84.88	70.47
25.	Mizoram	21.38	46.00	61.58	58.02

Sl. No.	State/UT	Opening Balance	Allocation	Release	Expenditure
26.	Nagaland	5.10	79.51	77.52	80.63
27.	Sikkim	0.59	26.24	23.20	19.27
28.	Tripura	19.18	57.17	74.66	67.20
29.	Andaman and Nicobar Islands	0.00	1.01	0.00	
30.	Chandigarh	0.00	0.40		
31.	Dadra and Nagar Haveli	0.00	1.09	0.00	
32.	Daman and Diu	0.00	0.61	0.00	
33.	Delhi	0.00	4.31	0.00	
34.	Lakshadweep	0.00	0.24	0.00	
35.	Puducherry	0.00	1.54	0.00	
	<b>Total</b>	<b>3043.88</b>	<b>8550.00</b>	<b>8941.81</b>	<b>8078.18</b>

**2011-12**

1.	Andhra Pradesh	285.20	546.32	462.47	446.37
2.	Bihar	322.92	374.98	330.02	367.30
3.	Chhattisgarh	82.13	143.57	139.06	141.12
4.	Goa	1.92	5.20	5.01	1.16
5.	Gujarat	180.09	478.89	571.05	467.70
6.	Haryana	150.95	210.51	237.74	344.71
7.	Himachal Pradesh	60.38	131.47	146.03	145.97
8.	Jammu and Kashmir	233.69	436.21	420.42	507.07
9.	Jharkhand	91.63	162.52	148.17	169.84
10.	Karnataka	328.21	687.11	667.78	782.85
11.	Kerala	27.84	144.43	113.39	126.98
12.	Madhya Pradesh	122.34	371.97	292.78	379.30
13.	Maharashtra	237.06	728.35	718.35	642.20
14.	Odisha	148.71	206.55	171.05	239.60
15.	Punjab	1.68	88.02	123.44	122.32
16.	Rajasthan	595.09	1083.57	1153.76	1429.18
17.	Tamil Nadu	96.05	330.04	429.55	287.60
18.	Uttar Pradesh	105.18	843.30	802.32	754.20
19.	Uttarakhand	184.89	136.54	75.57	118.65
20.	West Bengal	444.85	343.60	342.51	521.41
21.	Arunachal Pradesh	36.79	120.56	184.83	214.31
22.	Assam	69.94	435.58	522.44	468.61

Sl. No.	State/UT	Opening Balance	Allocation	Release	Expenditure
23.	Manipur	8.72	53.39	47.60	47.03
24.	Meghalaya	26.11	61.67	95.89	85.44
25.	Mizoram	24.94	39.67	38.83	54.03
26.	Nagaland	1.99	81.68	80.91	81.82
27.	Sikkim	4.78	28.10	69.19	24.49
28.	Tripura	27.53	56.20	83.86	108.39
29.	Andaman and Nicobar Islands	0.00	0.00	0.00	
30.	Chandigarh	0.00	0.00	0.00	
31.	Dadra and Nagar Haveli	0.00	0.00	0.00	
32.	Daman and Diu	0.00	0.00	0.00	
33.	Delhi	0.00	0.00	0.00	
34.	Lakshadweep	0.00	0.00	0.00	
35.	Puducherry	0.00	0.00	0.00	
	<b>Total</b>	<b>3901.61</b>	<b>8330.00</b>	<b>8474.02</b>	<b>9079.65</b>

**2012-13**

1.	Andhra Pradesh	301.3	563.39	485.14	672.82
2.	Bihar	285.65	484.24	224.3	293.09
3.	Chhattisgarh	80.82	168.89	148.64	162.85
4.	Goa	5.91	6.07	0.03	0
5.	Gujarat	327.59	578.29	717.47	797.93
6.	Haryana	43.98	250.24	313.41	275.54
7.	Himachal Pradesh	61.94	153.59	129.9	124.06
8.	Jammu and Kashmir	147.04	510.76	474.5	488.09
9.	Jharkhand	74.31	191.86	243.43	204.87
10.	Karnataka	213.14	922.67	869.24	874.78
11.	Kerala	16.08	193.59	249.04	193.62
12.	Madhya Pradesh	35.82	447.33	539.56	426.56
13.	Maharashtra	320.1	897.96	846.48	614.32
14.	Odisha	84.34	243.91	210.58	249.39
15.	Punjab	3	101.9	144.27	121.22
16.	Rajasthan	319.68	1352.54	1411.36	1314.18
17.	Tamil Nadu	240.27	394.82	570.17	625
18.	Uttar Pradesh	159.9	1060.87	980.06	600.77

Sl. No.	State/UT	Opening Balance	Allocation	Release	Expenditure
19.	Uttarakhand	141.74	159.74	74.28	139.62
20.	West Bengal	265.96	523.53	502.36	574.54
21.	Arunachal Pradesh	9.21	145.32	223.22	220.98
22.	Assam	127.51	525.71	659.21	594.02
23.	Manipur	9.29	69.99	66.21	59.11
24.	Meghalaya	36.83	73.96	97.61	101.44
25.	Mizoram	9.74	48.35	47.92	32.87
26.	Nagaland	1.1	110.25	110.2	108.56
27.	Sikkim	49.71	36.69	32.36	38.89
28.	Tripura	4.03	70.66	100.59	99.36
29.	Andaman and Nicobar Islands	0	1.15	0.78	0
30.	Chandigarh	0	0	0	0
31.	Dadra and Nagar Haveli	0	0	0	0
32.	Daman and Diu	0	0	0	0
33.	Delhi	0	0	0	0
34.	Lakshadweep	0	0	0	0
35.	Puducherry	0	1.75	0.88	0
<b>Total</b>		<b>3375.99</b>	<b>10290.02</b>	<b>10473.2</b>	<b>10008.48</b>

**2013-14\***

1.	Andhra Pradesh	113.62	551.19	262.46	300.43
2.	Bihar	217.82	440.01	113.24	115.91
3.	Chhattisgarh	67.61	141.75	65.4	76.27
4.	Goa	5.95	5.94	0	0
5.	Gujarat	247.13	526.96	267.57	207.8
6.	Haryana	85.59	241.80	119.56	152.13
7.	Himachal Pradesh	67.78	148.69	0	23.16
8.	Jammu and Kashmir	141.95	499.44	234.63	184.86
9.	Jharkhand	122.36	185.23	95.83	109.04
10.	Karnataka	256.64	668.60	327.83	250.9
11.	Kerala	93.31	165.13	77.54	98.65
12.	Madhya Pradesh	148.82	428.70	215.66	216.57
13.	Maharashtra	552.26	766.32	26.8	169.45

Sl. No.	State/UT	Opening Balance	Allocation	Release	Expenditure
14.	Odisha	67.61	233.25	106.69	89.56
15.	Punjab	26.04	88.29	83.23	38.96
16.	Rajasthan	416.86	1317.56	1237.92	674.22
17.	Tamil Nadu	185.44	287.80	181.12	257.55
18.	Uttar Pradesh	539.18	860.55	410.42	434.44
19.	Uttarakhand	76.41	154.82	86.49	8.65
20.	West Bengal	298.68	453.29	230.05	348.07
21.	Arunachal Pradesh	11.46	142.18	91.83	49.36
22.	Assam	199.82	506.21	243.28	368.79
23.	Manipur	16.38	63.12	16.27	4.54
24.	Meghalaya	34.12	72.67	37.44	36.52
25.	Mizoram	25.8	41.27	14.85	2.64
26.	Nagaland	3.69	59.86	35.84	27.21
27.	Sikkim	44.95	17.86	17.85	40.5
28.	Tripura	6.27	63.68	63.29	32.39
29.	Andaman and Nicobar Islands	0.78	1.12	0.03	0
30.	Chandigarh	0	0.00	0	0
31.	Dadra and Nagar Haveli	0	0.00	0	0
32.	Daman and Diu	0	0.00	0	0
33.	Delhi	0	0.00	0	0
34.	Lakshadweep	0	0.00	0	0
35.	Puducherry	0.88	1.71	0.06	0
	<b>Total</b>	<b>4075.21</b>	<b>9135.00</b>	<b>4663.18</b>	<b>4318.57</b>

\*As on 30.11.2013

**Statement-II***Opening Balance with States/UT in the beginning of the Financial Year under NRDWP for three years*

(Rs. in crore)

Sl. No.	State/UT	2011-12	2012-13	2013-14
		Opening Balance as on 01.04.2011	Opening Balance as on 01.04.2012	Opening Balance as on 01.04.2013
1	2	3	4	5
1.	Andhra Pradesh	285.20	301.30	113.62
2.	Bihar	322.92	285.65	217.82

1	2	3	4	5
3.	Chhattisgarh	82.13	80.82	67.61
4.	Goa	1.92	5.91	5.95
5.	Gujarat	180.09	327.59	247.13
6.	Haryana	150.95	43.98	85.59
7.	Himachal Pradesh	60.38	61.94	67.78
8.	Jammu and Kashmir	233.69	147.04	141.95
9.	Jharkhand	91.63	74.31	122.36
10.	Karnataka	328.21	213.14	256.64
11.	Kerala	27.84	16.08	93.31
12.	Madhya Pradesh	122.34	35.82	148.82
13.	Maharashtra	237.06	320.10	552.26
14.	Odisha	148.71	84.34	67.61
15.	Punjab	1.68	3.00	26.04
16.	Rajasthan	595.09	319.68	416.86
17.	Tamil Nadu	96.05	240.27	185.44
18.	Uttar Pradesh	105.18	159.90	539.18
19.	Uttarakhand	184.89	141.74	76.41
20.	West Bengal	444.85	265.96	298.68
21.	Arunachal Pradesh	36.79	9.21	11.46
22.	Assam	69.94	127.51	199.82
23.	Manipur	8.72	9.29	16.38
24.	Meghalaya	26.11	36.83	34.12
25.	Mizoram	24.94	9.74	25.80
26.	Nagaland	1.99	1.10	3.69
27.	Sikkim	4.78	49.71	44.95
28.	Tripura	27.53	4.03	6.27
29.	Andaman and Nicobar Islands	0.00	0.00	0.78
30.	Chandigarh	0.00	0.00	0.00
31.	Dadra and Nagar Haveli	0.00	0.00	0.00
32.	Daman and Diu	0.00	0.00	0.00
33.	Delhi	0.00	0.00	0.00
34.	Lakshadweep	0.00	0.00	0.00
35.	Puducherry	0.00	0.00	0.88
	Total	3901.61	3375.99	4075.21

*[English]***Minority status to Jains**

1380. SHRI K. P. DHANAPLAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government proposes to provide minority status to Jain religion in the country;

(b) if so, the details thereof;

(c) whether the Government has received any proposal for the same;

(d) if so, the action taken by the Government thereon; and

(e) the time by which the Jain community is likely to be accorded the status of minority community in the country?

THE MINISTER OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN): (a) and (b) It is under consideration.

(c) Yes, Government has received several representations.

(d) to (e) They are under active consideration.

MADAM SPEAKER: The House Stands adjourned to meet again at 12.00 Noon.

**11.02 hrs**

*The Lok Sabha then adjourned till Twelve of the clock.*

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(MADAM SPEAKER *in the Chair*)

... (*Interruptions*)

**12.0 ¼ hrs**

*At this stage, Shri M. Venugopala Reddy, Shri Arjun Roy, Dr. Baliram, Shri P. Lingam, Shri O.S. Manian, Shri A.K.S. Vijayan, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**12.0 ½ hrs****PAPERS LAID ON THE TABLE***[English]*

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Madam, on behalf of my colleague, Shri S. Jaipal Reddy, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 9885/15/13]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 9886/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2012-2013.

[Placed in Library. See No. LT 9887/15/13]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre

- for Antarctic and Ocean Research, Goa, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2012-2013.  
[Placed in Library. See No. LT 9888/15/13]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2012-2013.  
[Placed in Library. See No. LT 9889/15/13]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2012-2013.  
[Placed in Library. See No. LT 9890/15/13]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2012-2013.  
[Placed in Library. See No. LT 9891/15/13]
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2012-2013.  
[Placed in Library. See No. LT 9892/15/13]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2012-2013.  
[Placed in Library. See No. LT 9893/15/13]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2012-2013.  
[Placed in Library. See No. LT 9894/15/13]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life



Sciences, Bhubaneswar, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2012-2013.

[Placed in Library. See No. LT 9895/15/13]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2012-2013.

[Placed in Library. See No. LT 9896/15/13]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2012-2013.

[Placed in Library. See No. LT 9897/15/13]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal

Biotechnology, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 9898/15/13]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2012-2013.

[Placed in Library. See No. LT 9899/15/13]

- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2012-2013.

- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9900/15/13]

- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013.

- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9901/15/13]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific

and Industrial Research, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2011-2012.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 9902/15/13]

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 9903/15/13]

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (1) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9904/15/13]

(2) (i) Statement regarding Review by the Government of the working of the National Project Construction Corporation Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the National Project Construction Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9905/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2012-2013.

- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9906/15/13]

(2) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2012-2013.

- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9907/15/13]

(3) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2012-2013.

- (ii) Annual Report of the SJVN Limited, Shimla, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9908/15/13]

- (4) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT 9909/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table a copy of the corrigendum (Hindi and English versions) to the Outcome Budget\* of Ministry of Drinking Water and Sanitation for the year 2013-2014.

[Placed in Library. See No. LT 9910/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Madam, on behalf of my colleague, Shri Sachin Pilot, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- [Placed in Library. See No. LT 9911/15/13]
- (2) A copy of the Competition Commission of India (General) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. L-3(2)/Regin.-Gen.(Amdt.)/2013/CCI in Gazette of India dated 1st November, 2013 under sub-section (3) of Section 64 of the Competition Act, 2002.
- [Placed in Library. See No. LT 9912/15/13]
- (3) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the

Institute of Chartered Accountant of India published in Notification No. 1-CA(5)/64/2013 in Gazette of India dated 30th September, 2013, under Section 30B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. LT 9913/15/13]

- (4) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India published in Notification No. 104/33/Accts. in Gazette of India dated 30th September, 2013, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT 9914/15/13]

- (5) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost Accountants of India published in Notification No. G/18-CWA/9/2013 in Gazette of India dated 26th September, 2013, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT 9915/15/13]

- (6) A copy of Notification No. G.S.R.564(E) (Hindi and English versions) published in Gazette of India dated 21st August, 2013, making certain amendments in Notification No. G.S.R.490(E) dated 13th July, 2007 under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. LT 9916/15/13]

- (7) A copy of the Notification No. BY-EL2013/28 (Hindi and English versions) published in Gazette of India dated 17th July, 2013, regarding fresh election (By-election) to the council 2013 against one vacant seat arising out of death, falling in the Southern India Regional Constituency was held in pursuance of the Cost and Works Accountants Act 1959 as amended the Cost and Works Accountants (Election to the Council) Rules, 2006 issued under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No. LT 9917/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.

[Placed in Library. See No. LT 9911/15/13]

- (2) A copy of the Railway Protection Force (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated 31st October, 2013 under sub-section (3) of the Section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT 9919/15/13]

- (3) A copy of the Railway Red Tariff (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 19th November, 2013 under Section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT 9920/15/13]

**12.02 hrs**

#### RESIGNATION BY MEMBER

[English]

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received a letter dated 11 December 2013 from Shri K.D. Deshmukh, an elected Member from Balaghat Parliamentary Constituency of Madhya Pradesh resigning from the membership of Lok Sabha.

I have accepted his resignation with effect from 12 December, 2013.

**12.02½ hrs**

#### COMMITTEE ON ESTIMATES 27th to 29th Reports

[English]

SHRI FRANCISCO COSME SARDINHA (South Goa): Madam, I beg to present the following Reports (Hindi and English Versions) of Committee on Estimates (2013-14):—

- (1) 27th Report on 'Performance of Project Arrow' pertaining to the Ministry of Communications and Information Technology (Department of Posts).
- (2) 28th Report on the Action Taken by the Government on the recommendations contained in the 8th Report of the Committee on Estimates (2004-05) on 'Medical Council of India' pertaining to the Ministry of Health and Family Welfare.
- (3) 29th Report on the Action Taken by the Government on the recommendations contained in the 18th Report of the Committee on Estimates (2012-13) on 'Procurement and Storage of Foodgrains' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

**12.03 hrs**

#### COMMITTEE ON SUBORDINATE LEGISLATION 37th Report

[English]

SHRI P. KARUNAKARAN (Kasargod): Madam, I beg to present the 37th Report (Hindi and English versions) of the Committee on Subordinate Legislation.

**12.03¼ hrs**

#### STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION 32nd Report

[English]

SHRIMATI HARSIMRAT KAUR BADAL (Bhatinda):

Madam, I beg to present the 32nd Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2013-14) on Action Taken by the Government on the observations/ recommendations contained in the 28th Report of the Committee (2012-13) on Demands for Grants (2013-14) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.03½ hrs

STANDING COMMITTEE ON LABOUR  
39th Report

[Translation]

SHRI DARA SINGH CHAUHAN (Ghosi): Madam Speaker, I beg to present the 39th Report (Hindi and English Version) on action taken by the Government on the recommendations/observations contained in the 36th report of the Standing Committee on Labour on Demands for Grants (2013-14) pertaining to the Ministry of Textiles.

12.04 hrs

STATEMENTS BY MINISTERS

- (i) **Status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Rural Development on Demands for Grants (2013-14), pertaining to the Department of Land Resources, Ministry of Rural Development\***

[English]

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): Madam, I beg to lay this statement on the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Rural Development (15th Lok Sabha) in pursuance of Direction 73 A of the Hon'ble Speaker, Lok Sabha *vide* Lok Sabha Bulletin-Part II dated September 1, 2004.

The 38th Report of the Standing Committee on Rural Development (15th Lok Sabha) was presented in

the Lok Sabha on 30.04.2013. The Report relates to the examination of Demands for Grants of the Department of Land Resources for 2013-14. An Action Taken Report on the recommendations/observations contained in the Report of the Committee was sent to the Standing Committee on Rural Development on 26.11.2013.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement which is laid on the Table of the House. I would request that this may be considered as read.

12.05 hrs

- (ii) (a) **Status of implementation of the recommendations contained in the 244th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of Shri S. Jaipal Reddy, I am laying this Statement in pursuance of Direction No. 73A of the Hon'ble Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin, Part II, dated 1st September, 2004 to inform the esteemed House about the status of implementation on the Actions Taken by the Government on recommendations contained in Two Hundred Forty Fourth Report of the Committee on Demands for Grants of Department of Scientific and Industrial Research (DSIR) for the year 2013-2014.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DSIR, analyzed the same with reference to the aims, objectives and achievements of the Department and presented the 244th Report thereon to both the Houses on 8th May, 2013. There were 23 recommendations in 244th Report of the Committee. Majority of them were advisory and appreciative in nature. The Department has furnished a detailed Action Taken Note on these recommendations to the Committee on 07.08.2013.

Excerpts of some of the most significant recommendations are as under:

- The Committee feels that though the utilization of funds of the Department is impressive, the Committee recommends that the Department should make endeavour to improve it further;
- The Committee is of the view that in order to fulfill aspirations of modern India, CSIR should aim to become amongst at least first 10 global organization in its field and it should strive hard to achieve that ranking within next 5 years, for that alone would give it position of pride in the hearts of millions of young men and women;
- The Committee appreciates development of Granito tiles and e-health centre initiative, which the Committee hopes will help in bringing affordable health services to the doorsteps of people. The Committee, accordingly, recommends that the Department should strive towards making these breakthroughs commercially viable;
- The Committee is pleased to note that the Department has agreed to widen the ambit of 250 handholding scholarships to include not only dyslexic students but also students suffering from other serious physical disabilities as recommended by the Committee in its 227th Report;
- The Committee welcomes setting up of Innovation Complexes which will have world class facilities and help catalyze innovation ecosystem of the region;
- The Committee recommends that the Consultancy Development Centre must formulate a potent action plan to develop and promote consultancy capabilities in the country so that consultancy emerges as a viable career option in the country;
- The Committee lauds the objective with which CSIR 800 scheme has been launched. The Committee also recommends that the Department should formulate more such schemes to augment the income of poor and quality of their lives;

- The Committee appreciates the novel objective of Open Source Drug Discovery Programme *i.e.* to make healthcare affordable to the common man. The Committee hopes that programme would lead to affordable treatment of these diseases for common man; and
- The Committee notes skill development training programme organized by NRDC for the people of North Eastern States and for women's empowerment and is particularly happy on setting up of post-harvest technology centres.

The copy of the Action Taken Note on 244th Report, which was forwarded to Rajya Sabha Secretariat on 07.08.2013, is laid on the Table.

...(Interruptions)

- (ii) (b) **Status of implementation of the recommendations contained in the 245th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Biotechnology, Ministry of Science and Technology.\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): On behalf of Shri S. Jaipal Reddy, I am laying this Statement in pursuance of Direction 73 A of Hon'ble Speaker, Lok Sabha under rule 389 of the Rules of procedure and conduct of Business in Lok Sabha (Eleventh Edition), to inform the esteemed House about the status of implementation of the recommendations made by the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests in its 245th Report.

2. The 245th Report relates to the consideration of the Demands for Grants of the Department of Biotechnology for the financial year 2013-14. The Committee reviewed the progress with reference to the aims, objectives and achievements of DBT in its meeting held on 3rd April, 2013.

\*Laid on the Table and also placed in Library. See No. LT 9923/15/13.

3. The recommendations of the Committee have been considered by the Department of Biotechnology. A detailed Action Taken Report on the recommendations has been given in Annexure-I which is laid on the Table.

...(Interruptions)

12.06 hrs

### DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 2013-14

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of Budget (Railways) for 2013-14.

... (Interruptions)

12.06½ hrs

### SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) AMENDMENT BILL, 2013\*

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): I beg to move for leave to introduce a Bill to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.”

*The motion was adopted.*

KUMARI SELJA: I introduce\*\* the Bill.

... (Interruptions)

12.07 hrs

### MATTERS UNDER RULE 377\*

[English]

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (Interruptions)

#### (i) **Need to construct Railway Under Bridges at various sections of Siwani region in district Bhiwani, Haryana**

SHRIMATI SHRUTI CHOUDHRY (Bhiwani-Mahendragarh): I would like to draw the attention of the Government on the need to construct Railway Under Bridges (RUBs) at various Sections of Siwani region, District Bhiwani (Haryana).

I would like to state that the people of Siwani region are facing dire problems concerning the safety of human life, especially elderly, school going children and also livestock who while crossing over the railway track, due to division of agriculture land by the track, have to cover a long distance to access their fields. This is causing a lot of inconvenience and poses threat to the people and livestock.

In this regard, the Executive Engineer, Provl. Divn. PWD B&R Branch, Bhiwani has remitted a sum of Rs. 6,50,15,902/- (Rupees six crore fifty lac fifteen thousand nine hundred two only) to Sr. Divisional Finance manager, North Western Railway, Bikaner (Raj) *vide* Memo No. 13082 dated 07.10.2013 for construction of Road Under Bridge at six locations near villages Gaindawas, Siwani, Jhumpakalan, Barwa, Motipura and Baralu in Siwani region in my Parliamentary Constituency Bhiwani-Mahendergarh (Haryana). They have already deposited the P&E charges of Rs. 13.32 lakh on this account.

\*Published in the Gazettee of India, Extraordinary, Part II Section-2 dated 12.12.2013

\*\*Introduced with the Recommendation of the President.

\*Treated as laid on the Table.

I urge the Hon'ble Minister for Railways to look into the matter personally and instruct the authorities concerned to take necessary action for expeditious construction of these RUBs in coordination with the State Government.

**(ii) Need to accord early approval for construction of remaining portion of the Calicut bye-pass from Vengalam to Idimuzhikal on N.H.-17 in Kerala**

SHRI M. K. RAGHAVAN (Kozhikode): The 28 Km long Calicut by-pass stretching from Vengalam to Idimuzhikal on National Highway 17 in Kerala was conceived in early 1980. The land acquisition for the entire stretch having a width of 45m has been completed. The construction of 23 Km by-pass has been completed.

The remaining 5 Kms stretch remains uncompleted. This is causing undue hardships to the motorists as well as affecting the Calicut city very badly with traffic bottlenecks.

The Government of Kerala has agreed to meet 50% of the cost of the construction of the remaining 5 Kms stretch.

I request the Minister for Road Transport and Highways to kindly ensure speedy clearance of the required approval so that the project could be completed immediately.

**(iii) Need to enhance the pension of EPF pensioners**

SHRI K. P. DHANAPALAN (Chalaky): Nearly 27 per cent of EPF pensioners get a monthly pension of less than Rs 500 at present and about 56 per cent get pension between Rs 500 and Rs 1,000 a month. Some beedi workers receive Rs.30 a month as pension since the time the EPF Pensioners Scheme was introduced by the Central Government in 1995. Even those with 30 to 35 years of service receive between Rs.100 and Rs.900 a month as pension. The maximum that a person can earn as pension has been fixed at Rs.1,900. There is almost four crore employees registered under the scheme since 2004 and about 20 crore people are covered under the scheme, if the dependants of the employees

are taken into account. When the pension scheme was introduced by the Government, it was decided to revise the pension every 10 years. But that has not happened though two committees were set up. The first committee gave its report in 2005 to the Government and the second committee constituted in 2008 submitted its report on August 5, last year to the Government but there has been no response yet. The EPF pensioners do not have access to any medical facility despite having been employed in reputed companies for many years. They have been neglected despite contributing a portion of their savings toward their pension fund. Considering the fact that the EPF has an estimated fund of Rs.1.30 lakh crore, which is the money collected from the employees by the Government, it is the right of the EPF pensioners to have a decent amount of pension.

Hence I request that as per the demand of the pensioners, the minimum pension may be increased to at least Rs 3000 per month and it may also be increased in proportionate to the rise in prices. Besides, their ESI medical benefits may also be restored.

**(iv) Need to establish a Kendriya Vidyalaya at Miryalguda town in Nalgonda district of Andhra Pradesh**

SHRI GUTHA SUKHENDER REDDY (Nalgonda): I request the Government for setting up of a Kendriya Vidyalaya at Miryalguda town in my Parliamentary Constituency which is largest town in Nalgonda district. It is well connected with road (NH-9) as well as rail transport. Miryalguda is a well developed town and is thickly populated. There are a large number of Central and State Government establishments located in and around the town. I feel opening of Kendriya Vidyalaya will go a long way in enhancing the literacy rate in the district and also build up the spirit of the competition to improve the educational standards in other schools.

I invite the kind attention of hon'ble Minister of Human Resource Development through you that the just demand of setting up a Kendriya Vidyalaya at Miryalguda town pending with Kendriya Vidyalaya Sanghatan may kindly be considered.



**(v) Need to probe the issue of alleged spying of a woman**

*[Translation]*

SHRI SAJJAN VERMA (Devas): When the entire country is concerned about the honour of women and an initiative is being taken to make a stringent law in the Parliament of the country to check the rise in crimes against women so that crimes against women decrease and their honour is enhanced, an incident of spying on a woman in a state has come to notice through newspapers and T.V. Which is a matter of great concern. It is a national problem and neither any F.I.R. has been registered so far nor the Supreme Court has taken any cognizance, whereas the Supreme Court is quite concerned about crimes against women.

In such a situation, I request the Central Government that steps should be taken against the persons responsible for this incident.

**(vi) Need to accord environment clearance for construction of road from Cachar district to Dima Hasao district of Assam under East-West Corridor project**

*[English]*

SHRI KABINDRA PURKAYASTHA (Silchar): Recently people of entire Barak Valley have become disheartened following a statement made by the Hon'ble Minister for Environment and Forests, Government of Assam regarding forest clearance to be obtained from National Level Wild Life Board for Package no. 14 covering the 31 Km long stretch from Balacherra in Cachar district to Harangajao in Dima Hasao district of Assam for ongoing East-West corridor (Mahasadak) project. As per daily newspaper reports published from Silchar, the Honourable Minister for Environment and Forests, Government of Assam has expressed his doubt that the National Level Wild Life Board may not show green signal to the aforesaid package no. 14 of East-West Corridor. This is shocking news for the people of Barak Valley. This route is not only important for the Barak Valley comprising of three districts of Assam namely Cachar, Karimganj and Hailakandi but it will be a lifeline for the States of Mizoram, Tripura and Manipur too. Mizoram has long international boundary with Bangladesh

and Myanmar whereas Tripura has international boundary with Bangladesh.

Apart from the stretch as mentioned above, the progress of work under other packages of East-West corridor in Assam under the supervision of National Highways Authority of India is not remarkable. The progress of work under package no AS 21 covering the stretch from Harangajao to Jatinga in Dima Hassao District of Assam having 25 Km length is very slow. So far approximately 20% progress has been achieved. If such is the pace of work, then the Construction of East-West corridor project will become a never ending process. I, therefore, urge the Government to take suitable steps in this regard.

**(vii) Need to set up an AIIMS like institute at Gorakhpur in Uttar Pradesh**

*[Translation]*

YOGI ADITYA NATH (Gorakhpur): Gorakhpur is a metropolitan city of Uttar Pradesh. A big population of approximately 6 crore of Eastern Uttar Pradesh, North-West Bihar and foothills of Nepal depends on Gorakhpur for their education, health, business and employment. BRD Medical College is the only medical Institution for such a big population of Eastern Uttar Pradesh for medical facilities in Gorakhpur. Gorakhpur medical college is not able to fully meet the requirement of medical facility in Eastern Uttar Pradesh due to meager resources and negligence of the State Government. This foot hill area of Nepal is affected by many vector born diseases like Encephalitis, Malaria, Fileria, Kala Jwar, Dengue every year and thousands of deaths occur due to that. More than one lakh children have died in Eastern Uttar Pradesh due to Encephalitis alone, out of which more than 35 thousand children have died in BRD Medical college only and the same number of children have been afflicted with physical and mental disability. This area is continuously affected by all the vector born diseases like Encephalitis. Due to lack of medical facilities, the cases of deaths occurring regularly show the gross negligence of authorities and administration. After continuously drawing the attention of the Government in the House regarding medical facilities in Eastern Uttar Pradesh the Union Health and Family Welfare Minister declared the setting up of a Central

Medical Science on 29th December, 2011, but even after lapse of one year no progress has been made in this regard.

It is requested that an All India Institute of Medical Science should be sanctioned in Gorakhpur in public interest and the work in this regard should be started on priority basis.

**(viii) Need to address the problem of tea garden workers in West Bengal**

*[English]*

SHRI MAHENDRA KUMAR ROY (Jalpaiguri): In West Bengal, a good number of Tea Gardens have recently been closed without giving prior notices by the administration which affected the lives of about 1000 tea workers. People are not getting minimum subsistence such as free ration wheat. It is further learnt that many tea workers have died of starvation but the State Government is indifferent to the sorry plight of Tea Garden workers.

I would, therefore, request the Government to take up the issue in the right earnest and ensure that the problem of the tea workers is solved immediately.

**(ix) Need to declare the road from Dekanal to Joda via Kankarhar, Banspal, Bamebari in Odisha as a National Highway**

*[Translation]*

SHRI YASHBANT LAGURI (Keonjhar): Odisha Government has requested to declare Dekanal, Joda via Kankarhaar, Telkui, Banspal, Bamebarias National Highway for the development of tribal areas, but the Central Government has yet not taken any decision in this regard. As a result, the development of adivasi areas has been stalled. There are deposits of many valuable mineral on this proposed National Highway, but in the absence of any Highway and no industry being set up there, the minerals are transported to other places. With the announcement of this proposed National Highway, the roads there could be developed. It will help in industrialization of this area which would give a direction to the balanced development of the country.

The Government is requested to immediately announce the above National Highway.

**(x) Need to transfer the ESI Scheme of Maharashtra Government to the Employees' State Insurance Corporation**

SHRI CHANDRAKANT KHAIRE (Aurangabad): In my home State Maharashtra, there are many insured members who are eligible for treatment in E.S.I. hospital. In the year 2010 Maharashtra Legislative Assembly decided to transfer E.S.I.S. Scheme of the State Government to ESIC by passing a resolution. But even after the lapse of three years, the ESIS Scheme has not been transferred to ESIC Scheme, as a result of which the labourers throughout Maharashtra are not getting proper treatment. The condition of hospitals there is also critical. No results have been achieved so far with regard to the meeting held between Maharashtra Government and the Central Government. The insured person, whom ESIC considers most important, why his health is being ignored.

The Government is requested that the proposal which was passed by Maharashtra Legislative Assembly in 2010, ESIS Scheme of Maharashtra State may be transferred to ESIC without further delay as per that proposal. It will honour the sentiments of the people of Maharashtra and the insured person would be able to get good health facility. It is my request that the Central Government may take early decision on this request.

**12.07 hrs**

**OBSERVATION BY THE SPEAKER**

**Timely completion of financial business**

*[English]*

MADAM SPEAKER: Hon. Members, as you are aware, the Supplementary Demands for Grants (General) for 2013-14 have been included in today's List of Business for discussion and voting. The Supplementary Demands relating to Railways for 2013-14 have been permitted by me for discussion and voting today by issuing a supplementary agenda. As per constitutional requirement, after the Supplementary Demands and the connected Appropriation Bills have been passed by Lok Sabha, the Appropriation Bills will be sent for the consideration of Rajya Sabha.

Hon. Members, I have also received notices of Motion of No-Confidence in the Council of Ministers which I am duty bound to bring before the House.

Hon. Members would appreciate that I am also duty bound to ensure timely completion of financial business. Therefore, under Direction 2, I direct that the House may take up items relating to Supplementary Demands before the notices of Motion of No-Confidence are brought before the House.

... (Interruptions)

12.08 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS  
(GENERAL), 2013-2014

AND

STATUTORY RESOLUTION RE: APPROVAL OF  
NOTIFICATION TO INCREASE BASIC CUSTOMS  
DUTY

MADAM SPEAKER: Now, we take up Item Nos. 18 and 19 together.

... (Interruptions)

MADAM SPEAKER: Motion moved:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105."

*Demands for Supplementary Grants (General) for 2013-14 submitted to Vote of Lok Sabha*

No. of Title of the Demad		Amount of Demand for Grant submitted to the Vote of the House	
1	2	3	
		Revenue Rs.	Capital Rs.
1.	Department of Agriculture and Cooperation	4,00,000	1,00,000
4.	Atomic Engery	2,00,000	3,00,000
5.	Nuclear Power Schemes	—	1,00,000
7.	Department of Fertilisers	2000,00,00,000	—
8.	Department of Pharmaceuticals	—	1,00,000
9.	Ministry of Civil Aviation	2,00,000	30,00,00,000
10.	Ministry of Coal	100,00,00,000	1672,00,00,000
11.	Department of Commerce	54,00,00,000	—
12.	Department of Industrial Policy and Promotion	1,00,000	8,00,00,000
14.	Department of Telecommunications	—	2,00,000
17.	Department of Food and Public Distribution	1,00,000	—
19.	Ministry of Culture	4,00,000	1,00,000
22.	Defence Services-Army	1,00,000	—
25.	Defence Ordnance Factories	1,00,000	—

	2	3
27. Capital Outlay on Defence Services	–	1,00,000
28. Ministry of Development of North Eastern Region	1,00,000	1,00,000
31. Ministry of Environment and Forests	1,00,000	–
32. Ministry of External Affairs	1,00,000	125,00,00,000
33. Department of Economic Affairs	65,56,00,000	2,00,000
34. Department of Financial Services	800,00,00,000	–
36. Transfers to State and Union Territory Government	63,69,00,000	–
39. Department of Expenditure	1,00,000	–
42. Department of Revenue	1,00,000	–
43. Direct Taxes	–	1,00,000
44. Indirect Taxes	31,03,000	1,00,000
47. Department of Health and Family Welfare	5,00,000	1,00,000
48. Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	–	18,00,00,000
49. Department of Health Research	2,00,000	–
51. Department of Heavy Industry	442,54,00,000	3,00,000
53. Ministry of Home Affairs	1,00,000	–
55. Police	2222,11,00,000	1,02,00,000
56. Other Expenditure of the Ministry of Home Affairs	2,00,000	1,00,000
57. Transfers to Union Territory Governments	64,00,000	9,96,00,000
58. Ministry of Housing and Urban Poverty Alleviation	3,00,000	–
59. Department of School Education and Literacy	2,00,000	–
60. Department of Higher Education	4,00,000	–
61. Ministry of Information and Broadcasting	3,00,000	1,70,00,000
64. Law and Justice	4,00,000	–
66. Ministry of Micro, Small and Medium Enterprises	1,00,000	–
67. Ministry of Mines	–	5,00,00,000
69. Ministry of New and Renewable Energy	183,41,00,000	–
73. Ministry of Personnel, Public Grievances and Pensions	8,15,00,000	–
74. Ministry of Petroleum and Natural Gas	10336,00,00,000	–
76. Ministry of Power	2,00,000	125,00,00,000
83. Department of Rural Development	2,00,000	–
84. Department of Land Resources	1,00,000	–
88. Ministry of Shipping	–	1,00,000
89. Ministry of Social Justice and Empowerment	2,00,000	–

2	3	
91. Ministry of Statistics and Programme Implementation	2,00,000	—
93. Ministry of Textiles	6,00,000	50,00,000
94. Ministry of Tourism	2,00,000	1,00,00,000
95. Ministry of Tribal Affairs	1,00,000	—
96. Andaman and Nicobar Islands	122,27,00,000	—
97. Chandigarh	—	1,00,000
100. Lakshadweep	4,00,000	—
101. Department of Urban Development	2,00,000	1,00,000
102. Public Works	1,00,000	1,00,000
104. Ministry of Water Resources	3,00,000	—
105. Ministry of Women and Child Development	1,00,000	—
Total	16430,17,00,000	1997,42,00,000

MADAM SPEAKER: Hon. Finance Minister to move the Statutory Resolution.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move the following Resolution:—

“In pursuance of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 44/2013-Customs, dated 17th September, 2013 [G.S.R.635(E), dated 17th September, 2013] which seeks to increase the basic customs duty (BCD) on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal; and (b) articles of goldsmiths' or silversmiths' wares and parts thereof, of precious metal or of metal clad with precious metal falling under CTH 7113 or 7114 from 10% to 15% by amending the statutory rate.”

... (Interruptions)

MADAM SPEAKER: Shri Shailendra Kumar.

... (Interruptions)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2013-2014 to the vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and

Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 4, 5, 7 to 12, 14, 17, 19, 22, 25, 27, 28, 31 to 34, 36, 39, 42 to 44, 47 to 49, 51, 53, 55 to 61, 64, 66, 67, 69, 73, 74, 76, 83, 84, 88, 89, 91, 93 to 97, 100 to 102, 104 and 105.”

*The motion was adopted.*

... (Interruptions)

MADAM SPEAKER: The Supplementary Demands for Grants (General) for 2013-14 are passed.

I shall now put the Statutory Resolution to the vote of the House.

... (Interruptions)

MADAM SPEAKER: The question is:

“In pursuance of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No.44/2013-Customs, dated 17th September, 2013 [G.S.R.635(E), dated 17th September, 2013] which seeks to increase the basic customs duty (BCD) on (a)

articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal; and (b) articles of goldsmiths' or silversmiths' wares and parts thereof, of precious metal or of metal clad with precious metal falling under CTH 7113 or 7114 from 10% to 15% by amending the statutory rate."

*The motion was adopted.*

**12.11 hrs**

**APPROPRIATION (NO. 5) BILL, 2013\***

MADAM SPEAKER: Now the House shall take up Item No.19A. Hon. Minister.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.

*... (Interruptions)*

MADAM SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014."

*The motion was adopted.*

SHRI P. CHIDAMBARAM: Madam, I introduce\*\* the Bill.

MADAM SPEAKER: Now the House shall take up Item No.19B.

*...(Interruptions)*

SHRI P. CHIDAMBARAM: Madam, I beg to move:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014 be taken into consideration."

MADAM SPEAKER: The question is:

"That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014 be taken into consideration."

*The motion was adopted.*

*... (Interruptions)*

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

*... (Interruptions)*

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

*"That the Bill be passed."*

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

*... (Interruptions)*

**12.12 hrs**

**DEMAND FOR SUPPLEMENTARY GRANTS  
(RAILWAYS), 2013-2014**

MADAM SPEAKER: The House shall now take up Item Nos.19C. Motion moved:

"That the supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges

\*Published in the Gazette of India, Extraordinary, Part II, Section-2 dated 12.12.2013

\*\*Introduced with the Recommendation of the President.

that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the head of Demand entered in the second column thereof against Demand No.16.”

*Demands for Supplementary Grants (Railways) for 2013-14 submitted to the Vote of Lok Sabha*

No. of Demands	Name of Demand	Amount of Supplementary Demand for Grants submitted to the Vote of the House
16	Assets-Acquisition Construction & Replacement Other Expenditure	
	Capital	7,000
	Railway Funds	3,000
	Railway Safety Fund	20,000
	<b>Total</b>	<b>30,000</b>

... (Interruptions)

MADAM SPEAKER: I shall now put the Supplementary Demand for Grants (Railways) for 2013-14 to the vote of the House.

... (Interruptions)

MADAM SPEAKER: The question is:

“That the supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the head of Demand entered in the second column thereof against Demand No.16.”

*The motion was adopted.*

...(Interruptions)

MADAM SPEAKER: The Supplementary Demand for Grants (Railways) for 2013-14 is passed.

12.14 hrs

APPROPRIATION (RAILWAYS)  
NO. 4 BILL, 2013\*

[English]

MADAM SPEAKER: The House will now take up Item No.19D.

... (Interruptions)

THE MINISTER OF RAILWAYS (SHRI MALLIKARJUN KHARGE): Madam, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.”

*The motion was adopted.*

SHRI MALLIKARJUN KHARGE: Madam, I introduce\*\* the Bill.

MADAM SPEAKER: The House will now take up Item No.19E. Hon. Minister.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Madam, I beg to move:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated

\*Published in the Gazette of India, Extraordinary, Part II, Section-2 dated 12.12.2013

\*\*Introduced with the Recommendation of the President.

Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

*The motion was adopted.*

... (Interruptions)

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MADAM SPEAKER: The Minister may now move that the Bill be passed.

SHRI MALLIKARJUN KHARGE: Madam, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

**12.16 hrs**

#### ANNOUNCEMENT BY THE SPEAKER

##### Notices of no-confidence motion

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers from Shri Rayapati Sambasiva Rao and others; Shri K. Narayan Rao and others; and Shri Y.S. Jagan Mohan Reddy and others, which I am duty bound to bring before the House.

Unless the House is in order, I will not be in a position to count 50 Members who have to stand in their

assigned places so that I ascertain as to whether the leave has been granted. Therefore, I request all of you to go back to your seats.

...(Interruptions)

[Translation]

MADAM SPEAKER: Please go back to your seats and allow to bring No Confidence Motion.

...(Interruptions)

[English]

MADAM SPEAKER: For the sake of No-Confidence Motion, please go back to your seats.

...(Interruptions)

[Translation]

MADAM SPEAKER: I have to count 50 members.

...(Interruptions)

MADAM SPEAKER: I have to make counting of 50 members.

...(Interruptions)

[English]

MADAM SPEAKER: I have to count 50 people. Please go back to your seats. Please bring the House to order.

... (Interruptions)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring this Motion.

...(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet tomorrow at 11:00 a.m.

**12.18 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 13, 2013/ Agrahayana 22, 1935 (Saka).*



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